SOCIÉTÉ DES NATIONS

Recueil des Traités et des Engagements Internationaux enregistrés par le Secrétariat de la Société des Nations.

LEAGUE OF NATIONS

Treaty Series

Publication of Treaties and International Engagements Registered with the Secretariat of the League of Nations.

SOCIÉTÉ DES NATIONS

Recueil des Traités

et des Engagements Internationaux enregistrés par le Secrétariat de la Société des Nations.

VOLUME XXX **1924-1925** **NUMÉROS 1, 2, 3 et 4**

TABLE DES MATIÈRES

Pages

No. 756. — Etats-Unis d'Amérique et Finlande :

Convention relative à l'échange des mandats-poste, signée à Washington, le 17 mars, et à Helsingfors, le 26 juin 1924 9

No. 757. — Finlande et Norvège :

Convention concernant la circulation des voyageurs sur le Pasvik (Patsjoki) et sur le Jakobselv (Vuoremajoki), avec Protocole final, signés à Christiania, le 28 avril 1924 35

No. 758. — Finlande et Norvège :

Convention concernant la frontière entre le Gouvernement de Finmark et le Bailliage de Petsamo, avec Protocole final, signés à Christiania, le 28 avril 1924... 49

No. 759. — Belgique, Empire Britannique, France, Grèce, Italie, etc., et Allemagne :

Accord entre les Gouvernements alliés et le Gouvernement allemand concernant l'arrangement du 9 août 1924 entre le Gouvernement allemand et la Commission des Réparations, signé à Londres, le 30 août 1924 63

No. 760. — Belgique, Empire Britannique, France, Grèce, Italie, etc., et Allemagne :

Arrangement entre les Gouvernements alliés et l'Allemagne pour l'exécution du Plan des Experts du 9 avril 1924, signé à Londres, le 30 août 1924 75

No. 761. — Belgique, Empire Britannique, France, Grèce, Italie, etc. :

Arrangement entre les Gouvernements alliés pour l'exécution du Plan des Experts du 9 avril 1924, signé à Londres, le 30 août 1924 89

No. 762. — Belgique, France, Grande-Bretagne, Italie, Japon et Royaume des Serbes, Croates et Slovènes :

Arrangement entre les Gouvernements représentés à la Commission des Réparations, en vue de modifier l'annexe II à la partie VIII du Traité de Versailles, signé à Londres, le 30 août 1924 97

LEAGUE OF NATIONS

Treaty Series

Publication of Treaties and International Engagements registered with the Secretariat of the League of Nations.

VOLUME XXX **1924-1925** **NUMBERS 1, 2, 3 and 4**

TABLE OF CONTENTS.

Pages

No. 756. — United States of America and Finland :

Convention for the Exchange of Money Orders, signed at Washington, March 17 and at Helsingfors, June 26, 1924 9

No. 757. — Finland and Norway :

Convention concerning the Passage of Travellers over the Pasvik (Patsjoki) and the Jakobselv (Vuoremajoki), and final Protocol, signed at Christiania, April 28, 1924 35

No. 758. — Finland and Norway :

Convention concerning the Frontier between the Province of Finmark and the Territory of Petsamo, and Final Protocol, signed at Christiania, April 28, 1924 49

No. 759. — Belgium, British Empire, France, Greece, Italy, etc., and Germany :

Agreement between the Allied Governments and the German Government concerning the Agreement of August 9, 1924, between the German Government and the Reparation Commission, signed at London, August 30, 1924 63

No. 760. — Belgium, British Empire, France, Greece, Italy, etc., and Germany :

Agreement between the Allied Governments and the German Government to carry out the Experts' Plan of April 9, 1924, signed at London, August 30, 1924 75

No. 761. — Belgium, British Empire, France, Greece, Italy, etc. :

Inter-allied Agreement to carry out the Experts' Plan of April 9, 1924, signed at London, August 30, 1924 89

No. 762. — Belgium, France, Great Britain, Italy, Japan and Kingdom of the Serbs, Croats and Slovenes :

Agreement between the Governments represented on the Reparation Commission to modify Annex II to Part VIII of the Treaty of Versailles, signed at London, August 30, 1924 97

Pages

No. 763. — Bulgarie et Norvège :

Echange de notes comportant un accord relatif aux relations commerciales et maritimes. Varsovie, les 5-7 septembre 1921, 4-7 mars, 27 juin, 21 août, 26 septembre et 2 octobre 1924 103

No. 764. — Norvège et Portugal :

Convention concernant la reconnaissance réciproque de la jauge indiquée sur les papiers de bord des navires respectifs, signée à Christiania, le 21 octobre 1924... 117

No. 765. — Allemagne et Commission de Gouvernement du Bassin de la Sarre :

Accord concernant l'application au Territoire de la Sarre de la procédure du règlement des dettes et créances d'avant-guerre par voie de compensation, signé à Berlin, le 15 septembre et à Sarrebruck, le 20 septembre 1924 121

No. 766. — Belgique, Luxembourg et Hongrie :

Echange de notes relatif au traitement de la nation la plus favorisée pour tout ce qui concerne l'importation, l'exportation et le transit des marchandises. Budapest, le 30 septembre 1924 135

No. 767. — République Argentine, Bolivie, Brésil, Colombie, Costa Rica, etc. :

Union postale Panaméricaine. Convention principale signée à Buenos-Aires, le 15 septembre 1921 141

No. 768. — Royaume des Serbes, Croates et Slovènes et Tchécoslovaquie :

Convention relative au règlement des rapports judiciaires, signée à Belgrade, le 17 mars 1923. 185

No. 769. — Allemagne et Grèce :

Echange de notes relatif à la protection réciproque des marques de fabrique commerciales et industrielles. Athènes, le 21 mars 1924 257

No. 770. — Etats-Unis d'Amérique et Japon :

Arrangement prolongeant la durée de la Convention d'arbitrage du 5 mai 1908, signé à Washington, le 23 août 1923, et Echange de notes y relatif portant la même date. 263

No. 771. — Danemark, Norvège et Suède :

Accord postal et Règlement d'exécution, signés à Christiania, Copenhague et Stockholm, le 26 juillet 1924 271

No. 772. — Hongrie et Tchécoslovaquie :

Protocole I dressé au sujet du service commun tchécoslovaque et hongrois sur la ligne ferroviaire de Filakovo-Salgótarján, signé à Prague, le 9 février 1924... 325

Page s

No. 763. — Bulgaria and Norway :

Exchange of Notes constituting an Agreement relating to Commercial and Maritime Relations. Warsaw, September 5-7, 1921, March 4-7, June 27, August 21, September 26 and October 2, 1924. 103

No. 764. — Norway and Portugal :

Convention regarding the mutual recognition of the tonnage shown in the ship's papers of the respective vessels, signed at Christiania, October 21, 1924. 117

No. 765. — Germany and Saar Basin Governing Commission :

Agreement concerning the application in the Saar Territory of the procedure for the regulation of pre-war debts and claims by way of compensation, signed at Berlin, September 15 and at Sarrebruck, September 20, 1924 121

No. 766. — Belgium, Luxemburg and Hungary :

Exchange of Notes relating to the most-favoured-nation treatment as regards the importation, exportation and transit of goods. Budapest, September 30, 1924 135

No. 767. — Argentine Republic, Bolivia, Brazil, Colombia, Costa Rica, etc. :

Pan American Postal Union. Principal Convention signed at Buenos Aires, September 15, 1921 141

No. 768. — Kingdom of the Serbs, Croats and Slovenes and Czechoslovakia :

Convention concerning the Regulation of Legal Relations, signed at Belgrade, March 17, 1923 185

No. 769. — Germany and Greece :

Exchange of Notes with reference to the Reciprocal Protection of Commercial and Industrial Trade Marks. Athens, March 21, 1924... 257

No. 770. — United States of America and Japan :

Agreement extending the duration of the Arbitration Convention of May 5, 1908, signed at Washington, August 23, 1923, and Exchange of Notes of the same date relating thereto 263

No. 771. — Denmark, Norway and Sweden :

Postal Agreement and Executive Regulations, signed at Christiania, Copenhagen and Stockholm, July 26, 1924... 271

No. 772. — Hungary and Czechoslovakia :

Protocol I relating to the Common Czechoslovak and Hungarian Service on the Filakovo-Salgótarján Railway, signed at Prague, February 9, 1924... 325

Pages

No. 773. — Hongrie et Tchécoslovaquie :

Protocole II dressé au sujet de la carrière de basalte au nord de Somoskö, signé à Prague, le 9 février 1924 335

No. 774. — Esthonie et Hongrie :

Traité de commerce et Protocole final, signés à Reval, le 19 octobre 1922 347

No. 775. — Allemagne, Autriche, Belgique, Empire Britannique, etc. :

1. Convention internationale pour la simplification des formalités douanières... 371
2. Protocole de la Convention internationale 371
Genève, le 3 novembre 1923.

No. 776. — Grèce :

Acte additionnel au Protocole du 29 septembre 1923 concernant l'établissement des réfugiés grecs, signé à Genève, le 19 septembre 1924... 413

No. 777. — France, Grande-Bretagne et Italie :

Déclaration relative aux modifications introduites au Protocole du 29 septembre 1923, concernant l'établissement des réfugiés grecs, par l'Acte additionnel du 19 septembre 1924. Genève, le 25 septembre 1924 421

Pages

No. 773. — Hungary and Czechoslovakia :

Protocol II relating to the Basalt Quarry situated to the North of Somoskö, signed at Prague, February 9, 1924 335

No. 774. — Esthonia and Hungary :

Commercial Treaty and Final Protocol, signed at Reval, October 19, 1922 347

No. 775. — Germany, Austria, Belgium, British Empire, etc. :

1. International Convention relating to the Simplification of Customs Formalities... ... 371
2. Protocol to the International Convention. 371
Geneva, November 3, 1923.

No. 776. — Greece :

Additional Act to the Protocol of September 29, 1923, relating to the Settlement of Greek Refugees, signed at Geneva, September 19, 1924 413

No. 777. — France, Great Britain and Italy :

Declaration relating to the Modifications made to the Protocol of September 29, 1923, with regard to the Settlement of Refugees in Greece, by the Additional Act of September 19, 1924. Geneva, September 25, 1924 421

N° 756.

ÉTATS-UNIS D'AMÉRIQUE ET FINLANDE

Convention relative à l'échange des mandats - poste, signée à Washington, le 17 mars et à Helsingfors le 26 juin 1924.

UNITED STATES OF AMERICA AND FINLAND

Convention for the Exchange of Money Orders, signed at Washington, March 17 and at Helsingfors, June 26, 1924.

20706 -1

No. 756. — CONVENTION [1] FOR THE EXCHANGE OF MONEY ORDERS BETWEEN THE UNITED STATES OF AMERICA AND THE REPUBLIC OF FINLAND, SIGNED AT WASHINGTON, MARCH 17 AND AT HELSINGFORS, JUNE 26, 1924.

Texte officiel anglais communiqué par le Ministre des Affaires étrangères de Finlande. L'enregistrement de cette convention a eu lieu le 18 octobre 1924.

Desiring to establish a system of exchange of Postal Money Orders between the two countries, the undersigned, G. E. F. ALBRECHT, Postmaster-General of Finland, and Harry S. NEW, Postmaster-General of the United States, duly authorised for that purpose, have formulated the following articles of agreement :

Article I.

EXCHANGE OF MONEY ORDERS.

(1) There shall be a regular exchange of Postal Money Orders between the Republic of Finland and the United States of America, with its possessions, except the Panama Canal Zone and the Philippine Islands.

(2) Each country shall forward to the other a list of its post offices for use in the verification of the addresses of payees as furnished by intending remitters. The country of issue shall not, however, attempt to designate the office of payment, leaving that duty to the country of destination which will re-issue the money orders in accordance with the provisions of Article IX.

Article II.

EXCHANGE OFFICES.

The exchange of orders shall be conducted through the medium of Exchange Offices. On the part of the United States the exchange office shall be New York, and on that of Finland the exchange office shall be Helsingfors.

[1] Cette convention est entrée en vigueur le 1er octobre 1924.

[1] TRADUCTION. — TRANSLATION.

No. 756. — CONVENTION[2] RELATIVE A L'ÉCHANGE DES MANDATS-POSTE ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LA RÉPUBLIQUE DE FINLANDE, SIGNÉE A WASHINGTON, LE 17 MARS ET A HELSINGFORS, LE 26 JUIN 1924.

English official text communicated by the Finnish Minister for Foreign Affairs. The registration of this Convention took place October 18, 1924.

Désireux d'instituer un service d'échange de mandats-poste entre les deux pays, les soussignés, G. E. F. ALBRECHT, Directeur général des postes de Finlande, et Harry S. NEW, Directeur général des postes des Etats-Unis, dûment autorisés à cet effet, sont convenus des dispositions suivantes :

Article I.

ECHANGE DE MANDATS-POSTE.

1. Il est institué un service régulier d'échange de mandats-poste entre la République de Finlande et les Etats-Unis d'Amérique, y compris les possessions des Etats-Unis, sauf la zone du canal de Panama et les Iles Philippines.

2. Chaque pays communiquera à l'autre une liste de ses bureaux de poste ; cette liste sera utilisée pour vérifier les adresses des destinataires fournies par les expéditeurs éventuels. Toutefois, le pays d'émission n'essaiera pas de désigner le bureau de paiement et laissera ce soin au pays de destination qui procédera à la réexpédition des mandats-poste, conformément aux dispositions de l'article IX.

Article II.

BUREAUX D'ÉCHANGE.

L'échange des mandats s'effectuera par l'entremise de bureaux d'échange. Les bureaux d'échange seront, pour les Etats-Unis, New-York, et pour la Finlande, Helsingfors.

---

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

[2] This Convention came into force October 1, 1924.

Article III.

MAXIMUM AMOUNT.

(1) The maximum of each order is fixed at one hundred dollars.

(2) No order shall contain any fraction of a cent.

Article IV.

AMOUNTS EXPRESSED IN UNITED STATES MONEY.

The amounts of orders in both directions shall be expressed in United States currency (dollars and cents) and in consideration of the fluctuations in the rate of exchange, it is agreed that all amounts shall be converted into their proper equivalents by the exchange office at Helsingfors ; that is to say, that the amounts received for orders issued in Finland and payable in the United States, shall be converted into dollars and cents according to the rate of exchange on the eve of the dispatch of the list described in Article VIII ; and the amounts of orders issued in the United States for payment in Finland shall be converted into the money of the country payment at the current rate of exchange on the day of the arrival of the list from New York. The rate of exchange is to be fixed by the Postal Administration of Finland.

Article V.

CURRENCY.

The amount of the orders shall be deposited by the remitter and paid to the payee in gold or its nearest legal equivalent. However, in case there be money in legal circulation of less value than gold, each Administration shall have the right to receive and use such money in its transactions with the public, taking into account the difference in value.

Article VI.

COMMISSIONS.

(1) The Postal Administration of Finland shall have the right to fix the commission which the public shall pay for orders by its office, and the Administration of the United States shall have the same right with regard to the orders which it may issue.

(2) Of these commissions the Post Office Department of the United States shall pay to the Post Office of Finland a sum equivalent to one-fourth of one per cent on the amount of the money orders which are issued in the United States and advised to Finland, and the Post Office of Finland shall make a like payment on the amount of money orders issued in Finland and advised to the United States. Such payments to be calculated on the totals of the lists exchanged every quarter of a year by the two countries.

(3) Each country shall communicate to the other a list of the commissions which it may collect and the public shall pay for that service. These commissions shall be paid in advance at the office of issue and shall not be refunded.

(4) No other commissions shall be exacted or other charge made by either Administration for any other services performed in connection with the exchange of money orders.

Article III

MONTANT MAXIMUM.

1. Le montant maximum de chaque mandat est fixé à 100 dollars.

2. Le libellé des mandats ne devra pas comporter de fraction de cent.

Article IV.

MANDATS LIBELLÉS EN MONNAIE DES ETATS-UNIS.

Les mandats expédiés d'un pays ou de l'autre seront libellés en monnaie des Etats-Unis (dollars et cents), et, en raison des fluctuations du taux du change, il est décidé que toutes les opérations de conversion seront effectuées par le bureau d'échange d'Helsingfors : les sommes reçues au titre de mandats émis en Finlande et payables aux Etats-Unis seront converties en dollars et en cents au cours du change de la veille du jour d'envoi du bordereau prévu à l'article VIII ; les montants des mandats émis aux Etats-Unis et payables en Finlande seront convertis dans la monnaie du pays destinataire, au cours moyen du change du jour de l'arrivée de la liste de New-York. Le cours du change sera fixé par l'administration des postes de Finlande.

Article V.

MONNAIE.

Le montant des mandats-poste sera versé par l'expéditeur et payé au destinataire en or ou son plus proche équivalent légal. Toutefois, s'il existe dans la circulation légale une monnaie de valeur moindre que l'or, chacune des deux administrations aura la faculté de recevoir et d'employer la dite monnaie dans ses transactions avec le public, en tenant compte de la différence de valeur.

Article VI.

COMMISSIONS.

1. L'administration des postes de Finlande aura le droit de fixer la commission que le public devra payer pour les mandats envoyés par son entremise, et l'administration des postes des Etats-Unis jouira du même droit en ce qui concerne les mandats émis par elle.

2. Sur ces commissions, l'administration des postes des Etats-Unis versera à l'administration des postes de Finlande une somme équivalant à 0,25 % du montant des mandats-poste émis par les Etats-Unis et notifiés à la Finlande, et l'administration des postes de Finlande versera le même pourcentage sur le montant des mandats-poste émis en Finlande et notifiés aux Etats-Unis. Ces versements seront calculés sur les chiffres totaux des bordereaux échangés, chaque trimestre, par les deux pays.

3. Chaque pays communiquera à l'autre un relevé des commissions qu'il est autorisé à percevoir et que le public est tenu de verser pour ce service. Ces commissions seront payées, à l'avance, au bureau d'émission et ne seront pas remboursées.

4. Aucune autre commission ni aucune autre taxe ne pourra être exigée par l'une ou l'autre des deux administrations, pour aucun autre service accompli à l'occasion de l'échange des mandats de poste.

Article VII.

APPLICANT MUST SUPPLY PARTICULARS.

The applicant for a money order shall be required to furnish, if possible, the full surname and Christian name (or at least the initial of one Christian name) both of the remitter and the payee, or the firm or company who are remitters or payees and the address of the remitter and payee.

Article VIII.

MONEY ORDER LISTS.

(1) The particulars relating to each order issued in the United States on Finland shall be entered by the exchange office of New York, State of New York, on a list identical with Model " A " (thus indicated in the appendix), in which shall be expressed the amount of such order in the money of the United States. That list having received the impression of the dating stamp of the office at New York, shall be transmitted to the exchange office at Helsingfors, where it shall be stamped in like manner (with the date of receipt) and where the necessary arrangements for payment of the order shall be made.

(2) In the same way the particulars relating to orders issued in Finland on the United States shall be entered by the exchange office at Helsingfors in a list identical with Model " B " (thus indicated in the appendix), in which shall be entered the amount of each order in the money of the United States. That list, after receiving the impression of the dating stamp of the exchange office, shall be transmitted to the exchange office of New York, State of New York, where in like manner it shall be stamped with the date of receipt, and where the necessary arrangements shall be made for payment of the orders.

(3) Each list, as well as each order listed, shall be numbered consecutively 1, 2, 3, 4, 5, etc., in the order of dispatch, commencing with July 1, of each year, and each of the Contracting Parties shall acknowledge receipt by means of the first subsequent list sent to the other country.

(4) A list shall be transmitted by every mail dispatched from Helsingfors for New York and vice versa, and a duplicate of each list shall be dispatched by the next following mail.

(5) Should it happen on the date of dispatch of the list that there are no orders to send, a list shall be sent nevertheless with the following words written across it : " No orders ".

(6) Should the original list or a duplicate thereof not arrive at the expected time, the dispatching exchange office, upon receiving notice of that fact, shall transmit a duplicate or a triplicate of the missing list duly authenticated.

(7) The original orders issued in the United States for payment in the Republic of Finland shall be retained in the exchange office at Helsingfors, to be available in conducting correspondence regarding the remittances thus represented. The advices of orders of United States issue shall, however, be forwarded to the Helsingfors office with the lists on which they are certified.

Article IX.

HOW PAYMENT IS EFFECTED.

(1) As soon as a list arrives at the exchange office of destination, that office shall issue the orders according to the amounts specified in the list in favour of the payee and remit them free

Article VII.

OBLIGATION IMPOSÉE A L'EXPÉDITEUR DE FOURNIR CERTAINS RENSEIGNEMENTS.

La personne qui demande l'établissement d'un mandat-poste sera invitée à fournir, si possible, les noms et prénoms complets (ou tout au moins l'initiale d'un prénom) tant de l'expéditeur que du destinataire, ou de la maison de commerce, ou société, expéditrice ou destinataire, ainsi que l'adresse de l'expéditeur et du destinataire.

Article VIII.

BORDEREAUX DE MANDATS.

1. Les renseignements relatifs à chaque mandat émis aux Etats-Unis à destination de la Finlande seront portés, par le bureau d'échange de New-York (Etat de New-York) sur un bordereau conforme au modèle A (annexe A), dans lequel on indiquera le montant de chaque mandat en monnaie des Etats-Unis. Ce bordereau, estampillé au moyen du timbre à date du bureau de New-York, sera transmis au bureau d'échange d'Helsingfors où il sera timbré de la même manière (date de réception) et où l'on prendra les dispositions nécessaires pour le paiement du mandat.

2. De même les renseignements relatifs aux mandats émis en Finlande, à destination des Etats-Unis, seront portés, par le bureau d'échange d'Helsingfors, sur un bordereau conforme au modèle B (annexe B) sur lequel on indiquera le montant de chaque mandat en monnaie des Etats-Unis. Ce bordereau, estampillé au moyen du timbre à date du bureau d'échange, sera transmis au bureau d'échange de New-York (Etat de New-York) où il sera également timbré de la date de réception et où l'on prendra les dispositions nécessaires pour assurer le paiement du mandat.

3. Chaque bordereau, ainsi que chaque mandat inscrit sur le dit bordereau seront numérotés 1, 2, 3, 4, 5, etc., en suivant l'ordre d'expédition et en commençant le 1er juillet de chaque année. Chacune des Parties contractantes accusera réception au moyen de la première liste subséquente adressée à l'autre pays.

4. Un bordereau sera communiqué par chaque courrier expédié d'Helsingfors à New-York et vice versa, et un duplicata de chaque bordereau sera expédié par le courrier suivant.

5. S'il arrive qu'à la date de l'envoi du bordereau, il n'y ait aucun mandat à expédier, on transmettra néanmoins un bordereau, portant en travers, les mots suivants : « no orders » (pas de mandats).

6. Si un bordereau original ou un duplicata n'arrive pas à la date prévue, le bureau d'échange expéditeur en sera informé et transmettra immédiatement un duplicata, ou un triplicata, certifié conforme, du bordereau manquant.

7. Les originaux des mandats émis aux Etats-Unis, pour être payés dans la République de Finlande seront conservés au bureau d'échange d'Helsingfors, de façon à pouvoir être consultés pour l'établissement de la correspondance relative aux remises qu'ils représentent. Les avis des mandats émis aux Etats-Unis seront, toutefois, transmis au bureau d'Helsingfors, en même temps que les bordereaux sur lesquels ils sont inscrits.

Article IX.

PROCÉDURE DE PAIEMENT.

1. Dès l'arrivée du bordereau au bureau d'échange de destination, le dit bureau émet les mandats d'après les montants indiqués sur la liste en faveur des destinataires et les envois, franco de port,

of postage to the respective addressees or the offices of destination, in conformity with the regulation in force in each country for the payment of postal money orders.

(2) When the list contains irregularities which cannot be corrected at the receiving exchange office that office shall ask for explanations with the least possible delay; and in the meantime the issue of inland money orders corresponding to these entries shall be suspended until the explanations are received.

(3) One copy of each exchange list shall be returned by the receiving exchange office to the dispatching office, but before returning such copy, the receiving office shall enter therein the names of the respective offices of payment of the orders enumerated in the list, and in the lists from the United States returned by the exchange office at Helsingfors the latter office shall enter the amount of each order in the money of Finland according to the conversion made by it.

Article X.

PAYMENT SUBJECT TO RULES OF COUNTRY DRAWN ON.

(1) The orders issued by each country on the other shall be subject as regards payment to the regulations which govern payment of domestic money orders in the country on which they are drawn. However, in the event of wrong payment, if complaint is made within two years from the date of issue of the order, the paying Administration shall indemnify the true payee, or reimburse the remitter, unless it be shown that the error in payment was due to insufficient address of the payee as given by the remitter or by the dispatching Administration. In such event the responsibility devolves upon the sender or the issuing Administration as the case may be, if it be impossible to recover the money.

(2) The paid orders shall remain in the possession of the country of payment.

Article XI.

CORRECTIONS AND REPAYMENTS.

(1) Requests for correction of errors or for repayment of orders must be addressed by the remitter to the Postal Administration of the country in which the order was issued.

(2) Repayment shall be effected by the country of issue only after authorization received from the country of destination; the amount repaid must be placed to the former in the quarterly account. (Article XV.)

(3) Each Administration shall determine the course to be pursued in repayment to the remitter.

Article XII.

DUPLICATE ORDERS.

Duplicate orders may be issued only by the Postal Administration of the paying country and in accordance with its regulations on the subject.

Article XIII.

VOID ORDERS.

Orders which shall not have been paid within twelve calendar months from the month of issue shall become void and the sums received shall accrue to, and be placed at the disposal of, the country of origin.

aux adresses ou bureaux destinataires respectifs, conformément aux règlements applicables, dans chaque pays, au paiement des mandats-poste.

2. Lorsque le bordereau comporte des irrégularités qui ne peuvent être rectifiées au bureau d'échange récepteur; ce bureau demande des éclaircissements dans le plus bref délai possible. Dans l'intervalle, l'émission des mandats-poste intérieurs, correspondant à ces inscriptions, est suspendue jusqu'à réception des éclaircissements.

3. Un exemplaire de chaque bordereau d'échange sera renvoyé par le bureau d'échange récepteur au bureau expéditeur, mais, au préalable, le bureau récepteur inscrira sur le dit bordereau les noms des bureaux de paiement des mandats énumérés dans le bordereau et, sur les bordereaux émanant des Etats-Unis et renvoyés par le bureau d'échange d'Helsingfors, ce dernier bureau indiquera le montant de chaque mandat en monnaie finlandaise, selon la conversion effectuée par lui.

Article X.

ASSUJETTISSEMENT DU PAIEMENT AUX RÈGLES EN VIGUEUR DANS LE PAYS DE DESTINATION.

1. Les mandats émis par chaque pays à destination de l'autre seront assujettis, en ce qui concerne les paiements, aux règlements qui régissent le paiement des mandats-poste intérieurs, dans le pays de destination. Toutefois, en cas de paiement erroné, si la réclamation est déposée dans un délai de deux ans à compter de la date d'émission du mandat, l'administration qui a effectué le paiement indemnisera le véritable destinataire ou remboursera à l'expéditeur le montant du mandat, à moins qu'il ne soit prouvé que l'erreur de paiement était due à l'insuffisance de l'adresse du destinataire donnée par l'expéditeur ou par l'administration expéditrice ; s'il est impossible de recouvrer les sommes payées par erreur, la responsabilité incombe alors à l'expéditeur ou à l'administration expéditrice, selon le cas.

2. Les mandats liquidés seront conservés par le pays de paiement.

Article XI.

RECTIFICATIONS ET REMBOURSEMENTS.

1. Les demandes de rectification ou de remboursement de mandats doivent être adressées par l'expéditeur à l'administration des postes du pays dans lequel le mandat a été émis.

2. Le remboursement ne sera effectué par le pays d'émission qu'après autorisation du pays de destination ; le montant remboursé sera porté par le pays d'émission dans le décompte trimestriel (Article XV).

3. Chaque administration fixera la procédure à appliquer pour le remboursement à l'expéditeur.

Article XII.

DUPLICATA DE MANDATS.

Des duplicata de mandats ne peuvent être émis que par l'administration postale du pays de destination, conformément aux règlements en vigueur.

Article XIII.

MANDATS ANNULÉS.

Les mandats qui n'ont pas été payés, au cours d'une période de douze mois civils, à dater du mois d'émission, deviendront nuls et les sommes encaissées deviendront la propriété du pays d'origine et seront mises à sa disposition.

Article XIV.

LIST OF VOID ORDERS—HOW RENDERED.

(1) At the end of each quarter the Postmaster-General of Finland shall prepare and send to the Third Assistant Postmaster-General, Division of Money Orders, at Washington, a detailed statement of all orders of United States issue, which, under the terms of the preceding article, have become void and reverted to the country of origin.

(2) On the other hand, the Post Office Department of the United States at the end of each quarter shall send to the Postmaster-General of Finland a list of the postal money orders issued in that country for payment in the United States which have become void.

(3) All void orders shall be entered in the quarterly account to the credit of the country of issue.

Article XV.

ACCOUNTS.

(1) At the end of each quarter the Postmaster-General of Finland shall prepare an account in which shall be entered in detail the totals of the lists showing the amount of orders issued during the same quarter in each of the two countries and the balance resulting from such transactions.

(2) Two copies of that account shall be transmitted to the Post Office Department of the United States at Washington. If, after proper verification, the balance, which must always be expressed in money of the United States, is found to be against the Postal Administration of Finland, it shall be paid at New York in money of the United States by means of a bill of exchange, payable at sight. If the balance be found against the United States, it shall be paid in United States money by means of a bill of exchange payable at sight, drawn on New York and remitted to Helsingfors by the Post Office Department at Washington, or by depositing the sum to the credit of the Finnish Administration in any designed bank in New York.

(3) Payments may also be made in cash or by means of bills of exchange drawn on places other than New York by mutual agreement between the two Administrations.

Article XVI.

REMITTANCES ON ACCOUNT.

Pending the settlement of a quarterly account, the Post Office Department at Washington, for the present, shall make to the Postmaster-General of Finland in the manner set forth in the preceding article weekly payments of approximately three-fourths of the amount certified by the New York Exchange Office in the money order advice lists dispatched to Helsingfors. The accounts and the letters relating to the remittances on account shall be in accordance with the forms C, D, E, F, and G, annexed to this Convention.

Article XVII.

ADDITIONAL REGULATIONS.

(1) The Postal Administration of either of the two countries may adopt other regulations, not contrary to this Convention, for the purpose of protection against fraud, or for the better operation of the system which it has established.

Article XIV.

PROCÉDURE D'ÉTABLISSEMENT DES BORDEREAUX DE MANDATS ANNULÉS.

1. A la fin de chaque trimestre, le Directeur général des Postes de Finlande établira et adressera au troisième adjoint du Directeur général des Postes, Service des mandats-poste, à Washington, un relevé détaillé de tous les mandats émis aux Etats-Unis, qui, aux termes de l'article précédent, ont été frappés de nullité et sont retournés au pays d'origine.

2. De son côté, l'Administration des Postes des Etats-Unis adressera, à la fin de chaque trimestre, au Directeur général des Postes de Finlande, une liste des mandats-poste qui ont été émis dans ce pays pour être payés aux Etats-Unis et frappés de nullité.

3. Tous les mandats annulés seront portés, dans le décompte trimestriel, au crédit du pays d'émission.

Article XV.

DÉCOMPTES.

1. A la fin de chaque trimestre, le Directeur général des Postes de Finlande établira un décompte où figureront, en détail, les totaux des bordereaux indiquant le montant des mandats émis, au cours du trimestre envisagé, dans chacun des deux pays et le solde ressortant des dites opérations.

2. Deux exemplaires de ce décompte seront transmis à l'Administration des Postes des Etats-Unis à Washington. Si, après vérification, le solde, qui doit toujours être exprimé en monnaie des Etats-Unis, ressort au débit de l'Administration des Postes de Finlande, le règlement sera effectué à New-York, en monnaie des Etats-Unis, au moyen d'une lettre de change payable à vue. Si le solde ressort au débit des Etats-Unis, le règlement sera effectué, en monnaie des Etats-Unis, soit au moyen d'une lettre de change à vue tirée sur New-York et remise à Helsingfors, par l'Administration des Postes de Washington, soit par le dépôt de la somme au crédit de l'administration finlandaise, dans une banque désignée de New-York.

3. Les règlements peuvent également, par accord mutuel entre les deux administrations, être effectués en espèces ou au moyen de lettres de change, tirées sur des places autres que New-York.

Article XVI.

ACOMPTES.

En attendant le règlement du décompte trimestriel, l'Administration centrale des Postes de Washington, devra, pour le moment, verser au Directeur général des Postes de Finlande, sous la forme stipulée à l'article précédent, des acomptes hebdomadaires représentant approximativement les trois quarts du montant indiqué par le bureau d'échange de New-York sur les bordereaux de mandats expédiés à Helsingfors. Les relevés de comptes et les lettres concernant les remises en compte seront établis selon les formulaires C, D, E, F et G annexés à la présente Convention.

Article XVII.

DISPOSITIONS COMPLÉMENTAIRES.

1. L'administration des postes de chacun des deux pays a la faculté d'adopter d'autres règlements, pourvu qu'ils ne soient pas contraires à la présente Convention, en vue d'assurer la protection contre la fraude ou le meilleur fonctionnement du service établi.

(2) Every additional regulation adopted must be communicated without loss of time to the Administration of the other country.

Article XVIII.

SUSPENSION OF EXCHANGE.

Should extraordinary circumstances justify it, each of the two Postal Administrations shall be authorized to suspend temporarily the exchange of money orders in whole or in part, provided that notice of the suspension is immediately given to the other country by cable if necessary.

Article XIX.

IN EFFECT.

This Convention after having been signed shall take effect on the 1st day of the month of October 1924, and shall continue in force until twelve months after either Administration shall have notified the other of its desire to terminate it.

Done in duplicate and signed at Helsingfors, on the twenty-sixth day of June 1924, and at Washington, on the seventeenth day of March 1924.

G. E. F. ALBRECHT.
Postmaster-General of the Republic of Finland.

HARRY S. NEW.
Postmaster-General of the United States of America.

2. Toute disposition additionnelle adoptée doit être communiquée sans délai à l'administration de l'autre pays.

Article XVIII.

SUSPENSION DU SERVICE D'ÉCHANGE.

En cas de circonstances extraordinaires, chacune des deux administrations postales conserve le droit de suspendre temporairement, soit en partie, soit en total, le service d'échange des mandats-poste, à condition de donner immédiatement avis de la suspension, par cablogramme, s'il est nécessaire, à l'autre pays.

Article XIX.

MISE EN VIGUEUR.

La présente Convention, après avoir été signée, prendra effet à dater du 1er octobre 1924 et restera en vigueur jusqu'à l'expiration d'un délai de douze mois après que l'une des deux administrations aura notifié à l'autre son désir de la dénoncer.

Fait en double expédition et signé à Helsingfors, le vingt-six juin mil neuf cent vingt-quatre, et à Washington, le dix-sept mars mil neuf cent vingt-quatre.

G. E. F. ALBRECHT.
Directeur général des Postes de Finlande.

HARRY S. NEW.
Directeur général des Postes des Etats-Unis.

A.

List No. .....
Sheet No. .....

Stamp of New York Office.

LIST OF POSTAL MONEY ORDERS ISSUED IN THE UNITED STATES OF AMERICA, PAYABLE IN THE REPUBLIC OF FINLAND.

Current International Number of the Order	Number of Original Order	Date of Original Order	Conversion Rate			Post Office Issuing Original Order	Name of the Remitter of the Order	Name of the Payee of the Order	Address of the Payee of the Order	Number of Inland Order	Office of Payment	Remarks
			Amount in U.S. Money		Equivalent in Finnish Money							
			$	C								

A.

(Reverse.)

List No. .....

Stamp of New York Office.

United States Post Office, New York, N.Y., Money Order Exchange Office.

I have received your List No. ..... dated ..... Nos. .....
to ..... amount ....., equivalent .....
and this has been found to be correct, except as noted below :

The List herewith represents all orders received since the dispatch of List No. .....
Please acknowledge the receipt of the present List.

Respectfully,

.....

Postmaster.

To the Postmaster, Helsingfors, Finland.

A.

Bordereau N° .....
Feuille N° .....

Timbre du Bureau de New-York.

BORDEREAU DES MANDATS-POSTE ÉMIS AUX ETATS-UNIS D'AMÉRIQUE ET PAYABLES DANS LA RÉPUBLIQUE DE FINLANDE.

N° international du mandat-poste	N° du mandat original	Date du mandat original	Taux de conversion			Bureau de poste émetteur du mandat original	Nom de l'expéditeur du mandat	Nom du destinataire du mandat	Adresse du destinataire du mandat	N° du mandat intérieur	Bureau de payement	Observations
			en monnaie des Etats-Unis		équivalent en monnaie finlandaise							
			$	C								

A.

(Verso.)

Bordereau N° .....

Timbre du Bureau de New-York

Administration des postes des Etats-Unis, New-York (N. Y.), Bureau d'échange des mandats-poste.

J'ai l'honneur de vous accuser réception de votre bordereau N° ..... en date du .... N°s ..... à ..... s'élevant à ..... soit .....

Le bordereau a été reconnu exact, sauf les exceptions indiquées ci-dessous :

Le bordereau ci-contre représente tous les mandats reçus depuis l'envoi du bordereau N° .....

Prière d'accuser réception du présent bordereau.

Veuillez agréer, etc...

Le Directeur des Postes :

.....

Le Directeur des Postes d'Helsingfors (Finlande).

A.

(Reverse.)

HELSINGFORS, ... 192.....

I have examined this List, and found it correct except for the errors noted below :

.....

.....

.....

Respectfully.

.....

Postmaster.

Postmaster, New York, N. Y.

B.

List No. .....
Sheet No. .....

Stamp of Helsingfors Office.

LIST OF POSTAL MONEY ORDERS ISSUED IN THE REPUBLIC OF FINLAND, PAYABLE IN THE UNITED STATES OF AMERICA.

Current International Number of the Order	Number of Original Order	Date of Original Order	Conversion Rate			Post Office Issuing Original Order	Name of the Remitter of the Order	Name of the Payee of the Order	Address of the Payee of the Order	Number of Inland Order	Office of Payment	Remarks
			Amount in U.S. Money		Equivalent in Finnish Money							
			$	C								

A.

(Verso.)

HELSINGFORS, *le* ..... 19.....

Bordereau examiné et reconnu exact, sauf les erreurs indiquées ci-dessous :

.....

.....

.....

Veuillez agréez...

.....

Le Directeur des Postes :

Le Directeur des Postes de New-York, N. Y.

B.

Bordereau N° .....
Liste N° .....

Timbre à date du bureau d'Helsingfors.

BORDEREAU DES MANDATS-POSTE ÉMIS DANS LA RÉPUBLIQUE DE FINLANDE ET PAYABLES AUX ETATS-UNIS D'AMÉRIQUE.

N° international du mandat-poste	N° du mandat original	Date du mandat original	Taux de conversion			Bureau de poste émetteur du mandat original	Nom de l'expéditeur du mandat	Nom du destinataire du mandat	Adresse du destinataire du mandat	N° du mandat intérieur	Bureau de payement	Observations
			en monnaie des Etats-Unis		équivalent en monnaie finlandaise							
			$	C								

B.

(Reverse.)

List No. .....

Stamp of Helsingfors.

Finland Post Office, Helsingfors, Money Order Exchange Office.

I have received your List No. ..... dated ..... Nos. ..... to ..... amount ..... equivalent ..... and this has been found to be correct, except as noted below :

The List herewith represents all orders received since the dispatch of List No. .....
Please acknowledge the receipt of the present List.

Respectfully,

.....

Postmaster.

To the Postmaster, New York, N.Y.

B.

(Reverse.)

New York, N.Y. ..... 192.....

I have examined this List, and found it correct except for the errors noted below :

.....

.....

.....

Respectfully,

.....

Postmaster.

To the Postmaster, Helsingfors, Finland.

B.

(Verso.)

Bordereau N° .....

Timbre du Bureau d'Helsingfors.

Administration des Postes d'Helsingfors, Bureau d'échange des mandats-poste.

J'ai l'honneur de vous accuser réception de votre bordereau N° ..... en date du .... N^os^ ..... à ..... s'élevant à ..... soit .....
Le bordereau a été reconnu exact, sauf les exceptions indiquées ci-dessous :

Le bordereau ci-contre représente tous les mandats reçus depuis l'envoi du bordereau N° .....
Prière d'accuser réception du présent bordereau.

Veuillez agréer, etc...

Le Directeur des Postes :

.....

Le Directeur des Postes de New-York, N. Y.

B.

(Verso.)

NEW YORK, *le* ..... 19.....

Bordereau examiné et reconnu exact, sauf les erreurs indiquées ci-dessous :

.....

.....

.....

Veuillez agréer, etc...

Le Directeur des Postes :

.....

Le Directeur des Postes d'Helsingfors (Finlande).

C.

DETAILED STATEMENT OF LISTS.

Orders issued in Republic of Finland					Orders issued in the United States				
Number of List	Date of List	International numbers of orders contained in each list	Total amount of each list		Number of List	Date of List	International numbers of orders contained in each list	Total amount of each list	
			$	C				$	C

D.

POST OFFICE DEPARTMENT.

Office of Third Assistant Postmaster-General, Division of Money Orders.

WASHINGTON, D.C. ..... 19.....

This Department has the honor to transmit herewith a ..... No..... for $ ..... drawn ..... 19..... by ..... of New York, N.Y., to the order of the Postmaster-General, and by his endorsement made payable to your order by ..... at .....

Be pleased to cause the receipt of the said ..... to be duly acknowledged, its payment to be reported and the proceeds placed to the credits of this Department ..... on account of the exchange of Money Orders between our respective countries during the quarter end ..... 19.....

Respectfully,

.....

Third Assistant Postmaster-General.

To the Postmaster-General, Helsingfors, Finland.

C.

RELEVÉ DÉTAILLÉ DES BORDEREAUX.

Mandats émis dans la République de Finlande					Mandats émis aux Etats-Unis				
Numéros des bordereaux	Date des bordereaux	Numéros internationaux des mandats figurant dans chaque bordereau	Montant total de chaque bordereau		Numéros des bordereaux	Date des bordereaux	Numéros internationaux des mandats figurant dans chaque bordereau	Montant total de chaque bordereau	
			$	C				$	C

D.

DIRECTION GÉNÉRALE DES POSTES.

Bureau du 3e adjoint au Directeur général des Postes, Service des mandats-poste.

WASHINGTON, D. C., *le* ..... 19.....

La Direction générale des Postes a l'honneur de transmettre ci-inclus un ..... N° ..... au montant de $ ..... tiré le ..... 19..... par ..... de New-York (N. Y.) à l'ordre du Directeur général des Postes et endossé par lui à votre ordre pour être payé par ..... à .....

Prière de bien vouloir accuser réception dudit ..... de donner avis de l'encaissement et de faire inscrire les sommes perçues au crédit de la présente Administration ..... à titre d'acomptes sur le montant des mandats-poste échangés entre nos pays respectifs au cours du trimestre prenant fin le ..... 19.....

Veuillez agréer, etc...

Le troisième adjoint au Directeur général des Postes,

.....

Au Directeur général des Postes, Helsingfors, Finlande.

No. 756

E.

POST OFFICE DEPARTMENT.

Money Order Exchange Office.

HELSINGFORS, Finland ..... 19.....

This Department has the honor to transmit herewith a ..... No..... for $ ..... drawn ..... 19..... to ..... of ..... to the order of the Postmaster-General, and by his endorsement made payable to your order by ..... of .....

Be pleased to cause the receipt of the said ..... to be duly acknowledged, its payment to be reported and the proceeds placed to the credit of this Department ..... on account of the exchange of Money Orders between our respective countries during the quarter end ..... 19.....

Respectfully,

.....

Postmaster-General.

The Third Assistant Postmaster-General,
Division of Money Orders,
Washington, D.C.

E.

DIRECTION GÉNÉRALE DES POSTES

Bureau d'échange des mandats-poste.

HELSINGFORS (Finlande), le ..... 19.....

La Direction générale des Postes a l'honneur de transmettre ci-inclus un ..... N° ..... au montant de $ ..... tiré le ..... 19..... par ..... de ..... à l'ordre du Directeur général des Postes et endossé par lui à votre ordre pour être payé par ..... à .....

Prière de bien vouloir accuser réception dudit ..... de donner avis de l'encaissement et de faire inscrire les sommes perçues au crédit de la présente Administration ..... à titre d'acompte sur le montant des mandats-poste échangés entre nos pays respectifs au cours du trimestre prenant fin le ..... 19.....

Veuillez agréer, etc...

Le Directeur général des Postes,

.....

Au troisième adjoint au Directeur général des Postes,
Service des mandats-poste,
Washington, D. C.

F.

GENERAL ACCOUNT

of money order transactions between the Republic of Finland and the United States of America during the quarter ended ..... 19.....

Credit of the Republic of Finland			$	C
Orders issued in the United States for payment in the Republic of Finland (as per statement C)				
Commission of ¼ per cent.				
To be deducted :	$	C		
Repaid orders of United States issue				
Void orders of United States issue .				
Credit of Republic of Finland				
Deduct credit of United States issue $ ..... converted at the average rate for the quarter, of $ ..... equals.				
Balance				
Paid on account by the United States				
Balance in favour of the Republic of Finland . .				

Credit of the United States			$	C
Orders issued in the Republic of Finland for payment in the United States (as per statement C)				
Commission of ¼ per cent.				
To be deducted	$	C		
Repaid orders of Finnish issue . .				
Void orders of Finnish issue . . .				
Credit of the United States				
Deduct credit of Republic of Finland ..... converted at the average rate for the quarter of ..... equals 1 $.				
Balance				
Paid on account by the Republic of Finland. .				
Balance in favour of the United States				

Helsingfors, Finland ..... 19.....

Signature :

.....

Title.

Accepted at Washington ..... 19.....

Signature :

.....

Title.

G.

LIST

of repaid and void orders.

Orders issued in the United States						Orders issued in Republic of Finland					
Number of the List	Date of the List	International number	Original number of money order	Amount of order		Number of the List	Date of the List	International number	Original number of money order	Amount of order	
				$	C					$	C

F.

DÉCOMPTE GÉNÉRAL

des opérations d'échange de mandats-poste entre la République de Finlande et les Etats-Unis d'Amérique au cours du trimestre ayant pris fin le ..... 19.....

Au crédit de la République de Finlande			$	C
Mandats-poste émis aux Etats-Unis pour être payés dans la République de Finlande (selon le relevé C)				
Commission de ¼ %				
A déduire :	$	C		
Mandats-poste émis par les Etats-Unis et remboursés				
Mandats-poste émis par les Etats-Unis et annulés				
Au crédit de la République de Finlande				
A déduire :				
Sommes au crédit des Etats-Unis $ ..... converties au cours moyen du trimestre, soit $				
Solde				
Versements en compte effectués par les Etats-Unis				
Solde en faveur de la République de Finlande				

Helsingfors, Finlande, le ..... 19.....

Signature :

.....

Titre.

Au crédit des Etats-Unis			$	C
Mandats-poste émis dans la République de Finlande pour être payés aux Etats-Unis (selon le relevé C)				
Commission de ¼ %				
A déduire :	$	C		
Mandats-poste émis par la Finlande et remboursés				
Mandats-poste émis par la Finlande et annulés				
Au crédit des Etats-Unis				
A déduire :				
Sommes au crédit de la République de Finlande $ ....., converties au cours moyen du trimestre, soit $				
Solde				
Versements en compte effectués par la République de Finlande				
Solde en faveur des Etats-Unis				

Approuvé à Washington, le..... 19.....

Signature :

.....

Titre.

G.

RELEVÉ

des mandats annulés et remboursés.

Mandats émis aux Etats-Unis						Mandats émis dans la République de Finlande					
Numéros des bordereaux	Date des bordereaux	Numéro international	Numéro du mandat-poste original	Montant du mandat		Numéros des bordereaux	Date des bordereaux	Numéro international	Numéro du mandat-poste original	Montant du mandat	
				$	C					$	C

N° 757.

FINLANDE ET NORVÈGE

Convention concernant la circulation des voyageurs sur le Pasvik (Patsjoki) et sur le Jakobselv (Vuoremajoki), avec Protocole final, signés à Christiania, le 28 avril 1924.

FINLAND AND NORWAY

Convention concerning the Passage of Travellers over the Pasvik (Patsjoki) and the Jakobselv (Vuoremajoki), and Final Protocol, signed at Christiania, April 28, 1924.

TEXTE FINNOIS. — FINNISH TEXT.

No. 757. — NORJAN KUNINGASKUNNAN JA SUOMEN TASAVALLAN KESKEN TEHTY SOPIMUS[1] LIIKENTEESTÄ PASVIK NIMISELLÄ JOELLA (PATSJOELLA) JA JAKOBSELV NIMISELLÄ JOELLA (VUOREMAJOELLA), ALLEKIRJOITETTU KRISTIANIASSA HUHTIKUUN 28 PÄIVÄNÄ 1924.

TEXTE NORVÉGIEN. - NORWEGIAN TEXT.

No. 757. — KONVENSJON[1] MELLEM KONGERIKET NORGE OG REPUBLIKKEN FINNLAND OM SAMFERDSEL PÅ PASVIK (PATSJOKI) OG PÅ JAKOBSELV (VUOREMAJOKI), UNDERTEGNET I KRISTIANIA DEN 28 APRIL 1924.

Textes officiels finnois, français, norvégien et suédois, communiqués par les Ministres des Affaires étrangères de Finlande et de Norvège. L'enregistrement de cette convention a eu lieu le 18 octobre 1924.

HÄNEN MAJESTEETTINSA NORJAN KUNINGAS ja SUOMEN TASAVALLAN PRESIDENTTI ovat, kummankin puolen asetettujen valtuutettujen kautta käsiteltyään Petsamon alueen siirtymisestä Suomen syntyneitä rajakysymyksiä,

ja haluten ylläpitää ystävällisiä suhteita ja hyvää rajasopua molempien valtakuntien kesken,

päättäneet solmia sitä tarkoittavan sopimuksen liikenteestä Pasvik'illa (Patsjoella) ja Jakobselv'illä (Vuoremajoella) ja valtuutetuikseen nimittäneet,

HÄNEN MAJESTEETTINSA NORJAN KUNINGAS :

ulkoasiainministerinsä Christian Fredrik MICHELET'IN ;

SUOMEN TASAVALLAN PRESIDENTTI :

Erikoislähettiläänsä ja täysivaltaisen ministerinsä Hänen Majesteettinsa Norjan Kuninkaan luona, filosofiantohtori Rolf THESLEFF'IN,

HANS MAJESTET KONGEN AV NORGE og REPUBLIKKEN FINNLANDS PRESIDENT, som gjennem delegasjoner opnevnt fra begge sider har forhandlet om naboforhold som er opstått ved Finnlands erhvervelse av Petsamo-distriktet,

og som er besjelet av ønsket om å bevare det venskapelige forhold og gode naboskap mellem de to stater,

har besluttet i denne hensikt å avslutte en konvensjon om samferdselen på Pasvik (Patsjoki) og Jakobselv (Vuoremajoki) og har opnevnt til sine befullmektigede :

HANS MAJESTET NORGES KONGE :

Sin utenriksminister Christian Fredrik MICHELET ;

REPUBLIKKEN FINNLANDS PRESIDENT :

Sin overordentlige sendemann og befullmektigede minister hos Hans Majestet Norges Konge dr. philos. Rolf THESLEFF,

---

[1] L'échange des ratifications a eu lieu à Helsingfors, le 26 septembre 1924.

TEXTE SUÉDOIS. — SWEDISH TEXT.

No. 757. — KONVENTION[1] MELLAN KONUNGARIKET NORGE OCH REPUBLIKEN FINLAND BETRÄFFANDE SAMFÄRDSELN PÅ PASVIK (PATSJOKI) OCH JAKOBSELV (VUOREMAJOKI), UNDERTECKNAD I KRISTIANIA DEN 28 APRIL 1924.

No. 757. — CONVENTION[1] ENTRE LA RÉPUBLIQUE DE FINLANDE ET LE ROYAUME DE NORVÈGE, CONCERNANT LA CIRCULATION DES VOYAGEURS SUR LE PASVIK (PATSJOKI) ET SUR LE JAKOBSELV (VUOREMAJOKI), SIGNÉE A CHRISTIANIA, LE 28 AVRIL 1924.

Finnish, French, Norwegian and Swedish official texts communicated by the Finnish and Norwegian Ministers for Foreign Affairs. The registration of this Convention took place October 18, 1924.

HANS MAJESTÄT KONUNGEN AV NORGE och REPUBLIKEN FINLANDS PRESIDENT, efter att genom delegationer, tillsatta från vardera sidan, hava behandlat de genom Finlands förvärv av Petsamoområdet uppkomna gränsspörsmålen,

och besjälade av önskan att bibehålla vänskapliga förbindelser och god grannsämja mellan de båda staterna,

hava beslutat, att i detta avseende träffa en överenskommelse rörande samfärdseln å Pasvik (Patsjoki) och Jakobselv (Vuoremajoki) och hava till sina befullmäktigade ombud utsett:

HANS MAJESTÄT KONUNGEN AV NORGE:

Sin utrikesminister Christian Fredrik MICHELET;

REPUBLIKEN FINLANDS PRESIDENT:

Sitt utomordentliga sändebud och befullmäktigade minister hos Hans Majestät Konungen av Norge, filosofiedoktorn Rolf THESLEFF,

SA MAJESTÉ LE ROI DE NORVÈGE et LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE, ayant, par des délégations nommées de part et d'autre, traité des relations de voisinage qui résultent de l'acquisition, par la Finlande, du district de Petsamo,

animés du désir de maintenir les relations d'amitié et de bon voisinage entre les deux Etats,

ont résolu de conclure à cet effet une Convention concernant la circulation des voyageurs sur le Pasvik (Patsjoki) et sur le Jakobselv (Vuoremajoki) et ont nommé pour leurs Plénipotentiaires à savoir:

SA MAJESTÉ LE ROI DE NORVÈGE:

Son Ministre des Affaires étrangères M. Christian Fredrik MICHELET;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE:

Son Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté le Roi de Norvège, M. le Dr en philosophie Rolf THESLEFF,

---

[1] The exchange of ratifications took place at Helsingfors, September 26, 1924.

jotka vaihdettuaan hyvässä ja asianmukaisessa muodossa oleviksi havaitut valtakirjansa, ovat sopineet seuraavista artikloista :

I. Artikla.

Pasvik'issa (Patsjoessa) pyykkien n:o 354 ja n:o 355 välisestä rajasta Skoltefos'in (Kolttakönkään) yläpuolella olevaan rajalinjaan asti sekä Jakobselv'issä (Vuoremajoessa) saavat matkustavat kummastakin sopimusvaltiosta käyttää toisen valtakunnan vesialuetta niin laajalti kuin se kulkua varten on tarpeen.

II. Artikla.

Oikeus, josta I artiklassa säädetään , käsittää myös vallan nousta maihin, missä kulku tai venheiden vetäminen sitä vaatii.

Tulta älköön tehtäkö vieraalla alueella tai aluetta käytettäkö muuhun tarkoitukseen kuin tässä on sanottu.

III. Artikla.

Kulkiessaan tällöin vieraalla alueella matkustavat ovat vapautetut passivelvollisuudesta ja niinikään aluksineen, ajoneuvoineen ja tavaroineen vapaat tullitarkastuksesta sekä kaikenläisten muiden paitsi IV : ssä artiklassa sanottujen maksujen suorittamisesta.

IV. Artikla.

Vieraalla alueella matkustavat ovat oikeutetut käyttämään kulun helpottamiseksi yleistä käyttöä varten rakennettuja tai vasta rakennettavia vetoteitä ja muita laitteita niistä maksuista ja niitä määräyksiä noudattaen, joita on säädetty sen maan väestölle missä laitos on.

V. Artikla.

Pasvik'in (Patsjoen) ja Jakobselv'in (Vuoremajoen) varsilla asuva väestö saakoon

hvilke, efter å hautvekslet sine fullmakter, som er funnet i god og behørig orden, er kommet overens om følgende artikler :

Artikkel I.

I Pasvik (Patsjoki) fra grenselinjen mellem røsene nr. 354 og nr. 355 til grenselinjen ovenfor Skoltefoss (Kolttaköngäs), samt i Jakobselv (Vuoremajoki) kan reisende fra hver av de to kontrahenrende stater benytte sig av den annen stats vannområde i den utstrekning hvori dette er nødvendig for samferdselen.

Artikkel II.

Den i artikkel I nevnte rett omfatter også adgang til å gå iland på strandbreddene på de steder hvor det er nødvendig av hensyn til ferdselen eller for trekning av båtene.

Det er forbudt å gjøre op ild på det fremmede område og å benytte dette i annet øiemed enn foran anført.

Artikkel III.

Under ferdsel på det fremmede område er de reisende fritatt for passtvang, likesom de selv, deres farkoster, kjøretøier og reisegods er fri såvel for tolleftersyn som for avgifter av enhver art med undtagelse av de i artikkel IV nevnte.

Artikkel IV.

På det fremmede område kan de reisende benytte de trallebaner og andre transportinnretninger, som er eller måtte bli anlagt til alment bruk, på betingelse av at de betaler de avgifter og retter sig efter de regler, som gjelder når disse innretninger brukes av innvånere i den stat hvor de er anlagt.

Artikkel V.

Den på breddene av Pasvik (Patsjoki) og Jakobselv (Vuoremajoki) bosatte befolkning

vilka, efter att hava utväxlat sina fullmakter, som befunnits i god och behörig ordning, överenskommit om följande artiklar :

Artikel I.

I Pasvik (Patsjoki) från gränslinjen mellan rösen n:o 354 och n:o 355 till gränslinjen ovanför Skoltefoss (Kolttaköngäs) samt i Jakobselv (Vuoremajoki) är det tillåtet för resande från vardera kontraherande staten att begagna sig av den andra statens vattenområde i den utsträckning detta för färden är av nöden.

Artikel II.

Den i artikel I omnämda rätten innefattar jämväl befogenhet att stiga i land på stränderna, där dette är nödvändigt med hänsyn till samfärdseln eller dragning av båtar.

Det vare icke tillåtet att göra upp eld på det främmande området eller använda sig av detta för annat ändamål än vad nu är sagt.

Artikel III.

Under färd på det främmande området äro de resande befriade från passplikt likasom de själva jämte deras farkoster, fordon och gods fritagna från tulleftersyn såväl som från erläggande av alla slags avgifter med undantag av dem i artikel IV omnämnda.

Artikel IV.

På det främmande området få de resande använda de trallbanor och andra innrättningar för underlättande av samfärdseln, vilka äro eller i framtiden bliva anlagda till allmänt bruk mot de avgifter och under iakttagande av de bestämningar, som äro fastställda för befolkningen i den stat där inrätningen är belägen.

Artikel V.

Den vid Pasvik (Patsjoki) och Jakobselv (Vuoremajoki) bosatta befolkningen må tillåtas

lesquels, après avoir échangé leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des articles suivants :

Article I.

Sur le Pasvik (Patsjoki), à partir de la ligne de partage entre les colonnes Nos 354 et 355 jusqu'à la ligne de partage en amont de la cascade du Skoltefos (Kolttaköngäs), de même que sur le Jakobselv (Vuoremajoki), les voyageurs de chacun des deux Etats contractants sont autorisés à se servir des eaux de l'autre Etat dans l'étendue nécessaire en vue du passage.

Article II.

La faculté mentionnée à l'article I comprend aussi l'autorisation de prendre terre aux rivages partout où cela sera nécessaire pour le passage, le halage ou le transport des bateaux.

Il ne sera permis ni de faire du feu sur le territoire étranger ni de s'en servir autrement que dans le but ci-devant mentionné.

Article III.

Pendant leur passage sur le territoire étranger les voyageurs jouiront de l'exemption des passeports et seront, de même que leurs véhicules et leurs bagages, exempts de toute visite douanière et de tous droits et taxes, exception faite de ceux prévus par l'article IV.

Article IV.

Sur le territoire étranger les voyageurs pourront se servir des voies de halage (dites « trallebaner ») et des autres outillages de transport déjà existants ou qui viendraient à être établis à l'avenir pour l'usage public, à condition de s'acquitter des taxes et de se conformer aux règlements arrêtés pour l'usage des ressortissants de l'Etat propriétaire.

Article V.

Il devra être permis à la population habitant les bords du Pasvik (Patsjoki) et du Jakobselv

ilman vaikeuttavia muodollisuuksia liikkua rajan lähellä toisen valtakunnan alueella niiden sääntöjen mukaisesti, jotka asianomaiset viranomaiset kummassakin sopimusvaltiossa yhteisestä sopimuksesta vahvistavat.

VI Artikla.

Tämä sopimus ei koske :

a) sotaväkeä ja sellaisia henkilöita, jotka kuuluvat sotaväen veroisina pidettäviin joukkoihin ;
b) kuljetuksia sotilaallisiin tarkoituksiin ; sekä
c) aseiden, ammusten ja kaiken muun sotakieltotavaran kuljetusta.

VII Artikla.

Tämän sopimuksen määräyksiin ei voida vedota sellaisten toimenpiteiden estämiseksi, joihin sopimusvaltiot omalla alueellaan ryhtyvät täyttääkseen velvollisuutensa puolueettomana valtana sekä huomioon ottaen yleisen järjestyksen, oikeudenkäytön jatullin vaatimukset, ihmisten, eläinten ja kasvien suojaamisen tarttuvilta taudeilta, sekä ne edut jotka liittyvät vesivoiman käyttöön, uittoon ja kalastukseen.

VIII. Artikla.

Tähän sopimukseen ei voida vedota jommankumman sopimusvaltion joutuessa sotaan.

IX Artikla.

Missä määrin ja millä ehdoin sopimusvaltiot sallivat toisesta valtiosta tulevien matkustavien kulkea siinä Pasvik'in (Patsjoen) osassa Skoltefos'in (Kolttakönkään) alapuolella, joka kuuluu yksinomaan toiselle valtiolle, määrätään tämän valtion lainsäädännössä. Älköön kuitenkaan vieraasta valtiosta tulevilta matkustavilta vaadittako suurempia maksuja kuin mitkä ovat tarpeen tullitarkastuksesta ja muusta tarpeelliseksi havaitusta valvonnasta johtuvien kustannusten korvaamiseksi.

bør ha adgang til uten generende formaliteter å begi sig inn på fremmed område ved grensen, overensstemmende med de regler som de to kontraherende staters kompetente myndigheter måtte bli enige om.

Artikkel VI.

Denne konvensjon finner ikke anvendelse på

a) militær og personer tilhørende etater som kan sammenlignes med militær ;

b) transporter i militært øiemed ; samt

c) befordring av våben, ammunisjon og all annen krigskontrabande.

Artikkel VII.

Konvensjonens bestemmelser kan ikke påberopes mot foranstaltninger som de kontraherende stater, hver på sitt område, måtte bringe i anvendelse av hensyn til sine plikter som nøitral, av hensyn til den almindelige sikkerhet, den offentlige rettspleie, tollvesenets interesser, menneskers, dyrs og planters beskyttelse mot smitsomme sykdommer, vannkraftutbygningens, fløtningens og fiskets interesser.

Artikkel VIII.

Denne konvensjon kan ikke påberopes, hvis en av de kontraherende stater innvikles i krig.

Artikkel IX.

Hvorvidt og på hvilke betingelser enhver av de kontraherende stater vil tillate reisende fra den annen stat å passere den del av Pasvik (Patsjoki) nedenfor Skoltefoss (Kolttaköngäs) som tilhører det ene land alene, avgjøres av denne stats lovgivning. Dog skal der ikke pålegges fremmede reisende høiere avgifter enn nødvendig til dekning av utgifter til tollkontroll og annen kontroll.

att utan försvårande formaliteter färdas invid gränsen jämväl på det andra rikets område enligt de bestämmelser, om vilka vederbörande myndigheter i vardera kontraherande staten efter gemensam överenskommelse fastställa.

Artikel VI.

Denna konvention finner icke tillämpning på :

a) militär och personer tillhörande organisationer som därmed kunna likställas ;

b) transporter för militära ändamål ; samt

c) befordran av vapen, ammunition och allt annat krigskontreband.

Artikel VII.

Konventionens bestämmelser kunna icke åberopas gentemot åtgärder, som de kontraherande staterna, var på sitt område, vidtaga med hensyn till sina plikter som neutral stat och med hensyn till allmän säkerhet, rättsvård, tull, människors, djurs och växters skyddande mot smittosamma sjukdomar samt till intressen, som bero av vattenkraftens utnyttjande, flottning och fiske.

Artikel VIII.

Denna konvention kan icke åberopas om en av de kontraherande staterna råkar i krig.

Artikel IX.

Huruvida och under vilka betingelser vardera kontraherande staten tillåter resande från den andra staten att färdas å den nedanom Skoltefoss (Kolttaköngäs) belägna delen av Pasvik (Patsjoki) vilken del tillhör enbart den ena staten, beror av sagda stats lagstiftning. Dock må resande från den främmande staten icke åläggas större avgifter än vad som är nödvändigt till bestridande av fastställda utgifter för tullbevakning och annan kontroll.

(Vuoremajoki) de passer, sans formalités embarrassantes, au territoire étranger près de la frontière en se conformant aux dispositions dont seront convenues les autorités compétentes des deux Etats contractants.

Article VI.

La présente Convention ne sera pas applicable :

a) aux militaires et aux personnes appartenant aux organisations qui pourront y être assimilées,

b) aux transports servant à des buts militaires, et

c) aux transports d'armes, de munitions et de toute autre contrebande.

Article VII.

Les dispositions de la présente Convention ne pourront pas être invoquées contre les mesures que prendrait chacun des deux Etats contractants sur son propre territoire pour accomplir ses obligations en qualité de Puissance neutre, dans l'intérêt de la sûreté générale de la justice et de la douane, pour protéger les hommes, les animaux et les plantes des maladies contagieuses, ainsi que dans les intérêts se rattachant à l'exploitation des forces hydrauliques, au flottage et à la pêche.

Article VIII.

La présente Convention ne pourra pas être invoquée dans le cas où l'un ou l'autre des Etats contractants entrerait en guerre.

Article IX.

La question de savoir si et sous quelles conditions chacun des deux Etats contractants admettra le passage des voyageurs de l'autre sur cette partie du Pasvik (Patsjoki) en aval de la cascade du Skoltefos (Kolttaköngäs) qui lui appartient exclusivement est sujette à la législation de l'Etat propriétaire. Toutefois, les voyageurs étrangers ne seront pas soumis à des droits et taxes plus élevés que nécessaire pour couvrir les frais de contrôle douanier et autres.

X Artikla.

Tämä sopimus on voimassa viisi vuotta ratifioimisasiakirjain vaihdosta lukien ja on, ellei sitä olevähintäin kaksitoista kuukautta ennen tämän ajan loppua irtisanottu, oleva edellen voimassa kahdentoista kuukauden irtisanomisajoin.

Artikkel X.

Denne konvensjon skal gjelde i fem år fra utvekslingen av ratifikasjonene, og hvis den ikke er opsagt av nogen av de kontraherende stater 12 måneder før utløpet av femårsperioden, skal den forbli i kraft inntil 12 måneder efter opsigelse fra en av statene.

XI Artikla.

Tämä sopimus, joka on kirjoitettu norjan, suomen, ruotsin ja ranskan kielellä, ranskan kielen ollessa ratkaiseva, on ratifioitava ja ratifioimisasiakirjat mahdollisimman pian Helsingissä vaihdettavat.

Vakuudeksi ovat valtuutetut allekirjoittaneet tämän sopimuksen ja varustaneet sen sineteillään.

Joka tapahtui kaksin kappalein Kristianiassa 28 päivänä huhtikuuta 1924.

(u.) ROLF THESLEFF.

Artikkel XI.

Denne konvensjon, som er avfattet i det norske, finske, svenske og franske sprog, av hvilken den franske tekst skal være avgjørende, skal ratifiseres og ratifikasjonene snarest mulig utveksles i Helsingfors.

Til bekreftelse herav har de befullmektigede undertegnet denne konvensjon og forsynet den med sine segl.

Utferdiget i Kristiania i to eksemplarer, den 28. april 1924.

(u.) C. F. MICHELET.

PÄÄTÖSPÖYTÄKIRJA

Päättäessään sopimuksen Norjan ja Suomen kesken liikenteestä Pasvik'illa (Patsjoella) ja Jakobselv'illä (Vuoremajoella) allekirjoittaneet, tätä varten asianmukaisesti valtuutettuina, sopivat hallitustensa puolesta seuraavasti.

SLUTNINGSPROTOKOLL.

Samtidig med avslutningen av en konvensjon mellem Norge og Finnland angående samferdslen på Pasvik (Patsjoki) og Jakobselv (Vuoremajoki) inngår undertegnede, som dertil er blitt behørig bemyndiget, i sine respektive regjeringers navn følgende avtale :

I Artikla.

Kumpikin sopimusvaltio pidättää itselleen cikeuden ratkaista, mitkä joukot ovat kysymyksessä olevan sopimuksen VI artiklan *a)* kohdan mukaan pidettävät sotaväen veroisina.

Artikkel I.

Hver av de to kontraherende stater forbeholder sig ved anvendelse av konvensjonens artikkel VI, a) å avgjøre hvilke organisasjoner kan sammenlignes med militær.

II Artikla.

Valtion, joka pitää toisen valtion rajavartiostoa sotaväen veroisena, tulee kolmen

Artikkel II.

Den stat som sidestiller den annen kontraherende stats grensevakt med militær, skal,

Artikel X.

Denna konvention skal gälla i fem år från utväxlingen av ratifikationshandlingarna och skall, såframt den icke er uppsagd tolv månader innan femårsfristens utgång, förbliva gällande tilsvidare med tolv månaders uppsägning.

Article X.

Cette Convention aura la durée de cinq ans, à partir de l'échange des ratifications, et, si elle n'est pas dénoncée par l'un ou l'autre des Etats contractants douze mois avant l'expiration du terme de cinq ans, elle restera en vigueur jusqu'à douze mois après dénonciation de la part de l'un ou de l'autre des Etats respectifs.

Artikel XI.

Denna konvention, avfattad på norska, finska, svenska och franska språken, av vilka den franska texten är utslagsgivande skal ratificeras, och ratifikationshandlingarna snarast möjligt utväxlas i Helsingfors.

Till bekräftande härav hava de befullmäktigade undertecknat denna konvention och försett densamma med sina sigill.

Som skedde i Kristiania i två exemplar, den 28. april 1924.

(u.) C. F. MICHELET.

Article XI.

Cette Convention, rédigée en langues norvégienne, finnoise, suédoise et française dont le texte français fera foi, sera ratifiée et les ratifications en seront échangées au plus court délai à Helsingfors.

En foi de quoi, les Plénipotentiaires ont signé la présente Convention et l'ont revêtue de leurs cachets.

Fait à Christiania, en double expédition, le 28 avril 1924.

(Signé) ROLF THESLEFF.

SLUTPROTOKOLL[1]

Samtidigt med avslutande av en Konvention mellan Norge och Finland angående samfärdseln på Pasvik (Patsjoki) och Jakobselv (Vuoremajoki) enas undertecknade, hertill behörigen bemyndigade, å sina regjeringars vägnar, om följande :

PROTOCOLE FINAL.

Au moment de procéder à la signature d'une Convention entre la Norvège et la Finlande concernant la circulation des voyageurs sur le Pasvik (Patsjoki), et sur le Jakobselv (Vuoremajoki), les soussignés, dûment autorisés à cet effet, prennent au nom de leurs Gouvernements les engagements suivants :

Artikel I.

Envar av de kontraherande staterna förbehållar sig rätt att vid tillämpningen av konventionens artikel VI a, avgöra vilka organisationer skola jämställas med militär.

Article I.

Chacun des deux Etats contractants se réserve de décider, à l'application de l'article VI *a)* de la Convention, quelles organisations pourront être assimilées aux militaires.

Artikel II.

Den stat, som jämställer det andra landets gränsvakt med militär, skall under en tid av

Article II.

L'Etat qui assimilerait aux militaires la garde-frontière de l'autre Etat contractant sera

vuoden aikana ratifioimisasiakirjain vaihtamisesta soveltaa sopimusta toisen valtion rajavartiostoon kuuluviin henkilöihin ehdolla että he eivät astu vieraalle alueelle viittä miestä suuremmissa joukoissa eivätkä siellä ole aseistettuja.

Vieraan valtion alueella ollessaan ovat rajavartioston jäsenet oikeudellisessa ja kansainvälisessä suhteessa pidettävät yksityisinä henkilöinä.

Sanottujen kolmen vuoden kuluttua lakkaavat tämän artiklan määräykset olemasta voimassa sopimusvaltioiden voimatta tehdä esitystä niiden uudistamisesta.

Tämän vahvistamiseksi olemme allekirjoittaneet esillä olevan pöytäkirjan, jolla on sama voima ja arvo kuin jos nämä määräykset olisi otettu itse sopimukseen.

Joka tapahtui kaksin kappalein Kristianiassa 28 päivänä huhtikuuta 1924.

(u.) ROLF THESLEFF.

inntil utløpet av et tidsrum av tre år fra utvekslingen av ratifikasjonene, være forpliktet til å anvende konvensjonen på personer tilhørende nevnte grensevakt, såfremt disse ikke passerer det fremmede område i grupper på mere enn fem og herunder ikke er bevebnet.

I rettslig og internasjonal henseende skal grensevaktene når de passerer fremmed territorium sidestilles med civile personer.

Efter ovennevnte tidsrum av tre år skal bestemmelsene i denne artikkel ophøre å gjelde uten at de kontraherende stater skal begjære dem fornyet.

Til bekreftelse herav har de befullmektigede underskrevet denne slutningsprotokoll, som skal ha samme kraft og samme betydning som om de bestemmelser den inneholder, var blitt inntatt i selve konvensjonen.

Utferdiget i Kristiania i to eksemplarer. den 28de april 1924.

(u.) C. F. MICHELET.

tre år räknat från utväxlingen av ratifikationshandlingarna tillämpa konventionen på personer tillhörande den andra statens gränsvakt med villkor att de icke beträda det främmande området i grupper omfattande flera än fem och att de därvid icke äro beväpnade.

Under uppehåll på den främmande statens område äro gränsvakten tillhörande personer i rättsligt och internationellt hänseende att anse såsom privata personer. Efter utgången av sagda tre år upphöra bestämmelserna i denna art. att gälla utan att de kontraherande staterna skola kunna göra framställning om dessas förnyande.

Till bekräftande härav hava vi undertecknat föreliggande slutprotokoll, som skall äga samma kraft och värda som om dessa bestämmelser blivit intagna i själva Konventionen.

Som skedde i Kristiania, i två exemplar. den 28. april 1924.

(u.) C. F. MICHELET.

tenu, jusqu'à l'expiration d'un terme de trois ans après l'échange des ratifications, d'appliquer la Convention aux personnes appartenant à ladite garde-frontière, pourvu qu'elles ne passent sur le territoire étranger en groupes de plus de cinq et qu'elles ne soient armées à ces occasions.

Au point de vue du droit international, ainsi que du droit interne, les gardes-frontières passant sur le territoire étranger seront assimilés aux personnes civiles.

Après ledit terme de trois ans les dispositions du présent article cesseront de produire leurs effets, étant entendu qu'aucun des Etats contractants n'en demandera le renouvellement.

En foi de quoi, les Plénipotentiaires ont signé le présent Protocole final qui aura la même force et la même valeur que si les dispositions qu'il contient étaient insérées dans la Convention elle-même.

Fait à Christiania, en double expédition, le 28 avril 1924.

(Signé) ROLF THESLEFF.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 13 octobre 1924.

G. von TANGEN,
Directeur des Affaires politiques et commerciales.

[1] TRADUCTION. — TRANSLATION.

No. 757. — CONVENTION BETWEEN THE REPUBLIC OF FINLAND AND THE KINGDOM OF NORWAY, CONCERNING THE PASSAGE OF TRAVELLERS OVER THE PASVIK (PATSJOKI) AND THE JAKOBSELV (VUOREMAJOKI), SIGNED AT CHRISTIANIA, APRIL 28, 1924.

HIS MAJESTY THE KING OF NORWAY and THE PRESIDENT OF THE REPUBLIC OF FINLAND, having conducted negotiations through their duly appointed delegations in regard to the neighbourly relations existing between them as a result of the acquisition by Finland of the district of Petsamo,

Being desirous of maintaining the good and neighbourly relations subsisting between the two countries,

Have decided, for that purpose, to conclude a Convention regarding the passage of travellers on the Pasvik (Patsjoki) and on the Jakobselv (Vuoremajoki) and have appointed as their Plenipotentiaries :

HIS MAJESTY THE KING OF NORWAY :

M. Christian Fredrik MICHELET, His Majesty's Minister for Foreign Affairs ;

THE PRESIDENT OF THE REPUBLIC OF FINLAND :

Dr. phil. Rolf THESLEFF, Envoy Extraordinary and Minister Plenipotentiary accredited to His Majesty the King of Norway,

who, after having exchanged their full powers found in good and due form, have agreed on the following articles :

Article I.

On the Pasvik (Patsjoki) from a point on the line of demarcation between the frontier cairns Nos. 354 and 355 as far as a point on the line of demarcation above the waterfall of Skoltefos (Kolttakongäs), and also on the Jakobselv (Vuoremajoki), travellers belonging to either of the Contracting States shall be entitled to make use of the waters in the territory of the other State so far as is necessary for their journey.

Article II.

The right referred to in Article I shall include the right to land on the shores wherever this may be necessary for the passage, towing or portage of the boats. No fires may be lighted on the territory of the other State, nor may it be used for any but the above-mentioned purposes.

Article III.

During their passage through the territory of the other State the travellers shall be exempt from the obligation to produce passports and shall, together with their vehicles and their baggage,

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

be exempt from all Customs inspections and from all dues or taxes, with the exception of those laid down in Article IV.

Article IV.

While in the territory of the other State, travellers may use the trolley-ways (*"trallebaner"*) and other transport appliances which exist, or may subsequently be provided, for the use of the public, on condition that they pay the tolls and conform to the regulations which are laid down, in regard to their use, for the subjects of the State which owns them.

Article V.

The people dwelling on the shores of the Pasvik (Patsjoki) and of the Jakobselv (Vuoremajoki) shall be allowed to cross into the territory of the other State in the neighbourhood of the frontier, without being subject to unnecessary formalities, provided that they comply with such rules as may have been agreed upon by the competent authorities of both Contracting States.

Article VI.

The present Convention shall not be applicable :

(a) to the military forces, or to members of organisations which may be held to be analogous thereto ;
(b) to consignments destined for military purposes, and
(c) to the transport of arms, munitions or any other object of contraband.

Article VII.

The provisions of the present Convention shall not prevail over any measures which either of the Contracting States may take on its own territory in order to comply with its obligations as a neutral Power, or from considerations of public safety or of justice, or in the interests of the Customs service, or with a view to the protection of men, animals or plants against contagious diseases, or for furthering the exploitation of hydraulic power, timber floating, and fisheries.

Article VIII.

The present Convention shall not be applicable if either of the Contracting States should engage in war.

Article IX.

The extent to which, and the conditions on which, either of the Contracting States shall allow the passage of travellers belonging to the other Party over that portion of the Pasvik (Patsjoki) below the waterfall of Skoltefos (Kolttakönkäs), which is its own exclusive territory, shall be governed by the legislation of the State to which the territory in question belongs, provided, however, that foreign travellers shall not be subjected to higher dues or taxes than is necessary to meet the Customs control and other expenses.

Article X.

This Convention shall be valid for five years, reckoned from the date of the exchange of ratifications, and if it is not denounced by the one or the other of the Contracting States twelve months

before the expiration of the period of five years, it shall remain in force until twelve months after the date of its denunciation by either of the Contracting States.

Article XI.

This Convention, which is drawn up in the Norwegian, Finnish, Swedish and French languages, the French being the authentic text, shall be ratified and the ratifications shall be exchanged as early as possible at Helsingfors.

In faith whereof, the Plenipotentiaries have signed the present Convention and have thereto affixed their seals.

Done at Christiania, in duplicate, April 28, 1924.

(Signed) ROLF THESLEFF.
(Signed) C. F. MICHELET.

FINAL PROTOCOL.

When proceeding to the signature of the Convention between Norway and Finland concerning the passage of travellers on the Pasvik (Patsjoki) and the Jakobselv (Vuoremajoki), the undersigned, being duly authorised for this purpose, have given the following undertakings on behalf of their Governments :

Article I.

Each Contracting State shall be free to decide for itself, when applying Article VI*(a)* of the present Convention, which organisations shall be considered as analogous to military forces.

Article II.

If either State should consider the frontier guards of the other State as analogous to military forces the former State shall be bound, during three years after the exchange of ratifications, not to exclude the members of the said frontier guards from the application of the Convention, provided that they do not cross into its territory in groups of more than five persons, and that they do not carry arms on such occasions.

In matters of international and domestic law, the frontier guards who cross into the territory of the other State shall receive the same treatment as civilians.

After the expiration of the aforesaid period of three years the provisions of this article shall cease to apply unless either of the Contracting States should wish them to be renewed.

In faith whereof, the Plenipotentiaries have signed the present Final Protocol, which shall have the same force and the same validity as if its provisions were included in the text of the Convention itself.

Done at Christiania, in duplicate, on April 28, 1924.

(Signed) ROLF THESLEFF.
(Signed) C. F. MICHELET.

N° 758.

FINLANDE ET NORVÈGE

Convention concernant la frontière entre le Gouvernement de Finmark et le Bailliage de Petsamo, avec Protocole final, signés à Christiana, le 28 avril 1924.

FINLAND AND NORWAY

Convention concerning the Frontier between the Province of Finmark and the Territory of Petsamo, and Final Protocol, signed at Christiania, April 28, 1924.

TEXTE NORVÉGIEN.-NORWEGIAN TEXT.

No. 758. — KONVENSJON[1] MELLEM KONGERIKET NORGE OG REPUBLIKKEN FINNLAND OM RIKSGRENSEN MELLEM FINNMARK FYLKE OG PETSAMO HERRED, UNDERTEGNET I KRISTIANIA DEN 28 APRIL 1924.

TEXTE FINNOIS. — FINNISH TEXT.

No. 758. — NORJAN KUNINGASKUNNAN JA SUOMEN TASAVALLAN KESKEN TEHTY SOPIMUS[1] FINNMARKIN LÄÄNIN JA PETSAMON KIHLAKUNNAN VÄLISESTÄ RAJASTA, ALLEKIRJOITETTU KRISTIANIASSA HUHTIKUUN 28 PÄIVÄNÄ 1924.

Textes officiels finnois, français, norvégien et suédois, communiqués par les Ministres des Affaires étrangères de Finlande et de Norvège. L'enregistrement de cette convention a eu lieu le 18 *octobre* 1924.

HANS MAJESTET KONGEN AV NORGE og REPUBLIKEN FINNLANDS PRESIDENT, som gjennem delegasjoner opnevnt fra begge sider har forhandlet om de naboforhold, som er opstått ved Finnlands erhvervelse av Petsamodistriktet,

og som er besjælet av ønsket om å bevare det venskapelige forhold og gode naboskap mellem de to stater,

har besluttet i denne hensikt å avslutte en konvensjon om grensen mellem Finnmark fylke og Petsamo herred og har opnevnt til sine befullmektigede :

HANS MAJESTET NORGES KONGE :

Sin utenriksminister Christian Fredrik MICHELET.

REPUBLIKEN FINNLANDS PRESIDENT :

Sin overordentlige sendemann og befullmektigede minister hos Hans Majestet Norges Konge dr. philos. Rolf THESLEFF.

hvilke, efter å ha utvekslet sine fullmakter, som er funnet i god og behørig orden, er kommet overens om følgende artikler :

HÄNEN MAJESTEETTINSA NORJAN KUNINGAS ja SUOMEN TASAVALLAN PRESIDENTTI ovat, kummaltakin puolen asetettujen valtuutettujen kautta käsiteltyään Petsamon alueen siirtymisestä Suomeen syntyneitä rajakysymyksiä,

ja haluten ylläpitää ystävällisiä suhteita ja hyvää rajasopua molempien valtakuntien kesken,

päättäneet solmia sitä tarkoittavan sopimuksen Finmarkin maakunnan ja Petsamon kihlakunnan välisestä rajasta ja valtuutetuikseen nimittäneet

HÄNEN MAJESTEETTINSA NORJAN KUNINGAS :

Ulkoasiainministerinsä Christian Fredrik MICHELET'IN.

SUOMEN TASAVALLAN PRESIDENTTI :

Erikoislähettiläänsä ja täysivaltaisen ministerinsä Hänen Majesteettinsa Norjan Kuninkaan luona fil. tri Rolf THESLEFF'IN.

jotka vaihdettuaan hyvässä ja asianmukaisessa muodossa oleviksi havaitut valtakirjansa, ovat sopineet seuraavista artikloista :

[1] L'échange des ratifications a eu lieu à Helsingfors, le 26 septembre 1924.

TEXTE SUÉDOIS. — SWEDISH TEXT.

No. 758. — KONVENTION[1] MELLAN KONUNGARIKET NORGE OCH REPUBLIKEN FINLAND ANGÅENDE RIKSGRÄNSEN MELLAN FINNMARK FYLKE OCH PETSAMO HÄRAD, UNDERTECKNAD I KRISTIANIA DEN 28 APRIL 1924.

No. 758. — CONVENTION[1] ENTRE LA RÉPUBLIQUE DE FINLANDE ET LE ROYAUME DE NORVÈGE, CONCERNANT LA FRONTIÈRE ENTRE LE GOUVERNEMENT DE FINMARK ET LE BAILLIAGE DE PETSAMO, SIGNÉE A CHRISTIANIA, LE 28 AVRIL 1924.

Finnish, French, Norwegian and Swedish official texts communicated by the Finnish and Norwegian Ministers for Foreign Affairs. The registration of this Convention took place October 18, 1924.

HANS MAJESTÄT KONUNGEN AV NORGE och REPUBLIKEN FINLANDS PRESIDENT, efter att genom delegationer, tillsatta från vardera sidan, hava behandlat de genom Finlands förvärv av Petsamo-området uppkomna gränsspörsmålen,

och besjälade av önskan att bibehålla vänskapliga förbindelser och god grannsämja mellan de båda staterna,

hava beslutat, att i detta avseende träffa en överenskommelse rörande gränsen mellan Finnmark fylke och Petsamo härad och hava till sina befulmäktigade ombud utsett :

HANS MAJESTÄT KONUNGEN AV NORGE :

Sin utrikesminister Christian Fredrik MICHELET.

REPUBLIKEN FINLANDS PRESIDENT :

Sitt utomordentliga sändebud och befullmäktigade minister hos Hans Majestät Konungen av Norge fil. dr. Rolf THESLEFF.

vilka, efter att hava utväxlat sina fullmakter som befunnits i god och behörig ordning, överenskommit om följande artiklar :

SA MAJESTÉ LE ROI DE NORVÈGE et LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE, ayant, par des délégations nommées de part et d'autre, traité des relations de voisinage qui résultent de l'acquisition, par la Finlande, du district de Petsamo,

animés du désir de maintenir les relations d'amitié et de bon voisinage entre les deux Etats,

ont résolu de conclure à cet effet une Convention concernant la frontière entre le Gouvernement de Finmark et le Bailliage de Petsamo et ont nommé pour leurs Plénipotentiaires à savoir :

SA MAJESTÉ LE ROI DE NORVÈGE :

Son Ministre des Affaires étrangères, M. Christian Fredrik MICHELET ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE :

Son Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté le Roi de Norvège, M. le Dr en philosophie ROLF THESLEFF.

Lesquels, après avoir échangé leurs pleins pouvoirs, trouvés en bonne et due forme, sont convenus des articles suivants :

[1] The exchange of ratifications took place at Helsingfors, September 26, 1924.

Artikkel I.

Grensen mellem Norge og Finnland fra mellemrøsen på Mutkavaara til røs nr. 362 ved Jakobselvs (Vuoremajokis) øvre løp forblir således som den er blitt opgått ved de norsk-russiske grenseopganger og grenseforretninger og i overensstemmelse med de ved grenserydningen i 1896 istandbragte karter. Disse karter, som vedheftes nærværende konvensjon, er følgende :

« Kart (semiinstrumental optagelse) i 6 blade over grensen mellem det norske Finnmarken og det russiske guvernement Archangel », i målestok 1 : 42000. Bladene nr. III—VI og delvis blad nr. II refererer sig til den ovennevnte grense.

Plan over øen Suolo-Kouschk i måle-stokk 1 : 8400.

7 planer i målestok 1 : 8400 over nedennevnte røsers omgivelser :

nr. 362 eller Jakobselv ;
nr. 361 eller Baenajavre ;
nr. 360 eller Neidjavre ;
nr. 359, 358, 357 og 356 beliggende omkring Boris og Glebs kirke ;

nr. 355 eller Raja Njarg ;
nr. 354 eller Rajavaras ;
Mellemrøsen Mutkavaara.

I de dele av Pasvik (Patsjoki), hvor grensens gang ikke tydelig fremgår av nevnte karter, skal grensen følge midten av djupålen.

I Artikla.

Norjan ja Suomen välinen raja Mutkavaaran välipyykistä Jakobselv'in (Vuoremajoen) yläjuoksulla olevaan pyykkiin n:o 362 pysyy sellaisena kuin se norjalais-venäläisissä rajankäyntitoimituksissa on kentälle merkitty ja vuoden 1896 rajantarkastuksessa laaditut kartat osottavat. Nämä kartat, jotka tähän sopimuksen liitetään, ovat :

« Norjalaisen Finnmarkenin ja venäläisen Arkangelin kuvernementin välistä rajaa osottava kartta (puolikoneellinen), sisältäva 6 lehteä » mittakaavassa I : 42,000, joista lehdet n:rot III—VI ja osittain lehti n:o II käsittävät ylempänä sanotun rajan.

Suolo-Kouschk'in saarta osottava kartta mittakaavassa 1 : 8,400.

Allaimainittujen pyykkien ympäristöä osottavat 7 asemakarttaa mittakaavassa 1 : 8,4000 :

n:o 362 eli Jakobselv ;
n:o 361 eli Baenajavre ;
n:o 360 eli Nejdjavre ;
n:o 359, 358, 357 ja 356, jotka sijaitsevat Boris ja Glebin kirkon läheisyydessä ;
n:o 355 eli Raja Njarg ;
n:o 354 eli Rajavaras ;
Mutkavaaran välipyykki.

Niissä kohdin Pasvik'ia (Patsjokea) joissa rajan paikka ei selvästi näy sanotuista kartoista, käy raja syvimmän uoman keskiviivaa pitkin.

Artikkel II.

Fra røs nr. 362 følger grensen Jakobselvs (Vuoremajokis) løp til dens munning, således at den altid følger midten av elvens djupål og midten av de av elven dannede sjøer.

II Artikla.

Pyykistä n:o 362 alkaen raja seuraa Jakobselv (Vuoremajokea) sen suuhun asti, käyden aina joen syvimmän uoman keskiviivaa pitkin ja joen muodostamien järvien keskitse.

Artikkel III.

Fra det punkt hvor djupålen slutter i Nordishavet utenfor munningen av Jakobselv (Vuoremajoki) skal delelinjen mellem de to kontraherende staters sjøterritorier trekkes således, att ethvert punkt av linjen skal ligge like

III Artikla.

Siitä pisteestä Pohjoisessa Jäämeressä Jakobselv'in (Vuoremajoen) suulla, jossa uoma päättyy, vedetään rajaviiva valtakuntien alueveden siten, että tämän viivan kukin piste on saman matkan päässä kummankin valtakunnan

Artikel I.

Gränsen mellan Norge och Finland från mellanröset å Mutkavaara till röset n:o 362 vid Jakobselvs (Vuoremajokis) øvre lopp förbliver sådan densamma vid de norsk-ryska gränsförrättningarna blivit å marken uppgången och de vid gränsförrättningen år 1896 upprättade kartorna utvisa. Dessa kartor, vilka närslutas denna konvention, äro följande :

« Karta (halvinstrumental) i sex blad over gränsen mellan norska Finmarken och det ryska guvernementet Archangel », i skala 1 : 42,000. Bladen n:ris III-VI och delvis blad n:o II hänföra sig till här ovan nämnda gräns.

Plankarta över ön Suolo-Kouschk i skala 1 : 8400.

7 st. plankartor, i skala 1 : 8400 över omgivningarna vid nedannämnda rös :

nr. 362 eller Jakobselv ;
nr. 361 eller Baenajavre ;
nr. 360 eller Nejdjavre ;
nr. 359, 358, 357 och 356 belägna omkring kyrkan vid Boris och Gleb ;

nr. 355 eller Raja Njarg ;
nr. 354 eller Rajavaras ;
Mellanröset på Mutkavaara.

Där gränsens sträckning i Pasvik (Patsjoki) icke tydligt framgår av nämnda kartor, följer gränsen mittelinjen av djupfåran.

Artikel II.

Från röset nr. 362 följer gränsen Jakobselv (Vuoremajoki) intill dess utlopp, och går därvid alltid längs mittelinjen av djupfåran och i mitten av de av älven bildade sjöarna.

Artikel III.

Från den punkt i Norra Ishavet utanför mynningen av Jakobselv (Vuoremajoki) där djupfåran slutar, drages delningslinjen mellan de bägge rikenas territorialvatten, sålunda, att varje punkt på denna linje är belägen på lika

Article I.

La frontière entre la Norvège et la Finlande à partir de la borne intermédiaire de Mutkavaara jusqu'à la colonne N° 362 située au cours supérieur du Jakobselv (Vuoremajoki) restera telle qu'elle a été démarquée lors des démarcations et des revisions de frontière norvégo-russe et conforme aux cartes établies lors de la revision de frontière de l'année 1896. Lesdites cartes sont annexées à la présente Convention, à savoir :

« Carte (Levé semi-instrumental) en six feuilles de la frontière entre le Finmark en norvégien et le Gouvernement russe d'Archangel », à l'échelle de 1 : 42,000.

Les N°s III—VI et partiellement la feuille N° II se rapportent à la frontière ci-dessus visée.

Plan de l'île Suolo Kouschk, à l'échelle de 1 : 8,400.

7 plans, à l'échelle de 1 : 8,400, des environs des colonnes suivantes :

N° 362 ou de Jakobselv ;
N° 361 ou de Baenajavre ;
N° 360 ou de Neidjavre ;
N°s 359, 358, 357 et 356 situées autour de l'église de Boris et Gleb ;

N° 355 ou de Raja Njarg ;
N° 354 ou de Rajavaras ;
La borne intermédiaire de Mutkavaara.

Dans les parties du Pasvik (Patsjoki) où le cours de la ligne de partage ne ressort pas clairement des cartes précitées la frontière suivra la ligne médiale du chenal.

Article II.

A partir de la colonne N° 362 la frontière suivra le cours du Jakobselv (Vuoremajoki) jusqu'à son embouchure, de sorte qu'elle suivra toujours la ligne médiale du chenal de la rivière et le milieu des lacs formés par elle.

Article III.

A partir du point où le chenal se termine dans la Mer Glaciale hors de l'embouchure du Jakobselv (Vuoremajoki) la ligne de partage entre les eaux territoriales des deux Etats contractants sera tirée de façon que tout point

langt fra de to staters kyster, målt fra nærmeste av havet ikke til stadighet overskyllede punkt såvel på fastlandet som på øer, holmer eller skjær.

Artikkel IV.

Til forebyggelse av at elveleiene eller vannets løp forandrer sig ved utgravning eller opgrunning er den stat, som vilde lide skade eller ulempe derved, berettiget til på eget område å treffe de foranstaltninger, som er nødvendige i dette øiemed.

Såfremt sådanne forandringer er inntrådt så plutselig, at der ikke har vært anledning til å treffe forebyggende foranstaltninger, er vedkommende stat berettiget til ved foranstaltninger på eget område å gjeninnføre den tidligere tilstand, såfremt det skjer så snart som mulig efterat skaden inntrådte.

Sådanne foranstaltninger må ikke innvirke på vannforholdene til skade eller ulempe for den annen stat eller dens innvånere.

Artikkel V.

Snarest mulig efter denne konvensjons ratifikasjon skal de kontraherende stater sende kommissærer for å efterse grensen og om nødvendig la istandsette røsene og andre grensemerker, oprense grense-gatene og efter behov opsette nye merker.

Artikkel VI.

For å fastslå grensens gang i Jakobselv (Vuoremajoki) og i de territoriale farvann skal de i artikel V omhandlede kommissærer istandbringe og undertegne et kart, med beskrivelse, visende den til næste grenserydning gjeldende grense.

Artikkel VII.

Grensen skal opgåes hvert femogtyvende år på den i artiklene V og VI foreskrevne måte.

rannikosta, mitaten kustakin mantereen, saaren ja luodon lähimmästä kohdasta, joka ei ole pysyvästi veden peittämä.

IV Artikla.

Estääkseen joen uomaa tai veden juoksua syöpymisen tai maatumisen kautta muuttumasta on sillä valtakunnalla, jolle siitä koituisi vahinko tai hankaluutta, oikeus sitä varten ryhtyä omalla alueellaan tarpeellisiin toimenpiteisiin.

Jos tällaiset muutokset ovat tapahtuneet niin äkkiä, ettei ole voitu ryhtyä toimenpiteisiin niiden ehkäisemiseksi, on asianomainen valtakunta oikeutettu palauttamaan entinen tila omalla alueellaan suoritettavilla toimenpiteillä, jos niihin ryhdytään mahdollisimman pian vahingon tapahduttua.

Nämä toimenpiteet älköön vaikuttako vesisuhteisiin niin, että siitä voi syntyä vahinkoa tai haittaa toiselle maalle tai sen asukkaille.

V Artikla.

Mahdollisimman pian tämän sopimuksen ratifioinnin jälkeen tulee sopimusvaltioiden lähettää valtuutettunsa tarkastamaan rajaa ja tarpeen vaatiessa panemaan kuntoon pyykit ja muut rajamerkit, puhdistamaan rajalinjat sekä tarpeen mukaan asettamaan uusia merkkejä.

VI Artikla.

Rajan määräämiseksi Jakobselv'issä (Vuoremajoessa) ja aluevedessä on V artiklassa mainittujen valtuutettujen laadittava ja allekirjoitettava kartta siihen liittyvine selityksineen osottamaan seuraavaan rajan käyntiin saakka voimassaolevan rajan.

VII Artikla.

Raja on V ja VI artiklassa säädetyllä tavalla käytävä joka viideskolmatta vuosi. Jos näiden

avstånd från båda staternas kust, uppmätt från den närmaste punkt på fastlandet, öarna, holmarna och skären som icke ständigt ligger under vattnet.

Artikel IV.

Till förebyggande av att älvbädden eller vattnets lopp skulle förändras genom utgrävning eller uppgrundning av den stat, som därigenom skulle åsamkas skada eller olägenhet, berättigad att i sådant syfte vidtaga nödiga åtgärder på eget område.

Såframt dylika förändringar inträtt så plötsligt, att förebyggande åtgärder icke kunnat vidtagas, är vederbörande stat berättigad att genom åtgärder på eget område återställa det tidigare tillståndet, såvida det sker så snart som möjligt efter det skadan inträtt.

Dessa åtgärder må icke så inverka på vattenförhållandena, att därav kan uppstå skada eller olägenhet för det andra landet eller dess innevånare.

Artikel V.

Snarast möjligt efter ratifikation av föreliggande konvention skola de fördragsslutande staterna sända befullmäktigade för att efterse gränsen och vid behov iståndsätta rösen och andra gränsmärken, upprensa rågångarna samt efter behov uppställa nya märken.

Artikel VI.

För fastställande av gränsens sträckning i Jakobselv (Vuoremajoki) och genom territorialvattnet skall av de i artikel V omnämnda befullmäktigade upprättas en av dem underskriven karta, med tillhörande beskrivning, utvisande den intill nästföljande gränsuppgång gällande gränsen.

Artikel VII.

Gränsen skall uppgås, på sätt i artikel V och VI är föreskrivet, vart tjugofemte år. Ifall

de la ligne sera situé à distance égale des côtes des deux Etats, mesurée du point le plus proche de la terre ferme, des îles, des îlots et des récifs, n'étant pas perpétuellement submergé par la mer.

Article IV.

En vue de prévenir les changements des lits des fleuves ou du cours de l'eau qui pourraient se produire à la suite d'érosion ou d'accumulation, l'Etat pour lequel en résulteraient des dommages ou des inconvénients est autorisé à prendre sur son propre territoire des mesures nécessaires à cet effet.

Si de tels changements ont lieu si subitement que des mesures préventives n'ont pu être prises, l'Etat intéressé est autorisé à faire rétablir l'état antérieur par des mesures à prendre sur son propre territoire à condition que cela soit fait aussitôt que faire se pourra après que l'endommagement s'est produit.

Lesdites mesures ne devront pas influencer les eaux de manière qu'il en résulte des préjudices ou des inconvénients pour l'autre Etat ou pour ses ressortissants.

Article V.

Aussitôt que faire se pourra après la ratification de la présente Convention les Etats contractants enverront sur les lieux des commissaires chargés de réviser la frontière et de rétablir, en cas de besoin, les colonnes et les autres marques indiquant la ligne, de layer les bois poussés dans le tracé et d'établir de nouvelles marques selon l'exigence.

Article VI.

En vue de fixer le cours de la frontière dans le Jakobselv (Vuoremajoki) et dans les eaux territoriales les commissaires mentionnés à l'article V devront établir et signer une carte, avec description, démontrant la frontière valable jusqu'à la prochaine revision de la frontière.

Article VII.

La frontière sera revisée tous les vingt-cinq ans de la manière prescrite aux articles V et

Såfremt det i tidsrummet mellem disse periodiske grenserydninger finnes ønskelig å efterse grensen helt eller delvis, skal dette skje efter begjæring av en av de kontraherende stater.

Artikkel VIII.

Enhvert tvist, som måtte opstå om forståelsen eller anvendelsen av denne konvensjon, og som ikke har kunnet løses ved forhandling, skal innbringes for Den Faste Domstol For Internasjonal Rettspleie, medmindre de kontraherende stater ved speciell avtale måtte bli enige om å la tvisten avgjøre på annen måte.

Artikkel IX.

Denne konvensjon, som er avfattet i det norske, finske, svenske og franske sprog, av hvilke den franske tekst skal være avgjørende, skal ratifiseres og ratifikasjonene snarest mulig utveksles i Helsingfors.

Til bekreftelse herav har de befullmektigede undertegnet denne konvensjon og forsynet den med sine segl.

Utferdiget i Kristiania, i to eksemplarer, den 28de april 1924.

(u.) C. F. MICHELET.

säännöllisten rajankäyntien väliaikana pidetään suotavana, että raja koko pituudeltaan tai tai joltakin osaltaan tarkastetaan, on tämä tehtävä jommankumman sopimusvaltion anomuksesta.

VIII Artikla.

Riitaisuudet tämän sopimuksen tulkinnasta ja sovelluttamisesta jätetään, ellei niitä ole voitu neuvotteluilla selvittää eivätkä sopimusvaltiot ole riitakysymyksen ratkaisemisesta muulla tavalla sopineet, Pysyväisen Tuomioistuimen Kansainvälistä Lainkäyttöä varten ratkaistavaksi.

IX Artikla.

Tämä sopimus, joka on kirjoitettu norjan-, suomen-, ruotsin- ja ranskankielillä, ranskankielen ollessa ratkaisevan, on ratifioitava ja ratifioimisasiakirjat mahdollisimman pian Helsingissä vaihdettavat.

Vakuudeksi ovat valtuutetut allekirjoittaneet tämän sopimuksen ja varustaneet sen sineteillään,

joka tapahtui kaksin kappalein, Kristianiassa 28 päivänä huhtikuuta 1924.

(u.) ROLF THESLEFF.

SLUTNINGSPROTOKOLL.

Samtidig med avslutningen av en konvensjon mellem Norge og Finnland angående grensen mellem Finnmark fylke og Petsamo herred inngår undertegnede, som dertil er blitt behørig bemyndiget, i sine respektive regjeringers navn følgende avtale :

Artikkel I.

De kontraherende stater erklærer, at der i omhandlede grenseegne hverken tilkommer dem selv eller deres innvånere nogen rettighet knyttende sig til det annet lands territorium

PÄÄTÖSPÖYTÄKIRJA.

Päättäessään sopimuksen Norjan ja Suomen kesken Finnmarkin maakunnan ja Petsamon kihlakunnan välisestä rajasta, allekirjoittaneet, tätä varten asianmukaisesti valtuutettuina sopivat hallitustensa puolesta seuraavasti :

I Artikla.

Sopimusvaltiot selittävät, ettei niillä eikä niiden asukkailla ole aikaisempien kansainvälisten sopimusten eikä vanhan tavan tahi käytännön perusteella minkäänlaisia oikeuksia toi-

det under tiden mellan dessa periodiska gränsrevisioner befinnes önskligt, att gränsen i dess helhet eller till någon del efterses, skall så ske på anhållan av någondera av de kontraherande staterna.

Artikel VIII.

Tvistigheter om tolkningen och tillämpningen av föreliggande konvention skola, ifall desamma icke kunnat genom förhandlingar lösas, eller försåvitt de kontraherande staterna icke träffat särskild överenskommelse om tvistefrågans avgörande på annat sätt, överlämnas till avgörande av Den Fasta Domstolen för Mellanfolklig Rättsskipning.

Artikel IX.

Denna konvention, avfattad på norska, finska, svenska och franska språken, av vilka den franska texten är utslagsgivande, skall ratificeras och ratifikationshandlingarna snarast möjligt utväxlas i Helsingfors.

Till bekräftande härav hava de befullmäktigade undertecknat denna konvention och försett densamma med sina sigill.

Som skedde i Kristiania, i två exemplar, den 28de april 1924.

(u.) C. F. MICHELET.

VI. Si, entre ces revisions périodiques, il est trouvé utile de faire reviser la frontière en partie ou totalement, cela aura lieu sur la demande de l'un ou de l'autre des deux Etats contractants.

Article VIII.

Les différends relatifs à l'interprétation ou à l'application de la présente Convention, qui n'auraient pu être réglés par des négociations, seront soumis à la Cour Permanente de Justice Internationale, à moins que les Etats contractants ne soient, par accord spécial, convenus de les faire résoudre d'une autre manière.

Article IX.

La présente Convention, rédigée en langues norvégienne, finnoise, suédoise et française, dont le texte français fera foi, sera ratifiée, et les ratifications en seront échangées au plus court délai à Helsingfors.

En foi de quoi, les Plénipotentiaires ont signé la présente Convention et l'ont revêtue de leurs cachets.

Fait à Christiania, en double expédition, le 28 avril 1924.

(Signé) ROLF THESLEFF.

SLUTPROTOKOLL.

Samtidigt med avslutande av en konvention mellan Norge och Finland angående gränsen mellan Finmark fylke och Petsamo härad enas undertecknade, härtill behörigen bemyndigade, å sina regeringars vägnar, om följande :

Artikel I.

De kontraherende staterna förklara att de och deras invånare varken i kraft av tidigare mellanfolkliga överenskommelser gammal hävd eller sedvana hava i nu ifrågavarande gräns-

PROTOCOLE FINAL.

Au moment de procéder à la signature d'une Convention entre la Norvège et la Finlande concernant la frontière entre le Gouvernement de Finmark et le Bailliage de Petsamo, les soussignés, dûment autorisés à cet effet, prennent au nom de leurs Gouvernements les engagements suivants :

Article I.

Les Etats contractants déclarent que ni eux-mêmes, ni leurs ressortissants ne possèdent, dans les régions limitrophes en question, aucune prétention se rapportant au territoire

og grunnet på tidligere internasjonale overenskomster, bruk eller sedvane, herved bortsett fra private rettigheter, som rettighetshaverne kan grunne på sistnevnte lands love og gjøre gjeldende for dets domstoler.

Artikkel II.

De kontraherende stater er kommet overens om følgende ordning vedkommende de i Pasviks (Patsjokis) dalføre bosatte skoltelapper, som tidligere har drevet laksefiske i de norske fjorde Bøkfjord og Jarfjord:

Den norske regjering, som ønsker å holde lappene skadesløse for tapet av nevnte fiske, vil — uten å anse sig forpliktet dertil og uten derved å anerkjenne nogen rett for lappene til å drive fisket — betale til fordel for disse lapper et beløp av 12 000 — tolv tusen — norske gullkroner. Dette beløp vil bli utbetalt til den finske regjering mot en bindende erklæring fra vedkommende lapper, hvorved de frafaller for sig selv og sine efterkommere ethvert krav på nevnte fiske eller på annen skadesløsholdelse for tapet derav.

Den finske regjering forplikter sig i omhu for disse lappers vel til å anbefale lappene å godta ovennevnte ordning og, for det tilfelle at lappene ikke går med derpå, tiloverenstemmende med de prinsipper som er uttalt i denne protokolls første artikkel — ikke å støtte nogen fordring som lappene i fremtiden måtte gjøre gjeldende i dette anliggende.

Til bekreftelse herav har de befullmektigede underskrevet denne slutningsprotokoll, som skal ha samme kraft og samme betydning som om de bestemmelser, den inneholder, var blitt inntatt i selve konvensjonen.

Utferdiget i Kristiania, i 2 eksemplarer, den 28de april 1924.

(u.) C. F. MICHELET.

sen valtakunnan alueeseen puheenaolevassa rajaseudussa, lukuunottamatta sellaisia yksityisiä oikeuksia, jotka perustuvat toisen valtakunnan lakeihin ja joiden nojalla voidaan esittää vaatimuksia toisen valtakunnan tuomioistuimissa.

II Artikla.

Sopimusvaltiot ovat tehneet seuraavan sopimuksen joka koskee niitä kolttalappalaisia, jotka asuvat Pasvikin (Patsjoen) laaksossa ja jotka aikaisemmin ovat harjoittaneet lohikalastusta norjalaisissa vuonoissa Bökfjord- ja Jarfjord.

Norjan hallitus, haluten korvata lappalaisille yllämainitun kalastuksen menetyksen, sitoutuu, vaikkakaan se ei pidä itseään siihen velvollisena eikä sillä tunnusta heille mitään oikeutta sanottuun kalastukseen, maksamaan lappalaisten hyväksi kaksitoistatuhatta (12 000) Norjan kultakruunua. Tämä määrä suoritetaan Suomen hallitukselle sanottujen lappalaisten puolesta annettavaa pätevää sitoumusta vastaan, jossa he omasta ja jälkeentulevaistensa puolesta luopuvat kaikista oikeuksistaan puheenalaiseen kalastukseen ja jokaiseen muuhun siitä suoritettavaan korvaukseen.

Suomen hallitus, näiden lappalaisten menestystä harrastaen, sitoutuu puolestaan kehoittamaan heitä hyväksymään sanotun tarjouksen sekä, siltä varalta, että he eivät tähän suostuisi, olemaan tämän päätöspöytäkirjan I:ssä artiklassa lausuttua periaatetta noudattaen millään tavalla kannattamatta niitä vaatimuksia, joita lappalaiset vastedes voisivat tässä suhteessa esittää.

Tämän vahvistamiseksi olemme allekirjoittaneet esillä olevan pöytäkirjan, jolla on sama voima ja arvo kuin jos nämä määräykset olisi otettu itse sopimukseen.

Joka tapahtui kaksin kappalein, Kristianiassa, 28 päivänä huhtikuuta 1924.

(u.) ROLF THESLEFF.

trakt någon rättighet till det andra rikets område med undantag för sådana privata rättigheter som grunda sig på den andra statens lagar och kunna göras gällande vid dess domstolar.

Artikel II.

De fördragslutande staterna hava träffat följande överenskommelse angående de skoltlappar som bo i Pasvik (Patsjoki) älvdal och som tidigare fiskat lax i de norska fjordarna Bøkfjord och Jarfjord :

Norges regering som önskar hålla lapparna skadelösa för förlusten av ovannämnda fiske, förklarar sig villig utan att känna sig förpliktad härtill och utan att härigenom erkänna för dem någon rätt till detta fiske att utbetala till lapparnas förmån tolvtusen (12 000) norska kronor i guld. Denna summa inbetalas till Finlands regering mot en bindande förklaring från sagda lappars sida genom vilken dessa avsäga sig både för sig själva och sina efterkommande varje krav på detta fiske ävensom på varje annan ersättning därför.

Finlands regering förpliktar sig å sin sida att med omtanke om dessa lappars välfärd, anbefalla dem antagandet av ovannämnde anbud, samt att, såvida dessa icke bifalla härtill, jämlikt den i föreliggande slutprotokolls I Artikel fastställda princip, icke på något sätt understöda krav, som lapparna framdeles kunde göra gällande i detta hänseende.

Till bekräftelse hava vi undertecknat föreliggande slutprotokoll, som skall äga samma kraft och värde som om dessa bestämmelser blivit intagna i själva Konventionen.

Som skedde i Kristiania, i två exemplar, de 28 april 1924.

(u.) C. F. MICHELET.

de l'autre Etat, basée sur des actes internationaux antérieurs, sur usage ou sur coutume, exception faite des droits privés que les ayants-droit pourront baser sur les lois de ce dernier Etat et faire valoir devant les tribunaux de celui-ci.

Article II.

Les Etats contractants sont convenus de l'arrangement suivant concernant les Lapons, appelés « skoltelapper », habitant la vallée de Pasvik (Patsjoki), qui ont autrefois fait la pêche au saumon dans les fiords norvégiens de Bökfjord et de Jarfjord :

Le Gouvernement de Norvège, désireux d'indemniser les Lapons de la perte de la dite pêche, mais sans toutefois s'y considérer obligé et sans reconnaître aux Lapons aucun droit à la dite pêche, s'engage à verser à leur profit la somme de douze mille couronnes norvégiennes (cour. 12 000) or. Cette somme sera versée au Gouvernement de Finlande en échange d'une déclaration formelle de la part des dits Lapons, par laquelle ils renoncent, pour eux-mêmes et pour leurs descendants, à toute prétention à la dite pêche de même qu'à toute autre indemnité à cet égard.

Le Gouvernement de Finlande, soucieux de la prospérité de ces Lapons, s'engage de sa part à recommander aux Lapons d'accepter l'arrangement ci-dessus visé et, dans le cas où ils n'y consentiraient pas, le Gouvernement de Finlande, conformément aux principes arrêtés à l'article I du présent Protocole, n'appuyera aucune prétention que pourraient faire valoir dorénavant les Lapons à ce sujet.

En foi de quoi, les Plénipotentiaires respectifs ont signé le présent Protocole final, qui aura la même force et la même valeur que si les dispositions qu'il contient étaient insérées dans la Convention elle-même.

Fait à Christiania, en double expédition, le 28 avril 1924.

(Signé) ROLF THESLEFF.

Pour copie conforme :
Ministère des Affaires Etrangères,
Christiania, le 13 octobre 1924.

G. von TANGEN,
Directeur des Affaires politiques et commerciales.

[1] TRADUCTION. — TRANSLATION.

No. 758. — CONVENTION BETWEEN THE REPUBLIC OF FINLAND AND THE KINGDOM OF NORWAY, CONCERNING THE FRONTIER BETWEEN THE PROVINCE OF FINMARK AND THE TERRITORY OF PETSAMO, SIGNED AT CHRISTIANIA, APRIL 28, 1924.

HIS MAJESTY THE KING OF NORWAY and THE PRESIDENT OF THE REPUBLIC OF FINLAND, having conducted negotiations, through their duly appointed delegations, in regard to the neighbourly relations existing between them as a result of the acquisition by Finland of the District of Petsamo,

And being desirous of maintaining the good and neighbourly relations subsisting between the two countries,

Have decided, for that purpose, to conclude a Convention concerning the frontier between the Province of Finmark and the County of Petsamo and have appointed as their Plenipotentiaries :

HIS MAJESTY THE KING OF NORWAY :

M. Christian Fredrik MICHELET, His Majesty's Minister for Foreign Affairs ;

THE PRESIDENT OF THE REPUBLIC OF FINLAND :

Dr. phil. Rolf THESLEFF, Envoy Extraordinary and Minister Plenipotentiary accredited to His Majesty the King of Norway ;

who, after having exchanged their full powers, found in good and due form, have agreed upon the following articles :

Article I.

The frontier between Norway and Finland from the intermediate boundary mark at Mutkavaara as far as the frontier cairn No. 362 situated on the upper course of the Jakobselv (Vuoremajoki) shall remain as traced at the time of the last Norwego-Russian frontier delimitation and demarcation, and in conformity with the maps prepared on the occasion of the perambulation of the frontier in 1896. The maps in question are annexed to the present Convention.

The map (semi-topographical) in six sheets of the frontier between Norwegian Finmark and the Russian Government of Archangel, on a scale of 1 : 42,000.

Sheets III-VI and part of Sheet No. II show the frontier referred to above.

Map of the Island of Suolo-Kouschk on a scale of 1 : 8,400.

Seven plans on a scale of 1 : 8,400 of the neighbourhood of the following boundary cairns :

No. 362, or the Jakobselv Cairn.
No. 361, or the Baenajavre Cairn.
No. 360, or the Neidjavre Cairn.
Nos. 359, 358, 357 and 356, situated near the churches of Boris and Gleb.
No. 355 or the Raja Njarg Cairn.
No. 354, or the Rajavaras Cairn.
The intermediate boundary mark of Mutkavaara.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

In the portions of the Pasvik (Patsjoki) where the position of the line of demarcation cannot be clearly discerned from the above-mentioned maps, the frontier shall follow the median line of the channel.

Article II.

From Cairn No. 362 the frontier shall follow the course of the Jakobselv (Vuoremajoki) as far as its mouth, running throughout along the median line of the channel and down the centre of the lakes formed by the river.

Article III.

From the point where the channel ends in the Arctic Ocean beyond the mouth of the Jakobselv (Vuoremajoki) the dividing line between the territorial waters of the two Contracting States shall be drawn in such a way that any point on the said line shall be situated at an equal distance from the coasts of the two States, measured from the nearest point on the mainland, islands, islets or reefs which is not perpetually submerged.

Article IV.

With a view to preventing alterations in the beds of rivers or water-courses owing to erosion or silting, the State which might suffer damage or inconvenience thereby shall be entitled to take in its own territory such measures as may be necessary. If such changes should occur so suddenly that no preventive action was possible, the State concerned shall be entitled to take the necessary measures on its own territory to restore the situation previously existing, provided that such action is taken as soon as possible after the damage has occurred.

The measures in question must not affect the waters in such a way as to inflict damage or inconvenience on the other State or on its nationals.

Article V.

As soon as possible after the ratification of the present Convention, the Contracting States shall despatch Commissioners to the spot with instructions to perambulate the frontier, to restore, if necessary, the cairns and other boundary marks, to clear any timber which may have grown on the frontier line, and to set up such fresh boundary marks as may be required.

Article VI.

With a view to fixing the course of the frontier in the Jakobselv (Vuoremajoki) and in the territorial waters the Commissioners mentioned in Article V shall prepare and sign a map, together with a description, indicating the frontier which is to be recognised until the next perambulation.

Article VII.

The frontier shall be perambulated every twenty-five years in the manner laid down in Articles V and VI. If at any time between these periodical inspections it is found necessary to undertake a full or partial perambulation of the frontier, this shall be done if either of the Contracting Parties so request.

Article VIII.

Any disputes regarding the interpretation or application of the present Convention, which it has not been possible to settle by negotiations, shall be referred to the Permanent Court of International Justice unless the Contracting States have specially agreed to decide it in some other manner.

Article IX.

The present Convention, which is drawn up in the Norwegian, Finnish, Swedish and French languages, the French text being authentic, shall be ratified and the ratifications shall be exchanged as early as possible at Helsingfors.

In faith whereof, the Plenipotentiaries have signed the present Convention and have thereto affixed their seals.

Done at Christiania, in duplicate, on April 28, 1924.

(Signed) C. F. MICHELET.
(Signed) ROLF THESLEFF.

FINAL PROTOCOL.

When proceeding to the signature of the Convention between Norway and Finland concerning the frontier between the Province of Finmark and the County of Petsamo, the undersigned, being duly authorised for this purpose, have given the following undertakings on behalf of their Governments :

Article I.

The Contracting States declare that neither they themselves nor their nationals possess in the co-terminous districts in question any claim, having reference to the territory of the other State, whether in virtue of previous international instruments, custom or usage, excepting such private rights as the claimants may possess under the laws of the last-named State and which they may make in its Courts.

Article II.

The Contracting States have agreed to the following arrangement concerning the Lapps, known as " Skoltelapper ", dwelling in the Valley of the Pasvik (Patsjoki), who formerly engaged in salmon fishing in the Norwegian Fjords of Bökfjord and Jarfjord.

The Norwegian Government, being desirous of compensating the Lapps for the loss of the aforesaid fisheries, though not admitting any obligation to do so or recognising that the Lapps have any fishing rights in those waters, undertakes to hand over, for their benefit, the sum of 12,000 gold Norwegian Crowns (Kr. 12,000). This sum shall be paid to the Government of Finland in exchange for a formal declaration on the part of the above mentioned Lapps renouncing, on behalf of themselves and of their successors, all claims to the said fisheries or to any further compensation in this respect.

The Government of Finland, being concerned for the welfare of the Lapps in question, undertakes, for its part, to advise them to accept the arrangement referred to above, and should they fail to do so, the Government of Finland undertakes, in conformity with the principles laid down in Article I of the present Protocol, not to support any claim which the Lapps may subsequently advance in regard to this matter.

In faith whereof, the respective Plenipotentiaries have signed the present Final Protocol, which shall have the same force and the same validity as if its provisions were included in the text of the Convention itself.

Done at Christiania, in duplicate, on April 28, 1924.

(Signed) C. F. MICHELET.
(Signed) ROLF THESLEFF.

N° 759.

BELGIQUE, EMPIRE BRITANNIQUE, FRANCE, GRÈCE, ITALIE, etc., ET ALLEMAGNE

Accord entre les Gouvernements alliés et le Gouvernement allemand concernant l'arrangement du 9 août 1924 entre le Gouvernement allemand et la Commission des Réparations, signé à Londres, le 30 août 1924.

BELGIUM, BRITISH EMPIRE, FRANCE, GREECE, ITALY, etc., AND GERMANY

Agreement between the Allied Governments and the German Government concerning the Agreement of August 9, 1924, between the German Government and the Reparation Commission, signed at London, August 30, 1924.

No. 759. — AGREEMENT [1] BETWEEN THE ALLIED GOVERNMENTS AND THE GERMAN GOVERNMENT CONCERNING THE AGREEMENT OF AUGUST 9, 1924, BETWEEN THE GERMAN GOVERNMENT AND THE REPARATION COMMISSION, SIGNED AT LONDON, AUGUST 30, 1924.

Textes officiels anglais et français, communiqués par le Ministère des Affaires étrangères de Sa Majesté Britannique. L'enregistrement de cet accord a eu lieu le 20 octobre 1924.

The representatives of the Governments assembled in London,

Having taken note of the provisions of the Agreement signed in London on August 9, 1924, between the German Government and the Reparation Commission, and of the questions of which under article III of the said agreement the settlement must be completed,

Agree that the following clauses shall be embodied in the said agreement :

Clause 1.

The procedure for the settlement of disputes contemplated in article III *(b)* of the said agreement of August 9, 1924, shall be as follows :

Subject to the powers of interpretation conferred upon the Reparation Commission by paragraph 12 of annex II to Part VIII of the Treaty of Versailles and subject to the provisions as to arbitration existing elsewhere, and in particular in the Experts' Plan or in the German legislation enacted in execution of that plan, all disputes which may arise between the Reparation Commission and Germany with regard to the interpretation either of the agreement concluded between them, the Experts' Plan, or the German legislation enacted in execution of that plan, shall be submitted for decision to three arbitrators appointed for five years ; one by the Reparation Commission, one by the German Government, and the third, who shall act as president, by agreement between the Reparation Commission and the German Government, or, failing such agreement, by the president for the time being of the Permanent Court of International Justice.

Before giving a final decision and without prejudice to the questions at issue, the president, on the request of the first party applying therefor, may order any appropriate provisional measures in order to avoid an interruption in the regular working of the plan and to safeguard the respective rights of the parties.

Subject to any decision of the arbitrators to the contrary, the procedure shall be governed by the provisions of the Convention [2] of The Hague of October 18, 1907, on the pacific settlement of international disputes.

Clause 2.

The German Government declares :

(a) That it recognises that the Transfer Committee is free, subject to the conditions of the Report of the Experts, to employ the funds at its disposal in the payment for deliveries on

[1] Cet accord n'est pas sujet à ratification.

[2] De Martens, Nouveau Recueil Général de Traités, troisième série, tome III, page 360.

No. 759. — ACCORD [1] ENTRE LES GOUVERNEMENTS ALLIÉS ET LE GOUVERNEMENT ALLEMAND CONCERNANT L'ARRANGEMENT DU 9 AOUT 1924 ENTRE LE GOUVERNEMENT ALLEMAND ET LA COMMISSION DES RÉPARATIONS, SIGNÉ A LONDRES, LE 30 AOUT 1924.

English and French official texts, communicated by His Britannic Majesty's Foreign Office. The registration of this Agreement took place October 20, 1924.

Les Représentants des Gouvernements réunis à Londres,

Ayant pris acte des dispositions de l'Arrangement signé à Londres le 9 août 1924 entre le Gouvernement allemand et la Commission des Réparations, ainsi que des questions dont, d'après l'article III de cet Arrangement, le règlement doit être complété ;

Sont d'accord pour que les clauses ci-après soient incorporées dans ledit Arrangement :

Clause 1.

Les méthodes à suivre pour le règlement des contestations visées dans l'article III *b)* de l'Arrangement du 9 août 1924 seront les suivantes :

Sous réserve des pouvoirs d'interprétation reconnus à la Commission des Réparations par le paragraphe 12 de l'annexe II de la Partie VIII du Traité de Versailles et sous réserve des clauses d'arbitrage prévues par ailleurs et notamment par le Plan des Experts ou par la législation allemande édictée en exécution de ce plan, toute contestation qui pourrait naître entre la Commission des Réparations et l'Allemagne au sujet de l'interprétation soit de l'Arrangement conclu entre eux, soit du Plan des Experts, soit de la législation allemande édictée en exécution dudit plan, sera soumise au jugement de trois arbitres nommés pour cinq ans, un par la Commission des Réparations, un par le Gouvernement allemand, et le troisième, avec fonctions de président, par un accord entre la Commission des Réparations et le Gouvernement allemand, ou, à défaut d'accord, par le président en exercice de la Cour permanente de Justice internationale.

Avant faire droit et sans préjuger de la question en litige, le président, statuant à la requête de la partie la plus diligente, ordonnera toutes mesures provisoires utiles à l'effet d'éviter une interruption dans le fonctionnement régulier du plan et de garantir les droits respectifs des parties.

Sauf décision contraire des arbitres, la procédure sera réglée par les dispositions de la Convention [2] de la Haye du 18 octobre 1907, sur le règlement pacifique des litiges internationaux.

Clause 2.

Le Gouvernement allemand déclare :

a) Qu'il reconnaît que le Comité des Transferts est libre, compte tenu des conditions du Rapport des Experts, d'employer les fonds à sa disposition au payement de livraisons, effectuées dans

[1] This Agreement is not subject to ratification.

[2] British and Foreign State Papers, Vol. 100, page 298.

customary commercial conditions of any commodities or services provided for in the programmes from time to time prescribed by the Reparation Commission after consultation with the Transfer Committee or by the Arbitral Commission provided for in paragraph *(d)* below, including in particular coal, coke and dye-stuffs and any other commodities specially provided for in the Treaty of Versailles, even after the fulfilment of the treaty obligations in regard to these commodities.

(b) That it recognises that the programmes laid down by the Reparation Commission, after consultation with the Transfer Committee, or by the Arbitral Commission provided for in paragraph *(d)* below, for deliveries to be made under ordinary commercial conditions, shall not be subject, as regards the nature of the products, to the limitations fixed by the Treaty of Versailles for the deliveries which the Reparation Commission can demand from Germany thereunder ; but they shall be fixed with due regard to the possibilities of production in Germany, to the position of her supplies of raw materials and to her domestic requirements in so far as is necessary for the maintenance of her social and economic life and also with due regard to the limitations set out in the Experts' Report.

(c) That it will facilitate as far as possible the execution of the programmes for all deliveries under either the treaty or the Experts' Report by means of commercial contracts passed under ordinary commercial conditions ; and that, in particular, it will not take, nor allow to be taken, any measure which would result in deliveries being unobtainable under ordinary commercial conditions.

The Allied Governments on their side each undertake so far as it is concerned to prevent as far as possible the re-exportation of the deliveries received from Germany, except in accordance with the provisions of article V of annex 6 of the Experts' Report.

(d) The German Government further declares that it agrees to the following additional provisions in regard to the fixation and execution of programmes for the deliveries of the undermentioned products after the fulfilment of the treaty obligations in regard to such products :

(i.) In default of agreement as regards the programmes of deliveries of these products, either between the members of the Reparation Commission, or between the Reparation Commission acting unanimously and the German Government, programmes which take due account of ordinary commercial custom shall be laid down for periods to be determined by the special committee referred to in clause 3 of this Agreement by an Arbitral Commission consisting of three independent and impartial arbitrators. The members of this Arbitral Commission shall be appointed in advance for a definite period by agreement between the Reparation Commission acting unanimously and the German Government, or, in default of agreement, by the president for the time being of the Permanent Court of International Justice at The Hague. The chairman of the Commission shall be a citizen of the United States of America.

(ii.) In laying down the programmes, the Arbitral Commission shall take into account the possibilities of production in Germany, the position of her supplies of raw materials and her domestic requirements in so far as necessary for the maintenance of her social and economic life, and also of the conditions set out in the Experts' Report, nor shall it exceed the limits fixed by the Transfer Committee with a view to the maintenance of the German exchange.

(iii.) The decision of the Arbitral Commission fixing the programmes shall be final.

(iv.) The Allied Governments and nationals shall make every effort to obtain the delivery of the full amounts fixed by these programmes by means of direct commercial contracts with the German suppliers.

(v.) If any Allied Government considers that it or its nationals have not been able to make commercial contracts to the full amount of the programme owing to measures of wilful discrimination or wilful obstruction on the part of the German Government or its nationals, it may submit a reasoned claim to the Arbitral Commission, and the Commission, after hearing the parties, shall decide, as a matter of equity, taking into

les conditions habituelles du commerce, de toutes marchandises et services prévus par les programmes établis de temps à autre par la Commission des Réparations après consultation du Comité des Transferts ou par la Commission arbitrale prévue à l'alinéa *d)* ci-après, y compris, en particulier, le charbon, le coke, les matières colorantes et toutes autres marchandises spécialement prévues dans le Traité de Versailles, même après exécution des obligations dudit Traité relatives à ces marchandises ;

b) Qu'il reconnaît que les programmes établis par la Commission des Réparations, après consultation du Comité des Transferts, ou par la Commission arbitrale prévue à l'alinéa *d)* ci-après, en vue de livraisons à effectuer dans les conditions habituelles du commerce, ne sont pas soumis, quant à la nature des produits, aux restrictions établies par le Traité de Versailles pour les livraisons que la Commission des Réparations peut exiger de l'Allemagne en vertu de celui-ci ; toutefois, ces programmes seront établis en tenant compte des possibilités de production de l'Allemagne, des conditions de son approvisionnement en matières premières et de ses nécessités intérieures, pour autant que cela sera nécessaire au maintien de sa vie sociale et économique et en tenant compte également des limitations fixées par le Rapport des Experts ;

c) Qu'il facilitera autant que possible l'exécution des programmes de toutes les livraisons, soit en vertu du Traité, soit en vertu du Rapport des Experts, au moyen de contrats commerciaux passés dans les conditions commerciales habituelles ; en particulier, qu'il ne prendra ni permettra de prendre aucune mesure qui aurait pour conséquence de rendre impossible l'obtention des prestations dans les conditions commerciales habituelles.

Les Gouvernements alliés prennent, d'autre part, chacun pour ce qui le concerne, l'engagement d'empêcher, autant que possible, la réexportation des produits reçus en prestation de l'Allemagne, sauf dans les conditions prévues dans l'article V de l'annexe 6 du Rapport des Experts.

d) Le Gouvernement allemand déclare, en outre, qu'il accepte les dispositions supplémentaires suivantes en ce qui concerne la fixation et l'exécution des programmes pour les livraisons de certains produits, énumérés ci-dessous, après exécution des obligations du Traité relatives à ces produits :

1. A défaut d'accord sur les programmes de livraison de ces produits entre les membres de la Commission des Réparations, ou entre la Commission des Réparations statuant à l'unanimité et le Gouvernement allemand, ces programmes seront établis, pour des périodes à fixer par le comité spécial prévu par la clause 3 du présent Accord, en tenant compte des usages normaux du commerce, par une commission de trois arbitres indépendants et impartiaux. Les membres de cette commission arbitrale seront désignés à l'avance pour une période déterminée par accord entre la Commission des Réparations statuant à l'unanimité et le Gouvernement allemand, ou, à défaut d'accord, par le président en exercice de la Cour permanente de Justice internationale de La Haye. Le président de cette commission sera un citoyen des Etats-Unis d'Amérique.

2. Pour la fixation des programmes, la Commission arbitrale tiendra compte des possibilités de production de l'Allemagne, des conditions de son approvisionnement en matières premières et de ses nécessités intérieures, pour autant que cela sera nécessaire au maintien de sa vie sociale et économique, ainsi que des conditions prévues par le Rapport des Experts ; elle ne dépassera pas, d'autre part, les limites indiquées par le Comité des Transferts en vue du maintien du change allemand.

3. La décision de la Commission arbitrale fixant les programmes sera définitive.

4. Les Gouvernements alliés ou leurs ressortissants s'efforceront d'obtenir la livraison des quantités totales fixées par les programmes au moyen de contrats commerciaux directs avec les fournisseurs allemands.

5. Si un Gouvernement allié considère que lui-même ou ses ressortissants n'ont pas pu passer de tels contrats commerciaux pour les quantités totales du programme, par suite de mesures de discrimination de parti pris ou d'obstruction de parti pris de la part du Gouvernement ou des ressortissants allemands, il pourra soumettre une réclamation motivée à la Commission arbitrale, et celle-ci, après avoir entendu les parties, décidera

account the conditions referred to in paragraph (ii) above, whether there have in fact been measures of wilful discrimination or wilful obstruction on the part of the German Government or of German suppliers.

(vi.) In the event of the Arbitral Commission deciding this question in the affirmative, it shall require the German Government to ensure the delivery of such quantities as it shall decide, and under such conditions, particularly as regards prices, as it shall fix.

(vii.) Any disputes which may arise as to the interpretation of the decisions of the Arbitral Commission shall be submitted to it for final judgment.

(viii.) Nothing in this clause shall affect in any way the powers of the Transfer Committee as set out in the Experts' Report.

The above procedure will apply to the following products :

(i.) Coal, coke and lignite briquettes.

(ii.) Sulphate of ammonia prepared by synthetic processes and other synthetic nitrogenous products. These last-named products can only be called for simultaneously with synthetic sulphate of ammonia and up to a quantity corresponding to the proportion in which these products are manufactured as compared with sulphate of ammonia in the same period of manufacture.

(iii.) Products referred to in paragraph 5 of annex VI of Part VIII of the Treaty of Versailles (English text) with the exception, as regards chemical products, of specialities manufactured by a single " Concern. "

As regards the products falling under (iii), the special provisions of paragraph *(d)* will cease to apply on the 15th August, 1928.

As regards the products falling under (ii) and (iii) above, the special committee provided for in clause 3 will draw up a more detailed list. For certain among them, it may fix maximum quantities as regards either weight or value ; it may also exclude certain of them, if it is shown that they are indispensable for the protection of German national economy.

Clause 3.

The German Government agrees to the appointment of a special committee, not exceeding six members, composed of an equal number of Allied and German representatives, who shall be appointed by the Reparation Commission and the German Government respectively, with the power in the event of difference to co-opt an additional member of neutral nationality to be chosen by the Allied and German members in agreement, or in default of agreement to be appointed by the Reparation Commission. This committee will be charged with the duty of :

(1) Determining the procedure for placing orders and the conditions for carrying out deliveries in kind so as to ensure the satisfactory working of such deliveries, adhering as closely as possible to ordinary commercial usage.

(2) Examining the best means of ensuring the fulfilment of the undertakings to be given by the German Government in accordance with clause 2, paragraphs *(c)* and *(d)*, of this Agreement, in particular by providing for the reference to arbitration of any disagreements which may arise thereon between the interested parties, the decision of the arbitrator or arbitrators being binding on such parties.

(3) Examining the best means of applying the provisions of the Experts' Report relative to the limitation of deliveries to those which are not of an anti-economic character, to recommend the measures to be taken against any persons who may infringe the prohibition against re-exportation of deliveries.

The members of the committee may be assisted by such experts as they may consider necessary.

en équité, en tenant compte des conditions stipulées à l'alinéa 2 ci-dessus, s'il y a eu, en effet, des mesures de discrimination de parti pris ou d'obstruction de parti pris de la part du Gouvernement ou des fournisseurs allemands.

6. Si la Commission arbitrale prend une décision affirmative, elle exigera du Gouvernement allemand qu'il assure les livraisons de telles quantités fixées par elle, aux conditions qu'elle déterminera, notamment en ce qui concerne les prix.

7. Tous les litiges auxquels donnerait lieu l'interprétation des décisions de la Commission arbitrale, lui seront déférés pour jugement en dernier ressort.

8. Rien, dans la présente clause, n'affecte en aucune manière les pouvoirs du Comité des Transferts tels qu'ils sont définis au Rapport des Experts.

La procédure prévue ci-dessus sera appliquée aux produits suivants :

1. Houille, coke, briquettes de lignite ;

2. Sulfate d'ammoniaque synthétique et autres produits azotés synthétiques. Ces derniers produits ne pourront être demandés qu'en même temps que le sulfate d'ammoniaque synthétique et, au maximum, dans la proportion de leur fabrication par rapport à celle du sulfate d'ammoniaque pendant la même période de fabrication ;

3. Produits indiqués au paragraphe 5 de l'annexe VI à la Partie VIII du Traité de Versailles (texte anglais) sauf, en ce qui concerne les produits pharmaceutiques, les spécialités fabriquées par un seul « Concern ».

Pour les produits sous le N° 3, les dispositions spéciales de l'alinéa *d)* cesseront d'être applicables le 15 août 1928.

Pour les produits sous les Nos 2 et 3, le comité spécial prévu à la clause 3 arrêtera une liste plus détaillée ; il pourra, pour certains d'entre eux, fixer les quantités maxima, soit en poids, soit en valeur ; il pourra aussi exclure certains d'entre eux, s'il est démontré qu'ils sont indispensables à la protection de l'économie nationale allemande.

Clause 3.

Le Gouvernement allemand accepte la constitution d'un comité spécial de six membres au plus, comprenant un nombre égal de représentants alliés et allemands, qui seront respectivement nommés par la Commission des Réparations et le Gouvernement allemand, et qui s'adjoindront, en cas de désaccord, un membre supplémentaire de nationalité neutre, nommé d'accord entre les membres alliés et allemands, ou, à défaut d'accord, par la Commission des Réparations. Ce comité sera chargé :

1. De déterminer les modes de passation des commandes et les conditions d'exécution des prestations en nature de façon à assurer leur bon fonctionnement, en se rapprochant autant que possible des usages ordinaires du commerce ;

2. D'étudier les meilleurs moyens de rendre efficaces les engagements qui auront été pris par le Gouvernement allemand, conformément aux paragraphes *c)* et *d)* de la clause 2 du présent Accord, en prévoyant notamment le renvoi à un arbitrage de tous les désaccords qui pourraient se manifester à ce sujet entre les parties intéressées, la décision de l'arbitre ou des arbitres devant être obligatoire pour ces parties ;

3. D'examiner les meilleurs moyens d'appliquer les dispositions du Rapport des Experts relatives à la limitation des livraisons à celles qui ne revêtent pas un caractère anti-économique et de recommander les mesures à prendre contre toute personne qui enfreindrait la prohibition de la réexportation des livraisons.

Les membres de ce comité peuvent être aidés par tels experts qu'ils jugeront nécessaires.

The work of this committee is not in any way to delay the bringing into operation of the Experts' Plan, and its decisions are not to encroach in any way on the powers of the Transfer Committee to be set up under that plan. Its decisions must accordingly before being carried out be approved by the Reparation Commission, and by the Transfer Committee, in so far as the latter is concerned. It is understood that the conclusions of this committee will not be modified without the consent of the German Government.

Clause 4.

If differences of opinion should arise between the Transfer Committee and the German Government on any of the following points relating to the execution of article VI of annex 6 of the Experts' Report, viz. :

(1) the inclusion of any particular class of property in the list,
(2) any modification in the list,
(3) the scope of any class so included, or
(4) the measures to be taken to secure that investments to be purchased by this procedure shall not be of a temporary character,

such difference shall be referred, at the request of either party, to an arbitrator (who, if the German Government so desire, shall be a national of a country not interested in German reparation payments) to be chosen by agreement between the two parties, or, in default of agreement, to be nominated by the president for the time being of the Permanent Court of International Justice at The Hague. The arbitrator shall decide whether any claim made or objection raised is justified or not, and in so doing shall in particular give consideration to the principles set out in article VI, viz. : (1) that the investment must not be of a temporary character, and (2) that the German Government is required to have due regard to the necessity for making maximum payments to its creditors, but is also entitled to have regard to maintaining its control of its own internal economy.

The Allied Governments agree that the Transfer Committee should only transfer marks for purchases under the operation of the said article VI if and when the accumulated funds exceed the amounts which the bank of issue will accept as short-term deposits.

Clause 5.

If the Transfer Committee is equally divided in regard to the question whether concerted financial manœuvres have been set on foot within the meaning of article VIII of annex 6 of the Experts' Report, the question shall be referred to an independent and impartial arbitrator, who shall hear the views of each of the members of the committee and decide between them. The arbitrator shall be a financial expert selected by the members of the Transfer Committee in agreement, or, in default of an agreement, by the president for the time being of the Permanent Court of International Justice at The Hague.

On all other questions, if the Transfer Committee is equally divided, the chairman shall have a casting vote.

If the funds at the disposal of the Agent-General for Reparation Payments are at any time accumulated in Germany up to the limit of 5 milliards of gold marks referred to in paragraph *(a)* of article X of annex 6 of the Experts' Report, or such lower figure as may be fixed by the Transfer Committee under paragraph *(b)* of that article, and the Committee has, by a majority, decided that concerted financial manœuvres within the meaning of article VIII of that annex have not taken place, or that certain measures to defeat manœuvres contemplated in that article should not be taken, any member of the minority of the Committee may, within eight days, appeal against such decision to an Arbitral Tribunal, whose decision on the matters before them shall be final. The Arbitral Tribunal shall consist of three independent and impartial financial experts, including a citizen of the United States of America, who shall act as chairman, such experts to be selected by the committee unanimously, or failing unanimity, to be appointed by the president for the time being of the Permanent Court of International Justice at The Hague.

Les travaux de ce comité ne devront, en aucun cas, retarder la mise en application du plan des experts et ses décisions ne devront empiéter en quoi que ce soit sur les attributions du Comité des Transferts qui sera institué en vertu dudit plan. Ces décisions devront, en conséquence, être approuvées par la Commission des Réparations et par le Comité des Transferts (en ce qui le concerne) avant d'être mises à exécution. Il est entendu que les conclusions de ce comité ne seront pas modifiées sans le consentement du Gouvernement allemand.

Clause 4.

Si des différences d'opinion se produisent entre le Comité des Transferts et le Gouvernement allemand, sur les points suivants relatifs à l'exécution de l'article VI de l'annexe V du Rapport des Experts, savoir :

1. inscription d'une catégorie particulière d'avoirs sur la liste,
2° ou modifications à la liste,
3° ou consistance d'une catégorie quelconque comprise dans la liste,
4° ou mesures à prendre pour garantir que les placements à effectuer de cette manière ne seront pas d'un caractère temporaire,

ces différends devront, à la requête de l'une des parties en cause, être soumis à un arbitre (qui, si le Gouvernement allemand le désire, sera un ressortissant d'un pays non intéressé dans les payements de réparations de l'Allemagne) ; cet arbitre sera choisi d'accord entre les deux parties ou, à défaut d'accord, sera nommé par le président en exercice de la Cour permanente de Justice internationale de La Haye. Il devra décider si les demandes faites ou les objections soulevées sont justifiées et, pour ce faire, il devra donner une particulière attention aux principes définis à l'article VI, savoir : 1° que les placements envisagés ne doivent pas avoir un caractère temporaire et 2° que le Gouvernement allemand est requis de tenir dûment compte de la nécessité qu'il y a pour lui d'effectuer le maximum de payements à ses créanciers, mais qu'il a également le droit de tenir compte de la nécessité de maintenir le contrôle de sa propre économie intérieure.

Les Gouvernements alliés acceptent que les tranferts de marks pour des achats conformes audit article VI ne soient faits que quand les fonds accumulés excéderont les montants que la banque d'émission acceptera comme dépôts.

Clause 5.

Si le Comité des Transferts est divisé à égalité de voix sur la question de savoir s'il y a eu manœuvres financières concertées, au sens de l'article VIII de l'annexe 6 au Rapport des Experts, la question sera déférée à un arbitre indépendant et impartial, qui entendra chacun des membres du comité et les départagera. Cet arbitre sera un expert financier choisi d'un commun accord par les membres du Comité des Transferts, et à défaut d'accord, par le président en exercice de la Cour permanente de Justice internationale de La Haye.

Sur toutes autres questions, si le Comité des Transferts est divisé à égalité de voix, le président aura une voix prépondérante.

Au cas où les fonds à la disposition de l'agent général pour les payements des réparations s'accumuleraient en Allemagne à un moment quelconque jusqu'à la limite de 5 milliards de marks-or prévue par l'alinéa *a)* de l'article X de l'annexe 6 du Rapport des Experts, ou jusqu'à tout autre chiffre inférieur qui pourrait être fixé par le Comité des Transferts conformément à l'alinéa *b)* dudit article, et où le comité aurait décidé à la majorité que des manœuvres financières concertées au sens de l'article VIII de cette annexe n'ont pas eu lieu, ou que certaines mesures destinées à faire échouer les manœuvres envisagées par cet article ne devraient pas être prises, tout membre de la minorité de ce comité pourra, dans un délai de huit jours, faire appel de telles décisions à un tribunal arbitral dont la sentence sera finale. Le tribunal arbitral sera composé de trois experts financiers indépendants et impartiaux, dont un citoyen des Etats-Unis d'Amérique (qui sera président), nommés par le comité à l'unanimité, ou, à défaut d'accord, choisis par le président en exercice de la Cour permanente de Justice internationale de La Haye.

Clause 6.

If any Government interested (Allied or German) consider that a defect exists in the technical working of the Experts' Plan so far as it relates to the collection of German payments or the control of the securities therefor, which can be remedied without affecting the substantial principles of that plan, it may submit the question to the Reparation Commission, which will transmit it forthwith for enquiry and advice to a committee consisting of the Agent-General for Reparation Payments, the Trustee or Trustees for the Railway and Industrial Mortgage Bonds, the Railway Commissioner, the Bank Commissioner and the Commissioner of Controlled Revenues.

This committee will, as soon as possible, transmit to the Reparation Commission either a unanimous report, or majority and minority reports, including, if necessary, proposals for the removal of any defect to which attention may have been drawn.

If the Reparation Commission arrives at a unanimous decision, it shall invite the German Government to adhere to it, and, if an agreement is reached with the German Government on the subject, the necessary measures shall be carried into effect without delay.

If the Reparation Commission is not unanimous, or if any decision taken unanimously is not accepted by the German Government, any of the parties interested may submit the question to a committee of three independent and impartial experts chosen by agreement between the Reparation Commission deciding unanimously and the German Government, or, in default of such agreement, by the president for the time being of the Permanent Court of International Justice at The Hague. The decision of this committee shall be final.

It is understood that this provision shall not apply to any question in regard to the disposal of the funds paid to the account of the Agent-General for Reparation Payments, or to any other matter which falls solely within the competence of the Transfer Committee.

Done at London, the 30th day of August, 1924, in a single copy, which will remain deposited in the archives of His Britannic Majesty's Government, which will transmit a certified copy to the Reparation Commission for inclusion in the Agreement of August 9, 1924, and to each of the signatory Governments.

BN. MONCHEUR.
EYRE A. CROWE.
N. A. BELCOURT.
JOSEPH COOK.
J. ALLEN.
E. H. WALTON.
DADIBA MERWANJEE DALAL.
SAINT-AULAIRE.
D. CACLAMANOS.
TORRETTA.
HAYASHI.
NORTON DE MATTOS.
RADU T. DJUVARA.
GAVRILOVITCH.
STHAMER.

Clause 6.

Si un Gouvernement intéressé (allié ou allemand) considère qu'il existe dans le fonctionnement technique du plan des experts, en ce qui concerne l'encaissement des versements allemands ou le contrôle des garanties de ces versements, un défaut auquel on peut remédier sans porter atteinte aux principes essentiels du plan, ce Gouvernement pourra soumettre la question à la Commission des Réparations, qui en saisira aussitôt, pour enquête et avis, un comité composé de l'agent général pour les payements des réparations, du ou des « Trustees » pour les obligations des chemins de fer et les obligations hypothécaires industrielles, des commissaires des chemins de fer, de la banque et des revenus affectés en gage.

Ce comité transmettra à la Commission des Réparations dans le plus bref délai possible, soit un rapport unanime, soit des rapports de majorité et de minorité accompagnés, s'il y a lieu, de propositions sur les moyens de remédier aux défauts qui auraient pu être signalés.

Si la Commission des Réparations prend une décision unanime, elle invitera le Gouvernement allemand à y adhérer, et si cette adhésion est obtenue, les mesures nécessaires seront mises en vigueur sans délai.

Si la Commission des Réparations n'est pas unanime, ou si sa décision unanime n'est pas acceptée par le Gouvernement allemand, chacune des parties intéressées pourra déférer la question à un comité de trois experts indépendants et impartiaux, choisis d'un commun accord entre la Commission des Réparations statuant à l'unanimité et le Gouvernement allemand ou, à défaut de cet accord, par le président en exercice de la Cour permanente de Justice internationale de La Haye. La décision de ce comité sera définitive.

Il est entendu que la présente disposition ne s'applique pas aux questions relatives à l'emploi des fonds versés au compte de l'agent général pour les payements des réparations ni à aucune autre question relevant exclusivement de la compétence du Comité des Transferts.

Fait à Londres, le 30 août 1924, en un seul exemplaire, qui restera déposé dans les archives du Gouvernement de sa Majesté britannique, qui est chargé d'en remettre une copie certifiée à la Commission des Réparations pour incorporation dans l'Arrangement du 9 août 1924, ainsi qu'à chacun des Gouvernements signataires.

BN. MONCHEUR.
EYRE A. CROWE.
N. A. BELCOURT.
JOSEPH COOK.
J. ALLEN.
E. H. WALTON.
DADIBA MERWANJEE DALAL.
SAINT-AULAIRE.
D. CACLAMANOS.
TORRETTA.
HAYASHI.
NORTON DE MATTOS.
RADU T. DJUVARA.
GAVRILOVITCH.
STHAMER.

N° 760.

BELGIQUE, EMPIRE BRITANNIQUE, FRANCE, GRÈCE, ITALIE, etc. ET ALLEMAGNE

Arrangement entre les Gouvernements alliés et l'Allemagne pour l'exécution du Plan des Experts du 9 avril 1924, signé à Londres, le 30 août 1924.

BELGIUM, BRITISH EMPIRE, FRANCE, GREECE, ITALY, etc. AND GERMANY

Agreement between the Allied Governments and the German Government to carry out the Experts' Plan of April 9, 1924, signed at London, August 30, 1924.

No. 760. — AGREEMENT[1] BETWEEN THE ALLIED GOVERNMENTS AND THE GERMAN GOVERNMENT TO CARRY OUT THE EXPERTS' PLAN OF APRIL 9, 1924, SIGNED AT LONDON, AUGUST 30, 1924.

Textes officiels anglais et français, communiqués par le Ministère des Affaires étrangères de Sa Majesté Britannique. L'enrégistrement de cet arrangement a eu lieu le 20 octobre, 1924.

THE ROYAL GOVERNMENT OF BELGIUM, THE GOVERNMENT OF HIS BRITANNIC MAJESTY (WITH THE GOVERNMENTS OF THE DOMINION OF CANADA, THE COMMONWEALTH OF AUSTRALIA, THE DOMINION OF NEW ZEALAND, THE UNION OF SOUTH AFRICA, AND INDIA), THE GOVERNMENT OF THE FRENCH REPUBLIC, THE GOVERNMENT OF THE GREEK REPUBLIC, THE ROYAL GOVERNMENT OF ITALY, THE IMPERIAL GOVERNMENT OF JAPAN, THE GOVERNMENT OF THE PORTUGUESE REPUBLIC, THE ROYAL GOVERNMENT OF ROUMANIA AND THE ROYAL GOVERNMENT OF THE SERB-CROAT-SLOVENE STATE, of the one part, and THE GOVERNMENT OF THE GERMAN REPUBLIC, of the other part,

Animated with the desire to bring into being as soon as possible as regards matters affecting them, the plan presented to the Reparation Commission on April 9, 1924, by the First Committee of Experts appointed by it on November 30, 1923, " to consider the means of balancing the budget and the measures to be taken to stabilise the currency of Germany, " approved by the Commission and accepted by each of the interested Powers,

Have resolved to conclude an agreement for this purpose, and, therefore, the undersigned duly authorised have agreed as follows :

Article 1.

(A) The Experts' Plan of April 9, 1924, will be considered as having been put into execution, except as regards measures to be taken by the Allied Governments, when the Reparation Commission has declared that the measures prescribed by it in its decision No. 2,877 (4) of July 15, 1924, have been taken, that is to say :

(1) That Germany has taken the following measures :

(a) The voting by the Reichstag in the form approved by the Reparation Commission of the laws necessary to the working of the plan, and their promulgation.

(b) The installation with a view to their normal working of all the executive and controlling bodies provided for in the plan.

(c) The definitive constitution, in conformity with the provisions of the respective laws, of the Bank and the German Railway Company.

(d) The deposit with the trustees of certificates representing the railway bonds and such similar certificates for the industrial debentures as may result from the report of the Organisation Committee.

(2) That contracts have been concluded assuring the subscription of the loan of 800 million gold marks as soon as the plan has been brought into operation and all the conditions contained in the Experts' Report have been fulfilled.

[1] Cet Arrangement n'est pas sujet à ratification.

No. 760. — ARRANGEMENT[1] ENTRE LES GOUVERNEMENTS ALLIÉS ET LE GOUVERNEMENT ALLEMAND, POUR L'EXÉCUTION DU PLAN DES EXPERTS DU 9 AVRIL 1924, SIGNÉ A LONDRES, LE 30 AOUT 1924.

English and French official texts, communicated by His Britannic Majesty's Foreign Office. The registration of this Agreement took place October 20, 1924.

LE GOUVERNEMENT ROYAL DE BELGIQUE, LE GOUVERNEMENT DE SA MAJESTÉ BRITANNIQUE (AVEC LES GOUVERNEMENTS DU DOMINION DU CANADA, DU COMMONWEALTH D'AUSTRALIE, DU DOMINION DE LA NOUVELLE-ZÉLANDE, DE L'UNION SUD-AFRICAINE ET DE L'INDE), LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE, LE GOUVERNEMENT DE LA RÉPUBLIQUE HELLÉNIQUE, LE GOUVERNEMENT ROYAL D'ITALIE, LE GOUVERNEMENT IMPÉRIAL DU JAPON, LE GOUVERNEMENT DE LA RÉPUBLIQUE PORTUGAISE, LE GOUVERNEMENT ROYAL DE ROUMANIE ET LE GOUVERNEMENT ROYAL DES SERBES-CROATES-SLOVÈNES, d'une part, et LE GOUVERNEMENT DE LA RÉPUBLIQUE ALLEMANDE, d'autre part,

Animés du désir de réaliser le plus tôt possible, en ce qui les concerne, le plan présenté à la Commission des Réparations le 9 avril 1924 par le premier Comité des Experts nommé par elle le 30 novembre 1923 « pour rechercher les moyens d'équilibrer le budget et les mesures à prendre pour stabiliser la monnaie de l'Allemagne », ledit plan approuvé par cette commission et respectivement accepté par les Puissances intéressées.

Ont résolu de conclure un arrangement à cet effet et, en conséquence, les soussignés, dûment autorisés, ont convenu des dispositions suivantes :

Article 1.

A. Le Plan des Experts du 9 avril 1924 sera considéré comme ayant été mis à exécution, sauf en ce qui concerne les mesures à prendre par les Gouvernements alliés, lorsque la Commission des Réparations aura constaté que les mesures qu'elle a définies dans sa décision N° 2877 *quater* du 15 juillet 1924, auront été réalisées, à savoir :

1. Que l'Allemagne a pris les mesures suivantes :

a) Le vote par le Reichstag, sous la forme approuvée par la Commission des Réparations, et la promulgation des lois nécessaires au fonctionnement du plan ;

b) La mise en place, en vue d'un fonctionnement normal, de tous les organes d'exécution et de contrôle prévus par le plan ;

c) La constitution définitive, conformément aux dispositions des lois les concernant, de la Banque et de la Compagnie des Chemins de fer du Reich ;

d) La remise aux « Trustees » des certificats représentatifs des obligations de chemins de fer et de tels certificats analogues qui résulteraient pour les obligations industrielles du rapport du Comité d'organisation.

2. Que des contrats ont été conclus garantissant le placement de l'emprunt de 800 millions de marks-or dès que le plan aura été mis à exécution et que toutes les conditions du Rapport des Experts auront été remplies.

[1] This Agreement is not subject to ratification.

(B) The fiscal and economic unity of Germany will be considered to have been restored in accordance with the Experts' Plan when the Allied Governments have taken the following measures :

(1) The removal and cessation of all vetoes imposed since January 11, 1923, on German fiscal and economic legislation ; the re-establishment of the German authorities with the full powers which they exercised in the occupied territories before January 11, 1923, as regards the administration of Customs and taxes, foreign commerce, woods and forests, railways (under the conditions specified in Article 5), and, in general, all other branches of economic and fiscal administration ; the remaining administrations not mentioned above will operate in every respect in conformity with the Rhineland Agreement ; the formalities regarding the admission or re-admission of German officials will be applied in such a manner that the re-establishment of the German authorities, in particular the Customs administration, may take place with the least possible delay; all this without other restrictions than those stipulated in the Treaty of Versailles, the Rhineland Agreement and the Experts' Plan.

(2) The restoration to their owners of all mines, cokeries and other industrial, agricultural, forest and shipping undertakings exploited under Allied management or provisionally leased by the occupying authorities since January 11, 1923.

(3) The withdrawal of the special organisations established to exploit the pledges and the release of requisitions made for the working of those organisations.

(4) The removal, subject to the provisions of the Rhineland Agreement, of restrictions on the movement of persons, goods and vehicles.

(5) In general, the Allied Governments, in order to ensure in the occupied territories the fiscal and economic unity of Germany, will cause the Inter-allied Rhineland High Commission to proceed, subject to the provisions of the Rhineland Agreement, to an adjustment of the ordinances passed by the said commission since January 11, 1923.

Article 2.

The Experts' Plan will be put into execution with the least possible delay. For this purpose the measures indicated in Article 1 will be taken as rapidly as possible ; in particular, the laws necessary for the working of the plan will be promulgated immediately after they have been voted.

Article 3.

(1) Every effort shall be made to bring the Experts' Plan into full operation not later than October 22, 1924.

(2) On September 2, 1924, at the latest, the Reparation Commission ought to be in a position to announce that the German laws necessary for the working of the plan have been promulgated in the terms approved by it, and also that the Agent-General for Reparation Payments has taken up his duties.

(3) Within five weeks (35 days) from the date of this first announcement (*i.e.*, not later than October 7, 1924), the Commission should be in a position to announce that the other measures prescribed in its decision of July 15, 1924, mentioned in Article 1, have been fulfilled.

The Reparation Commission shall have power if necessary to advance these dates if circumstances permit, or to postpone them so far as may be deemed indispensable for the complete fulfilment of the above provisions.

The French and Belgian Governments undertake to fulfil within a fortnight after the date of the second announcement (*i.e.*, by October 22, 1924), the programme laid down in Article 1 for the

B. L'unité fiscale et économique de l'Allemagne sera considérée comme ayant été rétablie dans les conditions indiquées par le Plan des Experts, lorsque les Gouvernements alliés auront pris les mesures suivantes :

1. Suppression de toutes les entraves apportées depuis le 11 janvier 1923 à la législation fiscale et économique de l'Allemagne ; rétablissement des autorités allemandes dans les pleines attributions qu'elles exerçaient avant le 11 janvier 1923 dans les territoires occupés, en ce qui concerne les services des douanes et des impôts, les services du commerce extérieur, les forêts, les chemins de fer (dans les conditions stipulées dans l'article 5) et, en général, toutes les branches de l'administration fiscale et économique ; les autres services non mentionnés ci-dessus fonctionneront à tous égards conformément à l'Arrangement rhénan ; les formalités relatives à l'admission ou à la réadmission des fonctionnaires allemands seront appliquées de façon telle que le rétablissement des autorités allemandes, notamment des administrations douanières, puisse avoir lieu dans le plus bref délai possible ; le tout sans autre limite que celles du Traité de Versailles, de l'Arrangement rhénan et du Plan des Experts ;

2. Remise entre les mains de leurs propriétaires de toutes les mines, cokeries et autres entreprises industrielles, agricoles, forestières et de navigation, exploitées en régie ou provisoirement affermées par les autorités d'occupation depuis le 11 janvier 1923 ;

3. Retrait des services spéciaux qui ont été créés pour l'exploitation des gages et mainlevée des réquisitions effectuées pour le fonctionnement de ces services ;

4. Suppression des entraves à la circulation des personnes, des marchandises et des véhicules, sous réserve des stipulations de l'Arrangement rhénan ;

5. D'une façon générale, les Gouvernements alliés, en vue d'assurer dans les territoires occupés l'unité fiscale et économique de l'Allemagne, feront procéder par la Haute Commission interalliée des Territoires rhénans, sous réserve des dispositions de l'Arrangement rhénan, à une mise au point des ordonnances prises par ladite Commission depuis le 11 janvier 1923.

Article 2.

Le Plan des Experts sera mis à exécution dans le plus bref délai. A cette fin, les mesures indiquées à l'article 1er seront prises aussi rapidement que possible ; notamment, les lois nécessaires au fonctionnement du plan seront promulguées immédiatement après avoir éte votées.

Article 3.

1. Tous efforts seront faits pour que le Plan des Experts soit mis complètement à exécution au plus tard le 22 octobre 1924.

2. Le 2 septembre 1924, au plus tard, la promulgation des lois allemandes nécessaires au fonctionnement du plan, dans les termes approuvés par la Commission des Réparations, ainsi que l'entrée en fonctions de l'agent des payements des réparations, devront pouvoir être constatées par ladite Commission.

3. Dans un délai de cinq semaines (35 jours) à partir de la date de cette première constatation (soit au plus tard le 7 octobre 1924), la réalisation des autres mesures définies dans la décision de la Commission des Réparations du 15 juillet 1924, visée à l'article 1er, devra également pouvoir être constatée par ladite Commission.

Il appartiendra, le cas échéant, à la Commission des Réparations d'abréger si possible ces délais ou de les allonger dans la mesure indispensable pour permettre la pleine exécution des dispositions énumérées ci-dessus.

Les Gouvernements français et belge s'engagent à réaliser, dans un délai de quinze jours après la date de la deuxième constatation (soit le 22 octobre 1924), le programme fixé à l'article 1er, pour

restoration of Germany's fiscal and economic unity. They will notify the Reparation Commission of such fulfilment. The decision that the programme has been fully executed will be taken by the Reparation Commission.

Article 4.

(a) As soon as the first announcement referred to in Article 3 (2) has been made (*i.e.*, on September 2, 1924), and during the transition period between the first and second announcements (*i.e.*, between September 2 and October 7, 1924), without waiting for the complete execution of the measures prescribed by the Reparation Commission in its decision of July 15, 1924, the French and Belgian Governments, being desirous of restoring in a large measure Germany's fiscal and economic unity as soon as possible, will take the following steps :

Eight days after the first announcement (September 10, 1924) the levy of duties on the eastern Customs line (*i.e.*, the Customs barrier between occupied and unoccupied Germany) will cease.

Twenty days after the first announcement (September 22), and earlier if possible, the Allied authorities will reduce as far as possible the restrictions imposed since January 11, 1923, on the movements of persons, goods and vehicles, especially between occupied and unoccupied Germany. Within the same period the French and Belgian Governments will have abolished the said eastern Customs line and will apply solely the legislation and tariffs in force in unoccupied Germany to collections and charges of all kinds levied by them in the occupied territories, as well as to the régime for external trade, except so far as concerns the Franco-Belgian Railway Régie, which will continue to apply its own tariffs.

(b) The aforesaid Governments will continue to levy the collections and charges thus adjusted, but will hand over to the Agent-General for Reparation Payments the receipts accruing to them after the first announcement (September 2, 1924), from the application of the new régime, including the net profits from the Franco-Belgian Railway Régie, but less the monthly deduction of a lump sum of 2 million gold marks to cover the cost of collection during the transition period.

(c) On its side the German Government will pay over to the Agent-General for Reparation Payments during the transition period such monthly instalments as, added to the receipts above provided for, shall place at his disposal each month an amount equal to one-twelfth of the first annuity under the Experts' Plan, less the estimated receipts during the month from the operation of the British Reparation Recovery Act or corresponding measures which may be adopted by the other Allied Governments and the paper marks supplied to the armies of occupation. It is understood that the monthly burden to fall upon Germany during the transition period shall be one-twelfth of the first annuity of the global payment incumbent on Germany, as such global payment is defined in Section XI of the Experts' Plan ; to such monthly burden is to be added each month during the transition period the 2 millions of gold marks mentioned above.

(d) Payments towards the above-mentioned monthly sums will be made every ten days.

The first payment by Germany will take place on the date of the first announcement (September 2, 1924).

The first payment by the French and Belgian Governments will be made ten days later (September 12, 1924).

The first and second payments by Germany will amount to 20 million gold marks each. The third payment will consist of the balance of the payment to be made by Germany during the first month.

The subsequent payments by Germany shall be fixed by the Agent-General for Reparation Payments and shall be such as to place at the disposal of the Agent-General during each period of ten days one-third of the monthly instalment stipulated above, taking into account the payments made by the French and Belgian Governments and the receipts from the Reparation Recovery Acts, &c.

le rétablissement de l'unité fiscale et économique de l'Allemagne. Ils aviseront la Commission des Réparations de cette réalisation. La décision déclarant que le programme a été entièrement mis à exécution, sera prise par la Commission des Réparations.

Article 4.

a) Dès la première constatation prévue à l'article 3—2° (soit le 2 septembre 1924) et pendant toute la période transitoire qui s'écoulera entre la première et la deuxième constatation (soit entre le 2 septembre et le 7 octobre 1924), sans attendre la complète exécution des mesures prescrites par la Commission des Réparations dans sa décision du 15 juillet 1924, les Gouvernements français et belge, désireux de rétablir le plus tôt possible dans une large mesure l'unité fiscale et économique de l'Allemagne, prendront les dispositions suivantes :

Huit jours après la première constatation (soit le 10 septembre 1924) les perceptions seront supprimées sur la ligne douanière orientale, c'est-à-dire la ligne douanière entre les territoires occupés et les territoires non occupés.

Vingt jours après la première constatation (soit le 22 septembre 1924), et plus tôt si la chose est possible, les autorités alliées atténueront dans la plus large mesure les entraves apportées depuis le 11 janvier 1923 à la circulation des personnes, des marchandises et des véhicules, spécialement entre les territoires occupés et les territoires non occupés. Dans le même délai, les Gouvernements français et belge auront supprimé ladite ligne douanière orientale et appliqueront uniquement la législation et les tarifs en vigueur en Allemagne non occupée aux perceptions de toute nature effectuées par eux dans les territoires occupés, ainsi qu'au régime du commerce extérieur, sauf en ce qui concerne la Régie franco-belge des chemins de fer, qui continuera à appliquer ses propres tarifs.

b) Lesdits Gouvernements continueront à effectuer les perceptions ainsi ajustées, mais ils reverseront à l'agent des payements des réparations les recettes réalisées par eux par application du nouveau régime depuis la date de la première constatation (2 septembre 1924), y compris les bénéfices nets de la Régie franco-belge des chemins de fer, sauf une retenue mensuelle de 2 millions de marks-or, destinée à couvrir à forfait les frais de perception pendant la période transitoire.

c) De son côté, le Gouvernement allemand versera à l'agent des payements des réparations, pendant la période transitoire, des mensualités telles qu'en y ajoutant les recettes ci-dessus prévues, l'agent des payements dispose chaque mois d'une dotation égale au douzième de la première annuité du Plan des Experts, déduction faite de la valeur approximative des recettes provenant du « Recovery Act » britannique pendant le mois, ou des dispositions correspondantes qui pourraient être prises par les autres Gouvernements alliés, ainsi que des marks-papier fournis aux armées d'occupation. Il est entendu que la charge mensuelle à supporter par l'Allemagne pendant la période transitoire sera égale au douzième de la première annuité de la charge globale incombant à l'Allemagne, ainsi que cette charge globale est définie à la section XI du Plan des Experts ; à ladite charge mensuelle doivent être ajoutés, chaque mois pendant la période transitoire. les 2 millions de marks-or ci-dessus mentionnés.

d) Les payements destinés à couvrir les mensualités visées ci-dessus seront effectués tous les dix jours.

Le premier versement de l'Allemagne sera effectué à la date de la première constatation (2 septembre 1924).

Le premier versement des Gouvernements français et belge sera fait dix jours plus tard (12 septembre 1924).

Le premier et le deuxième versement de l'Allemagne seront de 20 millions de marks-or chacun. Le troisième versement formera le complément du payement à faire par l'Allemagne pendant le premier mois.

Les versements ultérieurs de l'Allemagne seront fixés par l'agent des payements des réparations et seront tels que cet agent dispose, pour chaque décade, du tiers de la dotation mensuelle stipulée ci-dessus, compte tenu des versements effectués par les Gouvernements français et belge, ainsi que des recettes provenant des « Recovery Acts », etc.

The payments by the French and Belgian Governments will only fall due in so far as the German Government has on its part effected its payments.

(e) With the resources thus placed at his disposal the Agent-General for Reparation Payments shall provide for the payment of reparation and other treaty charges during the transition period, in conformity with the decisions as to distribution which will be taken by the Allied and Associated Governments.

In particular he shall place at the disposal of the interested Governments the sums necessary :

(1) To ensure the complete financing of all agreements concerning deliveries in kind continued or entered into by them or by their representatives during the transition period, including the cost of the transport of the said deliveries, as provided by the Treaty of Versailles ;

(2) To cover the working expenses of mines and cokeries under Allied management, including the cost of transport to the frontiers.

As a consequence of the above provisions and in order that the period during which German payments are made at the rate prescribed for the first annuity shall not exceed one year, the period corresponding to the first annuity in the Experts' Plan will be reduced by a period equal to that of the transition period, and the second annuity will begin immediately thereafter (*i.e.*, September 2, 1925).

Article 5.

Upon the second announcement (October 7, 1924), the railway system of the Reich will be transferred to the new company contemplated by the Experts' Plan. As from that date the operation of all the lines now worked by the Deutsche Reichsbahn will pass to the said company. As from a fortnight after the second announcement (October 22, 1924), the lines now operated by the Régie will be worked on account of the company under the control of the Railway Organisation Committee.

As soon as the present Agreement has been signed, the Organisation Committee will place itself in communication with the Régie in order to arrange the details of the transfer. The actual transfer from the Régie to the company will be made step by step under the control of the Organisation Committee with as little delay as is compatible with an orderly transfer. It shall be completed within a period of six weeks (by December 7, 1924), the Organisation Committee, however, having authority to grant extensions of time for the arrangement of details.

Article 6.

The detailed measures to be applied and the machinery to be set up in order to carry out the provisions of articles 1 B, 2, 3 and 4 *(a)* will be studied by technical conferences between the representatives of the interested Allied authorities and the German departments concerned. These conferences will begin at Coblenz and Dusseldorf immediately after the London Conference.

The measures to be applied as well as transitional measures shall be put into force in the occupied territories in the customary form.

Article 7.

In order to bring about mutual conciliation and in order to wipe out the past to the utmost possible extent, the Allied Governments and the German Government have agreed on the following stipulations, it being understood that, as regards future incidents, the jurisdiction and legislation of Germany, notably in the matter of the security of the State, and the jurisdiction and the

Les versements des Gouvernements français et belge ne seront exigibles qu'autant que le Gouvernement allemand aura, de son côté, effectué les siens.

e) Avec les ressources ainsi mises à sa disposition, l'agent des payements des réparations assurera, pendant la période transitoire, le payement des réparations et des autres charges du traité, conformément à la répartition qui sera arrêtée par les Gouvernements alliés et associés.

Il mettra, en particulier, à la disposition des Gouvernements intéressés les sommes nécessaires :

1. Pour assurer le payement des prestations en nature résultant de tous accords maintenus ou passés par eux ou par leurs représentants pendant la période transitoire, y compris les frais de transport desdites prestations dans les conditions prévues par le Traité de Versailles ;

2. Pour couvrir les frais d'exploitation des mines et cokeries exploitées en régie, y compris les frais de transport aux frontières.

Comme conséquence des dispositions qui précèdent, et pour éviter que la période pendant laquelle les payements allemands seront effectués au taux prescrit pour la première annuité, dure plus d'une année, la période correspondant à la première annuité d'après le Plan des Experts sera réduite d'une durée égale à la durée de la période transitoire, et la seconde annuité commencera immédiatement après (soit le 2 septembre 1925).

Article 5.

Dès la deuxième constatation (7 octobre 1924) la concession de tous les chemins de fer du Reich sera transférée à la nouvelle compagnie prévue par le Plan des Experts. A partir de cette date, l'exploitation de toutes les lignes actuellement exploitées par la « Deutsche Reichsbahn » sera assurée par ladite compagnie. Quinze jours après la deuxième constatation (22 octobre 1924), les lignes actuellement exploitées par la Régie seront exploitées pour le compte de la compagnie sous le contrôle du Comité d'organisation des Chemins de fer.

Aussitôt après la signature du présent Arrangement, le Comité d'organisation se mettra en rapport avec la Régie pour préparer les opérations de transfert. Le transfert effectif de l'exploitation de la Régie à la compagnie sera fait progressivement, sous le même contrôle, avec toute la rapidité compatible avec la bonne exécution du transfert ; il devra être terminé dans un délai de six semaines (7 décembre 1924), le Comité d'organisation pouvant toutefois accorder des délais supplémentaires pour des opérations de détail.

Article 6.

L'examen des mesures de détail à appliquer et des moyens à mettre en œuvre pour réaliser les dispositions visées aux articles 1 B., 2, 3 et 4 *a)* fera l'objet de conférences techniques entre les représentants des autorités alliées intéressées et les représentants des administrations allemandes intéressées. Ces conférences s'ouvriront à Coblence et à Dusseldorf aussitôt après la Conférence de Londres.

Les mesures d'application et de transition seront, dans les formes habituelles, rendues exécutoires dans les territoires occupés.

Article 7.

A l'effet de réaliser un apaisement réciproque et, dans la mesure du possible, de faire table rase du passé, les Gouvernements alliés et le Gouvernement allemand sont tombés d'accord sur les dispositions suivantes, étant entendu que, pour les faits qui pourraient désormais se produire, la juridiction et la législation de l'Allemagne, notamment en ce qui concerne la sécurité de l'Etat,

legislation of the occupying authorities, notably in the matter of their security, will respectively follow their normal course in conformity with the Treaty of Peace and the Rhineland Agreement.

(1) No one shall, under any pretext, be prosecuted, disturbed or molested or subjected to any injury, whether material or moral, either by reason of acts committed exclusively or principally for political reasons or by reason of his political attitude in the occupied territories from January 11, 1923, up to the putting into force of the present Agreement, or by reason of his obedience or disobedience to orders, ordinances, decrees or other injunctions issued by the occupying authorities or the German authorities respectively and relating to events which have taken place within the same period, or by reason of his relations with the said authorities.

(2) The German Government and the Allied Governments concerned will remit all sentences and penalties, judicial or administrative, imposed for the above facts from January 11, 1923, up to the putting into force of the present Agreement. It is understood that fines or other pecuniary penalties, whether judicial or administrative, already paid will not be reimbursed.

(3) The provisions of paragraphs (1) and (2) do not apply to crimes committed against the life of persons and resulting in death.

(4) The offences to which the amnesty provided for in the stipulations of paragraphs (1) and (2) does not apply and which are at the present moment subject to the jurisdiction of the occupying authorities by reason of the creation of special organisations which are to be suppressed under the terms of the present Agreement, will be transferred to the German tribunals.

(5) The Governments concerned will each take, so far as they are concerned, the measures necessary to assure the fulfilment of this article. If need arises, this fulfilment will be amicably arranged by the Governments concerned, and if necessary by means of mixed commissions set up by common agreement.

Article 8.

German-Allied commissions of arbitration, similar to those appointed in 1920, charged with the duty of deciding any disputes which the change of régime may give rise to between Allied merchants and the German authorities, shall be set up by the Governments concerned.

Article 9.

The suppression of the Bad-Ems Sub-Committee on October 22, 1924, shall not prejudice the full execution of Articles 264 to 267 of the Treaty of Versailles.

Article 10.

All disputes which may arise between the Allied Governments or one of them on the one side and Germany on the other side with regard to the present Agreement shall, if they cannot be settled by negotiation, be submitted to the Permanent Court of International Justice.

Article 11.

The present Agreement, of which the French and English texts are both authentic, shall come into force from the moment of signature.

et celles des autorités d'occupation, notamment en ce qui concerne leur sécurité, suivront respectivement leur cours normal, conformément au Traité de Paix et à l'Arrangement rhénan :

1. Personne ne pourra, sous aucun prétexte, être poursuivi, inquiété ou molesté ou soumis à un préjudice matériel ou moral, soit en raison d'actes commis exclusivement ou principalement pour des raisons politiques, soit en raison de son attitude politique, dans les territoires occupés, depuis le 11 janvier 1923 jusqu'à la mise en vigueur du présent Arrangement, soit en raison de son obéissance ou de sa désobéissance aux ordres, ordonnances, décrets ou autres injonctions émanant des autorités d'occupation ou réciproquement des autorités allemandes et relatifs aux événements qui ont eu lieu pendant la même période, soit en raison de ses relations avec lesdites autorités.

2. Le Gouvernement allemand et les Gouvernements alliés intéressés feront remise de toutes les condamnations et pénalités, judiciaires ou administratives, prononcées pour les faits ci-dessus depuis le 11 janvier 1923 jusqu'à la mise en vigueur du présent Arrangement. Il est entendu que les amendes ou autres pénalités pécuniaires (judiciaires ou administratives), actuellement versées, restent acquises.

3. Les dispositions des §§ 1 et 2 ne s'appliquent pas aux crimes commis contre la vie des personnes et ayant entraîné la mort.

4. Les infractions, auxquelles l'amnistie stipulée dans les dispositions des §§ 1 et 2 ne s'applique pas, et qui, actuellement, se trouveraient soumises aux juridictions des autorités d'occupation par suite de l'institution de services spéciaux devant, aux termes du présent Arrangement, être supprimés, seront déférées aux juridictions allemandes.

5. Les Gouvernements intéressés prendront, chacun en ce qui le concerne, les mesures nécessaires pour assurer l'exécution du présent article. Le cas échéant, cette exécution sera réglée à l'amiable par les Gouvernements intéressés et, s'il y a lieu, au moyen de commissions mixtes constituées d'un commun accord.

Article 8.

Des commissions d'arbitrage germano-alliées, analogues à celles constituées en 1920, et chargées de statuer sur tous litiges pouvant être provoqués par le changement de régime entre les commerçants alliés et les autorités allemandes, seront constituées par les Gouvernements intéressés.

Article 9.

La suppression du Sous-Comité de Bad-Ems à la date du 22 octobre 1924 ne portera aucune atteinte à la pleine exécution des articles 264 à 267 du Traité de Versailles.

Article 10.

Toute contestation qui pourrait naître entre les Gouvernements alliés ou l'un d'entre eux, d'une part, et l'Allemagne, d'autre part, relativement au présent Arrangement, et qui ne pourrait être réglée par voie de négociations, sera soumise à la Cour permanente de Justice internationale.

Article 11.

Le présent Arrangement, dont les textes français et anglais font également foi, sera exécutoire dès sa signature.

Done at London, the 30th day of August, 1924, in a single copy, which will remain deposited in the archives of His Britannic Majesty's Government, which will transmit certified copies to each of the Parties.

BN. MONCHEUR.
EYRE A. CROWE.
N. A. BELCOURT.
JOSEPH COOK.
J. ALLEN.
E. H. WALTON.
DADIBA MERWANJEE DALAL.
SAINT-AULAIRE.
D. CACLAMANOS.
TORRETTA.
HAYASHI.
NORTON DE MATTOS.
RADU T. DJUVARA.
GAVRILOVITCH.
STHAMER.

Fait à Londres, le 30 août 1924, en un seul exemplaire, qui restera déposé dans les archives du Gouvernement de Sa Majesté britannique, qui en remettra des copies certifiées à chacune des Parties.

BN. MONCHEUR.
EYRE A. CROWE.
N. A. BELCOURT.
JOSEPH COOK.
J. ALLEN.
E. H. WALTON.
DADIBA MERWANJEE DALAL.
SAINT-AULAIRE
D. CACLAMANOS.
TORRETTA.
HAYASHI.
NORTON DE MATTOS.
RADU T. DJUVARA.
GAVRILOVITCH.
STHAMER.

N° 761.

BELGIQUE, EMPIRE BRITANNIQUE, FRANCE, GRÈCE, ITALIE, etc.

Arrangement entre les Gouvernements alliés pour l'exécution du Plan des Experts du 9 avril 1924, signé à Londres, le 30 août 1924.

BELGIUM, BRITISH EMPIRE, FRANCE, GREECE, ITALY, etc.

Inter-allied Agreement to carry out the Experts' Plan of April 9, 1924, signed at London, August 30, 1924.

No. 761. — INTER-ALLIED AGREEMENT[1] TO CARRY OUT THE EXPERTS' PLAN OF APRIL 9, 1924, SIGNED AT LONDON, AUGUST 30, 1924.

Textes officiels anglais et français, communiqués par le Ministère des Affaires Etrangères de Sa Majesté britannique. L'enregistrement de cet arrangement a eu lieu le 20 octobre 1924.

THE ROYAL GOVERNMENT OF BELGIUM, THE GOVERNMENT OF HIS BRITANNIC MAJESTY (WITH THE GOVERNMENTS OF THE DOMINION OF CANADA, THE COMMONWEALTH OF AUSTRALIA, THE DOMINION OF NEW ZEALAND, THE UNION OF SOUTH AFRICA, AND INDIA), THE GOVERNMENT OF THE FRENCH REPUBLIC, THE GOVERNMENT OF THE GREEK REPUBLIC, THE ROYAL GOVERNMENT OF ITALY, THE IMPERIAL GOVERNMENT OF JAPAN, THE GOVERNMENT OF THE PORTUGUESE REPUBLIC, THE ROYAL GOVERNMENT OF ROUMANIA AND THE ROYAL GOVERNMENT OF THE SERB-CROAT-SLOVENE STATE,

Anxious to provide for the complete fulfilment, so far as they are concerned, of the plan presented to the Reparation Commission on April 9, 1924, by the First Committee of Experts appointed by it on November 30, 1923, " to consider the means of balancing the budget and the measures to be taken to stabilise the currency of Germany," the said plan being approved by the Commission and accepted by each of the interested Powers, and

Having resolved to conclude an agreement for this purpose, the undersigned, duly authorised, have agreed as follows :

Article 1.

The Governments represented upon the Reparation Commission acting under paragraph 22 of annex II to Part VIII (Reparation) of the Treaty of Versailles will modify the said annex II by the introduction of the following paragraphs 2*a* and 16*a*, and by the amendment of paragraph 17 as set out below :

Paragraph 2*a*. — " When the Reparation Commission is deliberating on any point relating to the report presented on April 9, 1924, to the Reparation Commission by the First Committee of Experts appointed by it on November 30, 1923, a citizen of the United States of America appointed as provided below shall take part in the discussions and shall vote as if he had been appointed in virtue of paragraph 2 of the present annex.

" The American citizen shall be appointed by unanimous vote of the Reparation Commission within thirty days after the adoption of this amendment.

" In the event of the Reparation Commission not being unanimous, the appointment shall be made by the president for the time being of the Permanent Court[2] of International Justice at The Hague.

" The person appointed shall hold office for five years, and may be reappointed. In the event of any vacancy the same procedure shall apply to the appointment of a successor.

" Provided always that if the United States of America are officially represented by a delegate on the Reparation Commission, any American citizen appointed under the

[1] Cet arrangement n'est pas sujet à ratification.

[2] Vol. VI, page 379; vol. XI, page 404; vol. XV, page 304 et vol. XXIV, page 152 de ce Recueil.

No. 761. — ARRANGEMENT[1] ENTRE LES GOUVERNEMENTS ALLIÉS POUR L'EXÉCUTION DU PLAN DES EXPERTS DU 9 AVRIL 1924, SIGNÉ A LONDRES, LE 30 AOUT 1924.

English and French official texts, communicated by His Britannic Majesty's Foreign Office. The registration of this Agreement took place October 20, 1924.

LE GOUVERNEMENT ROYAL DE BELGIQUE, LE GOUVERNEMENT DE SA MAJESTÉ BRITANNIQUE (AVEC LES GOUVERNEMENTS DU DOMINION DU CANADA, DU COMMONWEALTH D'AUSTRALIE, DU DOMINION DE LA NOUVELLE-ZÉLANDE, DE L'UNION SUD-AFRICAINE ET DE L'INDE), LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE, LE GOUVERNEMENT DE LA RÉPUBLIQUE HELLÉNIQUE, LE GOUVERNEMENT ROYAL D'ITALIE, LE GOUVERNEMENT IMPÉRIAL DU JAPON, LE GOUVERNEMENT DE LA RÉPUBLIQUE PORTUGAISE, LE GOUVERNEMENT ROYAL DE ROUMANIE ET LE GOUVERNEMENT ROYAL DES SERBES-CROATES-SLOVÈNES,

Animés du désir de réaliser complètement, en ce qui les concerne, le plan présenté le 9 avril 1924 à la Commission des Réparations par le premier Comité des experts, nommé par elle le 30 novembre 1923 « pour rechercher les moyens d'équilibrer le budget et les mesures à prendre pour stabiliser la monnaie de l'Allemagne », ledit plan approuvé par cette Commission et respectivement accepté par les Puissances intéressées,

Ont résolu de conclure un arrangement à cet effet et, en conséquence, les soussignés, dûment autorisés, ont convenu des dispositions suivantes :

Article 1.

Les Gouvernements représentés à la Commission des Réparations, agissant en vertu du § 22 de l'annexe II à la Partie VIII (Réparations) du Traité de Versailles, modifieront l'annexe II en introduisant dans cette annexe les §§ 2*bis* et 16*bis* ci-après et en modifiant le § 17 comme suit :

§ 2*bis*. — « Lorsque la Commission des Réparations aura à statuer sur une question relative au rapport présenté le 9 avril 1924 à la Commission des Réparations par le premier Comité des experts, nommé par elle le 30 novembre 1923, un citoyen des États-Unis d'Amérique désigné comme il est dit ci-dessous, prendra part aux débats et émettra un vote comme s'il avait été nommé en vertu du § 2 de la présente annexe.

» Ce citoyen américain sera, dans un délai de trente jours après l'adoption du présent amendement, désigné par la Commission des Réparations, statuant à l'unanimité.

» Au cas où la Commission des Réparations ne parviendrait pas à une décision unanime, la désignation serait confiée au président en exercice de la Cour permanente de Justice[2] internationale de La Haye.

» Cette désignation sera faite pour cinq ans, et sera renouvelable. En cas de vacance, la même procédure sera appliquée à la nomination du successeur.

» Si les Etats-Unis d'Amérique désignent un délégué pour les représenter officiellement à la Commission des Réparations, les pouvoirs du citoyen américain, désigné conformément

[1] This Agreement is not subject to ratification.

[2] Vol. VI, page 379; Vol. XI, page 404; Vol. XV, page 304 and Vol. XXIV, page 152 of this Series.

provisions of this paragraph shall cease to hold office and no fresh appointment under these provisions shall be made as long as the United States are so officially represented."

Paragraph 16*a*. — " In the event of any application that Germany be declared in default in any of the obligations contained either in this part of the present Treaty as put into force on January 10, 1920, and subsequently amended in virtue of paragraph 22 of the present annex, or in the Experts' Plan dated April 9, 1924, it will be the duty of the Reparation Commission to come to a decision thereon. If the decision of the Reparation Commission granting or rejecting such application has been taken by a majority, any member of the Reparation Commission who has participated in the vote may, within eight days from the date of the said decision, appeal from that decision to an Arbitral Commission composed of three impartial and independent persons, whose decision shall be final. The members of the Arbitral Commission shall be appointed for five years by the Reparation Commission deciding by a unanimous vote, or, failing unanimity, by the president for the time being of the Permanent Court of International Justice at The Hague. At the end of the five-year period or in case of vacancies arising during such period the same procedure will be followed as in the case of the first appointments. The president of the Arbitral Commission shall be a citizen of the United States of America. "

Paragraph 17. — " If a default by Germany is established under the foregoing conditions, the commission will forthwith give notice of such default to each of the interested Powers and may make such recommendations as to the action to be taken in consequence of such default as it may think necessary. "

Article 2.

In accordance with the provisions of the Experts' Plan, sanctions will not be imposed on Germany in pursuance of paragraph 18 of annex II to Part VIII (Reparation) of the Treaty of Versailles unless a default within the meaning of section III of Part I of the Report of the said Committee of Experts has been declared under the conditions laid down by the said annex as amended in conformity with this Agreement.

In this case the signatory Governments, acting with the consciousness of joint trusteeship for the financial interests of themselves and of the persons who advance money upon the lines of the said plan, will confer at once on the nature of the sanctions to be applied and on the method of their rapid and effective application.

Article 3.

In order to secure the service of the loan of 800 million gold marks contemplated by the Experts' Plan, and in order to facilitate the issue of that loan to the public, the signatory Governments hereby declare that, in case sanctions have to be imposed in consequence of a default by Germany, they will safeguard any specific securities which may be pledged to the service of the loan.

The signatory Governments further declare that they consider the service of the loan as entitled to absolute priority as regards any resources of Germany so far as such resources may have been subjected to a general charge in favour of the said loan and also as regards any resources that may arise as a result of the imposition of sanctions.

Article 4.

Any dispute between the signatory Governments arising out of Articles 2 or 3 of the present Agreement shall, if it cannot be settled by negotiation, be submitted to the Permanent Court of International Justice.

aux stipulations qui précèdent, prendront fin et il ne sera procédé à aucune nouvelle nomination, en vertu des dispositions du présent paragraphe, tant que les Etats-Unis seront officiellement représentés. »

§ 16*bis*. — « Il appartiendra à la Commission des Réparations de statuer sur toute demande de constatation de manquement de l'Allemagne à l'une quelconque des obligations visées, soit à la présente partie du présent Traité, tel qu'il a été mis en vigueur le 10 janvier 1920, et amendé par la suite en vertu du § 22 de la présente annexe, soit au Plan des Experts en date du 9 avril 1924. Si la décision de la Commission des Réparations, rejetant la demande ou y faisant droit, a été prise à la majorité, tout membre de la Commission des Réparations ayant pris part au vote pourra, dans un délai de huit jours à dater de ladite décision, faire appel de celle-ci devant une commission arbitrale de trois personnes impartiales et indépendantes, dont la décision sera définitive. Les membres de la Commission arbitrale seront nommés pour cinq ans par la Commission des Réparations statuant à l'unanimité ou, à défaut de cette unanimité, par le président en exercice de la Cour permanente de Justice internationale de La Haye. A la fin de la période de cinq ans ou en cas de vacance venant à se produire au cours de cette période, il sera procédé comme pour les premières nominations. Le président de la Commission arbitrale sera un citoyen des États-Unis.

§ 17. — « En cas de manquement par l'Allemagne constaté dans les conditions qui précèdent, la Commission signalera immédiatement le manquement à chacune des Puissances intéressées, en y joignant toutes propositions qui lui paraîtront opportunes au sujet des mesures à prendre en raison de cette inexécution. »

Article 2.

Conformément aux dispositions du Plan des Experts, des sanctions ne seront prises à l'égard de l'Allemagne, en vertu du § 18 de l'annexe II à la Partie VIII (Réparations) du Traité de Versailles, que s'il a été constaté, dans les conditions prévues dans ladite annexe modifiée conformément au présent Arrangement, un manquement au sens de la section III de la Partie I du rapport dudit Comité des Experts.

Dans ce cas, les Gouvernements signataires, agissant avec la conscience de leur responsabilité commune à l'égard de leurs propres intérêts et des intérêts des particuliers qui auront avancé des fonds pour mettre le plan à exécution, se concerteront immédiatement en vue de déterminer la nature des sanctions à appliquer et de les organiser de façon qu'elles soient promptes et efficaces.

Article 3.

Afin de garantir le service de l'emprunt de 800 millions de marks-or envisagé par le Plan des Experts et d'en faciliter le placement auprès du public, les Gouvernements signataires déclarent que, au cas où des sanctions seraient prises à la suite d'un manquement de l'Allemagne, elles sauvegarderaient les gages spéciaux qui, éventuellement, seraient affectés au service dudit emprunt.

Les Gouvernements signataires déclarent, en outre, qu'ils considèrent le service de l'emprunt comme jouissant d'une priorité absolue sur toutes les ressources de l'Allemagne, en tant que celles-ci auraient été grevées au bénéfice dudit emprunt d'un privilège général, ainsi que sur toutes les ressources ultérieures à provenir éventuellement de l'application des sanctions.

Article 4.

Tout différend qui, entre les Gouvernements signataires, viendrait à naître des articles 2 et 3 du présent Arrangement, et qui ne pourrait être réglé par voie de négociations, sera soumis à la Cour permanente de Justice internationale.

Article 5.

Unless otherwise expressly stipulated in the preceding articles of this Agreement, all the existing rights of the signatory Governments under the Treaty of Versailles read with the Report of the Experts referred to in Article 2 are reserved.

Article 6.

The present Agreement, of which the French and English texts are both authentic, shall come into force from the moment of signature.

Done at London, the 30th day of August, 1924, in a single copy, which will remain deposited in the archives of His Britannic Majesty's Government, which will transmit certified copies to each of the Parties.

BN. MONCHEUR.
EYRE A. CROWE.
N. A. BELCOURT.
JOSEPH COOK.
J. ALLEN.
E. H. WALTON.
DADIBA MERWANJEE DALAL.
SAINT-AULAIRE.
D. CACLAMANOS.
TORRETTA.
HAYASHI.
NORTON DE MATTOS.
RADU T. DJUVARA.
GAVRILOVITCH.

Article 5.

Sauf stipulations expresses contenues dans les articles précédents, tous les droits que les Gouvernements signataires tiennent actuellement du Traité de Versailles et ensemble du Rapport des Experts visé à l'article 2, sont réservés.

Article 6.

Le présent Arrangement, dont les textes français et anglais font également foi, sera exécutoire dès sa signature.

Fait à Londres, le 30 août 1924, en un seul exemplaire, qui restera déposé dans les archives du Gouvernement de Sa Majesté britannique, qui en remettra des copies certifiées à chacune des Parties.

BN. MONCHEUR.
EYRE A. CROWE.
N. A. BELCOURT.
JOSEPH COOK.
J. ALLEN.
E. H. WALTON.
DADIBA MERWANJEE DALAL.
SAINT-AULAIRE.
D. CACLAMANOS.
TORRETTA.
HAYASHI.
NORTON DE MATTOS.
RADU T. DJUVARA.
GAVRILOVITCH.

N° 762.

BELGIQUE, FRANCE, GRANDE BRETAGNE, ITALIE, JAPON ET ROYAUME DES SERBES, CROATES ET SLOVÈNES

Arrangement entre les Gouvernements représentés à la Commission des Réparations, en vue de modifier l'annexe II à la Partie VIII du Traité de Versailles, signé à Londres, le 30 août 1924.

BELGIUM, FRANCE, GREAT BRITAIN, ITALY, JAPAN AND KINGDOM OF THE SERBS, CROATS AND SLOVENES

Agreement between the Governments represented on the Reparation Commission to modify Annex II to Part VIII of the Treaty of Versailles, signed at London, August 30, 1924.

No. 762. — AGREEMENT[1] BETWEEN THE GOVERNMENTS REPRESENTED ON THE REPARATION COMMISSION TO MODIFY ANNEX II TO PART VIII OF THE TREATY OF VERSAILLES, SIGNED AT LONDON, AUGUST 30, 1924.

Textes officiels anglais et français, communiqués par le Ministère des Affaires étrangères de Sa Majesté Britannique. L'enregistrement de cet arrangement a eu lieu le 20 octobre 1924.

The undersigned, duly authorised to that effect, have agreed as follows :

The GOVERNMENTS OF BELGIUM, FRANCE, GREAT BRITAIN, ITALY, JAPAN and the SERB-CROAT-SLOVENE STATE, being the Governments represented on the Reparation Commission, unanimously decide, acting under paragraph 22 of annex II to Part VIII (Reparation) of the Treaty of Versailles, to modify the said annex II by the introduction of the following paragraphs 2*a* and 16*a*, and by the amendment of paragraph 17 as set out below :

Paragraph 2a. — " When the Reparation Commission is deliberating on any point relating to the report presented on April 9, 1924, to the Reparation Commission by the First Committee of Experts appointed by it on November 30, 1923, a citizen of the United States of America appointed as provided below shall take part in the discussions and shall vote as if he had been appointed in virtue of paragraph 2 of the present annex.

" The American citizen shall be appointed by unanimous vote of the Reparation Commission within thirty days after the adoption of this amendment.

" In the event of the Reparation Commission not being unanimous, the appointment shall be made by the president for the time being of the Permanent Court of International Justice at The Hague.

" The person appointed shall hold office for five years, and may be re-appointed. In the event of any vacancy the same procedure shall apply to the appointment of a successor.

" Provided always that if the United States of America are officially represented by a delegate on the Reparation Commission, any American citizen appointed under the provisions of this paragraph shall cease to hold office and no fresh appointment under these provisions shall be made as long as the United States are so officially represented. "

Paragraph 16a. — " In the event of any application that Germany be declared in default in any of the obligations contained either in this part of the present Treaty as put into force on January 10, 1920, and subsequently amended in virtue of paragraph 22 of the present annex, or in the Experts' Plan dated April 9, 1924, it will be the duty of the Reparation Commission to come to a decision thereon. If the decision of the Reparation Commission granting or rejecting such application has been taken by a majority, any member of the Reparation Commission who has participated in the vote may within eight days from the date of the said decision appeal from that decision to an arbitral commission composed of three impartial and independent persons, whose decision shall be final. The members of the arbitral commission shall be appointed for five years by the

[1] Cet arrangement n'est pas sujet à ratification.

No. 762. — ARRANGEMENT[1] ENTRE LES GOUVERNEMENTS REPRÉSENTÉS A LA COMMISSION DES RÉPARATIONS EN VUE DE MODIFIER L'ANNEXE II A LA PARTIE VIII DU TRAITÉ DE VERSAILLES, SIGNÉ A LONDRES, LE 30 AOUT 1924.

English and French official texts, communicated by His Britannic Majesty's Foreign Office. The registration of this Agreement took place October 20, 1924.

Les soussignés, ayant pouvoir pour signer, ont arrêté ce qui suit :

Les GOUVERNEMENTS DE LA BELGIQUE, DE LA FRANCE, DE LA GRANDE-BRETAGNE, DE L'ITALIE, DU JAPON et de L'ETAT SERBE-CROATE-SLOVÈNE, représentés à la Commission des Réparations, décident à l'unanimité, agissant en vertu du § 22 de l'annexe II à la Partie VIII (Réparations) du Traité de Versailles, de modifier l'annexe II en introduisant dans cette annexe les §§ *2bis* et *16bis* ci-après et en modifiant le § 17 comme suit :

§ *2bis*. — « Lorsque la Commission des Réparations aura à statuer sur une question relative au rapport présenté le 9 avril 1924 à la Commission des Réparations par le premier Comité des experts, nommé par elle le 30 novembre 1923, un citoyen des Etats-Unis d'Amérique désigné comme il est dit ci-dessous, prendra part aux débats et émettra un vote comme s'il avait été nommé en vertu du § 2 de la présente annexe.

» Ce citoyen américain sera, dans un délai de trente jours après l'adoption du présent amendement, désigné par la Commission des Réparations, statuant à l'unanimité.

» Au cas où la Commission des Réparations ne parviendrait pas à une décision unanime, la désignation serait confiée au président en exercice de la Cour permanente de Justice internationale de La Haye.

» Cette désignation sera faite pour cinq ans et sera renouvelable. En cas de vacance, la même procédure sera appliquée à la nomination du successeur.

» Si les Etats-Unis d'Amérique désignent un délégué pour les représenter officiellement à la Commission des Réparations, les pouvoirs du citoyen américain, désigné conformément aux stipulations qui précèdent, prendront fin et il ne sera procédé à aucune nouvelle nomination, en vertu des dispositions du présent paragraphe, tant que les Etats-Unis seront officiellement representés. »

§ *16bis*. — « Il appartiendra à la Commission des Réparations de statuer sur toute demande de constatation de manquement de l'Allemagne à l'une quelconque des obligations visées, soit à la présente partie du présent Traité, tel qu'il a été mis en vigueur le 10 janvier 1920, et amendé par la suite en vertu du § 22 de la présente annexe, soit au Plan des Experts en date du 9 avril 1924. Si la décision de la Commission des Réparations, rejetant la demande ou y faisant droit, a été prise à la majorité, tout membre de la Commission des Réparations ayant pris part au vote pourra, dans un délai de huit jours à dater de ladite décision, faire appel de celle-ci devant une commission arbitrale de trois personnes impartiales et indépendantes, dont la décision sera définitive. Les membres de la commission arbitrale seront nommés pour cinq ans par la Commission des Réparations

[1] This Agreement is not subject to ratification.

Reparation Commission deciding by a unanimous vote, or failing unanimity by the president for the time being of the Permanent Court of International Justice at The Hague. At the end of the five-year period or in case of vacancies arising during such period the same procedure will be followed as in the case of the first appointments. The president of the arbitral commission shall be a citizen of the United States of America."

Paragraph 17. — " If a default by Germany is established under the foregoing conditions, the commission will forthwith give notice of such default to each of the interested Powers and may make such recommendations as to the action to be taken in consequence of such default as it may think necessary. "

This decision shall be notified to the Powers signatory of the Treaty of Versailles and to the Reparation Commission.

LONDON, *August* 30, 1924.

BN. MONCHEUR.
SAINT-AULAIRE.
EYRE A. CROWE.
TORRETTA.
HAYASHI.
GAVRILOVITCH.

statuant à l'unanimité ou, à défaut de cette unanimité, par le président en exercice de la Cour permanente de Justice internationale de La Haye. A la fin de la période de cinq ans ou en cas de vacance venant à se produire au cours de cette période, il sera procédé comme pour les premières nominations. Le président de la commission arbitrale sera un citoyen des Etats-Unis. »

§ 17. — « En cas de manquement par l'Allemagne constaté dans les conditions qui précèdent, la commission signalera immédiatement le manquement à chacune des Puissances intéressées, en y joignant toutes propositions qui lui paraîtront opportunes au sujet des mesures à prendre en raison de cette inexécution. »

La présente décision sera notifiée aux Puissances signataires du Traité de Versailles, ainsi qu'à la Commission des Réparations.

LONDRES, *le* 30 *août* 1924.

BN. MONCHEUR.
SAINT-AULAIRE.
EYRE A. CROWE.
TORRETTA.
HAYASHI.
GAVRILOVITCH.

N° 763.

BULGARIE ET NORVÈGE

Echange de notes comportant un accord relatif aux relations commerciales et maritimes. Varsovie, les 5-7 septembre 1921, 4-7 mars, 27 juin, 21 août, 26 septembre et 2 octobre 1924.

BULGARIA AND NORWAY

Exchange of Notes constituting an Agreement relating to commercial and maritime relations. Warsaw, September 5-7, 1921, March 4-7, June 27, August 21, September 26 and October 2, 1924.

No. 763. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS BULGARE ET NORVÉGIEN, COMPORTANT UN ACCORD RELATIF AUX RELATIONS COMMERCIALES ET MARITIMES. VARSOVIE, LES 5-7 SEPTEMBRE 1921, 4-7 MARS, 27 JUIN, 21 AOUT, 26 SEPTEMBRE ET 2 OCTOBRE 1924.

Texte officiel français communiqué par le Ministre des Affaires étrangères de Norvège. L'enregistrement de cet échange de notes a eu lieu le 27 octobre 1924.

LÉGATION ROYALE DE BULGARIE.
N° 248.

VARSOVIE, *le* 5 *septembre* 1921.

MONSIEUR LE MINISTRE,

Me référant à votre lettre du 12 août dernier, j'ai l'honneur de porter à votre connaissance que, dans son grand désir de contribuer au développement et au resserrement des relations économiques et commerciales entre la Norvège et la Bulgarie en mettant fin à l'état de choses créé par l'absence de toute convention commerciale entre les deux pays, le Gouvernement bulgare m'a autorisé à procéder à un échange de notes avec vous en vue de la conclusion d'un arrangement assurant réciproquement aux deux parties le traitement de la nation la plus favorisée.

En conséquence, j'ai l'honneur de vous proposer dans ce but l'arrangement suivant :

« Les relations économiques et commerciales entre la Norvège, d'une part, et la Bulgarie, de l'autre, sont réglées à partir du 9 août 1921 sur la base de la clause de la nation la plus favorisée à tous points de vue.

» Le présent arrangement restera en vigueur tant qu'il n'aura pas été dénoncé par l'une quelconque des deux Parties qui, toutefois, sont tenues à un préavis de trois mois. »

Veuillez agréez, Monsieur le Ministre, les assurances de ma très haute considération.

D. BATCHVAROFF.

A Son Excellence
Monsieur Samuel Eyde,
Envoyé extraordinaire
et Ministre plénipotentiaire de Norvège,
etc., etc.,
En ville.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiana, le 22 octobre 1924.

Pour le Ministre :
Le Directeur des Affaires politiques et commericales :
G. VON TANGEN.

[1] TRADUCTION. — TRANSLATION.

No. 763. — EXCHANGE OF NOTES BETWEEN THE BULGARIAN AND NORWEGIAN GOVERNMENTS, CONSTITUTING AN AGREEMENT RELATING TO COMMERCIAL AND MARITIME RELATIONS. WARSAW, SEPTEMBER 5-7, 1921, MARCH 4-7, JUNE 27, AUGUST 21, SEPTEMBER 26 AND OCTOBER 2, 1924.

French official text communicated by the Norwegian Minister for Foreign Affairs. The registration of this Exchange of Notes took place October 27, 1924.

ROYAL BULGARIAN LEGATION.
No. 248.

WARSAW, *September* 5, 1921.

YOUR EXCELLENCY,

With reference to your letter of August 12 last, I have the honour to inform you that the Bulgarian Government, being most anxious to promote the development and improvement of the economic and commercial relations between Norway and Bulgaria by putting an end to the state of affairs resulting from the absence of any commercial convention between the two countries, has authorised me to proceed to an exchange of notes with Your Excellency with a view to the conclusion of an arrangement by which both Parties should grant each other most-favoured-nation treatment.

Accordingly, I have the honour to propose to Your Excellency the following arrangement for this purpose :

> " The economic and commercial relations between Norway, of the one part, and Bulgaria, of the other part, shall be regulated as from August 9, 1921, in every respect on the basis of the most-favoured-nation clause.
>
> " The present arrangement shall remain in force until it has been denounced by either of the two Parties, who shall, however, be obliged to give three months' notice of such denunciation. "

I have the honour, etc.,

D. BATCHVAROFF.

To His Excellency
M. Samuel EYDE,
Envoy Extraordinary and
Minister Plenipotentiary of Norway,
etc. etc.,
Warsaw.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

LÉGATION ROYALE DE NORVÈGE.

2 *Annexes.*

VARSOVIE, *le 7 septembre* 1921.

MONSIEUR LE CHARGÉ D'AFFAIRES,

Par la présente, j'ai l'honneur d'accuser réception de votre lettre du 5 crt., par laquelle vous m'informez que votre Gouvernement vous a autorisé à procéder à un échange de notes avec moi en vue de la conclusion d'un arrangement assurant réciproquement aux deux Parties le traitement de la nation la plus favorisée.

Etant autorisé par mon Gouvernement à conclure une convention de commerce et de navigation entre la Norvège et la Bulgarie, je me permets de vous faire part que j'accepte l'arrangement proposé dans la susdite lettre, soit :

« Les relations économiques et commerciales entre la Norvège, d'une part, et la Bulgarie, de l'autre, sont réglées à partir du 9 août 1921 sur la base de la clause de la nation la plus favorisée à tous points de vue.

» Le présent arrangement restera en vigueur tant qu'il n'aura pas été dénoncé par l'une quelconque des deux Parties qui, toutefois, sont tenues à un préavis de trois mois. »

En même temps, j'ai l'honneur de vous remettre sous ce pli un projet de note rédigé par mon Gouvernement en vous priant de vouloir bien le faire parvenir à votre Gouvernement afin qu'il puisse être renseigné avant mon arrivée à Sofia pour y entamer des pourparlers à ce sujet.

Veuillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma très haute considération.

S. EYDE.

Monsieur Daniel BATCHVAROFF,
Chargé d'Affaires de Bulgarie,
etc., etc.,
Varsovie.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 22 octobre 1924.

Pour le Ministre :
Le Directeur des Affaires politiques et commerciales :
G. VON TANGEN.

LÉGATION ROYALE DE NORVÈGE.

VARSOVIE, *le 4 mars* 1924.

MONSIEUR LE CHARGÉ D'AFFAIRES,

En me référant à votre lettre en date du 30 novembre 1922, j'ai l'honneur, d'ordre de mon Gouvernement, de vous faire savoir que le Gouvernement royal de Norvège est d'accord à ce que le traitement de la nation la plus favorisée visé aux notes échangées en date du 5/7 septembre 1921 entre la Norvège et la Bulgarie ne s'applique pas aux concessions spéciales accordées ou qui

ROYAL NORWEGIAN LEGATION.

2 *Enclosures.*

WARSAW, *September* 7, 1921.

SIR,

By these presents I have the honour to acknowledge receipt of your letter of the 5 of this month, in which you inform me that your Government has authorised you to proceed to an exchange of notes with me with a view to the conclusion of an arrangement by which both Parties should grant each other most-favoured-nation treatment.

Being authorised by my Government to conclude a commercial and shipping convention between Norway and Bulgaria, I have the honour to inform you that I accept the arrangement proposed in the above-mentioned letter, namely :

> "The economic and commercial relations between Norway, of the one part, and Bulgaria, of the other part, shall be regulated as from August 9, 1921, in every respect on the basis of the most-favoured-nation clause.
>
> " The present arrangement shall remain in force until it has been denounced by either of the two Parties, who shall, however, be obliged to give three months' notice of such denunciation. "

At the same time, I have the honour to enclose a draft note drawn up by my Government, which I would ask you to be good enough to transmit to your Government in order that it may receive the necessary information before I arrive in Sofia to enter into negotiations on this subject.

I have the honour, etc.,

S. EYDE.

M. Daniel BATCHVAROFF,
Bulgarian Chargé d'Affaires,
etc., etc.,
Warsaw.

ROYAL NORWEGIAN LEGATION.

WARSAW, *March* 4, 1924.

SIR,

With reference to your letter dated November 30, 1922, I am instructed by my Government to inform you that the Royal Norwegian Government agrees that the most-favoured-nation treatment referred to in the notes exchanged on September 5 and 7, 1921, by Norway and Bulgaria shall not apply to the special concessions which are or may in future be granted by Norway to conterminous

seront accordées par la Norvège aux pays limitrophes ou au Danemark et à l'Islande, ainsi qu'à celles accordées par la Bulgarie à ses voisins ou à la Turquie.

En vous demandant de vouloir bien accuser réception de la présente note, je vous prie d'agréer, Monsieur le Chargé d'Affaires, les assurances de ma considération distinguée.

REIDAR KILDAL.
Chargé d'Affaires a.i.

Monsieur Nicolas VANTCHEFF,
Chargé d'Affaires de Bulgarie,
etc., etc.,
Varsovie.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 22 octobre 1924.

Pour le Ministre :
Le Directeur des Affaires politiques et commerciales :
G. VON TANGEN.

LÉGATION ROYALE DE BULGARIE.

VARSOVIE, *le 7 mars* 1924.

MONSIEUR LE CHARGÉ D'AFFAIRES,

En vous accusant réception de votre lettre en date du 4 mars a.c., par laquelle vous avez bien voulu me faire savoir que le Gouvernement royal de Norvège est d'accord à ce que le traitement de la nation la plus favorisée visé aux notes échangées en date du 5/7 septembre 1921 entre la Bulgarie et la Norvège ne s'applique pas aux concessions spéciales accordées ou qui seront accordées par la Norvège aux pays limitrophes ou au Danemark et à l'Islande, ainsi qu'à celles accordées par la Bulgarie à ses voisins ou à la Turquie, j'ai l'honneur de vous communiquer que je n'ai pas manqué d'envoyer une copie de votre lettre à mon Gouvernement.

Veuillez agréer, Monsieur le Chargé d'Affaires, l'assurance de ma considération distinguée.

N. VANTCHEFF.

Monsieur Reidar KILDAL,
Chargé d'Affaires de Norvège,
etc., etc.,
Varsovie.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 22 octobre 1924.

Pour le Ministre :
Le Directeur des Affaires politiques et commericales :
G. VON TANGEN.

countries or to Denmark and Iceland, nor to those granted by Bulgaria to her neighbours or to Turkey.

I beg you to be so good as to acknowledge receipt of the present note and have the honour, etc.,

REIDAR KILDAL,
Chargé d'Affaires ad interim.

M. Nicolas VANTCHEFF,
Bulgarian Chargé d'Affaires,
etc., etc.,
Warsaw.

ROYAL BULGARIAN LEGATION.

WARSAW, *March* 7, 1924.

SIR,

I have the honour to acknowledge receipt of your letter of March 4 last, in which you were good enough to inform me that the Royal Norwegian Government agrees that the most-favoured-nation treatment referred to in the notes exchanged on September 5 and 7, 1921, by Norway and Bulgaria shall not apply to the special concessions which are or may in future be granted by Norway to conterminous countries or to Denmark and Iceland, nor to those granted by Bulgaria to her neighbours or to Turkey, and I beg to inform you that I have duly forwarded a copy of your letter to my Government.

I have the honour, etc.,

N. VANTCHEFF.

M. Reidar KILDAL,
Norwegian Chargé d'Affaires,
etc., etc.,
Warsaw.

LÉGATION ROYALE DE BULGARIE.
N° 237.

VARSOVIE, *le* 27 *juin* 1924.

MONSIEUR LE CHARGÉ D'AFFAIRES,

En réponse à la lettre du 4 mars a.c. et pour faire suite à ma lettre du 7 du même mois sub N° 80, j'ai l'honneur de vous faire savoir que le Gouvernement royal de Bulgarie est aussi d'accord à ce que le traitement de la nation la plus favorisée visé aux notes échangées en date du 5/7 septembre 1921 entre la Bulgarie et la Norvège ne s'applique pas aux concessions spéciales accordées ou qui seront accordées par la Bulgarie à ses voisins ou à la Turquie, ainsi qu'à celles accordées par la Norvège aux pays limitrophes ou au Danemark et à l'Islande.

En vous priant de vouloir bien m'accuser réception de la présente note, je vous prie, Monsieur le Chargé d'Affaires, d'agréer l'assurance de ma considération distinguée.

N. VANTCHEFF.
Chargé d'Affaires de Bulgarie.

Monsieur T. KNUDTZON,
Chargé d'Affaires de Norvège,
à Varsovie.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 22 octobre 1924.

Pour le Ministre :
Le Directeur des Affaires politiques et commerciales :
G. VON TANGEN.

LÉGATION ROYALE DE NORVÈGE.

VARSOVIE, *le* 21 *août* 1924.

MONSIEUR LE CHARGÉ D'AFFAIRES,

Dans une lettre du 4 mars a.c., mon prédécesseur, M. Kildal, vous a fait part que « le Gouvernement royal de Norvège est d'accord à ce que le traitement de la nation la plus favorisée visé aux notes échangées en date du 5/7 septembre 1921 entre la Norvège et la Bulgarie ne s'applique pas aux concessions spéciales accordées ou qui seront accordées par la Norvège aux pays limitrophes ou au Danemark et à l'Islande, ainsi qu'à celles accordées par la Bulgarie à ses voisins ou à la Turquie. »

Sans doute par une incurie, mon prédécesseur avait omis dans sa lettre les mots « ou qui seront accordées » dans la réserve faite pour les concessions accordées par la Bulgarie. Par conséquent, votre Gouvernement a fait une pareille réserve en ce qui concerne les concessions accordées par la Norvège, omettant les mêmes mots « ou qui seront accordées » (par la Norvège).

Pour corriger cette incurie, j'ai l'honneur de vous informer que la réserve en question, qu'a voulu faire mon Gouvernement, comprend « les concessions spéciales accordées ou qui seront accordées par la Norvège aux pays limitrophes ou au Danemark et à l'Islande, ainsi que celles accordées ou qui seront accordées par la Bulgarie à ses voisins ou à la Turquie ».

ROYAL BULGARIAN LEGATION.

No. 237.

WARSAW, *June* 27, 1924.

SIR,

In reply to your letter of March 4 last and with reference to my letter of the 7 of the same month, sub No. 80, I have the honour to inform you that the Royal Bulgarian Government likewise agrees that the most-favoured-nation treatment referred to in the notes exchanged on September 5 and 7, 1921, by Bulgaria and Norway shall not apply to the special concessions which are or may in future be granted by Bulgaria to her neighbours or to Turkey, nor to those granted by Norway to conterminous countries or to Denmark and Iceland.

Requesting you to be so good as to acknowledge receipt of the present note, I have the honour, etc.,

N. VANTCHEFF,
Bulgarian Chargé d'Affaires.

M. T. KNUDTZON,
Norwegian Chargé d'Affaires,
Warsaw.

ROYAL NORWEGIAN LEGATION.

WARSAW, *August* 21, 1924.

SIR,

In a letter dated March 4 last my predecessor, M. Kildal, informed you that " the Royal Norwegian Government agrees that the most-favoured-nation treatment referred to in the notes exchanged on September 5 and 7, 1921, by Norway and Bulgaria shall not apply to the special concessions which are or may in future be granted by Norway to conterminous countries or to Denmark and Iceland, nor to those granted by Bulgaria to her neighbours or to Turkey. "

Doubtless owing to a slip, my predecessor omitted from his letter the words " or which may in future be granted " in making the reservation regarding the concessions granted by Bulgaria. In consequence your Government made a similar reservation regarding the concessions granted by Norway, omitting the same words " or which may in future be granted " (by Norway).

In order to correct this slip I have the honour to inform you that the reservation in question which my Government wished to make refers to " the special concessions which are or may in future be granted by Norway to conterminous countries or to Denmark and Iceland, and those which are or may in future be granted by Bulgaria to her neighbours or to Turkey. "

De votre lettre du 30 novembre 1922, je comprends que le Gouvernement de Bulgarie est entièrement d'accord avec celui de Norvège en ce qui concerne la rédaction de cette clause ; néanmoins, je vous prie d'avoir la bonté de me procurer la déclaration formelle de l'accord de votre Gouvernement relativement à ce sujet.

Veuillez agréer, Monsieur le Chargé d'Affaires, l'assurance de ma considération distinguée.

T. KNUDTZON,
Chargé d'Affaires de Norvège.

Monsieur Nicolas VANTCHEFF,
Chargé d'Affaires de Bulgarie,
etc., etc.,
Varsovie.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 22 octobre 1924.

Pour le Ministre :
Le Directeur des Affaires politiques et commerciales :
G. VON TANGEN.

LÉGATION ROYALE DE BULGARIE.

VARSOVIE, *le* 26 *septembre* 1924.

MONSIEUR LE CHARGÉ D'AFFAIRES,

Me référant à votre lettre du 21 août a.c., et pour faire suite à ma lettre en date du 27 juin 1924, j'ai l'honneur de vous faire connaître que le Gouvernement royal de Bulgarie aussi est d'accord à ce que le traitement de la nation la plus favorisée visé aux notes échangées en date du 5/7 septembre 1921 entre la Bulgarie et la Norvège ne s'applique pas aux concessions spéciales accordées ou qui seront accordées par la Bulgarie à ses voisins ou à la Turquie, ainsi qu'à celles accordées ou qui seront accordées par la Norvège aux pays limitrophes ou au Danemark et à l'Islande.

En vous priant de vouloir bien m'accuser réception de la présente note, je vous prie, Monsieur le Chargé d'Affaires, d'agréer les assurances de ma considération distinguée.

N. VANTCHEFF,
Chargé d'Affaires a.i.

Monsieur T. KNUDTZON,
Chargé d'Affaires de Norvège,
à Varsovie.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 22 octobre 1924.

Pour le Ministre :
Le Directeur des Affaires politiques et commerciales :
G. VON TANGEN.

I gather from your letter of November 30, 1922, that the Bulgarian Government is in complete agreement with the Norwegian Government as regards the wording of this clause ; I would request you, however, to transmit to me a formal declaration of your Government's acquiescence on this point.

I have the honour, etc.,

T. KNUDTZON,
Norwegian Chargé d'Affaires.

M. Nicolas VANTCHEFF,
Bulgarian Chargé d'Affaires,
etc., etc.,
Warsaw.

ROYAL BULGARIAN LEGATION.

WARSAW, *September* 26, 1924.

SIR,

With reference to your letter of August 21 last and to my own letter of June 27 last, I have the honour to inform you that the Royal Bulgarian Government also agrees that the most-favoured-nation treatment referred to in the notes exchanged by Bulgaria and Norway on September 5 and 7, 1921, shall not apply to the special concessions which are or may in future be granted by Bulgaria to her neighbours or to Turkey, nor to those which are or may in future be granted by Norway to conterminous countries or to Denmark and Iceland.

Requesting you to be so good as to acknowledge receipt of the present note, I have the honour, etc.,

N. VANTCHEFF,
Chargé d'Affaires ad interim.

M. T. KNUDTZON,
Norwegian Chargé d'Affaires,
Warsaw.

LÉGATION ROYALE DE NORVÈGE.

VARSOVIE, *le 2 octobre* 1924.

MONSIEUR LE CHARGÉ D'AFFAIRES,

En vous accusant réception de votre lettre du 26 septembre a.c., par laquelle vous avez bien voulu me faire savoir que le Gouvernement royal de Bulgarie est aussi d'accord à ce que le traitement de la nation la plus favorisée visé aux notes échangées en date du 5/7 septembre 1921 entre la Norvège et la Bulgarie ne s'applique pas aux concessions spéciales accordées ou qui seront accordées par la Bulgarie à ses voisins ou à la Turquie, ainsi qu'à celles accordées ou qui seront accordées par la Norvège aux pays limitrophes ou au Danemark et à l'Islande, j'ai l'honneur de vous faire part que je n'ai pas manqué d'envoyer une copie de votre lettre à mon Gouvernement.

Veuillez agréer, Monsieur le Chargé d'Affaires, les assurances de ma considération distinguée.

T. KNUDTZON,
Chargé d'Affaires a.i.

Monsieur N. VANTCHEFF,
Chargé d'Affaires de Bulgarie,
à Varsovie.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 22 octobre 1924.

Pour le Ministre :
Le Directeur des Affaires politiques et commerciales :
G. VON TANGEN.

ROYAL NORWEGIAN LEGATION.

WARSAW *October* 2, 1924.

SIR,

I have the honour to acknowledge receipt of your letter of September 26 last in which you were good enough to inform me that the Royal Bulgarian Government also agrees that the most-favoured-nation treatment referred to in the notes exchanged by Bulgaria and Norway on September 5 and 7, 1921, shall not apply to the special concessions which are or may in future be granted by Bulgaria to her neighbours or to Turkey, nor to those which are or may in future be granted by Norway to conterminous countries or to Denmark and Iceland, and I beg to inform you that I have duly transmitted a copy of your letter to my Government.

I have the honour, etc.,

T. KNUDTZON,
Chargé d'Affaires ad interim.

M. N. VANTCHEFF,
Bulgarian Chargé d'Affaires,
Warsaw.

No. 763

N° 764.

NORVÈGE ET PORTUGAL

Convention concernant la reconnaissance réciproque de la jauge indiquée sur les papiers de bord des navires respectifs, signée à Christiania, le 21 octobre 1924.

NORWAY AND PORTUGAL

Convention regarding the mutual recognition of the tonnage shown in the ship's papers of the respective vessels, signed at Christiania, October 21, 1924.

No. 764. — CONVENTION ENTRE LA NORVÈGE ET LE PORTUGAL CONCERNANT LA RECONNAISSANCE RÉCIPROQUE DE LA JAUGE INDIQUÉE SUR LES PAPIERS DE BORD DES NAVIRES RESPECTIFS, SIGNÉE A CHRISTIANIA, LE 21 OCTOBRE 1924.

Texte officiel français communiqué par le Ministre des Affaires étrangères de Norvège. L'enregistrement de cette convention a eu lieu le 29 octobre 1924.

LE GOUVERNEMENT DU ROYAUME DE NORVÈGE et le GOUVERNEMENT DE LA RÉPUBLIQUE PORTUGAISE, considérant que le système adopté en Norvège pour la détermination de la jauge des navires est identique au système anglais, et considérant que la loi portugaise du 5 juillet 1924 est identique aux dispositions des « Merchant Shipping Acts » (1894-1907), de sorte que les procédés employés pour la détermination de la jauge des navires en Norvège et au Portugal sont identiques aux procédés anglais, ont résolu d'établir un accord pour la reconnaissance réciproque de la jauge indiquée dans les papiers de bord des navires respectifs et, à cet effet, ont autorisé les soussignés à conclure la Convention suivante :

Article 1.

Les données relatives à la jauge des navires, indiquées dans les documents de jauge nationaux des navires portugais sont reconnues en Norvège et les données relatives à la jauge des navires, indiquées dans les documents de jauge nationaux des navires norvégiens, sont reconnues au Portugal, sans aucune nouvelle opération de mesurage.

Par document de jauge national on entend dans cette Convention les lettres de jauge qui sont dressées sur la base de mesurage opéré suivant la règle I par des autorités norvégiennes ou portugaises respectivement.

Article 2.

La présente Convention entrera en vigueur immédiatement après sa publication[1].

Fait en double exemplaire, à Christiania, le 21 octobre 1924.

En foi de quoi, les Plénipotentiaires ont signé la présente Convention et y ont apposé leurs sceaux.

(Signé) JOH. LUDW. MOWINCKEL.
(Signé) A. FERRAZ DE ANDRADE.

Pour copie conforme :
Ministère des Affaires étrangères,
Christiania, le 25 octobre 1924.

Le Directeur des Affaires politiques et commerciales :
(Signé) G. von TANGEN.

[1] Publiée à Christiania le 16 décembre 1924.

[1] TRADUCTION. — TRANSLATION.

No. 764. — CONVENTION BETWEEN NORWAY AND PORTUGAL REGARDING THE MUTUAL RECOGNITION OF THE TONNAGE SHOWN IN THE SHIP'S PAPERS OF THE RESPECTIVE VESSELS, SIGNED AT CHRISTIANIA, OCTOBER 21, 1924.

French official text communicated by the Norwegian Minister for Foreign Affairs. The registration of this Convention took place October 29, 1924.

THE GOVERNMENT OF THE KINGDOM OF NORWAY and the GOVERNMENT OF THE PORTUGUESE REPUBLIC, in view of the fact that the system adopted in Norway for determining the tonnage of vessels is identical with the British system, and in view of the further fact that the Portuguese Law of July 5, 1924, corresponds with the provisions of the Merchant Shipping Acts (1894 to 1907), and that therefore the procedure for determining the tonnage of vessels in Norway and Portugal is the same as the British procedure, have resolved to effect an agreement for the mutual recognition of the tonnage shown in the ship's papers of the respective vessels, and, for this purpose, have authorised the undersigned to conclude the following Convention :

Article 1.

Particulars relating to the tonnage of vessels contained in the national tonnage documents of Portuguese vessels shall be recognised in Norway. and particulars relating to the tonnage of vessels contained in the national tonnage documents of Norwegian vessels shall be recognised in Portugal, without any further measuring operations.

For the purpose of this Convention the term " national tonnage document " shall be understood to mean tonnage certificates prepared on the basis of measurements carried out in accordance with Rule 1 by the Norwegian and Portuguese authorities respectively.

Article 2.

The present Convention shall come into force immediately after publication[2].

Done in duplicate, at Christiania, on October 21, 1924.

In witness whereof, the Plenipotentiaries have signed the present Convention and have affixed thereto their seals.

(Signed) JOH. LUDW. MOWINCKEL.
(Signed) A. FERRAZ DE ANDRADE.

[1] Traduit par le Secrétariat de la Société des Nations.

[2] Published at Christiania December 16, 1924.

[1] Translated by the Secretariat of the League of Nations.

N° 765.

ALLEMAGNE ET COMMISSION DE GOUVERNEMENT DU BASSIN DE LA SARRE

Accord concernant l'application au Territoire de la Sarre de la procédure du règlement des dettes et créances d'avant-guerre par voie de compensation, signé à Berlin le 15 septembre et à Sarrebruck le 20 septembre 1924.

GERMANY AND SAAR BASIN GOVERNING COMMISSION

Agreement concerning the application in the Saar Territory of the procedure for the regulation of pre-war debts and claims by way of compensation, signed at Berlin, September 15 and at Sarrebruck, September 20, 1924.

TEXTE ALLEMAND. — GERMAN TEXT.

No. 765. — ÜBEREINKOMMEN [1] ZWISCHEN DEM DEUTSCHEN REICH UND DER REGIERUNGSKOMMISSION DES SAARGEBIETS, ZUR DURCHFÜHRUNG DER DIE BEWOHNER DES SAARGEBIETS BETREFFENDEN BESTIMMUNGEN DES VERSAILLER VERTRAGS ÜBER DAS AUSGLEICHSVERFAHREN, GEZEICHNET ZU BERLIN DEN 15. SEPTEMBER, ZU SAARBRÜCKEN DEN 20. SEPTEMBER 1924.

Texte officiel allemand, communiqué par le Président de la Commission de Gouvernement du Bassin de la Sarre. L'enregistrement de cet accord a eu lieu le 3 novembre 1924.

German official text communicated by the Chairman Saar Basin Governing Commission. The registration of this Agreement took place November 3, 1924.

Zur Durchführung der Bestimmungen des Vertrags von Versailles über das Ausgleichsverfahren (Teil X Abschnitt III) in Bezug auf die vom Ausgleichsverfahren betroffenen Bewohner des Saargebiets sind die DEUTSCHE REGIERUNG und die REGIERUNGSKOMMISSION DES SAARGEBIETS über folgende Abrede übereingekommen :

KAPITEL I.

Artikel 1.

Die Regierungskommission des Saargebiets wird folgende Bestimmungen des Reichsausgleichsgesetzes in der Fassung der Bekanntmachung vom 20. November 1923 (Reichsgesetzblatt Teil I, Seite 1135) spätestens mit Wirkung vom 1. August 1924 ab im Saargebiet einführen :

§ 1 Abs. 1, § 2 Abs. 1, §§ 3-5,
§ 7 Abs. 1, §§ 9-13,
§ 15 Abs. 1, §§ 16-23,
§ 60,
§§ 62-65 mit der Massgabe, dass Geldstrafen auf französische Währung lauten und Einziehungen von Vermögenswerten zu Gunsten der Landeskasse des Saargebiets erfolgen.

Artikel 2.

Die Regierungskommission wird ferner die in den §§ 2 Abs. 2, 8, 15 Abs. 3 und 67 Abs. 2 des Reichsausgleichsgesetzes vorgesehenen Bekanntmachungen alsbald nach dem Inkrafttreten dieser

[1] Cet Accord est entré en vigueur le 1er août 1924.

[1] This Agreement came into force August 1, 1924.

Abrede nach dem Muster der entsprechenden Bekanntmachungen der zuständigen Reichsstellen erlassen.

Artikel 3.

Das Saargebiet wird dem Bezirk der Zweigstelle des Reichsausgleichsamts in Köln zugeteilt. Falls diese Zweigstelle aufgelöst werden sollte, gehen ihre Aufgaben hinsichtlich des Saargebiets auf die Hauptstelle über.

Artikel 4.

Die auf Grund des § 4 des Reichsausgleichsgesetzes vom Reichsausgleichsamt festgesetzten Ordnungsstrafen werden auf Ersuchen des Reichsausgleichsamts durch die Finanzämter des Saargebiets zu Gunsten der Landeskasse des Saargebiets ohne Kosten für die Reichskasse beigetrieben. Von der erfolgten Beitreibung wird das Reichsausgleichsamt unverzüglich benachrichtigt.

Artikel 5.

Gegen die auf Grund der §§ 4, 13, 16, 19, 20, 21, § 22 Abs. 2 des Reichsausgleichsgesetzes und im Beweisverfahren vor dem Reichsausgleichsamt (§ 5 Abs. 2) ergangenen Anordnungen und Entscheidungen des Reichsausgleichsamts steht den betroffenen Bewohnern des Saargebiets die Beschwerde an das Reichswirtschaftgericht nach Massgabe der Bestimmungen des § 50 Abs. 2 und der §§ 51-53 des Reichsausgleichsgesetzes sowie der sonstigen für das Verfahren vor dem Reichswirtschaftsgericht geltenden Vorschriften zu.

In denjenigen auf Grund des Reichsausgleichsgesetzes beim Reichswirtschaftsgericht anhängigen Verfahren, in denen ein Bewohner des Saargebiets Partei ist (Saarsachen), muss ein sachkundiger Beisitzer des Reichswirtschaftsgerichts dem Saargebiet angehören. Die Regierungskommission des Saargebiets wird zu diesem Zwecke eine geeignete Persönlichkeit und für den Fall ihrer Behinderung zwei Stellvertreter benennen.

Kapitel II.

Artikel 6.

Bei der Hauptstelle des Reichsausgleichsamts wird ein Konto für die laufende Abrechnung des Reichsausgleichsamts mit der Regierungskommission des Saargebiets geführt.

Auf diesem Konto werden der Regierungskommission des Saargebiets:

a) gutgeschrieben:

1. die Beträge, die dem Reichsausgleichsamt von auswärtigen Ausgleichsämtern für die Forderungen eines Bewohners des Saargebiets endgültig gutgeschrieben worden sind, und zwar auch dann, wenn diese Forderungen auf Grund der §§ 13, 16 oder 21 des Reichsausgleichsgesetzes zu Gunsten des Reichs enteignet worden waren;

2. die Prozesskostenbeträge, die dem Reichsausgleichsamt von einem auswärtigen Ausgleichsamt oder einer gegnerischen Partei für Rechnung eines Bewohners des Saargebiets bar gezahlt worden sind;

b) zur Last geschrieben:

1. die Beträge, die das Reichsausgleichsamt den auswärtigen Ausgleichsämtern für die Schulden eines Bewohners des Saargebiets gutgeschieben hat;

2. Die Prozesskostenbeträge, die das Reichsausgleichsamt für Rechnung eines Bewohners des Saargebiets bar bezahlen müste;

3. 3 vom Hundert der gemäss A Nr. 1 der Regierungskommission gutzuschreibenden Beträge als Beitrag der Regierungskommission zu den Verwaltungskosten des Reichsausgleichsamts.

Artikel 7.

Die Buchungen auf dem Konto erfolgen in der Währung auf welche die im Verkehr zwischen den Ausgleichsämtern gutgeschriebenen Beträge lauten.

Artikel 8.

Die Abrechnung zwischen der Regierungskommission des Saargebiets und dem Reichsausgleichsamt über das in Artikel 6 bezeichnete Konto erfolgt monatlich. Der Regierungskommission des Saargebiets wird zu diesem Zwecke monatlich vom Reichsausgleichsamt ein Kontoauszug zugestellt. Der sich jeweils zu Lasten des Reichsausgleichsamts oder der Regierungskommission des Saargebiets für die einzelne Währung ergebende Monatssaldo wird auf die Rechnung des nächsten Monats vorgetragen.

Die einzelnen Monatssalden werden vom 1. des folgenden Monats ab mit 5 vom Hundert verzinst. Die Zinsen werden auf einem besonderen Konto verbucht und tragen keine weiteren Zinsen.

Sobald das Ausgleichsverfahren über Forderungen und Schulden der Bewohner des Saargebiets im Verkehr mit den auswärtigen Ausgleichsämtern abgeschlossen ist, teilt das Reichsausgleichsamt der Regierungskommission des Saargebiets eine Endabrechnung mit. Die sich auf Grund der Endabrechnung zu Lasten des Reichsausgleichsamts oder der Regierungskommission des Saargebiets ergebenden endgültigen Salden werden baldmöglichst von der belasteten Seite an die Gegenseite bar bezahlt. Die Einzelheiten dieser Zahlung (Währung, Zahlungsort, Zahlungszeit, Umrechnungskurs, u. s. w.) werden durch eine spätere Abrede zwischen der Deutschen Regierung und der Regierungskommission des Saargebiets geregelt.

Sollte der, im vorstehenden Absatz gezeichnete Abschluss des Ausgleichsverfahrens bis zum 31. Dezember 1925 noch nicht erfolgt sein, so wird das Reichsausgleichsamt der Regierungskommission des Saargebiets eine mit diesem Zeitpunkt abschliessende vorläufige Endabrechnung zugehen lassen, auf deren Grundlage alsdann eine vorläufige Bezahlung nach Massgabe der Bestimmungen des Abs. 3 erfolgen wird.

KAPITEL III.

Artikel 9.

Die Abrechnung mit den am Ausgleichsverfahren teilnehmenden Bewohnern des Saargebiets ist ausschliesslich Sache der Regierungskommission des Saargebiets. Eine Mitwirkung des Reichsausgleichsamts bei dieser Abrechnung findet nicht statt.

Artikel 10.

Das Reichsausgleichsamt wird der Regierungskommission des Saargebiets eine Liste der bereits angemeldeten Forderungen von Bewohnern des Saargebiets unverzüglich mitteilen und ihr über die noch weiter zur Anmeldung gelangenden Forderungen monatlich Listen zugehen lassen.

Ferner wird das Reichsausgleichsamt der Regierungskommission des Saargebiets unverzüglich Nachricht geben, sobald im Verkehr mit den auswärtigen Ausgleichsämtern eine Gutschrift zu Gunsten oder zu Lasten eines Bewohners des Saargebiets erfolgt ist.

Artikel 2.

Das Reichsausgleichsamt wird auf eine beschleunigte Regelung der von Bewohnern des Saargebiets angemeldeten Forderungen im Verkehr mit den auswärtigen Ausgleichsämtern hinwirken.

KAPITEL IV.

Artikel 12.

Als Bewohner des Saargebiets im Sinne dieser Abrede gelten die zur Zeit ihres Inkrafttretens im Saargebiet ansässigen natürlichen Personen sowie diejenigen juristischen Personen und Handelsgesellschaften anderer Art, die zu diesem Zeitpunkt dort ihren Sitz haben.

Artikel 13.

Meinungsverschiedenheiten zwischen der Deutschen Regierung und der Regierungskommission des Saargebiets über die Auslegung und Durchführung dieser Abrede werden vor ein Schiedsgericht gebracht.

Das Schiedsgericht besteht aus 3 Mitgliedern, von denen je eines von der Deutschen Regierung und der Regierungskommission des Saargebiets ernannt wird. Der Vorsitzende wird auf Grund einer Vereinbarung bestimmt. Kommt eine solche Vereinbarung nicht zustande, so wird der Präsident der Schweizerischen Eidgenossenschaft um Benennung des Vorsitzenden ersucht werden.

Artikel 14.

Diese Abrede tritt mit dem 1. August 1924 in Kraft.

Geschehen in doppelter Ausfertigung.

BERLIN, *den* 15. *September* 1924.

STRESEMANN.

SAARBRÜCKEN, *den* 20. *September* 1924.

V. RAULT.

Pour copie certifiée conforme :
à Sarrebruck (Sarre) le 31 octobre 1924.

Le Secrétaire Général
de la Commission de Gouvernement
du Territoire de la Sarre,
J. MORIZE.

[1] TRADUCTION.

No. 765. — ACCORD ENTRE LE GOUVERNEMENT ALLEMAND ET LA COMMISSION DE GOUVERNEMENT DU BASSIN DE LA SARRE, CONCERNANT L'APPLICATION AU TERRITOIRE DE LA SARRE, DE LA PROCÉDURE DU RÈGLEMENT DES DETTES ET CRÉANCES D'AVANT-GUERRE PAR VOIE DE COMPENSATION, SIGNÉ A BERLIN LE 15 SEPTEMBRE ET A SARREBRUCK LE 20 SEPTEMBRE 1924.

En vue de l'exécution des dispositions du Traité de Versailles relatives à la procédure de compensation (partie X, section III), le GOUVERNEMENT ALLEMAND et la COMMISSION DE GOUVERNEMENT DU BASSIN DE LA SARRE ont conclu l'arrangement suivant, visant les habitants du Territoire de la Sarre intéressés à la procédure de compensation :

CHAPITRE I.

Article 1.

La Commission de Gouvernement du Bassin de la Sarre mettra en vigueur dans le Territoire de la Sarre, le 1er août 1924 au plus tard, les dispositions suivantes de la loi du Reich relative à la compensation, en adoptant le texte de l'ordonnance du 20 novembre 1923 (Bulletin des lois du Reich, « Reichsgesetzblatt », partie I, page 1135) :

§ 1 alinéa 1 ; § 2, alinéa 1 ; §§ 3-5 ; § 7, alinéa 1 ; §§ 9-13 ; § 15, alinéa 1 ; §§ 16-23 ; § 60 ; §§ 62-65.

les amendes seront cependant libellées en monnaie française et les confiscations de biens auront lieu en faveur du Trésor (Landeskasse) du Territoire de la Sarre.

Article 2.

En outre, la Commission de Gouvernement promulguera immédiatement après la mise en vigueur du présent Arrangement les avis prévus aux §§ 2, alinéas 2, 8, 15, al. 3 et 67, alinéa 2 de la loi du Reich, relative à la compensation ; ces avis seront établis d'après le modèle des avis correspondants publiés par les services compétents du Reich.

---

[1] Traduit par le Secrétariat de la Société des Nations.

[1] TRANSLATION.

No. 765. — AGREEMENT BETWEEN THE GERMAN GOVERNMENT AND THE SAAR BASIN GOVERNING COMMISSION CONCERNING THE APPLICATION IN THE SAAR TERRITORY OF THE PROCEDURE FOR THE REGULATION OF PRE-WAR DEBTS AND CLAIMS BY WAY OF COMPENSATION, SIGNED AT BERLIN, SEPTEMBER 15 AND AT SAARBRUCK, SEPTEMBER 20, 1924.

With a view to the execution of the provisions of the Treaty of Versailles concerning clearing office procedure (Part X, Section III) in respect of inhabitants of the Saar Territory whom such procedure concerns, the GERMAN GOVERNMENT and the GOVERNING COMMISSION OF THE SAAR BASIN have agreed upon the following Agreement :

CHAPTER I.

Article 1.

The Governing Commission of the Saar Basin shall introduce in the Saar Territory the following provisions of the Clearing Office Law of the Reich as promulgated in the Proclamation of November 20, 1923 (*Reich Legal Gazette*, Part I, page 1135,) to come into force in the Saar Territory not later than August 1, 1924 :

Section 1, paragraph 1 ; Section 2, paragraph 1 ; Sections 3-5 ; Section 7, paragraph 1 ; Sections 9-13 ; Section 15, paragraph 1 ; Section 16-23 ; Sections 60 ; Sections 62-65 ;

subject to the proviso that fines shall be calculated in French currency and that confiscated assets shall be credited to the Saar Territory Provincial Treasury.

Article 2.

Further, the Governing Commission shall, as soon as possible after the coming into force of the present Agreement, publish the proclamations specified in Section 2, paragraph 2, Section 8, Section 15, paragraph 3, and Section 67, paragraph 2 of the Clearing Office Law of the Reich, in conformity with the corresponding proclamations of the competent authorities of the Reich.

---

[1] Translated by the Secretariat of the League of Nations.

Article 3.

Le Territoire de la Sarre dépendra du Bureau régional de l'Office de compensation du Reich à Cologne. Dans le cas où ce Bureau régional serait dissous, ses attributions concernant le Territoire de la Sarre seront transférées à l'Office central.

Article 4.

Les amendes fixées par l'Office de compensation du Reich, en vertu du § 4 de la loi du Reich relative à la compensation seront, à la demande de l'Office de compensation du Reich, perçues par les recettes des finances (Finanzämter) du Territoire de la Sarre pour le compte du Trésor (Landeskasse) du Territoire de la Sarre, sans qu'il puisse en résulter des frais pour la Caisse du Reich. Un avis d'encaissement sera transmis, sans retard, à l'Office de compensation du Reich.

Article 5.

Conformément aux dispositions du § 50, al. 2 et des §§ 51 à 53 de la loi du Reich relative à la compensation, ainsi qu'aux autres textes concernant la procédure devant le Tribunal économique du Reich, les habitants intéressés du Territoire de la Sarre pourront interjeter appel devant le Tribunal économique du Reich (Reichswirtschaftsgericht) contre les ordonnances et les décisions de l'Office de compensation du Reich, rendues en vertu des §§ 4, 13, 16, 19, 20, 21, 22, al. 2 de la loi du Reich relative à la compensation, après une procédure de vérification poursuivie devant l'Office de compensation du Reich (§ 5, al. 2).

Dans les affaires auxquelles un habitant du Territoire de la Sarre est partie (affaires sarroises) et dont le Tribunal économique du Reich est saisi en vertu de la loi du Reich relative à la compensation, ce Tribunal devra s'adjoindre un assesseur compétent, ressortissant de la Sarre. La Commission de Gouvernement du Territoire de la Sarre désignera, à cet effet, une personne compétente, ainsi que deux suppléants.

CHAPITRE II.

Article 6.

Un compte-courant sera ouvert auprès du Service central de l'Office de compensation du Reich pour le règlement des opérations de l'Office de compensation du Reich et de la Commission de Gouvernement du Bassin de la Sarre.

Seront inscrits à ce compte :

a) au crédit de la Commission de Gouvernement du Bassin de la Sarre :

1. Les sommes dont l'Office de compensation du Reich aura été crédité définitivement par des offices de compensation étrangers, pour des créances d'un habitant de la Sarre, même dans le cas où ces créances auraient été liquidées en faveur du Reich, en vertu des §§ 13, 16 ou 21 de la loi du Reich relative à la compensation ;

2. Les frais de procès qu'un office de compensation étranger ou une partie adverse aura versés à l'Office de compensation du Reich, pour le compte d'un habitant du Territoire de la Sarre.

b) au débit de la Commission de Gouvernement du Bassin de la Sarre :

1. Les sommes dont l'Office de compensation du Reich aura crédité les offices de compensation étrangers, pour des dettes d'un habitant du Territoire de la Sarre ;

Article 3.

The Saar Territory shall be included in the district of the Branch Clearing Office of the Reich at Cologne. In the event of this branch office being abolished, its duties as regards the Saar Territory shall be transferred to the Head Office.

Article 4.

The statutory fines fixed by the Reich Clearing Office, on the basis of Section 4 of the Clearing Office Law shall, upon application from the Reich Clearing Office, be collected by the Saar Territory Revenue Offices on behalf of the Saar Territory Provincial Treasury without expense to the Treasury of the Reich. The Reich Clearing Office shall immediately be notified of fines so collected.

Article 5.

In accordance with the provisions of Section 50, paragraph 2, and Sections 51-53 of the Clearing Office Law and with the other regulations applicable to proceedings in the Commercial Court of the Reich, the inhabitants of the Saar Territory concerned shall have the right to appeal to the Commercial Court of the Reich against orders and decisions issued by the Reich Clearing Office in conformity with Sections 4, 13, 16, 19, 20, 21 and 22, paragraph 2, of the Clearing Office Law and in connection with the adjudgment of the proofs by the Reich Clearing Office (Section 5, paragraph 2).

In proceedings to which an inhabitant of the Saar Territory is a party (questions affecting the Saar) and which are instituted in the Commercial Court of the Reich by virtue of the Clearing Office Law, one of the expert assessors to the Court must be a national of the Saar Territory. For this purpose the Saar Basin Governing Commission shall nominate a suitable person and, in case of his being prevented from attending, two substitutes.

CHAPTER II.

Article 6.

The Head Office of the Reich Clearing Office shall keep an account for the current settlement of payments between the Reich Clearing Office and the Saar Basin Governing Commission.

In this account the Saar Basin Governing Commission shall be :

(a) credited with :

(1) sums which have been finally credited by foreign Clearing Offices to the Reich Clearing Office on account of the claims of an inhabitant of the Saar Territory, including claims which had been appropriated on behalf of the Reich by virtue of Sections 13, 16 or 21 of the Clearing Office Law ;

(2) sums in respect of legal costs paid in cash to the Reich Clearing Office by a foreign Clearing Office or by an opposing party to the credit of an inhabitant of the Saar Territory ;

(b) debited with :

(1) sums credited by the Reich Clearing Office to foreign Clearing Offices on account of the debts of inhabitants of the Saar Territory ;

2. Les frais de procès que l'Office de compensation du Reich serait obligé de verser, pour le compte d'un habitant du Territoire de la Sarre ;

3. La contribution de la Commission de Gouvernement aux frais d'administration de l'Office de compensation du Reich, fixée à 3 % des sommes dont la Commission de Gouvernement sera créditée, conformément au § A, N° 1.

Article 7.

Les écritures seront passées dans la monnaie dans laquelle sont libellés les montants portés au crédit d'un office de compensation par l'autre.

Article 8.

Le règlement du compte prévu à l'article 6 se fera mensuellement entre la Commission de Gouvernement du Bassin de la Sarre et l'Office de compensation du Reich. A cet effet, l'Office du Reich enverra, chaque mois, un extrait de compte à la Commission de Gouvernement du Territoire du Bassin de la Sarre. Le solde dont l'Office de compensation du Reich ou la Commission de Gouvernement du Bassin de la Sarre sera débiteur à la fin du mois, dans une monnaie déterminée, sera reporté au compte du mois suivant.

Les différents soldes mensuels porteront intérêt à 5 %, à partir du 1er du mois suivant. Les intérêts seront inscrits à un compte spécial qui ne sera pas productif d'intérêts.

Dès que le règlement par compensation des créances et des dettes des habitants du Territoire de la Sarre sera terminé entre l'Office de compensation du Reich et les offices de compensation étrangers, l'Office de compensation du Reich fera parvenir un compte final à la Commission de Gouvernement du Bassin de la Sarre. Les soldes définitifs dont l'Office de compensation du Reich ou la Commission de Gouvernement du Territoire sera débiteur après la clôture des comptes seront versés en espèces par la partie débitrice à la partie créancière, aussitôt que possible. Le Gouvernement allemand et la Commission de Gouvernement du Bassin de la Sarre fixeront, par un arrangement ultérieur, les détails de ce versement (monnaie, lieu de paiement, date du versement, cours de conversion, etc.).

Dans le cas où la clôture du règlement par compensation prévue à l'alinéa précédent ne serait pas encore intervenue le 31 décembre 1925, l'Office de compensation du Reich transmettra à la Commission de Gouvernement du Territoire de la Sarre un compte final provisoire arrêté à la date susmentionnée et en vertu duquel des versements provisoires seront effectués, conformément aux dispositions de l'alinéa 3.

CHAPITRE III.

Article 9.

Le règlement des comptes avec les habitants du Territoire de la Sarre intéressés au règlement par compensation incombera exclusivement à la Commission de Gouvernement du Bassin de la Sarre. L'Office de compensation du Reich ne collaborera pas à ce règlement.

Article 10.

L'Office de compensation du Reich fera immédiatement parvenir à la Commission de Gouvernement du Bassin de la Sarre une liste des créances déjà déclarées par les habitants du Territoire de la Sarre et lui transmettra ensuite chaque mois de nouvelles listes des créances qui seront déclarées ultérieurement.

(2) sums in respect of legal costs which the Reich Clearing Office has had to pay on the account of an inhabitant of the Saar Territory ;

(3) 3 per cent of the sums credited to the Governing Commission in accordance with paragraph (A), sub-paragraph 1, as a contribution from the Governing Commission to the administrative expenses of the Reich Clearing Office.

Article 7.

Entries in the accounts shall be made in the currency in which the sums credited to the respective Clearing Offices in their dealings with one another are expressed.

Article 8.

The settlement between the Saar Basin Governing Commission and the Reich Clearing Office of payments in respect of the account mentioned in Article 6 shall be effected monthly. For this purpose an abstract of accounts shall be forwarded monthly by the Reich Clearing Office to the Saar Basin Governing Commission. Any monthly balance standing to the debit account of the Reich Clearing Office or the Saar Basin Governing Commission in each individual currency shall be carried forward to the succeeding month.

Each monthly balance shall bear 5 per cent interest as from the first of the following month. Sums due in respect of interest shall be entered in a special account, but shall not bear interest.

As soon as all Clearing Office proceedings have been concluded in respect of claims and liabilities of inhabitants of the Saar Territory dealt with by foreign Clearing Offices, the Reich Clearing Office shall forward a final account to the Saar Basin Governing Commission. The final balances as ascertained from the final account standing to the debit of the Reich Clearing Office or Saar Basin Governing Commission shall be paid in cash by the debtor party to the creditor party as soon possible. The details of this payment (currency, place and time of payment, rate of conversion, etc.) shall be settled by a later convention to be concluded between the German Government and the Saar Basin Governing Commission.

Should the Clearing Office proceedings not be concluded, as mentioned in the foregoing paragraph, on December 31, 1925, the Reich Clearing Office shall forward to the Saar Basin Governing Commission a provisional final account closing on the above-mentioned date, on the basis of whic h a provisional payment shall immediately be effected in conformity with the provisions of paragraph 3.

CHAPTER III.

Article 9.

The Saar Basin Governing Commission shall alone be competent to effect the settlement of accounts with the inhabitants of the Saar Territory who are parties to Clearing Office proceedings. The Reich Clearing Office shall not co-operate in such settlement.

Article 10.

The Reich Clearing Office shall forward without delay to the Saar Basin Governing Commission a list of all claims of inhabitants of the Saar Territory which have been notified hitherto and shall thereafter send a monthly list of the claims notified subsequently.

L'Office de compensation du Reich informera en outre, sans retard, la Commission de Gouvernement du Bassin de la Sarre de toutes écritures passées au crédit ou au débit d'un habitant du Territoire de la Sarre pour le compte des offices de compensation étrangers.

Article 11.

L'Office de compensation du Reich insistera auprès des Offices de compensation étrangers pour obtenir le règlement, à une date aussi rapprochée que possible, des créances déclarées par des habitants du Territoire de la Sarre.

CHAPITRE IV.

Article 12.

Seront considérées comme habitants du Territoire de la Sarre, au sens du présent Arrangement, les personnes physiques domiciliées dans le Territoire de la Sarre à la date de la mise en vigueur du présent Arrangement, ainsi que les personnes juridiques et autres sociétés commerciales ayant leur siège dans ledit territoire à la date sus-mentionnée.

Article 13.

Tout différend entre le Gouvernement allemand et la Commission de Gouvernement du Bassin de la Sarre au sujet de l'interprétation et de l'exécution du présent Arrangement sera porté devant un tribunal arbitral.

Le tribunal arbitral se composera de trois membres : le Gouvernement allemand et la Commission de Gouvernement du Bassin de la Sarre nommeront chacun un membre. Le président sera désigné par un accord spécial Dans le cas où l'accord ne pourrait se réaliser à ce sujet, le Président de la Confédération helvétique sera prié de désigner le président.

Article 14.

Le présent Arrangement entrera en vigueur le premier août 1924.

Fait en double expédition.

BERLIN, *le* 15 *septembre* 1924.

STRESEMANN.

SARREBRUCK, *le* 20 *septembre* 1924.

V. RAULT.

Further, the Reich Clearing Office shall immediately notify the Saar Basin Governing Commission of any sums credited or debited to any inhabitant of the Saar Territory as a result of the proceedings of the foreign Clearing Offices.

Article 11.

The Reich Clearing Office shall take steps with a view to accelerating the settlement of claims submitted by inhabitants of the Saar Territory to foreign Clearing Offices.

CHAPTER IV.

Article 12.

Inhabitants of the Saar Territory within the meaning of this Agreement shall be all persons who were domiciled in the Saar Territory at the time of its coming into force and all legal persons and trading companies of any other kind who had their registered offices there at that date.

Article 13.

Disputes between the German Government and the Saar Basin Governing Commission concerning the interpretation and execution of the present Agreement shall be submitted to an Arbitral Tribunal.

The Arbitral Tribunal shall consist of three members. The German Government and the Governing Commission shall each appoint one of these members. The President shall be chosen by agreement. Failing such agreement, the President of the Swiss Confederation shall be requested to nominate the President of the Tribunal.

Article 14.

This Agreement shall come into force on August 1, 1924.

Done in duplicate.

BERLIN, *September* 15, 1924.

STRESEMANN.

SAARBRUCK, *September* 20, 1924.

V. RAULT.

N° 766.

BELGIQUE, LUXEMBOURG ET HONGRIE

Echange de notes relatif au traitement de la nation la plus favorisée pour tout ce qui concerne l'importation, l'exportation et le transit des marchandises. Budapest, le 30 septembre 1924.

BELGIUM, LUXEMBURG AND HUNGARY

Exchange of Notes relating to the most-favoured-nation Treatment as regards the Importation, Exportation and Transit of Goods. Budapest, September 30, 1924.

No. 766. — ÉCHANGE DE NOTES ENTRE L'UNION ÉCONOMIQUE BELGO-LUXEMBOURGEOISE ET LA HONGRIE, RELATIF AU TRAITEMENT DE LA NATION LA PLUS FAVORISÉE POUR TOUT CE QUI CONCERNE L'IMPORTATION, L'EXPORTATION ET LE TRANSIT DES MARCHANDISES. BUDAPEST, LE 30 SEPTEMBRE 1924.

Texte officiel français, communiqué par le Directeur du Secrétariat Royal hongrois auprès de la Société des Nations. L'enregistrement de cet échange de notes a eu lieu le 4 novembre 1924.

MINISTRE ROYAL HONGROIS
DES
AFFAIRES ÉTRANGÈRES
92582/8. a.
1924.

BUDAPEST, *le 30 septembre* 1924.

MONSIEUR LE MINISTRE,

L'Union économique belgo-luxembourgeoise et la Hongrie s'accorderont réciproquement à partir de la date du 26 juillet 1924 et jusqu'à la mise en vigueur d'un traité de commerce définitif, le traitement de la nation la plus favorisée pour tout ce qui concerne l'importation, l'exportation et le transit des marchandises.

Toutefois il est entendu que l'Union économique belgo-luxembourgeoise se réserve la faculté, au cas où les circonstances l'exigeraient, d'appliquer des droits différentiels à un ou plusieurs produits originaires de Hongrie.

Le Gouvernement Royal hongrois se réserve également, si les circonstances l'exigent, le droit d'appliquer les droits autonomes à un ou plusieurs produits originaires de l'Union économique belgo-luxembourgeoise.

Si l'une des Parties contractantes venait à user de cette faculté, elle s'engage à entrer immédiatement en pourparlers avec l'autre Partie pour déterminer de commun accord les mesures qu'il importerait de prendre pour rétablir l'équilibre de l'arrangement.

Au cas où les pourparlers n'auraient pas abouti dans un délai d'un mois, les Parties contractantes respectives auraient le droit de dénoncer le *modus vivendi* moyennant un préavis de quinze jours.

Le présent Accord pourra être dénoncé en tout temps. Il prendra fin trois mois à compter du jour où l'une des Parties contractantes aura notifié à l'autre sa volonté d'en faire cesser les effets.

Agréez, etc...

DARUVARY m.p.

Son Excellence
Monsieur Max van YPERSELE DE STRIHOU,
Envoyé extraordinaire et Ministre plénipotentiaire
du Royaume des Belges
à Budapest.

[1] TRADUCTION — TRANSLATION.

No. 766. — EXCHANGE OF NOTES BETWEEN THE BELGIAN-LUXEMBURG ECONOMIC UNION AND HUNGARY, RELATING TO THE MOST-FAVOURED-NATION TREATMENT AS REGARDS THE IMPORTATION, EXPORTATION AND TRANSIT OF GOODS. BUDAPEST, SEPTEMBER 30, 1924.

French official text communicated by the Director of the Royal Hungarian Secretariat accredited to the League of Nations. The registration of this Exchange of Notes took place November 4, 1924.

ROYAL HUNGARIAN MINISTRY
FOR
FOREIGN AFFAIRS.
92582/8. a.
1924.

BUDAPEST, *September* 30, 1924.

YOUR EXCELLENCY,

The Belgian-Luxemburg Economic Union and Hungary will accord each other reciprocally as from July 26, 1924, and until the coming into force of a definitive Treaty of Commerce, most-favoured-nation treatment in all matters connected with the import, export and transit of goods.

It is understood, however, that the Belgian-Luxemburg Economic Union reserves to itself the right, whenever circumstances require, to levy differential duties on one or more products originating in Hungary.

The Royal Hungarian Government also reserves to itself the right, if circumstances so require, to levy special differential taxes *(droits autonomes)* on one or more products originating in the Belgian-Luxemburg Economic Union.

Should one of the Contracting Parties avail itself of this right, it shall immediately enter into negotiations with the other Party with a view to determining, by common consent, the measures to be adopted in order to re-establish the equilibrium of this agreement.

If within one month these negotiations have not proved successful, the Contracting Parties shall have the right to denounce the *modus vivendi* at fifteen days' notice.

The present Agreement may be denounced at any time. It shall lapse three months after the date on which one of the Contracting Parties shall have notified the other of its desire to terminate it.

I have the honour, etc.

(Signed) DARUVARY m.p.

His Excellency
M. Max van YPERSELE DE STRIHOU,
Belgian Envoy Extraordinary and Minister Plenipotentiary
at Budapest.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

LÉGATION DE BELGIQUE
A BUDAPEST.

L'Union économique belgo-luxembourgeoise et la Hongrie s'accorderont réciproquement à partir de la date du 26 juillet 1924 et jusqu'à la mise en vigueur d'un traité de commerce définitif, le traitement de la nation la plus favorisée pour tout ce qui concerne l'importation, l'exportation et le transit des marchandises.

Toutefois il est entendu que l'Union économique belgo-luxembourgeoise se réserve la faculté, au cas où les circonstances l'exigeraient, d'appliquer des droits différentiels à un ou plusieurs produits originaires de Hongrie.

Le Gouvernement Royal hongrois se réserve également si les circonstances l'exigent, le droit d'appliquer les droits autonomes à un ou plusieurs produits originaires de l'Union économique belgo-luxembourgeoise.

Si l'une des Parties contractantes venait à user de cette faculté, elle s'engage à entrer immédiatement en pourparlers avec l'autre Partie pour déterminer de commun accord les mesures qu'il importerait de prendre pour rétablir l'équilibre de l'arrangement.

Au cas où les pourparlers n'auraient pas abouti dans un délai d'un mois, les Parties contractantes respectives auraient le droit de dénoncer le *modus vivendi* moyennant un préavis de quinze jours.

Le présent Accord pourra être dénoncé en tout temps. Il prendra fin trois mois à compter du jour où l'une des Parties contractantes aura notifié à l'autre sa volonté d'en faire cesser les effets.

BUDAPEST, *le* 30 *septembre* 1924.

MAX VAN YPERSELE DE STRIHOU. m.p.

BELGIAN LEGATION
AT BUDAPEST.

The Belgian-Luxemburg Economic Union and Hungary will accord each other reciprocally as from July 26, 1924, and until the coming into force of a definitive Treaty of Commerce, most-favoured-nation treatment in all matters connected with the import, export and transit of goods.

It is understood, however, that the Belgian-Luxemburg Economic Union reserves to itself the right, whenever circumstances require, to levy differential duties on one or more products originating in Hungary.

The Royal Hungarian Government also reserves to itself the right, if circumstances so require, to levy special differential taxes *(droits autonomes)* on one or more products originating in the Belgian-Luxemburg Economic Union.

Should one of the Contracting Parties avail itself of this right, it shall immediately enter into negotiations with the other Party with a view to determining, by common consent, the measures to be adopted in order to re-establish the equilibrium of this agreement.

If within one month these negotiations have not proved successful, the Contracting Parties shall have the right to denounce the *modus vivendi* at fifteen days' notice.

The present Agreement may be denounced at any time. It shall lapse three months after the date on which one of the Contracting Parties shall have notified the other of its desire to terminate it.

BUDAPEST, *September* 30, 1924.

(Signed) MAX VAN YPERSELE DE STRIHOU.

N° 767.

RÉPUBLIQUE ARGENTINE, BOLIVIE, BRÉSIL, COLOMBIE, COSTA-RICA, etc.

Union Postale Panaméricaine. Convention principale, signée à Buenos-Aires, le 15 septembre 1921.

ARGENTINE REPUBLIC, BOLIVIA, BRAZIL, COLOMBIA, COSTA RICA, etc.

Pan-American Postal Union. Principal Convention, signed at Buenos-Aires, September 15, 1921.

TEXTE ESPAGNOL. — SPANISH TEXT.

No. 767. — UNION POSTAL PANAMERICANA. — CONVENCIÓN PRINCIPAL [1] CONCLUIDA ENTRE LAS REPÚBLICAS ARGENTINA, BOLIVIA, BRASIL, COLOMBIA, COSTA RICA, CUBA, CHILE, DOMINICANA, ECUADOR, EL SALVADOR, ESTADOS UNIDOS DE AMÉRICA, GUATEMALA, MÉXICO, NICARAGUA, PANAMA, PARAGUAY, PERÚ, URUGUAY Y VENEZUELA. FIRMADA EN BUENOS AIRES EL 15 DE SEPTIEMBRE DE 1921.

Texte officiel espagnol communiqué par le Représentant de l'Espagne au Conseil de la Société des Nations, l'Espagne ayant adhéré à cette Convention. L'enregistrement de cette convention a eu lieu le 7 novembre 1924.

Spanish official text communicated by the Representative of Spain on the Council of the League of Nations, Spain having adhered to the Convention. The registration of this Convention took place November 7, 1924.

Los infrascritos, Plenipotenciarios de los países arriba citados, reunidos en Congreso en Buenos Aires, en ejercicio del derecho que consagra el artículo 23 de la Convención Postal Universal de Madrid, inspirándose en el deseo de extender y perfeccionar los servicios postales panamericanos y de establecer una solidaridad de acción que pueda representar eficazmente en los Congresos Postales Universales los intereses comunes de las Repúblicas americanas, en lo que se refiere a las comunicaciones por correo, han convenido en celebrar, bajo reserva de ratificación la Convención siguiente :

Articulo 1.

UNIÓN PANAMERICANA DE CORREOS.

Los países contratantes que, de acuerdo con la declaración que precede, constituyen la Unión Panamericana de Correos, con el objeto de mejorar la ejecución de los servicios postales, convienen en las siguentes cláusulas :

Articulo 2.

TRÁNSITO LIBRE Y GRATUITO.

1. Los países adheridos a la presente Convención formarán un solo territorio postal.

2. Cada uno de los países contratantes se compromete a transportar libre y gratuitamente por su territorio, mediante los servicios que dependan de su Administración o utilice para el envío

[1] L'Espagne a adhéré à cette Convention et au Règlement d'exécution le 4 juin 1924.

[1] Spain adhered to this Convention and to the Regulations on June 4, 1924.

directo de su propia correspondencia, la que reciba de cualquiera de estos países con destino a cualquier otro país contratante o de la Unión Postal Universal.

Sin embargo, será de cuenta del país de origen los gastos de transporte terrestre o marítimo de la correspondencia, cuando ésta requiera para su curso subsiguiente la mediación de países extraños a los adheridos al presente Convenio y ese transporte sea oneroso y no gratuito.

Articulo 3.

LIBERTAD DE TARIFAS.

1. Se establece como principio fundamental la libertad de tarifas. En las relaciones postales entre los países adheridos regirán las tarifas que cada una de las Administraciones establezca dentro de la mitad del equivalente en dolares del máximo fijado por la Convención Postal Universal de Madrid.

Articulo 4.

RÉGIMEN Y CONVENIOS ESPECIALES.

1. Las disposiciones de esta Convención se aplicarán a las cartas, tarjetas postales, impresos de todas clases, papeles de negocio y muestras.

2. Los mismos países, ya sea por su vecindad, por su situación limítrofe o por la intensidad de sus relaciones postales, podrán establecer entre sí uniones más estrechas sobre cualquiera de los servicios instituidos por la presente Convención y demas arreglos especiales celebrados por este Congreso.

Articulo 5.

FRANQUEO OBLIGATORIO.

Es obligatorio en los países contratantes el pago previo del porte total de cada clase de correspondencia, inclusive los paquetes cerrados, con la única excepción de las cartas en su forma usual y ordinaria, para las cuales es obligatorio el pago previo, por lo menos, de un porte sencillo. Por las cartas insuficientemente franqueadas sólo se cobrará la diferencia de porte no pagado.

Articulo 6.

FRANQUICIA DE PORTE.

1. Las partes contratantes convienen en acordar franquicia de porte, tanto en su servicio interno como en el panamericano, a la correspondencia de la Oficina Internacional de la Unión Postal Panamericana y a la de los miembros del Cuerpo diplomático de los países signatarios. Los Cónsules gozaràn de franquicia para la correspondencia oficial que dirijan a sus respectivos países, para lá que cambien entre sí y para la que pudieran dirigir al Gobierno del país en que estuvieran acreditados, siempre que exista reciprocidad.

2. El despacho de la correspondencia del Cuerpo diplomatico que se cambie entre las Secretarias de Estado de los respetivos países y sus Embajadas y Legaciones en el exterior, se hará por medio de valijas diplomáticas, que gozarán de las citadas franquicias y de todas las seguridades de los envios oficiales.

3. Acuerdan igualmente la exención de franqueo para un ejemplar que en canje expidan los diarios y otros périódicos americanos, por cada destinatario, cuando esas publicaciones sean de manifiesta seriedad y traten asuntos de interés general.

Articulo 7.

PROHIBICIÓN.

Sin perjuicio de lo que establezca la legislación interna de cada país respecto a restricciones en la circulación de correspondencia, no se dará curso a las publicaciones pornográficas, ni a las que atenten contra la seguridad y el orden públicos.

Articulo 8.

SERVICIOS ESPECIALES.

Los países contratantes se comprometen a adherir, a la brevedad posible, a los servicios especiales establecidos por la Convención Postal Universal de Madrid que no ejecuten en la actualidad.

También se obligan a hacer extensivos a todo el continente americano los servicios postales mencionados que realicen en el interior de su país.

Articulo 9.

DISPOSICIONES VARIAS.

1. Los países signatarios adoptarán el « porte pagado », a cuyo efecto se comprometen a permitir la circulación de los diarios o publicaciones periódicas sueltas o en paquetes, con exclusión de los de propaganda o reclamo exclusivamente comercial.

2. En caso de que alguna Administración no adherida a este Convenio — no obstante las disposiciones especiales vigentes en los países contratantes, en materia de privilegio de paquete u otros analogos, concedidos con la obligación del servicio gratuito del transporte postal — pretendiera, basándose en el articulo 3°, inciso 3°, de la Convención Postal Universal de Madrid, cobrar gastos de tránsito marítimo a cualquiera de los países que forman la Unión Postal Panamericana, se exigirá de las Compañias de Navegación que gocen de dicho privilegio el reembolso de las cantidades que cobre su Administración por concepto de tránsito marítimo ; y en el supuesto de negarse a ello, las Partes Contratantes podrán, a requerimiento de la Administración interesada, retirar las ventajas o privilegios accordados.

Articulo 10.

IDIOMA OFICIAL.

Se adopta el castellano como idioma oficial para los asuntos relativos al servicio de correos, pudiendo los países cuyo idioma no fuera este usar el proprio.

Articulo 11.

PROTECCIÓN Á LOS AGENTES POSTALES.

Las Autoridades de los países contratantes estarán obligadas a prestar, cuando les sea solicitada, la cooperación que necesiten los Agentes postales encargados del transporte de valijas y correspondencia en tránsito por esos países.

Articulo 12.

ARBITRAJE.

Todo conflito o desacuerdo que pudiera sucitarse en las relaciones postales de los países americanos será resuelto por juicio arbitral y se realizará en la forma que establezca el artículo 25 de la Convención Postal Universal de Madrid.

Toda designación de árbitros deberá recaer en los países signatarios con intervención de la Oficina Internacional de la Unión Postal Panamericana.

Articulo 13.

OFICINA INTERNACIONAL DE LA UNIÓN POSTAL PANAMERICANA.

1. Queda subsistente, con el nombre de Oficina Internacional de la Union Postal Panamericana la Oficina Central que funciona en Montevideo, la que estarà sujeta a la vigilancia de la Administración general de Correos, Telégrafos y Teléfonos de la República Oriental del Uruguay, y cuyos gastos serán sufragados por todas las Administraciones postales de los países contratantes.

2. La Oficina Internacional de la Unión Postal Panamericana queda encargada :

a) De reunir, coordinar, publicar y distribuir los datos de toda clase que interesen especialmente al servicio postal internacional panamericano.

b) De emitir, a pedido de las partes interesadas, su opinión sobre las cuestiones litigiosas que se presenten con motivo de las disposiciones que atañen a las relaciones de los Correos americanos.

c) De hacer conocer los pedidos sobre modificaciones de los actos del Congreso que llegaran a formularse.

d) De notificar los cambios que fueran adoptados.

e) De hacer conocer los resultados que se obtengan de las disposiciones y medidas reglamentarias de importancia que las Administraciones adopten en su servicio interno y que le serán comunicadas por las mismas a título informativo.

f) De la formación de una guía postal panamericana.

g) De confeccionar un mapa postal panamericano.

h) De formular el resumen de la estadística del movimiento postal panamericano, de acuerdo con los datos que le communicará anualmente cada Administración.

i) De formar un cuadro en que aparezcan las vías más rápidas para la transmisión de la correspondencia de uno a otro de los países contratantes.

j) De publicar el cuadro de equivalencia y la tarifa de porte del servicio interior de cada uno de los países interesados.

k) Y, en general, de proceder a los estudios y trabajos que se le pidan en interés de los países contratantes.

3. La Oficina Internacional de la Unión Postal Panamericana tendrá a su cargo los-cometidos que el Artículo 13 de la Convención Postal y VII del respectivo Reglamento asignan a la Oficina Internacional de Berna, en el caso de que alguna de las Administraciones centrales se adhiera al servicio de cupones respuesta.

4. Los gastos especiales que demande la formación de la guia postal panamericana, la confección del mapa de las comunicaciones postales de América y los de la reunión de Congresos o Conferencias, serán sufragados por las Administraciones de los países signatarios por partes iguales.

5. La Administración general de Correos, Telégrafos y Teléfonos del Uruguay vigilarà los gastos de la Oficina Internacional de la Unión Postal Panamericana, y le hará los anticipos que necesite.

Articulo 14.

APLICACIÓN DE LA CONVENCIÓN POSTAL UNIVERSAL Y DE LA LEGISLACIÓN INTERNA.

1. Todos los asuntos que se relacionen con el cambio de correspondencia entre los países contratantes y que no estén previstos en esta Convención, se sujetarán a las disposiciones de la Convención Postal Universal y su Reglamento.

2. Igualmente la legislación interior de los mismos países se aplicará en todo aquello que no haya sido determinado por ambas Convenciones.

Articulo 15.

PROPOSICIONES DURANTE EL INTERVALO DE LAS REUNIONES.

La presente Convención podrá ser modificada en el intervalo que medie entre los Congresos o reuniones, siguiendo el procedimiento establecido en el articulo 28 de la Convención Postal Universal de Madrid. Para que tengan fuerza ejecutiva las modificaciones deberán obtener unanimidad de votos para el presente articulo y para los números 2, 3, 7, 8, 11, 12, 13, 16 y 18 ; dos terceras partes de votos para los números 5, 6, y 9, y simple mayoría para los demás.

Articulo 16.

MODIFICACIONES Y ENMIENDAS.

Las modificaciones o resoluciones adoptadas por las partes contratantes, aun aquellas de orden interno que afecten al servicio internacional, tendrán fuerza ejecutiva cuatro meses después de la fecha de la comunicación pasada por la Oficina Internacional de la Unión Postal Panamericana.

Articulo 17.

CONGRESOS.

1. Los Congresos se reunirán por lo menos cada cinco años a contar de la fecha en que fuera puesta en vigor la Convención concluida en el último.

2. Cada Congreso fijará, el lugar de la reunión del próximo.

Articulo 18.

UNIDAD MONETARIA.

Para los efectos de esta Convención se establece como unidad monetaria el dólar.

Articulo 19.

VIGENCIA Y DURACIÓN DE LA CONVENCIÓN Y DEPÓSITO DE LAS RATIFICACIONES.

La presente Convención empezarà a regir el primero de enero de 1923 ; pero antes de aquella fecha podràn ponerla en ejecución los países que la hubieran ratificado, y quedará en vigencia sin limitación de tiempo, reservándose cada una de las partes contratantes el derecho de retirarse de esta Unión, mediante aviso dado por su Gobierno al de la República Oriental del Uruguay con un año de anticipación.

El depósito de las ratificaciones se hará en la ciudad de Buenos Aires, en el más brevo plazo posible ; y de cada una de ellas se levantarà el acta respectiva, cuya copia remitirá el Gobierno de la República Argentina, por la via diplomática, a los Gobiernos de los demás países signatarios.

Quedan derogadas, a partir de la fecha en que entre en vigencia la presente Convención, las estipulaciónes de la Convención Postal Sudamericana sancionada en Montevideo el 2 de febrero de 1911.

En el caso de que la Convención no fuera ratificada por uno o varios de los países concurrentes, no dejará de ser válida para los Estados que la hayan ratificado.

En fé de lo resuelto, los Plenipotenciarios de los países arriba citados suscriben la presente Convención en Buenos Aires a los quince días del mes de setiembre de mil novecientos veintiuno.

Por la Argentina :	AMADEO E. GRANDI Y EDUARDO F. GIUFFRA.
Por Bolivia :	LUIS SANSUSTE.
Por Brasil :	LABIENNO SALGADO DOS SANTOS Y JOSÉ HENRIQUE ADERNE.
Por Colombia :	CARLOS CUERVO MARQUEZ.
Por Costa Rica :	CARLOS F. VALENZUELA.
Por Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
Por Chile :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO Y PEDRO A. RIVERA.
Por Dominicana :	
Por Ecuador :	MANUEL BUSTAMANTE.
Por (El) Salvador :	GUSTAVO A. RUIZ.
Por los Estados Unidos de América :	O. K. DAVIS Y EDWIN SANDS.
Por Guatemala :	ALBERTO DODERO Y JULIO ALVAREZ.
Por México :	JOSÉ V. CHAVES Y JULIO JIMENEZ RUEDA.
Por Nicaragua :	BARTOLOMÉ M. PONS.
Por Panamá :	ESTANISLAO S. ZEBALLOS.
Por Paraguay :	JUAN B. GAONA (hijo).
Por Perú :	CÉSAR SANCHEZ AIZCORBE Y FRANCISCO ENRIQUE MÁLAGA GRENET.
Por Uruguay :	DANIEL MUÑOZ Y JUAN RAMPÓN.
Por Venezuela :	CARLOS CUERVO MARQUEZ.

PROTOCOLO FINAL DE LA CONVENCION PRINCIPAL.

En el momento de proceder a firmar la Convención concluida por el Congreso Postal Panamericano, los plenipotentiarios que suscriben han convenido lo siguiente :

I.

Las partes contratantes se reservan el derecho de mantener sus actuales tarifas con los países signatarios hasta el próximo Congreso Postal Panamericano.

II.

Al establecerse el ferrocarril panamericano, cada uno de los países contratantes contribuirá para el sosteniemiento del servicio de transporte de correspondencia por los trenes, proporcionalmente al peso de la correspondencia que expida, en caso de que no se obtenga el transporte gratuito.

III.

Los países contratantes se comprometen a ejercitar sus mejores esfuerzos para obtener de las Compañias de Navegación que transportan su correspondencia al extranjero, que rebajen los fletes actuales y que, en ningún caso, cobren por el servicio de regreso una suma mayor que la que perciben en el país de origen.

Queda entendido que la cláusula que precede no se refiere a los casos en que por privilegio de paquete o de otra naturaleza estén obligadas al transporte gratuito.

IV.

Panamà deja constancia de que no pueda aceptar las disposiciones del inciso 2º del articulo 2º de la Convención, relativas a la gratuidad del tránsito.

V.

Aun cuando la Administración boliviana no se considera obligada a establecer inmediatamente el servicio de valores declarados, atenta a los términos en que está concebido el artículo 8º del presente Convenio, se reserva su ejecución, por causas fundamentales, para mejor oportunidad.

VI.

La Argentina, Brasil, Chile, Guatemala, Panamá, Paraguay y Uruguay, se reservan el derecho de fijar sus tasas en francos oro, en conformidad con la unidad monetaria de la Convención Postal Universal de Madrid.

VII.

El protocolo permanece abierto en favor de los países cuyos representantes no hayan suscrito hoy la Convención principal o hayan firmado solamente un cierto número de las Convenciones sancionadas por el Congreso, con el objeto de permitirles adherir a las otras Convenciones que no hayan suscrito.

VIII.

El Congreso invita a España a adherirse a esta Convención y a su Reglamento de ejecución y al efecto encomiéndase a la Oficina Internacional de Montevideo que formule la correspondiente invitación.

Por Argentina :	AMADEO E. GRANDI Y EDUARDO F. GIUFFRA.
Por Brasil :	LABIENNO SALGADO DOS SANTOS Y JOSÉ HENRIQUE ADERNE.
Por Costa Rica :	CARLOS F. VALENZUELA.
Por Chile :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO Y PEDRO A. RIVERA.
Por Bolivia :	LUIS SANSUSTE.
Por Colombia :	CARLOS CUERVO MARQUEZ.
Por Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
Por Dominicana :	
Por Ecuador :	MANUEL BUSTAMANTE.
Por los E. E. U. U. de América :	O. K. DAVIS Y EDWIN SANDS.
Por México :	JOSÉ V. CHAVES Y JULIO JIMENEZ RUEDA.
Por Panamá :	ESTANISLAO S. ZEBALLOS.
Por Perú :	CÉSAR SÁNCHEZ AIZCORBE Y FRANCISCO ENRIQUE MÁLAGA GRENET.
Por El Salvador :	GUSTAVO A. RUIZ.
Por Guatemala :	ALBERTO DODERO Y JULIO ALVAREZ.
Por Nicaragua :	BARTOLOMÉ M. PONS.
Por Paraguay :	JUAN B. GAONA (hijo).
Por Uruguay :	DANIEL MUNOZ Y JUAN RAMPÓN.
Por Venezuela :	CARLOS CUERVO MÁRQUEZ.

REGLAMENTO DE EJECUCIÓN DE LA CONVENCIÓN PRINCIPAL

CONCLUIDO ENTRE LAS REPÚBLICAS ARGENTINA, BOLIVIA, BRASIL, COLOMBIA, COSTA RICA, CUBA, CHILE, DOMINICANA, ECUADOR, EL SALVADOR, ESTADOS UNIDOS DE AMÉRICA, GUATEMALA MÉXICO, NICARAGUA, PANAMÁ, PARAGUAY, PERÚ, URUGUAY Y VENEZUELA.

Los suscritos en nombre de sus respectivos Gobiernos, han convenido las siguientes reglas para asegurar la ejecución de la precedente Convención.

I.

Durante el periodo de estadistica, los despachos cerrados para países fuera de América, no deberán ser incluidos dentro de los sacos que contengan correspondencia americana que no esté sujeta a gastos de tránsito. El saco o paquete que contenga ésta deberá llevar una inscripción bien visible que diga : « Libre tránsito ». En caso de que los despachos para Oficinas de cambio de los otros continentes sean poco voluminosos, podrán incluirse varios dentro de uno o más sacos rotulados, a la Oficina americana que debe efectuar el embarque.

II.

Para la percepción de las tarifas a que se refiere el artículo 3º de la Convención las Administraciones están obligadas a fijar los equivalentes de la moneda de sus respectivos países, debiendo dar el aviso del caso a la Oficina Internacional de la Unión Postal Panamericana, para los efectos de lo dispuesto en la letra *j)* inciso 2º del artículo 13 de la Convención principal.

III.

Para gozar de la exención de porte a que se refiere el artículo 6º de la Convención el ejemplar que se remitan en canje los diarios, periódicos y revistas deberà llevar al lado de la dirección la inscripción « Canje », en letras perfectamente visibles.

IV.

1. Fijanse los gastos de la Oficina Internacional de la Unión Postal Panamericana en la suma de doce mil pesos oro uruguayo por año, como máximo, comprendiéndose en dicha suma la constitución de un fondo para jubilaciones del personal de la misma.

2. El Director de la Oficina Internacional será nombrado por el Gobierno de la República oriental del Urugay, a propuesta de la Administración general de Correos, Telégrafos y Teléfonos de dicho país y gozará de la retribución mensual de cuatrocientos pesos oro uruguayo.

El secretario y demás personal será nombrado a proposición del Director de la Oficina Internacional por la Administración general de Correos, Telégrafos y Teléfonos del Uruguay, fijándose el sueldo mensual del Secretario en la suma de doscientos pesos oro uruguayo.

Dichos empleados sólo podrán ser removidos de sus cargos con la intervención de la Administración de Correos, Telégrafos y Teléfonos del Uruguay y con arreglo a los procedimientos que a tal efecto rijan para los empleados fijos de la propia Administración.

3. Para la distribución de los gastos anuales de la Oficina los países contratantes se dividen en cuatro categorias, correspondiendo contribuir a los de la primera con diez y seiz u nidades, a los de la segunda con ocho unidades, a los de la tercera con cuatro unidades y a los de la cuarta con dos unidades.

Adhieren a la primera categoria : la Argentina, Brasil, Estados Unidos de América, y Uruguay ; à la segunda categoria : Cuba y México ; a la tercera categoría : Chile, Colombia y Perú ; y a la cuarta categoria : Bolivia, Costa Rica, Dominicana, Ecuador, El Salvador, Guatemala, Nicaragua, Panamá, Paraguay y Venezuela.

V.

La Oficina Internacional de la Union Postal Panamericana servirá de intermediaria para las notificaciones regulares y generales que interesen exclusivamente a las Administraciones de los países contratantes.

Las referidas Administraciones deberán enviar especialmente a la Oficina Internacional de la Unión Postal Panamericana lo siguiente :

a) La guia postal de su propio país.
b) El mapa de las comunicaciones postales que utilicen, tanto en el servicio interno como en el internacional.
c) Los resultados de la estadistica de su movimiento postal con los demás países americanos.
d) Informe sobre las vias terrestres o marítimas más rápidas que se utilicen para la transmisión de su correspondencia ; y
e) El texto de las proposiciones que se sometan a consideración de los Congresos Postales Universales.

VI.

1. La Oficina Internacional de la Unión Postal Panamericana dirigirá un circular especial cuando una Administración solicite la inmediata publicación de algun cambio que haya introducido en sus servicios, y distribuirá asimismo gratuitamente, a cada une de las Administraciones de los Países contratantes a la Oficina Internacional de Berna los documentos que publique, debiendo acordar a cada Administración el número de ejemplares que le corresponda en proporción a las unidades con que contribuya.

Los ejemplares suplementarios de los documentos que soliciten las Administraciones serán abonados por ellas a precio de coste.

2. Deberá siempre estar a disposición de las partes contratantes, para suministrar los informes especiales que necesiten sobre los asuntos relativos al servicio de Correos Panamericano.

3. Deberá tener al día la guia postal panamericana por medio de suplementos o de otra manera que juzgue conveniente.

4. Dará curso a los pedidos de modificación o interpretaciones de las disposiciones especiales que se rigen por esta Convención, y notificará el resultado de cada gestión.

5. Preparará los trabajos de los Congresos y Conferencias continentales y proveerá las copias necesarias para la redacción y distribución de las enmiendas, actas e informes.

6. El Director de la Oficina asistirá a las sesiones de los Congresos y Conferencias, pudiendo tomar parte en las discusiones sin derecho a voto, salvo que tenga la representación de alguno de los países concurrentes.

7. La Oficina repartirá entre los países contratantes las proposiciones que reciba, de acuerdo con lo que se establece en la letra *e)* del artículo anterior, a fin de hacer posible la cooperación mútua y la acción uniforme de las naciones asociadas en los futuros Congresos Postales Universales.

8. El Director de la Oficina presentará una Memoria anual de sus gestiones a las Administraciones de los países contratantes.

9. El idioma oficial de la Oficina es el castellano, pudiendo los países cuyo idioma no fuera este usar el propio en sus relaciones con ella.

VII.

1. La Administración general de Correos, Telégrafos y Teléfonos de la República Oriental del Uruguay formará anualmente la cuenta de los gastos a que se refiere el inciso 4 del artículo 13 de la Convención principal y de acuerdo con ella, las Administraciones contratantes reintegrarán las sumas que haya anticipado.

2. La Oficina Internacional practicará la liquidación de las cuentas relativas a los servicios que se ejecuten entre los países contratantes, salvo arreglo en contrario, siguiendo para ello los procedimientos generales establecidos por la Convención Postal Universal.

VIII.

La insuficiencia de franqueo de las cartas será anotada por las oficinas de depósito o de cambio estampándose el sello « T » en la cubierta respectiva. Las oficinas de destino cobrarán el importe de la diferencia de franqueo, aplicando al efecto las tarifas vigentes en el país de procedencia.

IX.

En la correspondencia oficial que cambien entre sí las Administraciones postales deberá indicarse en los sobres y arriba de la dirección entre paréntesis, la clase de documentos que contiene (avisos de recepción, giros listas de enmiendas, etc., etc.), para facilitar su distribución en las oficinas de destino.

X.

Los países de destino emplearán los sacos de los de origen para enviar a éstos su correspondencia, y los devolverán vacios a la oficina de procedencia si no fueran inmediatamente utilizados.

XI.

En el intervalo que transcurra entre las reuniones, toda administración tiene derecho para hacer proposiciones de modificación al presente Reglamento, siguiendo el procedimiento indicado en el artículo XLIV del Reglamento de Madrid.

Para que tengan fuerza ejecutiva esas proposiciones deberán reunir los dos tercios de votos.

XII.

El presente Reglamento empezará a regir el mismo día que la Convención principal, con la cual se relaciona, y tendrá la misma duración.

Hecho en Buenos Aires a los quince días del mes de septiembre de mil novecientos veintiuno.

Articulo transitorio.

Pasando a ser panamericana la Oficina Internacional de los Correos Sud-Americanos, el Director y Secretario actuales continuarán desempeñando dichos cargos.

Por Argentina :	EDUARDO F. GIUFFRA Y AMADEO E. GRANDI.
Por Brasil :	LABIENNO SALGADO DOS SANTOS Y JOSÉ HENRIQUE ADERNE.
Por Costa Rica :	CARLOS F. VALENZUELA.
Por Chile :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO Y PEDRO A. RIVERA.
Por Ecuador :	MANUEL BUSTAMANTE.
Por El Salvador :	GUSTAVO A. RUIZ.
Por México :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
Por Bolivia :	LUIS SANSUSTE.
Por Colombia :	CARLOS CUERVO MÁRQUEZ.
Por Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
Por Dominicana :	
Por los E. E. U. U. de América :	O. K. DAVIS, EDWIN SANDS.
Por Guatemala :	ALBERTO DODERO Y JULIO ALVAREZ.
Por Nicaragua :	BARTOLOMÉ M. PONS.
Por Panamá :	ESTANISLAO S. ZEBALLOS.
Por Perú :	FRANCISCO ENRIQUE MÁLAGA GRENET Y CÉSAR SANCHEZ AIZCORBE.
Por Paraguay :	JUAN B. GAONO (hijo).
Por Uruguay :	JUAN RAMPÓN DANIEL MUÑOZ.
Por Venezuela :	CARLOS CUERVO MARQUEZ.

PROTOCOLO FINAL.

En el momento de proceder a la firma del Reglamento de ejecución de la Convención principal celebrado por el Congreso Postal Panamericano, los Plenipotenciarios firmantes han convenido en lo siguiente :

I.

El Protocolo permanece abierto en favor de los países cuyos representantes no hayan suscrito hoy la Convención Principal o hayan firmado solamente un cierto número de las Convenciones sancionadas por el Congreso, con el objeto de permitirles adherirse a las otras Convenciones que no hayan suscrito.

II.

El presupuesto de la Oficina internacional de la Unión Postal Panamericana estará en vigencia en cuanto esta Convención sea ratificada por el Gobierno de la República Oriental del Uruguay.

III.

Lo estipulado en el artículo X, referente a la utilización de sacos, no se aplica a los Estados Unidos de América.

Por Argentina :	EDUARDO F. GIUFFRA Y AMADEO E. GRANDI.
Por Brasil :	LABIENNO SALCADO DOS SANTOS Y JOSÉ HENRIQUE ADERNE.
Por Costa Rica :	CARLOS F. VALENZUELA.
Por Bolivia :	LUIS SANSUSTE.
Por Colombia :	CARLOS CUERVO MARQUEZ.
Por Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
Por Chile :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO Y PEDRO A. RIVERA.
Por Ecuador :	MANUEL BUSTAMANTE.
Por los E. E. U. U. de América :	O. K. DAVIS, EDWIN SANDS.
Por México :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.

Por Panamà :	ESTANISLAO S. ZEBALLOS.
Por Perú :	CÉSAR SÁNCHEZ AIZCORBE, FRANCISCO ENRIQUE MÁLAGA GRENET.
Por Dominicana :	
Por El Salvador :	GUSTAVO A. RUIZ.
Por Guatemala :	ALBERTO DODERO Y JULIO ALVAREZ.
Por Nicaragua :	BARTOLOMÉ M. PONS.
Por Paraguay :	JUAN B. GAONA (hijo).
Por Uruguay :	DANIEL MUÑOZ Y JUAN RAMPÓN.
Por Venezuela :	CARLOS CUERVO MÁRQUEZ.

En virtud de lo dispuesto en el Real Decreto de 17 de marzo del año actual, España, defiriendo a la invit ción del Congreso Postal Panamericano a que se refiere el apartado VIII del Protocolo final del presente Convenio, se adhirió al mismo y al Reglamento para su ejecución el día 4 de junio último, mediante notificación hecha al efecto por el Embajador de S. M. en Buenos Aires al Gobierno de la Republica Argentina.

Este Convenio fué promulgado por Real Decreto de 23 de agosto último, publicado en la « Gaceta de Madrid » del 28 del mismo y puesto en vigor el 1º de septiembre proximo pasado.

La presente copia consta de 20 folios rubricados por el Señor Jefe de la Oficina Española de la Sociedad de las Naciones y sellados con el oficial de la misma, y se expide a los efectos de su depósito en la Secretaria General de la Sociedad de las Naciones, conforme a lo dispuesto en el artículo 18 de Pacto.

MADRID, 22 *de octubre de* 1924.

El Jefe de la Oficina Española de las Sociedad de las Naciones.

José PEREZ BALSERA.

---

[1] TRADUCTION.

No. 767. — UNION POSTALE PANAMÉRICAINE. — CONVENTION PRINCIPALE CONCLUE ENTRE LES ÉTATS-UNIS D'AMÉRIQUE, LA RÉPUBLIQUE ARGENTINE, LA BOLIVIE, LE BRÉSIL, LE CHILI, LA COLOMBIE, COSTA-RICA, CUBA, LA RÉPUBLIQUE DOMINICAINE, L'ÉQUATEUR, LE GUATÉMALA, LE MEXIQUE, LE NICARAGUA, LE PANAMA, LE PARAGUAY, LE PÉROU, LE SALVADOR, L'URUGUAY ET LE VÉNÉZUÉLA, SIGNÉE A BUENOS-AIRES, LE 15 SEPTEMBRE 1921.

Les soussignés, Plénipotentiaires des pays ci-dessus mentionnés, réunis en Congrès à Buenos-Aires, usant du droit conféré par l'article 23 de la Convention postale universelle de Madrid, et s'inspirant du désir d'étendre et de perfectionner les services postaux panaméricains et d'établir une solidarité d'action propre à soutenir efficacement, dans les Congrès postaux universels, les intérêts communs des Républiques américaines, en matière de communications postales, sont convenus de conclure la Convention suivante, sous réserve de ratification :

Article 1.

UNION POSTALE PANAMÉRICAINE.

Les Parties contractantes qui, conformément à la déclaration précédente, constituent l'Union postale panaméricaine, sont convenus des clauses suivantes, en vue d'améliorer le fonctionnement des services postaux :

Article 2.

TRANSIT LIBRE ET GRATUIT.

1. Les pays adhérant à la présente Convention constitueront un seul territoire au point de vue des relations postales.

2. Chacun des pays contractants s'engage à transporter librement ou gratuitement, sur son territoire, par l'intermédiaire des services qui dépendent de son Administration, ou qu'il utilise pour l'envoi direct de sa propre correspondance, le courrier qu'il reçoit de l'un quelconque de ces pays à destination de l'une quelconque des autres puissances contractantes ou des pays de l'Union postale universelle.

Cependant, les frais de transport terrestre ou maritime de la correspondance seront à la charge du pays d'origine, lorsque le transport ultérieur de cette correspondance nécessitera l'intervention de pays, qui n'ont pas adhéré à la présente Convention, et lorsque ce transport sera onéreux et non gratuit.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] TRANSLATION.

No. 767. — PAN-AMERICAN POSTAL UNION. — PRINCIPAL CONVENTION CONCLUDED BETWEEN THE UNITED STATES OF AMERICA, ARGENTINA, BOLIVIA, BRAZIL, CHILE, COLUMBIA, COSTA RICA, CUBA, DOMINICAN REPUBLIC, ECUADOR, GUATEMALA, MEXICO, NICARAGUA, PANAMA, PARAGUAY, PERU, EL SALVADOR, URUGUAY AND VENEZUELA, SIGNED AT BUENOS-AIRES, SEPTEMBER 15, 1921.

The undersigned, Plenipotentiaries of the countries above-named, being assembled in Congress at Buenos Aires in exercise of the authority conferred upon them by Article 23 of the Universal Postal Convention of Madrid and being animated by the desire to extend and perfect the Pan American postal services and to establish solidarity of action with a view to the effective representation at Universal Postal Congresses of the common interests of the American Republics in all that refers to communication by post have agreed, subject to ratification, upon the following Convention :

Article 1.

PAN-AMERICAN POSTAL UNION.

With the object of improving the working of the Postal services, the contracting countries which in accordance with the above declaration, constitute the Pan American Postal Union do agree upon the following articles :

Article 2.

FREE AND GRATUITOUS TRANSIT.

(1) The countries adhering to this Convention shall form a single postal territory.

(2) Each of the contracting countries is bound to transport freely and gratuitously through its territory, by means of the services maintained by its postal administration, or which it utilizes for the direct despatch of its own postal correspondence, all correspondence which it receives from any of the said countries destined for any other contracting country, or for any country forming part of the Universal Postal Union.

Nevertheless, the cost of land or sea conveyance of correspondence shall be chargeable to the country of origin when its subsequent transportation demands the intervention of countries other than those adhering to this Convention, and when such transportation is not gratuitous.

---

[1] Translated by the Secretariat of the League of Nations.

Article 3.

LIBERTÉ EN MATIÈRE DE TARIFS.

1. La liberté en matière de tarifs est établie comme principe fondamental. Dans les relations postales entre les pays signataires, les tarifs en vigueur seront ceux que chacune des Administrations établira et ne devront pas dépasser la moitié de l'équivalent en dollars du maximum fixé par la Convention postale universelle de Madrid.

Article 4.

RÉGIME SPÉCIAL ET CONVENTIONS SPÉCIALES.

1. Les dispositions de la présente Convention s'appliqueront aux lettres, cartes postales, imprimés de toutes sortes, papiers de commerce et échantillons.

Les pays en question pourront, soit en raison de leur proximité, de leur situation limitrophe ou de l'importance de leurs relations postales, établir entre eux des unions plus étroites, pour l'un quelconque des services institués par la présente Convention et les autres règlements spéciaux établis par ce Congrès.

Article 5.

AFFRANCHISSEMENT OBLIGATOIRE.

Est obligatoire dans les pays contractants le paiement préalable de tous les frais de port pour chaque catégorie de correspondance, y compris les colis fermés, à la seule exception des lettres, sous la forme habituelle et ordinaire, pour lesquelles on exige seulement le paiement préalable des frais de port simples. Dans le cas de lettres insuffisamment affranchies, l'Administration ne percevra que la différence de port non payée.

Article 6.

FRANCHISE DE PORT.

1. Les Parties contractantes conviennent d'accorder la franchise postale, tant dans le service intérieur que dans le service panaméricain, à la correspondance du Bureau international de l'Union postale panaméricaine et à celle des membres du corps diplomatique des pays signataires. Les consuls bénéficieront de la franchise pour la correspondance officielle qu'ils adressent à leurs pays respectifs, pour la correspondance qu'ils échangent entre eux, et pour celle qu'ils pourront adresser au Gouvernement, auprès duquel ils sont accrédités, sous condition de réciprocité.

2. L'expédition de la correspondance du corps diplomatique, qui est échangée entre les Secrétariats d'Etat des pays respectifs et leurs Ambassades et Légations à l'étranger, s'effectuera au moyen de valises diplomatiques, qui bénéficieront de la franchise en question et de toutes les garanties assurées aux envois officiels.

3. La franchise postale est également accordée pour les échanges de journaux américains et de revues, à raison d'un exemplaire par destinataire, lorsqu'il s'agit de publications sérieuses, traitant de questions d'intérêt général.

Article 7.

PROHIBITION.

Sans préjudice des dispositions établies par la législation intérieure de chaque pays en ce qui concerne les restrictions apportées à la circulation de la correspondance, les publications pornographiques et celles qui portent atteinte à la sécurité et à l'ordre public, ne seront pas acheminées.

Article 3.

FREE DETERMINATION OF RATES OF POSTAGE.

(1) The determination of rates of postage is established as a fundamental principle. In the postal relations between the contracting countries, those rates of postage shall apply which each of the postal Administrations may establish, up to one-half of the equivalent in dollars of the maximum fixed by the Universal Postal Convention of Madrid.

Article 4.

SCOPE OF THE CONVENTION, AND SPECIAL AGREEMENTS.

(1) The provisions of this Convention shall apply to letters, post-cards, printed matter of all kinds, commercial papers and samples.

(2) Neighbouring or continguous countries, and countries having a large volume of postal traffic with one another, may establish between themselves closer unions in regard to any of the services instituted by the present Convention and the other special arrangements drawn up by this Congress.

Article 5.

OBLIGATORY PREPAYMENT.

Prepayment of full postage is obligatory in the contracting countries on every class of correspondence, including sealed packages, with the sole exception of letters in their usual and ordinary form, upon which it is obligatory to prepay at least the minimum rate. On letters insufficiently prepaid only the amount of the unpaid postage may be collected.

Article 6.

FREE POSTAGE.

(1) The Contracting Parties agree to grant free postage, in their national as well as in the Pan-American service, for the correspondence of the International Office of the Pan-American Postal Union, and for that of the members of the diplomatic corps of the signatory countries. Subject to reciprocity, consuls shall enjoy free postage for official correspondence which they despatch to their respective countries, for that which they exchange among themselves, and for that which they may despatch to the Government of the country to which they are accredited.

(2) The correspondence of the diplomatic corps, which is exchanged between the Foreign Ministries of the respective countries and their Embassies and Legations abroad, shall be despatched by means of diplomatic bags, which shall enjoy free postage and all the safeguards of official despatches.

(3) Further, the Contracting Parties agree to extend the privilege of free postage to one exchange copy to each addressee of newspapers and other American periodicals, when these publications are of a responsible character and deal with affairs of general interest.

Article 7.

PROHIBITIONS.

Without prejudice to the provisions of the internal legislation of each country regarding restrictions on the circulation of correspondence, it shall be prohibited to distribute obscene publications or publications endangering security and public order.

Article 8.

SERVICES SPÉCIAUX.

Les pays contractants s'engagent à adhérer, dans le plus bref délai possible, aux services spéciaux, établis par la Convention postale universelle de Madrid, dont ils n'assurent pas à présent le fonctionnement. Ils s'engagent également à étendre à tout le Continent américain les services postaux mentionnés ci-dessus qui existent dans le pays.

Article 9.

DISPOSITIONS DIVERSES.

1. Les pays signataires adopteront le régime du « port payé » ; à cet effet, ils s'engagent à autoriser la circulation des journaux ou publications périodiques, isolés ou en paquets, à l'exclusion des journaux ou publications de propagande, ou des réclames exclusivement commerciales.

2. Dans le cas où une Administration postale non signataire de la présente Convention, — nonobstant les dispositions spéciales en vigueur dans les pays contractants, en matière de privilège de transport des colis postaux ou d'autres privilèges analogues, entraînant en retour l'obligation d'assurer gratuitement le transport postal, — prétendrait, en se fondant sur l'article 3, alinéa 3, de la Convention postale universelle de Madrid, percevoir des frais de transport maritime à la charge de l'un des pays qui constituent l'Union postale panaméricaine, le remboursement des sommes perçues à titre de frais de transport maritime par l'Administration des Compagnies de Navigation, qui jouissent du dit privilège, sera exigé de ces Compagnies, et dans le cas où elles s'y refuseraient, les Parties contractantes pourront, sur la demande de l'Administration postale intéressée, retirer les avantages ou privilèges accordés.

Article 10.

LANGUE OFFICIELLE.

La langue officielle, adoptée pour les questions relatives au service postal est l'espagnol ; toutefois les pays, dont l'espagnol n'est pas la langue nationale, auront la faculté d'employer leur propre langue.

Article 11.

PROTECTION DES AGENTS DES POSTES.

Les autorités des pays contractants seront tenues, toutes les fois que demande leur en sera faite, de prêter l'aide nécessaire aux agents des postes chargés du transport des valises et de la correspondance expédiée en transit par ces pays.

Article 12.

ARBITRAGE.

Tout conflit ou différend qui pourrait surgir dans les relations postales des pays américains sera réglé par voie de sentence arbitrale, l'arbitrage devant avoir lieu de la manière prévue par l'article 25 de la Convention postale universelle de Madrid.

Article 8.

SPECIAL SERVICES.

The contracting countries undertake to adhere as soon as possible to the arrangements regarding special services established by the Universal Postal Convention of Madrid which are not already in operation.

They also undertake to extend to the whole American Continent the said postal services which are in operation within their own countries.

Article 9.

MISCELLANEOUS PROVISIONS.

(1) The signatory countries shall adopt the " Postage paid " service, in furtherance of which they undertake to permit the circulation of newspapers or periodical publications, singly or in packages, except those issued for propaganda or exclusively for commercial advertising.

(2) In case any Administration not adhering to this Convention — notwithstanding the special measures in force in the contracting countries in the matter of packet or other analogous privileges granted in return for free postal conveyance — shall claim under the terms of section 3 of Article 3 of the Universal Postal Convention of Madrid to charge any of the countries which form the Pan American Postal Union for maritime transit, the shipping companies which enjoy the said privileges shall be required to reimburse the sums which their agents may have charged for maritime transit ; and in the event of refusal the Contracting Parties may, at the request of the Administration concerned, withdraw the advantages or privileges accorded.

Article 10.

OFFICIAL LANGUAGE.

Spanish is adopted as the official language for matters relating to the postal service. Those countries whose language is not Spanish may use their own.

Article 11.

PROTECTION OF POSTAL OFFICIALS.

The authorities of the contracting countries shall render, when requested to do so, such assistance as may be needed by postal officials in charge of bags and correspondence in transit through the said countries.

Article 12.

ARBITRATION.

Any conflict or disagreement that may arise in the postal relations of the American countries shall be settled by arbitration, which shall be effected in the manner established by Article 25 of the Universel Postal Convention of Madrid.

Les pays signataires, assistés du Bureau international de l'Union postale panaméricaine, devront être chargés de la désignation des arbitres.

Article 13.

BUREAU INTERNATIONAL DE L'UNION POSTALE PANAMÉRICAINE.

1. Le Bureau central, qui fonctionne à Mont'vid'o, est maintenu sous le nom de Bureau international de l'Union postale panaméricaine. Ce bureau sera placé sous la surveillance de l'Administration générale des Postes, Télégraphes et Téléphones de la République orientale de l'Uruguay, et les dépenses nécessaires à son entretien seront supportées par toutes les Administrations postales des Pays contractants.

2. Le Bureau international de l'Union postale panaméricaine est chargé :

a) de réunir, coordonner, publier et communiquer les renseignements de toute catégorie, qui intéressent spécialement le service postal international panaméricain.

b) de formuler, sur la demande des parties intéressées, son opinion sur les questions litigieuses auxquelles donneraient lieu les dispositions qui concernent les relations postales américaines.

c) de faire connaître les demandes, qui viendraient à être formulées, touchant des modifications à apporter aux décisions du Congrès.

d) de notifier les changements qui seront adoptés.

e) de faire connaître les résultats des dispositions et mesures réglementaires importantes que les Administrations pourront adopter dans leur service intérieur, et qu'elles porteront à la connaissance du dit Bureau, à titre de renseignements.

f) de rédiger un guide postal panaméricain.

g) de dresser une carte des relations postales panaméricaines.

h) d'établir le résumé des statistiques du mouvement postal panaméricain, conformément aux renseignements que chaque Administration communiquera annuellement au dit Bureau.

i) de dresser un tableau où seront indiqués les itinéraires les plus rapides pour la transmission de la correspondance de l'un à l'autre des divers pays contractants.

j) de publier le tableau d'équivalence et le tarif des frais de port dans le service intérieur de chacun des pays intéressés ;

k) et, en général, de procéder aux études et aux travaux qui seront demandés au dit Bureau dans l'intérêt des pays contractants.

3. Le Bureau international de l'Union postale panaméricaine remplira les fonctions que l'article 13 de la Convention postale, et l'article VII du Règlement y relatif assignent au Bureau international de Berne, dans le cas où l'une des Administrations centrales adhérerait au service des coupons-réponses.

4. Les Administrations des pays signataires supporteront, dans une proportion égale, les frais spéciaux que nécessitera l'établissement d'un guide postal panaméricain et d'une carte des communications postales de l'Amérique, ainsi que les dépenses résultant de la réunion des Congrès ou des Conférences.

5. L'Administration générale des Postes, Télégraphes et Téléphones de l'Uruguay contrôlera les dépenses du Bureau international de l'Union postale panaméricaine, et fera les avances de fonds nécessaires.

Article 14.

APPLICATION DE LA CONVENTION POSTALE UNIVERSELLE ET DE LA LÉGISLATION INTÉRIEURE.

1. Toutes les affaires, relatives à l'échange de correspondance entre les pays contractants qui ne sont pas prévues dans la présente Convention, seront réglées conformément aux dispositions de la Convention postale universelle et à son Règlement.

Arbitrators shall be appointed from among the signatory countries in consultation with the International Office of the Pan American Postal Union.

Article 13.

INTERNATIONAL OFFICE OF THE PAN AMERICAN POSTAL UNION.

(1) The present Central Office at Montevideo shall be retained under the name of International Office of the Pan American Postal Union. It shall be under the supervision of the General Administration of Posts, Telegraphs and Telephones of the Republic of Uruguay and its expenses shall be borne by the postal Administrations of all the contracting countries.

(2) The International Office of the Pan American Postal Union shall be responsible for :

(a) collecting, collating, publishing and distributing data of every kind which specially concern the Pan American international postal service ;

(b) giving its opinion, at the request of the parties concerned, upon disputes arising out of the measures which govern the relations between the American postal administrations ;

(c) transmitting proposals that may be made for the amendment of the acts of the Congress ;

(d) notifying any changes that may be adopted ;

(e) publishing the results of the main provisions and regulations adopted by the Administrations in their internal services, and communicated by them for purposes of information ;

(f) compiling a Pan American Postal Directory ;

(g) preparing a Pan American Postal Map ;

(h) issuing a statistical summary of the Pan American Postal traffic, on the basis of the data which each Administration communicates to it annually ;

(i) compiling a table showing the most rapid routes for the transmission of postal correspondence from one to another of the contracting countries ;

(j) publishing the table of equivalents and the postal tariff of the national service of each of the countries concerned ;

(k) and, in general, undertaking any inquiries, or work that may be requested of it in the interests of the contracting countries.

(3) The International Office of the Pan American Postal Union shall assume the duties which Article 13 of the Universal Postal Convention and Article 7 of the Regulations for its Execution assign to the International Bureau of Berne in the event of any of the contracting Administrations adhering to the agreement concerning reply-coupons.

(4) The special expenses incurred in preparing the Pan American Postal Directory and the map of the postal communications of America, together with the expenses of Congresses or Conferences, shall be borne by the Administrations of the signatory countries in equal parts.

(5) The general Administration of Posts, Telegraphs and Telephones of Uruguay shall supervise the expenditure of the International Office of the Pan American Postal Union, and shall make such advances of funds as it may need.

Article 14.

APPLICATION OF UNIVERSAL POSTAL CONVENTION AND OF DOMESTIC LEGISLATION.

(1) All matters which relate to the exchange of correspondence between the contracting countries and which are not provided for by this Convention shall be subject to the provisions of the Universal Postal Convention and of the Detailed Regulations for its Execution.

2. De même, la législation intérieure des dits pays s'appliquera en toute matière qui n'aura pas été définie par les deux Conventions.

Article 15

PROPOSITIONS PRÉSENTÉES DANS L'INTERVALLE DES RÉUNIONS.

La présente Convention pourra être modifiée dans l'intervalle compris entre les Congrès ou réunions, selon la procédure établie dans l'article 28 de la Convention postale universelle de Madrid. Les amendements proposés devront, pour devenir exécutoires, obtenir l'unanimité des voix, en ce qui concerne le présent article et les numéros 2, 3, 7, 8, 11, 12, 13, 16 et 18 ; les $^2/_3$ des voix pour les numéros 5, 6 et 9, et la majorité simple pour les autres.

Article 16.

MODIFICATIONS ET AMENDEMENTS.

Les modifications ou résolutions adoptées par les Parties contractantes, y compris celles d'ordre intérieur qui affectent le service international, auront force exécutoire quatre mois après la date de la communication faite par le Bureau international de l'Union postale panaméricaine.

Article 17.

CONGRÈS.

1. Les Congrès se réuniront au moins tous les cinq ans, à compter de la date de la mise en vigueur de la Convention conclue lors du dernier Congrès.
2. Chaque Congrès fixera le lieu de réunion du Congrès suivant.

Article 18.

UNITÉ MONÉTAIRE.

L'unité monétaire choisie aux fins de la présente Convention est le dollar.

Article 19.

MISE EN VIGUEUR ET DURÉE D'APPLICATION DE LA CONVENTION ; DÉPOT DES RATIFICATIONS.

La présente Convention entrera en vigueur le 1er janvier 1923, mais, avant cette date, les pays qui l'auront ratifiée, pourront la mettre à exécution, et elle demeurera en application sans limite de temps, chacune des Parties contractantes se réservant le droit de se retirer de l'Union, après un préavis d'un an communiqué par son Gouvernement au Gouvernement de la République orientale de l'Uruguay.

Le dépôt des ratifications s'effectuera dans la ville de Buenos-Aires dans le plus bref délai possible et un procès-verbal sera dressé pour chacune d'entre elles ; le Gouvernement de la République Argentine remettra copie de ce procès-verbal, par la voie diplomatique, aux Gouvernements des autres pays signataires.

Les stipulations de la Convention postale sud-américaine, conclue à Montévidéo le 2 février 1911, seront abrogées à partir de la date de l'entrée en vigueur de la présente Convention.

(2) Similarly, the domestic legislation of the contracting countries shall apply to any matter not governed by the one Convention or the other.

Article 15.

PROPOSALS MADE BETWEEN CONGRESSES.

The present Convention may be modified in the interval between Congresses or meetings, according to the procedure established by Article 28 of the Universal Postal Convention of Madrid. In order to become effective, modifications of the present article, and of Articles 2, 3, 7, 8, 11, 12, 13, 16 and 18 must obtain unanimity of votes ; modifications of Articles 5, 6 and 9 must obtain two-thirds of the votes, and modifications of the remaining articles may be made by a simple majority.

Article 16.

MODIFICATIONS AND AMENDMENTS.

Modifications or resolutions adopted by the Contracting Parties, including those of a domestic order which affect the international service, shall take effect four months after the date of their publication by the International Office of the Pan American Postal Union.

Article 17.

MEETINGS OF CONGRESSES.

(1) Congresses shall meet at least every five years, reckoned from the date on which the Convention adopted at the last Congress was put into effect.
(2) Each Congress shall fix the place of meeting of the next Congress.

Article 18.

MONETARY UNIT.

For the purposes of this Convention the dollar is established as the monetary unit.

Article 19.

ENTRY INTO FORCE AND DURATION OF THE CONVENTION AND DEPOSIT OF RATIFICATIONS.

The present Convention shall come into force on January 1, 1923 ; but countries which have ratified it may put it into execution before that date. It shall remain in force indefinitely, each of the contracting countries reserving the right to withdraw from this Union by giving notice to the Government of the Republic of Uruguay one year in advance.

The ratifications shall be deposited at Buenos-Aires as soon as possible. Certification of the deposit of each ratification shall be made, and the Government of the Argentine Republic shall forward a copy through the diplomatic channel to the Governments of the other signatory countries.

On the date on which the present Convention comes into force the provisions of the South American Postal Convention, concluded at Montevideo on February 2, 1911, shall be abrogated.

Dans le cas où la Convention ne serait pas ratifiée par un ou plusieurs des pays participants, elle n'en sera pas moins valable pour les Etats qui l'auront ratifiée.

En foi de quoi, les Plénipotentiaires des pays ci-dessus mentionnés ont signé la présente Convention à Buenos-Aires, le quinze septembre mil neuf cent vingt-et-un.

Pour l'Argentine :	AMADEO E. GRANDI, EDUARDO F. GIUFFRA.
Pour la Bolivie :	LUIS SANSUSTE.
Pour le Brésil :	LABIENNO SALGADO DOS SANTOS, JOSÉ HENRIQUE ADERNE.
Pour la Colombie :	CARLOS CUERVO MÁRQUEZ.
Pour Costa Rica :	CARLOS F. VALENZUELA.
Pour Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
Pour le Chili :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO, PEDRO A. RIVERA.
Pour la République Dominicaine :	
Pour l'Equateur :	MANUEL BUSTAMANTE.
Pour le Salvador :	GUSTAVO A. RUIZ.
Pour les Etats-Unis d'Amérique :	O. K. DAVIS, EDWIN SANDS.
Pour le Guatémala :	ALBERTO DODERO, JULIO ALVAREZ.
Pour le Mexique :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
Pour le Nicaragua :	BARTOLOMÉ M. PONS.
Pour le Panama :	ESTANISLAO S. ZEBALLOS.
Pour le Paraguay :	JUAN B. GAONA (hijo) [1].
Pour le Pérou :	CÉSAR SANCHEZ AIZCORBE, FRANCISCO ENRIQUE MÁLAGA GRENET.
Pour l'Uruguay :	DANIEL MUÑOZ, JUAN RAMPÓN.
Pour le Vénézuela :	CARLOS CUERVO MÁRQUEZ.

[1] (Fils).

Should one or more of the participating countries not ratify this Convention, it shall remain valid for those States that have ratified it.

In faith whereof, the Plenipotentiaries of the countries above-named have signed the present Convention, at Buenos-Aires, this fifteenth day of September, 1921.

For Argentine :	AMADEO E. GRANDI, EDUARDO F. GIUFFRA.
For Bolivia :	LUIS SANSUSTE.
For Brazil :	LABIENNO SALGADO DOS SANTOS, JOSÉ HENRIQUE ADERNE.
For Colombia :	CARLOS CUERVO MARQUEZ.
For Costa Rica :	CARLOS F. VALENZUELA.
For Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
For Chile :	JULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO, PEDRO A. RIVERA.
For the Dominican Republic :	
For Ecuador :	MANUEL BUSTAMANTE.
For Salvador :	GUSTAVO A. RUIZ.
For the United States of America :	O. K. DAVIS, EDWIN SANDS.
For Guatemala :	ALBERTO DODERO, JULIO ALVAREZ.
For Mexico :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
For Nicaragua :	BARTOLOMÉ M. PONS.
For Panama :	ESTANISLAO S. ZEBALLOS.
For Paraguay :	JUAN B. GAONA (hijo) [1].
For Peru :	CÉSAR SÁNCHEZ AIZCORBE, FRANCISCO ENRIQUE MÁLAGA GRENET.
For Uruguay :	DANIEL MUÑOZ, JUAN RAMPÓN.
For Venezuela :	CARLOS CUERVO MÁRQUEZ.

[1] (Junr).

PROTOCOLE FINAL DE LA CONVENTION PRINCIPALE.

Avant de procéder à la signature de la Convention conclue par le Congrès postal panaméricain, les Plénipotentiaires soussignés sont convenus des dispositions suivantes :

I.

Les Parties contractantes se réservent le droit de maintenir leurs tarifs actuels à l'égard de pays signataires jusqu'au prochain Congrès postal panaméricain.

II.

Lorsque le chemin de fer panaméricain aura été établi, chacun des pays contractants contribuera aux frais du transport de la correspondance par cette voie ferrée, proportionnellement au poids de la correspondance que chacun d'eux expédiera, dans le cas où la gratuité du transport ne serait pas accordée.

III.

Les pays contractants s'engagent à déployer tous leurs efforts en vue d'obtenir que les Compagnies de navigation, qui transportent leur correspondance à l'étranger, réduisent les frets actuels et s'engagent également à ne percevoir en aucun cas, pour le service de retour, une somme supérieure à celle qu'elles perçoivent dans le pays d'origine.

Il est entendu que la clause précédente ne concerne pas le cas où, en raison d'un privilège de transport des colis postaux ou d'un privilège d'un autre ordre, ces Compagnies sont tenues d'assurer le transport gratuit.

IV.

Le Panama déclare qu'il ne peut accepter les dispositions de l'alinéa 2 de l'article 2 de la Convention, relatives à la gratuité du transport en transit.

V.

Bien que l'Administration bolivienne ne se considère pas comme tenue d'établir immédiatement le service des valeurs déclarées, elle n'en prend pas moins en considération les termes de l'article 8 de la présente Convention, et se réserve, pour des raisons majeures, d'appliquer cet article lorsque les circonstances seront plus favorables.

VI.

L'Argentine, le Brésil, le Chili, le Guatémala, le Panama, le Paraguay et l'Uruguay se réservent le droit d'établir leurs tarifs en francs or, conformément à l'unité monétaire de la Convention postale universelle de Madrid.

VII.

Le Protocole reste ouvert aux pays dont les représentants n'ont pas signé à ce jour la Convention principale, ou n'ont signé qu'un certain nombre des Conventions approuvées par le Congrès, afin de leur permettre d'adhérer aux autres Conventions qu'ils n'ont pas encore signées.

FINAL PROTOCOL OF THE PRINCIPAL CONVENTION.

At the moment of signing the Convention concluded by the Pan American Postal Congress, the undersigned Plenipotentiaries have agreed upon the following :

I.

The Contracting Parties reserve the right to maintain their existing postal rates with each other until the next Pan American postal Congress.

II.

Upon the establishment of the Pan American Railroad each of the contracting countries shall contribute to the cost of the service of transportation of postal correspondence by rail in proportion to the weight of the correspondence which it despatches, unless it is conveyed free of charge.

III.

The contracting countries undertake to exert their best endeavours to arrange with the shipping companies which transport their correspondence to foreign countries to reduce existing freights, and in no case to charge for the return service a sum greater than that which they receive in the country of origin.

It is understood that the above clause does not apply to cases in which, in return for packet or other privileges, the companies are obliged to transport correspondence free of charge.

IV.

Panama places on record the fact that she is not able to accept the provisions of Section 2, Article 2 of the Convention, relating to gratuitous transit.

V.

The Bolivian Administration declares that it does not consider itself obliged to establish immediately a service for letters, etc., of declared value, in accordance with the terms of Article 8 of the present Convention, and proposes for urgent reasons to postpone its introduction to a more opportune time.

VI.

Argentine, Brazil, Chile, Guatemala, Panama, Paraguay and Uruguay reserve the right to fix their rates in gold francs in conformity with the monetary unit of the Universal Postal Convention of Madrid.

VII.

The Protocol remains open to those countries whose representatives have not this day signed the Principal Convention, or have signed only a certain number of the Conventions adopted by the Congress, in order that they may have an opportunity of adhering to the other Conventions which they have not signed.

VIII.

Le Congrès invite l'Espagne à adhérer à la présente Convention et à son Règlement d'application, et charge, à cet effet, le Bureau international de Montévidéo de lui adresser l'invitation nécessaire.

Pour l'Argentine :	AMADEO E. GRANDI, EDUARDO F. GIUFFRA.
Pour le Brésil :	LABIENNO SALGADO DOS SANTOS, JOSÉ HENRIQUE ADERNE.
Pour Costa Rica :	CARLOS F. VALENZUELA.
Pour le Chili :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO, PEDRO A. RIVERA.
Pour la Bolivie :	LUIS SANSUSTE.
Pour la Colombie :	CARLOS CUERVO MÁRQUEZ.
Pour Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
Pour la République Dominicaine :	
Pour l'Equateur :	MANUEL BUSTAMANTE.
Pour les Etats-Unis d'Amérique :	O. K. DAVIS, EDWIN SANDS.
Pour le Mexique :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
Pour le Panama :	ESTANISLAO S. ZEBALLOS.
Pour le Pérou :	CÉSAR SÁNCHEZ AIZCORBE, FRANCISCO ENRIQUE MÁLAGA GRENET.
Pour le Salvador :	GUSTAVO A. RUIZ.
Pour le Guatémala :	ALBERTO DODERE, JULIO ALVAREZ.
Pour le Nicaragua :	BARTOLOMÉ M. PONS.
Pour le Paraguay :	JUAN B. GAONA (hijo)[1].
Pour l'Uruguay :	DANIEL MUÑOZ, JUAN RAMPÓN.
Pour le Vénézuela :	CARLOS CUERVO MÁRQUEZ.

[1] (Fils).

VIII.

The Congress invites Spain to adhere to the present Convention and to the regulations for its execution, and accordingly requests the International Office at Montevideo to issue the necessary invitation.

For Argentine :	AMADEO E. GRANDI, EDUARDO F. GIUFFRA.
For Brazil :	LABIENNO SALGADO DOS SANTOS, JOSÉ HENRIQUE ADERNE.
For Costa Rica :	CARLOS F. VALENZUELA.
For Chile :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO, PEDRO A. RIVERA.
For Bolivia :	LUIS SANSUSTE.
For Colombia :	CARLOS CUERVO MARQUEZ.
For Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
For the Dominican Republic :	
For Ecuador :	MANUEL BUSTAMANTE.
For the United States of America :	O. K. DAVIS, EDWIN SANDS.
For Mexico :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
For Panama :	ESTANISLAO S. ZEBALLOS.
For Peru :	CÉSAR SÁNCHEZ AIZCORBE, FRANCISCO ENRIQUE MÁLAGA GRENET.
For Salvador :	GUSTAVO A. RUIZ.
For Guatemala :	ALBERTO DODERO, JULIO ALVAREZ.
For Nicaragua :	BARTOLOMÉ M. PONS.
For Paraguay :	JUAN B. GAONA, (hijo).[1]
For Uruguay :	DANIEL MUÑOZ. JUAN RAMPÓN.
For Venezuela :	CARLOS CUERVO MÁRQUEZ.

[1] (Junr.)

RÈGLEMENT D'EXÉCUTION DE LA CONVENTION PRINCIPALE

CONCLUE ENTRE LA RÉPUBLIQUE DES ETATS-UNIS D'AMÉRIQUE, LA RÉPUBLIQUE ARGENTINE, LES RÉPUBLIQUES DE BOLIVIE, DU BRÉSIL, DU CHILI, DE COLOMBIE, DE COSTA RICA, DE CUBA, LA RÉPUBLIQUE DOMINICAINE, LES RÉPUBLIQUES DE L'EQUATEUR, DU GUATÉMALA, DU MEXIQUE, DU NICARAGUA, DU PANAMA, DU PARAGUAY, DU PÉROU, DU SALVADOR, DE L'URUGUAY ET DU VÉNÉZUELA.

Les soussignés sont convenus, au nom de leurs Gouvernements respectifs, des règles suivantes destinées à assurer l'exécution de la précédente Convention.

I.

Pendant la période où il sera procédé aux relevés statistiques, les dépêches closes, destinées aux pays situés à l'extérieur de l'Amérique, ne devront pas être enfermées dans les sacs contenant la correspondance américaine qui n'est pas passible de frais de transport en transit. Le sac ou paquet, contenant cette correspondance, devra porter, en signes bien visibles, l'inscription suivante : « Libre transit ». Lorsque les dépêches destinées aux Bureaux d'échanges des autres continents seront peu volumineuses, elles pourront être enfermées dans un ou plusieurs sacs étiquetés, par les employés du Bureau américain qui doit procéder à l'embarquement.

II.

En matière de perception des taxes d'affranchissement, dont il est question à l'article 3 de la Convention, les Administrations sont tenues de fixer les tarifs équivalents, dans la monnaie de leurs pays respectifs, et doivent communiquer ces tarifs au Bureau international de l'Union postale panaméricaine, en vue de donner effet aux dispositions de la lettre *j)*, alinéa 2, de l'article 13 de la Convention principale.

III.

L'exemplaire, que les journaux, périodiques et revues, échangent entre eux, devra, pour bénéficier de la franchise postale conformément à l'article 6 de la Convention, porter sur le côté de l'adresse l'inscription « Echange », en lettres parfaitement visibles.

IV.

1. Les frais du Bureau international de l'Union postale panaméricaine sont fixés à 12.000 pesos or uruguayens par an, au maximum, cette somme comprenant les crédits nécessaires pour la constitution d'un fonds destiné à assurer le paiement des retraites du personnel de ce Bureau.

2. Le Directeur du Bureau international sera nommé par le Gouvernement de la République orientale de l'Uruguay sur la proposition de l'Administration générale des Postes, Télégraphes et Téléphones du dit pays ; son traitement mensuel sera de quatre cents pesos or uruguayens.

Le Secrétaire et le reste du personnel seront nommés, sur la proposition du Directeur du Bureau international, par l'Administration générale des Postes, Télégraphes et Téléphones de l'Uruguay ; le traitement mensuel du Secrétaire sera de deux cents pesos or uruguayens.

Les dits fonctionnaires ne pourront être déplacés que par l'Administration des Postes, Télégraphes et Téléphones de l'Uruguay, et conformément au règlement applicable à cet effet aux fonctionnaires titulaires de cette Administration.

DETAILED REGULATIONS FOR THE EXECUTION OF THE PRINCIPAL CONVENTION

CONCLUDED BETWEEN THE UNITED STATES OF AMERICA, ARGENTINE, BOLIVIA, BRAZIL, CHILE, COLOMBIA, COSTA RICA, CUBA, DOMINICAN REPUBLIC, ECUADOR, GUATEMALA, MEXICO, NICARAGUA, PANAMA, PARAGUAY, PERU, SALVADOR, URUGUAY, AND VENEZUELA.

The undersigned, in the name of their respective Governments, have agreed upon the following regulations to ensure the execution of the foregoing Convention :

I.

During each statistical period, the closed mails for countries outside America shall not be placed in the bags which contain American correspondence not liable to transit charges. The bag or package containing this American correspondence shall be marked plainly and legibly : " Transit Free ". If the mails for exchange offices of other continents are of small volume, several of them may be included in one or more bags addressed to the American office which effects the shipment.

II.

For the purpose of collecting the charges, referred to in Article 3 of the Convention, the Administrations shall fix a table of equivalents in the currency of their respective countries, and shall communicate it to the International Office of the Pan American Postal Union for the purposes of Section 2 (j) of Article 13 of the Principal Convention.

III.

In order to benefit by the exemption of postage provided for in Article 6 of the Convention, the exchange copies of newspapers, periodicals and reviews must be marked " exchange " beside the address in easily legible characters.

IV.

(1) The expenses of the International Office of the Pan American Postal Union are fixed at a maximum of 12,000 Uruguayan gold pesos per annum, this sum including provision of a pensions fund for the staff of the office.

(2) The Director of the International Office shall be appointed by the Government of the Republic of Uruguay, on the nomination of the General Administration of Posts, Telegraphs and Telephones of that country. He shall receive a monthly salary of 400 Uruguayan gold pesos.

The Secretary and other staff shall be appointed on the nomination of the Director of the International Office by the General Administration of Posts, Telegraphs and Telephones of Uruguay. The salary of the Secretary is fixed at 200 Uruguayan gold pesos per month.

The said employees may be dismissed at the instance of the Administration of Posts, Telegraphs and Telephones of Uruguay, in accordance with the procedure which obtains in the case of permanent employees of that Administration.

3. En ce qui concerne la répartition des frais annuels du Bureau, les pays contractants sont divisés en quatre catégories : la quote-part est de seize unités pour la première catégorie, de huit unités pour la deuxième, de quatre unités pour la troisième et de deux unités pour la quatrième.

Les pays de la première catégorie sont l'Argentine, le Brésil, les Etats-Unis d'Amérique et l'Uruguay ; ceux de la seconde, Cuba et le Mexique ; ceux de la troisième, le Chili, la Colombie et le Pérou, et ceux de la quatrième, la Bolivie, Costa Rica, la République Dominicaine, l'Equateur, le Salvador, le Guatémala, le Nicaragua, le Panama, le Paraguay et le Vénézuela.

V.

Le Bureau international de l'Union postale panaméricaine servira d'intermédiaire pour les notifications régulières et générales qui intéressent exclusivement les Administrations des pays contractants.

Les dites Administrations devront envoyer spécialement au Bureau international de l'Union postale panaméricaine les documents suivants :

a) le Guide postal de leurs pays respectifs ;
b) la carte des communications postales qu'elles utilisent, dans le service intérieur comme dans le service international ;
c) les résultats de la statistique de leur mouvement postal dans leurs relations avec les autres pays américains ;
d) des renseignements relatifs aux itinéraires terrestres ou maritimes les plus rapides, utilisés pour la transmission de leur correspondance ;
e) le texte des propositions soumises à l'examen des Congrès postaux universels.

VI.

1. Le Bureau international de l'Union postale panaméricaine enverra une circulaire spéciale, lorsqu'une Administration demandera la notification immédiate d'un changement quelconque, survenu dans ses services, et distribuera de même gratuitement à chacune des Administrations des pays participant au Bureau international de Berne, les documents qu'il publie, en attribuant à chaque Administration le nombre d'exemplaires qui lui revient proportionnellement aux unités constituant sa quote-part.

Lorsque les Administrations désireront obtenir des exemplaires supplémentaires des documents en question, elles devront verser le montant du prix coûtant de ces publications.

2. Le Bureau international de l'Union postale panaméricaine devra toujours être à la disposition des Parties contractantes pour leur fournir, sur les questions relatives au Service postal panaméricain, les renseignements spéciaux dont elles pourraient avoir besoin.

3. Il devra tenir à jour le Guide postal panaméricain, soit en publiant des suppléments, soit de toute manière qu'il jugera convenable.

4. Il donnera suite aux demandes visant la modification ou l'interprétation des dispositions spéciales établies par la présente Convention, et notifiera le résultat de chaque demande.

5. Il préparera les travaux des Conférences et Congrès continentaux, et fera établir le nombre de copies nécessaires des amendements, décisions et rapports, en vue de leur distribution.

6. Le Directeur du Bureau assistera aux sessions des Congrès et Conférences ; il pourra prendre part aux délibérations, sans avoir le droit de vote, à moins qu'il ne représente l'un des pays participants.

7. Le Bureau répartira entre les pays contractants les propositions qu'il reçoit, conformément au paragraphe *e)* de l'article précédent, en vue de permettre, dans les futurs Congrès postaux universels, la collaboration mutuelle et une manière d'agir uniforme des nations associées.

(3) For purposes of meeting the annual expenses of the office, the contracting countries are divided into four classes : those of the first class contributing 16 units ; those of the second class 8 units ; those of the third class 4 units ; and those of the fourth class 2 units.

The countries in the first class are Argentine, Brazil, United States of America and Uruguay.

In the second class, Cuba and Mexico.

In the third class, Chile, Colombia and Peru.

In the fourth class, Bolivia, Costa Rica, Dominican Republic, Ecuador, Salvador, Guatemala Nicaragua, Panama, Paraguay and Venezuela.

V.

The International Office of the Pan American Postal Union shall serve as intermediary for regular and general announcements exclusively concerning the Administrations of the Contracting Parties.

In particular, the said Administrations shall send to the International Office of the Pan American Union the following :

(a) The Postal Directory of their own country ;
(b) The map of postal communications used in their home and foreign services ;
(c) The statistics of postal traffic with other American countries ;
(d) A list of the most rapid land or sea routes which are used for the transmission of their correspondence ; and
(e) the text of proposals submitted for the consideration of Universal Postal Congresses.

VI.

(1) The International Office of the Pan-American Postal Union shall issue a special circular when any Administration requests the immediate publication of any change which it may have introduced into its services ; and shall also distribute free of charge to each of the Administrations of the contracting countries and to the International Bureau at Berne the documents which it publishes, furnishing each Administration with a number of copies in proportion to the units which it contributes to the expenses of the Office.

Additional copies of documents which Administrations may apply for shall be paid for by them at cost price.

(2) The International Office shall always be at the disposal of the Contracting Parties for supplying them with any special information they may require in regard to matters affecting the Pan-American postal service.

(3) It shall keep the Pan-American Postal Directory up-to-date by means of supplements or in any other manner which it deems convenient.

(4) It shall circulate requests for modifications or interpretations of the special provisions governed by the present Convention, and shall in each case notify the result.

(5) It shall prepare the business to be submitted to Pan American Congresses and Conference and undertake the necessary copying and printing, and the editing and distribution of amendments, minutes of proceedings, and other information.

(6) The Director of the Office shall attend the sessions of the Congresses and Conferences with the right to take part in the discussions, but not to vote, except when he represents one of the contracting countries.

(7) The Office shall circulate to the contracting countries the proposals which it receives, in accordance with the provisions of paragraph *(e)* of the foregoing article, in order to facilitate mutual co-operation and uniform action by the associated nations at future Universal Postal Congresses.

8. Le Directeur du Bureau présentera un rapport annuel sur sa gestion aux Administrations des pays contractants.

9. La langue officielle du Bureau est l'espagnol, toutefois les pays, dont l'espagnol n'est pas la langue nationale, auront la faculté d'employer leur propre langue dans leurs relations avec ce Bureau.

VII.

1. L'Administration générale des Postes, Télégraphes et Téléphones de la République orientale de l'Uruguay établira annuellement le relevé des dépenses auxquelles se réfère l'alinéa 4 de l'article 13 de la Convention principale, et d'accord avec elle, les Administrations contractantes lui rembourseront les sommes qu'elle aura avancées.

2. Le Bureau international procédera, sauf décision contraire, à la liquidation des comptes relatifs aux services, qui fonctionnent entre les pays contractants, en se conformant à la procédure générale établie par la Convention postale universelle.

VIII.

Les bureaux de dépôt ou d'échanges seront chargés de contrôler l'affranchissement des lettres, et apposeront le cachet « T » sur l'enveloppe des lettres insuffisamment affranchies.

Les bureaux destinataires percevront le montant de la différence d'affranchissement, en appliquant, à cet effet, les tarifs en vigueur dans le pays d'origine.

IX.

Dans la correspondance officielle échangée entre elles, les Administrations postales devront indiquer sur les enveloppes et au-dessus de l'adresse, entre parenthèses, la nature de la pièce que contient l'enveloppe (avis de réception, chèques postaux, liste d'amendements, etc., etc.), en vue de faciliter leur distribution par les bureaux destinataires.

X.

Les pays destinataires emploieront les sacs des pays d'origine pour envoyer à ces derniers leur correspondance, et les retourneront vides au bureau d'origine s'ils ne les ont pas immédiatement utilisés.

XI.

Dans l'intervalle compris entre les réunions, toute Administration a le droit de proposer des modifications au présent Règlement, en se conformant à la procédure indiquée à l'article XLIV du Règlement de Madrid.

Ces propositions pour avoir force exécutoire, devront recueillir les deux tiers des voix.

XII.

Le présent Règlement entrera en application le même jour que la Convention principale, à laquelle il se rapporte, et restera en vigueur pendant le même laps de temps.

Fait à Buenos-Aires, le quinze septembre mil neuf cent vingt-et-un.

(8) The Director of the Office shall present an annual report on his work to the Administrations of the contracting countries.

(9) The official language of the Office shall be Spanish, but countries which use another language may employ it in their dealings with the Office.

VII.

(1) The General Administration of Posts, Telegraphs and Telephones of the Republic of Uruguay shall draw up annually the accounts of the expenses referred to in Section 4 of Article 13 of the principal Convention, and in accordance with these accounts the contracting Administrations shall refund any advances which it has made.

(2) In the absence of any arrangement to the contrary the International Office shall effect the settlement of accounts relative to services between the contracting countries, in accordance with the general procedure established by the Universal Postal Convention.

VIII.

Insufficient prepayment of letters shall be noted at the collecting or distributing offices and the letter shall be stamped " T " on the envelope. The office of destination shall collect the unpaid postage according to the rates in force in the country of origin.

IX.

Official correspondence which the Administrations exchange between themselves shall be marked on the envelope above the address in brackets with a description of the documents enclosed (advices of delivery, postal cheques, lists of amendments, etc., etc.) so as to facilitate sorting in the office of destination.

X.

The countries of destination may use the bags of the countries of origin for return correspondance, but shall return them empty to the office of origin, if they are not used immediately.

XI.

In the interval between meetings, each Administration has the right to propose modifications of the present Regulations, following the procedure laid down in Article XLIV of the Regulations of Madrid.

In order to become effective such proposals must obtain a two-thirds vote.

XII.

The present Regulations shall take effect on the same day as the Principal Convention to which they relate, and shall have the same duration.

Done at Buenos Aires, September 15, 1921.

Article provisoire.

Lorsque le Bureau international des Postes sud-américaines deviendra panaméricain, le Directeur et le Secrétaire actuels continueront à exercer leurs fonctions.

Pour l'Argentine :	EDUARDO F. GIUFFRA, AMADEO E. GRANDI.
Pour le Brésil :	LABIENNO SALGADO DOS SANTOS, JOSÉ HENRIQUE ADERNE.
Pour Costa Rica :	CARLOS F. VALENZUELA.
Pour le Chili :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO, PEDRO A. RIVERA.
Pour l'Equateur :	MANUEL BUSTAMANTE.
Pour le Salvador :	GUSTAVO A. RUIZ.
Pour le Mexique :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
Pour la Bolivie :	LUIS SANSUSTE.
Pour la Colombie :	CARLOS CUERVO MÁRQUEZ.
Pour Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
Pour la République Dominicaine :	
Pour les Etats-Unis d'Amérique :	O. K. DAVIS, EDWIN SANDS.
Pour le Guatémala :	ALBERTO DODERO, JULIO ALVAREZ.
Pour le Nicaragua :	BARTOLOMÉ M. PONS.
Pour le Panama :	ESTANISLAO S. ZEBALLOS.
Pour le Pérou :	FRANCISCO ENRIQUE MALAGA GRENET, CÉSAR SANCHEZ AIZCORBE.
Pour le Paraguay :	JUAN B. GAONO (hijo)[1].
Pour l'Uruguay :	JUAN RAMPÓN, DANIEL MUÑOZ.
Pour le Vénézuela :	CARLOS CUERVO MÁRQUEZ.

[1] (Fils).

Temporary Article.

Pending the transformation of the International Office of South American Mails into the Pan American Office, the present Director and Secretary shall continue in office.

For Argentine :	EDUARDO F. GIUFFRA, AMADEO E. GRANDI.
For Brazil :	LABIENNO SALGADO DOS SANTOS, JOSÉ HENRIQUE ADERNE.
For Costa Rica :	CARLOS F. VALENZUELA.
For Chile :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO. PEDRO A. RIVERA.
For Ecuador :	MANUEL BUSTAMANTE.
For Salvador :	GUSTAVO A. RUIZ.
For Mexico :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
For Bolivia :	LUIS SANSUSTE.
For Colombia :	CARLOS CUERVO MARQUEZ.
For Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
For the Dominican Republic :	
For the United States of America :	O. K. DAVIS, EDWIN SANDS.
For Guatemala :	ALBERTO DODERO, JULIO ALVAREZ.
For Nicaragua :	BARTOLOMÉ M. PONS.
For Panama :	ESTANISLAO S. ZEBALLOS.
For Peru :	FRANCISCO ENRIQUE MÁLAGA GRENET, CÉSAR SÁNCHEZ AIZCORBE.
For Paraguay :	JUAN B. GAONA, (hijo) [1].
For Uruguay :	JUAN RAMPÓN, DANIEL MUÑOZ.
For Venezuela :	CARLOS CUERVO MÁRQUEZ.

[1] (Junr.).

PROTOCOLE FINAL.

Au moment de procéder à la signature du Règlement d'application de la Convention principale, conclue par le Congrès postal panaméricain, les Plénipotentiaires soussignés sont convenus des dispositions suivantes :

I.

Le Protocole reste ouvert aux pays dont les représentants n'ont pas signé à ce jour la Convention principale, ou n'ont signé qu'un certain nombre des Conventions approuvées par le Congrès, en vue de leur permettre d'adhérer aux autres Conventions, qu'ils n'ont pas encore signées.

II.

Le budget du Bureau international de l'Union postale panaméricaine entrera en application dès que la présente Convention aura été ratifiée par le Gouvernement de la République orientale de l'Uruguay.

III.

La stipulation de l'article X, relative à l'utilisation des sacs, ne s'applique pas aux Etats-Unis d'Amérique.

Pour l'Argentine :	EDUARDO F. GIUFFRA, AMADEO E. GRANDI.
Pour le Brésil :	LABIENNO SALGADO DOS SANTOS, JOSÉ HENRIQUE ADERNE.
Pour Costa Rica :	CARLOS F. VALENZUELA.
Pour la Bolivie :	LUIS SANSUSTE.
Pour la Colombie :	CARLOS CUERVO MARQUEZ.
Pour Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
Pour le Chili :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGÜERO, PEDRO A. RIVERA,
Pour l'Equateur :	MANUEL BUSTAMANTE.
Pour les Etats-Unis d'Amérique :	O. K. DAVIS, EDWIN SANDS.
POUR LE MEXIQUE :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
Pour le Panama :	ESTANISLAO S. ZEBALLOS.

FINAL PROTOCOL OF THE REGULATIONS

At the moment of signing the Detailed Regulations for the Execution of the Principal Convention adopted by the Pan-American Postal Congress, the plenipotentiaries signing it have agreed upon the following :

I.

The Protocol remains open to those countries whose representatives have not this day signed the Principal Convention, or have signed only a certain number of the Conventions adopted by the Congress, so as to permit them to adhere to the other Conventions which they have not signed.

II.

The budget of the International Office of the Pan-American Postal Union shall take effect when the present Convention is ratified by the Government of the Republic of Uruguay.

III.

The stipulation of Article 10, referring to the use of bags, does not apply to the United States of America.

For Argentine :	EDUARDO F. GIUFFRA, AMADEO E. GRANDI.
For Brazil :	LABIENNO SALGADO DOS SANTOS, JOSÉ HENRIQUE ADERNE.
For Costa Rica :	CARLOS F. VALENZUELA.
For Bolivia :	LUIS SANSUSTE.
For Colombia :	CARLOS CUERVO MARQUEZ.
For Cuba :	ALBERTO DE LA TORRE Y SOUBLETTE.
For Chile :	TULIO MAQUIEIRA, JORGE SAAVEDRA AGUERO, PEDRO A. RIVERA.
For Ecuador :	MANUEL BUSTAMANTE.
For the United States of America :	O. K. DAVIS, EDWIN SANDS.
For Mexico :	JOSÉ V. CHAVES, JULIO JIMENEZ RUEDA.
For Panama :	ESTANISLAO S. ZEBALLOS.

Pour le Pérou :	CÉSAR SÁNCHEZ AIZCORBE, FRANCISCO ENRIQUE MÁLAGA GRENET.
Pour la République Dominicaine :	
Pour le Salvador :	GUSTAVO A. RUIZ.
Pour le Guatémala :	ALBERTO DODERO, JULIO ALVAREZ.
Pour le Nicaragua :	BARTOLOMÉ M. PONS.
Pour le Paraguay :	JUAN B. GAONA (hijo).[1]
Pour l'Uruguay :	DANIEL MUÑOZ, JUAN RAMPÓN.
Pour le Vénézuela :	CARLOS CUERVO MÁRQUEZ.

En vertu des dispositions du Décret royal en date du 17 mars (1924) de la présente année, l'Espagne, répondant à l'invitation du Congrès postal panaméricain à laquelle se réfère le § VIII du Protocole final de la présente Convention, a adhéré, le 4 juin dernier, à la dite Convention et à son Règlement d'application ; elle a notifié son adhésion au Gouvernement de la République Argentine par l'intermédiaire de l'Ambassadeur de Sa Majesté à Buenos-Aires.

La présente Convention a été promulguée par Décret royal du 23 août dernier, publié dans le Journal officiel de Madrid (Gaceta de Madrid) du 28 du même mois, et mise en vigueur le 1er septembre dernier.

---

[1] (Fils).

For Peru :	CÉSAR SÁNCHEZ AIZCORBE, FRANCISCO HENRIQUE MÁLAGA GRENET.
For the Dominican Republic :	
For Salvador :	GUSTAVO A. RUIZ.
For Guatemala :	ALBERTO DODERO, JULIO ALVAREZ.
For Nicaragua :	BARTOLOMÉ M. PONS.
For Paraguay :	JUAN B. GAONA, (hijo).[1]
For Uruguay :	DANIEL MUÑOZ, JUAN RAMPÓN.
For Venezuela :	CARLOS CUERVO MÁRQUEZ.

In virtue of the Royal Decree dated March 17 (1924) of the present year, Spain, accepting the invitation of the Pan American Postal Congress referred to in Article VIII of the Final Protocol of the Principal Convention, adhered both to the Convention and to the Regulations for its execution on June 4 last, a notification to this effect having been made to the Government of the Argentine Republic by His Catholic Majesty's Ambassador at Buenos Ayres.

The present Convention was promulgated by Royal Decree on August 23 last, was published in the " Gaceta de Madrid " on the 28 of the same month and came into force on September 1.

---

[1] (Junr.).

N° 768.

ROYAUME DES SERBES, CROATES ET SLOVÈNES, ET TCHÉCOSLOVAQUIE

Convention relative au règlement des rapports judiciaires, signée à Belgrade le 17 mars 1923.

KINGDOM OF THE SERBS, CROATS AND SLOVENES AND CZECHOSLOVAKIA

Convention concerning the Regulation of Legal Relations, signed at Belgrade, March 17, 1923.

TEXTE TCHÈQUE. — CZECH TEXT.

No. 768. — SMLOUVA[1] MEZI ČESKOSLOVENSKOU REPUBLIKOU A KRÁLOVSTVÍM SRBŮ, CHORVATŮ A SLOVINCŮ O ÚPRAVĚ VZÁJEMNÝCH PRÁVNÍCH STYKŮ, PODEPSANÁ V BĚLEHRADĚ DNE 17. BŘEZNA 1923.

Textes officiels serbe et tchèque communiqués par le Délégué permanent de la République Tchécoslovaque auprès de la Société des Nations. L'enregistrement de cette convention a eu lieu le 7 novembre 1924.

ČESKOSLOVENSKÁ REPUBLIKA a KRÁLOVSTVÍ SRBŮ, CHORVATŮ a SLOVINCŮ, přejíce si upraviti mezi sebou právní styky ve věcech občanských sporných a nesporných, vzájemnou vykonatelnost exekučních titulů, jakož i právní styky ve věcech trestních, dohodly se ujednati o tom smlouvu.

K tomu cíli jmenovaly svými zmocněnci:

PRESIDENT ČESKOSLOVENSKÉ REPUBLIKY :

pana JUDRA Emila SPIRU, odborového přednostu ministerstva spravedlnosti v Praze ;

JEHO VELIČENSTVO KRÁL SRBŮ, CHORVATŮ A SLOVINCŮ :

pana JUDRA Dragoljuba ARANDJELOVIĆE, profesora právnické fakulty university v Bělehradě, a

pana JUDRA Janko BABNIKA, presidenta vrchního zemského soudu v Lublani,

kteří po výměně plných mocí, jež byly shledány v dobré a náležité formě, dohodli se takto :

HLAVA PRVNÍ.

USTANOVENÍ VŠEOBECNÁ.

Článek 1.

Stejné nakládání.

Smluvní strany se vzájemně zavazují, že poskytnou příslušníkům druhé strany na svém území volný přístup k soudům za stejných podmínek, jako vlastním státním občanům a že jim neuloží v té příčině žádných omezení, kterým nepodléhají vlastní státní občané.

Všeobecné jazykové předpisy, platné na území smluvních stran, nejsou touto smlouvou nikterak dotčeny.

[1] L'échange des ratifications a eu lieu à Prague, le 6 juin 1924.

TEXTE SERBE. — SERBIAN TEXT.

No. 768. — UGOVOR[1] IZMEDJU ČESKOSLOVAČKE REPUBLIKE I KRALJEVINE SRBA, HRVATA I SLOVENACA O UREDJENJU UZAJAMNIH PRAVNIH ODNOŠAJA, POTPISAN U BEOGRADU 17. MARTA 1923. GOD.

Serbian and Czech official texts communicated by the Permanent Czechoslovak Delegate accredited to the League of Nations. The registration of this Convention took place November 7, 1924.

ČESKOSLOVAČKA REPUBLIKA i KRALJEVINA SRBA, HRVATA I SLOVENACA, želeći da regulišu uzajamne pravne odnošaje u gradjanskim, spornim i nespornim delima, uzajamno izvršenje eksekucionih titula kao i pravne odnose u kaznenim stvarima, sporazumile su se o tome, da će toga radi sklopiti ugovor.

U tom cilju imenovali su svoje punomoćnike :

PREDSEDNIK ČESKOSLOVAČKE REPUBLIKE :

gospodina Dra Emila SPIRU, načelnika Ministerstva pravde u Pragu, a

NJEGOVO VELIČANSTVO KRALJ SRBA, HRVATA I SLOVENACA :

gospodina Dra Dragoljuba ARANDJELOVIĆA, profesora pravnog fakulteta beogradskog univerziteta, i

gospodina Dra Janka BABNIKA, predsednika višeg zemaljskog suda u Ljubljani,

koji su se po izmeni punomoćija, nadjenih u dobroj i propisanoj formi, saglasili ovako :

PRVA GLAVA.

OPŠTE ODREDBE.

Član 1.

Podjednako postupanje.

Ugovorne strane obvezuju se uzajamno dopustiti državljanima druge strane na svojoj teritoriji slobodan pristup sudovima pod istim uslovima kao i vlastitim državljanima i da im u ovom pogledu neće nametnuti nikakvih ograničenja, kojima ne podleže vlastiti državljani.

U opšte propise o jeziku, koji vrede u oblastima ugovornih strana, ovim se ugovorom ni u koliko ne dira.

[1] The exchange of ratifications took place at Prague, June 6, 1924.

HLAVA DRUHÁ.

I. Poskytování právní pomoci.

Článek 2.

Přímý styk.

Obě strany smluvní budou si k žádosti vzájemně poskytovati právní pomoc ve věcech civilních a soudnictví nesporného, čítajíc v to i záležitosti poručenské a opatrovnické, a to v přímém styku soudních a poručenských úřadů.

Na území Československé republiky jsou k přezvetí žádosti o doručení a o právní pomoc příslušny všechny soudní úřady, k jich zasílání však toliko předsednictva sborových soudů první stolice, ve věcech poručenských a opatrovnických též poručenské (sirotčí) úřady druhé stolice. Na území království Srbů, Chorvatů a Slovinců jsou jak k převzetí tak k přímému zasílání těchto žádostí příslušny všechny soudní úřady.

Je-li dožádaný úřad nepříslušný, zašle dožádání z moci úřední příslušnému úřadu svého státu a vyrozumí o tom současně dožadující úřad.

Vyřízení dožádání bude vždy zasláno přímo dožadujícímu úřadu.

Článek 3.

Kterým jazykem jest sepsati žádosti.

Žádosti za doručení a za právní pomoc jest sepsati v jazyku státním (oficielním) strany dožadující. Ověřiti jich není třeba, budou však opatřeny úředním razítkem úřadu dožadujícího.

Těmto žádostem a jich přílohám je přiložiti překlad v jazyku státním (oficielním) strany dožádané, jenž bude pořízen nebo ověřen přísežným tlumočníkem dožadující strany a opatřen jeho podpisem a úředním razítkem, nebo vyhotoven úředně. Překlad ten nemusí býti jinak ověřen.

Dožádaný úřad však může k žádosti dožadujícího úřadu na jeho účet sám překlad opatřiti.

Článek 4.

Obsah dožádání.

V dožádání jest udati předmět žádosti a, pokud třeba, věc krátce vylíčiti, strany pak označiti podle jména, povolání a místa stálého bydliště, případně sídla nebo pobytu. V žádostech o doručení jest udati také adresu příjemcovu a druh spisů, který má býti doručen.

Článek 5.

Způsob vyřízení.

Žádosti o doručení a o právní pomoc budou vyřízeny podle zákonů dožádaného státu.

Nicméně bude lze vyříditi je k návrhu dožadujícího úřadu také zvláštní formou, neodporuje-li to zákonům státu dožádaného.

Listiny a jiné spisy, jimiž se dožádání vyřizuje, nebudou opatřeny překladem do jazyka strany dožadující.

II. Doručení.

Článek 6.

Má-li býti spis doručen ve formě předepsané zákonodárstvím strany dožádané pro výkon doručení téhož druhu, musí býti sepsán ve státním jazyku dožádané strany, nebo opatřen překladem do tohoto jazyka. (Článek 3.)

DRUGA GLAVA.

I. Davanje sudske pomoči.

Član 2.

Neposredan saobraćaj.

Obe ugovorne strane ukazivaće po molbi jedna drugoj pravnu pomoć u gradjanskim i trgovačkim stvarima i u poslovima vansporne sudbenosti, računajući tu i tutorske i starateljske stvari, i to u neposrednom saobraćaju sudova i starateljskih vlasti.

U oblasti Československe Republike nadležne su za prijem zamolbenih pismena za dostavljanje i za pravnu pomoć sve sudske vlasti, a za njihovo pošiljanje samo predsedništva kolegijalnih sudova prvoga stepena, u tutorskim i starateljskim stvarima i tutorska (siročadska) vlast drugoga stepena. U oblasti Kraljevine Srba, Hrvata i Slovenaca nadležne su kako za prijem zamolbenih pismena tako i za njihovo neposredno pošiljanje sve sudske vlasti.

Ako umoljena vlast nije nadležna, onda će ona poslati po službenoj dužnosti zamolbeno pismeno nadležnoj vlasti svoje države i izvestiti o tome jednovremeno moleću vlast.

Odgovor na zamolbeno pismeno poslaće se u svakom slučaju neposredno molećoj vlasti.

Član 3.

Jezik zamolbenih pismena.

Molbe za dostavljanje i za pravnu pomoć sastaviće se na državnom jeziku moleće strane. Njihovo overavanje nije potrebno, ali one će biti snabdevene službenim pečatom moleće vlasti.

Ovim molbama i njenim prilozima priključiće se dalje prevodi na državnom jeziku umoljene strane, koji će biti sastavljeni ili overeni od strane zakletog tumača moleće strane i biti snabdeveni njegovim potpisom i službenim pečatom, odnosno biti službeno izradjeni. Za ove prevode nije potrebno dalje overavanje.

Ali zamoljena vlast može, na molbu moleće vlasti i na njen teret, sama pribaviti prevod.

Član 4.

Sadržina zamolbenih pismena.

U zamolbenom pismenu treba označiti predmet molbe i po potrebi stvar u kratko opisati, a stranke obeležiti po imenu, zanimanju i mestu stalnoga prebivališta odnosno sedišta ili boravka. U molbi za dostavljanje označiće se i adresa primaoca i vrsta pismene predstavke, koja se ima dostaviti.

Član 5.

Vrsta svršavanja.

Molbe za dostavljanje i pravnu pomoć rešavaće se po zakonima umoljene države.

Ipak, po predlogu moleće vlasti, moći će se rešavati i u naročitoj formi ako to nije protivno zakonima umoljene države.

Isprave i druga pismena, kojim se rešava zamolbeno pismeno, neće biti snabdeveni prevodom na jezik moleče strane.

II. Dostavljanje.

Član 6.

Ako pismeno treba dostaviti u formi, koja je propisana zakonodavstvom umoljene strane za preduzimanje sličnih dostavljanja, onda će se ono sastaviti na državnom jeziku umoljene strane ili snabdeti prevodom na ovom jeziku. (Član 3.)

Jinak se může dožádaný úřad omeziti na to, že provede doručení dodáním spisu příjemci, pokud tento je ochoten spis přijmouti.

Článek 7.

Výkon doručení lze odepříti, pokládá-li je stát, na jehož území má býti provedeno, za způsobilé, aby ohrozilo jeho výsostní práva nebo jeho bezpečnost.

O tom, že doručení bylo odepřeno, vyrozumí dožádaný stát bez odkladu úřad dožadující a sdělí mu důvody, proč se tak stalo.

Článek 8.

Doručení bude prokázati buď potvrzením příjemcovým, které jest opatřiti datem a ověřiti, nebo osvědčením dožádaného úřadu o tom, že, jak a kdy bylo provedeno.

Byl-li spis, který měl býti doručen, zaslán ve dvou vyhotoveních, jest toto potvrzení příjmu nebo osvědčení buď napsati na jednom z těchto vyhotovení, nebo k němu připojiti.

Článek 9.

Každá ze smluvních stran může na území strany druhé doručovati spisy také přímo poštou a vlastním příslušníkům též svými diplomatickými nebo konsulárními zástupci, aniž však při tom smí pohroziti donucovacími opatřeními nebo jich použíti.

III. Vyřizování žádostí o právní pomoc.

Článek 10.

Příslušný úřad použije při vyřízení dožádání těchže prostředků donucovacích jako při vyřízení dožádání úřadů vlastního státu, nebo žádostí podaných za týmž účelem zúčastněnou stranou.

Přeje-li si toho dožadující úřad, bude zpraven, kdy a kde bude provedeno žádané opatření, aby strany interesované mohly býti přítomny.

Článek 11.

Vyřízení dožádání lze odepříti, jestliže žádané opatření nenáleží v dožádaném státě k úkolům soudní pravomoci, nebo má-li tento stát za to, že je s to ohroziti jeho výsostní práva nebo jeho bezpečnost.

Článek 12.

Náklady právní pomoci.

Za provedení doručení a za vyřízení dožádání o právní pomoc nebudou požadovány nijaké poplatky ani náhrada jakýchkoli výloh. Výjimku činí poplatky, které dožádaný stát vyplatil svědkům a znalcům, jakož i výlohy, ktere vznikly dožádáním o použití zvláštní formy řízení.

Právní pomoc nesmí býti dožádaným úřadem odepřena proto, že dožadující úřad nesložil přiměřenou zálohu na výlohy, jež podle odstavce prvého tohoto článku musí býti nahraženy, leda že by pro tatáž úřední jednání mohla býti požadována záloha také na vlastních příslušnících.

Poplatky poštovní hradí úřad odesílající.

Inače može se umoljena vlast na to ograničiti, da dostavljanje preduzme predajom pismena primaoca, ako ovaj hoće da pismeno primi.

Član 7.

Preduzimanje dostavljanja može biti odbijeno, ako drzava, na čijoj oblasti treba da se preduzme, drži da će time biti ugrožena njena suverena prava ili njena bezbednost.

Umoljena država obavestiće bez odlaganja moleću vlast da je dostavljanje odbijeno i saopštiti joj razloge, zbog kojih je to učinjeno.

Član 8.

Dostavljanje treba dokazati ili potvrdom primaoca, koju treba snabdeti datumom i overiti, ili izjavom umoljene vlasti o tome, da je ono, kako i kada izvršeno.

Ako je pismeno, koje se imalo dostaviti, poslato u dva primerka, onda će se ova potvrda o prijemu ili izjava napisati na jednom od ovih primeraka ili njemu priložiti.

Član 9.

Svaka od ugovornih strana može u oblasti druge strane dostavljati pismena i neposredno poštom, a svojim sopstvenim državljanima i preko svojih diplomatskih ili konsularnih zastupnika, ali pri tom ne sme prinudna sredstva niti primenjivati niti njima pretiti.

III. POSTUPANJE SA MOLBAMA ZA PRAVNU POMOĆ.

Član 10.

Nadležna vlast primeniće pri rešavanju zamolbenog pismena ista prinudna sredstva kao i pri izvršenju molaba od strane vlasti svoje sopstvene države ili molaba, koje je toga radi podnela jedna od učestvujućih stranaka.

Moleća vlast biće, ako to želi, o tome izveštena kada će i gde će umoljena mera biti izvršena, da bi učestvujući interesenti mogli biti prisutni.

Član 11.

Izvršenje molaba može se odbiti, ako zamoljena mera u umoljenoj državi ne dolazi u zadatke sudske nadležnosti, ili ako ova država misli, da će ta mera ugroziti njena suverena prava ili njenu bezbednost.

Član 12.

Troškovi pravne pomoći.

Neće se zahtevati nikakve pristojbe niti naknade ma kakvih izdataka za izvršenje dostave i za svršavanje molaba za pravnu pomoć. Izuzetak čine pristojbe, koje je umoljena država isplatila svedocima i veštacima, kao i izdaci, koji su sprouzrokovani usled molbe da se upotrebi neka naročita forma postupanja.

Umosjena vlast ne sme odbiti pravnu pomoć s toga razloga što moleća vlast nije položila odmereni predujam za izdatke, koji se prema prvoj alineji ovoga člana moraju naknaditi, osim ako se za iste službene radnje i od sopstvenih državljana može tražiti da polože predujam.

Poštarinu snosi vlast koja šalje.

HLAVA TŘETÍ.

Osvobození od jistot a záloh.

Článek 13.

Od příslušníků jedné ze smluvních stran, kteří před soudy druhé strany smluvní budou jednati jako žalobci neb intervenienti, nebude požadována jakákoli jistota či složení k soudu z toho důvodu, že jsou cizinci, nebo že nemají v tuzemsku bydliště nebo sídla.

Rovněž nebude požadována na žalobci neb intervenientu nijaká záloha k zajištění soudních útrat.

Článek 14.

Byl-li žalobce neb intervenient osvobozený podle článku 13. této smlouvy, nebo podle zákona platného ve státě, kde žaloba byla podána, od placení jistoty, složení k soudu, nebo od zálohy, pravoplatně odsouzen soudy jednoho ze smluvních států k náhradě útrat sporu, bude toto rozhodnutí vykonatelno bez předchozího slyšení stran též na území druhého státu, odpovídá-li požadavkům článku 3. a je-li příslušným soudem, který je vydal, potvrzeno, že nabylo moci práva.

Totéž platí o soudních rozhodnutích, kterými byla později stanovena výše nákladů sporu.

HLAVA ČTVRTÁ.

Právo chudých.

Článek 15.

Příslušníkům jedné strany smluvní přiznává se na území druhé strany právo chudých podle těchže předpisů, jež tam platí pro vlastní příslušníky.

Bylo-li příslušníku jedné ze smluvních stran povoleno právo chudých, bude ho požívati také ve všech procesních jednáních před soudy druhé smluvní strany, týkajících se téže věci. O výlohách, které by následkem těchto procesních jednání mohly vzniknouti, platí ustanovení článku 12.

Článek 16.

Vysvědčení chudoby bude vydáno úřady stálého pobytu žadatelova, nebo, nemá-li ho, úřady onoho místa, kde se právě dočasně zdržuje.

Nezdržuje-li se žadatel na území jedné ze smluvních stran, postačí vysvědčení příslušného diplomatického nebo konsulárního zástupce jeho státu.

Článek 17.

Úřad příslušný k vydání vysvědčení chudoby může si opatřiti u úřadů druhé smluvní strany informace o majetkových poměrech žadatelových.

Úřad, který rozhoduje o žádosti za přiznání práva chudých, jest oprávněn, aby prozkoumal v mezích své úřední působnosti předložená vysvědčení a informace.

TREĆA GLAVA.

OSLOBODJENJE OD DAVANJA OBEZBEDJENJA I PREDUJMA.

Član 13.

Od državljana jedne od ugovornih strana, koji izlaze pred sudove druge ugovorne strane kao tužioci ili intervenienti, neće se tražiti, zbog toga što su stranci ili što u ovozemstvu nemaju prebivališta ili sedišta, nikakvo obezbedjenje ili polaganje sudu.

Isto tako neće se od tužioca ili intervenienta tražiti nikakav predujam radi obezbedjenja sudskih troškova.

Član 14.

Ako su sudovi jedne ugovorne države pravnosnažno osudili na plaćanje parničnih troškova tužioca ili intervenienta, koji je u smislu člana 13. ovog ugovora ili prema zakonu, koji vredi u državi gde je tužba predata, oslobodjen od plaćanja obezbedjenja, polaganja sudu ili predujma, onda će takva odluka biti izvršna i u oblasti druge ugovorne države bez prethodnog saslušanja stranaka, ako ona odgovora zahtevima člana 3. i ako je pravnu snagu odluke službeno potvrdila nadležna vlast, koja ju je izdala.

To isto vredi o sudskim odlukama, kojima docnije bude utvrdjena visina parničnih troškova.

ČETVRTA GLAVA.

SIROMAŠKO PRAVO.

Član 15.

Državljanima jedne ugovorne strane priznaje se siromaško pravo u oblasti druge strane po istim propisima, koji tu vrede za sopstvene državljane.

Kad je državljanu jedne ugovorne strane priznato siromaško pravo, onda mu ono pripada i u svima procesnim radnjama pred sudovima druge ugovorne strane, koje se odnose na istu stvar. Za pristojbe postale usled takvih procesnih radnja vredi član 12.

Član 16.

Svedodžbu o siromaštvu izdaće vlasti stalnoga boravišta molioćevog, a ako toga nema, onda vlasti onoga mesta, gde se on baš privremeno nalazi.

Ako se molilac ne nalazi u oblasti jedne od ugovornih strana, onda je dovoljna svedodžba nadležnog diplomatskog ili konsularnog predstavnika njegove države.

Član 17.

Vlast, koja je nadležna za izdavanje svedodžbe o siromaštvu, može tražiti obaveštenja o imovnom stanju molioca kod vlasti druge ugovorne strane.

Vlast, koja odlučuje po molbi za priznanje siromaškog prava ovlašćena je da, u granicama svoga službenog delanja, ispita podnesene joj svedodžbe i obaveštenja.

HLAVA PÁTÁ.

POZŮSTALOSTI.

Článek 18.

Příslušníci každé z obou smluvních stran mohou pořizovati závětí, dovětkem, smlouvou dědickou, darováním na případ smrti, nebo jinak o veškerém jmění, které mají na území druhé smluvní strany. Taktéž mohou příslušníci obou smluvních stran nabývati dědictvím majetkových práv i ve všech částech území druhého smluvního státu, jako jeho vlastní příslušníci.

Za právní důvod nabývání podle předcházejícího odstavce budou pokládány : zákonná posloupnost, nárok na povinný díl, závěť, dovětek, dědická smlouva, darování na případ smrti a odúmrť ve prospěch státu.

Tím však nebudou dotčeny předpisy platné ve smluvních státech o nabývání a držbě majetku nemovitého, zejména předpisy vydané o provádění pozemkové reformy.

Článek 19.

Smluvní strany se zavazují, že si navzájem vydají movité pozůstalosti po příslušnících druhé strany ku projednání pozůstalosti a k rozhodnutí sporných otázek na ni se vztahujících příslušným soudem nebo úřadem vlasti zemřelého.

Článek 20.

Soud nebo úřad smluvní strany, na jejímž území jest movité pozůstalostní jmění, je povinen :

1. zříditi úmrtní zápis, zemřel-li na jeho území příslušník druhé smluvní strany,

2. učiniti opatření nezbytná k zabezpečení a účelné správě pozůstalého jmění, aby bylo zabráněno jeho zmenšení nebo jiné hrozící újmě.

Zejména jest povinen zříditi řádný inventář veškerého pozůstalostního jmění a podle okolností případu je buď zapečetiti nebo nařiditi jeho uložení na bezpečném místě nebo ustanoviti spolehlivou a důvěry hodnou osobu správcem pozůstalosti.

Opatření uvedená pod číslem 1. a 2. provede soud nebo úřad podle předpisů platných o tom ve vlastním státě. Na požádání druhé strany bude však lze je provésti i ve formě zvláštní, neodporuje-li tato zákonům platným ve státě, kde je příslušný soud nebo úřad.

3. Jsou-li dědici nebo odkazovníci státními občany té smluvní strany, kde jest pozůstalostní jmění, nebo zdržují-li se na tomto území, jest příslušný soud nebo úřad oprávněn zadržeti na žádost těchto osob celé pozůstalostní jmění nebo postačující část jeho do té doby, dokud o jich dědickém nebo odkazovnickém nároku nebude právoplatně rozhodnuto příslušným pozůstalostním soudem nebo úřadem vlasti zůstavitelovy.

4. Stejná opatření mohou býti učiněna na žádost věřitelů, kteří jsou příslušníky smluvní strany, na jejímž území jest movité jmění, nebo kteří se na jejím území zdržují, pokud jejich nároky byly již u soudu ohlášeny. O těchto nárocích rozhodnou výlučně soudy státu, na jehož území jest movité pozůstalostní jmění.

Článek 21.

Za účelem opatření uvedených pod číslem 3. a 4. předcházejícího článku je stanoviti ediktální jhůtu nejdéle pěti měsíců, aby v ní nároky osob shora zmíněných mohly býti soudu nebo

PETA GLAVA.

ZAOSTAVŠTINE.

Član 18.

Državljani svake ugovorne strane mogu testamentom, kodicilom, ugovorom o nasledjivanju, poklonom u slučaju smrti ili na drugi način raspol gati celom imovinom, koju imaju u oblasti druge ugovorne države. Isto tako mogu državljani obe ugovorne strane i u svakoj oblasti druge ugovorne države, isto kao i sopstveni državljani, pribavljati imovinska prava putem nasledja.

Kao pravni osnovi pribavljanja u smislu prethodne alineje razumeju se : nasledjivanje po zakonu, pravo na zakoni deo (rezervu), testament, kodicil, ugovor o nasledjivanju, poklon u slučaju smrti i pribavljanje državi nasledja bez naslednika.

Propisi, koji važe u ugovornim državama o pribavljanju i posedovanju nepokretnina, naročito propisi o agrarnoj reformi, time se ni u koliko ne vredjaju.

Član 19.

Ugovorne strane obvezuju se, da uzajamno jedna drugoj predaju pokretne zaostavštine državljana druge strane radi rasprave zaostavštine i donošenja odluke o naslednim sporovima, koji se na to odnose, od strane nadležnog suda ili nadležne vlasti države pokojnikove.

Član 20.

Sud ili vlast ugovorne strane, u čijoj se oblasti nalazi pokretna zaostavština, dužan je :

1. da sastavi zapisnik o smrti državljana druge ugovorne strane, koji je u njegovom području umro ;

2. da preduzme mere, koje su neophodne za obezbedjenje i valjano upravljanje zaostavštinom u cilju da se izbegne njeno smanjenje ili koja druga preteća šteta.

On je naročito dužan sastaviti uredan inventar celokupne zaostavštine i prema okolnostima slučaja ili staviti je pod pečat ili narediti da se ostavi na kome sigurnom mestu ili odrediti koje pouzdano ili poverljivo lice za staraoca zaostavštine.

Pod 1. i 2. spomenute mere preduzeće nadležni sud ili vlast po propisima, koji vrede u sopstvenoj državi. Ali će one, po molbi druge strane, biti preduzete i u kojoj naročitoj formi, ako ova nije u protivnosti za sakonima, koji vrede u državi gde se nalazi nadležni sud ili vlast.

3. Ako su naslednici ili legatari državljani jedne ugovorne strane, kod koje se nalazi zaostavština, ili se u ovoj oblasti nalaze, onda je nadležni sud ili vlast ovlašćen, da po molbi ovih lica dotle zadrži celu zaostavštinu ili jedan dovoljan deo iste, dok nadležni ostavinski sud države ostaviočeve pravnosnažno ne odluči o njihovom nasledničkom ili legatskom potraživanju.

4. Iste se mere mogu preduzeti po molbi poverilaca, koji su državljani one ugovorne strane, u čijoj se oblasti pokretna zaostavština nalazi, ili koji se u ovoj oblasti nalaze, ako su njihova potraživanja kod suda bila već prijavlejna. O tim potraživanjima odlu čivaće isključivo sudovi one države, u čijoj se oblasti nalazi pokretna zaostavština.

Član 21.

U cilju postignuća pod brojevima 3. i 4. prethodnoga člana navedenih mera odrediće se ediktalni rok od najduže pet meseci, u kome se potraživanja goreimenovanih lica mogu sudu ili vlasti

úřadu přihlášeny. Nebyly-li přihlášeny v této lhůtě, nelze vydání movitého pozůstalostního jmění odpírati.

Vyhláška bude uveřejněna v obou státech v časopise, určeném pro úřední vyhlášky, a její ověřený opis bude neprodleně zaslán soudu nebo úřadu vlasti zůstavitelovy, kterému přísluší projednání pozůstalosti ; není-li tento soud nebo úřad znám, jest opis vyhlášky zaslati příslušnému úřadu konsulárnímu nebo, není-li ho, jinému zastupitelskému úřadu.

Článek 22.

O každém úmrtí příslušníka druhé strany zpraví ihned příslušný úřad nejbližší konsulární úřad vlasti zemřelého a zašle mu co nejdříve úmrtní list a ověřený opis úmrtního zápisu.

Je-li v místě, kde jest movité pozůstalostní jmění, konsulární úřad, lze opatření, uvedena v článku 20. pod číslem 2., učiniti jen, byl-li o tom konsulární úřad za účelem účasti včas vyrozuměn.

V ostatních případech bude konsulární úřad neprodleně zpraven o všem, co bylo zařízeno k zabezpečení a správě pozůstalostního jmění. Opatření tato mohou býti na jeho přání změněna nebo zrušena, leč by z toho vznikla újma vlastním státním příslušníkům.

Článek 23.

Jsou-li na projednání pozůstalosti zúčastněny pouze osoby, které jsou příslušníky státu, na jehož území jest movitá pozůstalost, nebo které se na tomto území trvale zdržují, může pozůstalostní soud nebo úřad vlasti zemřelého k návrhu těchto osob zůstaviti projednání movité pozůstalosti soudu nebo úřadu místa, kde jest movitá pozůstalost, byl-li tento návrh podán ve lhůtě stanovené v článku 21.

Článek 24.

O tom, co dlužno považovati za jmění movité, rozhodují předpisy státu, kde je toto jmění.

Movitá pozůstalost bude za účelem dopravy do vlasti zůstavitelovy předána nejbližšímu konsulárnímu úřadu.

Ustanoveními této smlouvy nejsou nikterak dotčeny předpisy o zápovědi vývozu jednotlivých předmětů, pokud jsou na území smluvních stran dočasně v platnosti.

Článek 25.

Ustanovení této smlouvy o vydávání movitých pozůstalostí nebudou dotčena případnou podrobnou finanční dohodou mezi oběma smluvními stranami o zamezení dvojího zdanění movitých pozůstalostí, které podle předcházejících předpisů budou vydány pozůstalostnímu soudu nebo úřadu vlasti zemřelého.

Článek 26.

Dokud dohoda zmíněná v článku 25. nebude sjednána, vyhražuje si každá ze smluvních stran, že, dříve než movitou pozůstalost vydá úřadům druhé smluvní strany, vybere poplatky a jiné veřejné dávky, které dle jejích zákonů na ní váznou.

Článek 27.

Projednání nemovité pozůstalosti a rozhodnutí o všech jí se týkajících žalobách a právních rozepřích přísluší výlučně soudu nebo administrativnímu úřadu smluvní strany, na jejímž území tato pozůstalost leží.

prijaviti. Ako se takva prijava u ovom roku ne učini, onda se predaja pokretne zaostavštine ne može odreći.

Proglas će biti objavljen u obema državama u novinama, koje su odredjene za službena proglašavanja, i njegov overen prepis poslaće se bez odlaganja sudu ili vlasti ostavioćeve države, koji je nadležan za raspravu zaostavštine ; ako ovaj s d ili vlast nisu poznati, onda nadležnoj konsularnoj vlasti, a ako ni nje nema, onda drugoj vlasti za zastupanje ovlašćenoj.

Član 22.

O svakom smrtnom slučaju državljana druge ugovorne strane izvestiće odmah nadležna vlast najbližu konsularnu vlast države umrloga, šiljući joj što pre umrlicu i overen prepis zapisnika o smrti.

Ako se u mestu, gde se nalazi pokretna zaostavština, nalazi konsularna vlast, onda se u članu 20. pod brojem 2. navedene mere mogu samo onda preduzeti, ako konsularna vlast bude radi učestvovanja blagovremeno o tome izveštena.

U ostalim slučajevima biće konsularna vlast bez odlaganja izveštena o svemu što je naredjeno bilo radi obezbedjenja i uprave zaostavštinom. Ove mere mogu po njenoj želji biti izmenjeneyili ukinute, ako to ne bi bilo od štete za sopstvene državljane.

Član 23.

Ako u raspravi zaostavštine učestvuju samo lica, koja su državljani države, u čijoj se oblast i nalazi pokretna zaostavština, ili koja se u ovoj oblasti stalno bave, onda može ostavinski sud ili vlast pokojnikove države po predlogu ovih lica ostaviti raspravu pokretne zaostavštine sudu ili vlasti mesta, gde se pokretna zaostavština nalazi, ako je ovaj predlog stavljen u roku odredjenom u članu 21.

Član 24.

Šta se ima smatrati kao pokretna imovina, odredjuje se po propisima države, u kojoj se nalazi dotična imovina.

Pokretna zaostavština predaće se najbližoj konsularnoj vlasti radi otpravljanja u državu ostavioca.

Odredbama ovoga ugovora ne dira se nikako u propise o zabrani izvoza pojedinih predmeta, u koliko oni tada vrede u oblasti ugovornih strana.

Član 25.

U odredbe ovoga ugovora o predavanju pokretne zaostavštine ne dira se eventualnim bližim finansijskim sporazumom izmedju obe ugovorne strane u pogledu izbegavanja dvostrukog porezivanja pokretnih zaostavština, koje se po gornjim propisima predaju ostavinskom sudu ili vlasti države pokojnikove.

Član 26.

Dok sporazum po ćlanu 25. ne bude postignut, svaka ugovorna strana zadržava sebi pravo da od pokretne zaostavštine naplaćuje porez na nasledje i ostale dažbine po svojim zakonima pre no što je izda drugoj ugovornoj državi.

Član 27.

Rasprava nepokretne zaostavštine i odluka o svima tužbama i pravnim sporovima, koji se na nju odnose, pridapa isključivo sudu ili administrativnoj vlasti one ugovorne strane, u čijoj se oblasti nalazi ova zaostavština.

HLAVA ŠESTÁ.

PORUČENSTVÍ A OPATROVNICTVÍ.

Článek 28.

Úřadům každé ze smluvních stran přísluší poručenská (opatrovnická) péče o osobu a o veškeré jmění jejích vlastních příslušníků.

Pokud jde o příslušníky druhé smluvní strany, kteří se zdržují v jejich obvodu, nebo tam mají jmění, omezí se úřady pouze na neodkladná opatření poručenská (opatrovnická) a vyrozumějí o tom neprodleně příslušný úřad této druhé smluvní strany.

Příslušný úřad státu, jehož občanem jest poručenec, může opatření tato zrušiti. Může však též, je-li to v zájmu poručencově, vyslechna tohoto a jeho zákonného zástupce, přenésti jednotlivá opatření poručenská (opatrovnická) jak ohledně osoby tak ohledně jmění podle předpisů o tom platných na úřady druhé strany.

Úřady tyto řídí se pak při svém rozhodování tuzemským právem. O otázkách osobního stavu jim však rozhodovati nepřísluší. Jejich rozhodnutí, jakmile se stanou právoplatnými, budou uznána na území strany druhé.

HLAVA SEDMÁ.

OVĚŘOVÁNÍ A PRŮVODNÍ SÍLA LISTIN.

Článek 29.

Listiny sepsané, vydané neb ověřené soudem, nebo listiny vydané některým nejvyšším správním úřadem nebo jinými ústředními nebo jim na roveň postavenými správními úřady jedné smluvní strany, jichž má býti použito před soudy a poručenskými úřady na území druhé strany, nepotřebují, jsou-li opatřeny úředním razítkem, dalšího ověření.

Listiny vyhotovené a ověřené veřejnými notáři (notáři), má-li jich býti použito po rozumu odstavce prvého, dlužno soudně ověřiti.

Za soudní listiny je považovati též vyhotovení podepsaná soudní kanceláří, pokud její podpis postačuje podle zákonů smluvní strany, na jejímž území je soud.

Seznam ústředních úřadů, jež podle odstavce prvého přicházejí v úvahu, bude této smlouvě připojen. Případné pozdější změny budou navzájem sděleny.

Článek 30.

Průvodní síla veřejných listin, zřízených na území jedné smluvní strany, jakož i obchodních knih, vedených na tomto území, řídí se v řízení před soudy druhé smluvní strany podle zákonů státu, v němž byly zřízeny nebo jsou vedeny, aniž však smí jim býti přiznána v míře větší, než připouští právo státu, kde se soudní řízení koná.

HLAVA OSMÁ.

PROHLÁŠENÍ ZA MRTVA.

Článek 31.

Prohlásiti osobu za mrtvou přísluší úřadům státu, jehož příslušníkem byla v době, kdy se sta a nezvěstnou.

Právoplatné výroky vydané těmito úřady mají platnost též na území druhé smluvní strany.

ŠESTA GLAVA.

TUTORSTVA I STRATELJSTVA.

Član 28.

Vlastima svake ugovorne strane pripada tutorska (starateljska) zaštita o ličnosti i celokupnoj imovini njenih sopstvenih državljana.

Za državljane druge ugovorne strane, koji se u njenoj oblasti nalaze ili tu imaju imovine, one će se ograničiti samo na neodložne tutorske (starateljske) naredbe, i o tome nadležnu vlast druge ugovorne strane bez odlaganja izvestiti.

Nadležna vlast države, čiji je državljanin štićenik, može ove naredbe ukinuti. Ali ona može, ako je to interesu štićenika, pojedine tutorske (starateljske) naredbe, shodno za to vredećim propisima, bilo u pogledu ličnosti ili u pogledu imovine, i preneti na vlasti druge ugovorne strane, saslušavši štićenika i njegovog zakonskog zastupnika.

Ove će vlasti onda pri svojim odlukama primenjivati domaće pravo. Ali one ne mogu odlučivati o pitanjima ličnog statusa. Njihove pravnosnažne odluke priznaće se u oblasti druge ugovorne strane.

SEDMA GLAVA.

OVERAVANJE I DOKAZNA SNAGA ISPRAVE.

Član 29.

Za isprave, koje je sastavio, izdao ili overio sud, ili za isprave, koje potiću od vrhovne ili druge centralne ili njima ravne upravne vlasti jedne ugovorne strane, nije potrebno pri njihovoj upotrebi pred sudovima i tutorskim vlastima u oblasti druge ugovorne strane nikakvo drugo overavanje ako su snabdevene službenim pečatom.

Isprave, koje su sastavili ili overili javni notari (notari), overiće sud, ako se hoće njihova upotreba prema alineji prvoj.

Kao sudske isprave smatrače se i otpravci, koje je potpisala sudska kancelarija, ako je njen potpis dovoljan po zakonima one ugovorne strane, u čijoj se oblasti sud nalazi.

Ovom će se ugovoru priložiti spisak centralnih vlasti, koje po alineji prvoj dolaze u obzir. Eventualne docnije promene biće uzajamno saopštene.

Član 30.

Dokazna snaga javnih isprava, koje su sastavljene u oblasti jedne ugovorne strane, kao i trgovačke knjige, koje su vodjene u ovoj oblasti, upravlja se u postupku pred sudovima druge ugovorne strane po zakonima države gde su one sastavljene ili vodjene, ali im se ne može ni u kom slučaju priznati u većoj meri nego što je to dopušteno po zakonima države, gde se sudsko postupanje dostavlja.

OSMA GLAVA.

PROGLAŠENJE SMRTI.

Član 31.

Proglašenje smrti jednoga lica pripada vlastima države, čiji je državljanin on bio u vremenu kad ga je nestalo.

Pravnosnažne odluke, koje su ove vlasti izrekle, vrede i u oblasti druge ugovorne strane.

HLAVA DEVÁTÁ.

PRÁVNÍ INFORMACE A OSVĚDČOVÁNÍ PRÁVNÍCH PŘEDPISŮ.

Článek 32.

Ministerstva spravedlnosti smluvních stran dodají si navzájem na požádání informace o právu platném na území svých států.

V žádosti bude přesně vylíčiti, o kterých právních předpisech má býti informace dána, nebo jichž znění má býti osvědčeno.

HLAVA DESÁTÁ.

SPORY O MANŽELSKÝ PŮVOD DÍTĚTE.

Článek 33.

Spory o manželský původ dítěte náležejí před úřady oné smluvní strany, jejimž státním příslušníkem jest osoba, proti níž žaloba čelí.

Právoplatné nálezy těchto úřadů budou uznány na území druhé smluvní strany.

HLAVA JEDENÁCTÁ.

NÁLEZY VE VĚCECH MANŽELSKÝCH.

Článek 34.

Rozhodovati o platnosti manželství, o rozluce nebo rozvodu od stolu a lože, příslušny jsou výlučně úřady onoho státu, jehož příslušníky jsou manželé v době podání žaloby nebo žádosti. Jsou-li manželé v této době různého státního občanství, jsou výlučně příslušny úřady státu, kam manželé naposled společně příslušeli.

Změní-li manželé státní příslušnost, může okolnost, která nastala před touto změnou, býti důvodem rozluky nebo rozvodu jen potud, pokud odůvodňovala rozluku nebo rozvod též dle práva před tím pro ně platného.

Právoplatné nálezy úřadů jmenovaných v odstavci prvém budou uznány na území druhé strany.

HLAVA DVANÁCTÁ.

ŘÍZENÍ KONKURSNÍ.

Článek 35.

Byl-li uvalen konkurs na jmění příslušníka druhé smluvní strany, jest neprodleně zpraviti příslušný soud jeho vlasti, pokud tento je znám.

Lze-li za to míti, že v druhém smluvním státě přebývají konkursní věřitelé, je zaslati příslušnému soudu zároveň s touto zprávou i vyhotovení konkursní vyhlášky k uveřejnění v časopisech tam pro to určených.

Bylo-li na území jedné smluvní strany zahájeno příslušným soudem nebo úřadem konkursní řízení, a má-li úpadce na území druhé smluvní strany movité jmění, aniž by tam měl své bydliště (sídlo), bude toto jmění na dožádání příslušného soudu nebo úřadu zajištěno, sepsano a vydáno.

DEVETA GLAVA.

PRAVNA OBAVEŠTENJA I POSVEDOČENJA PRAVNIH PROPISA.

Član 32.

Ministarstva pravde ugovornih strana davaće jedno drugom po molbi obaveštenja o pravnim propisima, koji vrede u oblasti njihove države.

U molbi će se tačno označiti, o kojim pravnim propisima treba da se dade obaveštenje ili čiji tekst treba da se posvedoči.

DESETA GLAVA.

SPOROVI O BRAČNOSTI DETETA.

Član 33.

Sporovi o bračnom rodjenu deteta pripadaju vlastima one ugovorne strane, čiji je državljanin lice, protiv koga se tužba upravlja.

Pravnosnažne presude ovih vlasti biće priznate u oblasti druge ugovorne strane.

JEDANAESTA GLAVA.

PRESUDE U BRAČNIM STVARIMA.

Član 34.

O važnosti braka, o razvodu i odvajanju od stola i postelje nadležne su isključivo da odlučuju vlasti one države, čiji su državljani supruzi u vreme predaje tužbe ili molbe ; ako supruzi u vreme predaje tužbe imaju razna državljanstva, nadležne su isključivo vlasti države, kojoj su supruzi zajednički poslednji put pripadali.

Ako su supruzi promenili državljanstvo, onda može okolnost, koja je pre ove promene nastupila, biti razlog odvajanja ili razvoda samo u toliko, ako je ona dopuštala odvajanje ili razvod i po pravu, koje je predje za njih važilo.

Pravnosnažne odluke u alineji prvoj imenovanih vlasti biće priznate u oblasti druge ugovorne strane.

DVANAESTA GLAVA.

STECIŠNI POSTUPAK.

Član 35.

Ako se nad imovinom državljana druge ugovorne strane otvori stecište, onda će o tome bez odlaganja biti izvešten nadležni sud njegove države, ako je on poznat.

Ako se može uzeti da u drugoj ugovornoj državi stecišni poverioci prebivaju, onda će se nadležnom sudu poslati s izveštajem prepis stecišnog proglasa radi obnarodovanja u za to odredjenim novinama ove države.

Ako nadležni sud ili vlast u oblasti jedne ugovorne strane otvori stecište i ako stečajni dužnik u oblasti druge ugovorne strane ima pokretnog imanja, ne imajući tamo svoje mesto prebivanja, onda će se ove imanje po molbi nadležnog suda ili vlasti obezbediti, popisati i nadležnom sudu ili nadležnoj vlasti predati.

Cde dne, kdy toto dožádání dojde příslušnému úřadu druhé smluvní strany, nelze tu na movitém jmění úpadcově nabývati ani vlastnických, ani zástavních, ani retenčních práv.

O vyloučení a odlučení předmětů z movité konkursní podstaty rozhodují soudy smluvní strany, na jejímž území jest movité jmění. Zbývající movité jmění bude pak vydáno příslušnému konkursnímu soudu druhé smluvní strany.

Článek 36.

Účinky konkursu vyhlášeného příslušným úřadem jedné smluvní strany nedotýkají se nemovitého jmění úpadcova, jež leží na území druhé strany.

Článek 37.

Příslušníci obou smluvních stran požívají jako věřitelé v řízení konkursním a vyrovnávacím těchže práv jako vlastní státní občané.

HLAVA TŘINÁCTÁ.

VZÁJEMNÝ VÝKON EXEKUČNÍCH TITULŮ.

Článek 38.

Každá ze smluvních stran se zavazuje, že podle níže uvedených ustanovení a na základě níže zmíněných listin, jež byly zřízeny na území druhé smluvní strany a podle práva tam platného jsou vykonatelnými exekučními tituly, povolí a vykoná exekuci též na svém vlastním území.

Článek 39.

Exekuční tituly.

Jsouť exekučními tituly podle předcházejícího článku :

1. Rozsudky, platební příkazy (rozkazy), usnesení a jiná rozhodnutí civilních soudů, včetně soudů obecních, o majetkoprávních nárocích, pokud podle práva platného u nalézajícího soudu nepodléhají žádnému dalšímu opravnému prostředku s účinkem odkladným a pokud jsou opatřeny doložkou soudu, že tomu tak jest, potvrzující zároveň správnost vyhotovení.

2. Smíry uzavřené o takových nárocích před civilními soudy, včetně soudů obecních, jsou-li opatřeny doložkou soudu, že jsou vykonatelny, jakož i doložkou stvrzující správnost jich vyhotovení.

3. Rozsudky a rozhodnutí rozhodců nebo rozhodčích soudů, anebo smíry před rozhodci či rozhodčími soudy, pokud podle zákonů nebo podle písemné, v zákonné formě zřízené smlouvy jest rozhodce nebo rozhodčí soud povolán, aby rozhodl o určitých nárocích majetkoprávních. Listiny ty museji býti opatřeny potvrzením příslušného soudu první stolice, v jehož obvodu měl sídlo rozhodce nebo rozhodčí soud v době vydání rozsudku, rozhodnutí, nebo v době uzavření smíru, že nepodléhají dalšímu opravnému prostředku s účinkem odkladným, a doložkou potvrzující správnost jich vyhotovení.

Článek 40.

Povolení a výkon exekuce řídí se předpisy platnými ve státě, kde exekuce má býti povolena nebo vykonána, pokud tato smlouva nestanoví odchylek.

Od dana kada takva molba prispe kod nadležnih vlasti druge ugovorne strane, ne mogu se tu na pokretnoj imovini stecišnog dužnika sticati ni svojinska ni založna prava ni prava zadržanja.

O izdvajanju ili odvajanju predmeta ili pokretne stecišne mase odlučuju sudovi one ugovorne strane, u čijoj se oblasti pokretna imovina nalazi. Ostala pokretna imovina biće predana nadležnom stecišnom sudu druge ugovorne strane.

Član 36.

Dejstva stecišta, koje je objavila nadležna vlast jedne ugovorne strane, ne odnose se na nepokretnu imovinu stecišnog dužnika, koja leži u oblasti druge ugovorne strane.

Član 37.

Državljani obe ugovorne strane uživaju kao poverioci u stecišnom postupku i postupku poravnanja ista prava kao i sopstveni državljani.

TRINAESTA GLAVA.

UZAJAMNO IZVRŠENJE EKSEKUCIONIH TITULA.

Član 38.

Svaka ugovorna strana obvezuje se da odobri i izvrši eksekuciju i u svojoj oblasti, shodno dole navedenim odredbama i na osnovu dole spomenutih isprava, koje su sastavljene u oblasti druge ugovorne strane i prema tu važečim propisima su izvršni eksekucioni tituli.

Član 39.

Eksekucioni tituli.

Eksekucioni tituli su prema prethodnom članu :

1. Presude, platni nalozi, rešenja i druge odluke gradjanskih sudova, računajući i opštinske sudove, o imovno-pravnim potraživanjima, ako oni po pravu, koje važi kod presudjujućeg suda, ne podleže nikakvom daljem pravnom sredstvu sa odložnim dejstvom i o tome su snabdeveni odgovarajućom klauzolom suda, koja u isto doba tačnost otpravka potvrdjuje.

2. Poravnanja o takvim potraživanjima, zaključena pred gradjanskim sudovima, računajući i opštinske sudove, ako su snabdevena klauzulom da su izvršna i klauzulom, koja potvrdjuje tačnost njihovog otpravka.

3. Presude ili odluke izbornih sudija ili sudova ili poravnanja pred izbornim sudijama ili izbornim sudovima, ako su prema zakonima ili po pismenom u zakonoj formi sastavljenom ugovoru izborni sudija ili izborni sud pozvani da odluče o odredjenom imovno-pravnom potraživanju. Ove isprave moraju biti snabdevene potvrdom nadležnog suda prvog stepena, u čijem je području imao svoje sedište izborni sudija ili izborni sud u vreme donošenja sudske presude, odluke ili zaključenja poravnanja, da ne podleže nikakvom daljem pravnom sredstvu s odložnim dejstvom i da je otpravak tačan.

Član 40.

Odobrenje i izvršenje eksekucije upravlja se po propisima, koji važe u državi, gde se eksekucija ima odobriti ili izvršiti, ako u ovom ugovoru nije što drugo odredjeno.

Článek 41.

Kde je podati žádost o exekuci a jak postupuje dožádaný soud.

Žádost o povolení a výkon exekuce budiž podána vymáhající stranou u soudu, kde exekuční titul vznikl. Pokud jde o exekuční tituly vzniklé v řízení před soudy obecními, rozhodci nebo rozhodčími soudy, podána bude u příslušného soudu první stolice, v jehož obvodu vznikly. Soud, u něhož byla podána žádost za povolení a výkon exekuce, odstoupí ji neprodleně po připojení doložek po rozumu článku 39. s ostatními doklady podle předpisů, jež platí o dopisování se soudy druhé smluvní strany, soudu, který tam podle předcházejících ustanovení je příslušný.

Straně je zůstaveno, aby žádala o povolení a výkon exekuce přímo u příslušného soudu druhého smluvního státu.

Soud příslušný k povolení exekuce zjistí na základě zaslaných spisů, jsou-li tu podmínky aby exekuce byla povolena a vykonána, a to v řízení, jež je skončiti nejdéle do 30 dnů ode dne, kdy spisy k soudu došly, a jež se omezí na zkoumání těchto náležitosti :

1. lze-li pokládati příslušnost úřadu, který rozhodl ve věci, za odůvodněnu ; tomu tak bude, mohla-li věc býti vznesena před soud v dožadujícím státě podle předpisů platných ve státě dožádaném o příslušnosti ;

2. jde-li o exekuční titul, podle článku 39 ;

3. byla-li žalovaná strana tam, kde toho zákon vyžaduje, řádně obeslána k řízení, v němž exekuční titul vznikl, zejména, byla-li jí do vlastních rukou doručena žaloba nebo podání, kterým projednání věci na území druhé smluvní strany bylo zahájeno, a byl-li jí platně doručen rozsudek nebo jiné rozhodnutí zakládající exekuční titul ; byl-li vydán rozsudek pro zmeškání, jest k návrhu strany povinné zjistiti, nebylo-li jí nějakou nepravidelností znemožněno, aby se řízení zúčastnila nebo se dala řádně zastoupiti.

V řízení podle předcházejícího odstavce lze před rozhodnutím slyšeti o těchto okolnostech odpůrce strany vymáhající nebo jeho zástupce.

4. Nemá-li býti povolením a výkonem exekuce vynuceno jednání, které jest podle předpisů platných ve státě, kde exekuce má býti povolena nebo vykonána, zapovězeno, nebo které nelze vynutiti, nebo nemá-li býti povolením a výkonem exekuce uznán právní poměr ani uskutečněn nárok, který se příčí svrchovanosti dožádaného státu nebo dobrým mravům, anebo který podle práva dožádaného státu není žalovatelný nebo vykonatelný.

K věcnému přezkoumání exekučního titulu není soud exekuci povolující ani vykonávající oprávněn.

Článek 42.

Prozatímní opatření.

Jakmile soudu dojdou spisy (článek 41.), povolí soud příslušný k rozhodnutí o žádosti za povolení exekuce neprodleně, podle předpisů pro něj platných, prozatímní opatření proti odpůrci strany vymáhající k zajištění nároku z exekučního titulu. Toto prozatímní opatření lze jen tehdy zrušiti, byla-li odpůrcem vymáhající strany dána jistota pro úplné uspokojení nároku z exekučního titulu.

HLAVA ČTRNÁCTÁ.

VYDÁVÁNÍ ZLOČINCŮ.

Článek 43.

Smluvní strany se zavazují, že si na požádání navzájem vydají osoby, které se zdržují na území dožádané smluvní strany a jsou stíhány soudním úřadem dožadujícího státu pro čin, trestný

Član 41.

Gde će se predati molba za eksekuciju, postupak umoljenog suda.

Potražilačka stranka predaće molbu za odobrenje i izvršenje eksekucije sudu, gde je eksekucioni titulus postao. Ako su u pitanju eksekucioni tituli, koji su postali u postupku pred opštinskim sudovima, izbornim sudijama ili izbornim sudovima, onda će se molba predati nadležnom sudu prvoga stepena, u čijem su području oni postali. Sud, kod koga je molba za odobrenje i izvršenje eksekucije bila predata, ustupiće ovu bez odlaganja sudu druge ugovorne strane, nadležnom po gornjim propisima, dodavši klauzule u smislu člana 39. sa ostalim dokazima, a po propisima, koji vrede za pismeni saobraćaj sa sudovima druge ugovorne strane.

Stranci je slobodno da za odobrenje i izvršenje eksekucije neposredno moli nadležni sud druge ugovorne strane.

Sud, koji je nadležan za odobrenje eksekucije, utvrdiće na osnovu poslatih akata u postupku, koji se ima najdalje svršiti za 30 dana od kad su akta sudu stigla, i koji se ima ograničiti na ispitivanje sledećih uslova, da li postoje zahtevi za odobrenje i izvršenje eksekucije :

1. da li se ima smatrati kao osnovana nadležnost vlasti, koja je stvar presudila ; ovo je slučaj, ako je stvar mogla izaći pred sud u molećoj državi po propisima, koji vrede o nadležnosti u umoljenoj državi ;

2. da li se radi o eksekucionom titulu u smislu člana 39 ;

3. da li je tužena stranka tamo gde to zakon zahteva, bila uredno pozvana u postupku, u kome je postao eksekucioni titul, naročito da li joj je tužba ili pismeno, kojim je rasprava predmeta bila otpočeta u oblasti druge ugovorne strane, bilo dostavljeno u vlastite ruke i da li joj je presuda ili druga odluka, koja čini eksekucioni titul, pravovaljano dostavljena ; po predlogu obvezane stranke utvrdiće se, ako je donesena kontumacijalna presuda, da joj nije ma kojom nepravilnošću onemogućeno da u postupku učestvuje ili da bude kao što treba zastupana.

U postupku po prednjoj alineji može u ovim okolnostima biti saslušan pre donošenja odluke protivnik potražilačke stranke ili njegov zastupnik.

4. Da li se odobrenjem i izvršenjem eksekucije neće iznuditi radnja, koja je zabranjena ili se ne može iznudjavati po propisima, koji vrede u državi gde se eksekucija ima odobriti ili izvršiti ili da li se odobrenjem ili izvršenjem eksekucije neće priznati koji pravni odnos ili ostvariti koje potraživanje, koji protivreče suverenitetu umoljene države ili blagim običajima ili koji po pravu umoljene države nisu tužljivi ili izvršljivi.

Sud, koji odobrava ili izvršuje eksekuciju, nije ovlašćen ispitivati stvarnu stranu eksekucionog titula.

Član 42.

Privremene naredbe.

Čim sudu stignu akta (član 41.), sud, koji je nadležan za odlučivanje o molbi za eksekuciju, odobriće bez odlaganja a po prospisima, koji za njega tu važe, privremenu naredbu protiv protivnika potražilačke stranke radi obezbede potraživanja iz eksekucionog titula. Ova privremena naredba može se samo onda ukinuti, ako je protivnik potražilačke stranke dao obezbedjenje za potpuno izmirenje potraživanja iz eksekucionog titula.

ČETRNAESTA GLAVA.

IZDAVANJE KRIVACA.

Član 43.

Ugovorne strane obvezuju se, da jedna drugoj po molbi izdaju lica, koja se nalaze u oblasti umoljene ugovorne strane a goni ih koja sudska vlast moleće države zbog koje po pravu obe ugo-

podle práva obou smluvních států — byť i toliko n některé části území, — nebo které byly již pro takový čin odsouzeny, pokud zákony obou stran ukládají pro tento čin aspoň šestiměsíční trest na svobodě nebo trest těžší, nebo pokud osoba, která má býti vydána, byla již pro takový čin odsouzena k trestu na svobodě aspoň šestiměsičnímu nebo těžšímu.

Vydání bude povoleno též pro pokus trestného činu a spoluvinu, jsou-li trestny dle práva obou smluvních stran.

Článek 44.

Jsou-li tu závažné okolnosti, lze vydání povoliti také pro takové trestné činy, pro něž zákony obou států ukládají nižší trest na svobodě než šestiměsíční, ač-li to zákony dožádaného státu připouštějí.

Článek 45.

Smluvní strany nevydají si navzájem vlastních státních občanů.

Článek 46.

Vydání nebude povoleno : Pro které trestní činy nelze vydati.

1. pro trestné činy, které byly spáchány na území strany dožádané, nebo jíchž stíhání podle zákonů této strany je vyhraženo výlučně jejímu soudnictví ;

2. bylo-li již zavedeno trestní řízení pro týž trestný čin proti požadované osobě na území dožádané strany, a skončilo-li rozsudkem nebo jiným způsobem, leč by tu byly podmínky, za nichž podle zákonů dožádaného státu byla by připustna obnova trestního řízení ;

3. je-li trestný čin promlčen podle práva platného ve všech částech území jedné ze smluvních stran, nebo nelze-li jej stíhati nebo trest vykonati z jiných zákonných důvodů ;

4. pro trestné činy politické nebo činy s nimi související ; trestné číny proti životu nebo tělesné bezpečnosti hlavy státu jedné ze smluvních stran není pokládati za trestné činy politické ;

5. pro činy, které jsou trestny toliko podle vojenských trestních zákonů ;

6. pro činy, které jsou trestny výhradně podle zákonů o tisku ;

7. pro trestné činy, které lze stíhati toliko soukromou obžalobou ;

8. pro trestné činy proti celním, daňovým a jiným finančním zákonům.

Zda trestné činy uvedené pod čísly 4. až 8. mají ráz tam naznačený, posoudí výhradně strana dožádaná.

Článek 47.

Kdy bude vydání odročeno.

Je-li osoba požadovaná stíhána, nebo byla-li odsouzena na území strany dožádané pro jiný trestný čin, nebo je-li tam z jiné příčiny ve vazbě, lze odročiti vydání do té doby, kdy řízení bude ukončeno, trest odpykán nebo prominut.

To však nebude závadou, aby o žádosti za vydání bylo rozhodnuto co nejdříve.

vorne države — pa ma to bilo i samo u jednom delu oblasti — kažnjive radnje, ili su zbog takve već osudjeni, ako je delo po zakonima obe strane ugroženo najmanje šestomesečnom kaznom oduzimanja slobode ili kojom težom kaznom, ili ako je zbog njega protiv lica, koje se ima izdati, već izrečena šestomesecna kazna oduzimanja slobode ili koja teža kazna.

Izdavanje će se odobriti i u slučajevima pokušaja i saučešća, ako su ovi kažnjivi po zakonia obe ugovorne strane.

Član 44.

Izdavanje može se odobriti, ako postoje važni razlozi, i zbog takvih kažnjivih radnja, koje su po zakonima obe države ugrožene kojom kaznom manjom od šestomesečnog oduzimanja slobode, ako je to po zakonima umoljene države dopušteno.

Član 45.

Ugovorne strane neće jedna drugoj izdavati sopstvene državljane.

Član 46.

Zbog kojih se kažnjivih radnja ne vrši izdavanje.

Izdavanje neće se odobriti :

1. zbog kažnjivih radnja, koje su izvršene u oblasti umoljene strane, ili čije je gonjenje po zakonima ove strane isključivo zadržano za njenu sudbenost ;

2. ako je zbog iste kažnjive radnje protiv lica, koje bi se imalo izdati, već otpočet kazneni postupak u oblasti umoljene strane, koji je završen presudom ili na drugi način, a po zakonima umoljene države nije dopuštena obnova kaznenoga postupanja ;

3. ako je po pravu sviju oblasti jedne ugovorne strane već nastupila zastarelost ili je gonjenje zbog kažnjivog dela odnosno izvršenje kazne sa drugih zakonskih razloga isključeno ;

4. zbog političkih ili sa ovim u vezi stojećih kažnjivih radnja ; kažnjive radnje protiv života ili telesne bezbednosti državnog poglavara svake ugovorne strane neće se smatrati kao političke kažnjive radnje ;

5. zbog radnja, koje su samo po vojnim kaznenim zakonima kažnjive ;

6. zbog radnja, koje su kažnjive isključivo po zakonima o štampi ;

7. zbog kažnjivih radnja, koje se progone samo na tužbu privatnoga lica ;

8. zbog kažnjivih radnja protiv carinskih, poreskih i drugih finansijskih zakona.

Umoljena strana isključivo ceni da li pod brojevima 4. do 8. navedene kažnjive radnje imaju tamo označeni karakter.

Član 47.

Odlaganje izdavanja.

Ako je lice, za čije je izdavanje moljeno, u oblasti umoljene strane gonjeno ili osudjeno zbog koje druge kažnjive radnje, ili ako se ono tu nalazi u pritvoru sa kog drugog uzroka, onda se izvršenje izdavanja može odložiti do vremena, kada se postupak svrši, kazna izdrži ili oprosti.

Ali to ne smeta da se o molbi za izdavanje što pre odluči.

Článek 48.

Dožádání různých států za vydání.

Žádá-li za vydání téže osoby pro týž nebo pro různé trestné činy současně několik států, bude požadovaná osoba vydána státu, jehož jest příslušníkem.

Jinak bude požadovaná osoba vydána státu, na jehož území dopustila se trestného činu nejtěžšího, a jde-li o trestné činy stejně těžké, státu, jehož žádost za vydání došla nejdříve.

Závazky, které jedna ze smluvních stran již dříve na se vzala vůči jiným státům, zůstanou nedotčeny.

Článek 49.

Meze vydání.

Osobu vydanou lze ve státě, jemuž byla vydána, stíhati nebo odsouditi nebo dále vydati jinému státu pro trestný čin, spáchaný před vydáním jen, pokud pro tento trestný čin bylo vydání výslovně povoleno.

Pro jiné před vydáním spáchané trestné činy lze osobu vydanou stíhati nebo dále vydati jen :

1. jestli-že strana, která ji vydala, dodatečně k tomu svolí ; svolení toto nelze odepříti, jestliže by také pro tento trestný čin podle této smlouvy bylo vydání povoliti ;

2. neopustila-li vydaná osoba vlastní vinou území státu, jemuž byla vydána, do jednoho měsíce ode dne, kdy trestní řízení pro čin, pro nějž byla vydána, bylo ukončeno, trest odpykán nebo prominut, anebo vrátila-li se později dobrovolně na toto území.

Článek 50.

Žádost o vydání.

Žádost o vydání podá ministerstvo spravedlnosti (při osobách stíhaných vojenskými soudy nejvyšší vojenská soudní správa) dožadujícího státu přímo u ministerstva spravedlnosti strany dožádané.

Žádosti o vydání budiž připojen zatykač, vydaný na osobu požadovanou nebo trestní rozsudek proti ní vynesený. V těchto listinách jest naznačiti povahu trestného činu a tento popsati, zároveň pak poukázati na trestní předpisy, jichž bude použíti ; zejména jest uvésti všechny okolnosti, jež určují kvalifikaci trestného činu nebo odůvodňují použití určité sazby trestní.

Znění trestních předpisů vztahujících se na posouzení trestného činu a na vyměření trestu je připojiti v ověřeném opisu.

Podle možnosti budiž připojen popis požadované osoby, její podobizna a jiné údaje způsobilé ku zjištění její totožnosti.

Článek 51.

Kterého jazyka bude použito.

Listiny zmíněné v předcházejícím článku jest sepsati v jazyku státním (oficielním) strany dožadující ve formě pro ni předepsané a opatřiti úředním razítkem. Jest jim přiložiti překlady v jazyku státním (oficielním) strany dožádané, jež budou pořízeny neb ověřeny přísežným tlumočníkem strany dožadující, který je opatří svým podpisem a svým úředním razítkem, nebo jež budou pořízeny úředně.

Článek 52.

Dodatečná objasnění.

Je-li pochybno, zda je vyhověno shora uvedeným podmínkám vydání, bude dožadující strana dodatečně požádána o další objasnění v přiměřené lhůtě.

Član 48.

Molba za izdavanje od raznih država.

Ako više država jednovremeno mole da se izda isto lice zbog istih ili zbog raznih kažnjivih radnja, onda će se lice, za čije se izdavanje moli, izdati državi, čiji, je ono državljanin.

Inače izdače se lice, koje se ima izdati, onoj državi, na čijoj je oblasti ono izvršilo najtežu kažnjivu radnju, a ako su u pitanju podjednako teške radnje, onda državi, čija je molba za izdavanje prvo bila stigla.

U obaveze, koje je jedna ugovorna strana već primila prema drugim državama, ovim se propisom ne dira.

Član 49.

Granice izdavanja.

Izdano lice može u državi, kojoj je bilo izdano, samo zbog onih kažnjivih radnja biti gonjeno i kažnjeno ili kojoj drugoj državi dalje izdano, zbog kojih je izdavanje izrečno bilo odobreno.

Izdano lice može biti zbog drugih, pre izdavanja učinjenih, kažnjivih radnja samo onda gonjeno ili dalje izdano :

1. ako strana, koja ga je izdana, to naknadno odobri ; ovo odobrenje ne može se odreči, ako bi se po ovom ugovoru i za ovu kažnjivu radnju izdavanje imalo odobriti ;

2. ako izdano lice usled svoje krivice nije napustilo oblast države, kojoj je bilo izdano, u roku od mesec dana od dana, kada je kazneni postupak zbog dela, zbog koga je bilo izdano, završen, kazna izvršena ili oproštena ili ako se ono docnije dobrovoljno u ovu oblast vratilo.

Član 50.

Molba za izdavanje.

Molbu za izdavanje podnosi Ministarstvo pravde (kod osoba, koje gone vojni sudovi, dotična najviša vojna sudsko-upravna vlast) moleće strane neposredno Ministarstvu pravde umoljene strane.

Molbi za izdavanje treba priložiti poternicu izdanu protiv lica, koje se ima izdati, ili kaznenu presudu protiv njega. U ovim će se ispravama označiti karakter kažnjive radnje s opisom dela i uputom na kaznene propise, koji se imaju primeniti ; naročito treba navesti sve okolnosti, koje obrazložavaju kvalifikaciju kažnjive radnje ili primenu jedne odredjene kaznene odredbe.

U overenom prepisu priložiće se tekst kaznenih propisa, koji se odnose na ocenu kažnjive radn e i na odmeravanje kazne.

Po mogućnosti priložiće se opis lica, koje se ima izdati, njegova fotografija i drugi podaci, koji su potrebni da se utvrdi njegov identitet.

Član 51.

Koji će se jezik upotrebiti.

U prethodnom članu spomenute isprave sastaviće se na državnom jeziku moleće strane i u formi propisanoj za moleću stranu i biće snabdevene službenim pečatom. Njima će se dalje priložiti prevodi na državnom eziku umol ene strane, koje će overiti ili sastaviti zakleti tumač moleće strane i ko i će biti snabdeveni potpisom i službenim pečatom tumača, ili koji su službeno sastavljeni.

Član 52.

Bliža obaveštenja.

Ako postoji sumnja, da li su gore spomenuti uslovi izdavanja ispunjeni, onda će moleća strana nakladno biti umoljena za bliža obavešten a u primerenom roku.

Byla-li požadovaná osoba následkem žádosti o její vydání vzata do vazby, bude ji lze propustiti, nedojde-li toto dodatečné objasnění do šesti týdnů ode dne, kdy dožádání o ně bylo odesláno ministerstvem spravedlnosti strany dožádané o vydání.

Článek 53.

Opatření ku zajištění vydání.

Jakmile dojde žádost o vydání, bude zařízeno vše, čeho je třeba k jeho zabezpečení, a osoba požadovaná bude vzata do vazby, leda že by se vydání jevilo již předem nepřípustným.

Článek 54.

Prozatímní zatčení.

V nutných případech může býti osoba požadovaná vzata do zajišťovací vazby již před podáním žádosti o její vydání, bylo-li o to požádáno s odvoláním na soudní zatykač nebo na právoplatný rozsudek a bude-li současně udán trestný čin. Taková žádost může býti podána soudem nebo jiným k tomu příslušným úřadem dožadující strany přímo u příslušného úřadu strany dožádané, a to písemně neb i telegraficky.

I bez takové žádosti zatknou úřady jedné strany smluvní prozatímně osobu, která je stíhána v jejím policejním listě ku přání druhé strany smluvní pro trestný čin spáchaný na území této, jakmile na jejich území byla vypátrána.

Článek 55.

O zatčení osoby podle předcházejícího článku jakož i o místě vazby zpraví ministerstvo spravedlnosti (nejvyšší úřad vojenské správy) druhé smluvní strany, jejímiž úřady je zatčená osoba stíhána.

Nedojde-li do osmi dnů ode dne, kdy vyrosumění podle odstavce prvého bylv odesláno, sdělení nejvyššího úřadu justiční správy druhé strany, že bude za vydání žádáno, bude lze propustiti zatčenou osobu na svobodu.

Rovněž bude lze propustiti zatčenou osobu na svobodu, nedodde-li do šesti týdnů ode dne, kdy došlo sdělení podle odstavce 2 tohoto článku, žádost o její vydání.

Článek 56.

Smluvní strana, které byla stíhaná osoba vydána, zpraví vydávající stranu k její žádosti o konečném výsledku trestního řízení ověřeným vyhotovením soudního rozhodnutí, kterým trestní řízení bylo ukončeno.

Článek 57.

Průvoz zločinců.

K žádosti jedné strany smluvní povolí druhá strana průvoz osoby, která byla dožadující straně vydána od jiného státu.

O průvozu platí obdobně ustanovení o povolení vydání.

Průvoz proveden bude orgány strany dožádané způsobem a směrem, který bude jimi určen.

Článek 58.

Případné neshody vzniklé během řízení o povolení vydání nebo průvozu vyhražují se úpravě cestou diplomatickou.

Ako je lice, koje se ima izdati, stavljeno u pritvor usled molbe za njegovo izdavanje, onda će ono moći biti pušteno u slobodu, ako naknadna obaveštenja ne stignu za šest nedelja od dana, kad je Ministarstvo pravde za izdavanje umoljene strane molbu poslalo.

Član 53.

Mere za obezbedjenje izdavanja.

Čim stigne molba za izdavanje, narediće se sve što je potrebno za njeno obezbedjenje i gonjeno lice biće pritvoreno, osim ako bi se još unapered videlo, da je izdavanje nedopušteno.

Član 54.

Prethodno pritvaranje.

Ako je protebno, može lice, koje se ima izdati, biti stavljeno u obezbedjavni pritvor još pre predaje molbe za izdavanje, ako se za to moli s pozivom na sudsku poternicu ili pravnosnažnu presudu, i ako se jednovremeno označi kažnjiva radnja. Takvu molbu može predati sud ili koja za to inače pozvana vlast moleće strane neposredno nadležnoj vlasti umoljene strane i to pismeno ili i telegrafski.

Vlasti jedne ugovorne strane staviće privremeno u pritvor i bez takve molbe ono lice, koje je po molbi druge ugovorne strane u policijskom listu prvo spomenute ugovorne strane gonjeno zbog kanžjivih dela učinjenih u oblasti one druge strane, a u oblasti ove strane je bilo pronadjeno

Član 55.

O pritvoru jednoga lica po prethodnom članu, kao i o mestu pritvora, izvestiće Ministarstvo pravde bez odlaganja Ministarstvo pravde(vrhovnu vojnu sudsko-upravnu vlast) druge ugovorne strane, čije vlasti progone pritvoreno lice.

Ako za osam dana od dana, kad je izveštaj po alineji prvoj bio otposlat, ne stigne saopštenje vrhovne sudsko-upravne vlasti druge strane da će se moliti za izdavanje, pritvoreno lice moći će biti pušteno u slobodu.

Pritvoreno lice moći će biti pušteno takodje u slobodu, ako molba za izdavanje ne stigne za šest nedelja od dana kad je prispelo saopštenje u smislu alineje druge ovog člana.

Član 56.

Ugovorna strana, kojoj je izdato gonjeno lice, izvestiće stranu, koja izdaje, po njenoj molbi, o krajnjem rezultatu kaznenog postupka overenim otpravkom sudske odluke, kojom je kazneni postupak završen.

Član 57.

Provoz krivaca.

Po molbi jedne ugovorne strane odobriće druga strana provoz lica, koje molećoj strani izdaje druga koja država.

O provozu shodno se primenjuju odredbe o odobrenju izdavanja.

Provoz će izvršiti organi umoljene strane na način i u pravcu, koje oni odrede.

Član 58.

Nesporazumi, koji bi se eventualno pojavili pri izdavanju ili provozu, regulisaće se diplomatskim putem.

HLAVA PATNÁCTÁ.

PRÁVNÍ POMOC VE VĚCECH TRESTNÍCH.

Článek 59.

V trestních věcech poskytnou si smluvní strany na požádání navzájem právní pomoc, a to zpravidla v bezprostředním styku mezi soudními úřady dožaujícímid a dožádanými. Zejména dají doručiti spisy týkající se trestního řízení a budou prováděti úkony vyšetřovací, jako : výslech obviněných osob, svědků a znalců, soudní ohledání, prohlídku a zabavení věcí, a předávati sobě spisy a věci, které se vztahují k trestnímu řízení.

Nebudou však doručovány odsuzující rozsudky jakož i obsílky k výslechu osob jako obviněných, jež budou vydány soudy jedné smluvní strany proti příslušníkům druhé strany smluvní. Také nelze vyslechnouti příslušníka jedné smluvní strany jako obviněného ku dožádání soudů druhé smluvní strany.

Článek 60.

Kdy lze odepříti právní pomoc.

Právní pomoc ve věcech trestních lze odepříti v těch případech, kde podle ustanovení této smlouvy není povinnosti ku vydání osoby stíhané.

Článek 61.

Obeslání z ciziny.

Svědek nebo znalec, ať přísluší kamkoli, který na obsílku jemu doručenou dostaví se dobrovolně před úřady dožadujícího státu, nesmí tu býti stíhán pro trestný čin dříve spáchaný, ani vzat do vazby z jiného právního důvodu dříve vzniklého. Osoby tyto pozbudou však této výhody, neopustí-li do 48 hodin z vlastní viny území dožadujícího státu, jakmile jich přítomnosti u soudu nebude již potřebí.

V žádosti o doručení obsílky jest uvésti peníz, který jí bude zaplacen na úhradu cesty a pobytu. Obeslané osobě bude, přeje-li si tak, dána záloha na úhradu cesty a pobytu v území strany dožadující.

Je-li obeslaná osoba ve vazbě na území dožádaného státu, lze požádati nejvyšší úřad justiční správy tohoto státu o její dočasné dodání, a to proti závazku, že bude co nejdříve nazpět poslána.

Takovou žádost bude lze zamítnouti toliko ze závažných důvodů, zejména, bude-li obeslaný vězeň odporovati svému dodání.

Článek 62.

Vydání věcí doličných.

Úřady obou smluvních stran vydají si navzájem na požádání věci, jichž obviněný nabyl trestným činem, nebo jež slouží k provedení důkazu a to i tehdy, podléhají-li zabavení nebo propadnutí.

Byly-li tyto věci vyžádány vzhledem k vydání nebo průvozu zločince, budou, pokud možno, předány současně s jeho vydáním nebo průvozem.

Povinnost předati věci doličné nezaniká v tom případě, když povolené vydání nemohlo býti provedeno pro smrt obviněného nebo jeho útěk, a vztahuje se též na předměty doličné, které byly ukryty neb uloženy ve státě vydání povolivším, a které později tam byly nalezeny.

Úřad vydávající takové věci může je prozatím zadržeti, jsou-li nezbytně potřebny pro účely jeho vlastního trestního řízení.

Práva osob třetích na těchto věcech zůstávají nedotčena.

PETNAESTA GLAVA.

PRAVNA POMOĆ U KAZNENIM STVARIMA.

Član 59.

U kaznenim stvarima ukazivaće ugovorne strane jedna drugoj po molbi pravnu pomoć, i to po pravilu u neposrednom saobraćaju izmedju sudskih vlasti moleće i umoljene države. Naročito će dostavljati i pismena, koja se odnose na kazneno postupanje, i vršiće istražne radnje, kao: saslušanje okrivljenih lica, svedoka i veštaka, sudski uvidjaj, pretraživanje i uzapćivanje predmeta, i predavati jedna drugoj akta i predmete, koji se odnose na neko kazneno postupanje.

Medjutim osudjavne presude kao i pozivi radi saslušanja koga lica kao okrivljenog, koje izdaju sudovi jedne strane protiv državljana druge strane, neće se ovim poslednjim dostavljati. Takodje neće moći državljanin jedne strane po molbi suda druge strane biti saslušan kao okrivljeni.

Član 60.

Kad se može odreći pravna pomoć.

Pravna pomoć u kaznenim stvarima može se odreći u slučajevima, u kojima po odredbama ovoga ugovora ne postoji dužnost za izdavanje gonjenoga lica.

Član 61.

Pozivanje iz inostranstva.

Svedok ili veštak, koji dobrovoljno po dostavljenom mu pozivu izadje pred vlasti moleće države, ne sme tamo, ma čiji državljanin bio, biti gonjen ni zbog ranije izvršene kažnjive radnje niti biti pritvoren iz koga ranije postalog pravnog osnova. Ali on gubi ovu povlasticu, ako sopstvenom krivicom ne napusti za 48 sati oblast moleće države, čim njegovo prisustvo kod suda nije više potrebno.

U molbi za dostavljanje poziva označiće se suma, koja će mu se dati kao naknada za troškove puta i bavljenja. Pozvanom licu daće se po njegovoj molbi predujam za pokriće putnih troškova i bavljenja u oblasti moleće strane.

Ako se pozvano lice nalazi u pritvoru u oblasti umoljene države, onda može vrhovna sudsko-upravna vlast biti zamoljena da ga privremeno izda uz obavezu da će što pre biti natrag poslato.

Takva molba može se odbiti samo usled važnih razloga, naročito ako se pritvoreni protivi izdavanju.

Član 62.

Izdavanje dokaznih predmeta.

Vlasti obe ugovorne strane predavaće po molbi jedna drugoj uzajamno predmete, do kojih je okrivljeni došao kažnjivom radnjom, a koji služe za provodjenje dokazivanja i to i onda, ako podleže uzapćivanju ili konfiskovanju.

Ako takvi predmeti budu zahtevani s obzirom na izdavanje ili provoz krivca, onda će oni po mogućnosti biti predani jednovremeno sa njegovim izdavanjem ili provozom.

Obaveza izdavanja dokaznih predmeta ne prestaje u slučaju kad odobreno izdavanje ne bi se moglo izvesti usled smrti okrivljenoga ili usled njegovog begstva, a odnosi se i na dokazne predmete, koji su u državi, koja je dala odobrenje za izdavanje, bili sakriveni ili deponovani, a koji se tek docnije budu našli.

Vlast, koja takve predmete predaje, može ih za izvesno vreme zadržati, ako sa potrebni radi sopstvenog kaznenog postupanja.

Prava trećih lica na ovim predmetima ostaji u snazi.

Strana vydávající věci doličné může si též vymíniti, že jí co nejdříve budou vráceny. V tomto případě, jakož i když na věcech vážnou práva osob třetích, jest zaříditi, aby byly bezodkladně a bezplatně vráceny, jakmile jich pro účely trestního řízení v dožadujícím státě nebude potřebí.

Článek 63.

Kterým jazykem jest sepsati žádosti o právní pomoc.

Dožádání o právní pomoc sepsáno bude v řeči státní (oficielní) dožadujícího státu a opatřeno úředním razítkem dožadujícího úřadu.

O překladu dožádání a příloh platí ustanovení článku 3.

Případné neshody vzniklé při poskytování právní pomoci vyhražují se úpravě cestou diplomatickou.

HLAVA ŠESTNÁCTÁ.

SDĚLOVÁNÍ ODSUZUJÍCÍCH ROZSUDKŮ A VÝTAHŮ Z TRESTNÍCH REJSTŘÍKŮ.

Článek 64.

Obě strany budou si navzájem sdělovati opisy trestních lístků nebo výtahy právoplatných rozsudků odsuzujících, pokud se týkají příslušníků druhé smluvní strany a jsou podle předpisů o tom platných zapisovány do trestního rejstříku.

Taktéž budou si sdělovati další rozhodnutí, jež se týkají takových rozsudků a jsou zapisována do trestního rejstříku.

Ministerstva spravedlnosti obou smluvních stran budou si zasílati tyto opisy a výtahy vždy čtvrtletně.

Clanek 65.

Úřady každé ze smluvních stran, pověřené vedením trestního rejstříku, podají úřadům druhé strany na přímou žádost informaci z trestního rejstříku o jednotlivém případě.

HLAVA SEDMNÁCTÁ.

NÁKLADY PRÁVNÍ POMOCI VE VĚCECH TRESTNÍCH.

Článek 66.

Výlohy způsobené dožádáním o vydání neb o jinou právní pomoc ve věcech trestních ponese smluvní strana, pokud vzešly na jejím území.

Toliko výlohy, jež vzešly následkem dožádání o dobrozdání znalců i fakult vysokých škol a o obeslání osoby, která jest ve vazbě na území dožádaného státu, jakož i náklady průvozu osoby stíhané hradí stát dožadující.

HLAVA OSMNÁCTÁ.

O RATIFIKACI A VÝPOVĚDI SMLOUVY.

Článek 67.

Tato smlouva je sepsána státním jazykem obou smluvních stran a její znění je v obou jazycích autentické.

Strana, koja izdaje dokazne predmete, može sebi zadržati pravo, da joj se ovi predmeti što pre vrate. U ovom slučaju, kao i onda kad na predmetima postoje prava trećih lica, naredиće se njihov besplatni povraćaj bez odlaganja čim više u molećoj državi nisu potrebni za kazneno postupanje.

Član 63.

Jezik molbe za pravnu pomoć.

Molba za pravnu pomoć sastaviće se na državnom jeziku moleće države i biti snabdevena pečatom moleće vlasti.

O prevodu molbenoga pismena i njegovih priloga vrede propisi člana trećeg.

Nesporazumi, koji bi se eventualno pojavili u davanju pravne pomoći, raspraviće se diplomatskim putem.

ŠESTNAESTA GLAVA.

SAOPŠTAVANJE OSUDA I IZVODA IZ KAZNENIH REGISTARA.

Član 64.

Obe strane saopštavaće jedna drugoj prepise kaznenih karata ili izvode pravnosnažnih osudjavnih kaznenih presuda, u koliko se oni odnose na državljane druge ugovorne strane, a po o tome važećim propisima unose se u kazneni registar.

Isto tako saopštavaće one jedna drugoj dalje odluke, koje se odnose na takve presude, a unose se u kazneni registar.

Ove prepise i izvode slaće uvek uzajamno svaka tri meseca Ministarstva pravde obe ugovorne strane jedno drugom.

Član 65.

Vlasti ugovornih strana, kojima je povereno vodjenje kaznenog registra, davaće vlastima druge strane na neposrednu molbu obaveštenja iz kaznenog registra o pojedinom slučaju.

SEDAMNAESTA GLAVA.

TROŠKOVI PRAVNE POMOĆI U KAZNENIM STVARIMA.

Član 66.

Troškovi prouzrokovani molbom za izdavanje ili drugom pravnom pomoću u kaznenim stvarima snosi strana, na čijoj, su oblasti oni postali.

Moleća država naknadiće samo izdatke, koji su postali usled molbe za mišljenje veštaka i fakulteta visokih škola, kao i za pozivanje lica, koja se nalaze u pritvoru u oblasti umoljene države, i troškove provoza gonjenoga lica.

OSAMNAESTA GLAVA.

O RATIFIKACIJI I OTKAZU UGOVORA.

Član 67.

Ovaj ugovor je sastavljen na državnom jeziku obeju ugovarajućih strana i njegov tekst na oba jezika je autentičan.

Bude ratifikována a listiny ratifikační budou co nejdříve vyměněny v Praze.

Působnosti nabude měsíc po výměně ratifikačních listin a zůstane v platnosti ještě šest měsíců ode dne, kdy bude jednou ze smluvních stran vypovězena.

Na důkaz toho podepsali zmocněnci obou stran tuto smlouvu a opatřili ji vlastní pečetí.

Sepsáno v dvojím prvopisu v Bělehradě dne sedmnáctého března roku tisíc devět set dvacátého třetího.

DR. EMIL SPIRA m.p.
DR. D. ARANDJELOVIĆ m.p.
DR. JANKO BABNIK m.p.

DODATKOVÝ PROTOKOL KU SMLOUVĚ MEZI ČESKOSLOVENSKOU REPUBLIKOU A KRÁLOVSTVÍM SRBŮ, CHORVATŮ A SLOVINCŮ O ÚPRAVĚ VZÁJEMNÝCH PRÁVNÍCH STYKŮ.

Zmocněnci REPUBLIKY ČESKOSLOVENSKÉ a KRÁLOVSTVÍ SRBŮ, CHORVATŮ A SLOVINCŮ, podpisujíce smlouvu o úpravě vzájemných právních styků, prohlašují, že se dohodli o těchto okolnostech :

1. *K článku* 2. Smluvní strany sdělí si navzájem přehled rozdělení soudů uspořádaný podle obvodů sborových soudů prvé stolice.

Přehled ten bude, pokud možno, k objasnění doložen mapou soudních obvodů.

2. *K článku* 65. Rovněž sdělí si smluvní strany úřady trestního rejstříku, jež jsou povinny dodávati si zprávy.

3. Smluvní strany sdělí si navzájem seznam pohraničních míst a úřadů, jež na hranicích republiky Československé a království Srbů, Chorvatů a Československé a království Srbů, Chorvatů a Slovinců přicházejí v úvahu pro předávání a přejímání zločinců.

Na doklad toho podepsali zmocněnci tento dodatkový protokol, jenž má stejnou platnost jako smlouva sama.

Sepsáno v Bělehradě, dne sedmnáctého března roku tisíc devět set dvacátého třetího ve dvojím vyhotovení.

DR. EMIL SPIRA m.p.
DR. D. ARANDJELOVIĆ m.p.
DR. JANKO BABNIK m.p.

On će se ratifikovati i ratifikacije će se izmeniti što pre u Pragu.

Na snagu će stupiti mesec dana posle izmene ratifikacija i ostaće u snazi još za šest meseci od dana kad bude otkazan od jedne ugovarajuće strane.

U potvrdu toga potpisali su ovaj ugovor punomoćnici obeju strana i stavili svoje pečate.

Sastavljeno u dva primerka u Beogradu sedamnaestog marta hiljadu devet stotina dvadeset treće godine.

DR. EMIL SPIRA m.p.
DR. D. ARANDJELOVIĆ m.p.
DR. JANKO BABNIK m.p.

NAKNADNI PROTOKOL U DOPUNU UGOVORA IZMEDJU ČESKOSLOVAČKE REPUBLIKE I KRALJEVINE SRBA, HRVATA I SLOVENACA O UREDJENJU UZAJAMNIH PRAVNIH ODNOŠAJA.

Punomoćnici ČESKOSLOVAČKE REPUBLIKE i KRALJEVINE SRBA, HRVATA I SLOVENACA, potpisavši ugovor o uredjenju uzajamnih pravnih odnošaja, izjavluju, da su se saglasili na sledeće:

1. *K članu* 2. Ugovorne strane saopštiće jedna drugoj pregled sudova prvog stepena po oblastima.

Tome pregledu biće po mogućnosti, u cilju objašnjnja, priložena karta sudskih oblasti.

2. *K članu* 65. Isto tako saopštiće ugovorne strane jedna drugoj vlasti kaznenog registra, koje su dužne da daju izveštaje.

3. Ugovorne strane saopštiće jedna drugoj spisak pograničnih mesta i vlasti, koje na granici Československe Republike i Kraljevine Srba, Hrvata i Slovenaca dolaze u obzir za predavanje i primanje zločinaca.

U potvrdu prednjeg punomoćnici su potpisali ovaj naknadni protokol, koji ima istu snagu kao i sam ugovor.

Napisano u dva primerka u Beogradu sedamnaestog marta hiljadu devet stotina dvadeset treće godine.

DR. EMIL SPIRA m.p.
DR. D. ARANDJELOVIĆ m.p.
DR. JANKO BABNIK m.p.

Copie certifiée conforme.
Praha, le 30 septembre 1924.

Dr Jan OPOČENSKÝ.
Chef des Archives du Ministère des Affaires étrangères.

[1] TRADUCTION.

No. 768. — CONVENTION RELATIVE AU RÈGLEMENT DES RAPPORTS JUDICIAIRES CONCLUE ENTRE LE ROYAUME DES SERBES, CROATES ET SLOVÈNES ET LA RÉPUBLIQUE TCHÉCOSLOVAQUE, SIGNÉE A BELGRADE LE 17 MARS 1923.

LA RÉPUBLIQUE TCHÉCOSLOVAQUE et LE ROYAUME DES SERBES, CROATES ET SLOVÈNES, désireux de régler leurs rapports judiciaires en matières civiles contentieuses et non contentieuses, l'exécution des titres exécutoires ainsi que leurs rapports judiciaires en matière pénale, ont résolu de conclure une Convention à cet effet.

A cette fin, ils ont nommé pour leurs Plénipotentiaires :

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. le docteur Emile SPIRA, Chef de section au Ministère de la Justice à Prague ;

SA MAJESTÉ LE ROI DES SERBES, CROATES ET SLOVÈNES :

M. le docteur Dragolioube ARANDJELOVITCH, Professeur à la faculté de droit de l'Université de Belgrade, et

M. le docteur Janko BABNIK, Président de la Cour d'appel à Lioubliana,

Lesquels, après avoir échangé leurs pleins pouvoirs reconnus en bonne et due forme, sont convenus des dispositions suivantes :

CHAPITRE I.

STIPULATIONS GÉNÉRALES.

Article 1.

Parité de traitement.

Les Parties contractantes s'engagent à accorder aux ressortissants de l'autre Partie se trouvant sur leurs territoires toute liberté de recours aux tribunaux dans les mêmes conditions qu'à leurs propres nationaux et à ne leur imposer, sous ce rapport, aucune restriction qui n'est pas appliquée à leurs propres nationaux.

La présente Convention ne porte aucune atteinte aux prescriptions relatives à la langue à employer et qui sont en vigueur sur les territoires des deux Parties contractantes.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] TRANSLATION.

No. 768. — CONVENTION CONCERNING THE REGULATION OF LEGAL RELATIONS, CONCLUDED BETWEEN THE KINGDOM OF THE SERBS, CROATS AND SLOVENES AND THE CZECHOSLOVAK REPUBLIC, SIGNED AT BELGRADE, MARCH 17, 1923.

THE CZECHOSLOVAK REPUBLIC and THE KINGDOM OF THE SERBS, CROATS and SLOVENES, being desirous of regulating their legal relations in contentious and non-contentious civil affairs, of providing for the enforcement of executory documents and of regulating their legal relations in penal affairs have decided to conclude a Convention for this purpose.

They have accordingly appointed as their Plenipotentiaries :

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

DR. EMILE SPIRA, Head of Department at the Ministry of Justice, Prague ;

HIS MAJESTY THE KING OF THE SERBS, CROATS AND SLOVENES :

DR. Dragolioube ARANDJELOVITCH, Professor in the Faculty of Law at the University of Belgrade, and

DR. Janko BABNIK, President of the Court of Appeal, Lioubliana ;

Who, having communicated their full powers, found in good and due form, have agreed upon the following provisions :

CHAPTER I.

GENERAL PROVISIONS.

Article 1.

Equality of treatment.

Each of the Contracting Parties undertakes to grant nationals of the other Party within its territory free and ready access to its Courts under the same conditions as apply to its own nationals, and not to subject them in this respect to any restrictions not imposed on its own nationals.

Nothing in the present Convention shall in any way affect the provisions in force in the territory of either of the Contracting Parties concerning the language to be used.

---

[1] Translated by the Secretariat of the League of Nations.

CHAPITRE II.

I. Prestation de l'aide judiciaire.

Article 2.

Relations directes.

Les deux Parties contractantes se prêteront, sur demande, aide judiciaire en matières civiles et en matières non litigieuses, y compris les questions relatives à la tutelle et à la curatelle, au moyen de rapports directs entre les tribunaux et les autorités de tutelle.

Sur les territoires de la République tchécoslovaque, tous les tribunaux sont compétents pour recevoir les significations et les commissions rogatoires ; les bureaux des présidences des tribunaux collégiaux de première instance sont seuls compétents pour leur présenter des réquisitions en matière de questions relatives à la tutelle et à la curatelle ; les autorités de tutelle de deuxième instance sont également compétentes en cette matière. Dans les territoires du Royaume des Serbes, Croates et Slovènes, toutes les autorités judiciaires sont compétentes, tant pour recevoir que pour requérir les significations et les commissions rogatoires.

En cas d'incompétence de l'autorité requise, les demandes seront transmises d'office à l'autorité compétente du même Etat et l'autorité requérante en sera immédiatement avisée.

La réponse à une demande sera toujours communiquée directement à l'autorité requérante.

Article 3.

Langue employée pour les requêtes.

Les requêtes de signification et les commissions rogatoires seront rédigées dans la langue officielle de l'Etat requérant. Elles seront dispensées de la légalisation et seront revêtues du sceau officiel de l'autorité requérante.

Ces requêtes et leurs annexes seront accompagnées d'une traduction dans la langue officielle de l'Etat requis, traduction faite ou certifiée conforme par un traducteur officiel de la partie requérante et revêtue de sa signature et de son sceau officiel. La traduction n'exigera pas d'autre légalisation.

L'autorité requise pourra, à la demande et aux frais de l'autorité requérante, assurer la traduction.

Article 4.

Contenu des requêtes.

Une requête mentionnera l'objet de la requête et contiendra, au besoin, un bref exposé de la question ; elle fournira les noms, la profession et le domicile permanent et, le cas échéant, le domicile ou le lieu d'habitation des parties.

Une requête de signification indiquera en outre l'adresse du destinataire et mentionnera la nature de la pièce à signifier.

Article 5.

Exécution d'une requête.

Les requêtes de signification et les commissions rogatoires seront exécutées suivant les règles établies par la législation de l'Etat requis.

CHAPTER II.

I. GRANTING OF LEGAL ASSISTANCE.

Article 2.

Direct relations.

Each of the two Contracting Parties shall, if requested to do so, give the other Contracting Party legal assistance in civil affairs and in non-contentions matters, including questions relating to guardianship and trusteeship, by facilitating direct communication between the Courts and the authorities responsible for guardianship.

All Courts within the territory of the Czechoslovak Republic shall be competent to receive requests for service and " commissions rogatoires " ; in questions relating to guardianship and trusteeship application shall be made to them only by the office of the President of a court of first instance or by the authorities of second instance responsible for guardianship. All judicial authorities within the territories of the Kingdom of the Serbs, Croats and Slovenes shall be competent both to receive and to request documents for service and " commissions rogatoires ".

Should the authority applied to not be competent to deal with the matter, the request shall be transmitted *ex officio* to the competent authority of the same State and the authority making application shall be notified forthwith.

The reply to a request shall always be communicated direct to the authority making application.

Article 3.

Language to be used in submitting applications.

Requests for service and " commissions rogatoires " shall be drawn up in the official language of the State making application. They shall not require legalisation and shall bear the official seal of the authority submitting them.

The said requests and any documents attached thereto shall be accompanied by a translation in the official language of the State to which application is made ; such translation shall be made or certified correct by an official translator of the Party making application and shall bear his signature and official seal ; it shall not require further legalisation.

The authority applied to may have it translated on the request of the authority making application, the cost being borne by the last-named authority.

Article 4.

Contents of requests.

Every request shall mention the object of the request and will, if necessary, contain a brief statement of the question ; it shall give the names and the trade or profession of the parties and if possible, their permanent domicile, or, failing such, their place of habitual residence or the place where they are actually living.

Requests for service shall also give the name of the recipient and the nature of the document to be served.

Article 5.

Execution of requests.

Requests for service and „ commissions rogatoires " shall be executed in accordance with the procedure laid down in the laws of the State to which application is made.

Sur demande de l'autorité requérante, l'exécution pourra cependant se faire en des formes spéciales, pourvu que ces formes ne soient pas contraires aux lois de l'Etat requis.

Les actes et autres pièces résultant de l'exécution ne seront pas accompagnés d'une traduction dans la langue de la partie requérante.

II. Signification.

Article 6.

Dans le cas où la signification d'un acte doit être effectuée dans la forme prescrite par la législation de la partie requise en matière de signification d'actes de même nature, l'acte devra être rédigé dans la langue officielle de la partie requise ou être accompagné d'une traduction dans cette langue. (Article 3.)

Faute de quoi, l'autorité requise pourra se borner à faire la communication par la remise de l'acte au destinataire, si celui-ci est disposé à l'accepter.

Article 7.

L'exécution de la signification pourra être refusée, si l'Etat sur le territoire duquel elle devrait être faite, la juge de nature à porter atteinte à sa souveraineté ou à sa sécurité.

L'Etat requis informera immédiatement l'autorité requérante du refus d'exécution et en indiquera les raisons.

Article 8.

La preuve de la signification se fera au moyen, soit d'un récépissé daté et légalisé, émanant du destinataire, soit au moyen d'une attestation de l'autorité de l'Etat requis, constatant le fait, la forme et la date de la signification.

Si l'acte à signifier a été remis en double exemplaire, le récépissé ou l'attestation devra figurer sur l'un des doubles ou y être annexé.

Article 9.

L'une des Parties contractantes pourra, sur le territoire de l'autre Partie, assurer les significations par la poste ; pour les significations destinées à ses propres ressortissants, elle pourra également les assurer par les soins de ses agents diplomatiques ou de ses fonctionnaires consulaires. Dans ce dernier cas, elle ne pourra cependant avoir recours ni à des mesures de contrainte ni à la menace de mesures de ce genre.

III. Exécution des Commissions rogatoires.

Article 10.

Pour exécuter une commission rogatoire, l'autorité compétente usera des mêmes moyens de contrainte que pour l'exécution soit d'une commission émanant des autorités de son propre Etat, soit d'une demande formée à cet effet par une partie intéressée.

L'autorité requérante sera, si elle le demande, informée de la date et du lieu où il sera procédé à la mesure sollicitée, afin que la partie intéressée puisse être mise en mesure d'y assister.

If the authority making application so requests, execution may be effected in accordance with a special procedure, provided that such procedure is not contrary to the law of the State applied to.

The documents and other papers necessitated by execution will not be accompanied by a translation in the language of the party making application.

II. Service of legal Documents.

Article 6.

In cases in which a legal document is to be served in accordance with the procedure laid down for the service of such documents in the laws of the State to which application is made, the said document shall be drawn up in the official language of the Party applied to or shall be accompanied by a translation in that language (Article 3).

In other cases, the authority applied to may merely make the communication by handing over the document to the recipient, provided that the latter agrees to accept it.

Article 7.

The execution of a request for service may be refused if the State in whose territory it is to be effected considers it such as to compromise its sovereignty or safety.

The State to which application is made shall immediately inform the authority, making application, of such refusal and shall give the grounds of its decision.

Article 8.

Proof of service shall be furnished either by a dated and legalised receipt given by the recipient or by an attestation of the authority of the State to which application is made certifying the fact, the manner and the date of service.

If the document to be served is transmitted in duplicate, the receipt or attestation should be given on one of the copies or be attached thereto.

Article 9.

Either of the Contracting Parties may serve notices by post within the territory of the other ; it may also serve notices on its own nationals through its diplomatic representatives or consular agents. In the latter case, however, it may not resort or threaten to resort to compulsion.

III. Execution of " Commissions rogatoires ".

Article 10.

In the execution of " commissions rogatoires " the competent authority shall employ the same compulsory measures as would be applied in the case of the execution of a commission emanating from the authorities of its own State or of a request to that effect made by an interested party.

The authority making the request shall, if it so desires, be informed of the date and place where the proceedings asked for will take place, in order that the interested party may be able to be present.

Article 11.

L'exécution d'une commission rogatoire pourra être refusée, si, dans l'Etat requis, l'exécution de la mesure sollicitée ne rentre pas dans les attributions du pouvoir judiciaire, ou si l'Etat requis la juge de nature à porter atteinte a sa propre souveraineté ou à sa propre sécurité.

Article 12.

Frais occasionnés par l'exécution des commissions rogatoires.

Les significations d'actes, ainsi que l'exécution des commissions rogatoires ne pourront donner lieu au remboursement de taxes ou de frais de quelque nature que ce soit, à l'exception des indemnités payées aux témoins et aux experts et des frais occasionnés par le fait qu'une forme spéciale de procédure a été adoptée, à la demande de l'autorité requérante.

L'autorité requise ne pourra refuser l'exécution d'une commission rogatoire pour le motif que l'autorité requérante n'a pas fait l'avance nécessaire des frais qui doivent être remboursés en vertu du premier alinéa de cet article, sauf dans le cas où elle exigerait, pour l'accomplissement du même acte officiel l'avance desdits frais, de la part de ses propres ressortissants.

Les frais de poste sont à la charge de l'autorité expéditrice.

CHAPITRE III.

Exemption de cautions et de dépots.

Article 13.

Aucune caution ni dépôt ne pourra être imposé, à raison soit de leur qualité d'étrangers, soit du défaut de domicile ou de résidence dans le pays, aux ressortissants de l'une des Parties contractantes, qui seront demandeurs ou *intervenants* devant les tribunaux de l'autre Partie contractante.

Les demandeurs ou *intervenants* seront également dispensés de fournir des avances pour couvrir les frais de la cause.

Article 14.

Les condamnations sans appel aux frais et dépens du procès, prononcées par les tribunaux de l'une des Parties contractantes contre un demandeur ou *intervenant* dispensé de la caution, d'un dépôt ou d'une avance, en vertu soit de l'article 13 de la présente Convention, soit de la loi de l'Etat où l'action a été intentée, seront rendues exécutoires sur le territoire de l'autre Partie contractante sans que les parties soient entendues, à la condition qu'elles se conforment aux prescriptions de l'article 3 et à la condition que l'autorité compétente, qui a prononcé l'arrêt, confirme officiellement que la décision est passée en force de chose jugée.

La même règle sera appliquée aux décisions des tribunaux sur la liquidation ultérieure des dépens.

CHAPITRE IV.

Assistance judiciaire gratuite aux indigents.

Article 15.

Les ressortissants d'une des Parties contractantes seront admis, dans les territoires de l'autre, au bénéfice de l'assistance judiciaire gratuite suivant les mêmes prescriptions que les nationaux eux-mêmes.

Article 11.

Execution of a " commission rogatoire " may be refused if, in the State to which application is made, such execution does not lie within the competence of the legal authorities, or if the said State considers that its sovereignty or safety might be affected thereby.

Article 12.

Expenses arising out of the execution of " commissions rogatoires ".

No fees or charges of any description may be levied for the service of documents or the execution of " commissions rogatoires ", except expenses payable to witnesses and experts and costs occasioned by the adoption of a special form of procedure at the request of the authority making application.

The authority applied to may not refuse execution of a " commission rogatoire " on the ground that the authority making application has not advanced the necessary sums which must be repaid under the first paragraph of this article, unless it requires its own nationals to advance these sums for the execution of the same official act.

Postal charges shall be borne by the authority despatching the communication.

CHAPITRE III.

Exemption from Surety and Deposits.

Article 13.

Nationals of either of the Contracting Parties appearing as plaintiffs or interveners before the Courts of the other Contracting Party shall not be required to give any surety or make any deposit by reason either of their being foreigners or of their not being domiciled or resident in the country.

Plaintiffs or interveners shall also be exempt from the obligation to make advances to cover the costs of the case.

Article 14.

Orders without appeal to pay the costs of an action made by the Courts of one of the Contracting Parties against a plaintiff or intervener exempted from giving surety, making a deposit or paying advances in virtue either of Article 13 of the present Convention or of the law of the State in which the action was brought, shall be made executory within the territory of the other Contracting Party without the parties to the case being heard, provided that such orders are in conformity with Article 3 and provided that the competent authority which gave judgment attests officially that the decision has acquired the force of law.

The same rule shall apply to decisions of the Courts as to the subsequent payment of costs.

CHAPTER IV.

Free legal assistance to the Poor.

Article 15.

Nationals of either of the Contracting Parties shall, in the territories of the other Contracting Party, be given free legal assistance in accordance with the same rules as nationals of that State.

Quand un ressortissant de l'une des Parties contractantes reçoit l'assistance judiciaire gratuite, il en bénéficiera devant les tribunaux de l'autre Partie pour tous les actes de procédure concernant la même affaire.

Les prescriptions de l'article 12 seront appliquées aux frais résultant de ces actes de procédure.

Article 16.

Le certificat d'indigence sera délivré par les autorités de la résidence habituelle du requérant, ou, à défaut de celle-ci, par les autorités de sa résidence actuelle.

Dans le cas où la résidence du requérant ne serait pas située sur le territoire d'une des Parties contractantes, il suffira d'une déclaration délivrée par un agent diplomatique ou un fonctionnaire consulaire du pays auquel appartient le requérant.

Article 17.

L'autorité compétente pour délivrer le certificat d'indigence pourra prendre des renseignements sur la situation de fortune du requérant auprès des autorités de l'autre Partie contractante.

L'autorité chargée de statuer sur la demande d'assistance judiciaire gratuite conserve, dans les limites de ses attributions, le droit de contrôler les déclarations et renseignements qui lui sont fournis.

CHAPITRE V.

SUCCESSIONS.

Article 18.

Les ressortissants de l'une des Parties contractantes pourront disposer par testament, codicille, *contrat de succession*, donation à cause de mort ou autrement, de tous les biens qu'ils possèderaient dans les territoires de l'autre Partie contractante. De la même façon, les ressortissants de l'une des Parties contractantes seront habiles à recevoir dans tous les territoires de l'autre Partie de la même manière que les nationaux les biens qui leur seraient dévolus à titre de succession.

Seront entendus par droits successoraux dans le sens de l'alinéa précédent : la succession légale, le droit à la légitime, la succession par testament, par codicille, le *contrat de succession*, la donation à cause de mort et la dévolution à l'Etat d'une succession vacante.

Les prescriptions en vigueur dans les Etats contractants relativement à l'acquisition et à la possession des biens immobiliers en particulier les prescriptions relatives à la réforme agraire, ne seront pas affectées par les présentes stipulations.

Article 19.

Les Parties contractantes s'engagent à se livrer réciproquement l'hoirie mobilière laissée par les ressortissants de l'autre Partie, afin que la procédure et la décision concernant la succession soient régies par les lois du pays du défunt.

Article 20.

Le tribunal ou l'autorité de la Partie contractante, sur le territoire de laquelle se trouve l'hoirie mobilière, sera tenue de :

When a national of one of the Contracting Parties receives free legal assistance, he shall also be entitled to free legal assistance before the Courts of the other Party in respect of all proceedings relating to the same case.

The provisions of Article 12 shall apply to the costs of such proceedings.

Article 16.

The certificate of insufficient means shall be issued by the authorities of the State in which the applicant's habitual residence is situated, or, in default of such residence, by the authorities of the State in which he is residing for the time being.

Should the applicant not be resident in the territory of either of the Contracting Parties, it will be sufficient if a declaration is issued by a diplomatic agent or consular official of the country to which the applicant belongs.

Article 17.

The authority competent to issue the certificate of inadequate means may make enquiries of the authorities of the other Contracting Party regarding the financial position of the applicant.

The authority appointed to adjudicate upon an application for free legal assistance shall be entitled, within the limits of its competence, to verify the declarations and information submitted to it.

CHAPTER V.

SUCCESSION.

Article 18.

Nationals of either of the Contracting Parties may dispose by will, codicil, contract of succession, *donatio mortis causa*, or otherwise, of all property which they possess within the territory of the other Contracting Party. Similarly, nationals of either of the Contracting Parties shall be qualified to receive within the territory of the other Contracting Party, under the same conditions as the nationals of the latter, any property devolving upon them by right of succession.

By right of succession within the meaning of the preceding paragraph shall be understood : succession as decreed by law, succession to the " reserved " portion of the estate, succession by will, codicil, contract of succession, *donatio mortis causa* and reversion to the State of an unclaimed or repudiated estate.

The regulations in force in the Contracting States concerning the acquisition and possession of immovable property, and more particularly the provisions concerning agrarian reforms, shall not be affected by the present provisions.

Article 19.

Each of the Contracting Parties undertakes to hand over to the other Contracting Party the movable property left by nationals of that Party in order that the procedure and decision concerning succession may be settled by the laws of the country to which the deceased belonged.

Article 20.

The Court or authority of the Contracting Party within whose territory the movable property contained in the estate is situated shall be bound :

1. dresser un procès-verbal concernant la mort du ressortissant de l'une des Parties contractantes décédé sur le territoire de l'autre ;

2. prendre des mesures indispensables à la sécurité et à la bonne administration de l'hoirie, afin d'éviter sa dilapidation ou tout autre danger auquel elle pourrait être exposée.

L'autorité est tenue, en particulier, de dresser un inventaire officiel de toute la succession et de procéder selon les circonstances soit à l'apposition des scellés, soit au dépôt de la succession dans un lieu sûr, soit à la nomination d'une personne digne de confiance en qualité de curateur à la succession.

Le tribunal ou l'autorité compétente prendra les mesures mentionnées aux §§ 1 et 2, conformément aux prescriptions en vigueur dans l'Etat dont il ressortit. Ces mesures pourront cependant être assujetties, sur la demande de l'autre Partie, à des formes spéciales, pourvu que ces formes ne soient pas contraires à la législation de l'Etat dont ressortit le tribunal ou l'autorité compétente.

3. Si les successeurs ou les légataires sont ressortissants de l'une des Parties contractantes sur le territoire de laquelle est ouverte la succession, ou demeurent eux-mêmes sur ce territoire, le tribunal ou l'autorité compétente est libre de retenir, sur la demande desdits intéressés, tout ou partie de la succession tant que le tribunal compétent pour liquider la succession du défunt n'aura pas définitivement statué sur les titres de successeurs ou de légataires desdits intéressés.

4. Les mêmes mesures pourront être prises sur la demande des créanciers, qui sont ressortissants de la Partie contractante sur le territoire de laquelle se trouve l'hoirie mobilière ou qui demeurent sur ce territoire, pourvu que leurs créances aient déjà été annoncées au tribunal. Les tribunaux de l'Etat, sur le territoire duquel se trouve l'hoirie mobilière, sont exclusivement compétents pour statuer sur ces demandes.

Article 21.

En vue d'assurer l'exécution des mesures prévues aux §§ 3 et 4 de l'article précédent, sera fixé un terme ne pouvant dépasser cinq mois, pendant lequel devront être présentées au tribunal ou à l'autorité, les réclamations des personnes sus-mentionnées. Si aucune réclamation n'est présentée pendant ce terme, la remise de la succession mobilière ne pourra être refusée.

Un avis sera publié dans les journaux des deux Etats où paraissent les avis officiels et une copie légalisée de l'avis sera remise sans retard au tribunal ou à l'autorité chargée de liquider la succession dans l'Etat du défunt. Dans le cas où ce tribunal ou cette autorité serait inconnu, la copie sera transmise à l'autorité consulaire compétente, et en l'absence de celle-ci, à une autre autorité représentant l'Etat intéressé.

Article 22.

En cas de décès d'un ressortissant de l'autre Partie contractante, l'autorité compétente devra immédiatement en donner avis à l'autorité consulaire du défunt ; lui envoyer le plus tôt possible l'avis du décès et une copie légalisée de l'acte de décès.

Si l'autorité consulaire siège dans la localité où se trouvent les biens mobiliers de la succession, les mesures dont il est question au § 2 de l'article 20 ne pourront être prises qu'à condition que l'autorité consulaire en ait été informée à temps pour y pouvoir assister.

Dans les autres cas, l'autorité consulaire devra être informée sans retard de toutes les mesures ordonnées en vue d'assurer la conservation et l'administration de la succession. Si l'autorité consulaire le désire, ces mesures pourront être modifiées ou abandonnées, à condition qu'aucun préjudice ne soit porté aux intérêts des nationaux.

(1) to draw up an official report concerning the death of a national of the other Contracting Party within its territory.

(2) to take the necessary measures for the safeguarding and proper administration of the estate in order to prevent waste or any other risk to which it might be exposed ;

The authority shall be bound more particularly to make an official inventory of the estate and, if necessary, to affix seals, to deposit the property in a safe place or to appoint a trustworthy person as trustee *(curateur)*.

The Court or competent authority shall take the measures mentioned in § 1 and 2 in conformity with the regulations in force in the State to which it belongs. Nevertheless such measures may, at the request of the other Party, be made subject to special procedure, provided that such procedure is not contrary to the laws of the State to which the Court or competent authority belongs.

(3) If the successors or legatees are nationals of the Contracting Parties on whose territory the succession is declared open, or if they reside in that territory, the Court or competent authority shall have power to hold back, if requested to do so by one of the interested persons, the whole or part of the estate until the Court competent to wind up the deceased's estate has given a decision concerning their title as successors or legatees.

(4) Similar measures may be taken at the request of creditors who are nationals of the Contracting Party within whose territory the movable property contained in the estate is situated, or who reside in such territory, provided that previous notice of their claims has been given to the Court. The Courts of the State within whose territory the movable property is situated shall alone be competent to give decisions concerning such applications.

Article 21.

With a view to ensuring the execution of the measures laid down in §§ 3 and 4 of the preceding Article, a period not exceeding five months shall be fixed during which the claims of the aforementioned persons must be submitted to the Court or authority in question. If no claim is submitted before the expiration of this period, the application for the handing over of the movable property in the estate shall be complied with.

A notice shall be inserted in the newspapers of the two States in which official notices are published, and a legalised copy of the notice, shall be transmitted immediately to the Court or authority appointed to wind up the estate in the country to which the deceased belonged. Should this Court or authority not be known, the copy shall be transmitted to the competent consular authority, or, failing such, to some other authority representing the State concerned.

Article 22.

In the event of the death of a national of one Contracting Party in the territory of the other, the competent authority shall immediately notify the deceased's consular authority and shall as soon as possible forward to the latter the notice of death and a legalised copy of the death certificate.

If the consular authority has its seat in the district in which the movable property contained in the estate is situated, the measures referred to in § 2 of Article 20 shall not be taken unless such authority has been notified in time to be present at these measures.

In other cases the consular authority shall be informed without delay of all measures ordered for the purpose of safeguarding and administering the estate. Should the consular authority so desire, such measures may be modified or abandoned provided that the interests of nationals are not prejudiced thereby.

Article 23.

Si les personnes intéressées dans une succession sont nationaux de l'Etat sur le territoire duquel se trouve l'hoirie mobilière ou si elles sont établies d'une manière permanente sur ce territoire, le tribunal chargé de liquider la succession ou l'autorité de l'Etat du défunt pourra, sur la proposition desdits intéressés, transférer sa compétence en matière de règlement de la succession au tribunal ou à l'autorité de la localité où se trouve l'hoirie mobilière, à condition que la proposition à cet effet soit faite dans le terme fixé par l'article 21.

Article 24.

Seront considérés comme biens mobiliers les biens que considère comme tels la loi de l'Etat où se trouve l'hoirie mobilière. En vue de son expédition dans le pays du défunt, l'hoirie mobilière sera remise aux autorités consulaires les plus rapprochées.

Les dispositions de la présente Convention ne modifient en rien les prescriptions concernant l'interdiction d'exportation de certains objets, interdiction actuellement en vigueur sur les territoires des Parties contractantes.

Article 25.

Les stipulations de la présente Convention concernant la restitution des biens mobiliers d'une succession ne porteront aucune atteinte à une convention financière éventuelle conclue entre les deux Parties contractantes en vue d'éviter une double imposition atteignant l'hoirie mobilière remise au tribunal chargé de liquider la succession ou à l'autorité de l'Etat du défunt, conformément aux articles précédents.

Article 26.

Jusqu'à la conclusion de la convention mentionnée à l'article 25, les Parties contractantes se réserveront le droit de percevoir, avant de remettre l'hoirie mobilière aux autorités de l'autre Partie, la taxe de succession et autres impôts publics, dont est passible la succession, en vertu de la législation desdites Parties contractantes.

Article 27.

La succession des biens immobiliers sera régie par les lois du pays dans lequel sont situés les immeubles et la compétence concernant toute demande ou contestation relative aux successions immobilières, appartiendra exclusivement aux tribunaux de ce pays.

CHAPITRE VI.

TUTELLE ET CURATELLE.

Article 28.

Il appartient aux autorités des deux Parties contractantes d'organiser la tutelle ou la curatelle pour les personnes et les biens de toute nature de leurs propres nationaux.

Pour les nationaux d'une des deux Parties contractantes qui séjournent sur le territoire de l'autre Partie ou y possèdent des biens, les autorités se borneront à prendre les mesures de tutelle

Article 23.

If the persons interested in an estate are nationals of the State within whose territory the movable property in the estate is situated or if they are permanently established there, the Court appointed to wind up the estate, or the authority of the State to which the deceased belonged, may, at the request of such persons, transfer its right to deal with the estate to the Court or authority of the district where the movable property is situated, provided that the proposal is made within the period laid down in Article 21.

Article 24.

Movable property shall be property so considered by the law of the State in which the movable property forming part of the estate is situated. The movable property in the estate shall be handed over to the nearest consular authorities in order that it may be sent to the country of the deceased.

Nothing in the present Convention shall in any way modify the regulations concerning any prohibition to export certain articles which is now in force within the territories of the Contracting Parties.

Article 25.

Nothing in the present Convention concerning the restitution of the movable portion of an estate shall affect any financial convention which may be concluded between the two Contracting Parties with a view to preventing double taxation of the movable property forming part of the estate surrendered, in conformity with the preceding articles, to the Court appointed to wind up the estate or to the authority of the State to which the deceased belonged.

Article 26.

Pending the conclusion of the convention referred to in Article 25, each of the Contracting Parties shall reserve the right, before handing over the movable property in the estate to the authorities of the other Party, to collect the succession duty and other taxes to which, under its legislation, the estate is liable.

Article 27.

Succession in regard to immovable property shall be governed by the laws of the country in which the immovable property is situated, and the courts of that country shall possess exclusive competence concerning all claims or disputes relating to succession to immovable property.

CHAPTER VI.

GUARDIANSHIP AND TRUSTEESHIP.

Article 28.

It shall be the duty of the authorities of the two Contracting Parties to provide guardianship and trusteeship for their nationals and for property of every description belonging to their nationals.

In the case of nationals of one of the two Contracting Parties residing in the territory of the other Contracting Party, or possessing property there, the authorities shall merely adopt the mea-

(curatelle) indispensables et en informeront, dans le plus bref délai possible, l'autorité compétente de l'autre Partie contractante.

L'autorité compétente de l'Etat dont le pupille est ressortissant, pourra rapporter ces mesures, toutefois, si l'intérêt du pupille l'exige et après que ce dernier et son représentant légal auront été entendus, cette autorité pourra, conformément aux prescriptions en vigueur, confier aux autorités de l'autre Partie l'organisation des mesures de tutelle (curatelle), tant pour la personne que pour les biens.

Ces dernières autorités statueront à ce sujet suivant les lois de leur pays. Toutefois, elles ne pourront se prononcer sur une question concernant le statut personnel. Leurs décisions passées en force de chose jugée seront reconnues valables sur le territoire de l'autre Partie contractante,

CHAPITRE VII.

LÉGALISATION ET FORCE PROBANTE DE DOCUMENTS.

Article 29.

Les documents dressés, délivrés ou légalisés par les autorités judiciaires, ou les documents émanant des autorités administratives suprêmes ou centrales ou équivalentes d'une des deux Parties contractantes, et destinés à servir devant les tribunaux ou les autorités de tutelle (curatelle) de l'autre Partie, n'auront pas besoin d'être légalisés, s'ils sont revêtus du sceau officiel.

Les documents dressés ou légalisés par les notaires publics et destinés aux besoins dont il est question à l'alinéa précédent, devront être légalisés par les autorités judiciaires.

Les documents portant la signature du greffe seront considérés comme documents judiciaires, si cette signature est valable suivant les lois de la Partie contractante sur le territoire de laquelle se trouve le tribunal.

Une liste des autorités centrales dont il est question au premier alinéa de cet article sera annexée à la présente Convention. Les Parties contractantes se comuniqueront les modifications ultérieures qui seraient éventuellement apportées à cette liste.

Article 30.

La force probante des documents officiels dressés sur le territoire de l'une des Parties contractantes ainsi que celle des livres de commerce tenus sur ce territoire, sera régie, devant les tribunaux de l'autre Partie, par les lois du pays où ils ont été dressés ou tenus. Toutefois ils ne pourront avoir une force probante supérieure à celle qui leur est conférée par les lois de l'Etat où l'acte de procédure a lieu.

CHAPITRE VIII.

DÉCLARATION DE DÉCÈS.

Article 31.

Une personne sera déclarée décédée par les autorités de l'Etat dont elle était ressortissante au moment de sa disparition.

Les décisions émanant de ces autorités et passées en force de chose jugée seront également valables sur le territoire de l'autre Partie contractante.

sures of guardianship (trusteeship) which are indispensable, and shall as soon as possible inform the competent authority of the other Contracting Party of such action.

The competent authority of the State of which the ward is a national may, however, annul such measures if the interests of the ward render such action necessary, and after the said ward and his legal representative have been heard, may, in accordance with the regulations in force, charge the authorities of the other Party with the provision of measures of guardianship (trusteeship) both in regard to the person and property of the ward.

The last named authorities shall decide this matter in accordance with the laws of their country. They may not, however, give a decision in any matter concerning personal status. When their decisions have acquired the force of law, they shall be recognised as valid in the territory of the other Contracting Party.

CHAPTER VII.

LEGALISATION OF DOCUMENTS AND THEIR VALUE AS EVIDENCE.

Article 29.

Documents drawn up, issued, or legalised by the judicial authorities, or documents emanating from the supreme or central administrative authorities or other equivalent authorities of one of the two Contracting Parties and intended to be used in the Courts or by the guardianship (trusteeship) authorities of the other Party shall not require legalisation if they bear the official seal.

Documents drawn up or legalised by notaries public and intended to be used for the purposes mentioned in the preceding paragraph shall be legalised by the judicial authorities.

Documents bearing the signature of the Clerk of the Court's Office shall be regarded as legal documents if such signature is valid according to the laws of the Contracting Party within whose territory the Court is situated.

A list of the central authorities referred to in the first paragraph of this article shall be annexed to the present Convention. The Contracting Parties shall inform one another of any subsequent changes which may be made in this list.

Article 30.

The value as evidence of official documents drawn up in the territory of one of the Contracting Parties, and likewise the value as evidence of tradesmen's books kept in such territory, shall be determined in the Courts of the other Party in accordance with the laws of the country in which they were drawn up or kept. They shall not, however, have greater value as evidence than that conferred upon them by the laws of the State in which the proceedings take place.

CHAPTER VIII.

DECLARATION OF DEATH.

Article 31.

The declaration of death shall be made by the authorities of the State of which the d was a national at the time of his death.

Decisions given by such authorities which have acquired the force of law shall also be vaua in the territory of the other Contracting Party.

CHAPITRE IX.

INFORMATION AU SUJET DES PRESCRIPTIONS LÉGALES ET DE L'INTERPRÉTATION DES PRESCRIPTIONS LÉGALES.

Article 32.

Les Ministères de la Justice des deux Parties contractantes s'adresseront réciproquement et sur demande, des renseignements concernant les prescriptions légales en vigueur sur leurs territoires.

Les demandes à cet effet devront indiquer exactement les prescriptions légales au sujet desquelles les renseignements sont sollicités ou dont l'interprétation est demandée.

CHAPITRE X.

LITIGES CONCERNANT LA LÉGITIMITÉ DES ENFANTS.

Article 33.

Les autorités de la Partie contractante dont est ressortissante la personne contre laquelle la plainte est dirigée, sont compétentes en matière de litige concernant la légitimité d'un enfant.

Les décisions émanant de ces autorités et passées en force de chose jugée sont valables sur le territoire de l'autre Partie contractante.

CHAPITRE XI.

DISPOSITIONS CONCERNANT LE MARIAGE.

Article 34.

La décision concernant la validité du mariage et la demande en divorce ou en séparation de corps est de la compétence exclusive des autorités de l'Etat dont sont ressortissants les époux au moment de la présentation de la plainte ou de la demande. Dans le cas où les époux seraient à ce moment de nationalités différentes, les autorités de l'Etat dont ils étaient en dernier lieu les ressortissants communs seront exclusivement compétentes.

En cas de changement de nationalité des époux, une circonstance survenue avant ce changement ne pourra être invoquée comme raison de divorce ou de séparation de corps que dans le cas où elle aurait pu motiver le divorce ou la séparation de corps selon les lois auxquelles les époux étaient antérieurement soumis.

Les décisions émanant des autorités mentionnées au premier alinéa de cet article, et passées en force de chose jugée seront reconnues valables sur le territoire de l'autre Partie contractante.

CHAPITRE XII.

FAILLITES.

Article 35.

Lorsque l'ouverture de la faillite d'un ressortissant de l'autre Partie contractante est déclarée, le tribunal compétent de cette Partie devra, s'il est connu, en être immédiatement avisé.

CHAPTER IX.

INFORMATION CONCERNING LEGAL PROVISIONS AND THE INTERPRETATION OF LEGAL PROVISIONS.

Article 32.

The Ministries of Justice of the two Contracting Parties shall, on requisition, give one another information concerning the legal provisions in force in their respective territories.

Applications for this purpose shall indicate the legal provisions concerning which information or an interpretation is required.

CHAPTER X.

CASES CONCERNING LEGITIMACY OF CHILDREN.

Article 33.

The authorities of the Contracting Party of which the person against whom the action is brought is a national shall be competent in cases concerning the legitimacy of children.

Decisions of such authorities which have acquired the force of law shall be valid in the territory of the other Contracting Party.

CHAPTER XI.

PROVISIONS CONCERNING MARRIAGE.

Article 34.

The authorities of the State of which the parties are nationals when the suit is brought or the application made shall have exclusive competence to give decisions on the validity of marriages and on suits for divorce or judicial separation. Should the parties at such time be of different nationalities, the authorities of the State of which they were last both nationals shall have exclusive competence.

Should the parties have changed their nationality, no fact which occurred before such change may be adduced as a plea for divorce or judicial separation unless it could have been brought forward as a reason for divorce or judicial separation under the laws to which the parties were previously subject.

Decisions of the authorities mentioned in the first paragraph of this article which have acquired the force of law shall be recognised as valid in the territory of the other Contracting Party.

CHAPTER XII.

BANKRUPTCY.

Article 35.

If in the territory of one Contracting Party a declaration of bankruptcy is made in regard to a national of the other Contracting Party, the competent Court of the latter Party shall, if known, immediately be notified.

Lorsqu'il y a lieu de présumer que des créanciers se trouvent sur le territoire de l'autre Partie contractante, le tribunal compétent recevra, en même temps que le susdit avis, une copie de l'acte d'ouverture de faillite qui devra être publié dans les journaux désignés à cet effet.

Lorsqu'une faillite est ouverte par le tribunal ou par l'autorité compétente sur le territoire de l'une des Parties contractantes, et que le failli possède des biens meubles sur le territoire de l'autre, mais sans y être établi, il sera pourvu à la conservation, à l'inventaire et à la remise des biens meubles susmentionnés, si demande en est faite par le tribunal compétent.

A partir du jour où cette demande sera parvenue à l'autorité compétente de l'autre Partie contractante, il ne pourra plus être constitué de droits de propriété, de gages et de droits de rétention sur les biens meubles du failli.

Quant aux dispositions à prendre à l'égard de l'exclusion et de la distraction des objets de la masse mobilière de la faillite, ces dispositions seront de la compétence des tribunaux de l'Etat sur le territoire duquel se trouvent les biens meubles. L'excédent des biens meubles sera remis au tribunal de l'autre Partie contractante compétent pour la liquidation de la faillite.

Article 36.

Une déclaration de faillite faite par l'autorité compétente de l'une des Parties contractantes n'aura aucun effet sur les biens immeubles du failli, situés sur le territoire de l'autre Partie.

Article 37.

Dans les procédures de faillite et de transaction, les ressortissants des deux Parties contractantes jouiront, en qualité de créanciers, des mêmes droits que les nationaux.

CHAPITRE XIII.

EXÉCUTION DES ACTES EXÉCUTOIRES.

Article 38

Chacune des Parties contractantes s'engage à admettre et à assurer, sur son territoire, conformément aux dispositions de la présente Convention, l'exécution des actes, énumérés plus loin, qui ont été dressés sur le territoire de l'autre Partie contractante et qui y sont des actes exécutoires en vertu de la loi.

Article 39.

Actes exécutoires.

Au sens de l'article précédent, sont actes exécutoires :

1. Les jugements, ordres de paiement, décisions et autres arrêts rendus par les tribunaux civils, y compris les tribunaux municipaux, portant sur une somme d'argent ou sur d'autres biens, si suivant les lois appliquées par le tribunal qui les a rendus, aucun recours suspensif n'est plus admis à leur égard. Le tribunal devra en outre certifier qu'aucun recours suspensif n'est plus admis à leur égard et confirmer l'authenticité de l'acte.

2. Les transactions concernant les mêmes demandes et effectuées devant les tribunaux civils, y compris les tribunaux municipaux, si elles sont accompagnées d'une déclaration du tribunal certifiant qu'elles sont exécutoires et authentiques.

When there is reason to believe that there are creditors in the territory of the other Contracting Party, the competent Court shall receive, at the same time as the aforesaid notification, a copy of the document announcing the commencement of bankruptcy proceedings, which shall be published in the special newspapers for that purpose.

If bankruptcy proceedings are instituted by the Court or competent authority in the territory of one of the Contracting Parties and if the bankrupt possesses movable property in the territory of the other Contracting Party, although he is not established there, provision shall be made, if the competent Court so requests, for the safe keeping of the said property, its inventorying and its transfer to the Court in question.

As from the date on which the competent authority of the other Contracting Party receives this request, no rights of ownership, no pledges and no liens may be constituted in respect of the movable property of the bankrupt.

As regards the measures to be taken for the exclusion and separation of the articles comprised in the movable property in the bankrupt's estate, the Courts of the State in whose territory the movable property is situated shall have exclusive competence. Any surplus of movable property shall be handed over to the Court of the other Contracting Party, which is competent to liquidate the bankruptcy.

Article 36.

A declaration of bankruptcy made by the competent authorities of one of the Contracting Parties shall not affect the immovable property of the bankrupt which is situated iin the territory of the other Party.

Article 37.

In bankruptcy and composition proceedings, the creditors who are nationals of either Contracting Party shall, in so far as they are creditors, enjoy the same rights as nationals of the other Contracting Party.

CHAPTER XIII.

CARRYING OUT OF EXECUTORY ACTS AND DEEDS.

Article 38.

Each of the Contracting Parties undertakes, in its territory, to allow and effect, in accordance with the provisions of the present Convention, the execution of the acts enumerated hereinafter which have been drawn up in the territory of the other Contracting Party and are executory acts within the meaning of the laws in force there.

Article 39.

Executory acts.

The following are executory acts within the meaning of the preceding article :

(1) Judgments, orders for payment, decisions and other decrees pronounced by the civil courts, including municipal courts, referring to sums of money or other property, provided that no suspensive appeal is admissible under the laws applied by the Court which pronounced them. The Court shall further certify that no suspensive appeal is admissible and shall confirm the fact that the act is duly authenticated.

(2) Compromises concerning such claims arrived at before the civil courts, including the municipal courts, if they are accompanied by a declaration from the Court certifying that they are executory and authentic ;

3. Les jugements et décisions rendus par des arbitres ou par des tribunaux arbitraux, ou les transactions passées par devant des arbitres ou des tribunaux arbitraux, en tant que ces derniers sont appelés à statuer sur la cause soit en vertu d'une disposition légale, soit à la suite d'un compromis dressé par écrit et dans des formes prescrites par la loi. Ces pièces devront être munies d'une déclaration émanant du tribunal compétent de première instance, sur le territoire duquel résidait l'arbitre ou le tribunal arbitral au moment soit du prononcé du jugement ou de la décision, soit de la passation de la transaction, déclaration certifiant qu'aucun recours suspensif n'est admis à l'égard desdits actes et établissant leur authenticité.

Article 40.

Sauf dispositions contraires établies par la présente Convention, les lois de l'Etat où l'exécution devrait être admise ou assurée régiront l'admissibilité et la mise à effet de la demande d'exécution.

Article 41.

Procédure relative à la présentation des demandes d'exécution et procédure suivie par le tribunal requis d'exécuter la demande.

La demande d'exécution devra être présentée par la Partie intéressée au tribunal de l'endroit où l'acte exécutoire a été établi. En ce qui concerne les actes exécutoires résultant d'une procédure, soit par devant des tribunaux municipaux soit par devant des arbitres ou des tribunaux arbitraux, la demande sera présentée au tribunal compétent de première instance de l'endroit où l'acte exécutoire a été établi. Le tribunal qui aura reçu la demande d'exécution, la transmettra sans retard au tribunal compétent de l'autre Partie contractante, en y ajoutant les déclarations dont il est question à l'article 39 et les pièces à l'appui nécessaires conformément aux prescriptions règlant l'échange de communications entre les tribunaux des deux pays.

La partie intéressée pourra saisir directement d'une demande d'exécution le tribunal compétent de l'autre Etat contractant.

Le tribunal compétent pour accorder l'exécution examinera, d'après les pièces qui lui ont été remises si les conditions requises pour l'admissibilité et la mise à effet de la demande d'exécution ont été remplies. Cet examen, qui devra être terminé dans un délai maximum de 30 jours à partir de la date où le tribunal aura reçu les pièces, ne pourra avoir pour objet que les points suivants :

1. L'autorité qui a statué en la cause, doit-elle être considérée comme compétente. Cette compétence sera considérée comme établie, si, d'après les lois de l'Etat requis, un tribunal, de l'Etat requérant peut être saisi de l'affaire.

2. S'agit-il d'un acte exécutoire, conformément à l'article 39 ?

3. Le défendeur a-t-il été, dans le cas où la loi le prescrit, régulièrement invité à prendre part à la procédure qui a donné lieu à la décision ? En particulier, la demande qui a provoqué la procédure sur le territoire de l'autre Partie contractante, a-t-elle été signifiée au défendeur en personne, ou le jugement ou la décision sur lequel se fonde l'acte exécutoire, lui a-t-il été régulièrement signifié ? En cas de jugement par contumace, il y aura lieu d'examiner sur demande du défendeur, si une irrégularité quelconque a empêché le défendeur de prendre part à la procédure ou d'y être régulièrement représenté.

Au cours de l'examen des points mentionnés à l'alinéa précédent, le défendeur ou son représentant pourra être entendu avant qu'une décision soit prise.

4. L'exequatur accordé à l'exécution exige-t-il des mesures qui, en vertu des lois en vigueur dans l'Etat requis sont interdites ou inapplicables, ou oblige-t-il à la reconnaissance d'une situation de droit ou au recouvrement d'une créance qui porterait atteinte au droit de souveraineté de l'Etat

(3) Judgments and decisions given by arbitrators or arbitral tribunals or compromises arrived at before arbitrators or arbitral tribunals in so far as the latter have to adjudicate on the case, either in virtue of a legal provision or pursuant to an arbitration agreement drawn up in writing in the form laid down by law. Such documents shall be accompanied by a declaration from the competent Court of first instance within whose area the arbitrator or arbitral tribunal was established when the judgment or decision was pronounced or the compromise was effected ; this declaration shall certify that no suspensive appeal is admissible in regard to the said acts, and shall establish their authenticity.

Article 40.

Except as otherwise provided in the present Convention, the admissibility and carrying into effect of the application for execution shall be governed by the laws of the State in which such execution is to be admitted or effected.

Article 41.

Procedure concerning the submission of requests for execution and the procedure to be followed by the Court to which application for execution is made.

Application for execution shall be made by the Party concerned to the Court of the district where the executory act was drawn up. As regards executory acts arising out of proceedings before municipal Courts, or before arbitrators or arbitral tribunals, application shall be made to the competent Court of first instance in the place where the executory act was drawn up. The Court to which the application for execution has been submitted shall transmit it without delay to the competent Court of the other Contracting Party, and shall attach thereto the declarations mentioned in Article 39 and the other relevant documents required under the provisions regulating the exchange of communications between Courts of the two countries.

The party concerned may submit a request for execution direct to the competent Court of the other Contracting State.

The Court competent to grant execution shall examine the documents forwarded to it in order to decide whether the conditions necessary for the application for execution to be admitted and carried into effect have been complied with. This examination, which shall be concluded within a period of not more than 30 days from the date on which the Court received the documents, shall bear on the following points only :

(1) Is the authority which gave the decision in the case to be regarded as competent ? Competence shall be regarded as established if, under the laws of the State to which application was made, a Court of the State making application can take cognisance of the case.

(2) Is the act in question an executory act within the meaning of Article 39 ?

(3) Has the defendant, if so required by law, been duly and regularly summoned to take part in the proceedings in which the decision was given ? More especially, has the request in virtue of which proceedings were taken in the territory of the other Contracting Party been served on the defendant in person, or has the judgment or decision on which the executory act is based been served on him in accordance with the regular procedure ? In case of judgment by default, it will be necessary to consider, at the request of the defendant, whether the latter has been prevented by any irregularity from taking part in the proceedings or being properly represented at them.

When the points mentioned in the previous paragraph are being examined, the defendant or his representative may be heard before a decision is given.

(4) Does the exequatur granted for the execution involve measures which are prohibited or not applicable under the laws in force in the State to which application is made or does it involve recognition of a *de jure* situation or recovery of a claim which might affect the sovereign rights

requis, serait contraire aux bonnes mœurs ou, selon les lois de l'Etat requis, ne pourrait faire l'objet d'une action en justice ou être exécutoire.

Il est interdit au tribunal requis d'entrer dans l'examen du fond de l'affaire.

Article 42.

Dès que le Tribunal recevra les pièces (article 41), le Tribunal compétent pour statuer sur la demande d'exécution prendra, sans tarder et suivant les prescriptions en vigueur sur son propre territoire, des mesures provisoires à l'égard du défendeur en vue d'assurer le recouvrement de la créance faisant l'objet de l'acte exécutoire. Ces mesures provisoires ne pourront être rapportées que dans le cas où le défendeur fournirait un cautionnement pour le recouvrement complet de la créance faisant l'objet de l'acte exécutoire.

CHAPITRE XIV

EXTRADITION DES MALFAITEURS.

Article 43.

Les Parties contractantes s'engagent à se livrer réciproquement, sur demande, les individus qui se trouvent sur le territoire de l'autre Partie et qui sont poursuivies par les autorités judiciaires de l'Etat requérant pour un acte punissable suivant les lois des deux Etats contractants — même si l'acte n'est punissable que dans une partie de leurs territoires — ou qui ont été condamnés pour un tel acte, si l'acte punissable pour lequel la personne est poursuivie entraîne, d'après les lois des deux Etats, une peine d'emprisonnement de six mois au minimum ou une peine plus sévère, ou si la personne dont l'extradition est demandée a été condamnée pour un tel acte à une peine d'emprisonnement de six mois au minimum ou à une peine plus sévère.

L'extradition sera également accordée losque l'individu est poursuivi ou condamné pour tentative de crime ou de délit, ou à cause de sa participation à un crime ou délit, à condition que la tentative ou la participation soit punissable d'après les lois des deux Parties contractantes.

Article 44.

Quand des raisons importantes l'exigeront, l'extradition pourra être accordée pour des actes punissables qui entraînent, d'après les lois des deux Etats, une peine d'emprisonnement inférieure à six mois, à condition toutefois que les lois de l'Etat requis le permettent.

Article 45.

Les Parties contractantes ne se livreront pas réciproquement leurs propres nationaux.

Article 46.

Actes punissables pour lesquels il n'y aura pas lieu à extradition.

L'extradition ne sera pas accordée :

1. Pour les actes punissables commis sur le territoire de l'Etat requis ou pour des actes punissables dont la poursuite est réservée exclusivement, d'après les lois de cet Etat, aux tribunaux du dit Etat ;

of the State to which application is made, which would be *contra bonos mores* or which could not form the subject of judicial action or have executory force under the laws of the State to which application is made.

The Court to which application is made shall not enter into the merits of the case.

Article 42.

As soon as the Court has received the documents (Article 41), the Court competent to give a decision on the application for execution shall, in accordance with the provisions in force in its territory, take provisional measures with a view to ensuring recovery from the defendant of the claim which forms the subject of the executory act. Such provisional measures may not be cancelled unless the defendant deposits security for the recovery of the whole claim which forms the subject of the said executory act.

CHAPTER XIV.

EXTRADITION OF CERTAIN OFFENDERS.

Article 43.

Each of the Contracting Parties undertakes to deliver to the other Contracting Party, if requested to do so, any persons in its territory proceeded against by the judicial authorities of the State making application for an offence punishable under the laws of the two Contracting States, even if the offence is punishable only in part of their territories, or any persons sentenced for such an offence, if under the laws of the two States the offender is liable to imprisonment for at least six months or to a heavier penalty, or if the person whose extradition is demanded has been sentenced for such an offence to imprisonment for at least six months or to a heavier penalty.

Extradition shall also be granted when the person has been prosecuted or sentenced for an attempted crime or offence or for participation in a crime or offence, provided that such attempt or participation is punishable under the laws of the two Contracting Parties.

Article 44.

Extradition may be granted, should there be strong reasons for it, in respect of punishable offences which, under the laws of the two States, render the offender liable on conviction to imprisonment for less than six months, provided always that the laws of the State to which application is made contain no provision to the contrary.

Article 45.

The Contracting Parties shall not surrender their own nationals to each other.

Article 46.

Punishable offences for which extradition will not be granted.

Extradition will not be granted :

(1) In respect of punishable offences committed in the territory of the State to which application is made or punishable acts in regard to which, under the laws of that State, proceedings can be taken only by the Courts of the said State ;

2. Lorsque l'individu réclamé est poursuivi sur le territoire de l'Etat requis pour le même acte punissable, ou lorsqu'il a été condamné ou mis hors de cause et qu'il n'y a pas lieu, d'après les lois de l'Etat requis, de reprendre la procédure criminelle ;

3. Lorsque l'acte punissable est prescrit d'après le droit valable dans toutes les parties du territoire d'une Partie contractante ou lorsque les poursuites ou la condamnation sont interdites pour d'autres raisons légales ;

4. Pour des délits politiques ou des faits connexes à un délit de ce genre. Les actes dirigés contre la vie ou la sécurité personnelle du Chef d'Etat de l'une des Parties contractantes ne seront pas considérés comme délits politiques ;

5. Pour des délits qui ne sont punissables que d'après les lois militaires ;

6. Pour des délits qui sont punissables exclusivement d'après les lois sur la presse ;

7. Pour des infractions qui ne peuvent être poursuivies que sur la plainte de la partie lésée ;

8. Pour des infractions aux lois douanières, fiscales et autres lois de finances.

Il appartiendra exclusivement à l'Etat requis de statuer sur le point de savoir si l'acte pour lequel l'extradition est demandée, présente le caractère d'un délit prévu aux §§ 4 à 8 du présent article.

Article 47.

Suspension de la procédure d'extradition.

Lorsque l'individu réclamé est poursuivi ou condamné dans l'Etat requis pour une autre infraction que celle qui a motivé la demande d'extradition, ou que cet individu se trouve en état d'arrestation pour d'autres raisons, son extradition pourra être différée jusqu'à ce que la procédure soit close, la peine purgée ou remise.

La Partie requise devra cependant prendre le plus tôt possible une décision au sujet de la demande d'extradition.

Article 48.

Pluralité des demandes d'extradition.

Si l'extradition d'une personne pour le même acte ou pour différents actes punissables, est réclamée simultanément par plusieurs Gouvernements, elle sera accordée à l'Etat dont l'individu réclamé est ressortissant.

Lorsque l'individu réclamé n'est ressortissant d'aucun des Etats requérants, l'extradition sera accordée à l'Etat sur le territoire duquel l'individu a commis le délit le plus grave, et lorsque les actes punissables constituent des délits de même gravité, à l'Etat qui aura le premier fait parvenir sa demande d'extradition.

Les obligations contractées antérieurement par l'une des Parties contractantes à l'égard d'autres Etats ne seront pas affectées par la présente Convention.

Article 49.

Limites d'extradition.

L'individu extradé ne pourra être poursuivi ou puni ou réextradé pour être livré à une tierce Puissance pour un acte punissable commis avant l'extradition que si l'extradition a été accordée expressément pour cet acte.

(2) When a person whose extradition is demanded is proceeded against for the same punishable offence in the territory of the State to which application is made or has been convicted or discharged, and when there is no occasion, under the laws of the State to which application is made, to re-open criminal proceedings ;

(3) When the punishable offence is one in regard to which exemption from prosecution or punishment is acquired by lapse of time under the laws applicable throughout the whole territory of one of the Contracting Parties, or when prosecution or conviction is prohibited for other legal reasons ;

(4) For political offences or acts connected with such offences. Attempts against the life or personal safety of the head of the State of one of the Contracting Parties shall not be regarded as political offences ;

(5) For offences only punishable under military law ;

(6) For offences only punishable under the Press laws ;

(7) For offences in respect of which proceedings can only be taken at the instance of the injured party ;

(8) For offences against Customs, fiscal and other financial laws ;

The State to which application is made shall possess exclusive competence to decide whether the act in respect of which extradition has been applied for constitutes an offence within the meaning of paragraphs 4 to 8 of the present article.

Article 47.

Suspension of extradition proceedings.

If the person whose surrender is claimed is prosecuted or sentenced in the State to which application is made for any other offence than that which gave rise to the application for extradition, or if he is in custody for other reasons, the extradition of such person may be postponed until the proceedings are concluded or until the sentence has been served or remitted.

The Party to which application is made shall, however, take a decision as soon as possible concerning the application for extradition.

Article 48.

Different demands for the surrender of the same person.

If the extradition of a person for the same punishable offence or for different punishable offences is claimed at the same time by more than one Government, the demand made by the State of which the person whose surrender is claimed is a national shall be complied with.

If the person whose surrender is claimed is not a national of any of the States making application, he shall be surrendered to the State in whose territory he committed the most serious offence, and if the various punishable acts are of equal gravity, he shall be surrendered to the State which first submitted the request.

Undertakings to other States previously entered into by one of the Contracting Parties, shall not be affected by the present Convention.

Article 49.

Limits of extradition.

A person surrendered may not be prosecuted, punished or re-extradited for the purpose of being surrendered to a third Power for a punishable offence committed before extradition, unless extradition has been granted expressly in respect of such offence.

Pour d'autres actes punissables commis avant l'extradition, la personne extradée pourra être poursuivie ou réextradée :

1. Si l'Etat qui a accordé l'extradition y consent subséquemment ; ce consentement ne pourra être refusé dans le cas où l'extradition pour cet acte punissable devrait être accordé aux termes de la présente Convention ;

2. Si l'extradé n'a pas quitté par sa propre faute le territoire de l'Etat auquel l'extradition a été accordée, avant l'expiration d'un délai d'un mois à partir du jour où la procédure pénale ayant pour objet l'acte punissable qui a motivé l'extradition de la personne est close, la peine purgée ou remise, ou si l'extradé est revenu de son plein gré après l'avoir quitté sur le territoire de l'Etat requérant.

Article 50.

Demandes d'extradition.

La demande d'extradition sera adressée par le Ministère de la Justice (l'autorité administrative militaire suprême en ce qui concerne les personnes poursuivies par les tribunaux militaires) de l'Etat requérant directement au Ministère de la Justice de l'Etat requis.

La demande d'extradition devra être accompagnée d'un mandat d'arrêt décerné contre la personne réclamée, ou du jugement de condamnation de cette personne. Ces actes indiqueront la nature du fait incriminé, contiendront la description de ce fait et indiqueront les prescriptions pénales appliquées ou applicables à l'infraction dont il s'agit ; ils mentionneront particulièrement toutes les circonstances qui qualifient le fait incriminé ou qui entraînent une peine fixée.

Une copie légalisée du texte de la loi pénale applicable à l'infraction dont il s'agit et fixant l'étendue de la peine devra être annexée à la demande d'extradition.

La demande d'extradition sera accompagnée, autant que possible, du signalement, et d'une photographie de la personne réclamée et d'autres indications pouvant servir à établir son identité.

Article 51.

Langue à employer.

Les pièces dont il est question à l'article précédent devront être établies dans la langue nationale (officielle) de la Partie requérante et dans la forme prescrite par ses lois et devront être munies du sceau officiel. Une traduction dans la langue nationale (officielle de la Partie requise leur sera jointe. Cette traduction sera soit établie ou certifiée conforme par un traducteur juré de la Partie requérante, qui y appliquera sa signature ou son sceau officiel, soit établie officiellement.

Article 52.

Renseignements complémentaires.

Lorsqu'il y a lieu de douter que les conditions d'extradition dont il est question plus haut aient été remplies, la Partie requérante sera priée de fournir, dans un délai approprié, des renseignements complémentaires.

Lorsque l'individu réclamé a été arrêté par suite de la demande d'extradition le concernant, il pourra être mis en liberté, si les renseignements complémentaires ne sont pas communiqués dans un délai de six semaines à partir du jour où le Ministère de la Justice de la Partie requise a expédié la demande à ce sujet.

Article 53.

Mesures destinées à assurer l'extradition.

Lorsque la Partie requise aura été saisie d'une demande d'extradition, elle devra aussitôt prendre toutes les mesures pour assurer l'extradition et procéder à l'arrestation de l'individu ré-

The person surrendered may, however, be prosecuted or re-extradited for other punishable offences committed before extradition :

(1) If the State which granted extradition subsequently gives its consent thereto. Such consent may not be refused in cases in which extradition for a punishable offence must be granted under the terms of the present Convention ;

(2) If the person extradited has not, through his own fault, left the territory of the State to which extradition has been granted before the expiry of one month from the date upon which the criminal proceedings taken in respect of the punishable offence which led to the extradition are concluded of the sentence served or remitted, or if the person extradited has voluntarily returned, after having left it, to the territory of the State making application.

Article 50.

Requests for extradition.

The request for extradition shall be made direct by the Ministry of Justice (or by the supreme military administrative authority in the case of persons prosecuted by military tribunals) of the State making application to the Ministry of Justice of the State applied to.

The request for extradition shall be accompanied by a warrant for the arrest of the person whose surrender is claimed or by the judgment recording his conviction. These documents shall state the nature of the charge, contain a description of the act and indicate the penal provisions which have been applied or are applicable to the offence in question ; they shall mention more particularly any circumstances relating to the offence or involving a fixed penalty.

A legalised copy of the text of the penal law applicable to the offence in question and fixing the nature of the sentence shall be annexed to the request for extradition.

The request for extradition shall be accompanied when possible by a description and photograph of the person whose surrender is claimed and other particulars which may help to establish his identity.

Article 51.

Language to be used.

The documents referred to in the preceding article shall be drawn up in the national (official) language of the Party making application and in accordance with the form laid down in its laws, and shall bear the official seal. A translation in the national (official) language of the Party to which application is made shall be attached thereto. Such translation shall be made or certified correct by a sworn translator of the Party making application, who shall sign it or affix his official seal, or it shall be made officially.

Article 52.

Supplementary information.

When there is reason to believe that the conditions concerning extradition referred to above have not been satisfied, the Party making application shall be requested to furnish supplementary information within a reasonable time.

When the person whose surrender is claimed has been arrested pursuant to a request for extradition, he may be released if the supplementary information is not communicated within a period of six weeks from the date upon which the Ministry of Justice of the Party applied to forwarded the request for such information.

Article 53.

Measures for carrying out the extradition.

When a request for extradition has been submitted to one of the Contracting Parties, the said Party shall immediately take all the measures necessary to effect extradition and shall proceed

clamé, à moins qu'elle ne constate immédiatement que l'extradition serait contraire aux dispositions en vigueur.

Article 54.

Arrestation provisoire.

En cas d'urgence, on pourra procéder à l'arrestation provisoire de la personne réclamée, avant même que la demande d'extradition n'ait été déposée lorsque cette mesure a été demandée à la suite d'un mandat d'arrêt ou d'un jugement de condamnation valable et que le fait incriminé a été en même temps indiqué. Une telle demande pourra être adressée directement sous forme écrite, sous forme de dépêche télégraphique par un tribunal ou par une autre autorité compétente de la Partie requérante, à l'autorité compétente de la Partie requise.

Les autorités d'une des Parties contractantes procéderont, sans être saisies d'une demande, à l'arrestation provisoire d'une personne appréhendée sur leur territoire, lorsque cette personne est inscrite sur la demande de l'autre Partie contractante, dans le « Bulletin des poursuites judiciaires » de la première, comme ayant commis un acte punissable sur le territoire de la seconde.

Article 55.

L'arrestation d'une personne aux termes de l'article précédent et l'endroit de la détention seront notifiés sans retard par le Ministère de la Justice au Ministère de la Justice (aux autorités administratives militaires suprêmes) de la Partie contractante dont les autorités poursuivent la personne arrêtée.

La personne arrêtée pourra être mise en liberté si, dans le délai de huit jours à partir de l'expédition de l'avis dont il est question à l'alinéa précédent, l'autorité suprême (administration suprême) de l'autre Partie contractante n'a pas fait savoir que l'extradition de la personne arrêtée sera demandée.

Pareillement, la personne arrêtée pourra être mise en liberté si, dans le délai de six semaines, à partir de la réception de la communication dont parle l'alinéa 2 du présent article, la demande d'extradition de la personne arrêtée n'a pas été reçue.

Article 56.

La Partie contractante à laquelle la personne poursuivie a été livrée informera sur demande la Partie requise du résultat définitif de la procédure pénale en lui envoyant copie certifiée de l'arrêt du tribunal clôturant la procédure pénale.

Article 57.

Transit de malfaiteurs.

Sur la demande d'une Partie contractante l'autre Partie contractante permettra le transit à travers son territoire d'une personne extradée livrée à la Partie requérante par une tierce Puissance.

Les dispositions applicables à l'extradition sont également applicables mutatis mutandis à l'extradition en transit.

Les autorités de la Partie requise assureront le transit dans les conditions et dans la direction choisies par elles.

Article 58.

Les divergences éventuelles relatives à la procédure d'extradition et de transit seront réglées par la voie diplomatique.

to arrest the person whose surrender is claimed, unless it immediately declares that extradition would be contrary to the laws in force.

Article 54.

Temporary arrest.

In urgent cases, the person whose surrender is claimed may be temporarily placed under arrest even before the application for extradition has been lodged, when such action has been requested in virtue of a warrant of arrest or valid judgment recording the conviction, and when the charge has been stated. Such request may be made direct in writing or by telegram to the competent Party applied to by a Court or other competent authority of the Party submitting the application.

The authorities of one Contracting Party shall proceed, even though no request has been made, to place under temporary arrest any person apprehended in their territory, when the name of such person has, at the request of the other Contracting Party, been entered in the " Legal Proceedings Bulletin " of the first Party, as having committed a punishable act in the territory of the second Party.

Article 55.

The arrest of any person under the provisions of the preceding article and his place of detention shall be notified without delay by the Ministry of Justice to the Ministry of Justice (to the supreme military administrative authorities) of the Contracting Party whose authorities are proceeding against the person arrested.

The person arrested may be released if, within a period of eight days after the despatch of the notification referred to in the preceding paragraph, the supreme authority (the supreme administration) of the other Contracting Party has not given notice that a demand will be made for the surrender of the person arrested.

Similarly, the person arrested may be released if, within a period of six weeks as from the receipt of the communication referred to in the second paragraph of the present article, no request has been received for his surrender.

Article 56.

The Contracting Party to which the person proceeded against has been surrendered shall, if asked to do so, communicate to the Party applied to the final results of the criminal proceedings and shall forward to it a certified copy of the Court's decision.

Article 57.

Conveyance of offenders.

At the request of one of the Contracting Parties, the other Contracting Party shall permit the conveyance across its territory of an extradited person surrendered by a third Power to the Party making application.

The provisions applicable to extradition shall also be applicable, *mutatis mutandis*, to the extradition of persons conveyed across the territory of one of the Contracting Parties.

The authorities of the Party to which application is made shall convey these persons under such conditions and in such direction as they may think fit.

Article 58.

Any difference of opinion which may arise as to the extradition procedure and the procedure relating to the conveyance of offenders through the territories of the Contracting Parties shall be settled through the diplomatic channel.

CHAPITRE XV.

AIDE JUDICIAIRE EN MATIÈRE CRIMINELLE.

Article 59.

Sur demande, les Parties contractantes se prêteront réciproquement aide judiciaire en matière criminelle en principe par voie de rapports directs entre les autorités judiciaires requérantes et les autorités judiciaires requises.

Elles se feront notamment réciproquement signifier les actes concernant la procédure pénale et procéderont à des actes d'instruction, p. e. à l'interrogatoire des inculpés, des témoins et des experts, aux constats judiciaires, aux perquisitions et mises sous séquestre, et à la remise des pièces et objets relatifs à la procédure pénale.

Les jugements de condamnation rendus par les tribunaux de l'une des Parties contractantes contre des ressortissants de l'autre Partie, et les mandats de comparution en qualité d'inculpé adressés par les tribunaux de l'une des Parties contractantes, aux ressortissants de l'autre, ne seront, toutefois, pas signifiés à ces derniers. De même, un ressortissant de l'une des Parties contractantes ne pourra, sur la demande de l'autre Partie, être interrogé comme inculpé.

Article 60.

Motifs de refus.

L'aide judiciaire en matière criminelle pourra être refusée, lorsqu'aux termes des dispositions de la présente Convention, l'extradition de la personne poursuivie n'est pas obligatoire.

Article 61.

Citations signifiées par les autorités étrangères.

Les témoins ou experts, quelle que soit leur nationalité, qui, à la suite d'une citation, comparaissent, de leur plein gré, devant les autorités de l'Etat requérant, ne pourront y être poursuivis ou détenus pour des faits ou condamnations criminels antérieurs. Ces personnes ne pourront toutefois invoquer ce privilège, si, par leur propre faute, elles n'ont pas quitté le territoire de l'Etat requérant dans le délai de 48 heures à partir du moment où leur présence devant le tribunal n'est plus requise.

La citation indiquera la somme à allouer à titre de frais de déplacement et de séjour. La personne citée obtiendra, si elle le désire, une avance destinee à couvrir les frais de voyage et de séjour sur le territoire de l'Etat requérant.

Si la personne citée purge une peine de détention dans l'Etat requis, son extradition temporaire pourra être demandée à l'autorité suprême de l'administration judiciaire de cet Etat, sous l'obligation de renvoyer l'extradé dans le plus bref délai.

Pareille demande ne pourra être refusée que pour raisons majeures particulièrement si le détenu s'oppose à l'extradition.

Article 62.

Remise des pièces à conviction.

Les autorités des deux Parties contractantes se remettront réciproquement sur demande les objets dont l'acte punissable a procuré la possession ou qui servent de pièces à conviction, même si ces objets ont fait l'objet d'un arrêt de confiscation ou de destruction.

CHAPTER XV.

LEGAL ASSISTANCE IN CRIMINAL PROCEEDINGS.

Article 59.

The Contracting Parties shall, if requested to do so, render each other legal assistance in criminal matters by facilitating direct relations between the judicial authorities making application and the judicial authorities to whom application is made.

More especially, they shall, on behalf of each other, effect the service of documents connected with criminal proceedings, and shall themselves take preliminary proceedings : for example, they shall examine the accused, witnesses and experts, make legal attestations, carry out searches, effect sequestration and hand over documents and articles connected with the criminal proceedings.

The sentences passed by the Courts of one of the Contracting Parties on nationals of the other Party, and summonses issued by the Courts of one Contracting Party to nationals of the other Party, shall not, however, be served on the latter. Similarly, a national of one of the Contracting Parties may not, at the request of the other Party, be examined as an accused person.

Article 60.

Reasons for refusal.

Legal assistance in criminal matters may be refused if, under the provisions of the present Convention, the extradition of the person proceeded against is not obligatory.

Article 61.

Summonses served by Foreign Authorities.

No witness or expert, whatever his nationality may be, who appears of his own free will in answer to a summons before the authorities of the State making application can be prosecuted or detained in that State for previous criminal offences or convictions. Such persons may not claim this privilege, however, if, through their own fault, they failed to leave the territory of the State making application within forty-eight hours from the time when their presence before the Court was no longer required.

The summons shall show the amount allowed for travelling and subsistence expenses. The person summoned shall, if he so desires obtain an advance to cover his travelling and subsistence expenses in the territory of the State making application.

If the person summoned is undergoing imprisonment in the State to which application is made, the supreme authority of the judicial administration of such State may be requested to extradite him temporarily on condition that he is sent back as soon as possible.

Such applications shall not be refused except for important reasons, in particular if the prisoner objects to extradition.

Article 62.

Handing over of incriminating evidence.

The authorities of the two Contracting Parties shall, if requested to do so, hand over to each other articles, possession of which was acquired as a result of the punishable offence, or which constitute incriminating evidence, even if an order has been issued for the confiscation or destruction of such articles.

Si la remise de ces objets est demandée à l'occasion de l'extradition, soit directe, soit en transit, d'un criminel, elle devra avoir lieu, autant que possible, en même temps que l'extradition directe ou en transit.

Le décès ou la fuite de l'inculpé, après que son extradition a été accordée, ne supprime pas l'obligation de remettre les pièces à conviction. Cette obligation s'étend en outre aux pièces à conviction cachées ou déposées trouvées subséquemment sur le territoire de l'Etat qui a accordé l'extradition.

L'autorité chargée de remettre ces objets pourra les retenir provisoirement dans le cas où ils seraient indispensables à sa propre procédure pénale.

Les droits des tiers sur ces objets ne seront pas affectés.

La Partie qui remet les objets pourra faire des réserves visant leur retour dans le plus bref délai. Dans ce cas et dans le cas où des tiers auraient acquis des droits sur eux, ces objets devront être rendus sans retard, dès qu'ils ne seront plus nécessaires à la procédure pénale, dans l'Etat requérant.

Article 63.

Langue à employer pour la rédaction des demandes d'aide judiciaire.

Les demandes d'aide judiciaire devront être établies dans la langue nationale (officielle) de l'Etat requérant et revêtues du sceau officiel de l'autorité requérante.

Les prescriptions de l'article 3 seront appliquées pour la traduction des demandes et de leurs annexes.

Les divergences éventuelles relatives à l'aide judiciaire seront aplanies par la voie diplomatique.

CHAPITRE XVI.

COMMUNICATION DE JUGEMENTS ET EXTRAITS DES CASIERS JUDICIAIRES.

Article 64.

Les deux Parties contractantes se communiqueront réciproquement les copies des actes judiciaires ou des extraits des jugements de condamnation passés en force de chose jugée, qui concernent les ressortissants de l'autre Partie contractante et qui doivent, aux termes des règlements en vigueur être inscrits au casier judiciaire.

De même, elles se communiqueront les décisions complémentaires qui ont trait aux dits jugements et figurent au casier judiciaire.

Les Ministères de la Justice des deux Parties contractantes se communiqueront tous les trois mois les dits copies et extraits.

Article 65.

Les autorités de chacune des deux Parties contractantes chargées de tenir les casiers judiciaires, communiqueront, sur la demande directe des autorités de l'autre Partie, des extraits du casier judiciaire concernant des cas individuels.

If application has been made for the handing over of the articles in question in connection with the extradition of a criminal, whether direct or across the territory of a Contracting Party, it shall be complied with as far as possible at the same time as the extradition is effected.

The death or escape of the accused after his extradition has been granted shall not cancel the obligation to hand over the incriminating evidence. Such obligation shall also apply to incriminating evidence hidden or deposited, and subsequently found, in the territory of the State which has granted extradition.

The authority appointed to hand over these articles may keep them temporarily should they be indispensable for its own criminal proceedings.

The rights of third parties to these articles shall not be affected.

The Party handing over the articles may annex conditions as to their return at the earliest possible date. In such cases and also in the case of third parties having acquired rights over them, the said articles shall be returned without delay, as soon as they are no longer required for the criminal proceedings in the State making application.

Article 63.

Language to be used in the drawing up of applications for legal assistance.

Requests for legal assistance will be drawn up in the national (official) language of the State making application and shall bear the official seal of the authority making application.

The provisions of Article 3 shall apply as regards the translation of requests and the annexes thereto.

Any difference of opinion which may arise concerning legal assistance shall be settled through the diplomatic channel.

CHAPTER XVI.

Communication of Judgments and Extracts from Records of Previous Convictions.

Article 64.

The two Contracting Parties shall communicate to each other copies of records of previous convictions or extracts from final criminal judgments relating to nationals or the other Contracting Party which must, under the provisions of the regulations in force, be entered in records of previous convictions.

Similarly, they shall communicate to each other supplementary decisions which refer to the said judgments and are included in the records of previous convictions.

The Ministries of Justice of the two Contracting Parties shall communicate the said copies and extracts to each other every three months.

Article 65.

The authorities of each of the two Contracting Parties appointed to keep records of previous convictions shall, on the direct request of the authorities of the other Party, communicate extracts from such records concerning individual cases.

CHAPITRE XVII.

FRAIS D'AIDE JUDICIAIRE EN MATIÈRE CRIMINELLE.

Article 66.

Les frais résultant d'une demande d'extradition ou d'une autre demande d'aide judiciaire en matière criminelle seront supportés par la Partie contractante sur le territoire de laquelle ils ont été encourus.

Les frais résultant d'une demande de consultation d'experts ou d'avis de la faculté, de la signification de la peine de détention d'une personne qui purge une condamnation de ce genre sur le territoire de l'Etat requis et les frais résultant de l'extradition en transit d'une personne poursuivie, seront remboursés par la Partie requérante.

CHAPITRE XVIII.

RATIFICATION ET DÉNONCIATION DE LA CONVENTION.

Article 67.

La présente Convention sera établie dans la langue officielle de chacune des deux Parties contractantes, les deux textes faisant foi.

Elle sera ratifiée et les instruments de ratification seront échangés à Prague dans le plus bref délai possible.

Elle entrera en vigueur un mois après l'échange des instruments de ratification et conservera sa validité jusqu'à expiration d'un délai de six mois à dater du jour où elle aura été dénoncée par l'une des deux Parties contractantes.

En foi de quoi, les Plénipotentiaires ont signé la présente Convention et y ont apposé leurs sceaux.

Fait en double original, à Belgrade, le dix-sept mars mil neuf cent vingt-trois.

Dr EMILE SPIRA. m. p.
Dr D. ARANDJELOVITĆ. m. p.
Dr JANKO BABNIK. m. p.

PROTOCOLE ADDITIONNEL.

A LA CONVENTION RELATIVE AU RÈGLEMENT DES RELATIONS JUDICIAIRES RÉCIPROQUES CONCLUE ENTRE LA RÉPUBLIQUE TCHÉCOSLOVAQUE ET LE ROYAUME DES SERBES, CROATES ET SLOVÈNES.

Les Plénipotentiaires de la République tchécoslovaque et du Royaume des Serbes, Croates et Slovènes, au moment de procéder à la signature de la Convention relative au règlement des relations judiciaires réciproques, se sont entendus sur les points suivants :

1. *Au sujet de l'article* 2.

Les Parties contractantes se communiqueront réciproquement un tableau indiquant les circonscriptions territoriales des tribunaux de première instance.

CHAPTER XVII.

COSTS OF LEGAL ASSISTANCE IN CRIMINAL MATTERS.

Article 66.

The costs arising from a request for extradition or any other request for legal assistance in criminal matters shall be borne by the Contracting Party in whose territory they have been incurred.

The costs arising from a request for expert advice or a medical opinion or for notification of the penalty imposed on a person undergoing imprisonment in the territory of the State to which application is made and also the costs of the extradition over the territory of a Contracting Party of a person who is being proceeded against, shall be refunded by the Party making application.

CHAPTER XVIII.

RATIFICATION AND DENUNCIATION OF THE CONVENTION.

Article 67.

The present Convention shall be drawn up in the official language of each of the two Contracting Parties and both texts shall be authentic.

It shall be ratified and the instruments of ratification shall be exchanged at Prague at the earliest possible date.

It shall come into force one month after the exchange of the instruments of ratification and shall remain in force until six months after the date upon which it is denounced by one of the two Contracting Parties.

In faith whereof, the Plenipotentiaries have signed the present Convention and have affixed their seals thereto.

Done in duplicate, at Belgrade, on March 17, 1923.

Dr. EMILE SPIRA. m. p.
Dr. D. ARANDJELOVITĆ. m. p.
Dr. JANKO BABNIK. m. p.

ADDITIONAL PROTOCOL

TO THE CONVENTION CONCERNING THE REGULATION OF RECIPROCAL LEGAL RELATIONS, CONCLUDED BETWEEN THE CZECHOSLOVAK REPUBLIC AND THE KINGDOM OF THE SERBS, CROATS AND SLOVENES.

The Plenipotentiaries of the Czechoslovak Republic and the Kingdom of the Serbs, Croats and Slovenes, being about to sign the Convention concerning the regulation of reciprocal legal relations, have agreed as follows :

1. *Concerning Article* 2.

The Contracting Parties shall communicate to each other a list of the territorial areas of jurisdiction of Courts of first instance.

Une carte géographique indiquant les circonscriptions territoriales des tribunaux sera, dans la mesure du possible, annexée à ce tableau.

2. *Au sujet de l'article* 65.

De même les Parties contractantes se communiqueront réciproquement une liste des autorités chargées de tenir les casiers judiciaires et d'en communiquer des extraits.

3. Les Parties contractantes se communiqueront réciproquement une liste des localités et autorités où et par lesquelles peut s'effectuer, à la frontière de la République tchécoslovaque et à celle du Royaume des Serbes, Croates et Slovènes, la remise et la prise en charge des criminels.

En foi de quoi, les Plénipotentiaires ont signé le présent Protocole additionnel dont la validité sera la même que celle de la Convention elle-même.

Fait en double original, à Belgrade, le dix-sept mars mil neuf cent vingt-trois.

Dr EMILE SPIRA. m. p.
Dr D. ARANDJELOVITĆ. m. p.
Dr JANKO BABNIK. m. p.

A map showing the territorial areas of jurisdiction of the Courts shall, if possible, be attached to this list.

2. *Concerning Article* 65.

The Contracting Parties shall also communicate to each other a list of the authorities appointed to keep records of previous convictions and to communicate extracts therefrom.

3. The Contracting Parties shall communicate to each other a list of the places at which, and the authorities by which, the handing over and taking into custody of criminals may be effected on the frontier between Czechoslovakia and the Kingdom of the Serbs, Croats and Slovenes.

In faith whereof, the Plenipotentiaries have signed the present Additional Protocol, which shall have the same validity as the Convention itself.

Done in duplicate, at Belgrade, on March 17, 1923.

Dr. EMILE SPIRA. m. p.
Dr. D. ARANDJELOVITĆ. m. p.
Dr. JANKO BABNIK. m. p.

N° 769.

ALLEMAGNE ET GRÈCE

Echange de notes relatif à la protection réciproque des marques de fabrique commerciales et industrielles. Athènes, le 21 mars 1924.

GERMANY AND GREECE

Exchange of Notes with reference to the reciprocal Protection of Commercial and Industrial Trade Marks. Athens, March 21, 1924.

No. 769. — ÉCHANGE DE NOTES ENTRE LES GOUVERNEMENTS ALLEMAND ET HELLÉNIQUE, RELATIF A LA PROTECTION RÉCIPROQUE DES MARQUES DE FABRIQUE COMMERCIALES ET INDUSTRIELLES. ATHÈNES, LE 21 MARS 1924.

Texte officiel français communiqué par le Chargé d'Affaires de la République hellénique à Berne et par le Consul général d'Allemagne à Genève. L'enregistrement de cet échange de notes a eu lieu le 7 novembre 1924.

I.

Le Chargé d'Affaires d'Allemagne à Athènes, Dr VON BALIGAND, à Son Excellence Monsieur A. PAPANASTASSIOU, Président du Conseil, Ministre des Finances et des Affaires étrangères de Grèce.

N° 11/450.

ATHÈNES, *le* 21 *mars* 1924.

MONSIEUR LE PRÉSIDENT DU CONSEIL,

Au nom du Gouvernement allemand, j'ai l'honneur de déclarer à votre Excellence que la protection réciproque des marques de fabrique et de commerce en Allemagne et en Grèce sera régie à l'avenir par les dispositions qui suivent :

Les ressortissants de l'un des deux Etats jouiront dans le territoire de l'autre, en ce qui concerne les marques de fabrique et de commerce (Warenzeichen), des mêmes droits que les propres ressortissants. Toutefois, le Gouvernement hellénique se réserve le droit d'appliquer les dispositions de l'article 4 du décret royal en date du 3/16 octobre 1922.

Seront assimilés aux ressortissants aux termes de cet Arrangement les personnes qui ont leur domicile ou leur établissement industriel ou commercial dans le territoire de l'un des deux Etats.

Cet Arrangement entrera immédiatement en vigueur. Il restera en vigueur jusqu'à l'expiration d'un délai de six mois à partir de sa dénonciation de la part de l'un des deux Etats.

En attendant une déclaration analogue du Gouvernement hellénique, je profite de cette occasion pour vous renouveler, Monsieur le Président du Conseil, l'assurance de ma très haute considération.

(Signé) BALIGAND.

[1] TRADUCTION — TRANSLATION.

No. 769. — EXCHANGE OF NOTES BETWEEN THE GERMAN AND HELLENIC GOVERNMENTS WITH REFERENCE TO THE RECIPROCAL PROTECTION OF COMMERCIAL AND INDUSTRIAL TRADE MARKS. ATHENS, MARCH 21, 1924.

French official text communicated by the Hellenic Chargé d'Affaires at Berne and by the German Consul at Geneva. The registration of this Exchange of Notes took place November 7, 1924.

I.

Dr. von BALIGAND, German Chargé d'Affaires at Athens, to His Excellency M. A. PAPANASTASSIOU, Prime Minister, and Minister of Finance and Foreign Affairs of Greece.

No. 11/450.

ATHENS, *March* 21, 1924.

YOUR EXCELLENCY,

On behalf of the German Government I have the honour to inform you that the reciprocal protection of commercial and industrial trade marks in Germany and Greece shall, in future, be governed by the following provisions :

As regards industrial and commercial trade marks (Warenzeichen), the nationals of each of the two States shall enjoy in the territory of the other the same rights as the latter's nationals. Nevertheless, the Hellenic Government reserves the right to apply the provisions of Article 4 of the Royal Decree dated October 3/16, 1922.

For the purposes of this Agreement the term " nationals " shall be taken to include persons who have their domicile or industrial or commercial headquarters in the territory of either of the two States.

This Arrangement shall enter into force forthwith. It shall remain in force until six months after its denunciation by either of the two States.

I await a similar declaration on the part of the Hellenic Government and have the honour to be, etc.

(Signed) BALIGAND.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

II.

Son Excellence Monsieur A. PAPANASTASSIOU, Président du Conseil, Ministre des Finances et des Affaires étrangères de Grèce, au Chargé d'Affaires d'Allemagne à Athènes, Dr VON BALIGAND.

No. 10093.

ATHÈNES, *le* 21 *mars* 1924.

MONSIEUR LE CHARGÉ D'AFFAIRES,

Au nom du Gouvernement hellénique, j'ai l'honneur de vous déclarer, en r po. à la Note N° 11/450 que vous avez bien voulu m'adresser en date d'aujourd'hui, que la protection réciproque des marques de fabrique et de commerce en Grèce et en Allemagne sera régie à l'avenir par les dispositions qui suivent :

Les ressortissants de l'un des deux Etats jouiront dans le territoire de l'autre, en ce qui concerne les marques de fabrique et de commerce (Warenzeichen), des mêmes droits que les propres ressortissants. Toutefois, le Gouvernement hellénique se réserve le droit d'appliquer les dispositions de l'article 4 du décret royal en date du 3/16 octobre 1922.

Seront assimilées aux ressortissants aux termes de cet Arrangement les personnes qui ont leur domicile ou leur établissement industriel ou commercial dans le territoire de l'un des deux Etats.

Cet Arrangement entrera immédiatement en vigueur. Il restera en vigueur jusqu'à l'expiration d'un délai de six mois à partir de sa dénonciation de la part de l'un des deux Etats.

Veuillez agréer, Monsieur le Chargé d'Affaires, l'assurance de ma haute considération.

Signé) A. PAPANASTASSIOU.

II.

His Excellency M. A. PAPANASTASSIOU, Prime Minister and Minister of Finance and Foreign Affairs of Greece to Dr. von BALIGAND, German Chargé d'Affaires at Athens.

No. 10093.

ATHENS, *March* 21, 1924.

SIR,

On behalf of the Hellenic Government I have the honour to inform you, in reply to your Note No. 11/450 of to-day's date, that the reciprocal protection of industrial and commercial trade marks in Greece and Germany shall be governed in future by the following provisions:

As regards industrial and commercial trade marks (Warenzeichen), the nationals of each of the two States shall enjoy in the territory of the other the same rights as the latter's nationals. Nevertheless, the Hellenic Government reserves the right to apply the provisions of Article 4 of the Royal Decree dated October 3/16, 1922.

For the purposes of this Agreement the term " nationals " shall be taken to include persons who have their domicile or industrial or commercial headquarters in the territory of either of the two States.

This Arrangement shall enter into force forthwith. It shall remain in force until six months after its denunciation by either of the two States.

I have the honour to be, etc.

(Signed) A. PAPANASTASSIOU.

N° 770.

ÉTATS-UNIS D'AMÉRIQUE ET JAPON

Arrangement prolongeant la durée de la Convention d'arbitrage du 5 mai 1908, signé à Washington, le 23 août 1923, et Echange de notes y relatif, portant la même date.

UNITED STATES OF AMERICA AND JAPAN

Agreement extending the duration of the Arbitration Convention of May 5, 1908, signed at Washington, August 23, 1923, and Exchange of Notes of the same date relating thereto.

No. 770. — AGREEMENT [1] EXTENDING THE DURATION OF THE ARBITRATION CONVENTION [2] OF MAY 5, 1908, BETWEEN THE UNITED STATES OF AMERICA AND JAPAN, SIGNED AT WASHINGTON, AUGUST 23, 1923, AND EXCHANGE OF NOTES OF THE SAME DATE RELATING THERETO.

Texte officiel anglais communiqué par le Chef du Bureau du Japon à la Société des Nations. L'enregistrement de cet accord a eu lieu le 10 *novembre* 1924.

The GOVERNMENT OF HIS MAJESTY THE EMPEROR OF JAPAN and the GOVERNMENT OF THE UNITED STATES OF AMERICA, desiring to extend for another five years the period during which the Arbitration Convention concluded between them on May 5, 1908, and extended by the Agreement concluded between the two Governments on June 28, 1913 [3], and further extended by the Agreement concluded between the two Governments on August 23, 1918 [4], shall remain in force, have respectively authorised the undersigned, to wit :

His Excellency Masanao HANIHARA, His Majesty's Ambassador Extraordinary and Plenipotentiary at Washington, and

Charles EVANS HUGHES, Secretary of State of the United States,

to conclude the following Agreement :

Article 1.

The Convention of Arbitration of May 5, 1908, between the Government of His Majesty the Emperor of Japan and the Government of the United States of America, the duration of which by Article 3 thereof was fixed at a period of five years from the date of the exchange of ratifications, which period, by the Agreement of June 28, 1913, between the two Governments was extended for five years from August 24, 1913, and was extended by the Agreement between them of August 23, 1918, for the further period of five years from August 24, 1918, is hereby extended and continued in force for the further period of five years from August 24, 1923.

Article 2.

The present Agreement shall be ratified by His Majesty the Emperor of Japan and by the President of the United States of America, by and with the advice and consent of the Senate thereof,

[1] L'échange des ratifications a eu lieu à Washington, le 26 avril 1924.

[2] British and Foreign State Papers, vol. 101, page 1,072.

[3] British and Foreign State Papers, vol. 107, page 993.

[4] British and Foreign State Papers, vol. 111, page 767.

[1] TRADUCTION. — TRANSLATION.

No. 770. — ARRANGEMENT [2] PROLONGEANT LA DURÉE DE LA CONVENTION [3] D'ARBITRAGE DU 5 MAI 1908, ENTRE LES ÉTATS-UNIS D'AMÉRIQUE ET LE JAPON, SIGNÉ A WASHINGTON LE 23 AOUT 1923, ET ÉCHANGE DE NOTES Y RELATIF PORTANT LA MÊME DATE.

English official text communicated by the Head of the Japanese Bureau of the League of Nations. The registration of this Agreement took place November 10, 1924.

Le GOUVERNEMENT DE SA MAJESTÉ L'EMPEREUR DU JAPON et le GOUVERNEMENT DES ETATS-UNIS D'AMÉRIQUE, désireux de prolonger de nouveau pour cinq ans la période durant laquelle la Convention d'arbitrage, conclue entre eux le 5 mai 1908 et prolongée par arrangement conclu entre les deux Gouvernements, les 28 juin 1913 [4] et 23 août 1918 [5], doit demeurer en vigueur, ont autorisé respectivement les soussignés, savoir :

Son Excellence Masanao HANIHARA, Ambassadeur extraordinaire et plénipotentiaire de Sa Majesté à Washington, et
Charles EVANS HUGHES, Secrétaire d'Etat des Etats-Unis,

à conclure l'arrangement ci-après :

Article premier.

La Convention d'arbitrage du 5 mai 1908, entre le Gouvernement de Sa Majesté l'Empereur du Japon et le Gouvernement des Etats-Unis d'Amérique, dont la durée, aux termes de son article 3, avait été fixée à cinq années à partir de la date de l'échange des ratifications, période qui, par l'Arrangement du 28 juin 1913 entre les deux Gouvernements, fut prolongée de cinq années à partir du 24 août 1913, et a été de nouveau prolongée par l'Arrangement du 23 août 1918 entre les deux Gouvernements pour une période de cinq années à partir du 24 août 1918, est, par les présentes, renouvelée et maintenue en vigueur pour une nouvelle période de cinq années à partir du 24 août 1923.

Article 2.

Le présent Arrangement sera ratifié par Sa Majesté l'Empereur du Japon et par le Président des Etats-Unis d'Amérique, sur l'avis et avec le consentement du Sénat des Etats-Unis, et il

---

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

[2] The exchange of ratifications took place at Washington, April 26, 1924.

[3] De Martens, Nouveau Recueil général des Traités, troisième série, tome II, page 722.

[4] De Martens, Nouveau Recueil général des Traités, troisième série, tome VIII, page 714.

[5] De Martens, Nouveau Recueil général des Traités, troisième série, tome X, page 901.

and it shall become effective upon the date of the exchange of ratifications, which shall take place at Washington as soon as possible.

Done in duplicate in the English language at Washington this twenty-third day of the eighth month of the twelfth year of Taisho corresponding to the twenty-third day of August one thousand nine hundred and twenty-three.

(L. S.) M. HANIHARA.
(L. S.) CHARLES EVANS HUGHES.

FROM THE SECRETARY OF STATE TO MR. HANIHARA.

DEPARTMENT OF STATE.

WASHINGTON, *August* 23, 1923.

EXCELLENCY,

In connection with the signing to-day of an agreement for the renewal of the Convention of Arbitration concluded between the United States and the Government of His Majesty the Emperor of Japan, May 5, 1908, and renewed from time to time, I have the honour, in pursuance of our informal conversations, to state the following understanding, which I shall be glad to have you confirmed on behalf or your Government.

On February 24 last the President proposed to the Senate that it consent under certain stated conditions to the adhesion by the United States to the Protocol of December 16, 1920, under which the Permanent Court of International Justice has been created at the Hague. As the Senate does not convene in its regular session until December next, action upon this proposal will necessarily be delayed. In the event that the Senate gives its assent to the proposal, I understand that the Government of His Majesty the Emperor of Japan will not be averse to considering a modification of the Convention of Arbitration which we are renewing, or the making of a separate agreement, providing for the reference of disputes mentioned in the Convention to the Permanent Court of International Justice.

Accept, Excellency, the renewed assurance of my highest consideration.

(Signed) CHARLES E. HUGHES.

His Excellency,
Mr. Masanao HANIHARA,
Japanese Ambassador.

FROM MR. HANIHARA TO THE SECRETARY OF STATE.

JAPANESE EMBASSY.

WASHINGTON, *August* 23, 1923.

SIR,

I have the honour to acknowledge the receipt of your note of to-day's date, communicating to me your understanding reached in our informal conversations in connection with the renewal of the Convention of Arbitration concluded between Japan and the United States, May 5, 1908, and extended in its operation until August 24 of this year.

deviendra définitif dès l'échange des ratifications auquel il sera procédé à Washington, aussitôt que faire se pourra.

Fait en double, en langue anglaise, à Washington le vingt-troisième jour du huitième mois de la douzième année de Taisho, correspondant au vingt-troisième jour du mois d'août de l'année mil neuf cent vingt-trois.

(L. S.) M. HANIHARA.
(L. S.) CHARLES EVANS HUGHES.

LE SECRÉTAIRE D'ETAT A M. HANIHARA.

DÉPARTEMENT D'ETAT.

WASHINGTON, *le* 23 *août* 1923.

MONSIEUR L'AMBASSADEUR,

Me référant à l'accord signé ce jour en vue du renouvellement de la Convention d'arbitrage, conclue le 5 mai 1908, entre les Etats-Unis et le Gouvernement de Sa Majesté l'Empereur du Japon, et renouvelée à différentes reprises, — j'ai l'honneur, comme suite à notre conversation officieuse, de faire la déclaration suivante que je serais heureux que vous me confirmiez au nom de votre Gouvernement.

Le 24 février dernier, le Président a proposé au Sénat d'approuver, sous certaines conditions déterminées, l'accession des Etats-Unis au Protocole du 16 décembre 1920 portant création de la Cour permanente de Justice internationale à La Haye. Le Sénat ne se réunissant pas en session ordinaire avant décembre, il ne pourra être délibéré sur cette proposition avant un certain laps de temps. Au cas où le Sénat approuverait ladite proposition, je crois pouvoir être assuré que le Gouvernement de Sa Majesté l'Empereur du Japon sera disposé à envisager une modification de la Convention d'arbitrage que nous venons de renouveler, ou à la conclusion de l'Accord spécial prévoyant le renvoi des différends visés dans la Convention à la Cour permanente de Justice internationale.

Veuillez agréer, etc.....

(Signé) CHARLES E. HUGHES.

Son Excellence Monsieur Masanao HANIHARA,
Ambassadeur du Japon,
Washington.

M. HANIHARA AU SECRÉTAIRE D'ETAT.

AMBASSADE DU JAPON.

WASHINGTON, *le* 23 *août* 1923.

MONSIEUR LE SECRÉTAIRE D'ETAT,

J'ai l'honneur d'accuser réception de votre note, en date de ce jour, par laquelle vous avez bien voulu me confirmer l'accord auquel nous sommes arrivés dans nos conversations officieuses concernant le renouvellement de la Convention d'arbitrage conclue, le 5 mai 1908, entre le Japon et les Etats-Unis et dont la validité a été prolongée jusqu'au 24 août de cette année.

I am happy to be able to confirm to you, under instructions from my Government, your understanding as set forth in the following terms :

> " On February 24 last, the President proposed to the Senate that it consent under certain stated conditions to the adhesion by the United States to the Protocol of December 16, 1920, under which the Permanent Court of International Justice has been created at the Hague. As the Senate does not convene in its regular session until December next, action upon this proposal will necessarily be delayed. In the event that the Senate gives its assent to the proposal, I understand that the Government of His Majesty the Emperor of Japan will not be averse to considering a modification of the Convention of Arbitration which we are renewing, or the making of a separate agreement, providing for the reference of disputes mentioned in the Convention to the Permanent Court of International Justice. "

Accept, Sir, the renewed assurance of my highest consideration.

(Signed) M. HANIHARA.

Honorable Charles E. HUGHES,
Secretary of State.

Je suis heureux de pouvoir vous confirmer, d'ordre de mon Gouvernement, notre accord formulé dans les termes suivants :

« Le 24 février dernier, le Président a proposé au Sénat d'approuver, sous certaines conditions déterminées, l'accession des Etats-Unis au Protocole du 16 décembre 1920, portant création de la Cour permanente de Justice internationale à La Haye. Le Sénat ne se réunissant pas en session ordinaire avant décembre, il ne pourra être délibéré sur cette proposition avant un certain laps de temps. Au cas où le Sénat approuverait ladite proposition, je crois pouvoir être assuré que le Gouvernement de Sa Majesté l'Empereur du Japon sera disposé à envisager une modification de la Convention d'arbitrage que nous venons de renouveler, ou à la conclusion de l'accord spécial prévoyant le renvoi des différends visés dans la Convention à la Cour permanente de Justice internationale.

Veuillez agréer, etc...

(Signé) M. HANIHARA.

A l'Honorable Charles E. HUGHES,
Secrétaire d'Etat.

N° 771.

DANEMARK, NORVÈGE ET SUEDE

Accord postal et Règlement d'exécution, signés à Christiania, Copenhague et Stockholm, le 26 juillet 1924.

DENMARK, NORWAY AND SWEDEN

Postal Agreement and Executive Regulations, signed at Christiania, Copenhagen and Stockholm, July 26, 1924.

TEXTE DANOIS. — DANISH TEXT.

No. 771. — OVERENSKOMST[1] OM POSTFORBINDELSEN MELLEM DANMARK, NORGE OG SVERIGE, UNDERTEGNET I KØBENHAVN, KRISTIANIA OG STOCKHOLM DEN 26. JULI 1924.

Textes officiels danois, norvégien et suédois communiqués par le Ministre de Danemark à Berne, le Ministre des Affaires étrangères de Norvège et le Ministre des Affaires étrangères de Suède. L'enregistrement de cet accord a eu lieu le 10 *novembre* 1924.

Poststyrelserne i Danmark, Norge og Sverige har i Kraft af de dem meddelte Bemyndigelser truffet Aftale om følgende saerlige Bestemmelser angaaende Postudvekslingen mellem de nævnte Lande.

I. POSTBEFORDRINGEN.

Artikel 1.

1. Hvert Postvæsen besørger og bekoster Befordringen af Post fra dets Omraade til det næste Land. Ved særlig Overenskomst mellem vedkommende Poststyrelser kan der imidlertid herom træffes anden Bestemmelse.

2. Naar Postbefordringen foregaar ad Søvejen, skal Postens Befordring mellem Landingsstedet og vedkommende Posthus besørges og bekostest af det modtagende Postvæsen.

3. Postforsendelser, som uden forud at have været postbehandlet, forefindes i en fra et af Landene ankommen Brevkasse, skal af det modtagende Postvæsen forsynes med et særligt Stempelaftryk, som angiver Afgangslandet.

Til Frigørelse af saadanne Forsendelser gælder begge Landes Frigørelsesmidler.

II. MELLEMRIGSKE BREVPOSTFORSENDELSER.

Artikel 2.

Breve; Brevkort; visse Korsbaand; Anbefalingsgebyr.

1. Portoen for Breve, som sendes fra det ene Land til et af de andre Lande, udgør :

	I Danmark og Norge	I Sverige
hvis Brevets Vægt ikke overstiger 20 Gram.	20 Øre	15 Øre
» » » overstiger 20 Gram, men ikke 125 Gram	40 »	30 »
» » » » 125 » » » 250 »	60 »	45 »
» » » » 250 » » » 500 »	80 »	60 »

[1] Cet Accord est entré en vigueur le 1 août 1924.

TEXTE NORVÉGIEN. — NORWEGIAN TEXT.

No. 771. — OVERENSKOMST[1] OM POSTFORBINDELSEN MELLEM NORGE, DANMARK OG SVERIGE, UNDERTEGNET I KØBENHAVN, KRISTIANIA OG STOCKHOLM DEN 26. JULI 1924.

Danish, Norwegian and Swedish official texts communicated by the Danish Minister at Berne, the Norwegian Minister for Foreign Affairs, and the Swedish Minister for Foreign Affairs. The registration of this Agreement took place November 10, 1924.

Poststyrelsene i Norge, Danmark og Sverige har i kraft av de dem meddelte bemyndigelser truffet avtale om følgende særlige bestemmelser angående postutvekslingen mellem de nevnte land.

I. POSTBEFORDRINGEN.

Artikkel 1.

1. Hvert postvesen besørger og bekoster befordringen av post fra dets område til det næste land. Ved særlig overenskomst mellem vedkommende poststyrelser kan der imidlertid herom treffes annen bestemmelse.

2. Når postbefordringen skjer sjøverts, skal postens befordring mellem landingsstedet og vedkommende poststed besørges og bekostes av det mottagende postvesen.

3. Postforsendelser som uten forut å ha vært postbehandlet forefinnes i en fra et av landene ankommet brevkasse, skal av det mottagende postvesen forsynes med et særlig stempelavtrykk som viser avgangslandet.

Til frigjørelse av sådanne forsendelser gjelder begge landes frigjørelsesmerker.

II. MELLEMRIKSKE BREVPOSTFORSENDELSER.

Artikkel 2.

Brev, brevkort samt visse korsbånd; rekommandasjonsgebyr.

1. Portoen for brev som sendes fra det ene land til et av de andre land utgjør :

	I Norge og Danmark.	I Sverige.
hvis brevets vekt ikke overstiger 20 gram	20 øre	15 øre
» » » overstiger 20 gram, men ikke 125 gram	40 »	30 »
» » » » 125 » » » 250 » .	60 »	45 »
» » » » 250 » » » 500 » .	80 »	60 »

[1] This Agreement came into force August 1, 1924.

Breve, hvis Vægt overstiger 500 Gram, men ikke 2 kg (den internationale Maksimumsvægt) takseres i deres Helhed overensstemmende med Reglerne i Verdenspostkonventionen.

Postsagsforsendelser, som udveksles mellem de tre Lande, er ikke undergivet nogen Begrænsning i Henseende til Vægt.

Skulde i et af Landene Porto- eller Vægtsatserne blive forandred for Breve i den indenrigske Befordring, eller en Forandring sker i de internationale Porto- eller Vægtsatser for Breve, skal Poststyrelserne kunne vedtage tilsvarende Forandringer i de i denne Artikel fastsatte Porto- eller Vægtsatser ; dog vil de af Poststyrelserne i saa Henseende trufne Beslutninger være at indstille til de respektive Regeringers Godkendelse.

2. Portoen for enkelt Brevkort udfør 15 Øre i Danmark og Norge og 10 Øre i Sverige og for Brevkort med betald Svar henholdsvis 30 Øre og 20 Øre.

3. Minimumsportoen for en Forsendelse med Forretningspapirer er den i denne Artikel fastsatte Porto for et almindeligt Brev, hvis Vægt ikke overstiger 20 Gram.

4. For ufrigjorte eller utilstrækkelig frigjorte Breve eller Brevkort samt for andre utilstrækkelig frigjorte Brevpostforsendelser opkræves hos Adressaten det dobbelte af det manglende Portobeløb paa den Maade, som Poststyrelserne nærmere aftaler.

5. Anbefalingsgebyret udgør 30 Øre.

Artikel 3.

Breve med angiven Værdi m. m.

1. For Breve med angiven Værdi, som sendes fra det ene Land til et af de andre Lande, erlægges, foruden Brevporto og Anbefalingsgebyr efter Artikel 2, 1 og 5, et Forsikringsgebyr af 10 Øre for hvert Beløb af 300 Kr. eller Del deraf, hvilket Gebyr udelt tilfalder det Land, som har opkrævet det.

2. I Breve med angiven Værdi samt i anbefalede Breve kan der ogsaa sendes Møntstykker efter Afsendelseslandets indenrigske Bestemmelser.

Artikel 4.

Postanvisninger.

I Udvekslingen mellem to af Landene er det højeste Beløb, som kan sendes ved en Postanvisning, 1 000 Kr. i det af disse Landes Mønt, som er højst noteret.

Portoen beregnes af det i Afsendelseslandets Mønt indbetalte Beløb og udgør :

for	Beløb	af	højst	5	Kr.	. . . . .					30	Øre
»	»	over	5,	men	ikke	over	50	Kr.	. . . . .		40	»
»	»	»	50,	»	»	»	100	»	. . . . .		50	»
»	»	»	100,	»	»	»	250	»	. . . . .		65	»
»	»	»	250,	»	»	»	500	»	. . . . .		90	»
»	»	»	500,	»	»	»	750	»	. . . . .		115	»
»	»	»	750,	»	»	»	1000	»	. . . . .		140	»
»	»	»	1000	Kr.	. . . . .						140	»

for de første 1000 Kr. med Tillæg af 25 Øre for hvert overskydende Beløb av 250 Kr. eller Del af 250 Kr.

Af det opkrævede Portobeløb tilsvarer Afsendelseslandet til Adresselandet for hver afgiftspligtig Postanvisning uanset Anvisningsbeløbets Størrelse 15 Øre i den af de to Landes Mønt, som er lavest noteret.

Brev hvis vekt overstiger 500 gram, men ikke 2 kilogram (den internasjonale maksimumsvekt) takseres i sin helhet overensstemmende med reglene i Verdenspostkonvensjonen. Postsaksforsendelser som utveksles mellem de tre land er ikke undergitt nogen begrensning med hensyn til vekt.

Skulde i et av landene porto- eller vektsatsene bli forandret for brev i den innenrikske befordring eller en forandring skjer i de internasjonale porto- eller vektsatser for brev skal poststyrelsene kunne vedta tilsvarende forandringer i de i denne artikkel fastsatte portosatser eller vektsatser, dog vil de av poststyrelsene i så henseende trufne beslutninger være å undergi de respektive regjeringers approbasjon.

2. Portoen for enkelt brevkort utgjør 15 øre i Norge og Danmark og 10 øre i Sverige, og for brevkort med betalt svar henholdsvis 30 øre og 20 øre.

3. Minsteportoen for forretningspapirer er den i denne artikkel fastsatte porto for et almindelig brev, hvis vekt ikke overstiger 20 gram.

4. For ubetalte eller utilstrekkelig betalte brev eller brevkort samt for andre utilstrekkelig betalte brevpostforsendelser opkreves hos adressaten det dobbelte av det manglende portobeløp på den måte som poststyrelsene nærmere avtaler.

5. Rekommandasjonsgebyret utgjør 30 øre.

Artikkel 3.

Brev med angitt verdi m. m.

1. For brev med angitt verdi som sendes fra det ene land til et av de andre land erlegges foruten brevporto og rekommandasjonsgebyr efter artikkel 2, 1 og 5 et assuransegebyr av 10 øre for hvert beløp av 300 kroner eller del derav, hvilket gebyr udelt tilfaller det land som har opkrevd det.

2. I brev med angitt verdi samt i rekommanderte brev kan der også sendes myntstykker efter avsendelseslandets innenrikske bestemmelser.

Artikkel 4.

Postanvisninger.

I utvekslingen mellem to av landene er høist tillatte beløp for postanvisning 1000 kroner i den av disse lands mynt som er høiest notert.

Portoen beregnes av det i avsendelseslandets mynt innbetalte beløp og utgjør :

for	beløp	av	høist	5	kroner	. . . . .					30	øre
»	»	over		5	»	men	ikke	over	50	kroner	40	»
»	»	»		50	»	»	»	»	100	»	50	»
»	»	»		100	»	»	»	»	250	»	65	»
»	»	»		250	»	»	»	»	500	»	90	»
»	»	»		500	»	»	»	»	750	»	115	»
»	»	»		750	»	»	»	»	1000	»	140	»
»	»	»		1000	»	. . . . .					140	»

for de første 1000 kroner med tillegg av 25 øre for hvert overskytende beløp av 250 kroner eller del derav.

Av det opkrevde portobeløp avstår avsendelseslandet til adresselandet for hver avgiftspliktig postanvisning uansett anvisningsbeløpets størrelse 15 øre i den av de to lands mynt som er lavest notert.

Artikel 5.

Postopkrævning paa Brevpostforsendelser.

Det højeste Postopkrævningsbeløb, hvormed en anbefalet Forsendelse eller et Brev med angiven Værdi kan belastes i den mellemrigske Forbindelse, er lig med det højeste Beløb for Postanvisninger, som udveksles mellem Forsendelsens Afsendelses- og Bestemmelsesland.

Artikel 6.

Abonnerede Tidender og Tidsskrifter.

1. Tidender og Tidsskrifter, som udgives i det ene Land, skal leveres Abonnenter i de to andre Lande for den samme Betaling, som erlægges af Postabonnenter i Udgivelseslandet med Tillæg i forekommende Tilfælde af svensk Transitafgift og under fornøden Hensyntagen til mulig Kursforskel ; dog maa Portoen i intet Tilfælde udgøre mindre end 20 Øre pr. Abonnementstermin.

Portoen deles lige mellem Udgivelseslandet og Bestemmelseslandet.

2. Bortset fra den i den internationale Avisoverenskomst nævnte Fremgangsmaade ved Overflytning af Avisabonnementer, kan Abonnement paa danske, norske eller svenske Tidender og Tidsskrifter, tegnet gennem Postvæsenet i et af de tre Lande, overflyttes fra et Sted i et af Landene til et Sted i et andet af disse Lande imod Forudbetaling af en Afgift af 50 Øre pr. Overflytning. Afgiften tilfalder det Postvæsen, som har opkrævet den. Ved Overflytning fra et Sted til et andet indenfor det enkelte Lands Postomraade kommer dette Lands indenrigske Bestemmelser til Anvendelse.

III. Mellemrigske Pakkepostforsendelser.

Artikel 7.

Vægtgrænse, Porto m. m.

1. Mellem Danmark, Norge og Sverige kan udveksles Pakker indtil et Vægtmaksimum, som af Poststyrelserne nærmere bestemmes. Paa disse Pakker, som benævnes mellemrigske, skal, for saa vidt ikke anderledes udtrykkeligt bestemmes i nærværende Overenskomst med Ekspeditionsreglement, anvendes Bestemmelserne i den internationale Pakkeoverenskomst med tilhørende Ekspeditionsreglement.

2. Portoen for mellemrigske Pakkeforsendelser skal altid erlægges ved Forsendelsernes Afgivelse til Postbesørgelse og fastsættes saaledes :

for Pakker, hvis Vægt ikke overstiger 1 kg.	100 Ctr.
» » af Vægt over 1 kg, men ikke over 3 kg.	150 »
» » » » » 3 » » » » 5 »	200 »
» » » større Vægt	200 »

for de første 5 kg med Tillæg af 90 Ctr. for hvert overskydende kg eller Del deraf.

For Pakker, som udveksles direkte mellem Danmark og Norge ved dansk eller norsk Skib, er Satserne henholdsvis 80, 120 og 160 Ctr. med Tillæg for Pakker af Vægt over 5 kg af 80 Ctr. for hvert yderligere kg eller Del deraf.

For voluminøse Pakker forhøjes Portoen med 50 pCt. med Beløbenes Afrunding til hele Tal efter Overenskomst mellem Poststyrelserne.

3. Som Ilpakker kan befordres ikke-voluminøse Pakker af højst 5 kg's Vægt. For Ilbefordring opkræves foruden sædvanlig Pakkeporto en Tillægsporto af 200 Ctr. for hver Pakke samt almindeligt Ekspresgebyr, saafremt Ekspresudbringning særlig begæres.

Artikkel 5.

Postopkrav på brevpostforsendelser.

Det høieste postopkravsbeløp hvormed en rekommandert forsendelse eller et brev med angitt verdi kan belastes i den mellemrikske postforbindelse er lik høieste beløp for postanvisning, som utveksles mellem forsendelsens avsendelses- og bestemmelsesland.

Artikkel 6.

Abonnerte blad og tidsskrifter.

1. Blad og tidsskrifter som utgis i det ene land skal leveres abonnenter i de to andre land for den samme betaling som erlegges av postabonnenter i utgivelseslandet med tillegg i tilfelle av svensk transittavgift — under fornøden hensyntagen til mulig kursforskjell — dog må portoen i intet tilfelle utgjøre mindre enn 20 øre pr. abonnementstermin. Portoen deles likt mellem utgivelseslandet og bestemmelseslandet.

2. Bortsett fra den i den internasjonale bladoverenskomst nevnte fremgangsmåte ved overflytning av bladabonnement, kan abonnement på norske, danske og svenske blad og tidsskrifter, tegnet gjennem postvesenet i et av de tre land, overflyttes fra et sted i ett av landene til et sted i ett annet av disse land mot forutbetaling av en avgift av 50 øre pr. overflytning. Avgiften tilfaller det postvesen som har opkreved den. Ved overflytning fra et sted til et annet innenfor det enkelte lands postområde kommer dette lands innenrikske bestemmelser til anvendelse.

III. Mellemrikske pakkepostforsendelser.

Artikkel 7.

Vektgrense, porto m. m.

1. Mellem Norge, Danmark og Sverige kan utveksles pakker inntil et vektmaksimum som poststyrelsene kommer overens om. På disse pakker som benevnes mellemrikspakker skal forsåvidt ikke anderledes uttrykkelig bestemmes i nærværende overenskomst med ekspedisjonsreglement — anvendes bestemmelsene i den internasjonale postpakkeoverenskomst med tilhørende ekspedisjonsreglement.

2. Portoen for mellemrikske pakkeforsendelser skal alltid erlegges ved forsendelsens innlevering til postvesenet og fastsettes således:

for pakker, hvis vekt ikke overstiger 1 kg.	100 ctr.
» » av vekt over 1 kg., men ikke over 3 kg.	150 »
» » » » » 3 » » » » 5 »	200 »
» » » høiere vekt	200 »

for de første 5 kg. med tillegg av 90 ctr. for hvert overskytende kilogram eller del derav.

For pakker som utveksles direkte mellem Norge og Danmark ved norsk eller dansk skib er satsene henholdsvis 80, 120 og 160 ctr., med tillegg for pakker av vekt over 5 kg. av 80 ctr., for hvert overskytende kg. eller del derav.

For særpakker forhøies portoen med 50 pct. med beløpenes avrunding til hele tall efter overenskomst mellem poststyrelsene.

3. Som ilpakke kan befordres ikke særpakke av høist 5 kg. vekt. For ilbefordring opkreves foruten vanlig pakkeporto en tilleggsporto av 200 ctr. for hver pakke, samt almindelig ilbudgebyr, når der samtidig forlanges utlevering ved ilbud på bestemmelsesstedet.

4. For Pakker med angiven Værdi erlægges endvidere et Ekspeditionsgebyr af 30 Øre samt Forsikringsgebyr som for Breve med angiven Værdi, Ekspeditions- og Forsikringsgebyret tilfalder udelt Afgangslandet.

5. a. Portoen deles ved stykkevis Befordring saaledes :

	I Udveksling mellem :										
	Danmark og Sverige		Norge og Sverige		Danmark og Norge						
					I Enkelttransit over Sverige a. b. c.			direkte med dansk Skib		direkte med norsk Skib	
	2		3		4			5		6	
1	Danmark	Sverige	Norge	Sverige	Danmark	Sverige	Norge	Danmark	Norge	Danmark	Norge
	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.
1. Vægtporto :											
For Pakker af Vægt indtil 1 kg.	25	75	50	50	25	25	50	48	32	21	59
over 1 indtil 3 kg. . .	40	110	75	75	40	35	75	68	52	45	75
over 3 indtil 5 kg. . .	50	150	100	100	50	50	100	87	73	58	102
over 5 kg. for hvert kg. (eller Del deraf) mere.	25	65	45	45	25	25	45	over 5 kg. for : de første 6 kg. 135	105	67	173
								med Tillæg af henholdsvis 43	37	16	64
								for hvert yderligere kg. (eller Del deraf) mere			
2. Den særlige Porto for Ilpakker	50	150	100	100	50	50	100	100	100	100	100

b. Ved Befordring i lukket Transit over Sverige erholder Afgangslandet — som har at betale den i Artikel 10, 1. omhandlede Transitgodtgørelse — foruden den i Kolonne 4. a. henholdsvis 4. c. anførte Portoandel ogsaa den i Kolonne 4. b. anførte Andel.

Artikel 8.

Postopkrævning paa Pakker.

Det højeste Postopkrævningsbeløb, hvormed en Pakke kan belastes i den mellemrigske Forbindelse, er lig med det højeste Beløb for Postanvisninger, som udveksles mellem Pakkens Afsendelses- og Bestemmelsesland.

Postopkrævningsgebyret udgør :

for Beløb af højst 5 Kr.	35 Øre
» » over 5, men ikke over 50 Kr.	45 »
» » » 50, » » » 100 »	55 »
» » » 100, » » » 250 »	75 »
» » » 250, » » » 500 »	100 »
» » » 500, » » » 750 »	125 »
» » » 750, » » » 1000 »	150 »
» » » 1000 Kr.	150 »

for de første 1000 Kr. med Tillæg af 25 Øre for hvert overskydende Beløb af 250 Kr. eller Del deraf.

4. For pakker med angitt verdi erlegges ennvidere en ekspedisjonsavgift av 30 øre samt et assuransegebyr som for brev med angitt verdi. Ekspedisjons- og assuranseavgiften tilfaller udelt utgangslandet.

5. *a)* Portoen deles ved stykkevis befordring således :

1	Utveksling mellem :										
	Norge og Sverige 2		Danmark og Sverige 3		Norge og Danmark 4			Norge og Danmark 5		Norge og Danmark 6	
					I enkelttransitt over Sverige a.	b.	c.	Direkte med Norsk skib		Direkte med Dansk skib	
	Norge	Sverige	Danmark	Sverige	Norge	Sverige	Danmark	Norge	Danmark	Norge	Danmark
	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.	Ctr.
1. Vektporto :											
For pakker av vekt inntil 1 kg.	50	50	25	75	50	25	25	59	21	32	48
over 1 kg. inntil 3 kg.	75	75	40	110	75	35	40	75	45	52	68
over 3 kg. inntil 5 kg.	100	100	50	150	100	50	50	102	58	73	87
								over 5 kg. For de første 6 kg.			
over 5 kg. for hvert kg. (eller del derav).	45	45	25	65	45	20	25	173	67	105	135
								med tillegg av henholdsvis			
								64	16	37	43
								for hvert overskytende kg. (eller del derav)			
2. Den særlige porto for ilpakker	100	100	50	150	100	50	50	100	100	100	100

b) Ved befordring i lukket transitt over Sverige tilfaller der avgangslandet — som har å betale den i art. 10, 1 omhandlede transittgodtgjørelse — foruten den i kolonne 4 a, resp. 4 c, anførte portoandel også den i kolonne 4 b anførte andel.

Artikkel 8.

Postopkrav på pakker.

Det høieste postopkravsbeløp hvormed en pakke kan belastes i den mellemrikske postforbindelse er lik høieste beløp for postanvisning, som utveksles mellem pakkens avsendelses- og bestemmelsesland. Postopkravsgebyret utgjør :

for	beløp	inntil	5	kroner	. . . . .	35	øre
»	»	over	5	inntil	50 kroner	. . . . .	45	»
»	»	»	50	»	100 »	. . . . .	55	»
»	»	»	100	»	250 »	. . . . .	75	»
»	»	»	250	»	500 »	. . . . .	100	»
»	»	»	500	»	750 »	. . . . .	125	»
»	»	»	750	»	1000 »	. . . . .	150	»
»	»	»	1000	»	. . . . .	150	»

for de første 1000 kroner med tillegg av 25 øre for hvert overskytende beløp av 250 kroner eller del derav.

Af det oppebaarne Portobeløb afstaar Pakkens Afsendelsesland til Adresselandet for hver indkasseret Postopkrævning uanset Postopkrævningsbeløbets Størrelse 20 Øre i den af de to Landes Mønt, der er lavest noteret.

IV. Transiterende Post.

Artikel 9.

Tidender og Tidsskrifter samt Brevpostforsendelser m. m.

1. For Tidender og Tidsskrifter, som udkommer i et af de kontraherende Lande, og som regelmæssig sendes til et af de andre kontraherende Lande i lukket Transit over et af disse Lande, skal der erlægges til det Land, som yder Transitbefordringen, en Transitgodtgørelse af 20 Ctr. pr. Kvartal eller Del af Kvartal pr. Tidende eller Tidsskrift, der udkommer oftere end een Gang om Ugen, og ellers af 10 Ctr. pr. Kvartal eller Del af Kvartal. De nærmere Regler for denne Godtgørelses Beregning fastsættes af Poststyrelserne.

2. For Breve og Brevkort, der udgaar fra et af de kontraherende Lande, og som er bestemt til et andet af disse Lande, og som sendes i Transit gennem det tredie Land eller med en af Landenes Søpostlinier, betales en Transitgodtgørelse lig Halvdelen af den internationale.

For Brevpostforsendelser (derunder postabonnerede Tidender og Tidsskrifter) og Breve med angiven Værdi, som udveksles mellem Posthuse i et af Landene, men befordres over et eller begge de to andre Lande eller med disses Søpostlinier, beregnes ikke nogen Transitgodtgørelse.

Ej heller beregnes nogen Søtransitgodtgørelse for den Brevpost, som udveksles mellem Færøerne og Norge med danske eller norske Skibe.

Artikel 10.

Transit af Pakkepost.

1. For Pakker, der udveksles mellem Danmark og Norge eller mellem Bornholm, Færøerne og det øvrige Danmark i lukket Transit over Sverige, tilkommer der det svenske Postvæsen 10 Ctr. pr. kg eller Del deraf, og for Pakker, der udveksles mellem Færøerne og det øvrige Danmark i lukket Transit over Norge, det norske Postvæsen 10 Ctr. pr. kg eller Del deraf. Afgiften beregnes i alle Tilfælde efter den samlede Vægt af de til een Postafslutning hørende Pakker.

Angaaende Afgiften for Pakker, som befordres mellem Danmark og Norge i Enkelttransit over Sverige, henvises til Artikel 7, 5.

2. For en Ilpakke, som forsendes i lukket Transit gennem Sverige, godskrives der det svenske Postvæsen den i Artikel 7, 5. a., Kol. 4. b. anførte Portoandel.

3. For Pakker, som udveksles mellem Posthuse i Norge eller mellem Posthuse i Sverige, men befordres over det andet Lands Postomraade, gælder de samme Bestemmelser som for Mellemrigspakker i Almindelighed.

4. For andre Pakker, paa hvilke Bestemmelserne i den internationale Pakkepostoverenskomst ikke kommer til Anvendelse, og som transiterer et eller flere af de kontraherende Lande, tilkommer der Transitlandet :

a. hvis Befordringen sker i Enkelttransit : Porto og Forsikringsgebyr svarende til vedkommende Lands Indenrigsporto med Tillæg i paakommende Tilfælde af Søporto, alt under Forudsætning af at billigere Vilkaar ikke kan opnaas som Følge af særlige Overenskomster,

b. hvis Befordringen sker i lukket Transit : 10 Ctr. pr. kg eller Del deraf og 5 Ctr. pr. 300 Francs eller Del deraf beregnet af den samlede Vægt og Værdi af de til een Postafslutning hørende Pakker med Tillæg i paakommende Tilfælde af Søporto.

5. For Pakker, som over Norge udveksles mellem Færøerne og det øvrige Danmark eller direkte mellem Færøerne og Norge, erlægges ingen Søbefordringsgodtgørelse for Befordringen med Skibe i de norske Islandsruter eller med danske Skibe mellem Norge og Færøerne (Island).

Av det opkrevde portobeløp avstår pakkens avsendelsesland til adresselandet for hvert innkassert postopkrav uansett postopkravsbeløpets størrelse 20 øre i den av de to lands mynt som er lavest notert.

IV. Transitterende post.

Artikkel 9.

Blad og tidsskrifter samt brevpostforsendelser m. m.

1. For blad og tidsskrifter som utkommer i et av de kontraherende land og som regelmessig sendes til et av de andre kontraherende land i lukket transit over et av disse land, skal der erlegges til det land, som yder transittbefordringen en transittgodtgjørelse av 20 ctr. pr. kvartal eller del av kvartal pr. blad eller tidsskrift som utkommer oftere enn en gang om uken og ellers av 10 ctr. pr. kvartal eller del av kvartal. De nærmere regler for denne godtgjørelses beregning fastsettes av poststyrelsene.

2. For brev og brevkort utgått fra et av de kontraherende land og bestemt til et annet av disse land og som sendes i transitt gjennem det tredje land eller med en av landenes sjøpostlinjer betales en transittgodtgjørelse lik halvdelen av den internasjonale. For brevpostforsendelser (derunder postabonnerte blad og tidsskrifter) og brev med angitt verdi, som utveksles mellem poststeder i et av landene, men befordres over et eller begge de to andre land eller med disses sjøpostlinjer betales ikke nogen transittgodtgjørelse.

Der beregnes heller ikke nogen sjøtransittgodtgjørelse for den brevpost som utveksles mellem Norge og Færøiene med norske eller danske skib.

Artikkel 10.

Transitt av pakkepost.

1. For pakker som utveksles mellem Norge og Danmark eller mellem Bornholm, Færøiene og det øvrige Danmark i lukket transitt over Sverige tilkommer der det svenske postvesen 10 ctr. pr. kg. eller del derav, og for pakker som utveksles mellem Færøiene og det øvrige Danmark i lukket transitt over Norge, det norske postvesen 10 ctr. pr. kg. eller del derav. Avgiften beregnes i alle tilfelle efter den samlede vekt av de til en kartavslutning hørende pakker.

Angående avgiften for pakker som utveksles mellem Norge og Danmark i enkelttransitt over Sverige henvises til artikkel 7, 5.

2. For ilpakker som befordres i lukket transitt gjennem Sverige får det svenske postvesen den i art. 7, 5 a, kol. 4 b angitte portoandel.

3. For pakker som utveksles mellem poststeder i Norge eller mellem poststeder i Sverige, men befordres over det annet lands postområde, gjelder de samme bestemmelser som for mellemrikske pakker i almindelighet.

4. For andre pakker på hvilke bestemmelsene i den internasjonale postpakke overenskomst ikke kommer til anvendelse og som transittere et eller flere av de kontraherende land tilkommer der transittlandet :

a) hvis befordringen skjer i enkelttransitt : porto og assuransegebyr svarende til vedkommende lands innenrikske porto med tillegg i tilfelle av sjøporto — alt under forutsetning av at billigere vilkår ikke kan opnåes som følge av særlige overenskomster,

b) hvis befordringen skjer i lukket transitt 10 ctr. pr. kg. eller del derav og 5 ctr. pr. 300 frank eller del derav — beregnet av den samlede vekt og verdi av de til en kartavslutning hørende pakker med tillegg i tilfelle av sjøporto.

5. For pakker som over Norge utveksles mellem Færøiene og det øvrige Danmark eller direkte mellem Færøiene og Norge erlegges ingen sjøtransittgodtgjørelse for befordringen med skib i de norske islandsruter eller med danske skib mellem Norge og Færøiene (Island).

V. Forskellige Bestemmelser.

Artikel 11.

Afregning.

Afregning over gensidige Tilgodehavender foregaar paa den Maade, Poststyrelserne bliver enige om.

Artikel 12.

Ansvar.

1. Foruden den Erstatning, som efter de almindelige internationale Regler udbetales for et anbefalet Brev, der er gaaet tabt, har Afsenderen af et anbefalet Brev, som har været forseglet i Overensstemmelse med de for Breve med angiven Værdi gældendeForskrifter, ogsaa dersom Brevet helt eller delvis er berøvet sit Indhold eller paa anden Maade er beskadiget, medens Forsendelsen har været i Postvæsenets Værge, Ret til en Erstatning, der svarer til den ved Indholdsberøvelsen eller Beskadigelsen virkelig forvoldte Skade, medmindre denne er bleven forvoldt ved Afsenderens Fejl eller Forsømmelse eller er en Følge af Forsendelsens egen Beskaffenhed. Erstatningen kan dog ikke i noget Tilfælde overstige det Beløb, som tilkommer Afsenderen, hvis Forsendelsen er gaaet tabt.

2. Erstatningen for en Mellemrigspakke uden angiven Værdi, som er bortkommen, helt eller delvis berøvet sit Indhold eller paa anden Maade beskadiget, medens Pakken har været i Postvæsenets Værge, fastsættes til Indholdsberøvelsens, Tabets eller Beskadigelsens virkelige Beløb, for saa vidt Skaden ikke er foranlediget ved Afsenderens Fejl eller Forsømmelighed eller er en Følge af Forsendelsens egen Beskaffenhed. Dog kan Erstatningen for en Pakke, hvis Vægt ikke overstiger 5 kg, ikke blive højere end 25 Guldfrancs og for tungere Pakker ikke udredes med større Beløb end 5 Guldfrancs pr. kg eller Del deraf af Pakkens Vægt. For bortkomne Pakker og for Pakker, hvis Indhold er fuldstændigt ødelagt, erstattes derhos i paakommende Tilfælde den erlagte Vægtporto.

3. Den Omstændighed, at Tabet eller Beskadigelsen af en anbefalet Forsendelse, af et Brev med angiven Værdi eller af en Pakke hidrører fra uafvendelige Naturbegivenheder eller deslige (vis major), fritager ikke det vedkommende Postvæsen for Erstatningsansvar, for saa vidt angaar Mellemrigsforsendelser.

4. Erstatning for transiterende ikke-mellemrigske Pakker fastsættes, hvor Bestemmelserne i Overenskomsten om Udveksling af Postpakker ikke kommer til Anvendelse, i Overensstemmelse med Lovgivningen i det Land, som det paahviler at yde Erstatningen, eller, saafremt Tabet, Indholdsberøvelsen eller Beskadigelsen indtræder paa et tredie Lands Omraade, overensstemmende med de af dettes Postvæsen konventionsmæssig overtagne Forpligtelser.

Artikel 13.

Møntsort.

De i denne Overenskomst med tilhørende Ekspeditionsreglement i Kronemønt nævnte Afgifter og Beløb forstaas som udtrykt i Afsendelseslandets Mønt, naar ikke andet udtrykkelig er bestemt.

Ved de i Overenskomsten i Centimer fastsatte Afgifter forstaas Dele af Guldfrancen, saaledes som denne er bestemt i de respektive internationale Postkonventioner og Overenskomster. Fastsættelsen af de tilsvarende Portobeløb og Gebyrer i hvert af Landenes Mønt sker efter den i vedkommende Land til enhver Tid anvendte Ækvivalent i den internationale Udveksling for vedkommende Art af Postforsendelser, saaledes at der er aabnet Adgang til at foretage mindre Afrundinger opefter eller nedefter efter Aftale mellem Poststyrelserne.

V. Forskjellige bestemmelser.

Artikkel 11.

Avregning.

Avregning over gjensidige tilgodehavender foregår på den måte poststyrelsene blir enig om.

Artikkel 12.

Ansvar.

1. Foruten den erstatning som efter de almindelige internasjonale regler utbetales for rekommanderte brev som er gått tapt har avsenderen av et rekommandert brev, som har vært forseglet overensstemmende med de for brev med angitt verdi gjeldende forskrifter, også dersom brevet helt eller delvis er berøvet sitt innhold eller på annen måte beskadiget, mens forsendelsen har vært i postvesenets verge, rett til en erstatning som svarer til den ved innholdsberøvelsen eller beskadigelsen virkelig forvoldte skade, medmindre denne er blitt forvoldt ved avsenderens feil eller forsømmelse eller er en følge av forsendelsens egen beskaffenhet. Erstatningen kan dog ikke i noget tilfelle overstige det beløp som vilde tilkommet avsenderen hvis forsendelsen var gått tapt.

2. Erstatningen for en mellemriksk pakke uten angitt verdi, som er bortkommet, helt eller delvis berøvet sitt innhold, eller på annen måte beskadiget, mens pakken har vært i postvesenets verge, fastsettes til innholdsberøvelsens, tapets eller beskadigelsens virkelige beløp forsåvidt ikke skaden er foranlediget ved avsenderens feil eller forsømmelighet eller er en følge av forsendelsens egen beskaffenhet. Dog kan erstatningen ikke bli høiere enn 25 gullfrank for en pakke hvis vekt ikke overstiger 5 kg. og for tungere pakker ikke høiere enn 5 gullfrank pr. kilogram eller del derav av pakkens vekt. For bortkomne pakker og for pakker, hvis innhold er fullstendig ødelagt, erstattes derhos i tilfelle den erlagte vektporto.

3. Den omstendighet, at tapet eller beskadigelsen av en rekommandert forsendelse, et brev med angitt verdi eller av en pakke hitrører fra uavvendelige naturbegivenheter og lign. (vis major) fritar ikke vedkommende postvesen for erstatningsansvar forsåvidt angår mellemriksforsendelser.

4. Erstatning for transitterende, ikke mellemrikske pakker, fastsettes, hvor bestemmelsene i overenskomsten om utveksling av postpakker ikke kommer til anvendelse, overensstemmende med lovgivningen i det land som det påhviler å yde erstatningen, eller såfremt tapet, innholdsberøvelsen eller beskadigelsen inntrer på et tredje lands område overensstemmende med de av dettes postvesen konvensjonsmessig overtatte forpliktelser.

Artikkel 13.

Myntsort.

De i denne overenskomst med ekspedisjonsreglement i kronemynt nevnte avgifter og beløp forståes som uttrykt i avsendelseslandets mynt, hvor ikke annet uttrykkelig er bestemt.

Ved de i overenskomsten i centimer fastsatte avgifter forståes deler av gullfranken, således som denne er bestemt i de respektive internasjonale postkonvensjoner og overenskomster. Fastsettelsen av de tilsvarende portobeløp og gebyrer i hvert av landenes mynt, skjer efter den i vedkommende land til enhver tid anvendte ekvivalent i den internasjonale utveksling for vedkommende kategori av postforsendelser, således at der er åpnet adgang til å foreta mindre avrunding opad eller nedad efter avtale mellem poststyrelsene.

Artikel 14.

Ekspeditionsreglement.

Poststyrelserne bemyndiges til i et særligt Ekspeditionsreglement eller gennem skriftlige Aftaler at vedtage de yderlige Bestemmelser, som findes nødvendige til denne Overenskomsts Gennemførelse samt til Postudvekslingens Fremme.

Artikel 15.

Anvendelse af de internationale Bestemmelser.

I de Tilfælde, for hvilke ingen Regel findes foran eller i ovennævnte Ekspeditionsreglement eller angaaende hvilke der ikke er — enten mellem de tre Lande eller mellem to af disse — truffen særlig skriftlig Aftale, henvises til den internationale Postkonvention og de internationale Postoverenskomster med dertil hørende Ekspeditionsreglementer.

Artikel 16.

Overenskomstens Gyldighed.

Nærværende Overenskomst træder i Kraft den 1. August 1924. Samtidig ophæves de hidtil gældende Bestemmelser.

Overenskomsten gælder for ubestemt Tid og kan opsiges fra hver af de kontrahérende Parters Side med et Aars Varsel.

Udfærdiget i tre Eksemplarer — et i det danske, et i det norske og et i det svenske Sprog — i København, Kristiania og Stockholm, den 26. Juli 1924.

C. MONDRUP.
E. B. EINAR SCHOU, HASLE.
JULIUS JUHLIN.

Pour copie conforme :
Copenhague, le 18 septembre 1924.

Georg COHN,
Chef du Service danois de la Société des Nations.

EKSPEDITIONSREGLEMENT TIL OVERENSKOMSTEN OM POSTUDVEKSLINGEN MELLEM DANMARK, NORGE OG SVERIGE.

Poststyrelserne i Danmark, Norge og Sverige er kommet overens om, at der for Postforbindelsen mellem de tre Lande fra den 1. August 1924 skal gælde følgende særlige reglementariske Bestemmelser :

§ 1.

Velgørenhedsmærker.

Saakaldte Velgørenhedsmærker kan anbringes paa Postforsendelser i Overensstemmelse med Afsendelseslandets indenrigske Bestemmelser.

Artikkel 14.

Ekspedisjonsreglement.

Poststyrelsene bemyndiges til i et særskilt ekspedisjonsreglement eller gjennem skriftlige avtaler å vedta de ytterligere bestemmelser som finnes nødvendig til denne overenskomsts gjennemførelse samt til postutvekslingens fremme.

Artikkel 15.

Anvendelse av de internasjonale bestemmelser.

I de tilfelle for hvilken ingen regel finnes foran eller i ovennevnte ekspedisjonsreglement eller angående hvilke der ikke er truffet særlig skriftlig avtale — enten mellem de tre land eller mellem to av dem — henvises til de internasjonale postkonvensjoner og de internasjonale postoverenskomster med dertil hørende ekspedisjonsreglementer.

Artikkel 16.

Overenskomstens gyldighet.

Nærværende overenskomst trer i kraft den 1. august 1924, samtidig opheves de hittil gjeldende bestemmelser.

Overenskomsten gjelder for ubestemt tid og kan opsies fra hver av de kontraherende parters side mot et års varsel.

Utferdiget i 3 eksemplarer — et på norsk, et på dansk og et på svensk — i Kristiania, Kjøbenhavn og Stockholm den 26 juli 1924.

Den Norske Poststyrelse
efter Bemyndigelse.

C. MONDRUP.
E. B. EINAR SCHOU, HASLE.
JULIUS JUHLIN.

Avtrykkets riktighet bekreftes.

STEN HAUG
Sekretær.

EKSPEDISJONSREGLEMENT TIL OVERENSKOMSTEN OM POSTUTVEKSLINGEN MELLEM NORGE, DANMARK OG SVERIGE.

Poststyrelsene i Norge, Danmark og Sverige er kommet overens om at der for postforbindelsen mellem de tre land fra 1. august 1924 skal gjelde følgende særlige reglementariske bestemmelser.

§ 1.

Velgjørenhetsmerker.

Såkaldte velgjørenhetsmerker kan overensstemmende med avsendelseslandets innenrikske bestemmelser anbringes på postforsendelser.

§ 2.

Brev- og Værdibrevkarter.

I Postudvekslingen mellem Danmark, Norge og Sverige skal med nedenanførte Undtagelse anvendes Brev- og Værdibrevkarter efter de i de internationale Ekspeditionsreglementer bestemte Formularer, som dog efter vedkommende Poststyrelses Forgodtbefindende kan affattes paa Landets eget Sprog eller paa Fransk.

De Poststeder, der i Forbindelse mellem Norge og Sverige alene udveksler mellemrigske Forsendelser, skal for almindelige og anbefalede Forsendelsers Vedkommende anvende de i hvert af Landene for indenrigske Forsendelser brugelige Brevkarter og for Værdibreve Karter efter vedføjede Formular A.

§ 3.

Gebyr for Modtagelsesbeviser og Efterspørgsel.

Gebyret for et Modtagelsesbevis for en anbefalet Brevpostforsendelse, et Brev med angiven Værdi, en Pakke eller en Postanvisning er lig den Porto, som i Overenskomsten er fastsat for Breve af den laveste Vægtsats, for saa vidt Modtagelsesbeviset forlanges samtidigt med Forsendelsens Indlevering. Det dobbelte Gebyr opkræves for Modtagelsesbevis, som forlanges efter Forsendelsens Indlevering, samt for Efterspørgsel af saadanne Forsendelser eller af almindelige Brevpostforsendelser.

§ 4.

Ekspresforsendelser.

Ekspresforsendelser befordres til de Steder i de tre Lande, hvis Posthuse deltager i den indenrigske Udveksling af denne Art af Forsendelser.

Ekspresgebyret for andre Forsendelser end Pakker udgør 50 Øre.

§ 5.

Maksimumsvægt for Pakker.

Som almindelig Regel gælder, at Maksimumsvægten for Pakker er 25 kg, dog kan der ikke til noget Sted sendes Pakker af højere Vægt end tilladt efter vedkommende Lands indenrigske Bestemmelser.

§ 6.

Ekspedition af Pakkepost.

1. Til Kartering af mellemrigske Pakker og saadanne transiterende, ikke mellemrigske Pakker, som overleveres stykkevis, skal anvendes Karter i Overensstemmelse med vedføjede Formular B.

2. Ilpakker skal holdes adskilte fra den øvrige Post. Sække, som indeholder Ilpakker, skal være forsynede med tydelig Paategning om, at de indeholder saadanne Pakker.

3. Beregningen af den det danske og det svenske Postvæsen tilkommende Transitgodtgørelse for Pakker, som i lukket Post sendes fra Norge til Tyskland, foregaar paa den Maade, som bestemmes af Poststyrelserne.

4. Beregningen af den Transitgodtgørelse, som tilkommer det norske og det svenske Postvæsen for Befordring af Pakkepost i lukket Transit mellem Færøerne og det øvrige Danmark sker efter

§ 2.

Brev- og verdibrevkarter.

I postutvekslingen mellem Norge, Danmark og Sverige skal med nedenanførte undtagelser anvendes brev- og verdibrevkarter efter de i de internasjonale ekspedisjonsreglementer bestemte formularer, som dog efter vedkommende poststyrelses forgodtbefindende kan avfattes på landets eget sprog eller fransk.

De poststeder som i forbindelsen mellem Norge og Sverige alene utveksler mellemrikske forsendelser skal for almindelige og rekommanderte forsendelsers vedkommende anvende de i hvert av landene for innenrikske forsendelser brukkelige brevkarter og for verdibrevkarter efter vedlagte formular A.

§ 3.

Gebyr for mottagelsesbevis og løpesedler.

Gebyret for et mottagelsesbevis for en rekommandert brevpostforsendelse eller et brev med angitt verdi, en pakke eller en postanvisning er lik den porto som er fastsatt i overenskomsten for brev i den laveste vektsats dersom beviset forlanges samtidig med forsendelsens innlevering. Det dobbelte gebyr opkreves for mottagelsesbevis, som begjæres efter forsendelsens innlevering samt for efterspørsel efter sådanne forsendelser eller en almindelig brevpostforsendelse.

§ 4.

Ilbudforsendelser.

Ilbudforsendelser befordres til de stede i de tre land, hvis poststeder deltar i den innenrikske utveksling av denne art av forsendelser.

Ilbudgebyret for andre forsendelser enn pakker utgjør 50 øre.

§ 5.

Maksimumsvekt for pakker.

Som almindelig regel gjelder at maksimumsvekten for pakker er 25 kg., dog kan der ikke til noget sted sendes pakker av høiere vekt enn tillatt efter vedkommende lands innenrikske bestemmelser.

§ 6.

Ekspedisjon av pakkepost.

1. Til kartering av mellemrikske pakker og sådanne transitterende, ikke mellemrikske pakker, som overleveres stykkevis, skal anvendes karter efter hoslagte formular B.

2. Ilpakker skal holdes adskilt fra den øvrige post. Sekk inneholdende ilpakke skal være forsynt med tydelig påtegning om at den inneholder sådanne pakker.

3. Beregningen av den det danske og det svenske postvesens tilkommende transittgodtgjørelse for pakker som i lukket transitt sendes fra Norge til Tyskland, foregår på den måte som bestemmes av poststyrelsene.

4. Beregningen av den transittgodtgjørelse som tilkommer det norske og svenske postvesen for befordring av pakkepost i lukket transitt mellem Færøiene og det øvrige Danmark skjer efter

maanedlige Opgørelser over Forsendelsernes samlede Vægt, udfærdigede og bekræftede af vedkommende danske (færøiske) Udvekslingskontorer.

5. Beregningen af den det svenske Postvæsen tilkommende Transitgodtgørelse for Pakker som i lukket Post sendes fra Danmark til Norge og vice versa, sker efter maanedlige Sammendrag, som udfærdiges af det afsendende danske henholdsvis norske Udvekslingkontor, for de til Norge henholdsvis Danmark adresserede Pakkers Vedkommende efter de enkelte Karters Vægtopgivelser og for andre Pakkers Vedkommende efter Transitkarter (Formular C), som medsendes hver Post fra det danske til det norske Udvekslingskontor og omvendt.

Disse Sammendrag attesteres af det modtagende norske henholdsvis danske Udvekslingskontor og oversendes tilligemed nævnte Transitkarter til den svenske Generalpoststyrelse, som besørger dem optaget i Afregninger.

6. Angaaende de Beløb, som i Karterne skal godskrives det svenske Postvæsen for Pakker, som i Enkelttransit gennem Sverige udveksles mellem Danmark og Norge og vice versa, gælder følgende :

a. For Pakker, som sendes frankerede til Danmark eller Norge, godskrives det svenske Postvæsen de i Overenskomstens Artikel 7, 5. henholdsvis under 4 a. og 4 b. og under 4 b. og 4 c. i Tabellen anførte Beløb.

b. For Pakker, som ved Efter- eller Tilbagesendelse sendes ufrankerede fra Danmark eller Norge, godskriver det svenske Postvæsen sig de i ovennævnte Tabel henholds vis under 4 a. og 4 b. og under 4 b. og 4 c. anførte Beløb.

7. Den det svenske Postvæsen tilkommende Transitgodtgørelse for Pakker, som i lukket Transit befordres mellem Bornholm og det øvrige Danmark, beregnes efter maanedlige Sammendrag, som ved den svenske Poststyrelses Foranstaltning udfærdiges efter de Transitkarter (Formular D), som medsendes hver Post. Sammendragene skal attesteres af det Posthus, som har modtaget Posten.

8. Ethvert ankommet Pakkepostkarte skal af det modtagende Posthus indføres i et særligt Ankomstregister (Formular E).

§ 7.

Postens Overlevering.

Postens Overlevering sker, naar Befordringen foregaar med Færge eller Dampskib, ombord, og, naar Befordringen sker med gennemgaaende Postvogn, i denne.

Overleveringen af Værdi- og Pakkepostposerne sker mod Kvittering.

§ 8.

Tidender og Tidsskrifter.

1. Udvekslingskontorer for Avisbesørgelsen bestemmes gennem Korrespondance mellem de vedkommende Landes Poststyrelser.

2. Hvert Udvekslingskontor i det ene Land tilstiller senest den 20. i Kvartalets 2. Maaned hvert Udvekslingskontor i de andre Lande, hvorfra Bestillinger paa Tidender og Tidsskrifter er indgaaet, Regning over de Eksemplarer, som er ekspederet paa Grundlag af disse Bestillinger. Om fornødent kan der udfærdiges Tillægsafregning den 20. i Kvartalets 3. Maaned. Senere i denne Maaned indgaaede Bestillinger afregnes i det følgende Kvartal.

3. Den i Overenskomstens Artikel 9, 1. omhandlede Transitgodtgørelse for Tidender og Tidsskrifter skal beregnes med en for en Periode af 5 Aar hver Gang bestemt fast aarlig Betaling.

Afgiften udregnes første Gang for Aaret 1925 og derefter hver 5. Aar efter det samlede Antal Tidender og Tidsskrifter, som i Aarets Løb har transiteret Danmark, Norge eller Sverige. Denne Afregning, som ved vedkommende Aars Udgang opstilles af Afsendelseslandet, sendes bilagt med

månedlige opgaver over forsendelsenes samlede vekt, utferdiget og bekreftet av vedkommende danske (færøiske) utvekslingskontor.

5. Beregningen av den det svenske postvesen tilkommende transittgodtgjørelse for pakker som i lukket transitt sendes fra Norge til Danmark og vice versa, skjer efter månedlige sammendrag som utferdiges av det avsendende norske respektive danske utvekslingskontor for de til Norge henholdsvis Danmark adresserte pakkers vedkommende efter de enkelte karters vektopgaver, og for andre pakkers vedkommende efter transittkarter (formular C), som medsendes hver post fra det danske til det norske utvekslingskontor og omvendt.

Disse sammendrag attesteres av det mottagende norske respektive danske utvekslingskontor og oversendes tillikemed nevnte transittkarter til den svenske Generalpoststyrelse som besørger dem optatt i avregningen.

6. Angående beløp som i kartene skal godskrives det svenske postvesen for pakker som i enkelttransitt gjennem Sverige utveksles mellem Norge og Danmark og vice versa gjelder følgende :

a) For pakker som sendes frankert til Danmark eller Norge, godskrives det svenske postvesen de i overenskomstens artikkel 7, 5 henholdsvis under 4 a og 4 b og under 4 b og 4 c i tabellen anførte beløp.

b) For pakker som ved efter- eller tilbakesendelsen sendes ufrankert fra Danmark eller Norge godskriver det svenske postvesen sig de i ovennevnte tabell henholdsvis under 4 a og 4 b og under 4 b og 4 c anførte beløp.

7. Den det svenske postvesen tilkommende transittgodtgjørelse for pakker som i lukket transitt befordres mellem Bornholm og det øvrige Danmark beregnes efter månedlige sammendrag som ved den svenske poststyrelses foranstaltning utferdiges efter de transittkarter (formular D) som medsendes hver post. Sammendragene skal attesteres av det poststed som har mottatt posten.

8. Ethvert ankommet pakkepostkart skal av det mottagende poststed innføres i et særskilt ankomstregister (formular E).

§ 7.

Postens overlevering.

Postens overlevering skjer, når befordringen foregår med ferje eller damper, ombord, og når befordringen skjer med gjennemgående postvogn, i denne.

Overleveringen av verdi- og pakkeposene skjer mot kvittering.

§ 8.

Blad og tidsskrifter.

1. Utvekslingskontorer for bladtjenesten bestemmes gjennem korrespondance mellem vedkommende lands poststyrelser.

2. Hvert utvekslingskontor i det ene land tilstiller senest den 20de i kvartalets 2nen måned hvert utvekslingskontor i de andre land, hvorfra bestillinger på blad og tidsskrifter er inngått, regning over de eksemplarer som er ekspedert på grunnlag av disse bestillinger. Om fornødent kan der utferdiges en tilleggsavregning den 20de i kvartalets 3dje måned. Senere i denne måned inngåtte bestillinger avregnes i det følgende kvartal.

3. Den i overenskomstens artikkel 9, 1 omhandlede transittgodtgjørelse for blad og tidsskrifter skal beregnes med en for en periode av 5 år hver gang bestemt fast årlig betaling.

Avgiften utregnes første gang for året 1925 og derefter hvert 5te år efter det samlede antall blad og tidsskrifter som i årets løp har transittert Norge, Danmark eller Sverige. Denne avregning som ved vedkommende års utgang opstilles av avsendelseslandet, sendes bilagt med de

de kvartalsvis udfærdigede og attesterede Beregninger in originali til vedkommende Transitlands Poststyrelse. Den Afgift, som skal betales, optages i Generalafregningen for det følgende Aars første Kvartal.

4. Ved Overflytning af Abonnement mod fast Afgift af 50 Øre iagttages følgende :

Begæring om Overflytning af Abonnement skal gælde fra en bestemt Dag indtil videre og modtages kun, naar Tidenden eller Tidsskriftet forlanges overflyttet til eet Sted, men derimod ikke, naar Overflytning samtidig begæres til flere Steder successive.

Begæringen sendes af Posthuset paa det hidtidige Bestemmelsessted til det vedkommende indenlandske Udvekslingskontor, som snarest underretter vedkommende interesserede Posthuse. Hvis der ikke hersker nogen Tvivl angaaende det nye Bestemmelssteds Postadresse, kan Begæringen derhos tilstilles Udgivelsesstedets Posthus direkte, saafremt det antages, at Fremsendelsen alene gennem Udvekslingskontoret vil sinke Omflytningen.

Gebyret for Overflytning erlægges ved Frimærker, der paaklæbes Begæringen.

§ 9.

Afregning.

Generalafregninger mellem Danmark og Norge og mellem Danmark og Sverige opgøres kvartalsvis af den danske Poststyrelse og mellem Norge og Sverige af den svenske Poststyrelse og oversendes til vedkommende kontraherende Poststyrelse. Saldoen betales, uden at Generalafregningernes Revision afventes ; mulige Fejl berigtiges i næste Generalafregning.

Afregningen vedrørende Postanvisnings- og Avisudvekslingen opgøres paa den Maade, Poststyrelserne kommer overens om.

Udfærdiget i tre Eksemplarer — et i det danske, et i det norske og et i det svenske Sprog — i København, Kristiania og Stockholm den 26. Juli 1924.

C. MONDRUP,
E. B. EINAR SCHOU, HASLE,
JULIUS JUHLIN.

Pour copie conforme :
Copenhague, le 18 septembre 1924.

Georg COHN.
Chef du Service danois de la Société des Nations.

kvartalsvis utferdigede og attesterte beregninger in originali til vedkommende transittlands poststyrelse. Den avgift som skal betales optas i generalavregningen for det følgende års første kvartal.

4. Ved overflytning av abonnement mot fast avgift av 50 øre iakttas følgende :

Begjæring om overflytning av abonnement skal gjelde fra en bestemt dag inntil videre og mottas bare når bladet eller tidsskriftet forlanges overflyttet til ett sted, men derimot ikke, når overflytning samtidig begjæres til flere steder sukcessiv.

Begjæringen sendes av poststedet på det hittidige bestemmelsessted til vedkommende innenlandske utvekslingskontor, som snarest underretter vedkommende interesserte poststeder.

Hvis der ikke hersker nogen tvil angående det nye bestemmelsessteds postadresse, kan begjæringen derhos tilstilles utgivelsesstedets poststed direkte såfremt det antas at fremsendelsen alene gjennem utvekslingskontoret vil sinke overflytningen.

Gebyret for overflytning avgjøres ved frimerker som påklebes begjæringen.

§ 9.

Avregning.

Generalavregninger mellem Norge og Danmark og mellem Danmark og Sverige opgjøres kvartalsvis av den danske poststyrelse og mellem Norge og Sverige av den svenske poststyrelse og oversendes til vedkommende kontraherende poststyrelse. Saldoen betales uten at generalavregningens revisjon avventes, mulige feil beriktiges i næste generalavregning.

Avregningene vedrørende postanvisnings- og bladutvekslingen opgjøres på den måte poststyrelsene kommer overens om.

Utferdiget i 3 eksemplarer — et på norsk, et på dansk og et på svensk — i Kristiania, Kjøbenhavn og Stockholm, den 26 juli 1924.

C. MONDRUP,
E. B. EINAR SCHOU, HASLE,
JULIUS JUHLIN.

TEXTE SUÉDOIS. — SWEDISH TEXT.

No. 771. — AVTAL ANGÅENDE POSTUTVÄXLINGEN MELLAN SVERIGE, DANMARK OCH NORGE, UNDERTECKNAT I STOCKHOLM, KÖPENHAMN OCH KRISTIANIA DEN 26 JULI 1924.

Postförvaltningarna i Sverige, Danmark och Norge hava i kraft av dem meddelade bemyndiganden träffat avtal om följande särskilda bestämmelser angående postutväxlingen mellan nämnda länder.

I. POSTBEFORDRINGEN.

Artikel 1.

1. Varje postverk besörjer och bekostar befordringen av post från dess område till nästa land. Genom särskild överenskommelse mellan vederbörande postförvaltningar kan emellertid härutinnan annorlunda bestämmas.

2. När postbefordran sker sjöledes, skall postens fortskaffande mellan landningsstället och vederbörande postanstalt besörjas och bekostas av det mottagande postverket.

3. Postförsändelse, som finnes i en från ett av länderna ankommen brevlåda utan att förut hava postbehandlats, skall av det mottagande postverket förses med ett särskilt stämpelavtryck, som angiver avgångslandet.

Till frankering av dylik försändelse godkännas bägge ländernas frankotecken.

II. MELLANRIKS BREVFÖRSÄNDELSER.

Artikel 2.

Särskilda bestämmelser rörande befordringsavgifter för brevförsändelser; rekommendationsavgift.

1. Befordringsavgiften för brev, som sändes från ett till annat av ifrågavarande länder, utgör:

	I Sverige	I Danmark och Norge
om brevets vikt icke överstiger 20 gram	15 öre	20 öre
» vikten överstiger 20 men icke 125 gram	30 »	40 »
» » » 125 » » 250 »	45 »	60 »
» » » 250 » » 500 »	60 »	80 »

Brev, i vikt överstigande 500 gram men icke 2 kg. (den internationella maximivikten), taxeras i sin helhet enligt världspostkonventionen. Postsaksförsändelser, som utväxlas mellan ifrågavarande länder, äro icke underkastade någon begränsning i avseende å vikt.

Skulle i något av länderna porto- eller viktsatserna för inrikes brev ändras eller förändring ske beträffande de internationella porto- eller viktsatserna för brev, äga postförvaltningarna vidtaga motsvarande ändringar uti de i denna artikel fastställda porto- eller viktsatser ; dock böra postförvaltningarnas beslut i sådant hänseende underställas regeringarnas godkännande.

	I Sverige	I Danmark och Norge
2. Befordringsavgiften för enkelt brevkort utgör	10 öre	15 öre
för brevkort med betalt svar	20 »	30 »

3. Lägsta avgiften för en korsbandsförsändelse, innehållande affärshandling, är lika med den i denna artikel bestämda befordringsavgiften för ett vanligt brev, som i vikt icke överstiger 20 gram.

4. För ofrankerat eller ofullständigt frankerat brev eller brevkort samt för annan ofullständigt frankerad brevförsändelse upptages dubbla beloppet av den felande befordringsavgiften på det sätt, som mellan postförvaltningarna närmare avtalas.

5. Rekommendationsavgiften utgör 30 öre.

Artikel 3.

Brev med angivet värde m. m.

1. För brev med angivet värde, som sändes från ett till annat av ifrågavarande länder, skall, förutom befordrings- och rekommendationsavgifter enligt artikel 2 : 1 och 5 erläggas en assuransavgift av 10 öre för vart belopp av 300 kronor eller del därav, vilken avgift behålles oavkortad av det land, som uppburit densamma.

2. I brev med angivet värde samt i rekommenderat brev kunna, enligt avgångslandets inrikes bestämmelser, försändas jämväl myntstycken.

Artikel 4.

Postanvisningar.

I utväxlingen mellan två av ifrågavarande länder utgör högsta beloppet av postanvisning 1,000 kronor i det av dessa länders mynt, som är högsta noterat.

Avgiften beräknas å det i avsändningslandets mynt inbetalade beloppet och utgör :

om beloppet icke överstiger 5 kronor	30 öre
» » överstiger 5 men ej 50 kronor	40 »
» » » 50 » » 100 »	50 »
» » » 100 » » 250 »	65 »
» » » 250 » » 500 »	90 »
» » » 500 » » 750 »	115 »
» » » 750 » » 1000 »	140 »
» » » 1000 kronor	140 »

för 1,000 kronor med tillägg av 25 öre för vart överskjutande belopp av 250 kronor eller del av 250 kronor.

Av det uppburna portobeloppet avstår avsändningslandet till adresslandet för varje avgiftspliktig postanvisning, oavsett postanvisningsbeloppets storlek, 15 öre i det av de båda ländernas mynt, som är lägst noterat.

Artikel 5.

Postförskott å brevförsändelser.

Högsta beloppet av postförskott, som i förbindelsen mellan ifrågavarande länder kan erläggas å rekommenderad brevförsändelse eller å brev med angivet värde, är lika med högsta beloppet av postanvisning, som utväxlas mellan försändelsens avgångs- och adressland.

Artikel 6.

Abonnerade tidningar och tidskrifter.

1. Tidning eller tidskrift, som utgives i ett av ifrågavarande länder, skall — med hänsyn tagen till eventuell kursskillnad — tillhandahållas abonnent i något av de två andra länderna mot samma betalning, som erlägges av postabonnent i utgivningslandet, med tillägg, i förekommande fall, av svensk transitavgift, dock att postavgiften i intet fall må utgå med mindre belopp än 20 öre för abonnemangstermin.

Postavgiften delas lika mellan utgivnings- och adressländerna.

2. Oavsett det i internationella tidningsavtalet omförmälda tillvägagående vid överflyttning av tidningsabonnemang, kan utdelning av svensk, dansk eller norsk tidning eller tidskrift, på vilken postabonnerats i något av de tre länderna, mot en avgift i förskott av 50 öre överflyttas från ort i ett av dessa länder till ort i något av de andra länderna. Avgiften tillfaller det postverk, som uppburit densamma. I fråga om överflyttning av tidning från en till annan ort inom samma lands postområde gälla detta lands inrikes bestämmelser.

III. Mellanriks paket.

Artikel 7.

Viktgräns, porto m. m.

1. Mellan Sverige, Danmark och Norge kunna utväxlas paket till ett viktmaximum, som av postförvaltningarna bestämmes. Å dessa paket som benämnas mellanriks paket skola, i den mån icke annorledes uttryckligen bestämmes i detta avtal med tillhörande expeditionsreglemente, tillämpas bestämmelserna i den internationella postpaketkonventionen med därtill hörande expeditionsreglemente.

2. Befordringsavgiften för mellanriks paket skall städse erläggas vid försändelsens avlämnande till postbehandling och bestämmes sålunda :

om paketets vikt icke överstiger 1 kilogram	100	centimes
» » » överstiger 1 men ej 3 kilogram	150	»
» » » » 3 » » 5 »	200	»
» » » » 5 kilogram	200	»

för de första 5 kilogrammen med tillägg av 90 centimes för vart överskjutande kilogram eller del därav.

För paket, som mellan Danmark och Norge utväxlas direkt med danskt eller norskt fartyg, äro avgiftssatserna respektive 80, 120 och 160 centimes med tillägg för paket av högre vikt än 5 kilogram av 80 centimes för vart överskjutande kilogram eller del därav.

För skrymmande paket ökas befordringsavgiften med 50 %, med beloppens avrundning till hela tal efter överenskommelse mellan postförvaltningarna.

3. Såsom ilpaket kunna befordras icke skrymmande paket av högst 5 kilograms vikt.

För ilbefordran upptages förutom vanlig befordringsavgift en tilläggsavgift av 200 centimes för varje paket ävensom stadgad expressavgift, om expressutdelning särskilt begäres.

4. För paket med angivet värde erläggas, förutom befordringsavgift, en expeditionsavgift av 30 öre samt assuransavgift såsom för brev med angivet värde.

Expeditions- och assuransavgifterna tillfalla i sin helhet avgångslandet.

5. *a)* Befordringsavgifterna delas, när befordringen sker styckevis, sålunda :

	I utväxling mellan										
	Danmark och Sverige		Norge och Sverige		Danmark och Norge						
					i transit styckevis över Sverige a. b. c.			direkt med danskt fartyg		direkt med norskt fartyg	
	2		3		4			5		6	
1	Danmark	Sverige	Norge	Sverige	Danmark	Sverige	Norge	Danmark	Norge	Danmark	Norge
	C.	C.	C.	C.	C.	C.	C.	C.	C.	C.	C.
1. Viktporto för paket av vikt t. o. m. 1 kg. . .	25	75	50	50	25	25	50	48	32	21	59
över 1 t. o. m. 3 kg. .	40	110	75	75	40	35	75	68	52	45	75
över 3 t. o. m. 5 kg. .	50	150	100	100	50	50	100	87	73	58	102
								över 5 kg. :			
								För de första 6 kg.			
over 5 kg. för vart överskjutande kg. eller del därav.	25	65	45	45	25	20	45	135	105	67	173
								med tillägg av resp.			
								43	37	16	64
								för vart kg. eller del därav			
2. Den särskilda avgiften för ilpaket.	50	150	100	100	50	50	100	100	100	100	100

b) Vid befordran i sluten transit över Sverige erhåller avgångslandet — som har att betala den i artikel 10:1 bestämda transitersättning — förutom de i kolumnerna 4 a respektive 4 c angivna portoandelar jämväl den i kolumn 4 b upptagna andel.

Artikel 8.

Postförskott å paket.

Högsta beloppet av postförskott, som i förbindelsen mellan ifrågavarande länder kan läggas å paket, är lika med högsta beloppet av postanvisning, som utväxlas mellan paketets avgångs- och adressland.

Postförskottsavgiften utgör :

om beloppet icke överstiger 5 kronor	35	öre
» » » 5 men ej 50 kronor	45	»
» » » 50 » » 100 »	55	»
» » » 100 » » 250 »	75	»
» » » 250 » » 500 »	100	»
» » » 500 » » 750 »	125	»
» » » 750 » » 1000 »	150	»
» » » 1000 kronor	150	»

för 1000 kronor med tillägg av 25 öre för vart överskjutande belopp av 250 kronor eller del av 250 kronor.

Av det uppburna portobeloppet avstår avsändningslandet till adresslandet för varje inkasserat postförskottsbelopp oavsett postförskottsbeloppets storlek 20 öre i det av de båda ländernas mynt, som är lägst noterat.

IV. Transiterande post.

Artikel 9.

Tidningar och tidskrifter samt brevförsändelser m. m.

1. För tidningar och tidskrifter, som utkomma i ett av ifrågavarande länder och regelbundet sändas från eller till ett av ifrågavarande länder i sluten transit över ett av dessa länder (och som icke äro förskrivna hos transitlandet), skall till land, som verkställer transitbefordringen, erläggas en transitersättning av 20 centimes pr kvartal eller del av kvartal för tidning eller tidskrift, som utkommer oftare än en gång i veckan, och i annat fall av 10 centimes i kvartal eller del av kvartal.

De närmare reglerna för denna ersättnings beräknande fastställas av postförvaltningarna.

2. För brev och brevkort, som sändas från ett till annat av ifrågavarande länder över det tredje landets område eller med en av ländernas sjöpostlinjer, erlägges ersättning för transitbefordringen med hälften av det belopp, som skulle utgå enligt allmänt internationella grunder.

För brevförsändelser (postabonnerade tidningar och tidskrifter däri inbegripna) och brev med angivet värde, som utväxlas mellan postanstalter i ett av ifrågavarande länder och som befordras över ett eller båda av de två andra ländernas områden eller med dessa länders sjöpostlinjer, beräknas icke någon transitersättning.

Ej heller beräknas någon sjötransitersättning för brevpost, som med danska eller norska fartyg utväxlas mellan Norge och Färöarna.

Artikel 10.

Transit av paketpost.

1. För paket, som utväxlas mellan Danmark och Norge eller mellan Bornholm, Färöarna och det övriga Danmark i sluten transit över Sverige, tillkommer det svenska postverket 10 centimes pr kg. eller del därav ; och för paket, som utväxlas mellan Färöarna och det övriga Danmark i sluten transit över Norge, tillkommer det norska postverket 10 centimes pr kg. eller del därav. Avgiften beräknas i alla fall efter den sammanlagda vikten av de till en sändning hörande paket.

I fråga om avgifter för paket, som styckevis befordras mellan Danmark och Norge i transit över Sverige, hänvisas till artikel 7:5.

2. För ilpaket, som befordras i sluten transit genom Sverige, erhåller svenska postverket den i artikel 7:5 a kol. 4 b angivna portoandel.

3. Beträffande paket, som utväxlas mellan postanstalter i Sverige eller mellan postanstalter i Norge samt befordras över det andra landets område, gälla samma bestämmelser som i fråga om mellanriks paket i allmänhet.

4. För andra paket, på vilka bestämmelserna i den internationella postpaketkonventionen icke äga tillämpning och som transitera ett eller flera av nu ifrågavarande länder, tillkommer transitlandet.

a) om befordringen sker styckevis : befordrings- och assuransavgift motsvarande vederbörande lands inrikes porto med tillägg, i förekommande fall, av sjöporto, allt under förutsättning att icke förmånligare villkor kunna vinnas på grund av särskilda avtal ;

b) om befordringen sker i sluten säck : 10 centimes pr kg eller del därav och 5 centimes pr 300 francs eller del därav — vilka avgifter beräknas å sammanlagda vikten resp. värdet å de till en sändning hörande paket — med tillägg i förekommande fall av sjöporto.

5. För paket, som över Norge utväxlas mellan Färöarna och det övriga Danmark eller direkt mellan Färöarna och Norge, erlägges ingen sjötransitersättning för befordringen med fartyg i de norska islandslinjerna eller med danska fartyg mellan Norge och Färöarna (Island).

V. SÄRSKILDA BESTÄMMELSER.

Artikel 11.

Avräkning.

Avräkning över postverkens ömsesidiga tillgodohavande försiggår på sätt mellan postförvaltningarna överenskommes.

Artikel 12.

Ansvarighet.

1. Oavsett denna ersättning, som enligt allmänt internationella bestämmelser utbetalas för rekommenderat brev, som gått förlorat, är avsändare av ett rekommenderat brev, som varit förseglat enligt de för brev med angivet värde gällande föreskrifter, berättigad att, om brevet helt eller delvis berövats sitt innehåll eller på annat sätt skadats, medan försändelsen stått under postverkets vård, erhålla skadestånd, motsvarande verkliga värdet av tillgreppet eller skadan, safrämt ej dessa förorsakats genom avsändarens fel eller försumlighet eller äro en följd av försändelsens egen beskaffenhet. Skadeståndet kan dock icke i något fall överstiga det belopp, som skulle hava tillkommit avsändaren, om försändelsen gått förlorad.

2. Ersättningen för ett mellanriks paket utan angivet värde, som gått förlorat, helt eller delvis berövats sitt innehåll eller på annat sätt skadats, medan försändelsen stått under postverkets vård, utgår med ett belopp motsvarande verkliga värdet av förlusten, tillgreppet eller skadan, såframt icke dessa förorsakats genom avsändarens fel eller försumlighet eller äro en följd av försändelsens egen beskaffenhet, dock att skadeståndet icke må överstiga 25 guldfrancs för paket av högst 5 kilograms vikt och, för tyngre paket, 5 guldfrancs för varje kilogram eller del av kilogram av paketets vikt. För paket, som gått förlorat eller vars innehåll helt och hållet förstörts, återbetalas dessutom befordringsavgifterna.

3. Den omständigheten, att förlusten av eller skadan å en rekommenderad försändelse eller brev med angivet värde eller ett paket förorsakats genom oundvikliga naturförhållanden eller dylikt (vis major), fritager icke postverket från ersättningsansvar beträffande mellanriks försändelser.

4. För ett transiterande, icke mellanriks paket, beträffande vilket bestämmelserna i konventionen angående utväxling av postpaket icke äger tillämpning, utgår skadeståndet enligt det ersättningsskyldiga landets inrikes författningar eller, när förlusten, tillgreppet eller skadan skett på ett tredje postverks område, enligt föreskrifter, vilka samma postverk genom fördrag förbundit sig att iakttaga.

Artikel 13.

Myntslag.

De i detta avtal med tillhörande expeditionsreglemente i kronmynt uttryckta avgifter och belopp avse myntet i vederbörande avsändningsland, när icke annat är uttryckligen bestämt.

De avgifter, som i avtalet äro uttryckta i centimes, avse delar av guldmyntet franc, sådant detta är bestämt i vederbörande internationella postfördrag.

Fastställandet av avgifterna i varje särskilt lands mynt sker i enlighet med den i varje land gällande ekvivalenten i den internationella utväxlingen för motsvarande slag av försändelser. Postförvaltningarna äga dock rätt att överenskomma om mindre jämkningar i avgiftsbeloppen.

Artikel 14.

Expeditionsreglemente.

Postförvaltningarna äga befogenhet att i ett särskilt expeditionsreglemente eller genom skriftväxling överenskomma om de närmare bestämmelser, som för tillämpning av detta avtal eller för postutväxlingens befrämjande kunna erfordras.

Artikel 15.

Tillämpning av internationella bestämmelser.

I de fall, för vilka någon föreskrift icke finnes meddelad här ovan eller i ovannämnda expeditionsreglemente eller beträffande vilka särskild överenskommelse icke blivit — antingen mellan de tre länderna eller mellan två av dessa — träffad genom skriftväxling, lända de internationella konventionerna och avtalen med därtill hörande expeditionsreglementen till efterrättelse.

Artikel 16.

Avtalets giltighetstid.

Detta avtal träder i kraft den 1 augusti 1924. Samtidigt upphöra de hittillsvarande bestämmelserna att gälla.

Avtalet gäller för obestämd tid och kan av envar utav de kontraherande parterna uppsägas till upphörande efter ett års förlopp.

Upprättat i tre exemplar — ett på svenska, ett på danska och ett på norska språket — i Stockholm, Köpenhamn och Kristiania den 26 juli 1924.

(Sigill) JULIUS JUHLIN
(Sigill) C. MONDRUP

Den norske Poststyrelse.
Efter Bemyndigelse
EINAR SCHOU.

(Sigill) *Hasle.*

Certifié pour copie conforme.
Stockholm, au Ministère Royal des Affaires étrangères,
le 3 décembre 1924.

Le Secrétaire général :

Erik SJÖBORG.

EXPEDITIONSREGLEMENTE TILL AVTALET ANGÅENDE POSTUTVÄXLINGEN MELLAN SVERIGE, DANMARK OCH NORGE.

Svenska, danska och norska postförvaltningarna hava överenskommit att för postutväxlingen mellan de tre länderna från och med den 1 augusti 1924 tillämpa följande särskilda reglementariska föreskrifter.

§ 1.

S. k. välgörenhetsmärken kunna i enlighet med avsändningslandets inrikes bestämmelser anbringas å postförsändelser.

§ 2.

Brev- och värdebrevkartor.

I postutväxlingen mellan Sverige, Danmark och Norge skola, med här nedan angivna undantag, användas brev- och värdebrevkartor enligt de i internationella expeditionsreglementena föreskrivna formulär, vilka dock, enligt vederbörande postförvaltnings gottfinnande, må avfattas på landets eget språk eller på franska språket.

De postanstalter, som i förbindelsen mellan Sverige och Norge utväxla endast mellanriks försändelser, använda för vanliga och rekommenderade försändelser de i vartdera landets inrikes postutväxling brukliga brevkartor samt för brev med angivet värde kartor enligt bifogade formulär A.

§ 3.

Avgift för mottagningsbevis och reklamation.

Avgiften för mottagningsbevis rörande en rekommenderad brevförsändelse, ett brev med angivet värde, ett paket eller en postanvisning är — därest beviset begäres samtidigt med försändelsens inlämnande — lika med den avgift, som enligt avtalet utgår för brev i den lägsta viktsatsen.

Dubbla beloppet av ifrågavarande avgift utgår för mottagningsbevis, som begäres efter försändelsens inlämnande ävensom för reklamation av dylika försändelser eller av vanlig brevförsändelse.

§ 4.

Expressförsändelser.

Expressförsändelser kunna befordras till de orter inom de tre länderna, vilkas postanstalter deltaga i den inrikes utväxlingen av dylika försändelser.

Expressavgiften för andra försändelser än paket utgör 50 öre.

§ 5.

Maximivikt för paket.

Maximivikten för paket utgör i allmänhet 25 kilogram ; dock kan icke till någon ort sändas paket till högre vikt än enligt vederbörande lands inrikes bestämmelser.

§ 6.

Expedition av paketposten.

1. Till kartering av mellanriks paket och sådana transiterande, icke mellanriks paket, som överlämnas styckevis, skall användas karta enligt vidlagda formulär B.

2. Ilpaket skola hållas skilda från den övriga posten. Säck, innehållande ilpaket, skall vara försedd med tydlig beteckning, att den innehåller sådana paket.

3. Beräkningen av den svenska och danska postverken tillkommande transitersättningen för paket, som i sluten säck befordras från Norge till Tyskland, verkställes på det sätt, som av postförvaltningarna bestämmes.

4. Beräkningen av den transitersättning, som tillkommer det svenska och det norska postverket för befordran av paket i sluten säck mellan Färöarna och det övriga Danmark, sker efter månatliga sammandrag över försändelsernas sammanlagda vikt, vilka sammandrag upprättas och attesteras av vederbörande danska (färöiska) utväxlingspostanstalter.

5. Beräkningen av den svenska postverket tillkommande transitersättningen för paket, som i sluten säck sändas från Danmark till Norge och vice versa, sker efter månatliga sammandrag, som av den avsändande danska respektive norska utväxlingspostanstalten upprättas, beträffande de till Norge respektive Danmark adresserade paket efter de särskilda kartornas viktuppgifter samt beträffande andra paket efter transitkartor (formulär C), som medsändas varje post från den danska till den norska utväxlingspostanstalten och vice versa.

Dessa sammandrag attesteras av den mottagande norska respektive danska utväxlingspostanstalten och översändas, jämte ovannämnda transitkartor, till den svenska postförvaltningen, som ombesörjer deras upptagande i avräkning.

6. Beträffande de avgitsbelopp, vilka skola å karta tillföras svenska postverket för paket, som styckevis befordras genom Sverige mellan Danmark och Norge och vice versa, gäller följande :

a) för paket, som sändes frankerat till Danmark eller Norge, tillgodoföras det svenska postverket de i avtalets artikel 7:5 under 4 a och 4 b respektive 4 b och 4 c i tabellen angivna belopp ;

b) för paket, som vid efter- eller återsändning sändes ofrankerat från Danmark eller Norge, tillgodoför det svenska postverket sig de i ovannämnda tabell under 4 a och 4 b respektive 4 b och 4 c angivna belopp.

7. Den svenska postverket tillkommande transitersättning för paket, som i sluten transit befordras mellan Bornholm och det övriga Danmark, beräknas efter månatliga sammandrag, som genom den svenska postförvaltningens försorg upprättas efter transitkartor (formulär D) som medsändas varje post. Sammandragen skola attesteras av den postanstalt, som mottagit posten.

8. Envar ankommen paketkarta skall av den mottagande postanstalten införas i ett särskilt ankomstregister (formulär E).

§ 7.

Postens överlämnande.

Postens överlämnande sker, när befordringen verkställes med färja eller ångbåt, ombord och när befordringen sker med genomgående postvagn, i denna.

Overlämnandet av värdebrev- och paketpåsar sker mot kvitto.

§ 8.

Tidningar och tidskrifter.

1. Utväxlingspostanstalter i tidningsrörelsen bestämmas genom skriftväxling mellan vederbörande länders postförvaltningar.

2. Varje utväxlingspostanstalt i något av länderna utställer senast den 20 i kvartalets andra månad å envar i de andra länderna belägen utväxlingspostanstalt, från vilken tidningsförskrivning ingått, räkning å de tidningsexemplar, som på grund av dessa förskrivningar expedierats.

Om så erfordras, kan en tilläggsräkning utfärdas den 20 i kvartalets tredje månad. Senare i denna månad ingående förskrivningar upptagas i räkning för nästföljande kvartal.

3. Den i avtalets artikel 9:1 omförmälda transitersättningen för tidningar och tidskrifter skall utgå med ett för en period av fem år varje gång bestämt fast årligt belopp.

Avgiften uträknas första gången för år 1925 och därefter vart femte år efter sammanlagda antalet ti ningar och tidskrifter, som under årets lopp transiterat Sverige, Danmark och Norge. Denna räkning, som efter utgången av vederbörande år verkställes av avsändningslandet, översändes åtföljd av de attesterade kvartalsuppgifterna i huvudskrift, till vederbörande transitlands postförvaltning. Den avgift, som skall betalas, upptages i generalavräkning för det följande årets första kvartal.

4. Beträffande överflyttning mot särskild avgift, 50 öre av postabonnerad tidnings utdelning iakttages följande.

Framställning om överflyttning skall gälla från viss dag tills vidare och mottages endast, när tidningen eller tidskriften begäres överflyttad till en ort, men däremot icke, när överflyttning samtidigt begäres till flera orter efter varandra.

Den skriftliga framställningen om överflyttning sändes av postanstalten å den dittillsvarande utdelningsorten till vederbörande inländska utväxlingspostanstalt, som omedelbart underrättar de andra postanstalterna, som beröras av överflyttningen. Därest tvekan icke råder angående den nya utdelningsortens postadress, må framställningen dessutom, såframt dess expedierande allenast genom utväxlingspostanstalten kan försena överflyttningen, sändas direkt till utgivningsortens postanstalt.

Avgiften för överflyttning utgöres med frimärken, som anbringas på den om över flyttningen avlåtna framställning.

§ 9.

Avräkning.

Generalavräkningar upprättas kvartalsvis mellan Danmark och Norge och mellan Sverige och Danmark av den danska postförvaltningen och mellan Sverige och Norge av den svenska postförvaltningen samt översändas till postförvaltningen i vederbörande andra land. Generalavräkningssaldo betalas utan avvaktan på avräkningens granskning, och möjligen förekommande felaktigheter rättas i nästa generalavräkning.

Avräkningen rörande postanvisnings- och tidningsrörelserna sker på sätt mellan postförvaltningarna överenskommes.

Upprättat i tre exemplar — ett på svenska, ett på danska och ett på norska språket — i Stockholm, Köpenhamn och Kristiania den 26 juli 1924.

(Sigill) JULIUS JUHLIN.
(Sigill) C. MONDRUP.

Den norske Poststyrelse.
Efter Bemyndigelse
EINAR SCHOU.

(Sigill) *Hasle.*

[1] TRADUCTION.

No. 771. — ACCORD POSTAL ENTRE LE DANEMARK, LA NORVÈGE ET LA SUÈDE, SIGNÉ A CHRISTIANIA, COPENHAGUE ET STOCKHOLM, LE 26 JUILLET 1924.

Les administrations postales danoise, norvégienne et suédoise, en vertu des pouvoirs qui leur ont été conférés à cet effet, sont convenues des dispositions spéciales ci-après concernant l'échange de correspondances postales entre les trois Etats :

I. TRANSPORT DE COURRIER.

Article 1.

1. Chaque administration postale se chargera, à ses frais, du transport des courriers en provenance de son territoire et à destination du territoire limitrophe. Néanmoins, d'autres dispositions pourront être prises à ce même effet en vertu d'un accord spécial entre les administrations postales intéressées.

2. Les courriers acheminés par mer seront transportés par l'administration postale réceptrice et à ses frais, du point de débarquement au bureau de poste approprié.

3. Les envois postaux qui seront découverts dans les sacs de courrier arrivant de l'un des pays contractants et qui n'auront pas encore fait l'objet d'opérations de la part des autorités postales, seront timbrés par le bureau du pays récepteur à l'aide d'un timbre spécial indiquant le pays d'origine.

Ces envois pourront être affranchis selon les méthodes d'affranchissement en vigueur dans l'un ou l'autre pays.

II. ECHANGE DE LETTRES ENTRE LES PAYS PARTIES A L'ACCORD

Article 2.

Lettres, cartes postales et certains envois sous bande ; recommandation.

1. Les taxes postales applicables aux lettres en provenance de l'un des pays contractants et à destination de l'un des autres, seront établies comme suit :

	Danemark et Norvège.	Suède.
Jusqu'à 20 gr. inclusivement	20 øre	15 øre
De 20 gr. à 125 gr. inclusivement	40 »	30 »
De 125 gr. à 250 gr. inclusivement	60 »	45 »
De 250 gr. à 500 gr. inclusivement	80 »	60 »

[1] Traduit par le Secrétariat de la Société des Nations.

[1] TRANSLATION.

No. 771. — POSTAL AGREEMENT BETWEEN DENMARK, NORWAY AND SWEDEN, SIGNED AT CHRISTIANIA, COPENHAGEN AND STOCKHOLM, JULY 26, 1924.

The Danish, Norwegian and Swedish Postal Administrations have, in virtue of the powers conferred upon them for that purpose, agreed upon the following special provisions relating to the exchange of postal correspondence between those countries :

I. CONVEYANCE OF MAILS.

Article 1.

(1) Each postal administration shall take charge and bear the cost of the conveyance of mails from its own territory to the neighbouring country. Other provisions may, however, be laid down for this purpose by special agreement between the postal administrations concerned.

(2) Mails carried by sea shall be conveyed between the landing-place and the proper post office by and at the cost of the postal administration which receives them.

(3) Postal articles which are found in mail-bags arriving from one of the contracting countries and which have not previously been dealt with by the post office authorities shall be stamped by the receiving post office with a special stamp indicating the country of origin.

Such articles may be franked by the methods of franking valid in either country.

II. " INTER-STATE " LETTER POST.

Article 2.

Letters, post-cards and certain articles sent in wrappers : registration.

(1) The rates of postage for letters sent from one contracting country to another shall be as follows :

	Denmark and Norway	Sweden
Weight not exceeding 20 gr.	20 øre	15 øre
Weight exceeding 20 gr. but not exceeding 125 gr.	40 »	30 »
» » 125 » » » » 250 »	60 »	45 »
» » 250 » » » » 500 »	80 »	60 »

[1] Translated by the Secretariat of the League of Nations.

Les lettres pesant plus de 500 gr., mais moins de 2 kilogrammes (poids maximum de la Convention internationale) seront taxées au poids brut, conformément aux dispositions de la Convention postale universelle.

Le matériel des postes expédié en provenance de l'un des trois pays contractants dans l'un des trois autres, ne sera assujetti à aucune restriction quant au poids.

Si les taxes ou poids, applicables aux lettres du service intérieur dans l'un quelconque des pays contractants, ou si les taxes ou poids des lettres relevant du service international venaient à être modifiés, les administrations postales apporteront des modifications correspondantes aux taxes et poids prévus dans le présent article ; toutefois, les décisions prises à cet égard par les administrations postales, devront être ratifiées par leurs Gouvernements respectifs.

2. La taxe d'affranchissement des cartes postales simples sera de 15 øre au Danemark et en Norvège et de 10 øre en Suède. Celle des cartes postales avec réponse payée sera de 30 øre et 20 øre respectivement.

3. La taxe minimum d'affranchissement applicable aux papiers d'affaires sera celle qui est prévue dans le présent article pour une lettre ordinaire du poids maximum de 20 grammes.

4. En cas de non-affranchissement ou d'insuffisance d'affranchissement des lettres, cartes postales ou autres objets de correspondance postale insuffisamment affranchis, il sera perçu auprès du destinataire une taxe équivalent au double de l'insuffisance d'affranchissement ; le mode de perception sera réglé par les administrations postales.

5. Le droit de recommandation sera de 30 øre.

Article 3.

Lettres de valeur déclarée, etc.

1. Pour les lettres de valeur déclarée expédiées en provenance de l'un des pays contractants à destination de l'un des autres, il sera perçu un droit d'assurance de 10 øre par 300 couronnes ou fraction de 300 couronnes en sus de la taxe d'affranchissement ordinaire et du droit de recommandation prévu aux paragraphes 1 et 5 de l'article 2 ci-dessus. La totalité du droit d'assurance sera acquise au pays qui la perçoit.

2. Les espèces métalliques pourront également être expédiées par lettre de valeur déclarée ou par lettre recommandée, conformément aux dispositions prévues par le règlement postal du régime intérieur du pays d'origine.

Article 4.

Mandats-postaux.

Le montant maximum qui puisse être transmis par mandats-postaux en provenance de l'un des pays contractants et à destination de l'un des autres, sera de 1000 couronnes dans la monnaie du pays où le cours du change est le plus élevé.

La taxe d'affranchissement afférente sera établie dans la monnaie du pays d'origine, conformément au barême ci-après :

Pour les sommes inférieures à 5 couronnes	30 øre
De 5 à 50 couronnes inclusivement	40 »
De 50 à 100 » »	50 »
De 100 à 250 » »	65 »
De 250 à 500 » »	90 »
De 500 à 750 » »	115 »
De 750 à 1000 » »	140 »
Au-dessus de 1000 couronnes	140 »

pour le premier millier de couronnes, plus une taxe supplémentaire de 25 øre pour chaque somme additionnelle de 250 couronnes ou fraction de ladite somme.

As regards letters weighing more than 500 grammes but not more than 2 kilogrammes (the international maximum weight), the gross weight shall be charged for in accordance with the regulations laid down in the Universal Postal Convention.

Post office material sent from one of the three countries to another shall not be subject to any restriction as regards weight.

Should the rates or weights for the Inland Letter Post be altered in any of the contracting countries, or should the international rates or weights for letters be altered, the postal administrations may make corresponding changes in the rates and weights prescribed in the present article; but decisions taken in this matter by the postal administrations must be submitted to their respective Governments for ratification.

(2) The postage for single post-cards shall be 15 øre in Denmark and Norway, and 10 øre in Sweden, and for post-cards with pre-paid reply 30 øre and 20 øre respectively.

(3) The minimum postage for commercial papers shall be that prescribed in the present article for an ordinary letter not exceeding 20 gr. in weight.

(4) In the case of unstamped or insufficiently stamped letters or post-cards, and other insufficiently stamped postal correspondence, the addressee shall be charged double the amount of the deficiency ; the method of payment shall be arranged by the postal administrations.

(5) The registration fee shall be 30 øre.

Article 3.

Letters of declared value, etc.

(1) For letters of declared value sent from one contracting country to another an insurance fee of 10 øre for every 300 crowns or fraction thereof shall be charged, in addition to postage and the registration fee prescribed in Article 2, paragraphs 1 and 5. The whole of the insurance fee shall be retained by the country which collects it.

(2) Coin can also be sent by letter of declared value or by registered letter, in the manner laid down by the inland postal regulations of the country of origin.

Article 4.

Post Office money orders.

The maximum amount which can be sent by post office money order from one of the contracting countries to another shall be 1000 crowns in the currency of the country which has the highest rate of exchange.

The postage shall be charged in the currency of the country of origin and shall be as follows :

For amounts not exceeding			5	crowns						30	øre
»	»	exceeding	5	but	not	exceeding	50	cr.		40	»
»	»	»	50	»	»	»	100	»		50	»
»	»	»	100	»	»	»	250	»		65	»
»	»	»	250	»	»	»	500	»		90	»
»	»	»	500	»	»	»	750	»		115	»
»	»	»	750	»	»	»	1000	»		140	»
»	»	»	1000	crowns						140	»

for the first 1000 crowns, with a supplementary charge of 25 øre for every additional 250 crowns or fraction thereof.

Sur la somme encaissée, le pays d'origine versera au pays de destination pour chaque mandat-poste taxable, quelque soit le montant pour lequel le mandat a été pris, 15 øre dans la monnaie de celui dont le cours du change est le moins élevé.

Article 5.

Envois contre remboursement.

Le maximum de remboursement qui puisse être encaissé lors de la livraison pour un colis recommandé ou pour une lettre de valeur déclarée expédiée par la poste, conformément au régime s'appliquant aux trois Etats intéressés, sera le même que celui qui s'applique aux mandats-postaux échangés entre le pays d'origine et le pays de destination en question.

Article 6.

Journaux et périodiques dont l'abonnement est acquitté par l'intermédiaire de la poste.

1. Les journaux et périodiques publiés dans l'un des pays contractants seront livrés aux abonnés des autres pays contractants au même prix que celui qui est demandé aux abonnés postaux du pays de publication, plus, le cas échéant, un supplément pour droit de transit par la Suède, compte tenu de toutes différences des cours du change ; toutefois, la taxe d'affranchissement ne saurait être en aucun cas inférieure à 20 øre par période d'abonnement.

Le montant de la taxe sera réparti par moitié entre le pays de publication et le pays de destination.

2. Indépendamment des dispositions relatives au transfert des abonnements pour journaux, prévues par la Convention internationale concernant les journaux, les abonnements aux journaux et périodiques danois, norvégiens et suédois souscrits par l'intermédiaire de l'administration des postes de l'un de ces pays, pourront être transférés d'une localité quelconque de l'un de ces pays à une localité quelconque de l'un des autres contre versement préalable d'une taxe de 50 øre par transfert. Le montant de la taxe sera acquis à l'administration postale qui l'encaissera. Dans les cas de transfert des abonnements d'une localité à une autre localité située dans les limites du rayon postal de l'un des pays, seront applicables les règlements du service postal intérieur dudit pays.

III. RÉGIME DES COLIS POSTAUX ÉCHANGÉS ENTRE LES TROIS PAYS.

Article 7.

Limites de poids, affranchissement, etc.

1. L'échange de colis postaux entre le Danemark, la Norvège et la Suède est autorisé, à condition que leur poids ne dépasse pas un maximum qui sera établi par les administrations postales. Les dispositions de la Convention universelle des colis postaux et celles du Règlement détaillé d'exécution joints en annexe, s'appliqueront, sauf mention expresse du contraire faite dans le présent Accord ou dans le Règlement d'exécution détaillé qui s'y rapporte, aux colis en question qui seront désignés sous le titre de « colis postaux du régime applicable aux trois Etats ».

2. L'affranchissement des colis postaux du régime applicable aux trois Etats devra, dans tous les cas, être acquitté lors du dépôt du colis au bureau de poste, les taxes étant établies de la manière suivante :

Colis postaux	d'un poids inférieur à 1 kg. inclus	100	centimes
» »	de 1 à 3 kg. inclus	150	»
» »	de 3 à 5 kg. inclus	200	»
» »	au-dessus de 5 kg.	200	»

les cinq premiers kg. plus une taxe supplémentaire de 90 centimes par kilo additionnel ou fraction de kilo.

Of the sum collected, the country of origin shall pay to the country of destination for each chargeable money order, irrespective of the amount for which the order is taken out, 15 øre in the currency of whichever country has the lower rate of exchange.

Article 5.

Trade charges on packets.

The maximum trade charge which may be collected on delivery for a registered packet or letter of declared value sent by " inter-State " post shall be the same as the maximum charge for post office money orders exchanged between the country of origin and the country of destination in question.

Article 6.

Newspapers and periodicals for which subscriptions are paid through the Post Office.

(1) Newspapers and periodicals published in one of the contracting countries shall be delivered to subscribers in either of the other contracting countries for the same sum as is charged to post-office subscribers in the publishing country, with an increase when necessary for the Swedish transit rate, and with due allowance for any differences in the rates of exchange ; the postage shall, however, in no case be less than 20 øre per term of subscription.

The sum charged shall be divided equally between the country of publication and the country of destination.

(2) Apart from the procedure relating to the transfer of newspaper subscriptions laid down in the International Convention regarding Newspapers, subscriptions for Danish, Norwegian and Swedish newspapers and periodicals which have been taken out through the post office of one of the countries may be transferred from any place in one country to any place in one of the others on pre-payment of a charge of 50 øre per transfer. The amount charged shall be retained by the postal administration which collects it. In the case of the transfer of a subscription from one place to another within the postal area of one country, the inland postal regulations of that country shall apply.

III. " INTER-STATE " PARCEL POST.

Article 7.

Limits of weight, postage, etc.

(1) Parcels can be exchanged between Denmark, Norway or Sweden, provided that their weight does not exceed a maximum which shall be laid down by the postal administrations. The provisions of the Universal Parcel Post Convention and the Detailed Executive Regulations attached thereto shall, unless otherwise specified in the present Agreement or its Detailed Regulations, apply to such parcels, which shall be termed " inter-State " postal parcels.

(2) The postage for " inter-State " postal parcels shall in all cases be paid when the parcel is handed in at the post office ; the rates shall be as follows :

For parcels not exceeding 1 kg. in weight	100	centimes
» » exceeding 1 kg. but not exceeding 3 kg.	150	»
» » » 3 » » » 5 »	200	»
» » » 5 »	200	»

for the first 5 kg. with a supplementary charge of 90 centimes for each additional kilogramme or part thereof.

Pour les colis transportés directement entre le Danemark et la Norvège par des navires danois ou norvégiens, l'affranchissement sera de 80, 120 et 160 centimes respectivement, mais pour les colis d'un poids supérieur à 5 kg., il sera perçu une taxe supplémentaire de 80 centimes par kilo additionnel ou fraction de kilo.

L'affranchissement des colis encombrants sera relevé de 50 % ; cette somme pouvant être portée au chiffre rond immédiatement supérieur, conformément à un accord conclu entre les administrations postales.

3. Les colis postaux pourront être expédiés par express à condition qu'ils ne soient pas encombrants et qu'ils ne pèsent pas plus de 5 kg. Ces colis feront l'objet d'une taxe supplémentaire de 200 centimes par colis, en sus de l'affranchissement ordinaire ; ils seront également assujettis à une taxe générale pour express si demande est faite d'expédition spéciale par express.

4. Pour les colis de valeur déclarée, il sera perçu un droit de recommandation de 30 øre ainsi qu'un droit d'assurance, comme pour les lettres de valeur déclarée. La totalité des droits de recommandation et d'assurance sera acquise au pays d'origine.

5. *a)* Le produit des taxes d'affranchissement sera réparti comme suit :

	Colis transportés entre										
	le Danemark et la Suède		la Norvège et la Suède		le Danemark et la Norvège						
					en transit séparément à travers la Suède			directement par navires danois		directement par navires norvégiens	
					a.	b.	c.				
	2		3		4			5		6	
1	Danemark	Suède	Norvège	Suède	Danemark	Suède	Norvège	Danemark	Norvège	Danemark	Norvège
	Øre	Øre	Øre	Øre	Øre	Øre	Øre	Øre	Øre	Øre	Øre
1. Affranchissement :											
pour colis jusqu'à 1 kg. inclus	25	75	50	50	25	25	50	48	32	21	59
de 1 à 3 kg. inclus . .	40	110	75	75	40	35	75	68	52	45	75
de 3 à 5 kg. inclus . .	50	150	100	100	50	50	100	87	73	58	102
au-dessus de 5 kg. pour chaque kg. additionnel ou fraction de kg. . .	25	65	45	45	25	20	45	au-dessus de 5 kg. pour les 6 premiers kg. 135	105	67	173
								avec taxe supplémentaire de 43	37	16	64
								par kg. additionnel ou fraction de kg.			
2. Taxe spéciale pour colis par express	50	150	100	100	50	50	100	100	100	100	100

b) Pour les dépêches closes acheminées en transit par la Suède, le pays d'origine qui est redevable du droit de transit mentionné à l'article 10 (1) recevra, outre la part qui lui revient de l'affranchissement indiqué à la colonne 4 *a)* ou 4 *c)*, la part qui est indiquée à la colonne 4 *b)*.

Article 8.

Colis postaux expédiés contre remboursement.

Le montant maximum du droit de remboursement, qui peut être perçu à la livraison, pour les « colis postaux du régime applicable aux trois Etats intéressés », sera le même que le montant maximum du droit applicable aux mandats-poste échangés entre le pays d'origine et le pays de destination.

For parcels conveyed direct between Denmark and Norway by Danish or Norwegian vessels the postage shall be 80, 120 and 160 centimes respectively, while for parcels exceeding 5 kg. there will be a supplementary charge of 80 centimes for every additional kilogramme or fraction thereof.

For bulky parcels the postage shall be increased by 50 % ; the amount may be brought up to a round sum by agreement between the postal administrations.

(3) Parcels may be sent by express post provided that they are not bulky and do not exceed 5 kg. in weight. For such parcels a supplementary charge of 200 centimes per parcel shall be made, in addition to the ordinary postage, and also a general express rate if special express delivery is required.

(4) For parcels of declared value a registration fee of 30 øre and an insurance fee will be charged, as for letters of declared value. The whole of the registration and insurance fees shall be retained by the country of origin.

(5) *(a)* The proceeds of the postage shall be allocated as follows :

	Mails conveyed between										
	Denmark and Sweden		Norway and Sweden		Denmark and Norway						
					in transit separately via Sweden			direct by Danish vessels		direct by Norwegian vessels	
					a.	b.	c.				
	2		3		4			5		6	
1	Denmark	Sweden	Norway	Sweden	Denmark	Sweden	Norway	Denmark	Norway	Denmark	Norway
	Øre	Øre	Øre	Øre	Øre	Øre	Øre	Øre	Øre	Øre	Øre
(1) Postage :											
for packets up to 1 kg.	25	75	50	50	25	25	50	48	32	21	59
Exceeding 1 kg. and up to 3 kg.	40	110	75	75	40	35	75	68	52	45	75
Exceeding 3 kg. and up to 5 kg.	50	150	100	100	50	50	100	87	73	58	102
Exceeding 5 kg. for every additional kg. (or part of a kg.) . .	25	65	45	45	25	20	45	Over 5 kg. for the first 6 kg. 135	105	67	173
								with supplementary charges of : 43	37	16	64
								for every additional kg. (or part of a kg.)			
(2) Special rate for express parcels	50	150	100	100	50	50	100	100	100	100	100

(b) For mails carried in closed transit via Sweden, the country of origin, which has to pay the transit due referred to in Article 10 (1), shall receive in addition to the share of the postage fixed in column 4 (*a*) or 4 (*c*), the share indicated in column 4 (*b*).

Article 8.

Trade charges on parcels.

The maximum trade charge which may be collected on delivery for " inter-State " postal parcels shall be the same as the maximum charge for post-office money orders exchanged between the country of origin and the country of destination.

Ces sommes seront établies comme suit :

Jusqu'à	5	couronnes	inclusivement				35	øre
De	5	couronnes	à	50	Couronnes	inclusivement	45	»
»	50	»	»	100	»	»	55	»
»	100	»	»	250	»	»	75	»
»	250	»	»	500	»	»	100	»
»	500	»	»	750	»	»	125	»
»	750	»	»	1000	»	»	150	»
Jusqu'à	1000	couronnes	inclusivement				150	»

pour les premières 1000 couronnes, plus 25 øre supplémentaires par 250 couronnes ou fraction de 250 couronnes en excédent. Le pays de destination recevra du pays d'origine, pour chaque remboursement perçu et quel que soit le montant, 20 øre prélevés sur l'affranchissement du colis, dans la monnaie de celui des deux pays dont le cours du change est moins élevé.

Transit postal.

Article 9.

Journaux et périodiques, lettres, etc.

1. Pour les journaux et périodiques publiés dans l'un des pays contractants et régulièrement expédiés par dépêches closes en transit, en provenance ou à destination de l'une des Parties contractantes à travers le territoire de l'une des autres, le pays de transit recevra un droit de transit de 20 cent. par trimestre ou par fraction de trimestre sur chaque journal ou périodique paraissant plus d'une fois par semaine, et, sur les autres, 10 cent. par trimestre ou fraction de trimestre. D'autres détails relatifs aux sommes à fixer pour ces taxes seront réglés par les administrations postales respectives.

2. Pour les lettres et cartes postales expédiées en provenance de l'un des pays contractants et à destination d'un de ces pays, lorsqu'elles sont acheminées en transit à travers le territoire du troisième pays, ou par l'une des routes maritimes affectées au courrier de ce pays, il sera perçu un droit de transit s'élevant à la moitié de la somme imposable conformément aux règlements internationaux.

Pour les courriers de lettres (y compris les journaux et périodiques dont l'abonnement est effectué par les soins de la poste) et pour les lettres de valeur déclarée, qui sont expédiées d'un bureau de poste à un autre dans l'un des pays et acheminées à travers le territoire de l'une ou des deux autres Parties contractantes ou, encore, par les routes maritimes affectées à leur courrier, il ne sera perçu aucun droit de transit.

En outre, il ne sera perçu aucun droit de transit maritime pour les courriers de lettres transportés entre les îles Faroe et la Norvège par navires danois ou norvégiens.

Article 10.

Colis postaux en transit.

1. Pour les colis postaux échangés entre le Danemark et la Norvège ou entre Bornholm ou les îles Faroe, d'une part, et le reste du Danemark, par dépêches closes en transit à travers la Suède, l'Administration des postes suédoise percevra 10 cent. par kilogramme ou fraction de kilogramme. Pour les colis échangés entre les îles Faroe et le reste du Danemark, par dépêches closes en transit à travers la Norvège, l'Administration des postes norvégienne recevra 10 cent. par kilogramme ou fraction de kilogramme. Dans tous ces cas, la somme imposable sera calculée d'après le poids total des colis compris dans une expédition unique de courrier.

Pour la taxe des colis échangés *à découvert* entre le Danemark et la Norvège, en transit à travers la Suède (voir article 7 (5).

These sums shall be as follows :—

For	amounts	not	exceeding	5	Kr.							35	øre
»	»		exceeding	5	Kr.	but	not	exceeding		50		45	»
»	»		»	50	»	»	»	»		100		55	»
»	»		»	100	»	»	»	»		250		75	»
»	»		»	250	»	»	»	»		500		100	»
»	»		»	500	»	»	»	»		750		125	»
»	»		»	750	»	»	»	»		1000		150	»
»	»		»	1000	»							150	»

for the first 1000 Kr., with a supplementary charge of 25 øre for every additional sum of 250 Kr. or fraction thereof. The country of destination shall receive from the country of origin in respect of each trade charge collected irrespective of the amount, 20 øre out of the postage on the parcel in the currency of whichever of the two countries has the lower rate of exchange.

Postal Transit.

Article 9.

Newspapers and periodicals, letters, etc.

(1) For newspapers and periodicals which are published in one of the contracting countries and are regularly sent in closed transit from or to one of the contracting countries and through another, the latter country shall be paid a transit rate of twenty centimes per quarter or part of a quarter for each newspaper or periodical published more often than once weekly, and for others ten centimes per quarter or part of a quarter. Further details regarding the amounts to be charged shall be settled by the respective postal administrations.

(2) For letters and postcards which are despatched from one of the contracting countries and are addressed to another of these countries and which are sent in transit through the third country or by one of its maritime mail routes, there shall be charged a transit rate amounting to one half of the sum chargeable under the international regulations.

For letter mails (including newspapers and periodicals for which subcriptions are paid through the post office) and letters of declared value which are despatched from one post office to another in one of the countries and are sent through the territory of one or both of the other two countries or by their maritime mail routes, no charge shall be made for transit.

Further, no charge for maritime transit shall be made for letter mails conveyed between the Faroë Islands and Norway by Danish or Norwegian vessels.

Article 10.

Postal parcels in transit.

(1) For parcels exchanged between Denmark and Norway or between Bornholm or the Faroë Islands and the rest of Denmark in closed transit *via* Sweden, the Swedish Post Office shall receive 10 centimes per kg. or part thereof, and for parcels exchanged between the Faroë Islands and the rest of Denmark in closed transit *via* Norway, the Norwegian Post Office shall receive 10 centimes per kg. or part thereof. In all cases the sum chargeable shall be based on the total weight of the parcels in one shipment of mails.

For the charge for parcels exchanged *à découvert* between Denmark and Norway in transit *via* Sweden, see Article 7 (5).

2. Pour les colis, expédiés par express en dépêches closes à travers la Suède, l'Administration postale suédoise recevra la part d'affranchissement fixée à l'article 7, (5*a*), colonne 4*b*.

3. Pour les colis expédiés en provenance d'un bureau de poste et à destination d'un autre bureau de poste en Norvège ou en Suède, lorsque, dans leur trajet, ces colis traversent le rayon postal de l'autre pays, seront valables les dispositions généralement en vigueur pour les « colis postaux du régime applicable aux trois états intéressés ».

4. Pour les autres colis qui ne font pas l'objet des dispositions de la Convention universelle des colis postaux et qui sont expédiés en transit à travers un état contractant, ou plusieurs, le pays de transit percevra les sommes suivantes :

a) si le colis est expédié en transit *à découvert* : l'affranchissement et le droit d'assurance équivalant à l'affranchissement du régime intérieur imposé par le pays en question plus un droit supplémentaire, le cas échéant, pour transport maritime, à moins d'accord spécial permettant d'obtenir des conditions moins onéreuses.

b) si le colis postal est expédié en transit par dépêches closes : 10 cent. par kilo ou fraction de kilo, et de 5 cent. par 300 francs, imposables sur la totalité du poids et de la valeur des colis compris dans une même expédition de courrier, plus, le cas échéant, un droit supplémentaire de transport par mer.

5. Pour les colis échangés entre les îles Faroe et le reste du Danemark, à travers la Norvège ou directement entre les îles Faroe et la Norvège, il ne sera perçu aucun droit de transport maritime par les navires des services Norvège-Islande, ou par les navires danois des lignes qui relient la Norvège aux îles Faroe (Islande).

V. Dispositions diverses.

Article 11.

Règlements de compte.

Le décompte des sommes dues à chacune des Parties contractantes en vertu du présent Accord sera arrêté de concert par les administrations postales respectives.

Article 12.

Responsabilités.

1. En dehors des dommages-intérêts dus conformément aux règlements généraux d'ordre international applicables à la perte des lettres recommandées, l'expéditeur d'une lettre recommandée qui aura été scellée conformément aux règlements en vigueur pour les lettres de valeur déclarée, a droit, si le contenu en a été dérobé en tout ou partie ou a subi d'autres dommages quelconques alors qu'elles se trouvaient confiées aux soins de l'administration des postes, à une compensation correspondant à la valeur du contenu dérobé ou à indemnisation pour le dommage réellement subi, sauf lorsque la perte ou le dommage seront imputables à la faute ou à la négligence de l'expéditeur ou seront dus à la nature du contenu de la lettre même. Toutefois, la somme versée à titre de dommages-intérêts ne devra jamais dépasser celle qui aurait été due à l'expéditeur en cas de perte de la lettre.

2. Si la valeur d'un colis expédié par la poste conformément au régime applicable entre les trois Etats intéressés n'a pas été déclarée et si le contenu en a été dérobé en totalité ou en partie ou a subi un autre dommage quelconque alors que le colis se trouvait confié aux soins de l'administration des postes, l'expéditeur aura droit à compensation jusqu'à concurrence de la valeur du contenu dérobé ou jusqu'à concurrence du montant du dommage réellement subi, sauf dans les cas où la perte ou le dommage sont imputables à la faute ou à la négligence de l'expéditeur ou dus à la nature du contenu du colis même. Toutefois l'indemnité applicable à un colis pesant plus de 5 kilogrammes ne devra pas dépasser 25 francs or et, dans le cas de colis d'un poids supérieur, 5 francs or par kilo ou fraction de kilo. En outre, lorsque des colis auront été perdus ou que le contenu en aura été totalement détérioré, le montant de l'affranchissement sera remboursé.

(2) For express parcels sent in closed transit *via* Sweden, the Swedish Post Office shall receive the share of the postage fixed in Article 7 (5 *a*), column 4 *b*.

(3) For parcels which are sent from one post office to another in Norway or in Sweden, but which cross the postal area of the other country, the same provisions shall apply as those generally in force for " inter-State " postal parcels.

(4) For other parcels to which the provisions of the Universal Parcel Post Agreement do not apply and which are sent in transit through one or more of the contracting countries, the transit country shall receive the following sums :

(a) If the parcel is sent in transit *à découvert :* the postage and insurance fee equivalent to the inland postage charged by the country in question, with a supplementary charge, when necessary, for sea conveyance, provided that no lower terms can be obtained by special agreement.

(b) If the parcel is sent in closed transit : 10 centimes per kg. or part thereof and 5 centimes per 300 fr. or part thereof, chargeable on the total weight and value of the parcels in one shipment of mails, with a supplementary charge, when necessary for sea conveyance.

(5) For parcels exchanged between the Faroë Islands and the rest of Denmark *via* Norway or direct between the Faroë Islands and Norway no charge shall be made for sea conveyance by vessels plying on the Norwegian-Iceland routes or by Danish vessels plying between Norway and the Faroë Islands (Iceland).

V. Miscellaneous Provisions.

Article 11.

Settlement of accounts.

The amounts due to each Party in virtue of this Agreement shall be determined jointly by the respective postal administrations.

Article 12.

Liability.

(1) Apart from the compensation payable under the general international regulations for the loss of registered letters, the sender of a registered letter which has been sealed in accordance with the regulations in force for letters of declared value is entitled, if the whole or part of the contents have been stolen or have suffered any other damage while in the care of the Post Office, to compensation corresponding to the value of the stolen contents or to indemnification for damage actually committed unless' such loss or damage has been caused through the fault or neglect of the sender or is due to the nature of the contents of the letter itself. The sum paid as compensation shall, however, in no case exceed the amount which would be due to the sender if the letter had been lost.

(2) If the value of a parcel sent by " inter-State " post has not been declared, and the contents or part of the contents are stolen or have suffered any other damage while in the care of the Post Office, compensation shall be payable up to the value of the stolen contents or up to the amount of the damage actuelly committed, unless such loss or damage has been caused through the fault or neglect of the sender or is due to the nature of the contents of the parcel itself. Compensation for a parcel weighing more than five kilogrammes, however, shall not exceed 25 gold francs, and for heavier parcels 5 gold francs per kilogramme or fraction thereof. Further, when parcels have been lost or their contents wholly spoilt, the amount of the postage shall be refunded.

3. Le fait que la perte ou le dommage subi soit par un colis postal recommandé, soit par une lettre ou par un colis de valeur déclarée sont dus à des causes qui ne peuvent être contrôlées ou à des causes analogues (force majeure par exemple), n'exempte nullement l'administration postale intéressée de l'obligation de verser des dommages-intérêts pour les colis postaux échangés conformément au régime applicable entre les trois Etats intéressés.

4. Dans les cas auxquels ne s'applique pas l'accord relatif aux colis postaux, une indemnité pour les colis expédiés en transit mais non conformément au régime applicable entre les trois Etats intéressés devra être versée conformément à la loi du pays redevable de l'indemnité ou si la perte, le vol ou le dommage ont eu lieu sur le territoire d'un pays tiers, l'indemnité sera due conformément aux obligations assumées en vertu de conventions conclues par l'administration postale de ce pays.

Article 13.

Monnaies.

Les taxes et sommes établies en couronnes dans le présent Accord ainsi que dans le Règlement détaillé qui y est joint, seront considérées, à moins de dispositions contraires comme étant exprimées dans la monnaie du pays d'origine.

Quant au montant des droits exprimés en centimes dans le présent Accord, ils seront considérés comme étant des fractions du franc or tel qu'il est spécifié dans les diverses conventions et les divers accords de l'Union Postale Universelle. Les équivalents de ces affranchissements et autres taxes établis dans les monnaies des différentes Parties contractantes seront établis d'après les chiffres fixés à divers moments par ces pays pour les diverses catégories de courriers internationaux de façon toutefois que les administrations postales puissent d'un commun accord ramener ces sommes à des chiffres ronds en leur faisant subir de légères augmentations ou de légères diminutions.

Article 14.

Règlements postaux spéciaux.

Les autorités postales auront le droit, par voie de règlements postaux spéciaux ou d'accords écrits de prendre toutes mesures additionnelles qui pourront être jugées nécessaires en vue de faire appliquer le présent Accord et d'améliorer les transports postaux.

Article 15.

Application des dispositions d'ordre international.

Dans les cas auxquels ne s'applique aucune disposition antérieure, dans ceux que ne prévoit pas le Règlement détaillé d'exécution mentionné ci-dessus, ou dans ceux encore à l'égard desquels il n'a été conclu aucun accord spécial par les trois Parties contractantes ou par deux quelconques d'entre elles, il conviendra d'appliquer les dispositions de la Convention et des Accords de l'Union Postale Universelle ainsi que celles des règlements détaillés d'exécution qui y sont joints.

Article 16.

Validité du présent Accord.

Le présent Accord entrera en vigueur le 1er août 1924, date à partir de laquelle tous les règlements jusqu'ici en vigueur seront simultanément abrogés.

Le présent Accord restera en vigueur pendant une durée indéterminée et pourra être dénoncé par l'une quelconque des Parties contractantes moyennent un préavis d'un an.

Fait en triple exemplaire, en danois, norvégien et suédois, à Copenhague, Christiania et Stockholm, le 26 juillet 1924.

(L. S.) C. MONDRUP.
(L. S.) Pour EINAR SCHOU, HASLE.
(L. S.) JULIUS JUHLIN.

(3) The fact that the loss or damage of a registered postal packet, letter of declared value or parcel, is due to causes beyond control or similar causes (such as *vis major*) in no way exempts the postal administration in question from liability to pay compensation in respect of " inter-State " postal packets.

(4) Compensation for parcels sent in transit but not by " inter-State " post shall, in cases to which the Parcel Post Agreement does not apply, be payable in accordance with the law of the country liable for compensation, or, if the loss, theft or damage takes place in the territory of a third country, compensation shall be due in accordance with the obligations undertaken in virtue of the conventions concluded by the postal administration of that country.

Article 13.

Currency.

The rates and amounts fixed in crowns in the present Agreement and the Detailed Regulations attached thereto shall be understood, unless otherwise specified, to be expressed in the currency of the country of origin.

As regards the charges expressed in centimes in the present Agreement, these amounts shall be understood to be fractions of the gold franc, as specified in the various universal postal conventions and agreements. The corresponding equivalents for postage and other rates in the currencies of the different contracting countries shall be based on the equivalents established by those countries from time to time for the various categories of international mails, but in such a way as to enable the postal administrations, by joint agreement, to bring these amounts, by means of slight increases or reductions, to round figures.

Article 14.

Special postal regulations.

The Post Office authorities shall be authorised, by means of special postal regulations or written agreements, to take such additional measures as may be found necessary for the carrying out of this agreement and the improvement of the postal traffic.

Article 15.

Application of international provisions.

In cases for which no provision has previously been made or for which no provision is made in the above-mentioned Detailed Regulations, or in regard to which no special agreement has been concluded by the three contracting countries, or by any two of them, the Universal Postal Convention and Agreements and the Detailed Regulations attached thereto shall apply.

Article 16.

Validity of the Agreement.

The present Agreement shall come into force on August 1, 1924, and the regulations hitherto in force shall simultaneously be cancelled.

The Agreement shall remain in force for an indefinite time and may be denounced by any of the Contracting Parties subject to a year's notice.

Done in triplicate, in the Danish, Norwegian and Swedish languages, at Copenhagen, Christiania and Stockholm on the 26th day of July, 1924.

(L. S.) C. MONDRUP.
(L. S.) For EINAR SCHOU, HASLE.
(L. S.) JULIUS JUHLIN.

RÈGLEMENT DÉTAILLÉ D'EXÉCUTION DE L'ACCORD POSTAL CONCLU ENTRE LE DANEMARK, LA NORVÈGE ET LA SUÈDE.

Les Administrations des postes du Danemark, de la Norvège et de la Suède sont convenues d'adopter, à partir du 1er août 1924, le Règlement détaillé d'exécution ci-après, relatif aux communications postales entre les trois Etats.

§ 1.

Timbres « de bienfaisance ».

Les timbres dits « de bienfaisance » pourront être fixés aux objets de correspondance postale conformément aux règlements internes du pays d'origine.

§ 2.

Feuilles d'avis pour lettres recommandées et lettres de valeur déclarée.

Les feuilles d'avis dont il est fait usage pour l'échange de lettres recommandées et de lettres de valeur déclarée, entre le Danemark, la Norvège et la Suède seront, sous réserve des exceptions stipulées ci-après, établies sur la formule prescrite à cet effet dans le règlement d'exécution de la Convention postale universelle ; toutefois, ces feuilles d'avis pourront être rédigées soit dans la langue du pays en question, soit en français, au choix de l'administration postale intéressée.

Les bureaux de poste qui échangent de la correspondance relevant du régime applicable aux trois Etats intéressés, entre la Norvège et la Suède seulement, emploieront, tant pour la correspondance ordinaire que pour la correspondance recommandée, les feuilles d'avis destinées aux lettres recommandées dont il est fait usage dans le service interne de l'un quelconque de ces pays, et pour les lettres de valeur déclarée ils feront usage des feuilles d'avis rédigées conformément au modèle A joint au présent Règlement.

§ 3.

Taxe à percevoir sur les avis de réception et demandes de renseignements.

Le droit à percevoir sur les avis de réception d'un article recommandé expédié par la poste aux lettres, sur les lettres de valeur déclarée, sur les colis ou mandats de poste sera égal à la taxe postale dont sont passibles, conformément au présent Accord, les lettres de poids minimum, à condition que la demande d'un avis de réception soit présentée au moment où est effectuée la livraison de l'article. Une double taxe sera imposée sur les demandes d'avis présentées après livraison de l'article, ainsi que sur les demandes de renseignements relatives à ces articles ou à des objets de correspondance ordinaire expédiés par la poste aux lettres.

§ 4.

Correspondance par express.

La correspondance par express sera expédiée à destination de toute localité des trois pays intéressés où il existe des bureaux de poste qui se chargent de la réception et de l'expédition de correspondance de ce genre dans le pays. La taxe applicable aux express pour envois autres que les colis sera de 50 øre.

DETAILED REGULATIONS FOR THE APPLICATION OF THE POSTAL AGREEMENT BETWEEN DENMARK, NORWAY AND SWEDEN.

The Danish, Norwegian and Swedish Postal Administrations have agreed to adopt, as from August 1, 1924, the following Detailed Regulations in regard to postal communications between the three countries.

Paragraph 1.

" Charity " stamps.

The so-called „ charity " stamps may be affixed to postal correspondence in conformity with the domestic regulations of the country of origin.

Paragraph 2.

Letter-Bills for registered letters and letters of declared value.

The letter-bills used for the exchange of registreed letters and letters of declared value between Denmark, Norway and Sweden shall, subject to the exceptions stipulated below, be based on the form prescribed in the Detailed Regulations of the Universal Postal Convention ; they may however, be worded either in the language of the country in question or in French, as the postal administration concerned may think fit.

Post offices which exchange " inter-State " correspondence between Norway and Sweden alone shall use, both for ordinary and other registered correspondence, the letter-bills for (registered) letters which are in use in the inland post of any of the countries, and for letters of declared value, letter-bills worded in accordance with the attached Form A.

Paragraph 3.

Charges for advices of delivery and for enquiries.

The fee for an advice of delivery of a registered article sent by letter post, letter of declared value, parcel or post office money order, shall be the same as the postage chargeable under the present Agreement for letters of the minimum weight, if the advice of delivery is required at the time when the article is delivered. Double that amount shall be charged for an advice required after the delivery of the article or for enquiries in regard to such articles or in regard to ordinary correspondence sent by letter post.

Paragraph 4.

Express correspondence.

Express correspondence shall be forwarded to any places in the three countries where there are post offices which undertake the receiving and forwarding of correspondence of this nature within the country.

The express fee for articles other than parcels shall be 50 øre.

§ 5.

Poids maximum des colis.

Le poids maximum des colis sera en règle générale de 25 kg. Les colis d'un poids supérieur ne pourront être expédiés à destination d'une localité quelconque à moins que les règlements du service interne applicables dans ce pays le permettent.

§ 6.

Colis postaux.

1. Les colis expédiés conformément au régime postal applicable aux trois pays intéressés, ainsi que les autres colis en transit *à découvert* seront portés sur des formules établies conformément au modèle B joint au présent Accord.

2. Les colis expédiés par express seront tenus distincts du reste des courriers. Les sacs renfermant des colis expédiés par express porteront bien en évidence une marque indiquant qu'ils contiennent des colis de ce genre.

3. Le décompte des administrations postales danoise et suédoise, relatif à leurs droits de transit sur les colis expédiés en dépêches closes de Norvège en Allemagne sera établi de telle façon qu'il puisse être arrêté d'un commun accord par les autorités postales intéressées.

4. Le décompte relatif aux droits de transit dus aux administrations postales norvégienne et suédoise pour le transport de colis en transit entre les îles Faroe et le Danemark sera établi d'après le relevé mensuel qui indique le poids total des expéditions, calculé et vérifié par les bureaux d'échange danois (îles Faroe).

5. Le décompte relatif aux droits de transit dus à l'Administration postale suédoise pour les colis expédiés en dépêches closes du Danemark en Norvège et *vice-versa* sera arrêté chaque mois. Ce décompte sera établi par le bureau d'échange d'origine, danois ou norvégien, d'après les poids fournis dans la lettre d'avis individuelle des colis postaux pour les colis adressés à destination de la Norvège ou du Danemark respectivement ; pour les autres colis d'après les feuilles de route de transit (formule C) qui accompagnent chaque courrier en provenance d'un bureau d'échange danois et à destination d'un bureau d'échange norvégien et vice-versa.

Ce décompte sera certifié conforme par le bureau d'échange récepteur norvégien ou danois et transmis en même temps que les feuilles de route de transit mentionnées ci-dessus à l'Administration générale des postes suédoise qui le fera figurer dans ses propres comptes.

6. A l'égard des sommes portées sur les feuilles d'avis de colis, comme dues à l'Administration des postes suédoise, pour les colis échangés en transit *à découvert* entre le Danemark et la Norvège à travers le territoire suédois, seront applicables les dispositions suivantes :

a) Dans le cas de colis expédiés affranchis, au Danemark ou en Norvège, les postes suédoises recevront les sommes indiquées dans le tableau qui figure au paragraphe 5 de l'article 7 du présent Accord, colonnes 4*a* et 4*b* ou 4*b* et 4*c*, respectivement.

b) Dans le cas de colis expédiés non affranchis, en provenance du Danemark et de la Norvège et réexpédiés à une autre adresse ou renvoyés à l'expéditeur, les postes suédoises recevront les sommes indiquées dans les colonnes 4*a* et 4*b* ou 4*b* et 4*c* du tableau précité.

7. Les droits de transit dus aux postes suédoises sur les colis transportés en transit par dépêches closes entre Bornholm et le reste du Danemark seront calculés sur la base d'un relevé de comptes mensuel qui sera dressé en vertu d'un accord conclu avec l'Administration des postes suédoise,

Paragraph 5.

Maximum weight for parcels.

The maximum weight for parcels shall, as a rule, be 25 kilogrammes ; parcels exceeding this weight cannot be sent to any place unless the domestic regulations of the country in question permit.

Paragraph 6.

Parcel post.

(1) Parcels sent by „ inter-State " post and other parcels sent in transit *à découvert* shall be entered on forms drawn up on the basis of the attached Form B.

(2) Express parcels shall be kept separate from the rest of the mails. Bags containing express parcels shall be clearly marked to show that they contain such parcels.

(3) The accounts of the Danish and Swedish Post Offices for their transit charges in respect of parcels sent in closed mails from Norway to Germany shall be drawn up in a manner to be jointly agreed upon by the postal authorities concerned.

(4) The accounts for the transit rates due to the Norwegian and Swedish Post Offices for the conveyance of parcels in transit in closed mails between the Faroë Islands and the rest of Denmark shall be drawn up on the basis of the monthly returns indicating the total weight of the consignments, calculated and verified by the Danish (Faroë Islands) exchange offices.

(5) The accounts for the transit rates due to the Swedish Post Office for parcels sent in closed mails from Denmark to Norway and *vice versa* shall be drawn up monthly. They shall be made out by the Danish or Norwegian exchange office of origin on the basis of the weights given in the individual parcel bills in the case of parcels addressed to Norway or Denmark respectively, and, as regards other parcels, on the basis of the transit way bills (Form C) which are sent by every post from the Danish to the Norwegian exchange office and *vice versa*.

These accounts will be certified by the receiving Norwegian or Danish exchange office and will be forwarded, together with the above-mentioned transit waybills, to the Swedish General Postal Administration, which will incorporate them in its accounts.

(6) As regards the amounts in the parcel bills due to the Swedish Post Office in respect of parcels exchanged in transit *à découvert* between Denmark and Norway *via* Sweden, the following rules shall apply :

(a) In the case of parcels sent franked to Denmark or Norway, the Swedish Post Office shall receive the sums indicated in the table in Article 7, paragraph 5, of the present Agreement, columns 4 *(a)* and 4 *(b)* or 4 *(b)* and 4 *(c)* respectively.

(b) In the case of parcels sent unfranked from Denmark and Norway and re-directed or returned, the Swedish Post Office shall receive the sums indicated in columns 4 *(a)* and 4 *(b)* or 4 *(b)* and 4 *(c)* of the above table.

(7) The transit rates due to the Swedish Post Office in respect of parcels conveyed in transit by closed mails between Bornholm and the rest of Denmark shall be computed on the basis of a monthly account, which will be compiled by arrangement with the Swedish Postal Adminis-

d'après les lettres de voiture de transit (formule D) jointes aux dépêches pour chaque courrier. Ces comptes seront certifiés conformes par le bureau de poste qui reçoit les dépêches.

8. Toutes les feuilles d'avis de colis reçus seront inscrites à l'arrivée par le bureau de poste récepteur dans un registre spécial des arrivées (formule E).

§ 7.

Transfert du courrier.

Le transfert du courrier s'effectuera, soit à bord des bacs à vapeur ou des vapeurs, soit dans les fourgons postaux à trajet direct, selon que l'un ou l'autre mode de transfert sera utilisé pour l'acheminement des courriers.

Des reçus seront fournis lors de l'échange des sacs collecteurs de dépêches recommandées ou des sacs de colis postaux.

§ 8.

Journaux et périodiques.

1. Il sera désigné, par accord conclu entre les administrations postales des deux pays intéressés, des bureaux d'échange chargés du service des journaux.

2. Le 20 du deuxième mois de chaque trimestre au plus tard, tous les bureaux d'échange de l'un des pays fourniront des comptes concernant les numéros expédiés comme suite à ces commandes à tous les bureaux d'échange des autres pays en provenance desquels des commandes de journaux ou de périodiques auront été reçues. Le cas échéant, un relevé de comptes complémentaire pourra être fourni le 20 du troisième mois d'un trimestre donné. Passé cette date les commandes reçues, dans le courant du mois, seront comprises dans le trimestre suivant.

3. Les droits de transit pour journaux et périodiques, mentionnés au paragraphe 1 de l'article 9 du présent Accord, seront calculés à un taux annuel fixe qui sera arrêté pour des périodes consécutives de 5 ans.

Ces droits seront fixés, en premier lieu, pour l'année 1925, puis, ultérieurement, tous les cinq ans d'après le nombre total de journaux et périodiques transportés en transit à travers le Danemark, la Norvège ou la Suède au cours de l'année en question. L'original de ce relevé de comptes, qui sera établi par le pays expéditeur à la fin de l'année courante, sera transmis, en même temps que le relevé de comptes trimestriel, dûment certifié conforme, à l'administration postale du pays de transit intéressé. La somme à verser sera indiquée dans le décompte général relatif au premier trimestre de l'année suivante.

4. Lorsqu'un abonnement sera transféré moyennant versement d'un droit fixe de 50 øre, il y aura lieu d'observer les dispositions suivantes :

La demande de transfert d'un abonnement prendra effet à partir d'un jour indiqué, jusqu'à nouvel avis.

Il ne pourra être satisfait à cette demande que si l'abonnement au journal ou au périodique doit être transféré à une seule adresse, mais non s'il doit être transféré successivement à un certain nombre d'adresses.

La demande de transfert d'abonnement sera transmise par le bureau de poste de la localité où est située l'adresse antérieure, au bureau d'échange du service intérieur intéressé, qui, à son tour, avisera immédiatement le bureau de poste intéressé. Si la nouvelle adresse postale n'est pas douteuse, la demande pourra être transmise directement au bureau de poste d'origine, au cas où l'on craindrait que le transfert de l'abonnement soit retardé, si la demande était transmise seulement par l'intermédiaire du bureau d'échange.

Le droit perçu pour transfert d'abonnement sera acquitté à l'aide de timbres-poste qui seront apposés sur la demande.

tration from the transit way-bills (Form D) sent with the mails by each post. The accounts will be certified by the post office which receives the mails.

(8) All parcel bills received shall be entered by the receiving post office in a special arrival register (Form E).

Paragraph 7.

Transfer of the mail.

The transfer of the mail shall take place on board the ferry-boats or steamers or in the through mail vans, according as the former or latter means are used for the conveyance of the mails.

Receipts shall be given when registered mail bags or parcel post bags are handed over.

Paragraph 8.

Newspapers and periodicals.

(1) Exchange offices to deal with newspapers shall be appointed by agreement between the postal administrations of the two countries.

(2) On the 20th of the second month of each quarter at latest all exchange offices in one country shall render accounts to every exchange office in the other countries from which orders for newspapers and periodicals have been received for the copies despatched in pursuance of such orders. If necessary a supplementary account may be rendered on the 20th of the third month of a quarter. Orders received later in that month shall be included in the following quarter.

(3) The transit rates for newspapers and periodicals referred to in Article 9, paragraph 1 of the present Agreement shall be computed at a fixed annual rate to be determined for successive periods of five years.

These charges shall be fixed in the first instance for the year 1925, and thereafter every fifth year, on the basis of the total number of newspapers and periodicals conveyed in transit *via* Denmark, Norway or Sweden during the year in question. This account, which shall be drawn up by the despatching country at the close of the current year, shall be forwarded, together with the certified quarterly accounts in the original, to the Postal Administration of the transit country concerned. The amount to be paid shall be shown in the general account for the first quarter of the following year.

(4) When a subscription is transferred on payment of a fixed charge of 50 øre, the following conditions shall be observed :

The application for the transfer of a subscription shall have effect from a stated day until further notice. It can be accepted only if the newspaper or periodical is to be transferred to one address, but not if it is to be transferred to a number of addresses in succession.

The application for a transfer shall be forwarded by the post office at the place where the old address is situated to the inland exchange office concerned, which will immediately inform the post office concerned. If no doubt exists as to the new postal address, the application may be sent direct to the post office of origin if it is thought that the transfer of the subscription would be delayed should the application be sent through the exchange office alone.

The fee for the transfer shall be paid in stamps, which shall be affixed to the application.

§ 9.

Décomptes.

Les décomptes généraux entre le Danemark et la Norvège, d'une part, et entre le Danemark et la Suède, d'autre part, seront arrêtés tous les trimestres par l'Administration des postes du Danemark. Les décomptes généraux entre la Norvège et la Suède seront arrêtés par l'Administration des postes de la Suède et seront transmis à l'administration des postes de l'autre pays contractant intéressé. Le solde fera l'objet d'un règlement, mais ce règlement n'empêchera pas de procéder à la révision des décomptes généraux ; toutes erreurs qui pourraient être relevées seront rectifiées dans le décompte général suivant :

Les comptes relatifs à l'échange des bons de poste et des journaux seront établis de la façon dont il a été convenu d'un commun accord par les administrations postales intéressées.

Fait en triple expédition, en langues danoise, norvégienne et suédoise, à Copenhague, Christiania et Stockholm, le 26 juillet 1924.

(L. S.) MONDRUP.
(L. S.) Pour EINAR SCHOU, HASLE.
(L. S.) JULIUS JUHLIN.

Paragraph 9.

Accounts.

The general accounts between Denmark and Norway and between Denmark and Sweden shall be drawn up quarterly by the Danish Postal Administration and those between Norway and Sweden by the Swedish Postal Administration and shall be forwarded to the Postal Administration of the other contracting country concerned. The balance shall be paid, but such payment shall not prevent the revision of the general accounts ; any errors that may arise shall be rectified in the next general account.

The accounts for the exchange of post office money orders and newspapers shall be drawn up in a manner to be agreed upon jointly by the Postal Administrations concerned.

Done in triplicate, in the Danish, Norwegian and Swedish languages, at Copenhagen, Christiania and Stockholm, on the twenty-sixth day of July,one thousand nine hundred and twenty-four.

(L. S.) MONDRUP.
(L. S.) For EINAR SCHOU, HASLE.
(L. S.) JULIUS JUHLIN.

N° 772.

HONGRIE ET TCHÉCOSLOVAQUIE

Protocole I dressé au sujet du service commun tchécoslovaque et hongrois sur la ligne ferroviaire de Filakovo-Salgótarján, signé à Prague, le 9 février 1924.

HUNGARY AND CZECHOSLOVAKIA

Protocol I relating to the Common Czechoslovak and Hungarian Service on the Filakovo-Salgótarján Railway, signed at Prague, February 9, 1924.

No. 772. — PROTOCOLE I,[1] DRESSÉ AU SUJET DU SERVICE COMMUN TCHÉCOSLOVAQUE ET HONGROIS SUR LA LIGNE FERROVIAIRE DE FILAKOVO-SALGÓTARJÁN, SIGNÉ A PRAGUE, LE 9 FÉVRIER 1924.

Texte officiel français communiqué par le Délégué permanent de la République tchécoslovaque, à Berne. L'enregistrement de ce protocole a eu lieu le 24 novembre 1924.

Animés d'un égal désir d'exécuter, d'un commun accord, la stipulation de la résolution adoptée par le Conseil de la Société des Nations en date du 23 avril 1923 et rédigée comme suit :

> « Le droit sera reconnu au Gouvernement tchécoslovaque d'utiliser la station de chemin de fer de Somosujfalu comme gare frontière et douanière, et toutes facilités à cet effet lui seront fournies par le Gouvernement hongrois » ;

et s'inspirant des principes qui les ont guidés lors de la conclusion de la Convention concernant les gares-frontières communes signée à Budapest le 8 mars 1923, les GOUVERNEMENTS DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE et du ROYAUME DE HONGRIE ont décidé de signer un Protocole réglant les besoins du service commun sur la ligne de Filakovo-Salgótarján.

En conséquence, les Délégués des deux Etats, dûment autorisés à cet effet, à savoir :

Pour la RÉPUBLIQUE TCHÉCOSLOVAQUE,

Monsieur Hugues VAVREČKA, Envoyé extraordinaire et Ministre plénipotentiaire de la République tchécoslovaque à Budapest ;

Et pour le ROYAUME DE HONGRIE,

Monsieur Emile WALTER, Conseiller ministériel au Ministère Royal hongrois des Affaires étrangères,

sont convenus des dispositions suivantes :

Article 1.

En raison de l'alinéa *j)* de l'art. 2 de la Convention conclue entre le Royaume de Hongrie et la République tchécoslovaque, concernant les gares-frontières communes et signée à Budapest le 8 mars 1923, est fixée comme gare-frontière commune pour la ligne de Filakovo-Salgótarján, la gare de *Somosujfalu* (M. A. V.).

[1] L'échange des ratifications a eu lieu à Budapest, le 15 octobre 1924. Conformément à l'article 6, ce protocole a été communiqué au Conseil de la Société des Nations.

[1] TRADUCTION. — TRANSLATION.

No. 772. — PROTOCOL I, [2] RELATING TO THE COMMON CZECHO-SLOVAK AND HUNGARIAN SERVICE ON THE FILAKOVO-SALGÓTARJÁN RAILWAY, SIGNED AT PRAGUE, FEBRUARY 9, 1924.

French official text communicated by the Permanent Delegate of the Czechoslovak Republic at Berne. The registration of this Protocol took place November 24, 1924.

Being equally desirous of giving effect by common agreement to the stipulation contained in the resolution adopted by the Council of the League of Nations on April 23, 1923, which reads as follows :

> " The Czechoslovak Government shall have the right to use the railway station of Somosujfalu as a frontier and Customs station, and the Hungarian Government shall give it all facilities for this purpose ";

and being animated by the principles which guided them in concluding the Convention concerning common frontier stations,which was signed at Budapest on March 8, 1923, THE GOVERNMENTS OF THE CZECHOSLOVAK REPUBLIC and OF THE KINGDOM OF HUNGARY have decided to sign a Protocol regulating the requirements of the common service on the Filakovo-Salgótarján Railway.

The delegates of the two States, duly authorised for this purpose, namely :

FOR THE CZECHOSLOVAK REPUBLIC,

M. Hugo VAVREČKA, Envoy Extraordinary and Minister Plenipotentiary of the Czechoslovak Republic at Budapest, and

FOR THE KINGDOM OF HUNGARY,

M. Emil WALTER, Counsellor in the Royal Hungarian Ministry for Foreign Affairs ;

Have therefore agreed as follows:

Article 1.

In pursuance of paragraph *(j)* of Article 2 of the Convention concluded between the Kingdom of Hungary and the Czechoslovak Republic concerning common frontier stations, which was signed at Budapest on March 8, 1923, the station of Somosujfalu (M. A. V.) is constituted a common frontier station for the Filakovo-Salgótarján Railway.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

[2] The exchange of ratifications took place at Budapest, October 15, 1924. According to article 6 this Protocol has been communicated to the Council of the League of Nations.

Article 2.

Toutes les dispositions de la Convention mentionnées à l'article précédent seront appliquées aussi à la gare de Somosujfalu.

De même seront appliquées à cette gare les dispositions de la Convention réglant l'aide mutuelle pour le traitement en douane, la prévention, la poursuite et la punition des contraventions en matière des douanes et l'aide juridique réciproque en matière pénale douanière, Annexe F du Traité de Commerce, conclu entre le Royaume de Hongrie et la République tchécoslovaque, et signé à Budapest le 22 novembre 1922, qui règlent le service douanier commun.

Article 3.

Le Royaume de Hongrie adaptera la gare de Somosujfalu de manière à satisfaire aux besoins du service commun.

Dans un délai de deux années à partir de la signature du présent Protocole, l'Administration ferroviaire hongroise exécutera le programme spécifié à l'Annexe A du présent Protocole.

Article 4.

Sans préjudice aux principes adoptés, en général, pour le service commun des gares-frontières communes, un régime provisoire sera établi pour la ligne ferroviaire Filakovo-Salgótarján, pour la période de deux années, fixée à l'article précédent pour la construction des installations nécessitées par le service commun. Les directives générales du régime provisoire sont contenues à l'Annexe B du Protocole.

Article 5.

Au cas que la Convention mentionnée à l'art. 1er serait dénoncée par le Gouvernement royal hongrois au cours de 15 années après l'exécution du programme mentionné à l'art. 3 et spécifié à l'Annexe A, la République tchécoslovaque pourra faire valoir son droit à l'utilisation de la gare de Somosujfalu comme gare-frontière et douanière, dans le sens de la résolution du Conseil de la Société des Nations du 23 avril 1923.

La République tchécoslovaque ne pourra plus faire valoir ce droit si la dénonciation de la Convention mentionnée à l'art. 1er est faite après l'expiration du délai fixé à l'alinéa précédent.

Article 6.

Le présent Protocole sera communiqué au Conseil de la Société des Nations.

Article 7.

Le présent Protocole fait partie intégrante de la Convention sur les gares-frontière communes, signée à Budapest le 8 mars 1923, et sera ratifié. Les ratifications seront échangées à Budapest.

Article 8.

Les stipulations du présent Protocole entreront en vigueur provisoirement le jour de la remise de la station Somosujfalu aux fonctionnaires des chemins de fer royaux hongrois de l'Etat et définitivement 8 jours après l'échange des ratifications.

Fait à Prague, le neuf février mil neuf cent vingt-quatre, en triple expédition, dont l'une sera déposée au Secrétariat de la Société des Nations.

(Signé) L. S. VAVREČKA.
(Signé) L. S. WALTER.

Article 2.

All the provisions of the Convention referred to in the preceding article shall also apply to the station of Somosujfalu.

The stipulations governing the common Customs service contained in the Convention regulating mutual assistance in the matter of Customs examination, the prevention of, taking proceedings in connection with, and punishment of, offences against Customs regulations, and reciprocal assistance in Customs questions of a penal character, constituting Annex F of the Commercial Treaty between the Kingdom of Hungary and the Czechoslovak Republic which was signed at Budapest on November 22, 1922, shall likewise apply to this station.

Article 3.

The Kingdom of Hungary shall adopt the station of Somosujfalu so as to satisfy the requirements of the common service.

Within two years from the signing of the present Protocol, the Hungarian Railway Administration shall carry out the programme laid down in Annex A of the present Protocol.

Article 4.

Without prejudice to the general principles adopted in respect of the common service at common frontier stations, a provisional regime shall be established for the Filakovo-Salgótarján Railway during the period of two years laid down in the preceding article for the construction of the installations required for the common service. The general plan of the provisional regime is set forth in Annex B of the Protocol.

Article 5.

If the Convention referred to in Article 1 should be denounced by the Royal Hungarian Government during the fifteen years following the execution of the programme mentioned in Article 3 and set forth in Annex A, the Czechoslovak Republic may exercise its right to use the railway station of Somosujfalu as a frontier and Customs station in accordance with the resolution of the Council of the League of Nations of April 23, 1923.

The Czechoslovak Republic shall not be entitled to claim this right if the denouncement of the Convention referred to in Article 1 takes place after the expiration of the period fixed in the preceding paragraph.

Article 6.

The present Protocol shall be communicated to the Council of the League of Nations.

Article 7.

The present Protocol shall form an integral part of the Convention on Common Frontier Stations which was signed at Budapest on March 8, 1923, and shall be ratified. The ratifications shall be exchanged at Budapest.

Article 8.

The stipulations of the present Protocol shall come into force provisionally on the day on which the station of Somosujfalu is handed over to the officials of the Royal Hungarian State Railways, and permanently eight days after the exchange of ratifications.

Done at Prague, the ninth day of February, one thousand nine hundred and twenty-four, in three copies, one of which shall be deposited at the Secretariat of the League of Nations.

(Signed) L. S. VAVRECKA.
(Signed) L. S. WALTER.

ANNEXE A.

AU PROTOCOLE I, DRESSÉ AU SUJET DU SERVICE COMMUN TCHÉCOSLOVAQUE ET HONGROIS SUR LA LIGNE FERROVIAIRE FILAKOVO-SALGÓTARJÁN, SIGNÉ A PRAGUE, LE 9 FÉVRIER 1924.

Le programme visé à l'article 3 a été spécifié, d'un commun accord, comme suit :

Période de construction 1924.

Prolongation des rails IV et V dans la direction de Salgótarján ;
creusement de deux fosses pour le nettoyage de locomotives ;
construction d'un rail pour le service de magasin et de douane ;
transfert du pont à bascule à la nouvelle voie ;
adaptation de deux cabines de poste de manœuvre à l'usage des serruriers-visiteurs des deux parties ;
construction d'un magasin et d'une rampe appropriés ;
2 locaux de service pour les agents des deux Administrations ferroviaires, chargés de la déclaration en douane ;
1 salle commune de revision avec un local d'attente ;
2 locaux de service pour les fonctionnaires douaniers tchécoslovaques ;
1 local de service pour la garde financière tchécoslovaque ;
1 dépôt pour l'outillage tchécoslovaque ;
2 bureaux pour le contrôle des passeports tchécoslovaques ;
2 bureaux pour le contrôle des passeports hongrois ;
1 dépôt pour l'outillage hongrois ;
2 locaux de service pour les fonctionnaires de douane hongrois ;
1 local pour la garde financière hongroise ;
2 petits locaux pour la visite personnelle ;
4 cabinets de nécessité ;
1 caserne pour le personnel tchécoslovaque, contenant les pièces suivantes ;
- 1 halle pour le personnel des trains ;
- 2 pièces pour le logement en commun des célibataires du personnel des chemins de fer ;
- 3 pièces analogues pour les célibataires du personnel de la garde financière ;
- 1 cuisine avec un office ;
- 1 chambre pour la cuisinière ;
- 2 cellules de détention ;
- 1 chambre pour le personnel du contrôle des passeports ;
- cabinets de nécessité.

Période de construction 1925.

1 caserne hongroise à 8 logements ;
1 maison pour le logement du personnel tchécoslovaque contenant les appartements suivants :
- 1 logement pour le représentant commercial des chemins de fer ;
- 1 logement pour le fonctionnaire des chemins de fer de l'Etat tchécoslovaque ;
- 4 logements pour les fonctionnaires des douanes ;
- 2 logements pour les fonctionnaires financiers ;
- 1 logement pour le chef du contrôle des passeports ;
- 1 caserne à 7 logements pour le personnel hongrois du contrôle douanier et des passeports et contenant deux cellules de détention ;
- 1 maison à 5 logements pour le personnel des chemins de fer r. hongrois de l'Etat.

(Signé) WALTER.
(Signé) VAVREČKA.

ANNEX A

TO PROTOCOL I, RELATING TO THE COMMON CZECHOSLOVAK AND HUNGARIAN SERVICE ON THE FILAKOVO-SALGÓTARJÁN RAILWAY, WHICH WAS SIGNED AT PRAGUE ON FEBRUARY 9, 1924.

The programme referred to in Article 3 has been fixed by agreement as follows :

Constructional work for 1924.

Prolongation of railway tracks IV and V in the direction of Salgótarján ;
Digging of two pits for the cleaning of locomotives ;
Construction of a railway track for the warehousing and Customs services ;
Transfer of the bascule bridge to the new line ;
Adaptation of two pointsmen's cabins for the use of the inspecting mechanics of the two Parties ;
Construction of a suitable warehouse and ramp ;
2 service rooms for the officials of the two railway Administrations responsible for Customs declarations ;
1 common hall for the examination of baggage, together with a waiting-room ;
2 service rooms for Czechoslovak Customs officials ;
1 service room for the Czechoslovak financial agent ;
1 store-room for Czechoslovak tools and plant ;
2 offices for the Czechoslovak passport examination ;
2 offices for the Hungarian passport examination ;
1 store-room for Hungarian tools and plant ;
2 service rooms for the Hungarian Customs officials ;
1 service room for the Hungarian financial agents ;
2 small rooms for the searching of travellers ;
4 water-closets ;
1 barrack for the Czechoslovak staff, containing the following accommodation :
- 1 hall for the trains staff ;
- 2 rooms for use as common lodging quarters for the unmarried members of the railway staff ;
- 3 similar rooms for use by the unmarried members of the staff of financial agents ;
- 1 kitchen with pantry ;
- 1 room for the cook ;
- 2 detention cells ;
- 1 room for the passport examination staff ;
- water-closets.

Constructional work for 1925.

1 Hungarian barrack with 8 sets of apartments ;
1 house for lodging the Czechoslovak staff, containing the following accommodation :
- 1 apartment for the railway commercial representative ;
- 1 apartment for the railway official of the Czechoslovak State ;
- 4 apartments for the Customs officials ;
- 2 apartments for the financial agents ;
- 1 apartment for the head passport officer ;

1 barrack with 7 sets of apartments for the Hungarian Customs and passport examination staff and containing two detention cells ;
1 house with 5 apartments for the staff of the Royal Hungarian State Railways.

(Signed) WALTER.
(Signed) VAVREČKA.

ANNEXE B.

AU PROTOCOLE I, DRESSÉ AU SUJET DU SERVICE COMMUN TCHÉCOSLOVAQUE ET HONGROIS SUR LA LIGNE FERROVIAIRE FILAKOVO-SALGÓTARJÁN, SIGNÉ A PRAGUE, LE 9 FÉVRIER 1924.

Les directives pour le régime provisoire visé à l'article 4 ont été établies, d'un commun accord, comme suit :

I. SERVICE FERROVIAIRE.

1. La station de Somosujfalu sera remise au personnel des chemins de fer r. hongrois de l'Etat, lequel sera chargé de l'ensemble du service ferroviaire.
2. La remise et la réception des transports et des wagons aura lieu à Salgótarján, comme par le passé.
3. Les trains rapides passeront la station de Somosujfalu sans s'y arrêter.
4. Les fils télégraphiques et téléphoniques hongrois, de même que le fil conducteur de signaux sont à prolonger jusqu'à Somosujfalu.
5. Entre Somosujfalu et Filakovo sera construit un fil télégraphique pour le service local des chemins de fer ainsi qu'un fil conducteur de signaux.
6. Les chemins de fer de l'Etat tchécoslovaque se réservent le droit de propriété concernant leur inventaire et leurs fils conducteurs sur la ligne à remettre aux chemins de fer r. hongrois de l'Etat. Toutefois, ils se déclarent prêts à les laisser sur place et de les céder, sur demande, aux chemins de fer r. hongrois de l'Etat contre paiement du prix d'achat, déduction faite d'une quote-part correspondante au dépérissement par l'usage.
7. Les paiements à faire, le cas échéant, en exécution de la cession, mentionnée dans l'alinéa précédent, ainsi que tous les détails de l'application du régime provisoire seront réglés par les deux Administrations des chemins de fer d'un commun accord.

II. SERVICE DOUANIER.

1. Du côté hongrois le contrôle douanier aura lieu à Salgótarján, comme jusqu'à présent.
2. Durant le régime provisoire, le contrôle douanier tchécoslovaque aura lieu en territoire tchécoslovaque.
3. Il sera créé à Somosujfalu un office douanier hongrois, lequel aura pour mission de soumettre à l'examen douanier les voyageurs en relation entre Somosujfalu et la République tchécoslovaque.
4. Les bagages et marchandises, passibles du droit de douane, venant de l'étranger ou y destinés, ne pourront être reçus ni remis à la station de Somosujfalu ; pour ce qui est des bagages ou marchandises à expédier de la station de Somosujfalu à l'étranger, ils y pourront être reçus pourvu qu'une visite domiciliaire ait été faite sur eux, à la demande de l'expéditeur.

III. SERVICE DES POSTES.

En ce qui concerne le service des postes, les Administrations postales des deux Etats intéressés s'entendront sur le régime à installer pour la période provisoire.

IV. SERVICE DE LA POLICE.

1. La revision hongroise des passeports aura lieu comme jusqu'à présent à Salgótarján.
2. La revision tchécoslovaque des passeports aura lieu pendant la durée du régime provisoire sur le territoire de la République tchécoslovaque.

(Signé) VAVREČKA.
(Signé) WALTER.

ANNEX B

TO PROTOCOL I, RELATING TO THE COMMON CZECHOSLOVAK AND HUNGARIAN SERVICE ON THE FILAKOVO-SALGÓTARJÁN RAILWAY, WHICH WAS SIGNED AT PRAGUE ON FEBRUARY 9, 1924.

The general principles for the provisional regime referred to in Article 4 have been fixed by agreement as follows :

I. RAILWAY SERVICE.

(1) The station of Somosujfalu shall be handed over to the staff of the Royal Hungarian State Railways, who will be responsible for the whole of the railway service.

(2) The handing over and acceptance of consignments and wagons shall take place at Salgótarján as before.

(3) Fast trains will not stop at Somosujfalu station.

(4) The Hungarian telegraph and telephone wires, together with the signal wire, shall be extended to Somosujfalu.

(5) A telegraph wire for the local railway service, together with a signal wire, shall be constructed between Somosujfalu and Filakovo.

(6) The railways of the Czechoslovak State retain their rights of ownership over the plant and signal wires on the lines to be handed over to the Royal Hungarian State Railways. They declare themselves willing, however, to leave them where they stand and to cede them on request to the Royal Hungarian State Railways in consideration of the payment of the purchase price, less a sum corresponding to the wear and tear which they have undergone.

(7) The payments which may have to be made in connection with the cession referred to in the preceding paragraph, together with all details as to the application of the provisional regime, shall be settled by agreement between the two railway Administrations.

II. CUSTOMS SERVICE.

(1) On the Hungarian side the Customs examination shall take place at Salgótarján as before.

(2) While the provisional regime is in force, the Czechoslovak Customs examination shall take place in Czechoslovak territory.

(3) A Hungarian Customs office shall be established at Somosujfalu, whose duty it will be to subject to Customs examinations persons travelling between Somosujfalu and the Czechoslovak Republic.

(4) Luggage and goods subject to Customs duty coming from, or consigned to, a foreign country cannot be received or handed over at Somosujfalu station ; luggage or goods which it is desired to consign to a foreign country from Somosujfalu station may be received there, provided that they have been subjected to domiciliary examination at the request of the consignor.

III. POSTAL SERVICE.

The Postal Administrations of the two States concerned will come to an agreement as to the postal system to be established during the provisional period.

IV. POLICE SERVICE.

(1) The Hungarian passport examination shall take place at Salgótarján as before.

(2) The Czechoslovak passport examination shall take place, while the provisional regime is in force, in the territory of the Czechoslovak Republic.

(Signed) VAVREČKA.
(Signed) WALTER.

N° 773.

HONGRIE ET TCHÉCOSLOVAQUIE

Protocole II dressé au sujet de la carrière de basalte au nord de Somoskö, signé à Prague, le 9 février 1924.

HUNGARY AND CZECHOSLOVAKIA

Protocol II relating to the basalt quarry situated to the North of Somoskö, signed at Prague, February 9, 1924.

No. 773. — PROTOCOLE II[1] DRESSÉ AU SUJET DE LA CARRIÈRE DE BASALTE AU NORD DE SOMOSKÖ, SIGNÉ A PRAGUE, LE 9 FÉVRIER 1924.

Texte officiel français, communiqué par le Directeur du Secrétariat royal hongrois auprès de la Société des Nations. L'enregistrement de ce protocole a eu lieu le 24 novembre 1924.

Animés du désir de trouver une solution pratique à la stipulation de la résolution du Conseil de la Société des Nations, adoptée le 23 avril 1923 et rédigée comme suit :

« LE GOUVERNEMENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE de son côté prendra toutes mesures pouvant faciliter l'exploitation de la carrière de basalte située au Nord du village de Somoskö et le transit des produits de cette carrière dirigés vers la gare de Somosujfalu »,

guidé par les intentions exprimées lors de la décision sur le tracement de la frontière dans la région de Somoskö,

et inspirés de l'idée de collaboration mutuelle dans le domaine des besoins économiques de leurs pays :

LES GOUVERNEMENTS DU ROYAUME DE HONGRIE ET DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE ont décidé de signer un Protocole réglant le régime de la carrière à Somoskö.

En conséquence, les délégués des deux Etats, dûment autorisés à cet effet, à savoir :

POUR LE ROYAUME DE HONGRIE :

Monsieur Emile Walter, Conseiller ministériel au Ministère Royal hongrois des Affaires étrangères, et :

POUR LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

Monsieur Hugues VAVREČKA, Envoyé extraordinaire et Ministre plénipotentiaire de la République tchécoslovaque à Budapest

sont convenus des dispositions suivantes :

Article 1.

Par la « carrière de basalte située au Nord du village de Somoskö » nommée dans la suite simplement « la carrière », il faut entendre les lieux d'extraction actuelle de basalte.

Ces lieux seront déterminés d'après l'état actuel des travaux d'extraction sur une carte[2] qui sera annexée au présent Protocole.

---

[1] L'échange de ratifications a eu lieu à Budapest, le 15 octobre 1924. Conformément à l'article 22, ce protocole a été communiqué au Conseil de la Société des Nations.

[2] Cette carte est déposée au Secrétariat de la Société des Nations.

[1] TRADUCTION — TRANSLATION.

No. 773. — PROTOCOL II[2], RELATING TO THE BASALT QUARRY SITUATED TO THE NORTH OF SOMOSKÖ, SIGNED AT PRAGUE, FEBRUARY 9, 1924.

French official text communicated by the Director of the Royal Hungarian Secretariat accredited to the League of Nations. The registration of this Protocol took place November 24, 1924.

Being desirous of giving practical effect to the stipulation contained in the resolution adopted by the Council of the League of Nations on April 23, 1923, which reads as follows :

" THE CZECHOSLOVAK GOVERNMENT, on its side, shall take all measures to facilitate the working of the basalt quarry situated to the north of the village of Somoskö and the transit of the products of that quarry on their way to the Somosujfalu station ",

Being guided by the intentions expressed when the decision as to the tracing of the frontier in the Somoskö area was taken,

And animated by the desire to co-operate in all matters concerning the economic needs of their respective countries;

The GOVERNMENTS OF THE KINGDOM OF HUNGARY and OF THE CZECHOSLOVAK REPUBLIC have decided to sign a Protocol regulating the regime to be applied to the quarry at Somoskö.

The delegates of the two States duly authorised for this purpose, namely :

FOR THE KINGDOM OF HUNGARY :

M. Emil WALTER, Counsellor in the Royal Hungarian Ministry for Foreign Affairs, and

FOR THE CZECHOSLOVAK REPUBLIC :

M. Hugo VAVREČKA, Envoy Extraordinary and Minister Plenipotentiary of the Czechoslovak Republic at Budapest,

have therefore agreed upon the following provisions.

Article 1.

The " basalt quarry situated to the north of the village of Somoskö ", known hereinafter simply as " the quarry ", shall be understood as meaning the sites where basalt is at present extracted.

These sites shall be marked in accordance with the present position of the quarrying works on a map [3] which will be annexed to the present Protocol.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

[2] The exchange of ratifications took place at Budapest, October 15, 1924. According to Article 22, this Protocol has been communicated to the Council of the League of Nations.

[3] This map has been deposited with the Secretariat of the League of Nations.

Article 2.

Dès que le propriétaire de la carrière aura suffi aux exigences des lois et ordonnances tchécoslovaques relatives à l'ouverture des entreprises similaires, les autorités tchécoslovaques lui accorderont d'étendre conjointement les lieux d'extraction actuelle et d'ouvrir même de nouveaux lieux d'extraction dans la direction au Sud de la carrière existante sur les terres de sa propriété qui renferment des gisements de basalte.

Les facilités accordées par le présent Protocole seront appliquées aussi à ces lieux d'extraction.

Article 3.

Le régime fixé dans le présent Protocole ne s'applique pas aux permissions qui seraient éventuellement acquises par le propriétaire de la carrière pour l'extraction de basalte sur le territoire de l'Etat tchécoslovaque à d'autres lieux que ceux visés aux articles 1 et 2 ; les carrières ouvertes en vertu de telles concessions seront soumises au traitement général des entreprises similaires dans la République tchécoslovaque et appartenant à des sujets hongrois.

Article 4.

Sans préjudice aux stipulations du présent Protocole seront soumis entièrement aux lois et ordonnances qui sont ou seront en vigueur dans la République tchécoslovaque, le territoire décrit aux articles 1 et 2, l'entreprise de la carrière, son exploitation ainsi que les personnes y employées.

Notamment, les lois tchécoslovaques de protection ouvrière et sanitaire seront appliquées à la gestion de l'entreprise et au personnel y employé.

Les deux Gouvernements s'entendront pour trouver une solution pratique des questions relatives à l'assurance obligatoire des ouvriers de la carrière qui habitent en territoire hongrois et qui sont ressortissants hongrois.

Article 5.

Autant que le propriétaire de la carrière sera sujet hongrois et autant que les produits de la carrière seront destinés pour la Hongrie, son entreprise visée aux articles 1 et 2 jouira d'un traitement égal à tous égards à celui des entreprises appartenant à des ressortissants tchécoslovaques ; son entreprise ne sera soumise à aucune mesure, charge, taxe ou impôts directs ou indirects autres que ceux qui sont ou pourront être imposés aux entreprises similaires appartenant à des ressortissants tchécoslovaques.

Article 6.

Le terrain sur lequel se trouvent les lieux d'extraction visés à l'article 1 et les terres visées à l'article 2 ne seront soumis ni en vue d'une réforme agraire ni d'après les lois sur l'expropriation à des mesures susceptibles d'empêcher ou d'enrayer l'extraction du basalte et son transport vers la Hongrie.

Le propriétaire ne pourra invoquer les dispositions de l'alinéa précédent, lorsqu'il s'agit des terres de sa propriété situées en dehors des lieux décrits aux articles 1 et 2.

Article 7.

Sont applicables pour les lieux d'extraction situés à la proximité immédiate de la frontière (c'est-à-dire à quelques dizaines de mètres) les prescriptions spéciales prévues en général pour des cas analogues et ayant pour but d'assurer l'exercice normal du contrôle-frontière.

Article 2.

As soon as the owner of the quarry shall have complied with the requirements of the Czechoslovak laws and ordinances relating to the establishment of such undertakings, the Czechoslovak authorities shall permit him both to extend the present quarrying sites and also to open up new quarrying sites in a southerly direction from the existing quarry on these lands owned by him which contain basalt.

The facilities granted under the present Protocol shall apply also to the latter quarrying sites.

Article 3.

The provisions laid down in the present Protocol shall not apply to any concessions which may subsequently be acquired by the owner of the quarry for quarrying basalt on the territory of the Czechoslovak State on other sites than these mentioned in Articles 1 and 2 ; quarries opened by virtue of such concessions shall be subject to the usual treatment accorded to similar undertakings in the Czechoslovak Republic belonging to Hungarian subjects.

Article 4.

Without prejudice to the provisions of the present Protocol, the area described in Articles 1 and 2, the undertaking working the quarry, the working of the quarry, and the persons employed there, shall be subject in all respects to the laws and ordinances which are or may subsequently be in force in the Czechoslovak Republic.

More especially, the Czechoslovak laws regarding the protection of workers and health shall be applicable to the management of the undertaking and the staff employed in it.

The respective Governments will consult one another with a view to finding a practical solution for questions relating to the compulsory insurance of quarry workers who inhabit Hungarian territory and are Hungarian nationals.

Article 5.

In so far as the owner of the quarry is a Hungarian subject and the output of the quarry is consigned to Hungary, the undertaking referred to in Articles 1 and 2 shall enjoy equal treatment in all respects to that accorded to undertakings belonging to Czechoslovak nationals ; it shall not be subject to any measure, fee, tax, direct or indirect duties other than those which are or may be applicable to similar undertakings belonging to the Czechoslovak nationals.

Article 6.

The area in which the quarrying sites referred to in Article 1 are situated and the lands referred to in Article 2 shall not be subject to any measures taken either for the purpose of agrarian reform or in accordance with the laws on expropriation, if such measures are likely to hinder or prevent the quarrying of basalt and its transport to Hungary.

The owner shall not be entitled to claim the privilege granted in the provisions of the foregoing paragraph in respect of lands belonging to him other than the sites described in Articles 1 and 2.

Article 7.

The special regulations laid down in all similar cases for the purpose of ensuring the regular exercise of frontier control shall be applicable to the quarrying sites immediately adjacent to the frontier *i.e.* within a few dozen metres.

Article 8.

Dès qu'il aura suffi aux conditions prescrites par les lois et ordonnances tchécoslovaques, les autorités tchécoslovaques accorderont au propriétaire de la carrière les permis nécessaires pour la construction de moyens de transport destinés au transit du basalte vers la Hongrie.

Ces moyens de transport devront être construits de façon à rendre possible le contrôle douanier.

En cas de la construction des moyens de transport spéciaux, exigeant pour leur contrôle douanier la création de services et installations supplémentaires, le propriétaire est tenu de subvenir aux frais de ces services et installations.

En tant que le contrôle douanier devra être fait à la frontière, les voies et communications destinées à desservir la carrière ne peuvent couper la frontière qu'à un seul point de façon à rendre possible le contrôle douanier par un seul poste douanier.

Article 9.

La circulation des voitures et des personnes entre la carrière et la Hongrie s'exécutera exclusivement sur la route existant et menant de la carrière à la commune de Somoskö.

Chaque changement de la trace de cette route et notamment du point où la route traverse la frontière est soumis à l'autorisation spéciale des autorités tchécoslovaques.

Article 10.

Tout dédouanement à la frontière découlant de l'exploitation de la carrière s'effectuera auprès du poste douanier tchécoslovaque, installé à la proximité de l'intersection de la ligne de frontière et de la route visée à l'article 9.

Article 11.

Le propriétaire pourra disposer librement des produits de la carrière.

L'exportation du basalte qui sera extrait des lieux d'extraction décrits aux articles 1 et 2, en tant que ce basalte est destiné pour la Hongrie, est libre et ne sera grevée d'aucune taxe ou droit d'exportation, excepté le droit usuel de statistique.

Les facilités accordées par le présent Protocole ne pourront être réclamées pour les produits de carrière destinés à de tiers États.

Article 12.

En vue de faciliter l'exploitation de la carrière, l'exemption de la taxe sur le chiffre d'affaires (daň z obratu) est accordée, pour le transport et l'exportation du basalte pour la Hongrie ainsi que pour le transport et l'importation du matériel qui sera envoyé de la Hongrie dans le but de faciliter l'extraction en tant que les autres conditions du présent Protocole auront été observées.

Article 13.

Toute importation effectuée de l'étranger dans l'intérêt de l'entreprise est soumise aux lois, ordonnances et prescriptions en vigueur dans la République tchécoslovaque.

Dans le cadre de ces lois, ordonnances et prescriptions, seront accordées, à condition de l'application loyale de la part du propriétaire, les facilités suivantes :

a) Dans le but de faciliter l'exploitation de la carrière, l'enregistrement sans permis d'importation ni cautionnement douanier, pour une durée maximum de six mois

Article 8.

As soon as the owner of the quarry shall have complied with the conditions prescribed by the Czechoslovak laws and ordinances, the Czechoslovak authorities shall grant him the necessary permits for the construction of means of transport for the carriage of basalt to Hungary.

These means of transport must be constructed in such a manner as to render Customs control practicable.

Should special means of transport be constructed requiring the establishment of additional services and equipment for the purposes of Customs control, the owner shall be required to bear the cost of such services and equipment.

Inasmuch as Customs control must be exercised at the frontier, the roads and communications intended to serve the quarry shall only cross the frontier at one point, in order to enable Customs control to be exercised by a single Customs-house.

Article 9.

Vehicles and persons going to and fro between the quarry and Hungary shall use only the existing road leading from the quarry to the Commune of Somoskö.

Any change in the line followed by this road, more especially at the point where the road crosses the frontier, shall require special authorisation from the Czechoslovak authorities.

Article 10.

The Customs clearance at the frontier of material connected with the working of the quarry shall, in all cases, be effected by the Czechoslovak Customs-house situated near the point of intersection of the frontier line and of the road mentioned in Article 9.

Article 11.

The owner may dispose of the output of the quarry without restrictions.

Basalt quarried in the quarrying sites described in Articles 1 and 2, and consigned to Hungary, may be exported freely and shall be exempt from all export taxes and duties, with the exception of the usual statistical duty.

The facilities granted under the present Protocol cannot be claimed in respect of quarry products consigned to third States.

Article 12.

With a view to facilitating the working of the quarry, the undertaking shall be exempt from the turnover tax (*daň z obratu*) in respect of the transport and export of basalt to Hungary for the transport and import of material sent from Hungary for the purpose of working the quarry, provided that the other conditions laid down in the present Protocol are observed.

Article 13.

Any goods imported from foreign countries for the use of the undertaking shall be subject to the laws, ordinances and prescriptions in force in the Czechoslovak Republic.

The following facilities shall be granted within the limits of these laws, ordinances and prescriptions, on condition that the owner loyally observes them :

(a) With a view to facilitating the working of the quarry, the Czechoslovak Customs Administration shall, upon application by the owner, grant him the right to register

sera accordé par l'Administration des douanes tchécoslovaques et à la demande formulée à cet effet par le propriétaire de la carrière aux machines importées par lui de la Hongrie en vue de leur utilisation temporaire pour remplacer des machines en mauvais état ; le délai ne pourra être prolongé.

b) L'Administration des douanes tchécoslovaques pourra aussi accorder les facilités mentionnées sub *a)* pour d'autres machines qui seraient nécessitées aux travaux de la carrière pour un délai ne dépassant pas trois mois.

c) Pour faciliter les transports du basalte vers la Hongrie sur la route, laquelle du reste devra suffire aux conditions des articles 8 et 9, l'Administration des douanes tchécoslovaques accordera sur la demande du propriétaire de la carrière sans permis d'importation ni cautionnement douanier l'entrée de camions-automobiles, voitures et animaux de traction, pour la durée d'une année, si leur destination correspond aux besoins réels de la carrière et qu'ils soient munis d'une attestation spéciale du propriétaire, vérifiée par les autorités tchécoslovaques.

Sur demande, le permis sera prolongé chaque année.

La circulation de ces véhicules reste soumise aux prescriptions générales douanières, vétérinaires et de police locale tchécoslovaque.

d) Si le propriétaire est autorisé conformément à l'article 8 de construire d'autres moyens de transport que la route mentionnée à l'article 9 l'Administration des douanes tchécoslovaques accordera sur sa demande le passage à travers la frontière aux véhicules nécessaires sur l'enregistrement sans permis d'importation ni cautionnement douanier pour la durée d'une année ; ce délai sera prolongé chaque année à la demande du propriétaire.

Dans le cas que l'exportation du basalte en territoire hongrois cesse ou si ces moyens de transport sont mis hors d'activité, le propriétaire sera tenu ou de soumettre les véhicules à la douane sur la base d'un permis d'importation ou de les réexporter en Hongrie.

Article 14.

L'exportation du basalte est admise tous les jours sauf les dimanches et jours de fête.

Le dédouanement normal pourra se faire dans les heures de service ; en dehors de ces heures les frais en seront remboursés d'après les tarifs en vigueur.

Article 15.

Le propriétaire de la carrière est tenu d'employer en premier lieu, sans égard à leur nationalité, des personnes habitant les villages avoisinants dont la population est habituée à trouver l'emploi à la carrière.

Article 16.

Pour les ressortissants hongrois habitant les villages voisins dans la zone-frontière et employés dans la carrière, des permis pour franchir la frontière sur les routes prescrites et de séjourner temporairement sur le territoire tchécoslovaque seront accordés d'après les prescriptions générales de la Convention concernant la facilitation du trafic-frontière local, annexe E du Traité de Commerce conclu entre la République tchécoslovaque et le Royaume de Hongrie et signé à Budapest le 22 novembre 1922. Les visas des autorités tchécoslovaques, contenant la remarque relative à l'emploi dans la carrière de la personne en question, seront donnés pour six mois. Ces personnes sont traitées en matière de douane d'après les prescriptions de la même Convention.

without import licence or deposit of Customs security, for a maximum period of six months, the machinery imported by him from Hungary to be temporarily used to replace machinery in bad condition ; this period cannot be extended.

(b) The Czechoslovak Customs Administration may also grant the facilities mentioned in paragraph *(a)* in respect of any other machinery which may be required for the working of the quarry for a period not exceeding three months.

(c) In order to facilitate the transport of basalt to Hungary by the particular road, — in respect of which the conditions laid down in Articles 8 and 9 must have been complied with — the Czechoslovak Customs Administration shall, upon application by the owner of the quarry, permit the entry, without import licence or payment of Customs security, of motor loories, vehicles and draught animals for a period of one year, provided that they are genuinely required for the purposes of the quarry, and that they are accompanied by a special certificate from the owner, verified by the Czechoslovak authorities.

This permit shall be extended from year to year upon application.

The circulation of the vehicles shall be subject to the usual Czechoslovak Customs, veterinary and local police regulations.

(d) Should authorisation have been granted, in conformity with Article 8, to construct other means of transport than the road mentioned in Article 9, the Czechoslovak Customs authorities shall, upon application by the owner of the quarry, permit the necessary vehicles to cross the frontier, after registration, for the period of one year, without import licence or the payment of Customs securities. This period shall be extended from year to year upon application by the owner.

Should the export of basalt to Hungarian territory be altogether suspended, or should these means of transport cease to be used, the owner shall be required either to submit the vehicles for Customs examination in accordance with the provisions regarding import licences or to re-export them to Hungary.

Article 14.

Basalt may be exported on all days except Sundays and holidays.

It may be regularly cleared through the Customs during official hours ; if cleared outside these hours, the cost involved shall be refunded in accordance with the rates in force.

Article 15.

The owner of the quarry shall be required, when engaging workers and employees, to give a preference, irrespective of their nationality, to the inhabitants of the neighbouring villages, the population of which is customarily employed in the quarry.

Article 16.

Hungarian nationals inhabiting the neighbouring villages in the frontier zone and employed in the quarry shall be granted permits to cross the frontier on the prescribed roads and to reside temporarily on Czechoslovak territory in accordance with the general provisions of the Convention for facilitating local frontier traffic under Annex E of the Treaty of Commerce concluded between the Czechoslovak Republic and the Kingdom of Hungary and signed at Budapest on November 22, 1922. The visa issued by the Czechoslovak authorities, which will include a note showing that the holder is employed in the quarry, shall be valid for six months. Persons holding these visas shall be treated in matters of Customs duties in accordance with the provisions laid down in that Convention.

Les permissions de séjour permanent des ressortissants hongrois employés dans la carrière seront accordées d'une manière bienveillante par les autorités tchécoslovaques d'après les lois et prescriptions en vigueur.

Article 17.

Le payement des salaires des ouvriers de la carrière se fera dans la monnaie tchécoslovaque. Néanmoins, il sera permis de payer les ressortissants non tchécoslovaques qui n'habitent pas constamment le territoire tchécoslovaque, en monnaie hongroise.

En ce qui concerne les salaires effectués en monnaie hongroise et à moins qu'un cours fixe ne soit pas établi par l'entente des deux Gouvernements, un cours moyen sera établi d'après la valeur de la monnaie hongroise à la bourse de Prague du dernier jour du mois respectif pour tous les payements obligatoires dérivant des salaires des ouvriers, quand ces salaires servent de base de calcul.

Article 18.

Les autorités hongroises prêteront leur aide aux autorités tchécoslovaques pour empêcher et poursuivre les contraventions qui pourraient se produire en suite du régime spécial des facilités accordées à l'entreprise et à son personnel.

Article 19.

Le propriétaire est obligé de nommer une personne siégeant sur le territoire tchécoslovaque gérant responsable de l'exploitation de la carrière.

Article 20.

S'il se produisait des actes hostiles sur le territoire de la carrière ou des actes susceptibles de menacer la sûreté de la République tchécoslovaque, dont la responsabilité incombe à la gestion de la carrière, le Gouvernement tchécoslovaque pourra retirer les facilités accordées par le présent Protocole.

Article 21.

A moins que les deux Gouvernements intéressés ne s'entendent sur une prolongation du présent Protocole ou sur un autre arrangement, le régime prévu aux articles précédents prendra fin 25 années après la mise en vigueur du présent Protocole.

Article 22.

Le présent Protocole sera communiqué au Conseil de la Société des Nations.

Article 23.

Le présent Protocole sera ratifié et les ratifications seront échangées à Budapest.

Les stipulations du présent Protocole entreront provisoirement en vigueur le jour du transfert de la ligne de démarcation entre les cotes 446 et 485 à la nouvelle frontière et définitivement huit jours après l'échange des ratifications.

Fait à Prague, le 9 février mil neuf cent vingt-quatre en triple expédition, dont l'une sera déposée au Secrétariat de la Société des Nations.

(L. S.) WALTER.
(L. S.) VAVREČKA.

N° 773

The Czechoslovak authorities shall readily grant permanent residence permits in conformity with the laws and prescriptions in force to Hungarian nationals employed in the quarry.

Article 17.

The wages of workmen employed in the quarry shall be paid in Czechoslovak currency. Nevertheless, non-Czechoslovak nationals, who are not permanently domiciled in Czechoslovak territory, may be paid in Hungarian currency.

In regard to salaries paid in Hungarian currency, unless a fixed rate of exchange is established by agreement between the two Governments, an average rate shall be established on the basis of the value of Hungarian currency on the Prague Exchange on the last day of each month, in respect of all compulsory payments deducted from the wages of the workers, when such wages are used as a basis for calculation.

Article 18.

The Hungarian authorities shall assist the Czechoslovak authorities in preventing and prosecuting any infringements of the law which may be committed as a result of the special facilities granted to the undertaking and its staff.

Article 19.

The owner shall be required to appoint a person, whose office shall be in Czechoslovak territory, as responsible manager for the working of the quarry.

Article 20.

Should any hostile acts or other acts liable to endanger the safety of the Czechoslovak Republic, and for which the management of the quarry is responsible, be committed in the quarry area, the Czechoslovak Republic shall be entitled to withdraw the facilities granted under the present Protocol.

Article 21.

The regulations laid down in the foregoing articles shall expire 25 years after the coming into force of the present Protocol, unless the respective Governments concerned agree to extend the present Protocol or come to any other arrangement.

Article 22.

The present Protocol shall be communicated to the Council of the League of Nations.

Article 23.

The present Protocol shall be ratified and the instruments of ratification exchanged at Budapest.

The provisions of the present Protocol shall provisionally come into force on the day of transfer of the line of demarcation between points 446 and 485 to the new frontier and shall finally come into force eight days after the exchange of the instruments of ratification.

Done at Prague, February 9, one thousand nine hundred and twenty-four, in triplicate.

One copy to be deposited with the Secretariat of the League of Nations.

(L. S.) WALTER .

(L. S.) VAVREČKA.

No. 773

N° 774.

ESTHONIE ET HONGRIE

Traité de commerce et Protocole final, signés à Reval, le 19 octobre 1922.

ESTHONIA AND HUNGARY

Commercial Treaty and Final Protocol signed at Reval, October 19, 1922.

No. 774. — TRAITÉ DE COMMERCE [1] ENTRE LA RÉPUBLIQUE D'ESTHONIE ET LE ROYAUME DE HONGRIE, SIGNÉ A REVAL, LE 19 OCTOBRE 1922.

Texte officiel français communiqué par le Directeur du Secrétariat royal hongrois auprès de la Société des Nations. L'enregistrement de ce traité a eu lieu le 26 novembre 1924.

LE GOUVERNEMENT DU ROYAUME DE HONGRIE et LE GOUVERNEMENT DE LA RÉPUBLIQUE ESTHONIENNE désireux de favoriser le développement des relations commerciales entre leurs pays, ont décidé de conclure un Traité de Commerce et ont nommé à cet effet pour leurs Plénipotentiaires, savoir :

Le GOUVERNEMENT DU ROYAUME DE HONGRIE :

M. Béla de BALLAGI-PORDÁNY, Conseiller ministériel au Ministère royal des Affaires étrangères.

Le GOUVERNEMENT DE LA RÉPUBLIQUE ESTHONIENNE :

M. Antoine PIIP, Ministre des Affaires étrangères d'Esthonie,

lesquels, après s'être communiqué leurs pleins pouvoirs respectifs, trouvés en bonne et due forme, sont convenus des dispositions suivantes :

Article 1.

Les ressortissants de chacune des Hautes Parties contractantes, établis dans le territoire de l'autre Partie ou y résidant temporairement jouiront, sous tous les rapports et particulièrement en ce qui concerne l'exercice du commerce et de l'industrie, du traitement accordé aux ressortissants de la nation la plus favorisée; ils n'y seront pas soumis à des droits, taxes, impôts, sous quelque dénomination que ce soit, autres ou plus élevés que ceux qui sont ou qui seront perçus sur les ressortissants de la nation la plus favorisée, réserve faite de cas où le présent Traité en dispose autrement de manière expresse.

Article 2.

Les ressortissants de chacune des Hautes Parties contractantes pourront, dans le territoire de l'autre Partie, en se conformant aux lois du pays, y acquérir, louer, prendre à bail et posséder toute espèce de propriété mobilière ou immobilière, ainsi qu'en disposer par vente, donation, mariage, testament ou de quelque autre manière ou en faire l'acquisition par héritage sur le même pied que les ressortissants de la nation la plus favorisée.

Il est entendu, toutefois, que les stipulations énoncées dans l'article 1er et dans le présent article ne dérogent en rien aux lois, ordonnances et règlements spéciaux qui sont ou qui seront en vigueur dans chacun des deux pays et applicables à tous les étrangers.

[1] L'échange des ratifications a eu lieu à Reval (Tallinn), le 9 septembre 1924.

[1] TRADUCTION. — TRANSLATION.

No. 774. — COMMERCIAL TREATY[2] BETWEEN THE ESTHONIAN REPUBLIC AND THE KINGDOM OF HUNGARY, SIGNED AT REVAL, OCTOBER 19, 1922.

French official text communicated by the Director of the Royal Hungarian Secretariat accredited to the League of Nations. The registration of this Treaty took place November 26, 1924.

THE GOVERNMENT OF THE KINGDOM OF HUNGARY and THE GOVERNMENT OF THE ESTHONIAN REPUBLIC, being desirous of promoting the development of commercial relations between their countries, have decided to conclude a Commercial Treaty and for this purpose have appointed as their Plenipotentiaries :

THE GOVERNMENT OF THE KINGDOM OF HUNGARY :

M. Béla de BALLAGI-PORDÁNY, Counsellor in the Royal Ministry for Foreign Affairs ;

THE OVERNMENT OF THE ESTHONIAN REPUBLIC :

M. Anton PIIP, Esthonian Minister for Foreign Affairs ;

who, after exchanging their full powers found in good and due form, have agreed upon the following provisions :

Article 1.

The nationals of each of the High Contracting Parties established in the territory of the other Party, or temporarily resident there, shall enjoy in all respects, and particularly as regards the exercise of trade and industry, the treatment accorded to nationals of the most favoured nation; they shall not be subjected to any duties, charges or taxes of any kind whatsoever other or higher than those which are now or may in the future be imposed on nationals of the most favoured nation, except in so far as the present Treaty may expressly provide to the contrary.

Article 2.

The nationals of each of the High Contracting Parties shall have the right in the territory of the other Party, if they conform to the laws of the country, to acquire, hire, lease and possess any kind of property, whether movable or immovable, to dispose of such property by sale, deed of gift, marriage settlement, bequest or in any other manner, and to acquire such property by inheritance, on the same footing as the nationals of the most favoured nation.

It is understood, however, that the stipulations laid down in Article 1 and in the present article shall not in any way affect the special laws, ordinances and regulations which are or may hereafter be in force in each of the two countries and which are applicable to all foreigners.

[1] Traduit par le Secrétariat de la Société des Nations.

[1] Translated by the Secretariat of the League of Nations.

[2] The exchange of ratifications took place at Reval (Tallinn), September 9, 1924.

Article 3.

Les ressortissants de chacune des Hautes Parties contractantes auront le droit, en se conformant aux lois du pays, d'ester en justice devant les tribunaux à tous les degrés de juridiction, soit pour intenter une action soit pour y défendre leur droits. Ils auront également la faculté d'employer dans toutes les instances, les avocats, avoués ou agents autorisés par les lois du pays et jouiront, sous ce rapport, des mêmes droits et avantages que les nationaux.

Article 4.

Les Hautes Parties contractantes déclarent reconnaître mutuellement aux sociétés anonymes et à toutes les compagnies et autres associations commerciales, industrielles, financières et d'assurance, constituées suivant les lois particulières à l'un des deux pays, le libre et facile accès auprès des Tribunaux de l'autre pays sans autre condition que de se conformer aux lois de ce pays.

Lesdites sociétés anonymes, compagnies et associations de chacune des Hautes Parties contractantes pourront, si les lois et règlements de l'autre pays ne s'y opposent et sous réserve de l'accomplissement de toutes formalités prévues par ces lois et règlements, exercer leur activité sur le territoire de ce dernier pays et s'y établir ; elles y jouiront au point de vue de l'établissement du traitement réservé aux sociétés anonymes, compagnies et associations de la nation la plus favorisée.

La disposition précédente n'aura aucune influence sur la question à savoir si une pareille société, compagnie ou association établie dans l'un des deux pays aura ou n'aura pas le droit de faire du commerce ou d'exploiter une industrie ou d'exercer son activité dans l'autre, un tel droit restant toujours subordonné aux lois et ordonnances en vigueur dans le pays respectif.

Dans tous les cas, les sociétés, compagnies et associations de chacun des deux pays ne seront pas soumises, dans l'autre pays, à des droits, taxes, impôts, sous quelque dénomination que ce soit, autres ou plus élevés que ceux qui sont ou qui seront perçus sur les sociétés, compagnies et associations de ce dernier pays, étant entendu, en outre, que des droits, taxes et impôts ne pourront être assis que sur la part de l'actif social se trouvant effectivement dans le pays où ils sont perçus et sur les seules opérations qui y sont faites.

Article 5.

Les ressortissants de chacune des Hautes Parties contractantes jouiront, sur les territoires de l'autre, de la même protection que les nationaux en ce qui concerne la propriété intellectuelle, les brevets d'invention, les dessins et modèles, les marques de fabrique ou de commerce.

Les Hautes Parties contractantes s'engagent à donner une application effective à la Convention internationale de Paris[1] du 20 mars 1883 pour la protection de la propriété industrielle, revisée à Washington[2] le 2 juin 1911, ainsi qu'à la Convention internationale de Berne[3] du 9 septembre 1886 pour la protection des œuvres littéraires et artistiques, revisée[4] à Berlin le 15 novembre 1908 et complétée par le Protocole additionnel[4] signé à Berne le 20 mars 1914.

Chacune des Hautes Parties contractantes s'engage à prendre toutes les mesures nécessaires pour garantir les produits naturels ou fabriqués originaires de l'autre Partie contractante contre toute forme de concurrence déloyale dans les transactions commerciales, c'est-à-dire à réprimer et à prohiber par la saisie et par toutes autres sanctions appropriées : l'importation, l'entreposage et l'exportation, ainsi que la fabrication, la vente et la mise en vente à l'intérieur de tous produits portant sur eux-mêmes ou sur leur conditionnement immédiat, ou sur leur emballage extérieur des marques, noms, inscriptions ou signes quelconques comportant directement ou indirectement de fausses indications sur l'origine, l'espèce, la nature ou les qualités spécifiques de ces produits ou marchandses.

[1] De Martens, Nouveau Recueil Général de Traités, deuxième série, tome X, page 133.

[2] De Martens, Nouveau Recueil Général de Traités, troisième série, tome VIII, page 760.

[3] De Martens, Nouveau Recueil Général de Traités, deuxième série, tome XII, page 173.

[4] Vol. I, pages 217 et 243, Vol. III, page 259, Vol. XI, page 358 et Vol. XXIV page 138 de ce Recueil.

Article 3.

The nationals of each of the High Contracting Parties, provided they comply with the laws of the country, shall, have the right to appear in courts of all instances, either as plaintiffs or as defendants. They shall also have the right to entrust their interests in courts of all instances to the counsels, attorneys, or representatives authorised by the laws of the country, and shall enjoy, in this respect, the same rights and benefits as nationals.

Article 4.

The High Contracting Parties undertake to recognise mutually the right of incorporated companies and all firms and other commercial, industrial, financial and insurance associations constituted according to the domestic legislation of one of the two countries to liberty and facility of access to the Courts of the other country subject only to the condition that they comply with the laws of that country.

The said incorporated companies, firms and associations of each of the High Contracting Parties, if there are no laws and regulations to the contrary in the other country, and subject to the completion of all the formalities provided for in such laws and regulations, may carry on their business in the territory of the other country and establish themselves therein ; as regards such establishment, they shall enjoy the treatment accorded to the firms, companies and associations of the most favoured nation.

Nothing in the foregoing provisions shall in any way affect the question as to the right of any such company, firm or association established in one of the two countries to carry on trade or industry or pursue its business in the other ; this right shall always be determined in accordance with the rules and regulations in force in the country concerned.

In all cases, the firms, companies and associations of each of the two countries shall not be subject in the other country to any duties, charges or taxes of any description other or higher than those which are or may hereafter be imposed on the firms, companies and associations of the latter country ; it is understood, moreover, that duties, charges and taxes may be assessed only on that part of the capital actually situated in the country in which they are levied and only on operations carried out in that country.

Article 5.

The nationals of each of the High Contracting Parties shall enjoy, in the territory of the other, the same protection as the latter's own nationals as regards intellectual property, patents, designs and models, and commercial or industrial trade-marks.

The High Contracting Parties undertake to give effect to the International Convention of Paris[1] for the protection of industrial property, dated March 20, 1883, and revised at Washington[2] on June 2, 1911, and to the International Convention[3] of Berne, dated September 9, 1886, for the protection of literary and artistic works, and revised[4] at Berlin on November 15, 1908, and supplemented by the additional Protocol[4] signed at Berne on March 20, 1914.

Each of the High Contracting Parties undertakes to adopt all the necessary measures to protect goods the produce or manufacture of the other Contracting Party from all forms of unfair competition in commercial transactions ; that is, to prohibit and repress by seizure and by other appropriate remedies, the importation, exportation, manufacture, sale or offering for sale in its territory of all goods bearing upon themselves or their usual get-up or wrappings any marks, names, devices or descriptions whatsoever which are calculated to convey directly or indirectly a false indication of the origin, type, nature, or special characteristics of such goods.

[1] British and Foreign State Papers, Vol. 74, page 44.

[2] British and Foreign State Papers, Vol. 104, page 116.

[3] British and Foreign State Papers, Vol. 77, page 22.

[4] Vol. I, pages 217 and 243, Vol. III, page 259, Vol. XI, page 358, and Vol. XXIV, page 139 of this Series.

Article 6.

Chacune des Hautes Parties contractantes s'engage à donner une application effective à l'Acte de Madrid[1] du 14 avril 1891 pour la protection des appellations d'origine, s'oblige à se conformer aux termes de cet Acte, et à se conformer, en outre, aux lois ainsi qu'aux décisions administratives prises conformément à ces lois, qui lui seront notifiées par l'autre Partie contractante, et qui déterminent ou réglementent le droit à une appellation régionale, ou les conditions dans lesquelles l'emploi d'une appellation régionale peut être autorisé. Elle interdira l'importation, l'entreposage, l'exportation ainsi que la fabrication, la circulation, la vente ou la mise en vente des produits ou marchandises portant des appellations régionales, conformément aux lois et décisions régulièrement notifiées par l'autre Partie contractante.

La notification pourra viser :

1. Les appellations régionales de provenance appartenant aux produits vinicoles ;
2. La délimitation des territoires auxquels s'appliquent ces appellations ;
3. La procédure relative à la délivrance du certificat d'origine.

La saisie des produits incriminés aura lieu, soit à la diligence de l'Administration des douanes, soit à la requête du Ministère public ou d'une partie intéressée, individu ou société, conformément à la législation respective de la Hongrie et de l'Esthonie.

Les dispositions du présent article s'appliqueront alors même que l'appellation régionale est accompagnée de l'indication du nom du véritable lieu d'origine et de 'expression « type », « genre », « façon » ou de toute autre expression similaire.

Article 7.

Chacune des Hautes Parties contractantes pourra nommer des consuls généraux, consuls, vice-consuls ou agents consulaires dans tous les ports, villes et places de l'autre, à l'exception des localités où il y aurait quelque inconvénient à admettre de tels officiers consulaires. Cette exception, toutefois, ne sera pas faite à l'égard de l'une des Parties contractante sans l'être également à l'égard de toutes les autres Puissances.

Les dits consuls généraux, consuls, vice-consuls et agents consulaires, ayant reçu du Gouvernement du pays, dans lequel ils sont nommés, l'exequatur ou autres autorisations nécessaires, auront, à charge de réciprocité, le droit d'exercer toutes les fonctions et de jouir de tous les privilèges, exemptions et immunités qui sont ou pourront être accordés aux officiers consulaires de même grade de la nation la plus favorisée.

En égard à la réciprocité, les privilèges, exemptions et immunités, concédés à titre de la clause de la nation la plus favorisée aux fonctionnaires consulaires d'une Partie contractante sur les territoires de l'autre, ne peuvent pas être accordés dans une plus large étendue que celle, dans laquelle ils sont accordés aux fonctionnaires consulaires de cette Partie sur les territoires de la première.

Article 8.

Il est réservé aux navires ainsi qu'à leurs chargements dans les eaux territoriales et sur le territoire de l'autre Partie contractante, le même traitement qu'aux navires nationaux et à leurs chargements quelles que soient leur provenance et leur destination.

Une exception est prévue pour les cas suivants :

1. Pour certains droits que chacune des Parties contractantes applique ou pourra appliquer à la pêche et à ses produits ;
2. Pour les facilités, détaxes ou ristournes, que chacune des Parties contractantes pourrait consentir à ses ressortissants comme prime à la construction navale nationale ;
3. Pour les facilités accordées au cabotage et remorquage.

[1] De Martens, Nouveau Recueil Général de Traités, deuxième série, tome XVIII, page 839.

Article 6.

Each of the High Contracting Parties undertakes to give effect to the Act of Madrid [1] dated April 14, 1891, for the protection of appellations of origin, to comply with the terms of this Act, and to respect any law, or any administrative decisions given in conformity with such law, duly communicated to it by the other Contracting Party, defining or regulating the right to any regional appellation or the conditions under which the use of any such appellation may be permitted. It shall prohibit the importation, warehousing, and exportation, and the manufacture, distribution, sale, or offering for sale, of products or articles bearing regional appellations, in conformity with the laws and decisions duly communicated to it by the other Contracting Party.

Such communication may refer :

(1) To regional appellations of origin in respect of wines.

(2) To the delimitation of the districts to which such appellations apply.

(3) To the procedure in connection with the issue of certificates of origin.

The seizure of suspected goods shall take place either on the initiative of the Customs administration or on the application of the public prosecutor or of an interested party, whether an individual or a company, in conformity with the legislation of Hungary and Esthonia respectively.

The provisions of the present article shall apply even when the regional appellation is accompanied by an indication of the true place of origin, and by the expressions " type ", " class ", " style ", or similar expression.

Article 7.

Each of the High Contracting Parties may appoint consuls-general, consuls, vice-consuls, or consular agents in all the ports, towns, and localities of the other, with the exception of places in respect of which the admission of such consular officers may be considered undesirable. Such exception, however, shall not be applied to one of the Contracting Parties without being also applied to all other Powers.

The said consuls-general, consuls, vice-consuls and consular agents, who have received an exequatur or any other necessary authorisation from the Government of the country in which they are appointed, shall, subject to reciprocity, have the right to perform all the duties and enjoy all the privileges, exemptions and immunities which are or may hereafter be granted to consular officers of the same rank belonging to the most favoured nation.

On the basis of reciprocity, the privileges, exemptions, and immunities conferred in virtue of the most-favoured-nation clause on the consular officials of one Contracting Party in the territories of the other shall not be more extensive than those conferred on the consular officials of the latter Party in the territories of the former.

Article 8.

Vessels of one Contracting Party and their cargoes shall enjoy the same treatment in the territorial waters and on the territory of the other Contracting Party as the latter's own vessels and their cargoes, whatever may be the place from which they come or their destination.

Exceptions may be made in the following cases :

(1) As regards duties which either of the Contracting Parties imposes or may hereafter impose on fishing and fishing products ;

(2) As regards facilities, rebates, or exemptions which either of the Contracting Parties may grant to its nationals as a premium on national shipping construction.

(3) As regards facilities granted in respect of the coasting trade and towage.

[1] British and Foreign State Papers, vol. 96, page 837.

Toutes facilités et tous privilèges qui auraient été accordés ou seraient accordés par une des Parties contractantes à une autre Puissance devront s'appliquer à l'autre Partie contractante.

Les certificats de jauge délivrés par l'une des Parties contractantes seront acceptés par l'autre Partie, si les mesures de jauge ont été faites d'après le système Moorsom.

Article 9.

Les produits naturels ou fabriqués originaires et en provenance d'Esthonie seront, à leur importation en Hongrie, admis au bénéfice des taux les plus réduits que la Hongrie accorde ou pourrait accorder, directement ou indirectement à toute autre Puissance tierce, tant en ce qui concerne tous droits et taxes à l'importation que toutes surtaxes, coefficients ou majorations dont ces droits pourraient être l'objet.

Article 10.

Les produits naturels ou fabriqués originaires et en provenance de Hongrie, seront admis à leur importation en Esthonie aux taux du tarif général en vigueur de ce dernier pays, sans appliquer à cet égard la clause de la nation la plus favorisée. Néanmoins les produits naturels ou fabriqués originaires et en provenance de Hongrie énumérés à la liste *A* ci-annexée, bénéficieront, à leur importation en Esthonie, des pourcentages de réduction sur le tarif général indiqués à ladite liste. Ces pourcentages resteront les mêmes, quels que soient les relèvements ou abaissements de tarif, et s'appliqueront tant aux droits d'entrée qu'aux surtaxes ou coefficients que l'Esthonie pourrait instituer sur les mêmes produits, à l'avenir.

En aucun cas, excepté celui prévu par l'article 22, les marchandises énumérées à la liste *A* ne seront assujetties à un traitement différentiel.

Article 11.

En dérogation des prohibitions d'entrée et de sortie, encore en vigueur en Hongrie, le Gouvernement hongrois s'engage à permettre, pendant la durée du présent Traité, la libre importation en Hongrie des produits naturels ou fabriqués originaires et en provenance d'Esthonie, énumérés à la liste *B* ci-annexée, jusqu'à concurrence des contingents y fixés, et à permettre également, pendant la même durée, la libre exportation en Esthonie des produits naturels ou fabriqués originaires et en provenance de Hongrie, énumérés à la liste *C* ci-annexée, jusqu'à concurrence des contingents y fixés.

En vue de faciliter et de développer leur commerce réciproque, les deux Parties contractantes conviennent qu'elles élargiront, dans le plus bref délai, et dans la mesure du possible, lesdites listes *A*, *B* et *C* et que des négociations seront entamées immédiatement après la mise en vigueur du présent Traité en vue de la conclusion à cet effet d'un arrangement ultérieur.

Article 12.

Pour réserver aux produits originaires de leurs pays respectifs le bénéfice des dispositions ci-dessus, et pour empêcher toute fraude pouvant résulter d'un détournement du trafic, les Hautes Parties contractantes exigeront que les produits et marchandises importés sur leur territoire soient accompagnés d'un certificat d'origine attestant: s'il s'agit d'un produit naturel, qu'il est originaire de l'autre pays et, s'il s'agit d'un produit manufacturé, que la moitié au moins de sa valeur est représentée par la valeur des matériaux originaires de l'autre pays, ainsi que le coût de la transformation.

Les certificats d'origine seront délivrés soit par le Ministère du Commerce ou de l'Agriculture, soit par les Chambres de Commerce ou le Comité de la Bourse dont relève l'expéditeur, soit par tout

All facilities and all privileges which have been or shall be granted by one of the Contracting Parties to another Power shall be granted to the other Contracting Party.

The tonnage measurement certificates delivered by one of the Contracting Parties shall be recognised by the other Party if the tonnage has been measured by the Moorsom system.

Article 9.

Natural and manufactured products originating in and coming from Esthonia shall, when imported into Hungary, receive the benefit of the lowest tariffs which Hungary allows or may allow directly or indirectly to any third Power, both as regards all duties and charges on imports and as regards all additional taxes, coefficients, or increases which may be added to such duties.

Article 10.

Natural or manufactured products originating in and coming from Hungary shall, when imported into Esthonia, be admitted at the rates of the general tariff in force in the latter country, and in this respect the most-favoured-nation clause shall not be applied. Nevertheless, the natural or manufactured products originating in and coming from Hungary enumerated in List A annexed to the present Treaty shall, when imported into Esthonia, receive the benefits of the percentages of reduction on the general tariff which are indicated in the said list. These percentages shall remain the same whatever increases or reductions may be made in the tariff and shall apply both to the import duties themselves and to all additional taxes or coefficients which Esthonia may impose on similar products in the future.

In no case except that provided for in Article 22 shall the goods enumerated in List A be subjected to differential treatment.

Article 11.

Notwithstanding the import and export prohibitions still in force in Hungary, the Hungarian Government undertakes, so long as the present Treaty remains in force, to permit the free importation into Hungary of the national or manufactured products originating in and coming from Esthonia enumerated in List B annexed to the present Treaty, up to the maximum quantities therein specified, and to permit during the same period the free exportation to Esthonia of the natural or manufactured products originating in and coming from Hungary enumerated in List C annexed to the present Treaty up to the maximum quantities therein specified.

With a view to facilitating and developing trade between their countries, the two Contracting Parties agree that they will enlarge the said lists A, B and C as soon as possible and to the greatest possible extent, and that negotiations shall be opened immediately upon the entry into force of the present Treaty with a view to the conclusion of a further agreement to this effect.

Article 12.

In order to reserve the benefits of the above stipulations to the products originating in their respective countries, and in order to prevent fraud by means of a diversion of traffic, the High Contracting Parties shall require that the products and goods imported into their territory be accompanied by a certificate of origin attesting, in the case of all natural products, that they originate in the other country, and in the case of manufactured products that at least half their value is constituted by the value of material originating in the other country and by the cost of transformation.

The certificates of origin shall be issued by the Ministry of Commerce or of Agriculture or by the Chambers of Commerce or the Stock Exchange Committee to which the consigner is amenable,

autre organe ou groupement que le pays destinataire aura agréé ; ils seront légalisés par un représentant diplomatique ou consulaire du pays destinataire.

Les colis postaux seront dispensés de certificats d'origine quand le pays destinataire reconnaîtra qu'il ne s'agit pas d'envois revêtant un caractère commercial.

Article 13.

Les produits du sol ou de l'industrie de l'un des deux pays importés sur le territoire de l'autre et destinés à l'entreposage ou au transit vers quelque destination que ce soit, ne seront soumis à aucun droit de douane ou à aucun droit intérieur autre que la taxe de plombage et le droit de statistique, ou tous autres droits et taxes exclusivement affectés à couvrir les dépenses de surveillance et d'administration que peut imposer le transit, sans préjudice toutefois des taxes fiscales afférentes aux transactions dont ces marchandises pourraient être l'objet au cours de leur entreposage ou de leur transport.

Article 14.

Les droits intérieurs de quelque dénomination que ce soit et perçus pour le compte de qui que ce soit, qui grèvent ou grèveront la production, la fabrication ou la consommation d'un article dans les territoires de l'une des Parties contractantes ne frapperont, sous aucun prétexte, les produits de l'autre Partie d'une manière plus forte ou plus onéreuse que les produits similaires indigènes ou d'un autre pays quelconque.

Article 15.

Dans le cas où l'une ou l'autre des Hautes Parties contractantes établirait de nouvelles prohibitions, soit à l'entrée, soit à la sortie, l'octroi des dérogations sera étudié sur la demande de l'une des deux Parties contractantes, de façon à ne préjudicier que le moins possible aux relations commerciales entre les deux Pays.

Les Parties contractantes n'émettront et ne maintiendront aucune prohibition ou restriction à l'importation et à l'exportation entre les deux Pays, qui ne s'étendrait en même temps et de la même manière sur l'importation et l'exportation des mêmes marchandises dans le trafic avec un autre pays quelconque, se trouvant dans les mêmes conditions.

Il est entendu, toutefois, que ces dispositions ne s'appliqueront pas aux dérogations particulières aux prohibitions d'entrée ou de sortie actuellement en vigueur, ni aux accords par lesquels l'une des Hautes Parties contractantes concède à titre de compensation la livraison ou la vente de certains contingents de marchandises à un tiers Etat.

Sous réserve des prescriptions douanières, ne sont pas soumis à l'entrée et à la sortie à aucun permis spécial les effets et les objets destinés à l'usage personnel des voyageurs.

Article 16.

Dans le cas où l'une des Hautes Parties contractantes soumettrait à l'importation ou à l'exportation certains produits ou marchandises à des conditions de prix contrôlées par le Gouvernement, ou par tout autre organisme constitué par lui, les conditions applicables à l'autre Partie seront les plus favorables qui sont, ou pourraient être appliquées à d'autres Puissances tierces ou aux ressortissants de toutes Puissances tierces.

or by any other body or group approved of by the country of destination ; they shall be given legal validity by a diplomatic or consular representative of the country of destination.

Postal packages shall be exempted from certificates of origin when the country of destination recognises that they do not contain consignments of a commercial nature.

Article 13.

Products of the soil or industrial products of one of the two countries, when imported into the territory of the other for the purpose of warehousing or of transit to any destination whatsoever, shall not be subject to any Customs duty or to any internal duty other than the charge for sealing and the statistical duty or any other duties and taxes exclusively intended to meet the expenses of supervision and administration which transit may entail, without prejudice, however, to the fiscal taxes imposed on any transactions of which these goods might be the object during their warehousing or transport.

Article 14.

Internal taxes, no matter how they are described or on whose behalf they are imposed, which are or may hereafter be applied to the production, manufacture or consumption of an article in the territories of one of the Contracting Parties, shall not under any pretext be levied on the products of the other Party at higher rates, or in a more onerous manner, than on the similar products of the former country, or of any other country.

Article 15.

In the event of one or other of the High Contracting Parties imposing new prohibitions either on importation or exportation, the question of the granting of exceptions shall be considered at the request of either of the Contracting Parties in order that commercial relations between the two countries may be prejudiced as little as possible.

The High Contracting Parties shall not introduce or maintain any prohibition or restriction on importation or exportation between the two countries which does not apply at the same time and in the same manner to the importation and exportation of similar goods in trade with any other country situated in the same circumstances.

It is understood, however, that these provisions shall not apply to special exemptions from import and export prohibitions at present in force, nor to agreements in virtue of which one of the High Contracting Parties allows, by way of compensation, the delivery or sale of certain quotas of goods to a third State.

Without prejudice to the Customs regulations, personal effects and articles intended for the personal use of passengers shall not be rendered subject to any special permit on entering or leaving the country.

Article 16.

Should one of the High Contracting Parties apply to certain products or goods on importation or exportation price conditions controlled by the Government or any other body constituted by the Government, the conditions applicable to the other Party shall be the most favourable which are or may hereafter be applied to other third Powers or to their nationals.

Article 17.

Sur les chemins de fer et les voies navigables, en ce qui concerne les frais de transport et toutes autres charges, ainsi que les conditions de leur application et le traitement des personnes, bagages et marchandises en général, il ne sera fait aucune distinction entre les ressortissants des deux Parties contractantes.

Article 18.

Chacune des Hautes Parties contractantes s'engage à faire profiter l'autre immédiatement et sans compensation, de toute faveur, tout privilège ou abaissement dans les droits d'octroi, d'accise et tous droits accessoires et locaux, à l'importation, à l'exportation, à la réexportation, au transit, à l'entreposage pour les marchandises mentionnées ou non dans le présent Traité qu'elle a ou non accordés ou pourrait accorder à une autre puissance.

Le traitement de la nation la plus favorisée est également garanti à chacune des Hautes Parties contractantes en ce qui concerne le transbordement des marchandises et l'accomplissement des formalités de douane ; le traitement national est réciproquement alloué en ce qui touche les droits de consommation.

Article 19.

Pour faciliter le commerce en transit par leur territoire vers un tiers Etat, les Parties contractantes se déclarent prêtes à concéder réciproquement aux ressortissants de l'autre Partie — y compris les sociétés et associations commerciales — ainsi qu'à leurs représentants dûment autorisés, des entrepôts de transit, en conformité aux lois et règles douanières en vigueur. Les marchandises prohibées ou contingentées à l'importation ou à la sortie ne seront soumises à aucune limitation ou restriction et seront exonérées de tout payement effectif des droits ou taxes d'importation ou d'exportation, sauf le garantissement par une caution valable, lorsqu'elles seront entreposées à fin de réexportation vers les pays limitrophes, ou en transit de ces derniers vers un autre pays quelconque.

Les marchandises ainsi entreposées ne seront susceptibles d'aucun permis spécial ou d'aucune taxe spéciale et, en tout ce qui concerne le régime des entrepôts, les ressortissants (les sociétés, compagnies et associations) de l'autre Partie contractante, leurs représentants ainsi que leurs marchandises ne seront soumis à un traitement moins favorable que les ressortissants de la nation la plus favorisée.

Toutefois, les prohibitions ou restrictions d'entrée ou de sortie seront applicables aux marchandises importées ou exportées dans les conditions ci-dessus définies lorsqu'elles seront motivées :

1. Par des mesures visant la sécurité de l'Etat ;

2. Par des motifs de police sanitaire ou de prophylaxie contre les épizooties et les épiphyties ;

3. Par la circonstance que les marchandises en question forment l'objet d'un monopole d'Etat et

4. Par la nécessité d'exécuter certaines prohibitions ou restrictions sur des marchandises de provenance étrangère qui sont ou seront établies par les lois intérieures quant à la production, la mise en vente, le transport ou la consommation à l'intérieur des mêmes marchandises nationales.

Article 20.

Les négociants, les fabricants et autres industriels de l'un des deux pays qui prouvent par la présentation de leur carte de légitimation industrielle, délivrée par les autorités compétentes de

Article 17.

On railways and navigable waterways, no distinction shall be made between the nationals of the two Contracting Parties as regards cost of transport and all other charges, and as regards the conditions for their application, as well as the treatment accorded to passengers, luggage and merchandise in general.

Article 18.

Each of the High Contracting Parties undertakes to apply to the other immediately and without compensation all such advantages, privileges or reductions in octroi and excise duties and in subsidiary and local duties in regard to the importation, exportation, re-exportation, transit and warehousing of goods, whether mentioned or not in the present Treaty, as it has granted or may hereafter grant to another Power.

Most-favoured-nation treatment shall also be accorded to each of the High Contracting Parties as regards the trans-shipment of goods and the completion of Customs formalities ; national treatment shall be reciprocally applied as regards taxes on consumption.

Article 19.

In order to facilitate transit trade through their territories to a third State, the Contracting Parties declare their willingness reciprocally to cede transit warehouses, in conformity with the Customs laws and regulations in force, to the nationals of the other Party — including commercial companies and associations — and to their duly authorised representatives. Goods prohibited or rationed on importation or exportation, when they are warehoused for the purpose of re-exportation to neighbouring countries or in transit from the latter to any other country, shall not be subjected to any limitation or restriction, and shall be exempted from all effective payment of import or export duties or charges, with the exception of surety by valid deposit.

The goods thus warehoused shall not be subject to any special permit or to any special charge ; moreover, in all that pertains to warehouse regulations, the nationals (including firms, companies and associations) of the other Contracting Party, their representatives and their goods, shall not receive less favourable treatment than the nationals of the most favoured nation.

Nevertheless, import or export prohibitions or restrictions shall be applicable to goods imported or exported under the conditions defined above when such measures are rendered necessary :

(1) by considerations of national security ;

(2) by considerations of public health or protection against infectious diseases of animals or plants ;

(3) by the fact that the goods in question are subject to a state monopoly ; and

(4) by the necessity of applying to goods of foreign origin certain prohibitions or restrictions which are or may be imposed by the national legislation in regard to the production, offering for sale, transport or domestic consumption of similar goods produced within the country.

Article 20.

Traders, manufacturers, and other persons engaged in industrial enterprises who are nationals of one of the two countries and who prove by the possession of an identity card issued by the

leur pays, qu'ils y sont autorisés à exercer leur commerce ou leur industrie et qu'ils y acquittent les taxes et impôts prévus par les lois, auront le droit, soit personnellement, soit par des voyageurs à leur service, de faire des achats dans le territoire de l'autre Partie contractante, chez des négociants ou producteurs ou dans les locaux de vente publics. Ils pourront aussi prendre des commandes même sur échantillons chez les négociants ou autres personnes qui, pour leur commerce ou leur industrie, utilisent les marchandises correspondant à ces échantillons. Ni dans l'un, ni dans l'autre cas, ils ne seront astreints à acquitter, à cet effet, une taxe spéciale.

Les voyageurs de commerce esthoniens et hongrois munis d'une carte de légitimation délivrée par les autorités de leurs pays respectifs auront le droit réciproque d'avoir avec eux des échantillons ou modèles, mais non des marchandises.

Les Parties contractantes se donneront réciproquement connaissance du modèle de la carte de légitimation et des autorités chargées de les délivrer, ainsi que des dispositions auxquelles les voyageurs doivent se conformer dans l'exercice de leur commerce.

Les objets passibles d'un droit de douane ou de tout autre droit assimilé, à l'exception des marchandises prohibées à l'importation, qui seront importées comme échantillons ou modèles par les voyageurs de commerce seront, de part et d'autre, admis en franchise de droits d'entrée et de sortie, à la condition que ces objets, s'ils n'ont pas été vendus, soient réexportés dans le délai réglementaire et que l'identité des objets importés et réexportés ne soit pas douteuse, quel que soit, du reste, le bureau par lequel ils passent à leur sortie.

La réexportation des échantillons ou modèles devra être garantie dans les deux pays, soit par le dépôt (en espèce), au bureau de douane de l'entrée, du montant des droits applicables, soit par une caution valable, réserve faite dans tous les cas de l'accomplissement, s'il y a lieu, des formalités de la garantie des ouvrages en platine, en or ou en argent.

Une fois le délai réglementaire expiré, le montant des droits, selon qu'il aura été consigné ou garanti, sera acquis au trésor ou recouvré à son profit, à moins qu'il ne soit établi que, dans ce délai, les échantillons ou modèles ont été réexportés.

Si, avant l'expiration du délai réglementaire, les échantillons ou modèles sont présentés à un bureau de douane ouvert à cet effet, pour être réexportés, ce bureau devra s'assurer, par une vérification, si les articles qui lui sont présentés sont bien ceux pour lesquels a été délivré le permis d'entrée. S'il n'y a aucun doute à cet égard, le bureau constatera la réexportation et restituera le montant des droits déposé à l'importation ou prendra les mesures nécessaires pour la décharge de la caution.

Il ne sera exigé de l'importateur aucuns frais, à l'exception toutefois des droits de timbre pour la délivrance du certificat ou permis, non plus que pour l'apposition des marques destinées à assurer l'identité des échantillons ou modèles.

Les ressortissants de l'un des deux pays contractants se rendant aux foires et marchés sur les territoires de l'autre à l'effet d'y exercer leur commerce ou d'y débiter leurs produits seront réciproquement traités comme les nationaux et ne seront pas soumis à des taxes plus élevées que celles perçues sur ces derniers.

Les dispositions ci-dessus ne sont pas applicables aux industriels ambulants, non plus qu'au colportage et à la recherche des commandes chez des personnes n'exerçant ni industrie, ni commerce, chacune des Parties contractantes réservant à cet égard l'entière liberté de sa législation.

Article 21.

Les différends entre les deux Hautes Parties contractantes sur l'application ou l'interprétation du présent Traité seront tranchés par un tribunal arbitral mixte. Le tribunal arbitral sera constitué *ad hoc* et devra comprendre un nombre égal de représentants des deux Parties. Si ces représentants ne parviennent pas à se mettre d'accord, ils feront appel à un tiers arbitre neutre dont la désignation sera éventuellement demandée au Président de la Cour permanente de Justice internationale.

competent authorities of their country that they are authorised to carry on their trade or industry in that country, and that they duly pay the charges and taxes required by law, shall be entitled, either personally or through commercial travellers employed by them, to make purchases in the territory of the other Contracting Party from traders or producers or in public establishments of sale. They may also take orders, even on samples, from the traders or other persons who make use of the goods corresponding to such samples for the purposes of their trade or industry. In neither case shall they be liable to any special charge in this respect.

Hungarian and Esthonian commercial travellers provided with an identity card issued by the authorities of their respective countries shall be reciprocally entitled to take samples or models with them, but not goods.

The High Contracting Parties shall communicate to each other a specimen of the identity card, and shall inform each other of the authorities empowered to issue them, and of the regulations with which commercial travellers must comply when carrying on their business.

Articles liable to Customs duties or any other similar tax — with the exception of goods the import of which is prohibited — imported as samples or models by commercial travellers shall be admitted free from entry or export duties by both Parties, on condition that the said articles, if they are not sold, be re-exported within the regulation time-limit, and that no doubt exists as to the identity of the articles imported and re-exported, whatever be the office through which they pass on leaving the country.

The re-exportation of samples or models shall be guaranteed in both countries either by the deposit (in cash) of the tax due at the Customs office of entry, or by a valid surety, subject in all cases to compliance with any formalities in respect of the guarantee of articles in platinum, gold or silver.

Once the regulation time-limit has expired, the amount of the duty, according as it has been deposited or guaranteed, shall be taken over by the treasury or collected on its behalf, unless it is proved that within this period the samples or models have been re-exported.

If, before the expiration of the regulation time-limit, the samples or models are produced for re-exportation at a Customs office competent for that purpose, such office must satisfy itself by an inspection that the articles which are submitted to it are the same as those in respect of which the entry permit was delivered. If no doubt exists in this respect, the office shall certify the re-exportation and shall refund the amount of the duties deposited on importation, or shall take the necessary steps for the release of the surety.

No charges, with the exception of the stamp duty, shall be imposed on the importer for the issue of the permit certificate, and no charge shall be made for affixing marks to establish the identity of the samples or models.

Nationals of one of the two Contracting Parties travelling to fairs or markets in the territory of the other contracting country for the purpose of carrying on their trade or of selling their products shall reciprocally receive national treatment and shall not be subjected to higher taxes than are imposed on nationals.

The above provisions shall not apply to itinerant traders, nor to hawking or the soliciting of orders from persons not engaged in trade or industry, each of the High Contracting Parties reserving full legislative freedom in this respect.

Article 21.

Any disputes which may arise between the two High Contracting Parties in regard to the application or interpretation of the present Treaty shall be settled by a mixed arbitral tribunal. The arbitral tribunal shall be constituted *ad hoc* and shall include an equal number of representatives of the two Parties. If these representatives do not succeed in reaching an agreement, they shall submit the dispute to a neutral umpire belonging to a third State whom the President of the Permanent Court of International Justice may be asked to appoint if necessary.

Article 22.

Ne seront pas censés déroger au principe du traitement de la nation la plus favorisée, qui est la base du présent Traité, les franchises, immunités et privilèges mentionnés ci-après, savoir :

a) les privilèges qui ont été ou seront accordés à des Etats limitrophes ;

b) les privilèges qui ont été ou qui seront consentis par l'une des Hautes Parties contractantes à un tiers Etat en vertu d'une union douanière déjà existante ou qui sera conclue à l'avenir ;

c) les franchises, immunités et privilèges que l'Esthonie accorde ou accordera à la Lithuanie ainsi qu'à la Finlande.

Article 23.

Le présent Traité sera ratifié et les ratifications seront échangées à Budapest aussitôt que faire se pourra. En vertu des pouvoirs que la législation hongroise lui confère, le Gouvernement hongrois consent à ce que le présent Traité soit mis en vigueur dix jours après que l'approbation du Parlement esthonien lui aura été notifiée.

Article 24.

Le présent Traité est conclu tout d'abord pour une durée indéterminée et restera en vigueur tant qu'il ne sera pas dénoncé par l'une des Hautes Parties contractantes moyennant un avis donné trois mois à l'avance. Le présent Traité cesse d'être en vigueur trois mois après avoir été dénoncé de la façon susmentionnée.

En foi de quoi, les Plénipotentiaires des Hautes Parties contractantes ont signé le présent Traité et l'ont revêtu de leurs cachets.

Fait à Reval, en double original français, le dix-neuf octobre 1922.

(Signé) BÉLA DE BALLAGI-PORDÁNY.
(Signé) ANT. PIIP.

Article 22.

The following exemptions, immunities, and privileges shall not be deemed to infringe the principle of the most-favoured-nation treatment on which the present Treaty is based :

(a) Privileges which have been or may be granted to neighbouring States ;

(b) Privileges which have been or may be granted by one of the High Contracting Parties to a third State in virtue of a Customs union already in existence or which may be concluded in the future ;

(c) Exemptions, immunities, and privileges which are or may hereafter be granted by Esthonia to Lithuania and to Finland.

Article 23.

The present Treaty shall be ratified and the ratifications shall be exchanged at Budapest as soon as possible. In virtue of the powers which are conferred on it by Hungarian law, the Hungarian Government agrees that the present Treaty shall be put into force ten days after it has received notification of the Esthonian Parliament's approval.

Article 24.

The present Treaty is concluded in the first instance for an indeterminate period, and shall remain in force so long as it is not denounced by one of the High Contracting Parties giving three months' notice to that effect. The present Treaty shall cease to be in force three months after it has been denounced in the manner stipulated above.

In faith whereof, the Plenipotentiaries of the High Contracting Parties have signed the present Treaty and have thereto affixed their seals.

Done at Reval, in duplicate French text, this 19th day of October 1922.

(Signed) BÉLA DE BALLAGI-PORDÁNY.
(Signed) ANT. PIIP.

LISTE A.

Numéro du tarif esthonien	Désignation des produits	Réduction p. 100
Ex Art. 15.	Epices :	
	3. Paprika en poudre	75
Ex Art. 21.	Tabac :	
	1. En feuilles et en paquets de feuilles, avec ou sans côtes de tabac	20
	Remarque. Les marchandises dénommées dans cette position de l'article 21 sont importables seulement pour l'usage des manufactures de tabac.	
Ex Art. 28.	Vins de raisin :	
	1. De toute espèce, importés en fûts :	
	Contenant au plus 16° d'alcool	35
	Contenant plus de 16° et jusqu'à 25° d'alcool incl.	25
	Remarque. Les vins contenant plus de 25° d'alcool suivent le régime du numéro 27.	
	2. Importés en bouteilles :	
	a) Non mousseux :	
	aa) Contenant au plus 16° d'alcool	35
	bb) Contenant 16° et jusqu'à 25° d'alcool incl.	25
	b) Mousseux de toute espèce	25
	Remarque. L'exonération de 35 p. 100 pour les vins jusqu'à 16° et de 25 p. 100 pour les vins mousseux sera portée respectivement à 45 p. 100 et à 35 p. 100 lorsque ces vins seront accompagnés de certificats émis par les laboratoires officiels hongrois, attestant leur pureté et certifiant leur droit à une appellation régionale d'origine.	
Ex Art. 32.	Eaux minérales purgatives naturelles ci-après dénommées :	
	Sources Aeskulap, Apenta, Deák Ferenc, Erzsébet, Ferenc József, Herkules, Horgony, Hunyadi János, Igmándi, Ivándai, Király, Szegedi Petöfi, Szent István	40
Ex Art. 120.	Savon :	
	1. Savon de toilette, liquide, solide ou en poudre	20
Ex Art. 167.	Machines et appareils :	
	3. Machines dynamo-électriques et moteurs électriques de toute espèce, transformateurs électriques	20
	4. Machines agricoles, non spécialement dénommées et tracteurs de toute espèce	30
	5. Locomobiles avec batteuses, nettoyant entièrement le blé	30
	6. Charrues pour 1-2 chevaux, trieurs, machines à ensemencer dispersant largement le blé	33 1/3
Ex Art. 169.	Instruments et appareils de physique, d'astronomie, de mathématique, etc., ainsi qu'accessoires électro-techniques :	
	3. Lampes électriques incandescentes à fil de charbon	25
	4. Lampes électriques incandescentes à fil de métal	25

LIST A.

No. in Esthonian tariff	Description of Goods	Reduction per cent.
Ex Art. 15.	Spices :	
	3. Paprika in powder	75
Ex Art. 21.	Tobacco :	
	1. In the leaf or in bundles of leaves, with or without stalks	20
	Note. The goods specified under this item of Article 21 may be imported only for the use of tobacco factories.	
Ex Art. 28.	Grape wines :	
	1. Of all kinds imported in barrels :	
	Containing not more than 16 % alcohol	35
	Containing between 16 % and 25 % alcohol	25
	Note. Wines containing more than 25 % alcohol pay duty as under Item 27.	
	2. Imported in bottles :	
	a) Still wines :	
	aa) containing not more than 16 % alcohol	35
	bb) containing between 16 % and 25 % alcohol	25
	b) Sparkling wines of all kinds	25
	Note. The rebate of 35 % on wines of not more than 16 % content, and of 25 % on sparkling wines, shall be increased respectively to 45 % and 35 % when such wines are accompanied by certificates issued by the official Hungarian laboratories attesting their purity and certifying their right to a regional appellation of origin.	
Ex Art. 32.	The following natural purgative mineral waters :	
	Springs of Aeskulap, Apenta, Deák Ferenc, Erzsébet, Ferenc József, Herkules, Horgony, Hunyadi János, Igmándi, Ivándai, Király, Szegedi Petöfi, Szent István	40
Ex Art. 120.	Soap :	
	1. Toilet soap, liquid, solid or in powder	20
Ex Art. 167.	Machinery and apparatus :	
	3. Electro-dynamic machines, and electric motors of all kinds, electrical transformers	20
	4. Agricultural machines, miscellaneous, and tractors of all kinds . . .	30
	5. Locomobiles, together with threshers which thoroughly cleans the grain	30
	6. Ploughs for one or two horses, winnowing machines and broad-cost sowing machines	33 1/3
Ex Art. 169.	Physical, astronomical, mathematical and similar instruments and apparatus, together with electro-technical accessories :	
	3. Incandescent electric lamps with carbon filaments	25
	4. Incandescent electric lamps with metal filaments	25

LISTE B.

Numéro du tarif hongrois	Désignation des produits	Contingents
Ex 183.	Fils de coton, ordinaires, écrus, des numéros inférieurs au numéro 50 anglais.	Le contingent pour les matières textiles et ouvrages en matières textiles est fixé à 40 wagons par an (25 000 pouds) en tout. La proportion des fils et des tissus imprimés ne doit pas dépasser 5 p. 100 du contingent entier.
Ex 184.	Fils de coton, en deux fils, écrus, des numéros inférieurs au numéro 50 anglais.	
Ex 185.	Fils de coton, en trois fils ou plus, retors d'une simple torsion, écrus, des numéros inférieurs au numéro 50 anglais.	
Ex 186.	Fils de coton, en trois fils ou plus, retors d'une torsion double ou plus, écrus, des numéros inférieurs au numéro 50 anglais.	
Ex 187.	Fils de coton, dénommés aux numéros du tarif 183, 184, 185 et 186, blanchis, teints ou imprimés.	
Ex 189.	Tissus de coton ordinaires, tissés avec des fils de coton numéro 50 ou moins, ayant 38 fils ou moins par 5 mm. carrés, écrus, blanchis, teints ou imprimés, à dessins ou sans dessins.	
Ex 190.	Tissus de coton, tissés avec des fils de coton numéro 50 ou moins, ayant plus que 38 fils par 5 mm. carrés, écrus, blanchis, teints ou imprimés, à dessins ou sans dessins.	
Ex 204. *a), b)* et *e)*	Fils de lin ordinaires ou retors, écrus, blanchis ou teints.	
Ex 205. *a), b)* et *c)*	Fils de chanvre ordinaires ou retors, écrus, blanchis ou teints.	
Ex 207.	Tissus de lin et de ramié, sans dessins, écrus, blanchis, teints ou imprimés.	
Ex 216.	Tissus de chanvre et d'autres matières dénommées au numéro 205, mélangées ou non d'autres fils rentrant dans cette classe, sans dessins, écrus, blanchis ou teints.	
Ex 217.	Tissus de jute, écrus, sans dessins, ayant au plus 40 fils de chaîne et de trame par 2 cm. carrés.	
Ex 229.	Etoffes de laine tissées, non spécialement dénommées, imprimées ou non : *a)* pesant plus de 700 grammes par mètre carré, *b)* pesant plus de 200 grammes, mais moins de 700 grammes par mètre carré, *c)* pesant 200 grammes ou moins par mètre carré.	
Ex 296.	Papier non spécialement dénommé : *a) aa)* papier de journal et d'imprimerie, *ab)* autre satiné, *b)* papier réglé.	480 wagons par an (300 000 pièces.)
Ex 351.	Placages et contreplacages en bois : *a)* 1. écrus, 2. teints, vernis, cirés ou polis.	18 wagons par an (11 000 pièces.)
Ex 356, 357, 358 et 359.	Ouvrages en bois non spécialement dénommés : Fonds de siège ou de dossiers (pièces et parties isolées), plaqués ou contre-plaqués (en bois tendre y compris le bouleau), vernis, imprimés, pyrogravés, sculptés ou moulurés ou thermoplastiqués.	5 wagons par an (100 000 pièces.)

Remarque. Les livraisons sur les contingents ci-dessus fixés s'effectuent autant que possible par des quotes-parts mensuelles égales.

LISTE C.

Numéro du tarif hongrois	Désignation des produits	Contingents
Ex 83.	Peaux brutes de vaches, non préparées, sèches et salées à sec.	18 wagons par an (6000 pièces.)

Remarque. Les livraisons sur ce contingent s'effectuent par des quotes-parts mensuelles égales.

LIST B.

No. in Hungarian tariff	Description of Goods	Allowance
Ex 183.	Cotton yarn, ordinary, unbleached, of a lower number than No. 50 English.	The allowance for textile materials and fabrics is fixed at 40 wagon-loads per annum (25,000 poods); the proportion of yarn and printed fabric must not exceed 5 % of the whole allowance.
Ex 184.	Cotton yarn, 2 strands, unbleached, of a lower number than No. 50 English.	
Ex 185.	Cotton yarn, 3 or more strands, single twist, unbleached, of a lower number than No. 50 English.	
Ex 186.	Cotton yarn, 3 or more strands, double twist or above, unbleached, of a lower number than No. 50 English.	
Ex 187.	Cotton yarn, as described in tariff Items 183, 184, 185 and 186, bleached, dyed or printed.	
Ex 189.	Ordinary cotton fabrics, woven with cotton yarn No. 50 or lower, having not more than 38 threads per 5 square mm., unbleached, bleached, dyed, or printed, with or without patterns.	
Ex 190.	Cotton fabrics, woven with cotton yarn No. 50 or under, having more than 38 threads per square mm., bleached, unbleached, dyed or printed, with or without patterns.	
Ex 204. *a), b), e)*	Linen thread, ordinary or twisted, unbleached, bleached, or dyed.	
Ex 205. *a), b), c)*	Hemp thread, ordinary or twisted, unbleached, bleached, or dyed.	
Ex 207.	Linen and china-grass fabrics, without patterns, unbleached, bleached, dyed or printed.	
Ex 216.	Fabrics made of hemp and other materials specified in Item 205, whether mixed or not with other threads in this category, without patterns, unbleached, bleached, or dyed.	
Ex 217.	Jute fabrics, unbleached, without pattern, having not more than 40 threads warp and weft per 2 square cm.	
Ex 229.	Woven woollen cloth, miscellaneous, whether printed or not : *a)* weighing more than 700 grammes per sq. metre. *b)* weighing between 200 and 700 grammes per sq. metre. *c)* weighing less than 200 grammes per sq. metre.	
Ex 296.	Paper, miscellaneous : *a) aa)* Newspaper, and other paper for printing. *ab)* Other glazed paper. *b)* Ruled paper.	480 wagon-loads per annum (300,000 pieces).
Ex 351.	Wood veneer, and veneers fixed on other wood : *a)* 1. natural. 2. dyed, varnished, coated or polished.	18 wagon-loads per annum (11,000 pieces).
Ex 356, 357, 358 and 359.	Miscellaneous wooden ware : chair bottoms or backs (pieces and detached parts). veneered or double veneered (in soft wood including birch). varnished, printed. poker-worked, carved or moulded or bent by heat.	5 wagon-loads per annum (100,000 pieces).

Note. Goods subject to the above rationing shall be delivered as far as possible in equal monthly instalments.

LIST C.

No. in Hungarian tariff	Description of Goods	Allowance
Ex 83.	Raw cattle hides, undressed, dried and dry-salted.	18 wagon-loads per annum (6,000 pieces).

Note. Goods subject to the above rationing shall be delivered as far as possible in equal monthly instalments.

PROTOCOLE FINAL.

Au moment de procéder à la signature du Traité de Commerce conclu en date de ce jour, les Plénipotentiaires soussignés ont fait les déclarations suivantes :

Ad Art. 3.

Il est entendu que les dispositions de l'article 3 selon lesquelles les ressortissants des deux Parties contractantes auront le droit d'ester en justice devant les tribunaux, ne s'appliquent pas à l'assistance judiciaire gratuite, à la dispense de la caution *judicatum solvi*, à l'administration de la succession mobilière et à la situation des créanciers en cas de faillite, étant donné que ces matières seront réglées sur la base de la réciprocité ou par un traité spécial concernant l'assistance judiciaire.

Ad Art. 3 *et ad Art.* 5.

Les Hautes Parties contractantes se réservent de conclure des accords spéciaux sur les matières suivantes :

a) protection réciproque de la propriété intellectuelle et particulièrement protection des brevets d'invention ;
b) aide judiciaire réciproque.

Ad Art. 17.

Les deux Parties contractantes s'engagent à prendre les mesures nécessaires pour établir, autant que possible, des taxes directes au moins pour les principaux articles et relations les plus importantes, afin de faciliter le trafic direct des voyageurs et marchandises.

Ad Art. 19.

En exécution des dispositions de l'article 1er et de l'article 19 les deux Gouvernements s'efforceront de faciliter le séjour sur leurs territoires respectifs de négociants, fabricants, industriels et de leurs représentants, particulièrement en ce qui concerne le visa exigé par les règlements policiers en vigueur.

En foi de quoi, les Plénipotentiaires ont signé le présent Protocole.

Fait à Réval, le 19 octobre 1922.

(Signé) BÉLA DE BALLAGI-PORDÁNY.
(Signé) ANT. PIIP.

FINAL PROTOCOL.

At the moment of signing the Treaty of Commerce concluded on to-day's date, the undersigned Plenipotentiaries have made the following declarations :

Ad Article 3.

It is understood that the provisions of Article 3, in virtue of which nationals of the two Contracting Parties have the right to appear before the Courts, shall not apply to free legal assistance, exemption from *judicatum solvi* deposits, the administration of bequests of movable property, and the position of creditors in the event of bankruptcy, inasmuch as the above matters shall be regulated on the basis of reciprocity or by a special treaty in regard to legal assistance.

Ad Article 3 *and Ad Article* 5.

The Contracting Parties reserve the right to conclude special agreements on the following points :

(a) Reciprocal protection of intellectual property and particularly the protection of patents.
(b) Reciprocal legal assistance.

Ad Article 17.

The two Contracting Parties agree to take the necessary measures to establish as far as possible through charges, at least as regards the principal articles and lines of communication, in order to facilitate through traffic of passengers and goods.

Ad Article 19.

In accordance with the provisions of Article 1 and Article 19, the two Governments shall use their best endeavours to facilitate the stay in their respective territories of traders, manufacturers, merchants and their representatives, particularly as regards the formalities for obtaining the visa required by the police regulations.

In faith whereof, the Plenipotentiaries have signed the present Protocol.

Done at Reval, this 19th day of October 1922.

(Signed) BÉLA DE BALLAGI-PORDÁNY.
(Signed) ANT. PIIP.

N° 775.

ALLEMAGNE, AUTRICHE, BELGIQUE, EMPIRE BRITANNIQUE, etc.

1. Convention internationale pour la simplification des formalités douanières.
2. Protocole de la Convention internationale.

Genève, le 3 novembre 1923.

GERMANY, AUSTRIA, BELGIUM, BRITISH EMPIRE, etc.

1. International Convention relating to the Simplification of Customs Formalities.
2. Protocol to the International Convention.

Geneva, November 3, 1923.

No. 775. — CONVENTION INTERNATIONALE[1] POUR LA SIMPLIFICATION DES FORMALITÉS DOUANIÈRES. GENÈVE, LE 3 NOVEMBRE 1923.

Textes officiels en anglais et français. Cette convention et le protocole y relatif ont été enregistrés par le Secrétariat, conformément à l'article 26 de la convention, le 27 novembre 1924, jour de son entrée en vigueur.

L'ALLEMAGNE, L'AUTRICHE, LA BELGIQUE, LE BRÉSIL, L'EMPIRE BRITANNIQUE (AVEC LE COMMONWEALTH D'AUSTRALIE, L'UNION SUD-AFRICAINE, LA NOUVELLE-ZÉLANDE ET L'INDE), LA BULGARIE, LE CHILI, LA CHINE, LE DANEMARK, L EGYPTE, L'ESPAGNE, LA FINLANDE, LA FRANCE, LA GRÈCE, LA HONGRIE, L'ITALIE, LE JAPON, LA LITHUANIE, LE LUXEMBOURG, LE PROTECTORAT DE LA RÉPUBLIQUE FRANÇAISE AU MAROC, LA NORVÈGE, LE PARAGUAY, LES PAYS-BAS, LA POLOGNE, LE PORTUGAL, LA ROUMANIE, LE ROYAUME DES SERBES, CROATES ET SLOVÈNES, LE SIAM, LA SUÈDE, LA SUISSE, LA TCHÉCOSLOVAQUIE, LA RÉGENCE DE TUNIS (PROTECTORAT FRANÇAIS) ET L'URUGUAY,

Désireux d'assurer l'application du principe du traitement équitable du commerce, proclamé à l'article 23 du Pacte de la Société des Nations,

Convaincus qu'en libérant le commerce international du fardeau des formalités douanières ou similaires inutiles, excessives ou arbitraires, ils réaliseraient une étape importante vers l'accomplissement de ce dessein,

Considérant que la meilleure manière d'aboutir à un résultat en cette matière est de recourir à un accord international, fondé sur une juste réciprocité,

Ont décidé de conclure une Convention à cette fin ;

En conséquence de quoi les Hautes Parties contractantes ont nommé pour leurs Plénipotentiaires, savoir :

LE PRÉSIDENT DU REICH ALLEMAND :

M. Willy ERNST, Conseiller ministériel au Ministère des Finances du Reich ;

LE PRÉSIDENT DE LA RÉPUBLIQUE D'AUTRICHE :

M. E. PFLÜGL, Ministre plénipotentiaire, Représentant du Gouvernement fédéral d'Autriche auprès de la Société des Nations ;

SA MAJESTÉ LE ROI DES BELGES :

M. Jules BRUNET, Ministre plénipotentiaire, Président du « Bureau international pour la publication des tarifs douaniers », et

M. Armand L. J. JANSSEN, Directeur général des Douanes ;

---

[1] Dépôt des ratifications : Autriche, 11 septembre 1924 ;
Belgique, 4 octobre 1924 ;
Empire Britannique, 29 août 1924 ;
Danemark, 17 mai 1924 ;
Italie, 13 juin 1924 ;
Nouvelle-Zélande, 29 août 1924 ;
Union Sud-Africaine, 29 août 1924.
Australie, à l'exclusion de la Papouasie, de l'île Norfolk et du territoire sous mandat de la Nouvelle-Guinée, 13 mars 1925 ;
Inde, 13 mars 1925 ;

Cette Convention est entrée en vigueur le 27 novembre 1924, conformément à son article 26.

No. 775. — INTERNATIONAL CONVENTION[1] RELATING TO THE SIMPLIFICATION OF CUSTOMS FORMALITIES. GENEVA, NOVEMBER 3, 1923.

Official texts in English and French. The Convention and the Protocol relating thereto were registered with the Secretariat, in accordance with Article 26 of the Convention, on November 27, 1924, date of its entry into force.

GERMANY, AUSTRIA, BELGIUM, BRAZIL, THE BRITISH EMPIRE (WITH THE COMMONWEALTH OF AUSTRALIA, THE UNION OF SOUTH AFRICA, NEW ZEALAND, INDIA), BULGARIA, CHILE, CHINA, DENMARK, EGYPT, SPAIN, FINLAND, FRANCE, GREECE, HUNGARY, ITALY, JAPAN, LITHUANIA, LUXEMBURG, THE PROTECTORATE OF THE FRENCH REPUBLIC IN MOROCCO, NORWAY, PARAGUAY, THE NETHERLANDS, POLAND, PORTUGAL, ROUMANIA, THE KINGDOM OF THE SERBS, CROATS AND SLOVENES, SIAM, SWEDEN, SWITZERLAND, CZECHOSLOVAKIA, THE REGENCY OF TUNIS (FRENCH PROTECTORATE) AND URUGUAY,

Desiring to give effect to the principle of the equitable treatment of commerce laid down in Article 23 of the Covenant of the League of Nations ;

Convinced that the freeing of international commerce from the burden of unnecessary, excessive or arbitrary Customs or other similar formalities would constitute an important step towards the attainment of this aim ;

Considering that the best method of achieving their present purpose is by means of an international agreement based on just reciprocity ;

Have decided to conclude a Convention for this purpose ;

The High Contracting Parties have accordingly appointed as their Plenipotentiaries :

THE PRESIDENT OF THE GERMAN REICH :

M. Willy ERNST, Ministerial Counsellor at the Ministry for Finance of the Reich ;

THE PRESIDENT OF THE AUSTRIAN REPUBLIC :

M. E. PFLÜGL, Resident Minister, Representative of the Austrian Federal Government accredited to the League of Nations ;

HIS MAJESTY THE KING OF THE BELGIANS :

M. Jules BRUNET, Minister Plenipotentiary, President of the " Bureau international pour la publication des tarifs douaniers ", and

M. Armand L. J. JANSSEN, Director-General of Customs ;

---

[1] Deposit of ratifications: Austria, September 11, 1924;
Belgium, October 4, 1924;
British Empire, August 29, 1924;
Denmark, May 17, 1924;
Italy, June 13, 1924;
New Zealand, August 29, 1924;
Union of South Africa, August 29, 1924;
Australia (excluding Papua, Norfolk Island and the mandated territory of New Guinea), March 13, 1925;
India, March 13, 1925;

This Convention came into force November 27, 1924, in accordance with its Article 26.

LE PRÉSIDENT DES ETATS-UNIS DU BRÉSIL :

M. Julio Augusto BARBOZA CARNEIRO, Attaché commercial à l'Ambassade du Brésil près Sa Majesté Britannique ;

SA MAJESTÉ LE ROI DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE ET DES DOMINIONS BRITANNIQUES AU DELÀ DES MERS, EMPEREUR DES INDES :

Sir Hubert LLEWELLYN SMITH, G. C. B., Conseiller économique du Gouvernement britannique ;

Pour le COMMONWEALTH D'AUSTRALIE :

M. C. A. B. CAMPION, Directeur de la Banque du Commonwealth d'Australie à Londres ;

Pour l'UNION SUD-AFRICAINE :

Sir Hubert LLEWELLYN SMITH, G. C. B., Conseiller économique du Gouvernement britannique ;

Pour le DOMINION DE LA NOUVELLE-ZÉLANDE :

L'Honorable Sir James ALLEN, K.C.B., Haut Commissaire pour la Nouvelle-Zélande dans le Royaume-Uni ;

Pour l'INDE :

Le Très Honorable lord HARDINGE OF PENSHURT, K. G., G. C. B., G. C. S. I., G. C. M. G., G. C. I. E., G. C. V. O., I. S. O., Conseiller privé, ancien Vice-Roi, ancien Ambassadeur ;

SA MAJESTÉ LE ROI DES BULGARES :

M. D. MIKOFF, Chargé d'Affaires à Berne ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DU CHILI :

M. Jorge BUCHANAN, ancien Sénateur, Conseiller commercial à la Légation du Chili près Sa Majesté Britannique ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE CHINE :

M. J. R. LOUTSENGTSIANG, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil Fédéral suisse;

SA MAJESTÉ LE ROI DE DANEMARK :

M. A. OLDENBURG, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil Fédéral suisse, Représentant du Danemark auprès de la Société des Nations ;

SA MAJESTÉ LE ROI D'EGYPTE :

M. T. C. MACAULAY, Directeur général des Douanes égyptiennes, et
M. Ahmed Bey ABDEL KHALEK, Directeur de la Douane du Caire ;

SA MAJESTÉ LE ROI D'ESPAGNE :

M. Emilio de PALACIOS Y FAU, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil Fédéral suisse;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE FINLANDE :

M. Niilo MANNIO, Secrétaire général du Ministère social ;
M. Urho TOIVOLA, Secrétaire de Légation ;

THE PRESIDENT OF THE UNITED STATES OF BRAZIL :

M. Julio Augusto BARBOZA CARNEIRO, Commercial Attaché to the Brazilian Embassy in London ;

HIS MAJESTY THE KING OF THE UNITED KINGDOM OF GREAT BRITAIN AND IRELAND AND THE BRITISH DOMINIONS BEYOND THE SEAS, EMPEROR OF INDIA :

Sir Hubert LLEWELLYN SMITH, G.C.B., Economic Adviser to the British Government ;

For the COMMONWEALTH OF AUSTRALIA :

M. C. A. B. CAMPION, Manager of the Commonwealth Bank of Australia in London ;

For the UNION OF SOUTH AFRICA :

Sir Hubert LLEWELLYN SMITH, G.C.B., Economic Adviser to the British Government ;

For the DOMINION OF NEW ZEALAND :

The Honourable Sir James ALLEN, K.C.B., High Commissioner for New Zealand in the United Kingdom ;

For INDIA :

The Right Honourable Lord HARDINGE OF PENSHURST, K.G., G.C.B., G.C.S.I., G.C.M.G., G.C.I.E., G.C.V.O., I.S.O., Privy Counsellor, Former Viceroy, former Ambassador ;

HIS MAJESTY THE KING OF THE BULGARIANS :

M. D. MIKOFF, Chargé d'Affaires at Berne ;

THE PRESIDENT OF THE REPUBLIC OF CHILE :

M. Jorge BUCHANAN, Former Senator, Commercial Adviser to the Chilian Legation in London ;

THE PRESIDENT OF THE REPUBLIC OF CHINA :

M. J. R. LOUTSENGTSIANG, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ;

HIS MAJESTY THE KING OF DENMARK :

M. A. OLDENBURG, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ; Representative of Denmark accredited to the League of Nations ;

HIS MAJESTY THE KING OF EGYPT :

M. T. C. MACAULAY, Director-General of the Egyptian Customs, and
M. Ahmed Bey ABDEL KHALEK, Director of the Cairo Customs House ;

HIS MAJESTY THE KING OF SPAIN :

M. Emilio DE PALACIOS Y FAU, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ;

THE PRESIDENT OF THE FINNISH REPUBLIC :

M. Niilo MANNIO, Secretary-General of the Ministry for Social Welfare, and
M. Urho TOIVOLA, Secretary of Legation ;

LE PRÉSIDENT DE LA RÉPUBLIQUE FRANÇAISE :

M. Ernest BOLLEY, Conseiller d'Etat, Directeur général des Douanes au Ministère des Finances ;

et, en ce qui concerne le Protectorat de la République française au MAROC :

M. Pierre Paul SERRA, Directeur des Douanes chérifiennes ;

et, en ce qui concerne la Régence de TUNIS (Protectorat français) :

M. Charles ODE, Directeur des Douanes tunisiennes ;

SA MAJESTÉ LE ROI DES HELLÈNES :

M. Vasili COLOCOTRONIS, Conseiller de Légation, et
M. Dimitri CAPSALI, Secrétaire de première classe au Ministère des Affaires étrangères ;

SON ALTESSE SÉRÉNISSIME LE GOUVERNEUR DE HONGRIE :

M. F. de PARCHER DE TERJEKFALVA, Chargé d'affaires à Berne ;

SA MAJESTÉ LE ROI D'ITALIE

Dr Carlo PUGLIESI, Sous-Directeur général des Douanes ;

SA MAJESTÉ L'EMPEREUR DU JAPON :

M. Yotaro SUGIMURA, Sous-Directeur du Bureau impérial japonais de la Société des Nations ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE LITHUANIE :

M. Gaëtan DOBKEVICIUS, Conseiller de Légation, et
Dr Petras KARVELIS, Conseiller au Ministère des Finances, du Commerce et de l'Industrie ;

SON ALTESSE ROYALE LA GRANDE-DUCHESSE DE LUXEMBOURG :

M. Charles VERMAIRE, Consul de Luxembourg à Genève ;

SA MAJESTÉ LE ROI DE NORVÈGE :

M. le Dr Fridtjof NANSEN, Professeur à l'Université de Christiania ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE PARAGUAY :

Le Dr Ramon V. CABALLERO, Chargé d'Affaires à Paris ;

SA MAJESTÉ LA REINE DES PAYS-BAS :

M. E. MENTEN, Chargé d'Affaires, a. i. à Berne, pour le Royaume en Europe ; et
M. W. I. DOUDE VAN TROOSTWIJK, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil fédéral suisse pour les Indes néerlandaises, Surinam et Curaçao ;

LE PRÉSIDENT DE LA RÉPUBLIQUE POLONAISE :

M. Jan MODZELEWSKI, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil Fédéral suisse ;

LE PRÉSIDENT DE LA RÉPUBLIQUE DE PORTUGAL :

M. A. Bartholomeu FERREIRA, Envoyé extraordinaire et Ministre plénipotentiaire de la République portugaise près le Conseil Fédéral suisse ;

SA MAJESTÉ LE ROI DE ROUMANIE :

M. Nicolas PETRESCO-COMNENE, Envoyé extraordinaire et Ministre plénipotentiaire près le Conseil Fédéral suisse ;

THE PRESIDENT OF THE FRENCH REPUBLIC :

M. Ernest BOLLEY, Councillor of State, Director-General of Customs in the Ministry of Finance ;

and, so far as the Protectorate of the French Republic in MOROCCO is concerned :

M. P. P. SERRA, Director of the Sherifian Customs ;

and, so far as the Regency of TUNIS (French Protectorate) is concerned :

M. Charles ODE, Director of Tunisian Customs ;

HIS MAJESTY THE KING OF THE HELLENES :

M. V. COLOCOTRONIS, Counsellor of Legation, and
M. D. CAPSALI, First Secretary of Legation in the Ministry for Foreign Affairs ;

HIS SERENE HIGHNESS THE GOVERNOR OF HUNGARY :

M. Felix PARCHER DE TERJEKFALVA, Chargé d'Affaires at Berne ;

HIS MAJESTY THE KING OF ITALY :

Dr. Carlo PUGLIESI, Sub-Director-General of Customs ;

HIS MAJESTY THE EMPEROR OF JAPAN :

M. Y. SUGIMURA, Assistant-Director of the Imperial League of Nations Office ;

THE PRESIDENT OF THE LITHUANIAN REPUBLIC :

M. Gaëtan DOBKEVICIUS, Counsellor of Legation, and
Dr. Petras KARVELIS, Counsellor in the Ministry of Finance, of Commerce and Industry;

HER ROYAL HIGHNESS THE GRAND-DUCHESS OF LUXEMBURG :

M. Ch. VERMAIRE, Consul of Luxemburg at Geneva ;

HIS MAJESTY THE KING OF NORWAY :

Dr. Fridtjof NANSEN, Professor at the University of Christiania ;

THE PRESIDENT OF THE REPUBLIC OF PARAGUAY :

Dr. Ramon V. CABALLERO, Chargé d'Affaires at Paris ;

HER MAJESTY THE QUEEN OF THE NETHERLANDS :

M. E. MENTEN, Chargé d'Affaires at Berne, for the Kingdom in Europe, and
M. W. I. DOUDE VAN TROOSTWIJK, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council for the Netherlands-Indies, Surinam and Curacao;

THE PRESIDENT OF THE POLISH REPUBLIC :

M. Jan MODZELEWSKI, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ;

THE PRESIDENT OF THE PORTUGUESE REPUBLIC :

M. A. Bartholomeu FERREIRA, Envoy Extraordinary and Minister Plenipotentiary of the Portuguese Republic to the Swiss Federal Council ;

HIS MAJESTY THE KING OF ROUMANIA :

M. Nicolas PETRESCO-COMNENE, Envoy Extraordinary and Minister Plenipotentiary to the Swiss Federal Council ;

SA MAJESTÉ LE ROI DES SERBES, CROATES ET SLOVÈNES :

M. Radmilo BOUYDITCH, Inspecteur des Douanes au Ministère des Finances, et
M. Valdemar LOUNATCHEK, Secrétaire de la Chambre de Commerce à Zagreb ;

SA MAJESTÉ LE ROI DE SIAM :

M. Phya SANPAKITCH PREECHA, Envoyé extraordinaire et Ministre plénipotentiaire près Sa Majesté le Roi d'Italie ;

SA MAJESTÉ LE ROI DE SUÈDE :

M. K. Hjalmar BRANTING, Représentant de la Suède au Conseil de la Société des Nations ;

LE CONSEIL FÉDÉRAL DE LA CONFÉDÉRATION SUISSE :

M. Samuel HÄUSERMANN, Inspecteur général à la tête de la IIIe Section de la Direction générale des Douanes à Berne, et
M. Emile-Ferdinand LEUTE, Directeur du VIe arrondissement des Douanes à Genève ;

LE PRÉSIDENT DE LA RÉPUBLIQUE TCHÉCOSLOVAQUE :

M. Jan DVORACEK, Ministre plénipotentiaire et Chef du Département économique au Ministère des Affaires étrangères, et
M. Auguste SCHÖNBACH, Conseiller ministériel au Ministère des Finances ;

LE PRÉSIDENT DE LA RÉPUBLIQUE D'URUGUAY :

M. le Dr D. ENRIQUE E. BUERO, Envoyé extrao dinaire et Ministre plénipotentiaire de la République d'Uruguay près le Conseil Fédéral suisse;

Lesquels, après s'être communiqué leurs pleins pouvoirs trouvés en bonne et due forme, sont convenus de ce qui suit :

Article premier.

Les Etats contractants, en vue d'appliquer entre eux le principe et les stipulations de l'article 23 du Pacte de la Société des Nations en ce qui touche l'équitable traitement du commerce, s'engagent à ne pas entraver leurs relations commerciales par des formalités douanières ou similaires qui seraient excessives, inutiles ou arbitraires.

A cet effet, les Etats contractants s'engagent à poursuivre, par toutes mesures législatives ou administratives appropriées, la revision des dispositions établies par leurs lois ou règlements ou par les ordonnances et instructions de leurs autorités administratives, en ce qui touche les formalités douanières et similaires, afin de les simplifier, de les adapter, de temps à autre, aux besoins des relations commerciales avec l'étranger et d'éviter à celles-ci tout obstacle qui ne serait pas indispensable à la protection des intérêts essentiels du pays.

Article 2

Les Etats contractants s'engagent à observer strictement le principe du traitement équitable en ce qui concerne les réglementations ou procédures douanières ou similaires, les formalités relatives à la délivrance des licences, les méthodes de vérification ou d'analyse, ou toute autre question visée par la présente convention ; et, conformément à ce principe, ils s'interdisent, en ces matières, toute discrimination injuste, dirigée contre le commerce d'un Etat contractant.

Le principe ci-dessus demeure applicable même dans les cas où certains Etats contractants pourraient, conformément à leur législation ou à leurs accords commerciaux, se consentir réciproquement l'octroi de facilités encore plus grandes que celles résultant de la présente Convention.

HIS MAJESTY THE KING OF THE SERBS, CROATS AND SLOVENES :

M. Radmilo BOUYDITCH, Inspector in the General Customs Administration, and
M. Valdemar LOUNATCHEK, Secretary of the Zagreb Chamber of Commerce ;

HIS MAJESTY THE KING OF SIAM :

M. Phya SANPAKITCH PREECHA, Envoy Extraordinary and Minister Plenipotentiary to His Majesty the King of Italy ;

HIS MAJESTY THE KING OF SWEDEN :

M. K. Hjalmar BRANTING, Representative of Sweden on the Council of the League of Nations ;

THE SWISS FEDERAL COUNCIL :

M. Samuel HÄUSERMANN, Inspector-General in charge of the Third Section in the General Customs Administration at Berne, and
M. Emile Ferdinand LEUTE, Director of the Sixth Customs District at Geneva ;

THE PRESIDENT OF THE CZECHOSLOVAK REPUBLIC :

M. Jan DVORACEK, Minister Plenipotentiary and Head of the Economic Department of the Minister for Foreign Affairs, and
M. Auguste SCHÖNBACH, Ministerial Counsellor in the Ministry of Finance ;

THE PRESIDENT OF THE REPUBLIC OF URUGUAY :

Dr. D. Enrique E. BUERO, Envoy Extraordinary, and Minister Plenipotentiary of the Republic of Uruguay to the Swiss Federal Council;

Who, after communicating their full powers, found in good and due form, have agreed as follows :

Article 1.

The Contracting States, with a view to applying between themselves the principle and the stipulations of Article 23 of the Covenant of the League of Nations with regard to the equitable treatment of commerce, undertake that their commercial relations shall not be hindered by excessive, unnecessary or arbitrary Customs or other similar formalities.

The Contracting States therefore undertake to revise, by all appropriate legislative or administrative measures, the provisions affecting Customs or other similar formalities which are prescribed by their laws or by rules, regulations or instructions issued by their administrative authorities, with a view to their simplification and adaptation, from time to time, to the needs of foreign trade and to the avoidance of all hindrance to such trade, except that which is absolutely necessary in order to safeguard the essential interests of the State.

Article 2.

The Contracting States undertake to observe strictly the principle of equitable treatment in respect of Customs or other similar regulations or procedure, formalities of the grant of licences, methods of verification or analysis, and all other matters dealt with in the present Convention, and consequently agree to abstain, in these matters, from any unjust discrimination against the commerce of any Contracting State.

The above principle shall be invariably applied even in cases in which certain Contracting States, in accordance with their legislation or commercial agreements, may reciprocally agree to accord still greater facilities than those resulting from the present Convention.

Article 3

En raison des sérieux obstacles que mettent au commerce international les prohibitions et restrictions d'importation ou d'exportation, les Etats contractants s'engagent à adopter et à appliquer, dès que les circonstances le leur permettront, toutes les mesures propres à réduire au minimum lesdites prohibitions et restrictions et, dans tous les cas, à prendre, en matière de licences portant dérogation aux prohibitions d'entrée ou de sortie, toutes les dispositions utiles :

a) Pour que les conditions à remplir et les formalités à accomplir à l'effet d'obtenir ces licences soient immédiatement portées, dans la forme la plus claire et la plus précise, à la connaissance du public ;

b) Pour que le mode de délivrance de ces titres soit aussi simple et aussi stable que possible ;

c) Pour que l'examen des demandes et la remise des licences aux intéressés soient effectués avec la plus grande célérité ;

d) Pour que le système de délivrance des licences soit établi de manière à prévenir le trafic de ces titres. A cet effet, les licences, lorsqu'elles sont accordées à des personnes, doivent porter le nom du bénéficiaire et ne doivent pas pouvoir être utilisées par une autre personne ;

e) Pour que, en cas de fixation de contingents, les formalités imposées par le pays importateur ne soient pas de nature à empêcher une répartition équitable des quantités de marchandises dont l'importation est autorisée.

Article 4.

Les Etats contractants devront publier, sans retard, tous les règlements visant les formalités douanières et similaires, ainsi que toutes modifications y afférentes, qui n'auraient pas été publiés jusqu'ici, de telle manière que les intéressés puissent en avoir connaissance et éviter ainsi le préjudice qui pourrait résulter de l'application de formalités douanières ignorées d'eux.

Les Etats contractants s'engagent à ce qu'aucune mesure concernant la réglementation douanière ne soit mise en vigueur qui n'ait été portée préalablement à la connaissance du public, soit par le moyen de sa publication au *Journal Officiel* du pays, soit par toute autre voie appropriée de publicité officielle ou privée.

La même obligation de publicité préalable s'applique à tout ce qui touche les tarifs, ainsi que les prohibitions et restrictions d'importation ou d'exportation.

Toutefois, dans des cas de nature exceptionnelle, où la publication préalable risquerait de porter atteinte aux intérêts essentiels du pays, les dispositions des alinéas 2 et 3 ci-dessus perdent leur caractère obligatoire. En de pareils cas, la publication devra cependant coïncider, autant que possible, avec la mise en vigueur de la mesure prise.

Article 5.

Chaque Etat contractant qui se trouvera, par des mesures fragmentaires ou des retouches successives, avoir modifié son tarif douanier pour un nombre important d'articles, devra en donner au public une image exacte, en publiant, sous une forme aisément accessible, tous les droits applicables du fait de l'ensemble des dispositions en vigueur.

A cet effet, tous droits à percevoir par les autorités douanières du fait de l'importation ou de l'exportation des marchandises devront être indiqués d'une manière méthodique, qu'il s'agisse de droits de douane, droits accessoires, taxes de consommation, de circulation, de manipulation ou similaires et, en général, de toutes taxes de quelque nature qu'elles soient, étant entendu que l'obligation ci-dessus prévue est limitée aux droits et taxes à percevoir, sur les marchandises importées ou exportées, pour le compte de l'Etat et du fait du dédouanement.

Les charges auxquelles la marchandise est soumise étant ainsi indiquées sans ambiguité, il faudra, en ce qui concerne les taxes de consommation et autres à percevoir pour le compte de l'Etat

Article 3.

In view of the grave obstacles to international trade caused by import and export prohibitions and restrictions, the Contracting States undertake to adopt and apply, as soon as circumstances permit, all measures calculated to reduce such prohibitions and restrictions to the smallest number ; they undertake in any case, as regards import and export licences, to do everything in their power to ensure :

(a) That the conditions to be fulfilled and the formalities to be observed in order to obtain such licences should be brought immediately in the clearest and most definite form to the notice of the public ;

(b) That the method of issue of the certificates of licences should be as simple and stable as possible ;

(c) That the examination of applications and the issue of licences to the applicants should be carried out with the least possible delay ;

(d) That the system of issuing licences should be such as to prevent the traffic in licences. With this object, licences, when issued to individuals, should state the name of the holder and should not be capable of being used by any other person ;

(e) That, in the event of the fixing of rations, the formalities required by the importing country should not be such as to prevent an equitable allocation of the quantities of goods of which the importation is authorised.

Article 4.

The Contracting States shall publish promptly all regulations relating to Customs and similar formalities and all modifications therein, which have not been already published, in such a manner as to enable persons concerned to become acquainted with them and to avoid the prejudice which might result from the application of Customs formalities of which they are ignorant.

The Contracting States agree that no Customs regulations shall be enforced before such regulations have been published, either in the Official Journal of the country concerned or through some other suitable official or private channel of publicity.

This obligation to publish in advance extends to all matters affecting tariffs and import and export prohibitions or restrictions.

In cases, however, of an exceptional nature, when previous publication would be likely to injure the essential interests of the country, the provisions of the second and third paragraphs of this Article will lose their obligatory force. In such cases, however, publication shall, so far as possible, take place simultaneously with the enforcement of the measure in question.

Article 5.

Every Contracting State whose tariff has been modified by successive additions and alterations affecting a considerable number of articles shall publish a complete statement, in an easily accessible form, of all the duties levied as a result of all the measures in force.

For this purpose all duties levied by the Customs authorities by reason of importation or exportation shall be methodically stated, whether they are Customs duties, supplementary charges, taxes on consumption or circulation, charges for handling goods or similar charges, and in general all charges of any description, it being understood that the above obligation is limited to duties or charges which are levied on imported or exported goods on behalf of the State and by reason of clearing goods through the Customs.

The charges to which goods are liable being thus clearly stated, a clear indication shall be given, in the case of taxes on consumption and other taxes levied on behalf of the State by reason of

du fait du dédouanement, signaler si la marchandise étrangère est grevée d'une charge spcéiale résultant de ce que, exceptionnellement, ces taxes ne seraient pas imposables aux marchandises du pays d'importation ou ne le seraient que partiellement.

Les Etats contractants s'engagent à prendre les mesures nécessaires pour donner aux commerçants la possibilité de se procurer des informations officielles concernant les tarifs de douane, et notamment les taux des droits à percevoir sur une marchandise déterminée.

Article 6.

Afin de permettre aux Etats contractants et à leurs ressortissants d'être informés aussi rapidement que possible de toutes les mesures visées aux articles 4 et 5 qui intéressent leur commerce, chaque Etat contractant s'engage à communiquer au représentant diplomatique de chacun des autres Etats, ou à tout autre représentant désigné à cet effet et résidant sur son territoire, toutes publications effectuées en exécution desdits articles, cette communication devant être faite dès la parution et en double exemplaire. Faute d'un représentant diplomatique ou autre, la communication sera faite à l'Etat intéressé par la voie qu'il indiquera à cet effet.

Chaque Etat contractant s'engage, en outre, à faire parvenir en dix exemplaires, dès leur parution, au Secrétariat de la Société des Nations, toutes publications faites en exécution des articles 4 et 5.

Chaque Etat contractant s'engage de même à communiquer en dix exemplaires, dès leur parution, tous les tarifs douaniers ou modifications de tarifs institués par lui au « Bureau international pour la publication des tarifs douaniers » de Bruxelles, chargé par la Convention internationale du 5 juillet 1890 de la traduction et de la publication des tarifs.

Article 7.

Les Etats contractants s'engagent à prendre, tant par le moyen de leur législation que de leur administration, toutes les mesures les plus appropriées pour empêcher l'application arbitraire ou injuste de leurs lois et réglementations, en matière douanière et similaire, ainsi que pour assurer un recours par voie administrative, judiciaire ou arbitrale aux personnes qui auraient été lésées par ces abus.

Toutes mesures de cet ordre qui sont actuellement en vigueur, ou qui seraient prises à l'avenir, devront être publiées dans les conditions prévues aux articles 4 et 5.

Article 8.

Hors le cas où elles pourraient être passibles de prohibition, et pour autant que la présence de la marchandise ne serait pas indispensable à la solution du différend, les marchandises qui font l'objet d'un différend relatif à la tarification, à l'origine, à la provenance ou à la valeur, doivent, à la demande du redevable, être remises immédiatement à sa libre disposition, sans attendre la solution du différend, sous réserve des mesures nécessaires pour sauvegarder les intérêts de l'Etat. Il est entendu que le remboursement des droits consignés ou l'annulation de la soumission souscrite par le déclarant aura lieu dès que sera intervenue la solution du litige, qui devra, en toute hypothèse, être aussi rapide que possible.

Article 9.

En vue de marquer les progrès accomplis en tout ce qui touche la simplification des formalités douanières ou similaires visées aux articles précédents, chacun des Etats contractants devra remettre au Secrétaire général de la Société des Nations, dans les douze mois qui suivront la mise en vigueur en ce qui le concerne, de la présente Convention, un résumé des mesures prises par lui pour assurer ladite simplification.

clearing goods through the Customs, whether foreign goods are subject to a special tax owing to the fact that, as an exceptional measure, goods of the country of importation are not or are only partially liable to such taxes.

The Contracting States undertake to take the necessary steps to enable traders to procure official information in regard to Customs tariffs, particularly as to the amount of the charges to which any given class of goods is liable.

Article 6.

In order to enable Contracting States and their nationals to become acquainted as quickly as possible with all the measures referred to in Articles 4 and 5 which affect their trade, each Contracting State undertakes to communicate to the diplomatic representative of each other State, or such other representative residing in its territory as may be designated for the purpose, all publications issued in accordance with the said Articles. Such communication will be made in duplicate and so soon as publication is effected. If no such diplomatic or other representative exists, the communication will be made to the State concerned through such channel as it may designate for the purpose.

Further, each Contracting State undertakes to forward to the Secretariat of the League of Nations, as soon as they appear, ten copies of all publications issued in accordance with Articles 4 and 5.

Each Contracting State also undertakes to communicate, as soon as they appear, to the " International Office for the publication of Customs Tariffs " at Brussels, which is entrusted by the International Convention of July 5th, 1890, with the translation and publication of such tariffs, ten copies of all Customs tariffs or modifications therein which it may establish.

Article 7.

The Contracting States undertake to take the most appropriate measures by their national legislation and administration both to prevent the arbitrary or unjust application of their laws and regulations with regard to Customs and other similar matters, and to ensure redress by administrative, judicial or arbitral procedure for those who may have been prejudiced by such abuses.

All such measures which are at present in force or which may be taken hereafter shall be published in the manner provided by Articles 4 and 5.

Article 8.

Apart from cases in which their importation may be prohibited, and unless it is indispensable for the solution of the dispute that they should be produced, goods which form the subject of a dispute as to the application of the Customs tariff or as to their origin, place of departure or value, must, at the request of the declarant, be at once placed at his disposal without waiting for the solution of the dispute, subject, however, to any measures that may be necessary for safeguarding the interests of the State. It is understood that the refund of the amount deposited in respect of duties or the cancellation of the undertaking given by the declarant shall take place immediately upon the solution of the dispute, which must, in any case, be as speedy as possible.

Article 9.

In order to indicate the progress which has been made in all matters relating to the simplification of the Customs and other similar formalities referred to in the preceding Articles, each of the Contracting States shall, within twelve months from the coming into force in its own case of the present Convention, furnish the Secretary-General of the League of Nations with a summary of all the steps which it has taken to effect such simplification.

Des résumés analogues seront fournis dans la suite tous les trois ans et chaque fois que le Conseil de la Société en fera la demande.

Article 10.

Les échantillons et modèles, passibles de droits d'entrée et non frappés de prohibition, importés par les fabricants ou commerçants établis dans l'un quelconque des Etats contractants, soit personnellement, soit par l'intermédiaire de voyageurs de commerce, sont admissibles en franchise provisoire sur le territoire de chacun des Etats contractants, moyennant consignation des droits d'entrée ou engagement cautionné garantissant le paiement éventuel de ces droits.

Pour bénéficier de cette faveur, les fabricants ou commerçants et les voyageurs de commerce doivent se conformer aux lois, règlements et formalités de douane sur la matière édictés par les susdits Etats; ces lois et règlements pourront imposer aux intéressés l'obligation d'une carte de légitimation.

Pour l'application du présent article, sont considérés comme échantillons ou modèles tous objets représentatifs d'une marchandise déterminée sous la double réserve, d'une part, que lesdits objets soient susceptibles d'être dûment identifiés lors de la réexportation, d'autre part, que les objets ainsi importés ne représentent pas des quantités ou valeurs telles que, dans leur ensemble, ils n'auraient plus le caractère usuel d'échantillons.

Les autorités douanières de l'un quelconque des Etats contractants considéreront comme suffisantes, au point de vue de la reconnaissance ultérieure de l'identité des échantillons ou modèles, les marques qui y auront été apposées par la douane d'un autre Etat contractant, à la condition que ces échantillons ou modèles soient accompagnés d'une liste descriptive certifiée par les autorités douanières de ce dernier Etat. Des marques supplémentaires pourront cependant être apposées sur les échantillons ou modèles par la douane du pays d'importation dans tous les cas où celle-ci jugerait ce complément de garantie indispensable pour assurer l'identification des échantillons ou modèles, lors de la réexportation. Hormis ce dernier cas, la vérification douanière consistera simplement à reconnaître l'identité des échantillons et à déterminer le montant des droits et taxes éventuellement exigibles.

Le délai de réexportation est fixé au minimum à six mois, sauf la faculté de prolongation réservée à l'administration douanière du pays d'importation. Passé le délai imparti, le paiement des droits sera exigé sur les échantillons non réexportés.

Le remboursement des droits consignés à l'entrée ou la libération de la caution qui garantit le paiement de ces droits seront effectués sans retard à tous les bureaux situés aux frontières ou à l'intérieur du pays, qui auront reçu les attributions nécessaires à cet effet, et éventuellement sous déduction des droits afférents aux échantillons ou modèles qui ne seraient pas présentés à la réexportation. Les Etats contractants publieront la liste des bureaux auxquels lesdites attributions auront été conférées.

Dans le cas où une carte de légitimation est exigée, celle-ci doit être conforme au modèle annexé au présent article et être délivrée par une autorité agréée à cette fin par l'Etat dans lequel les fabricants ou commerçants ont le siège de leurs affaires. Sous condition de réciprocité, les cartes de légitimation seront exemptées d'un visa consulaire ou autre, sauf dans le cas où un Etat justifierait que des circonstances spéciales ou exceptionnelles l'obligent à l'exiger. Dans ce cas, le coût du visa devra être fixé à un taux aussi minime que possible et ne pourra dépasser le coût de l'émission.

Les Etats contractants se communiqueront, directement, à bref délai, et communiqueront également au Secrétariat de la Société des Nations, la liste des autorités reconnues compétentes pour délivrer les cartes de légitimation.

Jusqu'à l'institution du régime ci-dessus défini, les facilités que les Etats accordent déjà ne seront pas restreintes.

Les dispositions du présent article, sauf celles relatives à la carte de légitimation, sont applicables aux échantillons et modèles qui, passibles de droits d'entrée et non frappés de prohibition, seraient importés par les fabricants, commerçants ou voyageurs de commerce établis dans l'un quelconque des Etats contractants, même si ces fabricants, commerçants ou voyageurs de commerce n'accompagnent pas lesdits échantillons ou modèles.

Similar summaries shall thereafter be furnished every three years and whenever requested by the Council of the League.

Article 10.

Samples and specimens which are liable to import duty, and the importation of which is not prohibited, shall, when imported by manufacturers or traders established in any of the Contracting States, either in person or through the agency of commercial travellers, be temporarily admitted free of duty to the territory of each of the Contracting States, subject to the amount of the import duties being deposited or security being given for payment if necessary.

To obtain this privilege, manufacturers or traders and commercial travellers must comply with the relevant laws, regulations and Customs formalities prescribed by the said States ; these laws and regulations may require the parties concerned to be provided with an identity card.

For the purpose of the present Article, all objects representative of a specified category of goods shall be considered as samples or specimens, provided, first, that the said articles are such that they can be duly identified on re-exportation, and secondly, that the articles thus imported are not of such quantity or value that, taken as a whole, they no longer constitute samples in the usual sense.

The Customs authorities of any of the Contracting States shall recognise as sufficient for the future identification of the samples or specimens the marks which have been affixed by the Customs authorities of any other Contracting State, provided that the said samples or specimens are accompanied by a descriptive list certified by the Customs authorities of the latter State. Additional marks may, however, be affixed to the samples or specimens by the Customs authorities of the importing country in all cases in which the latter consider this additional guarantee indispensable for ensuring the identification of the samples or specimens on re-exportation. Except in the latter case, Customs verification shall be confined to identifying the samples and deciding the total duties and charges to which they may eventually be liable.

The period allowed for re-exportation is fixed at not less than six months, subject to prolongation by the Customs administration of the importing country. When the period of grace has expired, duty shall be payable on samples which have not been re-exported.

The refund of duties paid on importation, or the release of the security for payment of these duties, shall be effected without delay at any of the offices situated at the frontier or in the interior of the country which possess the necessary authority, and subject to the deduction of the duties payable on samples or specimens not produced for re-exportation. The Contracting States shall publish a list of the offices on which the said authority has been conferred.

Where identity cards are required, they must conform to the specimen annexed to this Article and be delivered by an authority designated for this purpose by the State in which the manufacturers or traders have their business headquarters. Subject to reciprocity, no consular or other visa shall be required on identity cards, unless a State shows that such a requirement is rendered necessary by special or exceptional circumstances. When a visa is required, its cost shall be as low as possible and shall not exceed the cost of the service.

The Contracting States shall, as soon as possible, communicate direct to each other, and also to the Secretariat of the League of Nations, a list of the authorities recognised as competent to issue identity cards.

Pending the introduction of the system defined above, facilities at present granted by States shall not be curtailed.

The provisions of the present Article, except those referring to identity cards, shall be applicable to samples and specimens which are liable to import duties and the importation of which is not prohibited, when imported by manufacturers, traders or commercial travellers established in any of the Contracting States, even if not accompanied by the said manufacturers, traders, or commercial travellers.

(MODÈLE)

NOM DE L'ÉTAT
(Autorité de délivrance)

CARTE DE LÉGITIMATION POUR VOYAGEURS DE COMMERCE

valable pendant douze mois à compter de la date de délivrance.

Bon pour .....N° de la carte .....

Il est certifié par la présente que le porteur de cette carte,

M. ....., né à .....

demeurant à ....., rue ..... n° .....

Possède [1] .....

à .....

sous la raison de commerce .....

.....

(ou) est commis-voyageur au service { de la maison / des maisons } .....

à .....

qui { possède [1] / possèdent } .....

sous la raison de commerce .....

Le porteur de cette carte se proposant de recueillir des commandes dans les pays susvisés et de faire des achats pour la (les) maison (s) dont il s'agit, il est certifié que ladite (lesdites) maison (s) est (sont) autorisée (s) à pratiquer son (leurs) industrie (s) et son (leurs) commerce (s) à (.....) et y paie (nt) les contributions légales à cet effet.

(.....), le ..... 19 .....

Signature du chef de la (des) maison(s) :

.....

Signalement du porteur :

Age .....
Taille .....
Cheveux .....
Signes particuliers .....

Signature du porteur. :

.....

---

[1] Indication de la fabrique ou du commerce.

N.B. — On ne doit remplir que la rubrique 1 du formulaire, lorsqu'il s'agit du chef d'un établissement commercial ou industriel.

[SPECIMEN.]

[NAME OF STATE.]
(Issuing Office.)

IDENTITY CARD FOR COMMERCIAL TRAVELLERS.

Valid for twelve months including the day of issue.

Good for ..... No. of identity card ....

It is hereby certified that the bearer of this card

M. ....., born at .....

living at ..... No. ..... Street .....

is the owner of (1) .....

at .....

for the purpose of trade .....

.....

(or) is a commercial traveller employed by { the firm of / the firms of } .....

at .....

which { possess [1] / possesses } .....

for the purposes of trade .....

The bearer of this card intends to solicit orders in the above-mentioned countries and to make purchases for the firm(s) referred to. It is hereby certified that the said firm(s) is (are) authorised to carry out its (their) business and trade at ..... and that it pays (they pay) the taxes, as provided by law, for that purpose.

....., the ..... 19.....

Signature of the head of the firm(s):

.....

Description of the bearer.

Age .....
Height .....
Hair .....
Special Marks .....

Signature of the bearer.

.....

---

[1] State the articles or nature of the trade.

N.B. — The first entry should only be completed for heads of commercial or manufacturing businesses.

Article 11.

Les Etats contractants limiteront dans toute la mesure possible les cas où des certificats d'origine sont exigés.

En conformité avec ce principe, et étant entendu que les administrations douanières conservent leur plein droit de contrôle quant à l'origine réelle des marchandises et, partant, le pouvoir d'exiger, nonobstant la production de certificats, toutes justifications autres qu'elles jugent nécessaires, les Etats contractants acceptent de se conformer aux dispositions suivantes :

1° Les Etats contractants s'appliqueront à rendre aussi simples et équitables que possible la procédure et les formalités relatives à la délivrance et à la reconnaissance des certificats d'origine, et ils porteront à la connaissance du public les cas dans lesquels les certificats sont exigés et les conditions auxquelles ils sont délivrés.

2° Les certificats d'origine peuvent émaner, non seulement des autorités officielles des Etats contractants, mais aussi de tous organismes ayant la compétence et présentant les garanties nécessaires, qui auraient été préalablement agréés par chacun des Etats intéressés. Chaque Etat contractant communiquera aussitôt que possible, au Secrétariat de la Société des Nations, la liste des organismes qu'il aura habilités pour la délivrance des certificats d'origine. Chaque Etat se réserve le droit de retirer son agrément à l'un quelconque des organismes ainsi notifiés, s'il constate que cet organisme a émis indûment les dits certificats.

3° Dans le cas où la marchandise ne serait pas importée directement du pays d'origine, mais parviendrait par la voie d'un pays tiers contractant, les administrations douanières admettront les certificats d'origine établis par les organismes qualifiés du dit pays tiers, tout en réservant leur droit de vérifier la recevabilité de pareils certificats au même titre que ceux délivrés par le pays d'origine.

4° Les administrations douanières n'exigeront pas la production du certificat d'origine :

a) Lorsque l'intéressé renonce à réclamer le bénéfice d'un régime dont l'application est subordonnée à la production d'un tel certificat ;

b) Lorsque la nature même des marchandises établit incontestablement leur origine et qu'un accord préalable est intervenu à cet égard entre les Etats intéressés ;

c) Lorsque la marchandise est accompagnée d'un certificat attestant qu'elle a droit à une appellation régionale, sous la réserve que ce titre ait été délivré par un organisme habilité à cette fin et agréé par l'Etat importateur.

5° Si la législation de leurs pays respectifs n'y fait pas obstacle, les administrations douanières devront, au cas où la réciprocité serait assurée :

a) Affranchir également de la justification d'origine, hors le cas de soupçon d'abus, les importations qui, manifestement, ne présentent pas un caractère commercial ou qui, ayant ce caractère, n'ont qu'une faible valeur ;

b) Accepter les certificats d'origine délivrés pour des marchandises dont l'exportation n'aurait pas été immédiatement effectuée, pourvu que l'expédition de ces marchandises ait eu lieu dans un délai fixé à un mois ou à deux mois, selon que le pays d'expédition et le pays de destination sont ou non limitrophes, ces délais étant susceptibles de prolongation, si les raisons invoquées pour expliquer le retard du transport apparaissent suffisantes.

6° Lorsque, pour une raison plausible, l'importateur ne sera pas en mesure de présenter le certificat d'origine lors de l'importation des marchandises, le délai nécessaire pour la production de ce titre pourra lui être accordé aux conditions que les administrations douanières jugeront utiles pour garantir le paiement des droits éventuellement exigibles. Le certificat étant ultérieurement produit, les droits qui auraient été acquittés ou consignés en trop seront remboursés aussitôt que possible.

Il sera tenu compte, pour l'application de la présente disposition, des conditions résultant éventuellement du décompte de contingents.

Article 11.

The Contracting States shall reduce as far as possible the number of cases in which certificates of origin are required.

In accordance with this principle, and subject to the understanding that the Customs Administrations will retain fully the right of verifying the real origin of goods and consequently also the power to demand, in spite of the production of certificates, any other proof they may deem necessary, the Contracting States agree to comply with the following provisions :

1. The Contracting States shall take steps to render as simple and equitable as possible the procedure and formalities connected with the issue and acceptance of certificates of origin, and they shall bring to the notice of the public the cases in which such certificates are required and the conditions on which they are issued.

2. Certificates of origin may be issued not only by the official authorities of the Contracting States, but also by any other organisations which possess the necessary authority and offer the necessary guarantees and are previously approved for this purpose by each of the States concerned. Each Contracting State shall communicate as soon as possible to the Secretariat of the League of Nations a list of organisations which it has designated for the purpose of delivering certificates of origin. Each State retains the right of withdrawing its approval from any organisation which has been so notified to it, if it is shown that such organisation has issued certificates in an improper manner.

3. In cases where goods are not imported direct from the country of origin, but are forwarded through the territory of a third contracting country, the Customs administrations shall accept the certificates of origin drawn up by the approved organisations of the third contracting country, retaining, however, the right to satisfy themselves that such certificates are in order in the same manner as in the case of certificates issued by the country of origin.

4. The Customs administrations shall not require the production of a certificate of origin :

(a) In cases where the person concerned renounces all claim to the benefit of a régime which depends for application upon the production of such a certificate.

(b) When the nature of the goods clearly establishes their origin, and an agreement on this subject has been previously concluded between the States concerned ;

(c) When the goods are accompanied by a certificate to the effect that they are entitled to a regional appellation, provided that this certificate has been issued by an organisation designated for this purpose and approved by the importing State.

5. If the law of their respective countries permits, and subject to reciprocity, Customs administrations shall :

(a) Except in cases where abuse is suspected, dispense with proof of origin in regard to imports which are manifestly not of a commercial nature, or which, although of a commercial nature, are of small value ;

(b) Accept certificates of origin issued in respect of goods which are not exported immediately, provided that such goods are despatched within a period of either one month or two months, according as the exporting country and the country of destination are or are not contiguous ; this period may be extended, provided that the reasons given for the delay in completing the transport of the goods appear satisfactory.

6. When, for any sufficient reason, the importer is unable to produce a certificate of origin when he imports his goods, the Customs authorities may grant him the period of grace necessary for the production of this document, subject to such conditions as they may judge necessary to guarantee the charges which may eventually be payable. Upon the certificate being subsequently produced, the charges which may have been paid, or the amount paid in excess, shall be refunded at the earliest possible moment.

In applying the above provision, such conditions as may result from the exhaustion of the quantities which may be imported under a rationing system shall be taken into account.

7° Les certificats pourront être établis, soit dans la langue du pays importateur, soit dans la langue du pays exportateur, la douane du pays d'importation conservant, en cas de doute sur la teneur du document, la faculté d'en réclamer une traduction.

8° Les certificats d'origine seront en principe dispensés du visa consulaire, surtout quand ils émanent des administrations douanières. Si, dans des cas exceptionnels, le visa consulaire reste exigé, les intéressés peuvent, à leur choix, soumettre les certificats d'origine au visa, soit du consul de leur ressort, soit du consul d'un ressort voisin ; le coût du visa devra être aussi réduit que possible et ne pourra dépasser le coût de l'émission, en particulier lorsqu'il s'agit d'envois de faible valeur.

9° Les dispositions du présent article sont applicables à tous documents faisant office de certificats d'origine.

Article 12.

Les documents dits « factures consulaires » ne seront exigibles qu'autant que la production en sera rendue nécessaire, soit pour établir l'origine de la marchandise importée, lorsque l'origine est susceptible d'influer sur les conditions d'admission de la marchandise, soit pour déterminer la valeur de celle-ci, dans le cas de tarifications *ad valorem* pour l'application desquelles la facture commerciale ne serait pas suffisante.

La contexture des factures consulaires sera simplifiée de manière à éviter toutes complications ou difficultés et à faciliter l'établissement de ces titres par le commerce intéressé.

Le coût du visa des factures consulaires ne comportera qu'un droit fixe, qui devra être aussi réduit que possible, et il ne sera pas exigé, pour une même facture, un nombre d'exemplaires supérieur à trois.

Article 13.

Lorsque le régime applicable à une catégorie quelconque de marchandises importées dépend de l'exécution de conditions techniques spéciales, en ce qui touche leur composition, leur degré de pureté, leur qualité, leur état sanitaire, leur zone de production ou d'autres conditions analogues, les Etats contractants s'efforceront de conclure des accords aux termes desquels les certificats délivrés, ainsi que les timbres ou marques apposés dans le pays exportateur pour garantir que les dites conditions sont remplies, seront acceptés, sans que ces marchandises soient soumises à une seconde analyse ou à un nouvel essai dans le pays importateur, sous réserve de garanties spéciales, lorsqu'il y a présomption que les conditions exigées ne sont pas remplies. L'Etat importateur devrait avoir de même toutes garanties en ce qui concerne l'autorité qui délivre les certificats, ainsi que la nature et le caractère des épreuves exigées dans le pays exportateur. D'autre part, l'administration douanière de l'Etat importateur devrait conserver le droit de procéder à une contre analyse toutes les fois qu'elle aurait des raisons particulières d'y recourir.

Pour faciliter la généralisation de tels accords, il serait utile d'y introduire les spécifications ci-après :

a) Méthodes à suivre uniformément par tous les laboratoires chargés de procéder aux analyses ou essais, ces méthodes pouvant être périodiquement revisées à la demande d'un ou de plusieurs Etats parties à ces accords ;

b) Nature et caractère des épreuves à pratiquer dans chacun des Etats parties aux dits accords, en ayant soin de déterminer le degré de pureté exigible pour les produits, de façon à ne pas aboutir à une véritable prohibition.

Article 14.

Les Etats contractants examineront les méthodes les plus appropriées pour simplifier et rendre plus uniformes, en même temps que plus équitables, au moyen d'une action, soit individuelle, soit concertée, les formalités afférentes au dédouanement rapide des marchandises, à la visite des

7. Certificates may be in either the language of the importing country or the language of the exporting country, the Customs authorities of the importing country retaining the right to demand a translation in case of doubt as to the effect of the document.

8. Certificates of origin shall not in principle require a consular visa, particularly when they originate from the Customs administrations. If, in exceptional cases, a consular visa is required, the persons concerned may at their discretion submit their certificates of origin either to the Consul of their district or to the Consul of a neighbouring district for a visa. The cost of the visa must be as low as possible, and must not exceed the cost of issue, especially in the case of consignments of small value.

9. The provisions of the present Article shall apply to all documents used as certificates of origin.

Article 12.

The documents known as " Consular invoices " will not be required, unless their production is necessary either to establish the origin of the goods imported in cases where the origin may affect the conditions under which the goods are admitted, or to ascertain the value of the latter in the case of an *ad valorem* tariff, for the application of which the commercial invoice would not suffice.

The form of Consular invoices shall be simplified so as to obviate any intricacies or difficulties and to facilitate the drawing up of these documents by the branch of trade concerned.

The cost of a visa for Consular invoices shall be a fixed charge, which should be as low as possible ; the number of copies of any single invoice required shall not exceed three.

Article 13.

Where the régime applicable to any class of imported goods depends on the fulfilment of particular technical conditions as to their constitution, purity, quality, sanitary condition, district of production, or other similar matters, the Contracting States will endeavour to conclude agreements under which certificates, stamps or marks given or affixed in the exporting country to guarantee the satisfaction of the said conditions will be accepted without the goods being subjected to a second analysis or other test in the country of importation, subject to special guarantees to be taken where there is a presumption that the required conditions are not fulfilled. The importing State should be afforded every guarantee as to the authorities appointed to issue the certificates and the nature and standard of the tests applied in the exporting country. The Customs administrations of the importing State should also retain the right to make a second analysis whenever there are special reasons for doing so.

To facilitate the general adoption of such agreements, it would be useful that they should indicate :

(a) The methods to be uniformly adopted by all laboratories appointed to make analyses or other tests, these methods being open to revision from time to time at the request of one or more of the States parties to such agreements ;

(b) The nature and standard of the tests to be carried out in each of the States parties to such agreements, due care being taken that the standard of purity required for the various products is fixed in such a way as not to be tantamount to virtual prohibition.

Article 14.

The Contracting States shall consider the most appropriate methods of simplifying and making more uniform and reasonable, whether by means of individual or concerted action, the formalities relating to the rapid passage of goods through the Customs, the examination of travellers' luggage,

bagages des voyageurs, au régime des marchandises en entrepôt, aux taxes de magasinage, et aux autres matières visées à l'annexe au présent article.

Pour l'application du dit article, les Etats contractants envisageront favorablement les recommandations contenues dans cette annexe.

Annexe à l'article 14.

A. — DÉDOUANEMENT RAPIDE DES MARCHANDISES

Organisation et fonctionnement du service.

1. Pour éviter l'engorgement dans certains bureaux frontières, il est désirable que la pratique du dédouanement dans les bureaux ou entrepôts intérieurs soit facilitée, quand les règlements intérieurs, les conditions de transport et la nature des marchandises le permettent.

2. Il est désirable que, hors le cas de soupçon d'abus et sans préjudice des droits que les Etats tiennent de leur législation, les plombs ou scellés douaniers apposés par un Etat sur des marchandises en transit ou dirigées sur entrepôt soient reconnus et respectés par les autres Etats, sous réserve de la faculté pour ceux-ci de compléter le plombage ou les scellés par l'apposition de nouvelles marques douanières.

Passage des marchandises en douane.

3. Il est désirable que, dans toute la mesure du possible et sans préjudice de la faculté de percevoir des redevances spéciales, les Etats :

a) Facilitent le dédouanement des denrées périssables, en dehors des heures d'ouverture des bureaux et des jours ouvrables ;

b) Autorisent, dans les limites de leur législation, le chargement et le déchargement des navires et bateaux, en dehors des jours et heures ordinaires des travaux de la douane.

Facilités accordées au déclarant.

4. Il est désirable que le destinataire soit toujours libre, sous réserve des stipulations de l'article 10 de la Convention de Berne du 14 octobre 1890 sur le transport de marchandises par chemin de fer, amendé par la Convention de Berne du 19 septembre 1906, de déclarer lui-même les marchandises en douane, ou de les faire déclarer par une personne de son choix.

5. Il est désirable — là où le système sera reconnu applicable — qu'il soit adopté un formulaire comportant à la fois la déclaration en douane à remplir par l'intéressé, le certificat de vérification et, lorsque le pays intéressé le juge utile, la quittance du paiement des droits d'entrée.

6. Il est désirable que les Etats s'abstiennent autant que possible d'appliquer des pénalités sévères pour de légères infractions à la procédure ou à la réglementation douanière. En particulier, dans le cas où la production de documents est exigée pour le dédouanement d'une marchandise, s'il a été commis une omission ou une erreur manifestement dénuées de toute intention frauduleuse et facilement réparable, l'amende éventuelle devra être réduite au minimum, de manière à ce qu'étant aussi peu onéreuse que possible, elle n'ait d'autre caractère que celui d'une sanction de principe, c'est-à-dire d'un simple avertissement.

7. Il serait utile d'envisager la possibilité d'employer, pour l'acquittement ou la garantie des droits de douane, des chèques postaux ou des chèques de banque, moyennant la production préalable d'un cautionnement permanent.

the system of goods in bond and warehousing charges, and the other matters dealt with in the Annex to this Article.

In giving effect to this Article, the Contracting States will extend favourable consideration to the recommendations contained in that Annex.

Annex to Article 14.

A — RAPID PASSAGE OF GOODS THROUGH THE CUSTOMS.

Organisation and working of the service.

1. In order to avoid congestion at certain frontier Customs Offices, it is desirable that the practice of clearing goods at inland offices or warehouses should be encouraged whenever domestic regulations, transport conditions and the nature of the goods permit of this being done.

2. It is desirable that, unless abuse is suspected, and subject to the rights of States under their own legislation, the lead or other Customs seals affixed by a State to goods which are in transit or on their way to warehouses should be recognised and respected by other States, apart from the right of the latter to affix new Customs marks in addition to the lead or other seals.

Passage of goods through the Customs.

3. It is desirable that the States should, as far as is possible, but without prejudice to their right to levy special charges :

(a) facilitate the clearing of perishable goods outside ordinary office hours and on days other than working days ;

(b) authorise, as far as their legislation permits, the lading and unlading of vessels and boats outside the ordinary Customs-House working days and office hours.

Facilities granted to persons declaring goods.

4. It is desirable that the consignee should always be free, except in so far as otherwise provided by Article 10 of the Berne Convention of October 14th, 1890, regarding the Carriage of Goods by Rail, which was amended by the Berne Convention of September 19th, 1906, to declare, in person, goods in a Customs Office, or to cause this declaration to be made by some person designated by him.

5. It is desirable, wherever it is considered that such a system could usefully be employed, to adopt a printed form, including the Customs declaration, to be filled in by the party concerned, the certificate of verification, and, if the country in question regards it as advisable, the receipt for the payment of the import duties.

6. It is desirable that States should refrain, so far as possible, from inflicting severe penalties for trifling infractions of Customs procedure or regulations. In particular, if an act of omission or an error has been committed which is obviously devoid of any fraudulent intent and which can easily be put right, in respect of cases in which the production of documents is required for the clearing of goods through the Customs, any fine which may be imposed should be as small as possible so as to be as little burdensome as possible and to have no character other than that of a formal penalty, *i.e.* of a simple warning.

7. Consideration should be given to the possibility of using postal money-orders or cheques, against security of a permanent character, for the payment or guarantee of Customs duties.

8. Il est désirable que les autorités douanières soient, autant que possible, autorisées, lorsque l'identité des marchandises peut être établie à leur satisfaction, à rembourser, en cas de réexportation des marchandises, les droits acquittés à leur importation, à condition qu'elles soient restées sans interruption sous le contrôle de la douane. Il est également désirable qu'aucun droit d'exportation ne soit imposé lors de la réexportation de ces marchandises.

9. Il conviendrait de prendre des mesures appropriées pour éviter tout retard dans le dédouanement des catalogues de commerce et autres imprimés du même genre destinés à la réclame, lorsqu'ils sont expédiés par la poste ou emballés avec la marchandise à laquelle ils se rapportent.

10. Il est désirable que, dans le cas où certaines pièces nécessaires aux formalités douanières devraient porter le visa d'un consul ou d'une autre autorité, le bureau chargé du visa s'efforce d'adopter, autant que possible, les heures de service en usage dans les milieux commerciaux de la localité où il se trouve ; il est désirable, en outre, que les redevances pour heures supplémentaires, lorsque ces redevances sont perçues, soient limitées à un chiffre aussi raisonnable que possible.

B. Visite des bagages des voyageurs

11. Il est désirable de voir généraliser autant que possible la pratique de la visite douanière des bagages à main dans les trains à intercirculation complète, soit en cours de route, soit pendant le stationnement des trains en gare-frontière.

12. Il est désirable que la pratique recommandée au N° 11 ci-dessus, en ce qui concerne la visite des bagages des voyageurs, soit, autant que possible, étendue aux voyages maritimes et fluviaux. La visite devrait, dans la mesure du possible, s'effectuer à bord des bateaux, soit en cours de route, lorsque la traversée n'est pas longue, soit à l'arrivée dans le port.

13. Il est désirable que soient affichés dans les locaux de la douane et, autant que possible, dans les voitures de chemin de fer et les bateaux, les droits et taxes auquels sont soumis les principaux objets que le voyageur emporte ordinairement avec lui, ainsi que la nomenclature des articles prohibés.

C. Régime des marchandises en entrepôts et taxes de magasinage.

14. Il est désirable que les Etats dans lesquels des établissements de cette nature n'existent pas encore créent ou approuvent la création d'entrepôts dits fictifs ou particuliers ; ces établissements pourraient être autorisés pour des marchandises qui, en raison de leur nature, réclament des soins spéciaux.

15. Il est désirable que les droits de magasinage dans les entrepôts soient calculés sur une base raisonnable et de telle sorte qu'ils ne dépassent pas, dans la règle, la couverture des frais généraux et la rémunération du capital engagé.

16. Il est désirable que toute personne ayant des marchandises en entrepôt soit autorisée à retirer les marchandises avariées ; celles-ci seraient soit détruites en présence de fonctionnaires des douanes, soit renvoyées à l'expéditeur, sans être astreintes au paiement d'aucun droit de douane.

D. Marchandises figurant au manifeste et non débarquées.

17. Il est désirable que les droits d'entrée ne soient pas exigés pour des marchandises qui, bien qu'elles figurent au manifeste, ne sont pas effectivement introduites dans le pays, toute justification probante devant être fournie à cet égard, soit par le transporteur, soit par le capitaine, dans le délai imparti par l'administration douanière.

8. It is desirable that the Customs authorities should as far as possible be authorised, when the identity of the goods can be established to their satisfaction, to refund on re-exportation of goods the duties paid on their importation, provided that they have remained continuously under the supervision of the Customs authorities. It is also desirable that no export duties should be imposed when such goods are re-exported.

9. Suitable measures should be taken to avoid all delay in the passage through the Customs of commercial catalogues and other printed matter of the same kind intended for advertisement when they are sent by post or packed with the goods to which they refer.

10. It is desirable, in cases in which certain documents necessary for purposes of Customs formalities must bear the visa of a consulate or other authority, that the office which grants the visa should endeavour so far as possible to keep the hours of business which are habitual in the commercial circles of the locality in which such office is situated ; it is also desirable that charges for attendances out of office hours, when levied, should be fixed at as reasonable a figure as possible.

B. — Examination of Baggage.

11. It is desirable that the practice of examining hand baggage in trains consisting entirely of corridor stock, either en route or when the train stops at a frontier station, should if possible be generally applied.

12. It is desirable that the practice recommended in paragraph 11 above as regards the examination of travellers' baggage should, as far as possible, be extended to journeys by sea and on rivers. The examination should, as far as practicable, be carried out on board ship, either during the voyage, when the crossing is not long, or on the ship's arrival in port.

13. It is desirable that notices should be posted on the Customs-House premises and, as far as possible, in railway carriages and on boats, stating the charges and duties payable on the chief articles which travellers usually carry, and also a list of the articles the importation of which is prohibited.

C. — Treatment of Goods in Warehouses and Warehousing Charges.

14. It is desirable that States in which such institutions do not already exist should establish or approve the establishment of so called " constructive " and " special " warehouses, which might be used for goods requiring special care on account of their peculiar character.

15. It is desirable that warehouse charges should be drawn up on a reasonable basis so as to be as a rule no more than sufficient to cover general expenses and interest on the capital laid out.

16. It is desirable that all persons having goods in warehouses should be allowed to withdraw damaged goods ; the latter should be either destroyed in the presence of the Customs officials or returned to the consignor without the payment of any Customs duties.

D. — Goods shown on the Manifest but not landed.

17. It is desirable that the payment of import duties should not be required in the case of goods which, although they are shown on the manifest, are not actually introduced into the country, provided that sufficient evidence of the fact is furnished either by the carrier or by the captain within a time-limit fixed by the Customs authorities.

E. COOPÉRATION DES SERVICES.

18. Il est désirable de développer l'institution des gares internationales et de réaliser la coopération effective des divers services nationaux qui y sont installés.

Il y aurait lieu également d'établir, autant que possible, la concordance effective des attributions et des heures d'ouverture des bureaux correspondants de deux pays limitrophes et situés de part et d'autre de la frontière, qu'il s'agisse de routes, de voies fluviales ou de voies ferrées. L'établissement de bureaux de douane de pays limitrophes en un même endroit et, si la chose est réalisable, dans le même bâtiment, devrait être autant que possible généralisé.

A l'effet de réaliser les recommendations contenues dans la présente section E, il est désirable qu'une Conférence internationale soit réunie, à laquelle participeront des représentants de toutes les administrations et organismes intéressés.

Article 15.

Chacun des Etats contractants s'engage, moyennant des garanties suffisantes de la part des transporteurs et sous réserve des peines de droit en cas de fraude ou d'importation illicite, à autoriser l'acheminement direct et d'office, sans visite douanière à la frontière, des bagages enregistrés, du lieu d'expédition à l'étranger vers un bureau de l'intérieur de son territoire, si ce bureau est qualifié à cet effet. Les Etats publieront la liste des bureaux ainsi qualifiés. Il est entendu que le voyageur aura la faculté de déclarer ses bagages au premier bureau d'entrée.

Article 16.

Les Etats contractants, tout en se réservant tous droits quant à l'économie de leur législation propre en matière d'importation et d'exportation temporaires, s'inspireront, autant que possible des notions exposées à l'annexe du présent article en ce qui touche le régime des marchandises importées ou exportées pour subir un complément de transformation, des objets destinés à figurer dans des expositions d'un caractère public, qu'elles aient un but industriel, commercial, artistique ou scientifique, des appareils et objets d'expériences et de démonstrations, des véhicules de tourisme ou de déménagement, des échantillons, des emballages, des marchandises exportées sous réserve de retour, et de toutes autres espèces similaires.

Annexe à l'article 16.

1. Il est désirable que les dispositions des lois et règlements sur les importations et les exportations temporaires soient simplifiées autant que les circonstances le permettront et qu'elles reçoivent la publicité prévue aux articles 4 et 5 de la présente Convention.

2. Il est désirable que les mesures d'application fassent, autant que possible, l'objet de dispositions générales, afin que toutes personnes ou firmes intéressées puissent en avoir connaissance et en bénéficier.

3. Il est désirable que les procédés employés pour l'identification des marchandises soient aussi simples que possible, et, à cet effet, il est recommandé :

a) De tenir compte des garanties qui résultent de l'existence sur les objets de marques apposées par les administrations douanières d'autres Etats ;

b) D'admettre le système d'identification par voie de modèles ou d'échantillons et aussi par voie de dessins ou de descriptions complètes et détaillées, surtout lorsque l'apposition de marques serait impossible ou présenterait des inconvénients.

E. — CO-OPERATION OF THE SERVICES CONCERNED.

18. It is desirable to develop the system of international railway stations and to obtain effective co-operation among the various national organisations established therein.

It would also be advisable to establish the closest possible concordance between the functions and office hours of the corresponding offices of two contiguous countries, whether in the case of roads, rivers or railways. The practice of establishing the Customs offices of contiguous countries in the same place, and, if feasible, even in the same building, should if possible be made general.

With a view to carrying out the recommendations contained in the present Section E, it is desirable that an international conference should be convened, in which representatives of all the administrations and organisations concerned should take part.

Article 15.

Each of the Contracting States undertakes, in return for adequate guarantees on the part of the transport agents, and subject to legal penalties in case of fraud or illegal importation, to allow baggage registered from the place of despatch abroad to be forwarded as of right, and without a Customs examination at the frontier, to a non-frontier Customs office in its territory, if such office is qualified for this purpose. The Contracting States shall publish lists of Customs offices thus qualified. It is understood that the traveller will have the choice of declaring his baggage at the first office of entry.

Article 16.

The Contracting States, while reserving all their rights in respect of their own system of law regarding temporary importation and exportation, will be guided as far as possible by the principles laid down in the Annex to this Article as regards the regime to be applied to goods which are imported or exported in order to undergo a manufacturing process, to articles intended for exhibitions of a public character, whether for industrial, commercial, artistic or scientific purposes, to apparatus and articles employed for experiments or demonstrations, to touring vehicles, or furniture vans, to samples, to packing-cases and wrappings, to goods exported subject to an undertaking that they will be returned, and to other goods of a similar kind.

Annex to Article 16.

1. It is desirable that the provisions of laws and regulations relating to temporary importation and exportation shall be simplified as far as circumstances allow, and shall be made public in the manner provided for in Articles 4 and 5 of the present Convention.

2. It is desirable that the measures of application should so far as possible form the subject of general regulations, in order that the persons or firms concerned may be acquainted with and able to take advantage of them.

3. It is desirable that the procedure adopted for the identification of goods should be as simple as possible, and that for this purpose :

(*a*) the guarantee afforded by the presence on the articles of marks affixed by the Customs administrations of other States should be taken into consideration ;

(*b*) the system of identification by specimens or samples, by drawings or by complete and detailed descriptions should be instituted, especially in cases in which the affixing of marks is impossible or offers disadvantages.

4. Il est désirable que les formalités, tant de déclaration que de vérification, puissent être accomplies, non seulement dans les bureaux frontières, mais aussi dans tous bureaux situés à l'intérieur du pays et ayant reçu les attributions nécessaires à cette fin.

5. Il est désirable que des délais suffisants soient accordés pour l'exécution des travaux en vue desquels sont effectuées les importations et les exportations temporaires, qu'il soit tenu compte des circonstances imprévues qui peuvent en retarder l'achèvement et que le délai soit prorogé en cas de besoin.

6. Il est désirable que les garanties soient acceptées sous forme tant de soumissions cautionnées que de versements en numéraire.

7. Il est désirable que les cautionnements soient remboursés ou dégagés dès qu'il aura été satisfait à toutes les obligations qui avaient été contractées.

Article 17.

La présente Convention ne porte pas atteinte aux mesures générales ou particulières qu'un Etat contractant serait exceptionnellement obligé de prendre en cas d'évènements graves intéressant la sécurité du pays ou ses intérêts vitaux, étant entendu que le principe de l'équitable traitement du commerce doit toujours être observé dans toute la mesure du possible. Elle ne doit pas davantage préjudicier aux mesures que les Etats contractants pourraient être amenés à prendre pour assurer la santé des hommes, des animaux ou des plantes.

Article 18.

La présente Convention n'impose à aucun des Etats contractants d'obligation qui irait à l'encontre de ses droits et devoirs en tant que Membre de la Société des Nations.

Article 19.

Les engagements souscrits par des Etats contractants en matière de réglementation douanière, en vertu de traités, conventions ou accords, conclus par eux avant la date du 3 novembre 1923, ne sont pas abrogés par suite de la mise en vigueur de la présente Convention.

En raison de cette non-abrogation, les Etats contractants s'engagent, dès que les circonstances le rendront possible et tout au moins au moment de l'expiration de ces accords, à apporter aux engagements ainsi maintenus qui contreviendraient aux dispositions de la présente Convention, toutes modifications destinées à les mettre en harmonie avec elles ; étant entendu que cet engagement ne s'applique pas aux stipulations des traités qui ont mis fin à la guerre de 1914-1918, traités auxquels la présente Convention ne saurait porter aucune atteinte.

Article 20.

Conformément à l'article 23 *e* du Pacte de la Société des Nations, tout Etat contractant qui pourra invoquer valablement contre l'application de l'une quelconque des dispositions de la présente Convention, sur tout ou partie de son territoire, une situation économique grave, résultant de dévastations commises sur son sol pendant la guerre de 1914-1918, sera considéré comme dispensé temporairement des obligations résultant de l'application de ladite disposition, étant entendu que le principe de l'équitable traitement du commerce, auquel les Etats contractants s'obligent, doit être observé dans toute la mesure possible.

4. It is desirable that the formalities in connection both with declaration and verification should be carried out not only in the frontier offices but also in any offices situated in the interior of the country concerned which possess the necessary authority.

5. It is desirable that an adequate time-limit should be allowed for the execution of undertakings which involve temporary importation or exportation, and that due consideration should be given to any unforeseen circumstances which may delay their execution, and the time-limit prolonged in case of need.

6. It is desirable that guarantees should be accepted in the form either of properly secured bonds or of payments in cash.

7. It is desirable that the security given should be refunded or released as soon as all the obligations which had been contracted have been fulfilled.

Article 17.

The present Convention does not prejudice exceptional measures of a general or particular character which a Contracting State may be obliged to take in the event of an emergency affecting the safety or vital interests of the country, it being understood that the principle of the equitable treatment of commerce must be observed to the utmost possible extent. Nor does it prejudice the measures which Contracting States may take to ensure the health of human beings, animals or plants.

Article 18.

The present Convention does not impose upon a Contracting State any obligations conflicting with its rights and duties as a Member of the League of Nations.

Article 19.

The coming into force of the present Convention will not abrogate the obligations of Contracting States in relation to Customs regulations under Treaties, Conventions or Agreements concluded by them before November 3rd, 1923.

In consideration of such agreements being kept in force, the Contracting States undertake, so soon as circumstances permit, and in any case on the termination of the agreement, to introduce into agreements so kept in force which contravene the provisions of the present Convention the modifications required to bring them into harmony with such provisions ; it being understood that this obligation is not applicable to the provisions of the treaties which terminated the war of 1914-1918, and which are in no wise affected by the present Convention.

Article 20.

In conformity with Article 23 *(e)* of the Covenant of the League of Nations, any Contracting State which can establish a good case against the application of any provision of the present Convention in some or all of its territory, on the ground of the grave economic situation arising out of the acts of devastation perpetrated on its soil during the war of 1914-1918, shall be deemed to be relieved temporarily of the obligations arising from the application of such provision, it being understood that the principle of the equitable treatment of commerce, which is accepted as binding by the Contracting States, must be observed to the utmost possible extent.

Article 21.

Il est entendu que cette convention ne doit pas être interprétée comme réglant en quoi que ce soit les droits et obligations *inter se* de territoires faisant partie ou placés sous la protection d'un même Etat souverain, que ces territoires pris individuellement soient ou non Etats contractants.

Article 22.

Si un différend surgit entre deux ou plusieurs Etats contractants au sujet de l'interprétation ou de l'application des dispositions de la présente Convention et si ce différend ne peut être réglé, soit directement entre les parties, soit par la voie de tout autre moyen de règlement amiable, les parties au différend pourront, avant de recourir à toute procédure arbitrale ou judiciaire, soumettre le différend, aux fins d'amiable composition, à tout organisme technique que le Conseil de la Société des Nations pourra désigner à cet effet. Cet organisme formulera un avis consultatif après avoir entendu les parties et les avoir, au besoin, réunies.

L'avis consultatif formulé par ledit organisme ne liera pas les parties au différend, à moins qu'il ne soit accepté par chacune d'elles, et les parties conserveront la liberté, soit après avoir recouru à la procédure ci-dessus mentionnée, soit pour remplacer cette procédure, de recourir à toute autre procédure arbitrale ou judiciaire de leur choix, y compris l'instance devant la Cour permanente de Justice internationale, pour toutes matières qui sont de la compétence de la Cour, aux termes de son statut.

Si un différend de la nature précisée à l'alinéa premier du présent article surgit au sujet de l'interprétation ou de l'application, soit des alinéas 2 ou 3 de l'article 4, soit de l'article 7 de la présente Convention, les Parties devront, à la requête de l'une d'elles, soumettre l'objet du litige à la décision de la Cour permanente de Justice internationale, qu'elles aient ou non, au préalable, recouru à la procédure précisée au paragraphe premier du présent article.

La procédure ouverte devant l'organisme visé ci-dessus ou l'avis formulé par lui, n'entraînera en aucun cas la suspension de la mesure qui fait l'objet du litige ; il en sera de même dans le cas d'une instance devant la Cour permanente de Justice internationale, à moins que celle-ci n'en décide autrement aux termes de l'article 41 de son statut.

Article 23.

La présente Convention, dont les textes français et anglais feront également foi, portera la date de ce jour, et sera, jusqu'au 31 octobre 1924, ouverte à la signature de tout Etat représenté à la Conférence de Genève, de tout Membre de la Société des Nations et de tout Etat à qui le Conseil de la Société des Nations aura à cet effet, communiqué un exemplaire de la présente Convention.

Article 24.

La présente Convention est sujette à ratification. Les instruments de ratification seront transmis au Secrétaire général de la Société des Nations, qui en notifiera le dépôt aux Membres de la Société des Nations signataires de la Convention, ainsi qu'aux autres Etats signataires.

Article 25.

A partir du 31 octobre 1924, tout Etat représenté à la Conférence visée à l'article 23, et non signataire de la Convention, tout Membre de la Société des Nations et tout Etat auquel le Conseil de la Société des Nations aura, à cet effet, communiqué un exemplaire, pourra adhérer à la présente Convention.

Article 21.

It is understood that the present Convention must not be interpreted as regulating in any way rights and obligations *inter se* of territories forming part or placed under the protection of the same sovereign State, whether or not these territories are individually Contracting States.

Article 22.

Should a dispute arise between two or more Contracting States as to the interpretation or application of the provisions of the present Convention, and should such dispute not be settled either directly between the parties or by the employment of any other means of reaching agreement, the parties to the dispute may, before resorting to any arbitral or judicial procedure, submit the dispute, with a view to an amicable settlement, to such technical body as the Council of the League of Nations may appoint for this purpose. This body will give an advisory opinion after hearing the parties and effecting a meeting between them if necessary.

The advisory opinion given by the said body will not be binding upon the parties to the dispute unless it is accepted by all of them, and they are free either after resort to such procedure or in lieu thereof to have recourse to any arbitral or judicial procedure which they may select, including reference to the Permanent Court of International Justice as regards any matters which are within the competence of that Court under its Statute.

If a dispute of the nature referred to in the first paragraph of this Article should arise with regard to the interpretation or application of paragraphs 2 or 3 of Article 4, or Article 7, of the present Convention, the parties shall, at the request of any of them, refer the matter to the decision of the Permanent Court of International Justice, whether or not there has previously been recourse to the procedure prescribed in the first paragraph of this Article.

The adoption of the procedure before the body referred to above or the opinion given by it will in no case involve the suspension of the measures complained of ; the same will apply in the event of proceedings being taken before the Permanent Court of International Justice, unless the Court decides otherwise under Article 41 of the Statute.

Article 23.

The present Convention, of which the French and English texts are both authentic, shall bear this day's date, and shall be open for signature until October 31st, 1924, by any State represented at the Conference of Geneva, by any Member of the League of Nations and by any States to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Article 24.

The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the League of Nations, who shall notify their receipt to the Members of the League which are signatories of the Convention and to the other signatory States.

Article 25.

After October 31st, 1924, the present Convention may be acceded to by any State represented at the Conference referred to in Article 23 which has not signed the Convention, by any Member of the League of Nations, or by any State to which the Council of the League of Nations shall have communicated a copy of the Convention for this purpose.

Cette adhésion s'effectuera au moyen d'un instrument communiqué au Secrétaire général de la Société des Nations, aux fins de dépôt dans les archives du Secrétariat. Le Secrétaire général notifiera ce dépôt immédiatement aux Membres de la Société des Nations, signataires de la Convention, ainsi qu'aux autres Etats signataires.

Article 26.

La présente Convention n'entrera en vigueur qu'après avoir été ratifiée par cinq Puissances. La date de son entrée en vigueur sera le quatre-vingt-dixième jour après la réception par le Secrétaire général de la Société des Nations de la cinquième ratification. Ultérieurement, la présente Convention prendra effet, en ce qui concerne chacune des Parties, quatre-vingt-dix jours après la réception de la ratification ou de la notification de l'adhésion.

Conformément aux dispositions de l'article 18 du Pacte de la Société des Nations, le Secrétaire général enregistrera la présente Convention le jour de l'entrée en vigueur de cette dernière.

Article 27.

Un recueil spécial sera tenu par le Secrétaire général de la Société des Nations, indiquant quelles Parties ont signé ou ratifié la présente Convention, y ont adhéré ou l'ont dénoncée. Ce recueil sera constamment ouvert aux Membres de la Société et publication en sera faite aussi souvent que possible, suivant les indications du Conseil.

Article 28.

La présente Convention peut être dénoncée par notification écrite, adressée au Secrétaire général de la Société des Nations. La dénonciation deviendra effective un an après la date de sa réception par le Secrétaire général et n'aura d'effet qu'en ce qui concerne le Membre de la Société des Nations ou l'Etat dénonçant.

Le Secrétaire général de la Société des Nations portera à la connaissance de chacun des Membres de la Société des Nations signataires de la Convention ou adhérents à la Convention et des autres Etats signataires ou adhérents toute dénonciation reçue par lui.

Article 29.

Tout Etat signataire ou adhérent de la présente Convention peut déclarer, soit au moment de sa signature, soit au moment de sa ratification ou de son adhésion, que son acceptation de la présente Convention n'engage pas, soit l'ensemble, soit tel de ses protectorats, colonies, possessions ou territoires d'outre-mer soumis à sa souveraineté ou à son autorité, et peut, ultérieurement et conformément à l'article 25, adhérer séparément au nom de l'un quelconque de ses protectorats, colonies, possessions ou territoires d'outre-mer, exclus par cette déclaration.

La dénonciation pourra également s'effectuer séparément pour tout protectorat, colonie, possession ou territoire d'outre-mer ; les dispositions de l'article 28 s'appliqueront à cette dénonciation.

Article 30.

Le Conseil de la Société des Nations est prié de considérer l'opportunité de réunir une Conférence à fin de revision de la présente Convention, si un tiers des Etats contractants en fait la demande.

Accession shall be effected by an instrument communicated to the Secretary-General of the League of Nations to be deposited in the archives of the Secretariat. The Secretary-General shall at once notify such deposit to all the Members of the League of Nations signatories of the Convention and to the other signatory States.

Article 26.

The present Convention will not come into force until it has been ratified by five Powers. The date of its coming into force shall be the ninetieth day after the receipt by the Secretary-General of the League of Nations of the fifth ratification. Thereafter, the present Convention will take effect in the case of each Party ninety days after the receipt of its ratification or of the notification of its accession.

In compliance with the provisions of Article 18 of the Covenant of the League of Nations. the Secretary-General will register the present Convention upon the day of its coming into force,

Article 27.

A special record shall be kept by the Secretary-General of the League of Nations showing which of the Parties have signed, ratified, acceded to or denounced the present Convention. This record shall be open to the Members of the League at all times ; it shall be published as often as possible, in accordance with the directions of the Council.

Article 28.

The present Convention may be denounced by an instrument in writing addressed to the Secretary-General of the League of Nations. The denunciation shall become effective one year after the date of the receipt of the instrument of denunciation by the Secretary-General, and shall operate only in respect of the Member of the League of Nations or State which makes it.

The Secretary-General of the League of Nations shall notify the receipt of any such denunciations to all the Members of the League of Nations signatories of or adherents to the Convention and to the other signatory or adherent States.

Article 29.

Any State signing or adhering to the present Convention may declare, at the moment either of its signature, ratification or accession, that its acceptance of the present Convention does not include any or all of its colonies, overseas possessions, protectorates, or overseas territories under its sovereignty or authority and may subsequently adhere, in conformity with the provisions of Article 25, on behalf of any such colony, overseas possession, protectorate or territory excluded by such declaration.

Denunciation may also be made separately in respect of any such colony, overseas possession, protectorate or territory, and the provisions of Article 28 shall apply to any such denunciation.

Article 30.

The Council of the League of Nations is requested to consider the desirability of summoning a Conference for the purpose of revising the present Convention if requested by one-third of the Contracting States.

En foi de quoi, les Plénipotentiaires susnommés ont signé la présente Convention.

FAIT à Genève, le trois novembre mil neuf cent vingt-trois, en simple expédition qui sera déposée dans les archives du Secrétariat de la Société des Nations ; copie conforme en sera remise à tous les Etats représentés à la Conférence.

In faith whereof the above-named Plenipotentiaries have signed the present Convention.

DONE at Geneva, the third day of November one thousand nine hundred and twenty-three in a single copy which will remain deposited in the archives of the Secretariat of the League of Nations : certified copies will be transmitted to all the States represented at the Conference.

ALLEMAGNE	WILLY ERNST	GERMANY
AUTRICHE	E. PFLÜGL	AUSTRIA
BELGIQUE	J. BRUNET. A. JANSSEN	BELGIUM
BRÉSIL	J. A. BARBOZA CARNEIRO	BRAZIL
EMPIRE BRITANNIQUE	H. LLEWELLYN SMITH	BRITISH EMPIRE
UNION SUD-AFRICAINE	H. LLEWELLYN SMITH	UNION OF SOUTH AFRICA
AUSTRALIE	C. A. B. CAMPION	AUSTRALIA
NOUVELLE-ZÉLANDE	J. ALLEN. I hereby declare that my signature includes the Mandated Territory of Western Samoa[1].	NEW ZEALAND
INDE	HARDINGE OF PENSHURST.	INDIA
BULGARIE	D. MIKOFF	BULGARIA
CHILI	JORGE BUCHANAN	CHILE

Traduction :

[1] Je déclare par la présente que ma signature engage le territoire sous mandat du Samoa occidental.

CHINE	J. R. LOUTSENGTSIANG	CHINA
DANEMARK	A. OLDENBURG.	DENMARK
EGYPTE	T. C. MACAULAY. A. ABDEL KHALEK	EGYPT
ESPAGNE	EMILIO DE PALACIOS	SPAIN
FINLANDE	NIILO A. MANNIO. URHO TOIVOLA.	FINLAND
FRANCE	E. BOLLEY	FRANCE
GRÈCE	V. COLOCOTRONIS D. CAPSALI	GREECE
HONGRIE	F. DE PARCHER	HUNGARY
ITALIE	CARLO PUGLIESI	ITALY
JAPON	Y. SUGIMURA.	JAPAN
LITHUANIE	DOBKEVICIUS Dr. P. KARVELIS	LITHUANIA
LUXEMBOURG	CH. G. VERMAIRE	LUXEMBURG
PROTECTORAT FRANÇAIS DU MAROC	P. SERRA	FRENCH PROTECTORATE OF MOROCCO
NORVÈGE	FRIDTJOF NANSEN	NORWAY
PARAGUAY	R. V. CABALLERO	PARAGUAY

PAYS-BAS THE NETHERLANDS

Me référant à l'art. 29 de la Convention, je déclare que le Gouvernement Néerlandais, tout en n'acceptant la Convention que pour le Royaume en Europe, n'écarte pas d'une manière catégorique son adhésion en ce qui concerne les territoires d'outre-mer, mais que le Gouvernement diffère cette adhésion et se réserve d'adhérer ultérieurement soit pour l'ensemble, soit pour l'un ou l'autre de ses territoires d'outre-mer [1].

E. MENTEN.

Pays-Bas. Pour les territoires d'outre-mer : Indes Néerlandaises, Surinam et Curaçao [2]

W. DOUDE VAN TROOSTWIJK.

POLOGNE J. MODZELEWSKI. POLAND

PORTUGAL A. M. BARTHOLOMEU FERREIRA PORTUGAL

ROUMANIE ROUMANIA

Au nom du Gouvernement Royal de Roumanie je fais les mêmes réserves formulées par les différents Gouvernements, — insérées à l'art. 6 du Protocole, — et j'explique que le Gouvernement Royal entend que l'art. 22 de la Convention confère le droit de recourir à la procédure prévue dans ledit article aux seules Hautes Parties contractantes, — pour des questions d'ordre général, — les simples particuliers ne pouvant saisir que les instances judiciaires nationales en cas de désaccord avec les autorités du Royaume [3]

N. P. COMNÈNE.

ROYAUME DES SERBES, CROATES ET SLOVÈNES KINGDOM OF THE SERBS, CROATS AND SLOVENES

RADMILO BOUYDITCH

Dr VALDEMAR LOUNATCHEK

Translation :

[1] With reference to Article 29 of the Convention, I have the honour to declare that, although the Netherlands Government only accepts the Convention in respect of its European territories, it does not definitely refuse its adhesion as regards its overseas possessions. The Netherlands Government wishes, however, to postpone such adhesion, and reserves the right subsequently to adhere in respect of all or any of its overseas possessions.

[2] Netherlands. For the overseas territories : Netherlands Indies, Surinam and Curacao.

[3] On behalf of the Royal Roumanian Government, I make the same reservations as those formulated by the other Governments and inserted in Article 6 of the Protocol, and I would add that the Royal Government understands that Article 22 of the Convention confers the right to have recourse to the procedure provided for in this Article for questions of a general nature solely on the High Contracting Parties, private persons being only entitled to appeal to their own judicial authorities in case any dispute arises with the authorities of the Kingdom.

Les réserves faites par la Roumanie ont été acceptées par le Conseil dans sa séance du 10 mars 1925.

The reservations made by Roumania have been accepted by the Council at its meeting of March 10, 1925.

SIAM	PHYA SANPAKITCH PREECHA.	SIAM
SUÈDE	HJ. BRANTING	SWEDEN
SUISSE	HÄUSERMANN E. LEUTÉ	SWITZERLAND
TCHÉCOSLOVAQUIE	J. DVORACEK D. SCHÖNBACH	CZECHOSLOVAKIA
RÉGENCE DE TUNIS (PROTECTORAT FRANÇAIS)	ODE	REGENCY OF TUNIS (FRENCH PROTECTORATE)
URUGUAY	E. E. BUERO	URUGUAY

PROTOCOLE

DE LA CONVENTION INTERNATIONALE POUR LA SIMPLIFICATION DES FORMALITÉS DOUANIÈRES.

Au moment de procéder à la signature de la Convention, pour la simplification des formalités douanières, conclue à la date de ce jour, les soussignés, dûment autorisés, sont convenus de ce qui suit :

1. Il est entendu que les obligations qui résultent, pour les Etats contractants, de la Convention ci-dessus visée, n'affectent en aucune façon celles qu'ils ont contractées ou pourront contracter à l'avenir, conformément à des traités ou accords internationaux visant à sauvegarder la santé des hommes, des animaux ou des plantes (notamment la Convention internationale de l'opium), ou destinés à défendre la moralité publique ou ayant pour objet la sécurité internationale.

2. En ce qui concerne l'application de l'article 3, l'engagement souscrit par le Canada ne lie que le Gouvernement fédéral sans engager les Gouvernements des Provinces auxquels la constitution canadienne donne le pouvoir d'interdire ou de restreindre, sur leur territoire, l'importation de certains produits.

3. En ce qui concerne l'application des articles 4 et 5, l'adhésion du Brésil et du Canada n'implique, pour ces Etats, la responsabilité du Gouvernement fédéral, en matière d'exportation, que dans la mesure où il prend lui-même des dispositions tarifaires ou réglementaires visées aux dits articles, sans qu'il puisse assumer aucune responsabilité en ce qui concerne les dispositions de même ordre prises par les Etats ou Provinces en vertu des droits que la Constitution du pays leur confère.

4. En ce qui concerne l'application de l'article 4 et du second alinéa de l'article 5, l'engagement souscrit par l'Allemagne n'implique pas l'obligation de publier certaines taxes minimes qu'elle perçoit ou certaines formalités spéciales qu'elle applique, lesquelles ne sont pas édictées par elle, mais instituées par l'un quelconque des Etats fédérés ou par une autorité locale quelconque.

5. Pour l'application de l'article 11, les Etats contractants reconnaissent que les règles établies par eux constituent des garanties minima qui pourront être réclamées par tous les Etats contractants, mais n'excluent pas l'extension ou l'adaptation desdites règles dans des accords bilatéraux ou autres, que lesdits Etats institueraient volontairement entre eux.

6. Etant donné les conditions spéciales dans lesquelles ils se trouvent, les Gouvernements d'Espagne, de Finlande, de Pologne et de Portugal ont déclaré qu'ils se réservent la faculté d'excepter, lors de la ratification, l'article 10, et qu'ils ne s'obligent à appliquer ledit article qu'après une période de cinq ans à dater de ce jour.

Une déclaration analogue a été faite par les Gouvernements d'Espagne, de Grèce et de Portugal en ce qui concerne le 8° de l'article 11 de la Convention et par les Gouvernements d'Espagne et de Portugal à l'égard du 3° du même article. Le Gouvernement polonais a fait une déclaration semblable au sujet de l'application de l'ensemble de cet article, à l'exception des 1°, 2°, 4°, 5°, 7° et 9°, aux prescriptions desquels il accepte de se conformer dès la mise en vigueur, en ce qui le concerne, de ladite Convention.

Les autres Etats contractants, en déclarant qu'ils acceptent les réserves ainsi formulées, stipulent qu'ils ne seront eux-mêmes liés, pour les matières qui en font l'objet, à l'égard des Etats qui en bénéficient, que lorsque l'application des stipulations ainsi différées sera, de la part desdits Etats, devenue effective.

Les exceptions formulées ultérieurement par d'autres gouvernements au moment de leur ratification ou de leur adhésion, en ce qui concerne l'article 10, l'article 11 ou des dispositions particulières de ces articles, seront admises, pour la durée visée au premier alinéa et dans les conditions mentionnées au troisième alinéa ci-dessus, si le Conseil de la Société des Nations en décide ainsi, après consultation de l'organe technique prévu à l'article 22 de la Convention.

Le présent Protocole aura les mêmes force, valeur et durée que la Convention conclue à la date de ce jour et dont il doit être considéré comme faisant partie intégrante.

PROTOCOL

TO THE INTERNATIONAL CONVENTION RELATING TO THE SIMPLIFICATION OF CUSTOMS FORMALITIES.

At the moment of signing the Convention of to-day's date relating to the simplification of Customs formalities, the undersigned, duly authorised, have agreed as follows :

1. It is understood that the obligations of the Contracting States under the Convention referred to above do not in any way affect those which they have contracted or may in future contract under international treaties or agreements relating to the preservation of the health of human beings, animals or plants (particularly the International Opium Convention), the protection of public morals or international security.

2. As regards the application of Article 3, the obligation accepted by Canada binds only the Federal Government and not the Provincial Governments, which, under the Constitution, possess the power of prohibiting or restricting the importation of certain products into their territories.

3. As regards the application of Articles 4 and 5, the acceptance of these Articles by Brazil and Canada only involves, in the case of these States, the responsibility of the Federal Government to the extent to which the measures relating to tariffs or regulations referred to in those Articles are taken by itself, and without its assuming any responsibility as regards such measures taken by the States or Provinces under rights conferred on them by the Constitution of the country.

4. In regard to the application of Article 4 and of the second paragraph of Article 5, the undertaking entered into by Germany does not entail any obligation on her part to publish certain trifling taxes which she collects or certain special formalities which she applies, but which are not imposed by her but by Federal States or by local authorities.

5. As regards the application of Article 11, the Contracting States recognise that the rules which they have established constitute the minimum guarantees which all the Contracting States may claim, and do not exclude the voluntary extension or adaptation of such rules by bilateral or other agreements voluntarily concluded between the said States.

6. In view of the special circumstances in which they are placed, the Governments of Spain, Finland, Poland and Portugal have stated that they reserve the right of excepting Article 10 at the time of ratification and that they will not be bound to apply the said Article until after a period of five years from this day.

A similar declaration has been made by the Governments of Spain, Greece and Portugal in respect of paragraph 8 of Article 11 of the Convention, and by the Governments of Spain and Portugal in respect of paragraph 3 of the same Article. The Government of Poland has made a similar declaration in respect of the application of the whole of the same Article, with the exception of paragraphs 1, 2, 4, 5, 7 and 9, which it agrees to apply as from the coming into force in its own case of the said Convention.

The other Contracting States, while stating their acceptance of the reserves so formulated, declare that they will not be bound, in regard to the States which have made the said reserves, as regards the matters to which they relate, until the provisions in question are applied by the said States.

Any exceptions which may subsequently be formulated by other Governments, at the time of their ratification or accession, with reference to Article 10, Article 11, or any particular provisions of those Articles, shall be accepted, for the period referred to in the first paragraph above, and subject to the conditions laid down in the third paragraph, if the Council of the League of Nations so decides after consulting the technical body mentioned in Article 22 of the Convention.

The present Protocol will have the same force, effect and duration as the Convention of to-day's date, of which it is to be considered as an integral part.

En foi de quoi, les Plénipotentiaires susnommés ont signé le présent Protocole.

FAIT à Genève, le trois novembre mil neuf cent vingt-trois, en simple expédition qui sera déposée dans les archives du Secrétariat de la Société des Nations ; copie conforme en sera remise à tous les Etats représentés à la Conférence.

In faith whereof the above-named Plenipotentiaries have signed the present Protocol.

DONE at Geneva, the third day of November one thousand nine hundred and twenty-three in a single copy which will remain deposited in the archives of the Secretariat of the League of Nations ; certified copies will be transmitted to all the States represented at the Conference.

ALLEMAGNE	WILLY ERNST	GERMANY
AUTRICHE	E. PFLÜGL	AUSTRIA
BELGIQUE	J. BRUNET. A. JANSSEN	BELGIUM
BRÉSIL	J. A. BARBOZA CARNEIRO	BRAZIL
EMPIRE BRITANNIQUE	H. LLEWELLYN SMITH	BRITISH EMPIRE
UNION SUD-AFRICAINE	H. LLEWELLYN SMITH	UNION OF SOUTH AFRICA
AUSTRALIE	C. A. B. CAMPION	AUSTRALIA
NOUVELLE-ZÉLANDE	J. ALLEN.	NEW ZEALAND

I hereby declare that my signature includes the Mandated Territory of Western Samoa [1].

INDE	HARDINGE OF PENSHURST.	INDIA
BULGARIE	D. MIKOFF	BULGARIA
CHILI	JORGE BUCHANAN	CHILE
CHINE	J. R. LOUTSENGTSIANG	CHINA

Traduction :

[1] Je déclare par la présente que ma signature engage le territoire sous mandat du Samoa occidental.

DANEMARK	A. OLDENBURG.	DENMARK
EGYPTE	T. C. MACAULAY. A. ABDEL KHALEK	EGYPT
ESPAGNE	EMILIO DE PALACIOS	SPAIN
FINLANDE	NIILO A. MANNIO URHO TOIVOLA.	FINLAND
FRANCE	E. BOLLEY	FRANCE
GRÈCE	V. COLOCOTRONIS D. CAPSALI	GREECE
HONGRIE	F. DE PARCHER	HUNGARY
ITALIE	CARLO PUGLIESI	ITALY
JAPON	Y. SUGIMURA.	JAPAN
LITHUANIE	DOBKEVICIUS Dr. P. KARVELIS	LITHUANIA
LUXEMBOURG	CH. G. VERMAIRE	LUXEMBURG
PROTECTORAT FRANÇAIS DU MAROC	P. SERRA	FRENCH PROTECTORATE OF MOROCCO
NORVÈGE	FRIDTJOF NANSEN	NORWAY
PARAGUAY	R. V. CABALLERO	PARAGUAY
PAYS-BAS		THE NETHERLANDS

Avec la réserve indiquée à la Convention [1].

E. MENTEN.

Pour le territoire d'outre-mer du Royaume: Indes Néerlandaises, Surinam et Curaçao [2]

W. DOUDE VAN TROOSTWIJK.

Translation :

[1] Subject to the reservation indicated in the Convention.

[2] For the overseas territories of the Kingdom: Netherlands Indies, Surinam and Curacao.

POLOGNE	J. MODZELEWSKI.	POLAND
PORTUGAL	A. M. BARTHOLOMEU FERREIRA	PORTUGAL
ROUMANIE		ROUMANIA

Sous les réserves et explications mentionnées en signant la Convention[1]

N. P. COMNÈNE.

ROYAUME DES SERBES, CROATES ET SLOVÈNES	RADMILO BOUYDITCH Dr VALDEMAR LOUNATCHEK	KINGDOM OF THE SERBS, CROATS AND SLOVENES
SIAM	PHYA SANPAKITCH PREECHA	SIAM
SUÈDE	HJ. BRANTING	SWEDEN
SUISSE	HÄUSERMANN E. LEUTÉ	SWITZERLAND
TCHÉCOSLOVAQUIE	J. DVORACEK D. SCHÖNBACH	CZECHOSLOVAKIA
RÉGENCE DE TUNIS (PROTECTORAT FRANÇAIS)	ODE	REGENCY OF TUNIS (FRENCH PROTECT ORATE
URUGUAY	E. E. BUERO	URUGUAY

Translation :

[1] Subject to the reservations made and explanations given when the Convention was signed.

N° 776.

GRÈCE

Acte additionnel au Protocole du 29 septembre 1923 concernant l'établissement des réfugiés grecs, signé à Genève, le 19 septembre 1924.

GREECE

Additional Act to the Protocol of September 29, 1923, relating to the Settlement of Greek Refugees, signed at Geneva, September 19, 1924.

No. 776 — ACTE ADDITIONNEL[1] AU PROTOCOLE[2] DU 29 SEPTEMBRE 1923 CONCERNANT L'ÉTABLISSEMENT DES RÉFUGIÉS GRECS, SIGNÉ A GENÈVE, LE 19 SEPTEMBRE 1924.

Textes officiels anglais et français. Cet acte a été enregistré au moment de son entrée en vigueur, soit le 4 décembre 1924.

1. Les articles I, II, IV, V, (chiffre 1) et VI du Protocole seront remplacés par les articles suivants :

Article premier.

Le Gouvernement hellénique s'engage à instituer un Office autonome d'établissement des réfugiés qui sera doté de la constitution, de la compétence et des fonctions définies dans le Statut organique joint en annexe au présent Protocole et considéré comme partie intégrante dudit. La ratification du Protocole et de l'annexe par la Grèce constituera l'assurance que le Gouvernement hellénique a pris les mesures nécessitées par la législation intérieure du pays en vue d'instituer l'Office et de lui garantir, pendant la période de son fonctionnement, la compétence et les pouvoirs prescrits. Le détail de ces mesures sera communiqué immédiatement au Conseil de la Société ; aucune modification n'y sera apportée sans le consentement de l'Office autonome. Les modifications apportées seront immédiatement communiquées au Conseil.

Article 2.

Le Gouvernement hellénique s'engage à assigner à l'Office autonome d'établissement des réfugiés, qui en sera détenteur, en toute propriété, pour les fins définies dans le Statut, une étendue de terres d'au moins 500.000 hectares. Ces terres devront être reconnues par l'Office comme répondant, de par leur nature et leur situation, aux fins indiquées.

Cependant, ces terres restent naturellement soumises aux obligations provenant des servitudes ordinaires de voisinage et d'usage, ainsi que des obligations provenant des droits acquis par les métayers et détenteurs similaires; d'autre part, l'établissement des réfugiés sur ces terres n'est pas exclusif de l'établissement de ces métayers. Mais il reste bien entendu que les terres ainsi concédées n'entrent pas en compte des 500.000 hectares, et que l'établissement des métayers ne sera aucunement à la charge de l'Office autonome qui pourrait cependant, à la demande du Gouvernement hellénique, collaborer avec le Gouvernement à cet établissement.

Article 4.

Le Gouvernement hellénique émettra aussitôt que possible un ou plusieurs emprunts, d'un montant total effectif qui ne dépassera pas 10 millions de livres sterling, et prendra les mesures nécessaires pour qu'une tranche équivalente au moins à 25 % du ou desdits emprunts soit souscrite par des banques ou des groupes financiers grecs.

[1] Les instruments de ratification ont été déposés au Secrétariat de la Société des Nations le 4 décembre 1924.

[2] Vol. XX, page 29 de ce Recueil.

No. 776. — ADDITIONAL ACT[1] TO THE PROTOCOL[2] OF SEPTEMBER 29, 1923, RELATING TO THE SETTLEMENT OF GREEK REFUGEES, SIGNED AT GENEVA, SEPTEMBER 19, 1924.

Official English and French texts. This Additional Act was registered on the date of its entry into force, i.e., December 4, 1924.

1. Articles 1, 2, 4, 5 (No. 1) and 6 of the Protocol shall be replaced by the following articles :

Article 1.

The Hellenic Government undertakes to establish a Refugees Settlement Commission to possess the constitution, capacity and functions set out in the Organic Statutes which form an annex to the present Protocol and are considered as being an integral part thereof. The ratification of this Protocol and of the Annex by Greece shall constitute an assurance that the Hellenic Government has taken the measures required by the internal law of the country to establish the Commission and to ensure to it during the period of its existence the prescribed capacity and powers. Particulars concerning these measures shall forthwith be communicated to the Council of the League, and no alterations shall be made without the consent of the Settlement Commission. Any alterations which may be made shall be immediately communicated to the Council.

Article 2.

The Hellenic Government undertakes to assign to the Refugees Settlement Commission, to be held by it as its absolute property for the purposes contemplated by its Statutes, an amount of land of not less than 500,000 hectares approved by the Commission as suitable for the said purposes in regard to both its character and situation.

Nevertheless, the land shall continue to be subject to ordinary servitudes, whether servitudes in favour of adjacent land or servitudes of user, and to obligations arising out of rights acquired by metayer tenants and similar holders ; furthermore, the settlement of the refugees on the land shall not preclude the settlement of metayer tenants. But it is understood that land used in this way shall not be included in the 500,000 hectares and that the settlement of metayer tenants shall not be at the expense of the Settlement Commission which may, however, at the request of the Hellenic Government, co-operate with the latter for the purposes of such settlement.

Article 4.

The Hellenic Government will, as soon as possible, raise a loan or loans up to a net total not exceeding ten million sterling, and will arrange for the subscription by Greek banks or financial groups of a block equivalent to at least 25 % of such loan or loans.

[1] The instruments of ratification were deposited with the Secretariat of the League of Nations, December 4, 1924.

[2] Vol. XX, page 29 of this Series.

Les maisons chargées de l'émission mettront la totalité du produit du ou des emprunts directement à la disposition de l'office autonome d'établissement des réfugiés pour les fins définies dans le statut organique et, le cas échéant, pour le remboursement d'avances quelconques.

Article 5.

Chiffre 1.

au lieu de : (par exemple, les recettes énumérées au tableau I) lire : (par exemple, les recettes énumérées au tableau annexé).

Article 6.

Le Gouvernement grec s'engage à ne pas hypothéquer ses revenus en faveur d'emprunts ne visant pas, soit un but productif, soit l'exécution des traités de paix. Si le cas se présente d'emprunts ayant un de ces objets :

a) Le Gouvernement hellénique pourra accorder une hypothèque de rang inférieur sur les revenus ou les excédents de revenus affectés à l'emprunt pour les réfugiés, conformément à l'article 5, alinéa 2.

b) En ce qui concerne les revenus autres que ceux affectés à l'emprunt des réfugiés conformément à l'article 5, alinéa 2, le Gouvernement hellénique s'engage à ne les hypothéquer que si la Commission financière internationale a reconnu que la nature des revenus à hypothéquer est telle qu'elle ne compromette pas le produit des recettes affectées à l'emprunt pour les réfugiés.

Le Gouvernement hellénique prend, en outre, l'engagement d'appliquer dès maintenant et par la suite, tous ses efforts au rétablissement, dans le plus bref délai possible, d'un équilibre parfait entre les recettes ordinaires et les dépenses de l'Etat.

Tableau annexé, remplaçant le tableau N° 1 annexé au Protocole. Les recettes mentionnées à l'alinéa 1 de l'article 5 sont les suivantes :

1. Monopoles de la Nouvelle Grèce, à savoir : sel, allumettes, cartes à jouer, papier à cigarettes ;
2. Les recettes douanières perçues par les douanes : de la Canée, de Candie, de Samos, de Chio, de Mytilène, de Syra ;
3. L'impôt sur le tabac en Nouvelle Grèce ;
4. Les droits de timbre en Nouvelle Grèce ;
5. L'impôt sur l'alcool dans tout l'Etat hellénique ;
6. Les excédents des recettes déjà assignées à la Commission financière internationale, sous réserve des charges existant déjà sur lesdits excédents.

(Le tableau II du Protocole du 29 septembre 1923 est supprimé).

2. Les articles 12 et 15 du Statut seront remplacés par les articles suivants :

Article 12.

L'Office autonome d'établissement des réfugiés aura pour mission de procurer aux réfugiés une occupation productive en Grèce, agricole ou autre, en utilisant, à cet effet, les terres qui lui auront été assignées, les fonds qui auront été placés à sa disposition et ses propres revenus.

Cependant, l'Office autonome peut procéder à toutes installations utiles sur les terres des Turcs soumis à l'échange, qui lui seraient concédées, dès qu'il aura la possession de fait de ces terres et avant d'en devenir le propriétaire *de jure.* Le Gouvernement hellénique s'engage formellement à ce que la propriété *de jure* soit transmise à l'Office autonome aussitôt que le Gouvernement hellénique ayant la libre disposition de ces terres sera en mesure d'en transférer la propriété.

The issuing houses shall place the whole proceeds of the loan or loans directly under the disposal of the Refugees Settlement Commission for the purposes specified in its Organic Statutes, and for the repayment, if necessary, of any advances.

Article 5.

No. 1.

instead of (for example, those indicated in Schedule 1) read (for example those indicated in the annexed schedule).

Article 6.

The Greek Government undertakes not to create any charges on its revenues by way of security for any loans not intended either for productive purposes or for carrying out its obligations under the Treaties of Peace. Should the case arise of a loan for one of these objects, then :

(a) The Greek Government may create a charge of inferior rank upon the revenues or surplus revenues assigned to the refugees' loan in conformity with Article 5, paragraph 2.

(b) As regards revenues other than those assigned to the refugees' loan in conformity with Article 5, paragraph 2, the Hellenic Government undertakes not to create charges thereon unless the International Financial Commission shall have recognised that the nature of the revenues on which it is proposed to create a charge is such as not to compromise the yield of the revenues assigned to the refugees' loan.

The Greek Government further undertakes immediately to make and to persist in making every effort to secure as soon as possible a complete equilibrium between the ordinary receipts and the expenses of the State.

Annexed Schedule, replacing Schedule I annexed to the Protocol. The revenues specially referred to in Article 5 of the Protocol under the number 1 are the following :

(1) The monopolies of New Greece, i.e., Salt, Matches, Playing Cards and Cigarette paper ;

(2) The Customs receipts received at the Customs of Canea, Candia, Samos, Chios, Mitylene, Syra ;

(3) The tobacco duty in New Greece ;

(4) The stamp duty in New Greece ;

(5) The duty on alcohol in the whole of Greece ;

(6) Any surplus of the revenues already assigned to the International Financial Commission subject always to existing charges on such surplus.

(Schedule II of the Protocol of September 29, 1923, is cancelled.)

(2) Articles 12 and 15 of the Statutes shall be replaced by the following articles :

Article 12.

The functions of the Refugees Settlement Commission shall be, by means of the lands assigned to it, the funds placed at its disposal and its own income, to promote the establishment of refugees in productive work either upon the land or otherwise in Greece.

Nevertheless, the Refugees Settlement Commission may settle refugees on land of Turks subject to exchange which may be assigned to it as soon as it shall enter into actual possession of this land, and even before it has become the *de jure* owner thereof. As soon as it is free to dispose of this land and is in a position to transfer the rights of ownership, the Hellenic Government solemnly undertakes to give *de jure* ownership to the Settlement Commission.

L'Office autonome pourra également procéder à l'établissement des réfugiés sur terres réquisitionnées ou en voie d'expropriation avant que les formalités requises par la loi soient entièrement terminées, à condition toutefois que le Gouvernement hellénique s'engage formellement à donner immédiatement à l'Office la possession de fait et, les formalités terminées, la propriété *de jure*, aux conditions de l'article 2 du Protocole. L'Office autonome est également autorisé à faire des installations sur des terres prises à bail par le Gouvernement hellénique dont le bail aurait un caractère de bail perpétuel et dont le bail serait cédé à l'Office. Enfin, l'Office pourrait procéder exceptionnellement à des établissements sur des terres qui ne lui appartiendraient pas en propriété, mais qui seraient propres à permettre l'établissement des réfugiés et sur lesquelles l'Office estimerait avoir acquis des droits suffisants pour assurer une installation permanente des réfugiés et la sécurité des sommes à dépenser sur ces terres par l'Office.

Article 15.

Les revenus et les fonds de l'Office autonome d'établissement des réfugiés ne devront pas être employés au soulagement de misères ou à d'autres œuvres charitables qui ne viseraient pas à procurer une occupation productive aux personnes assistées.

Cependant, l'Office autonome procédant à des installations d'ensemble, comme par exemple à la création de faubourgs ou de villages, peut faire telle dépense, d'ordre général ou social, qui assurerait le développement de ces installations et l'amélioration de l'état sanitaire des populations.

Tous les secours accordés seront consentis à des conditions impliquant un remboursement ultérieur.

Le présent Acte sera ratifié et l'instrument de ratification sera déposé au Secrétariat de la Société des Nations, aussitôt que possible. L'Acte entrera en vigueur le jour du dépôt de l'instrument de ratification.

En foi de quoi, le sousigné, dûment autorisé à cet effet, a signé le présent Acte.

Fait à Genève, le 19 septembre mil neuf cent vingt-quatre, en simple expédition, qui sera déposée au Secrétariat de la Société des Nations et enregistrée par lui sans délai.

(Signé) EM. J. TSOUDEROS,
Ministre des Finances.

The Settlement Commission may also proceed to settle refugees on land requisitioned, or in process of expropriation, before the formalities required by law have been fully complied with, provided that the Hellenic Government solemnly undertakes to place the Commission immediately in actual possession and to give it *de jure* ownership under the conditions laid down in Article 2 of the Protocol as soon as the formalities have been fully complied with. The Settlement Commission is also authorised to settle refugees on land taken on lease by the Hellenic Government when the lease is a perpetual one and has been transferred to the Commission. Lastly, in exceptional circumstances the Commission may settle refugees on land of which it does not possess the ownership, but which is suitable for the settlement of refugees, and in respect of which the Commission considers that it has acquired sufficient rights to ensure a permanent settlement of the refugees and adequate security for the sums which it proposes to spend on this land.

Article 15.

The income and funds of the Refugees Settlement Commission may not be expended on the relief of distress or for charitable purposes as distinct from the settlement in productive work of the persons assisted.

Nevertheless, when the Commission establishes settlements on a large scale, e.g., when it creates suburbs or villages, it may make such disbursements of a general or social nature as may serve to promote the development of these settlements and improve the health conditions of the population.

All assistance given shall be given on terms involving ultimate repayment.

The present Act shall be ratified and the instrument of ratification shall be deposited at the Secretariat of the League of Nations as soon as possible. It shall come into force on the date of deposit of the ratification.

In faith whereof, the undersigned, duly authorised for this purpose, has signed the present Act.

Done at Geneva, on the 19th day of September, one thousand nine hundred and twenty-four, in a single copy, which shall remain deposited with the Secretariat of the League of Nations and shall be registered without delay.

(Signed) EM. J. TSOUDEROS.
Minister of Finance.

No. 776

N° 777.

FRANCE
GRANDE-BRETAGNE
ET ITALIE

Déclaration relative aux modifications introduites au Protocole du 29 septembre 1923, concernant l'établissement des réfugiés grecs, par l'Acte additionnel du 19 septembre 1924. Genève, le 25 septembre 1924.

FRANCE, GREAT BRITAIN
AND ITALY

Declaration relating to the Modifications made to the Protocol of September 29, 1923, with regard to the Settlement of Refugees in Greece, by the Additional Act of September 19, 1924. Geneva, September 25, 1924.

No. 777. — DÉCLARATION AU NOM DE LA FRANCE, DE LA GRANDE-BRETAGNE ET DE L'ITALIE, RELATIVE AUX MODIFICATIONS INTRODUITES AU PROTOCOLE[1] DU 29 SEPTEMBRE 1923, CONCERNANT L'ÉTABLISSEMENT DES RÉFUGIÉS GRECS, PAR L'ACTE ADDITIONNEL[2] DU 19 SEPTEMBRE 1924. GENÈVE LE 25 SEPTEMBRE 1924.

Textes officiels anglais et français, enregistrés au moment de l'entrée en vigueur de l'Acte additionnel, N° 776 ci-dessus, soit le 4 décembre 1924.

Les soussignés, représentants des Gouvernements de la France, de la Grande-Bretagne et de l'Italie, dûment autorisés par leurs Gouvernements respectifs, s'engagent, par la présente, à ce que les instructions nécessaires soient données par lesdits Gouvernements à leurs délégués à la Commission Financière Internationale à Athènes, en vue de tenir compte, dans l'accomplissement des fonctions prévues au Protocole relatif à l'établissement des réfugiés en Grèce et au Statut annexé audit Protocole, des modifications introduites dans ces actes par l'Acte additionnel du 19 septembre 1924.

En foi de quoi, les soussignés, dûment autorisés à cet effet, ont signé la présente Déclaration.

Fait à Genève, le vingt-cinq septembre mil neuf cent vingt-quatre, en une seule expédition, qui devra être déposée au Secrétariat de la Société des Nations et enregistrée par lui sans délai.

FRANCE . . . . . ARI. BRIAND.
GRANDE BRETAGNE . . . PARMOOR.
ITALIE . . . . . A. SALANDRA.

[1] Vol. XX, pages 29 et 41 de ce Recueil.
[2] Page 413 de ce volume.

No. 777. — DECLARATION ON BEHALF OF FRANCE, GREAT BRITAIN AND ITALY, RELATING TO THE MODIFICATIONS MADE TO THE PROTOCOL[1] OF SEPTEMBER 29, 1923, WITH REGARD TO THE SETTLEMENT OF REFUGEES IN GREECE, BY THE ADDITIONAL ACT[2] OF SEPTEMBER 19, 1924. GENEVA SEPTEMBER 25, 1924.

Official English and French texts, registered on the date of the entry into force of the Additional Act, No. 776 above, December 4, 1924.

The undersigned, representatives of the Governments of France, Great Britain and Italy, duly authorised by their respective Governments, hereby undertake that the necessary instructions shall be given by the said Governments to their delegates to the International Financial Commission at Athens to take into account, in discharging the duties contemplated by the Protocol relating to the settlement of refugees in Greece and by the Statute annexed thereto, the modifications made in these instruments by the additional Act of September 19, 1924.

In witness whereof, the undersigned, duly authorised for this purpose, have signed the present Declaration.

Done at Geneva, on the twenty-fifth day of September, one thousand nine hundred and twenty-four, in a single copy, which shall be deposited with the Secretariat of the League of Nations and shall be registered by it without delay.

[1] Vol. XX, pages 29 and 41 of this Series.
[2] Page 413 of this Volume.